

Treaty Series

*Treaties and international agreements
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Recueil des Traités

*Traités et accords internationaux
enregistrés
ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies*

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1992

I. Nos. 29150-29175
II. No. 1066

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NOTE BY THE SECRETARIAT

Under Article 102 of the Charter of the United Nations every treaty and every international agreement entered into by any Member of the United Nations after the coming into force of the Charter shall, as soon as possible, be registered with the Secretariat and published by it. Furthermore, no party to a treaty or international agreement subject to registration which has not been registered may invoke that treaty or agreement before any organ of the United Nations. The General Assembly, by resolution 97 (I), established regulations to give effect to Article 102 of the Charter (see text of the regulations, vol. 859, p. VIII).

The terms "treaty" and "international agreement" have not been defined either in the Charter or in the regulations, and the Secretariat follows the principle that it acts in accordance with the position of the Member State submitting an instrument for registration that so far as that party is concerned the instrument is a treaty or an international agreement within the meaning of Article 102. Registration of an instrument submitted by a Member State, therefore, does not imply a judgement by the Secretariat on the nature of the instrument, the status of a party or any similar question. It is the understanding of the Secretariat that its action does not confer on the instrument the status of a treaty or an international agreement if it does not already have that status and does not confer on a party a status which it would not otherwise have.

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* *

Unless otherwise indicated, the translations of the original texts of treaties, etc., published in this *Series* have been made by the Secretariat of the United Nations.

NOTE DU SECRÉTARIAT

Aux termes de l'Article 102 de la Charte des Nations Unies, tout traité ou accord international conclu par un Membre des Nations Unies après l'entrée en vigueur de la Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui. De plus, aucune partie à un traité ou accord international qui aurait dû être enregistré mais ne l'a pas été ne pourra invoquer ledit traité ou accord devant un organe des Nations Unies. Par sa résolution 97 (I), l'Assemblée générale a adopté un règlement destiné à mettre en application l'Article 102 de la Charte (voir texte du règlement, vol. 859, p. IX).

Le terme « traité » et l'expression « accord international » n'ont été définis ni dans la Charte ni dans le règlement, et le Secrétariat a pris comme principe de s'en tenir à la position adoptée à cet égard par l'Etat Membre qui a présenté l'instrument à l'enregistrement, à savoir que pour autant qu'il s'agit de cet Etat comme partie contractante l'instrument constitue un traité ou un accord international au sens de l'Article 102. Il s'ensuit que l'enregistrement d'un instrument présenté par un Etat Membre n'implique, de la part du Secrétariat, aucun jugement sur la nature de l'instrument, le statut d'une partie ou toute autre question similaire. Le Secrétariat considère donc que les actes qu'il pourrait être amené à accomplir ne confèrent pas à un instrument la qualité de « traité » ou d'« accord international » si cet instrument n'a pas déjà cette qualité, et qu'ils ne confèrent pas à une partie un statut que, par ailleurs, elle ne posséderait pas.

*
* *

Sauf indication contraire, les traductions des textes originaux des traités, etc., publiés dans ce *Recueil* ont été établies par le Secrétariat de l'Organisation des Nations Unies.

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Treaties and international agreements

registered

from 1 October 1992 to 20 October 1992

Nos. 29150 to 29175

Traités et accords internationaux

enregistrés

du 1^{er} octobre 1992 au 20 octobre 1992

N^{os} 29150 à 29175

No. 29150

**FEDERAL REPUBLIC OF GERMANY
and
BANGLADESH**

**Agreement concerning financial co-operation (with annex).
Signed at Dbaka on 7 December 1989**

Authentic texts: German, Bangla and English.

Registered by Germany on 1 October 1992.

**RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE
et
BANGLADESH**

**Accord de coopération financière (avec annexe). Signé à
Dacca le 7 décembre 1989**

Textes authentiques : allemand, bangla et anglais.

Enregistré par l'Allemagne le 1^{er} octobre 1992.

[GERMAN TEXT — TEXTE ALLEMAND]

ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDESREPUBLIK DEUTSCHLAND UND DER REGIERUNG DER VOLKSREPUBLIK BANGLADESCH ÜBER FINANZIELLE ZUSAMMENARBEIT 1989

Die Regierung der Bundesrepublik Deutschland
und
die Regierung der Volksrepublik Bangladesch –

im Geiste der bestehenden freundschaftlichen Beziehungen zwischen der Bundesrepublik Deutschland und der Volksrepublik Bangladesch,

in dem Wunsch, diese freundschaftlichen Beziehungen durch partnerschaftliche finanzielle Zusammenarbeit zu festigen und zu vertiefen,

in dem Bewußtsein, daß die Aufrechterhaltung dieser Beziehungen die Grundlage dieses Abkommens ist,

in der Absicht, zur sozialen und wirtschaftlichen Entwicklung in der Volksrepublik Bangladesch beizutragen –

sind wie folgt übereingekommen:

Artikel 1

(1) Die Regierung der Bundesrepublik Deutschland ermöglicht es der Regierung der Volksrepublik Bangladesch oder anderen, von beiden Regierungen ausgewählten Empfängern, von der Kreditanstalt für Wiederaufbau, Frankfurt am Main, Finanzierungsbeiträge bis zu insgesamt 90 Mio. DM (in Worten: neunzig Millionen Deutsche Mark) zu erhalten.

(2) Weitere Mittel in der Gesamthöhe von 3 257 904.64 DM (in Worten: drei Millionen zweihundertsiebenundfünfzigtausendneuhundertvier $\frac{64}{100}$ Deutsche Mark) aus früheren Zusagen werden bis zur Finanzierung des unter Absatz 3 Buchstabe d genannten Vorhabens verwendet und wie folgt aufgebracht:

a) ein Finanzierungsbeitrag von bis zu 9 000 DM (in Worten: neuntausend Deutsche Mark) aus den in dem Abkommen zwischen der Regierung der Bundesrepublik Deutschland und

- der Regierung der Volksrepublik Bangladesch über Finanzielle Zusammenarbeit vom 11. Oktober 1988 für das Vorhaben „Lieferung von 4 Meterspur- und 5 Breitspur-Dieselelektrischen Lokomotiven“ vorgesehenen 18,609 Mio. DM (in Worten: achtzehn Millionen sechshundertneuntausend Deutsche Mark);
- b) ein Finanzierungsbeitrag bis zu 1,5 Mio. DM (in Worten: eine Million fünfhunderttausend Deutsche Mark) aus den in dem Abkommen zwischen der Regierung der Bundesrepublik Deutschland und der Regierung der Volksrepublik Bangladesch über Finanzielle Zusammenarbeit vom 17. September 1981 vorgesehenen Beträgen;
- c) ein Finanzierungsbeitrag von bis zu 2 067,64 DM (in Worten: zweitausendsiebenundsechzig $\frac{64}{100}$ Deutsche Mark) aus den in dem Abkommen zwischen der Regierung der Bundesrepublik Deutschland und der Regierung der Volksrepublik Bangladesch über Finanzielle Zusammenarbeit vom 26. Januar 1973 für das Vorhaben „Zellstofffabrik Sylhet“ vorgesehenen 30,5 Mio. DM (in Worten: dreißig Millionen fünfhunderttausend Deutsche Mark);
- d) ein Finanzierungsbeitrag bis zu 1 104 463,22 DM (in Worten: eine Million einhundertviertausendvierhundertdreiundsechzig $\frac{22}{100}$ Deutsche Mark) aus den in dem Abkommen zwischen der Regierung der Bundesrepublik Deutschland und der Regierung der Volksrepublik Bangladesch über Finanzielle Zusammenarbeit vom 18. November 1975, ergänzt durch Notenwechsel vom 14. Mai 1976 und vom 5. Mai 1978 für das Vorhaben „Managementberatung Zellstofffabrik Sylhet“ vorgesehenen 1,6 Mio. DM (in Worten: eine Million sechshunderttausend Deutsche Mark);
- e) ein Finanzierungsbeitrag bis zu 482,84 DM (in Worten: vierhundertzweiundachtzig $\frac{84}{100}$ Deutsche Mark) aus den in dem Abkommen zwischen der Regierung der Bundesrepublik Deutschland und der Regierung der Volksrepublik Bangladesch über Finanzielle Zusammenarbeit vom 2. November 1976 für das Vorhaben „Programmbestimmte Warenhilfe IV (Fernmeldewesen)“ vorgesehenen 5,0 Mio. DM (in Worten: fünf Millionen Deutsche Mark);
- f) ein Finanzierungsbeitrag bis zu 641 890,94 DM (in Worten: sechshunderteinundvierzigtausendachthundertneunzig $\frac{94}{100}$ Deutsche Mark) aus den in dem Abkommen zwischen der Regierung der Bundesrepublik Deutschland und der Regierung der Volksrepublik Bangladesch über Finanzielle Zusammenarbeit vom 2. November 1976, ergänzt durch Notenwech-

sel vom 5. Juli 1979 und vom 9. August 1979 für das Vorhaben „Allgemeine Warenhilfe X“ vorgesehenen 11.4 Mio. DM (in Worten: elf Millionen vierhunderttausend Deutsche Mark).

(3) Die Finanzierungsbeiträge gemäß Absatz 1 und 2 im Gesamtbetrag von 93 257 904,64 Mio. DM (in Worten: dreiundneunzig Millionen zweihundertsiebenundfünfzigtausendneuhundertvier $\frac{64}{100}$ Deutsche Mark) werden wie folgt verwendet:

- a) bis zu 30 Mio. DM (in Worten dreißig Millionen Deutsche Mark) zur Finanzierung der Devisenkosten für den Bezug von Waren und Leistungen aus dem deutschen Geltungsbereich dieses Abkommens und aus Entwicklungsländern zur Deckung des laufenden notwendigen zivilen Bedarfs und der im Zusammenhang mit der finanzierten Wareneinfuhr anfallenden Devisen- und Inlandskosten für Transport, Versicherung und Montage. Es muß sich hierbei um Lieferungen und Leistungen gemäß der diesem Abkommen als Anlage beigefügten Liste handeln, für die Lieferverträge oder Leistungsverträge nach dem 1. Juni 1989 abgeschlossen worden sind;
- b) bis zu 11,6 Mio. DM (in Worten: elf Millionen sechshunderttausend Deutsche Mark) für das Vorhaben „Streckenrehabilitierung Tunge-Bhairab Bazar, Phase II“ wenn nach Prüfung die Förderungswürdigkeit festgestellt worden ist;
- c) bis zu 16,8 Mio. DM (in Worten: sechzehn Millionen achthunderttausend Deutsche Mark) für das Vorhaben „Rehabilitierung des Kraftwerks Ashuganj, Block I und II“, wenn nach Prüfung die Förderungswürdigkeit festgestellt worden ist;
- d) bis zu 34 857 904,64 Mio. DM (in Worten: vierunddreißig Millionen achthundertsiebenundfünfzigtausendneuhundertvier $\frac{64}{100}$ Deutsche Mark) für Vorhaben des Überschwemmungsschutzes (flood protection), wenn nach Prüfung die Förderungswürdigkeit festgestellt worden ist.

(4) Falls die Regierung der Bundesrepublik Deutschland es der Regierung der Volksrepublik Bangladesch zu einem späteren Zeitpunkt ermöglicht, weitere Finanzierungsbeiträge zur Vorbereitung oder für notwendige Begleitmaßnahmen zur Durchführung und Betreuung der in Absatz 3 Buchstaben b bis d bezeichneten Vorhaben von der Kreditanstalt für Wiederaufbau, Frankfurt am Main, zu erhalten, findet dieses Abkommen Anwendung.

(5) Die in Absatz 3 Buchstaben b bis d bezeichneten Vorhaben können im Einvernehmen zwischen der Regierung der Bundesrepublik Deutschland und der Regierung der Volksrepublik Bangladesch durch andere Vorhaben ersetzt werden.

Artikel 2

Die Verwendung der in Artikel 1 genannten Beträge sowie die Bedingungen, zu denen sie zur Verfügung gestellt werden, bestimmen die zwischen der Kreditanstalt für Wiederaufbau und den Empfängern der Finanzierungsbeiträge zu schließenden Verträge, die den in der Bundesrepublik Deutschland geltenden Rechtsvorschriften unterliegen.

Artikel 3

Die Regierung der Volksrepublik Bangladesch stellt die Kreditanstalt für Wiederaufbau von sämtlichen Steuern und sonstigen öffentlichen Abgaben frei, die im Zusammenhang mit Abschluß und Durchführung der in Artikel 2 erwähnten Verträge in der Volksrepublik Bangladesch erhoben werden.

Artikel 4

Die Regierung der Volksrepublik Bangladesch überläßt bei den sich aus der Gewährung der Finanzierungsbeiträge ergebenden Transporten von Personen und Gütern im See-, Land- und Luftverkehr den Passagieren und Lieferanten die freie Wahl der Verkehrsunternehmen, trifft keine Maßnahmen, welche die gleichberechtigte Beteiligung der Verkehrsunternehmen mit Sitz im deutschen Geltungsbereich dieses Abkommens ausschließen oder erschweren, und erteilt gegebenenfalls die für eine Beteiligung dieser Verkehrsunternehmen erforderlichen Genehmigungen.

Artikel 5

Das Verfahren bei der Vergabe von Lieferungen und Leistungen für Vorhaben, die gemäß Artikel 1 Absatz 3 Buchstaben b bis d aus den Finanzierungsbeiträgen finanziert werden, wird in den zwischen den Empfängern der Finanzierungsbeiträge und der Kreditanstalt für Wiederaufbau zu schließenden Finanzierungsverträgen geregelt.

Artikel 6

Die Regierung der Bundesrepublik Deutschland legt besonderen Wert darauf, daß bei den sich aus der Gewährung der Finanzierungsbeiträge ergebenden Lieferungen und Leistungen die wirtschaftlichen Möglichkeiten des Landes Berlin bevorzugt genutzt werden.

Artikel 7

Dieses Abkommen gilt auch für das Land Berlin, sofern nicht die Regierung der Bundesrepublik Deutschland gegenüber der Regierung der Volksrepublik Bangladesch innerhalb von 3 Monaten nach Inkrafttreten des Abkommens eine gegenteilige Erklärung abgibt.

Artikel 8

Dieses Abkommen tritt am Tage seiner Unterzeichnung in Kraft.

Geschehen zu Dhaka am 7. Dezember 1989 in zwei Urschriften, jede in deutscher, bengalischer und englischer Sprache, wobei jeder Wortlaut verbindlich ist. Bei unterschiedlicher Auslegung des deutschen und bengalischen Wortlauts ist der englische Wortlaut maßgebend.

Für die Regierung
der Bundesrepublik Deutschland:
Dr. KARL HEINZ SCHOLTYSSEK

Für die Regierung
der Volksrepublik Bangladesch:
FAIZUR RAHMAN CHOWDHURY

Anlage
zum Abkommen zwischen der Regierung der Bundesrepublik Deutschland
und der Regierung der Volksrepublik Bangladesch vom 7. Dezember 1989
über Finanzielle Zusammenarbeit

1. Die Liste der Waren und Leistungen, die gemäß Artikel 1 Absatz 3 Buchstabe a des Regierungsabkommens vom 7. Dezember 1989 aus dem Finanzierungsbeitrag finanziert werden können:
 - a) Industrielle Roh- und Hilfsstoffe sowie Halbfabrikate,
 - b) industrielle Ausrüstungen sowie landwirtschaftliche Maschinen und Geräte,
 - c) Ersatz- und Zubehörteile aller Art,
 - d) Erzeugnisse der chemischen Industrie, insbesondere Pflanzenschutz- und Schädlingsbekämpfungsmittel, Arzneimittel und Farbstoffe,
 - e) Transportmittel,
 - f) sonstige gewerbliche Erzeugnisse, die für die Entwicklung der Volksrepublik Bangladesch von Bedeutung sind,
 - g) Beratungsleistungen, Patente und Lizenzgebühren.
 2. Einfuhrgüter, die in dieser Liste nicht enthalten sind, können nur finanziert werden, wenn die vorherige Zustimmung der Regierung der Bundesrepublik Deutschland dafür vorliegt.
 3. Die Einfuhr von Luxusgütern und Verbrauchsgütern für den privaten Bedarf sowie von Gütern und Anlagen, die militärischen Zwecken dienen, ist von der Finanzierung aus dem Finanzierungsbeitrag ausgeschlossen.
-

[BANGLA TEXT — TEXTE BANGLA]

ফেডারেল প্রজাতন্ত্রী জার্মান সরকার
এবং
গণপ্রজাতন্ত্রী বাংলাদেশ সরকারের মধ্যে
বার্ষিক সহযোগিতা চুক্তি
১৯৮৯

ফেডারেল প্রজাতন্ত্রী জার্মান সরকার
এবং
গণপ্রজাতন্ত্রী বাংলাদেশ সরকার

তঁহাদের মধ্যে বিদ্যমান বন্ধুত্বপূর্ণ সম্পর্কের প্রসিদ্ধি :

অংশীদারীত্বের মনোভাবে উক্ত বন্ধুত্বপূর্ণ সম্পর্ক অধিনৈতিক সহযোগিতার মাধ্যমে
জোরদার করিবার নিমিত্তে,

বর্তমান চুক্তি ৯ সপ্তম সম্পর্ক বহুদল রাষ্ট্রের ভিত্তি মনে করিয়া গণপ্রজাতন্ত্রী বাংলাদেশের
অধিনৈতিক ও সামাজিক উন্নয়নে অবদান রাখিবার অঙ্গিপ্রত্যঙ্গ,
নিম্নরূপ চুক্তি সম্মতনে করিতে সম্মত হইয়াছেন:

ধারা - ১

- (১) ফেডারেল প্রজাতন্ত্রী জার্মান সরকার গণপ্রজাতন্ত্রী বাংলাদেশ সরকারকে অথবা উক্ত সরকার
কর্তৃক যৌথভাবে নির্ধারিতব্য অন্যান্য প্রাপক সংস্কারকে ড্রাংককার্ট / মেইন এ অবস্থিত কে এক
ডল্ল্য (উন্নয়ন ঋন সংস্থা) হইতে অনুর্ধ্ব ডল্ল্যস মার্ক ৯,০০,০০০০০ (নব্বু কোটি ডল্ল্যস
মার্ক) বার্ষিক সহায়তা লাভের ব্যবস্থা করিবেন।
- (২) অনুচ্ছেদ ০(ঘ) এ বর্ণিত প্রকল্প সমূহ অর্ধাণ্ডনের জন্য পূর্বপ্রতিশ্রুত অর্ধ হইতে নিম্নরূপ ভাবে
অতিরিক্ত মোট ডি এম ০২,৫৭,৯০০*৬৪ (বত্রিশ লক্ষ সাতাত্তর হাজার নয়শত চার ডল্ল্যস
মার্ক ত্রৌষষ্টি সেন্নিগ) সংগ্রহ করা হইবে:
- ক) ১৯৮৮ সালের ১৯ অক্টোবর ফেডারেল প্রজাতন্ত্রী জার্মান সরকার এবং গণপ্রজাতন্ত্রী
বাংলাদেশ সরকারের মধ্যকার বার্ষিক সহযোগিতা চুক্তি অনুসরণে "৪ এম জি এবং
৫ বি জি ডিজেন ইন্ডেকস্ট্রিক লোকোমোটিভ সরবরাহ" প্রকল্পের জন্য প্রতিশ্রুত মোট ডি এম
১,৮৬,০৯,০০০ (এক কোটি দ্বিগুণি লক্ষ নব্বু হাজার ডল্ল্যস মার্ক) হইতে বার্ষিক অবদান
অনধিক ডি এম ৯,০০০ (নব্বু হাজার ডল্ল্যস মার্ক) নষ্ট হইবে,

- খ) ১৯৮১ সালের ১৭ই সেপ্টেম্বর ফেডারেল প্রজাতন্ত্রী জার্মান সরকার এবং পপপ্রজাতন্ত্রী বাংলাদেশ সরকারের যত্নসহকারী চুক্তিবদ্ধ অধিনৈতিক সহযোগিতা হিসাবে নির্ধারিত পরিমাণ হইতে অনধিক ডি এম ১৫,০০,০০০ (পনের লক্ষ ডল্লার মার্ক) নগদ হইবে,
- গ) ১৯৭০ সালের ২৬শে জানুয়ারী ফেডারেল প্রজাতন্ত্রী জার্মান সরকার এবং পপপ্রজাতন্ত্রী বাংলাদেশ সরকারের যত্নসহকারী আর্থিক সহযোগিতা চুক্তি অনুসরণে "সিন্ডেট সেন্দ্রোজ ফ্যাক্টরী" প্রকল্পের মোট ডি এম ৩,০৫,০০,০০০ (তিন কোটি পাঁচ লক্ষ ডল্লার মার্ক) হইতে আর্থিক অবদান অনধিক ডি এম ২,০৬৭*৬৪ (দুই হাজার সাতশটি ডল্লার মার্ক চৌষট্টি ফেনিগ) নগদ হইবে,
- ঘ) ১৯৭৫ সালের ১৮ নভেম্বর (১৯৭৬ সালের ১৪ই মে এবং ১৯৭৮ সালের ৫ই মে এর বিনিময় টোকা সমূহের দ্বারা সংশোধন যোগ্যতাবক) ফেডারেল প্রজাতন্ত্রী জার্মান সরকার এবং পপপ্রজাতন্ত্রী বাংলাদেশ সরকারের যত্নসহকারী অধিনৈতিক সহযোগিতা চুক্তি অনুসরণে "সিন্ডেট সেন্দ্রোজ ফ্যাক্টরীর পরিচালনা উপদেষ্টা সহযোগিতা" প্রকল্পের প্রতিশ্রুত মোট ডি এম ১৬,০০,০০০ (ষোল লক্ষ ডল্লার মার্ক) হইতে আর্থিক অবদান অনধিক ডি এম ১১,০৪,৪৬০*২: এগার লক্ষ চার হাজার চারশত তিষটি ডল্লার মার্ক বাইশ ফেনিগ) নগদ হইবে,
- ঙ) ১৯৭৬ সালের ২রা নভেম্বর ফেডারেল প্রজাতন্ত্রী জার্মান সরকার এবং পপপ্রজাতন্ত্রী বাংলাদেশ সরকারের যত্নসহকারী অধিনৈতিক সহযোগিতা চুক্তি অনুসরণে "কর্মসূচী বন্দী পণ্য সাহায্য - ৪ (টেমিয়ারায়োয়) " প্রকল্পের জন্য প্রতিশ্রুত মোট ডি এম ৫০,০০,০০০ (পঞ্চাশ লক্ষ ডল্লার মার্ক) হইতে আর্থিক অবদান অনধিক ডি এম ৪৮২*৮৪ (চারশত বিরাশি ডল্লার মার্ক চুরাশি ফেনি) নগদ হইবে,
- চ) ১৯৭৬ সালের ২রা নভেম্বর (১৯৭৯ সালের ৫ই জুনই এবং ৯ই আগস্টের বিনিময় টোকা সমূহের দ্বারা সংশোধন যোগ্যতাবক) ফেডারেল প্রজাতন্ত্রী জার্মান সরকার এবং পপপ্রজাতন্ত্রী বাংলাদেশ সরকারের যত্নসহকারী আর্থিক সহযোগিতা চুক্তির অনুসরণে "সাহায্যন পণ্য সাহায্য-১০" প্রকল্পের মোট ১,১৪,০০,০০০ (এক কোটি চৌদ্দ লক্ষ ডল্লার মার্ক) হইতে আর্থিক অবদান অনধিক ডি এম ৬,৪১,৮২০*৯৪ (ছয় লক্ষ একচত্ব্বিশ হাজার আটশত নব্বই ডল্লার মার্ক চুরান্নাই ফেনিগ) নগদ হইবে।
- ১০) উপরের ১ এবং ২ অনুচ্ছেদে বর্ণিত আর্থিক অবদান মোট ডি এম ৯,০২,৫৭,৯০৪*৬৪ (নয় কোটি বত্রিশ লক্ষ সাতার হাজার নয়শত চার ডল্লার মার্ক চৌষট্টি ফেনিগ) নিম্নোক্ত ভাবে ব্যবহৃত হইবেঃ
- ক) বর্তমান বেসামরিক প্রয়োজন মিটানোর জন্য এই চুক্তির আওতাধীন জার্মান ভূধনকে এবং উন্নয়নশীল দেশে সেবা ও যাদাযান অক্ষয়র ক্ষেত্রে বৈদেশিক মুদ্রাণ্ড ধরত মিটানোর এবং এই চুক্তির আওত অর্ধাণ্ডনকৃত যাদাযান আয়বানীর সফলকর্তে পরিবহন, বীমা ও সংযোজনের বৈদেশিক মুদ্রা ও স্না মুদ্রাণ্ড ধরত মিটানোর জন্য অনধিক ডি এম ৩,০০,০০,০০০ (তিন কোটি ডল্লার মার্ক)

ব্যবহৃত হইবে। যে সকল সরকার ও সেবার টিকা চুক্তি ১৯৮৯ সালের ১লা জুনের পরে সন্মাদিত হইয়াছে সেই সরকার ও সেবাসমূহ অবশ্যই এই চুক্তির সংযোজিত তারিখের আওতাধীন হইতে হইবে।

- ৪) যদি পরীক্ষার পর প্রকল্পটি সমর্থনযোগ্য দেখা যায়, তবে "টেক্সটাইল তৈরিকার্যের সেকশন - ২য় পর্যায়ের পুনর্বাসন" প্রকল্পের জন্য অনধিক ডি এম ১,১৬,০০,০০০ (এক কোটি সোনে লক্ষ ডয়েস মার্ক) ব্যবহৃত হইবে,

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- ৫) যদি পরীক্ষার পর প্রকল্পটি সমর্থনযোগ্য দেখা যায়, তবে "আলুপল্ল বিদ্যুৎ কেন্দ্র, ব্লক - ১ ও ২ এর পুনর্বাসন" প্রকল্পের জন্য অনধিক ডি এম ১,৬৮,০০,০০০ (এক কোটি আটমহি লক্ষ ডয়েস মার্ক) ব্যবহৃত হইবে,
- ৬) যদি পরীক্ষার পর প্রকল্পগুলি সমর্থনযোগ্য বিবেচিত হয়, তবে "বন্যা প্রতিরোধ" প্রকল্পগুলির জন্য অনধিক ডি এম ৩,৪৮,৫৭,৯০৪*৬৪ (তিন কোটি আটচল্লিশ লক্ষ সাতশ হাজার নয়শ চার ডয়েস মার্ক ছোমহি লেনিং) ব্যবহৃত হইবে।
- ৪৪) পরবর্তী সময়ে ফেডারেল প্রজাতন্ত্রী জার্মান সরকার গণপ্রজাতন্ত্রী বাংলাদেশ সরকারকে উপরের অনুচ্ছেদ ৩(৬) হইতে (৬) এ বর্ণিত প্রকল্পসমূহের প্রণয়ন অথবা বাস্তবায়ন ও সমর্থনে সংশ্লিষ্ট ব্যবস্থার প্রয়োজনে কে এক ডলার হইতে আরও আর্থিক অবদান প্রাপ্তিতে সমর্থন করিলে এই চুক্তি প্রযোজ্য হইবে।
- ৪৫) গণপ্রজাতন্ত্রী বাংলাদেশ সরকার এবং ফেডারেল প্রজাতন্ত্রী জার্মান সরকার সম্মত হইলে উপরের ৩(৬) হইতে (৬) অনুচ্ছেদে বর্ণিত প্রকল্পগুলি অন্য প্রকল্পসমূহ দ্বারা স্থলাভিষিক্ত করা যাইতে পারে।

ধারা - ২

এই চুক্তির ধারা - ১ এ বর্ণিত আর্থিক অবদানের অর্থ ব্যবহার, যে পদ্ধতির অধীনে ইহা ন্যস্ত করা হইবে তাহা আর্থিক সহায়তা প্রাপক সংস্থা এবং কে এক ডলার মতো সন্মাদিতব্য চুক্তির বিধানাবলী দ্বারা পরিচালিত হইবে এবং তাহা ফেডারেল প্রজাতন্ত্রী জার্মানিতে প্রযোজ্য আইন ও প্রবিধান মাপে হইবে।

ধারা - ৩

এই চুক্তির ধারা - ২ এ বর্ণিত চুক্তিসমূহের সন্মাদন ও বাস্তবায়নের ক্ষেত্রে গণপ্রজাতন্ত্রী বাংলাদেশ সরকার কে এক ডলারকে গণপ্রজাতন্ত্রী বাংলাদেশ কর্তৃক পর্যাপ্ত কর ও অন্যান্য শুল্ক হইতে অব্যাহতি দিবে।

ধারা - ৪

গণপ্রজাতন্ত্রী বাংলাদেশ সরকার এই আর্থিক অনুদান সমূহ প্রদানের প্রয়োজনে সংশ্লিষ্ট যাত্রী ও সরবরাহ কারীদের যাতায়াত ও পণ্য সরবরাহ ক্ষেত্রে স্থান ও সমুদ্র অথবা আকাশ পথে পরিবহনের অবাধ বাছাই করার অনুমতি প্রদান করিবে এবং এই রূপ কোন পদক্ষেপ গ্রহণে বিরত থাকিবে যাতে এই চুক্তি জার্মান এনাকায় প্রয়োজনের ব্যাপারে জার্মানিতে অবস্থিত পরিবহন প্রতিষ্ঠান সমূহকে ন্যায্য এবং সমান অংশ গ্রহণ করা হইতে বিরত অথবা হস্তিগ্রহণ করিতে পারে এবং অনুরূপ প্রতিষ্ঠান সমূহকে অংশ গ্রহণের ক্ষেত্রে প্রয়োজনীয় অনুমতি প্রদান করিবে।

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ধারা - ৫

এই চুক্তির ধারা - ১(০) (খ) হইতে (ঘ) এর অনুসরণে আর্থিক অবদান হইতে অর্ধাঙ্গনকৃত প্রকল্প সমূহের সরবরাহ ও সেবার জন্য ঠিক চুক্তি প্রদানের ক্ষেত্রে যে নিয়মাবলী অনুসরণ করা হইবে তাহা আর্থিক অবদান গ্রহণকারী এবং কে এক উভয় এর মধ্যে সম্মতিতবা অর্ধাঙ্গন চুক্তিতে নির্ধারিত করা হইবে।

ধারা - ৬

এই আর্থিক অবদান সমূহ মঙ্গুরীর ক্ষেত্রে যে সরবরাহ ও কার্যক্রমের সংস্থান হইবে তাহাতে বার্মিন ভূখন্ডের অধিনৈতিক সম্ভাবনাকে অগ্রাধিকার ভিত্তিতে ব্যবহার করার বিষয়ে ফেডারেল প্রজাতন্ত্রী জার্মান সরকার বিশেষ গুরুত্ব আরোপ করেন।

ধারা - ৭

যদি ফেডারেল প্রজাতন্ত্রী জার্মান সরকার এই চুক্তিতে অংশ গ্রহণের পর তিন মাসের মধ্যে গণপ্রজাতন্ত্রী বাংলাদেশ সরকারের নিকট প্রতিকূল কোন ঘোষণা না করেন তবে এই চুক্তি বার্মিন ভূখন্ডের জন্যও প্রযোজ্য হইবে।

ধারা - ৮

এই চুক্তিঃ সূত্রের তারিখ হইতে বলবৎ হইবে।

এই চুক্তিঃ দুই কপি করিয়া জার্মান, বাংলা ও ইংরেজী ভাষায় এই ডিসেম্বর ১৯৮৯ ইং তারিখে
ঢাকায় সম্পাদিত হইল। তিন ভাষার পাঠই প্রাধানিক বনিয়াদ নহা হইবে, তবে জার্মান ও বাংলা
ভাষায় প্রণীত পাঠের মধ্যে কোন অসামঞ্জস্যের ক্ষেত্রে ইংরেজী পাঠ প্রাধান্য পাইবে।

ফেডারেল প্রজাতন্ত্রী জার্মান
সরকারের পক্ষে

ননপ্রজাতন্ত্রী বাংলাদেশ সরকারের
পক্ষে




পরিশিষ্ট

১৯৮৯ সালের অধিভুক্তিক সহযোগিতা সফলকৈ ফেডারেল প্রজাতন্ত্রী জার্মান সরকার
এবং গণপ্রজাতন্ত্রী বাংলাদেশ সরকারের যথাকার চুক্তির পরিশিষ্ট।

- ১। চুক্তির ধারা - ১ (৩) (ক) এর আওতাধীনে আর্থিক অবদান হইতে অর্থাচয়ন যোগ্য যাদাযান ও সেবাসমূহের তালিকাঃ-
- ক) শিল্পের কাঁচামাল ও সহায়ক প্রব্যাদি এবং আধা-শিল্পজাত পণ্য সমূহ ,
 - খ) শিল্পের যন্ত্রপাতি এবং কৃষি যন্ত্রপাতি ,
 - গ) সব ধরনের যন্ত্রাংশ ,
 - ঘ) রাসায়নিক প্রব্যাদি বিশেষ করিয়া উচ্চমাত্রা সংরক্ষণকারী প্রব্যাদি, কীটনাশক প্রব্যাদি, ঔষধাদি ও রং।
 - ঙ) পরিবহন সমূহ ,
 - চ) গণপ্রজাতন্ত্রী বাংলাদেশের উন্নয়নের জন্য অন্যান্য পুরস্কৃত শিল্পজাত প্রব্যাদি,
 - ছ) উপবেষ্টিত সেবাসমূহ, পেটেন্ট এবং নাইসেন্স ফি।
- ২। কেবলমাত্র ফেডারেল প্রজাতন্ত্রী জার্মান সরকারের পূর্বানুমতিতে উপরোক্ত তালিকার অন্তর্ভুক্ত নয় এমন আয়দারী সমূহ অর্থাচয়ন করা যাইবে।
- ৩। এই আর্থিক অবদান হইতে ব্যক্তিগত প্রয়োজনে বিলাস সামগ্রী শুষ্ক ভোলাপণ্য এবং সামগ্রিক উদ্দেশ্য সাধনের জন্য কোষ পণ্য বা সুযোগাদি অর্থাচয়ন করা যাইবে না।

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE FEDERAL REPUBLIC OF GERMANY AND THE GOVERNMENT OF THE PEOPLE'S REPUBLIC OF BANGLADESH CONCERNING FINANCIAL CO-OPERATION IN 1989

The Government of the Federal Republic of Germany
and
the Government of the People's Republic of Bangladesh,

in the spirit of the friendly relations existing between the Federal Republic of Germany and the People's Republic of Bangladesh,

desiring to strengthen and intensify those friendly relations through financial co-operation in a spirit of partnership,

aware that the maintenance of those relations constitutes the basis of this Agreement,

intending to contribute to social and economic development in the People's Republic of Bangladesh,

have agreed as follows:

Article 1

- (1) The Government of the Federal Republic of Germany shall enable the Government of the People's Republic of Bangladesh or other recipients to be determined jointly by the two Governments to obtain from the Kreditanstalt für Wiederaufbau (Development Loan Corporation), Frankfurt/Main, financial contributions up to a total of DM 90,000,000 (ninety million Deutsche Mark).

¹ Came into force on 7 December 1989 by signature, in accordance with article 8.

- (2) Additional funds from previous commitments totalling DM 3,257,904.64 (three million two hundred and fifty-seven thousand nine hundred and four Deutsche Mark and sixty-four Pfennig) shall be raised as follows to finance the project referred to in paragraph 3 (d) below:
- (a) From the amount of DM 18,609,000 (eighteen million six hundred and nine thousand Deutsche Mark) pledged pursuant to the Agreement of 11 October 1988 between the Government of the Federal Republic of Germany and the Government of the People's Republic of Bangladesh concerning Financial Co-operation for the project "Supply of 4 MG and 5 BG Diesel-Electric Locomotives", a financial contribution of up to DM 9,000 (nine thousand Deutsche Mark) shall be taken;
 - (b) from the amounts envisaged in the Agreement of 17 September 1981 between the Government of the Federal Republic of Germany and the Government of the People's Republic of Bangladesh concerning Financial Co-operation,¹ a financial contribution of up to DM 1,500,000 (one million five hundred thousand Deutsche Mark) shall be taken;
 - (c) from the amount of DM 30,500,000 (thirty million five hundred thousand Deutsche Mark) pledged pursuant to the Agreement of 26 January 1973 between the Government of the Federal Republic of Germany and the Government of the People's Republic of Bangladesh

¹ United Nations, *Treaty Series*, vol. 1320, p. 329.

- concerning Financial Co-operation for the project "Sylhet Cellulose Factory",¹ a financial contribution of up to DM 2,067.64 (two thousand and sixty-seven Deutsche Mark and sixty-four Pfennig) shall be taken;
- (d) from the amount of DM 1,600,000 (one million six hundred thousand Deutsche Mark) pledged pursuant to the Agreement of 18 November 1975 (as amended by the exchange of Notes of 14 May 1976 and 5 May 1978) between the Government of the Federal Republic of Germany and the Government of the People's Republic of Bangladesh concerning Financial Co-operation for the project "Advisory Assistance to the Management of Sylhet Cellulose Factory",¹ a financial contribution of up to DM 1,104,463.22 (one million one hundred and four thousand four hundred and sixty-three Deutsche Mark and twenty-two Pfennig) shall be taken;
- (e) from the amount of DM 5,000,000 (five million Deutsche Mark) pledged pursuant to the Agreement of 2 November 1976 between the Government of the Federal Republic of Germany and the Government of the People's Republic of Bangladesh concerning Financial Co-operation for the project "Programme-tied Commodity Aid IV (Telecommunications)",¹ a financial contribution of up to DM 482.84 (four hundred and eighty-two Deutsche Mark and eighty-four Pfennig) shall be taken;

¹ Not registered at the date of registration of the Agreement published herein.

- (f) from the amount of DM 11,400,000 (eleven million four hundred thousand Deutsche Mark) pledged pursuant to the Agreement of 2 November 1976¹(as amended by the exchange of Notes of 5 July² and 9 August 1979) between the Government of the Federal Republic of Germany and the Government of the People's Republic of Bangladesh concerning Financial Co-operation for the project "General Commodity Aid X", a financial contribution of up to DM 641,890.94 (six hundred and forty-one thousand eight hundred and ninety Deutsche Mark and ninety-four Pfennig) shall be taken.
- (3) The financial contributions referred to in paragraphs 1 and 2 above totalling DM 93,257,904.64 (ninety-three million two hundred and fifty-seven thousand nine hundred and four Deutsche Mark and sixty-four Pfennig) shall be used as follows:
- (a) up to DM 30,000,000 (thirty million Deutsche Mark) shall be used to meet foreign exchange costs resulting from the purchase of goods and services in the German area of application of this Agreement and in developing countries to cover current civilian requirements, and to meet foreign exchange and local currency costs of transport, insurance and assembly arising in connection with the importation of goods financed under this Agreement. The supplies and services must be such as are covered by the list annexed to this Agreement and for which supply or service contracts have been concluded after 1 June 1989;

¹ United Nations, *Treaty Series*, vol. 1074, p. 113.

² *Ibid.*, vol. 1242, p. 548.

- (b) up to DM 11,600,000 (eleven million six hundred thousand Deutsche Mark) shall be used for the project "Rehabilitation of the Tungi-Bhairab Bazar Section, Phase II" if, after examination, the project has been found eligible for promotion;
- (c) up to DM 16,800,000 (sixteen million eight hundred thousand Deutsche Mark) shall be used for the project "Rehabilitation of Ashuganj Power station, Blocks I and II" if, after examination, the project has been found eligible for promotion;
- (d) up to DM 34,857,904.64 (thirty-four million eight hundred and fifty-seven thousand nine hundred and four Deutsche Mark and sixty-four Pfennig) shall be used for "Flood Protection" projects if, after examination, the projects have been found eligible for promotion.
- (4) This Agreement shall also apply if, at a later date, the Government of the Federal Republic of Germany enables the Government of the People's Republic of Bangladesh to obtain from the Kreditanstalt für Wiederaufbau further financial contributions for the preparation of the projects referred to in paragraph 3 (b) to (d) above or for attendant measures required for their implementation and support.
- (5) The projects referred to in paragraph 3 (b) to (d) above may be replaced by other projects if the Government of the People's Republic of Bangladesh and the Government of the Federal Republic of Germany so agree.

Article 2

The utilization of the amounts referred to in Article 1 of this Agreement as well as the terms and conditions on which they are made available shall be governed by the provisions of the agreements to be concluded between the recipients of the financial contributions and the Kreditanstalt für Wiederaufbau, which agreements shall be subject to the laws and regulations applicable in the Federal Republic of Germany.

Article 3

The Government of the People's Republic of Bangladesh shall exempt the Kreditanstalt für Wiederaufbau from all taxes and other public charges levied in the People's Republic of Bangladesh in connection with the conclusion and implementation of the agreements referred to in Article 2 of the present Agreement.

Article 4

The Government of the People's Republic of Bangladesh shall allow passengers and suppliers free choice of transport enterprises for such transportation by sea, land or air of persons and goods as results from the granting of the financial contributions, abstain from taking any measures that might exclude or impair the participation on equal terms of transport enterprises having their place of business in the German area of application of this Agreement, and grant any necessary permits for the participation of such enterprises.

Article 5

The procedure to be followed in awarding contracts for supplies and services for projects financed from the financial contributions pursuant to Article 1 (3) (b) to (d) of this Agreement shall be determined in the financing agreements to be concluded between the recipients of the financial contributions and the Kreditanstalt für Wiederaufbau.

Article 6

With regard to supplies and services resulting from the granting of the financial contributions, the Government of the Federal Republic of Germany attaches particular importance to preferential use being made of the economic potential of Land Berlin.

Article 7

This Agreement shall also apply to Land Berlin, provided that the Government of the Federal Republic of Germany does not make a contrary declaration to the Government of the People's Republic of Bangladesh within three months of the date of entry into force of this Agreement.

Article 8

This Agreement shall enter into force on the date of signature thereof.

DONE at Dhaka on 07 December 1989 in duplicate in the German, Bangla and English languages, all three texts being authentic. In case of divergent interpretations of the German and Bangla texts, the English text shall prevail.

For the Government
of the Federal Republic
of Germany:

[KARL HEINZ SCHOLTYSSEK]

For the Government
of the People's Republic
of Bangladesh:

[*Signed — Signé*]¹

¹ Signed by Faizur Rahman Chowdhury — Signé par Faizur Rahman Chowdhury.

ANNEX TO THE AGREEMENT OF 7. DEC 1989 BETWEEN THE GOVERNMENT OF THE FEDERAL REPUBLIC OF GERMANY AND THE GOVERNMENT OF THE PEOPLE'S REPUBLIC OF BANGLADESH CONCERNING FINANCIAL CO-OPERATION IN 1989

1. List of goods and services eligible for financing from the financial contribution under Article 1 (3)(a) of the Agreement of **7. DEZ. 1989** :
 - (a) Industrial raw and auxiliary materials as well as semi-manufactures,
 - (b) industrial equipment as well as agricultural machinery and implements,
 - (c) spare parts and accessories of all kinds,
 - (d) chemical products, in particular plant protection agents, pesticides, medicaments and dyes,
 - (e) means of transport,
 - (f) other industrial products of importance for the development of the People's Republic of Bangladesh,
 - (g) advisory services, patents and licence fees.
2. Imports not included in the above list may only be financed with the prior approval of the Government of the Federal Republic of Germany.
3. The importation of luxury and consumer goods for personal needs as well as any goods and facilities serving military purposes may not be financed from the financial contribution.

[TRADUCTION — TRANSLATION]

ACCORD¹ DE COOPÉRATION FINANCIÈRE ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE POPULAIRE DU BANGLADESH POUR L'ANNÉE 1989

Le Gouvernement de la République fédérale d'Allemagne et le Gouvernement de la République populaire du Bangladesh,

S'inspirant des relations amicales qui existent entre la République fédérale d'Allemagne et la République populaire du Bangladesh;

Désireux de consolider et d'approfondir ces relations amicales par une coopération financière dans un esprit d'association;

Conscients que le maintien de ces relations constitue le fondement du présent Accord;

Entendant contribuer au développement social et économique de la République populaire du Bangladesh,

Sont convenus de ce qui suit :

Article premier

1) Le Gouvernement de la République fédérale d'Allemagne accorde au Gouvernement de la République populaire du Bangladesh la possibilité d'obtenir auprès de la Kreditanstalt für Wiederaufbau (Institut de crédit pour la reconstruction) de Francfort-sur-le-Main, des contributions financières jusqu'à concurrence de DM 90 000 000 (quatre-vingt-dix millions de deutsche marks).

2) Des fonds supplémentaires, prélevés sur un montant total de DM 3 257 904,64 (trois millions deux cent cinquante sept mille neuf cent quatre deutsche marks et soixante-quatre pfennigs) représentant des engagements de dépenses antérieurs seront obtenus de la manière suivante pour financer le projet visé à l'alinéa *d* du paragraphe 3 ci-dessous :

a) Par prélèvement sur le montant de DM 18 609 000 (dix-huit millions six cent neuf mille deutsche marks), représentant, conformément à l'Accord de coopération financière du 11 octobre 1988 conclu entre le Gouvernement de la République fédérale d'Allemagne et le Gouvernement de la République populaire du Bangladesh, la contribution annoncée au projet relatif à la fourniture de quatre locomotives à voie étroite (1 m) et de cinq locomotives à voie large diesel-électriques, d'une contribution financière jusqu'à concurrence de DM 9 000 (neuf mille deutsche marks);

b) Par prélèvement sur les montants envisagés dans l'Accord de coopération financière du 17 septembre 1981 conclu entre le Gouvernement de la République fédérale d'Allemagne et le Gouvernement de la République populaire du Bangladesh², d'une contribution financière jusqu'à concurrence de DM 1 500 000 (un million cinq cent mille deutsche marks);

¹ Entré en vigueur le 7 décembre 1989 par la signature, conformément à l'article 8.

² Nations Unies, *Recueil des Traités*, vol. 1320, p. 329.

c) Par prélèvement sur le montant de DM 30 500 000 (trente millions cinq cent mille deutsche marks), représentant, conformément à l'Accord de coopération financière du 26 janvier 1973 conclu entre le Gouvernement de la République fédérale d'Allemagne et le Gouvernement de la République populaire du Bangladesh la contribution annoncée au projet « Sylhet Cellulose Factory »¹, d'une contribution financière jusqu'à concurrence de DM 2 067,64 (deux mille soixante-sept deutsche marks et soixante-quatre pfennigs);

d) Par prélèvement sur le montant de DM 1 600 000 (un million six cent mille deutsche marks), représentant, conformément à l'Accord de coopération financière du 18 novembre 1975 (tel que modifié par l'échange de notes des 14 mai 1976 et 5 mai 1978) conclu entre le Gouvernement de la République fédérale d'Allemagne et le Gouvernement de la République populaire du Bangladesh, la contribution annoncée au projet d'assistance à la direction de la Sylhet Cellulose Factory sous forme de services consultatifs¹, d'une contribution financière jusqu'à concurrence de DM 1 104 463,22 (un million cent quatre mille quatre cent soixante-trois deutsche marks et vingt-deux pfennigs);

e) Par prélèvement sur le montant de DM 5 000 000 (cinq millions de deutsche marks), représentant, conformément à l'Accord de coopération financière du 2 novembre 1976 conclu entre le Gouvernement de la République fédérale d'Allemagne et le Gouvernement de la République populaire du Bangladesh, la contribution annoncée au projet « Aide en nature, lié aux programmes-IV (Télécommunications) »¹, d'une contribution financière jusqu'à concurrence de DM 482,84 (quatre cent quatre-vingt-deux deutsche marks et quatre-vingt-quatre pfennigs);

f) Par prélèvement sur le montant de DM 11 400 000 (onze millions quatre cent mille deutsche marks) représentant, conformément à l'Accord d'aide financière du 2 novembre 1976² (tel qu'amendé par l'échange de notes des 5 juillet³ et 9 août 1979) conclu entre le Gouvernement de la République fédérale d'Allemagne et le Gouvernement de la République populaire du Bangladesh, la contribution annoncée au projet « Aide en nature de caractère général X », d'une contribution financière jusqu'à concurrence de DM 641 890,94 (six cent quarante et un mille huit cent quatre-vingt-dix deutsche marks et quatre-vingt-quatorze pfennigs);

3) Les contributions financières visées aux paragraphes 1 et 2 ci-dessus, représentant au total DM 93 257 904,64 (quatre-vingt-treize millions deux cent cinquante-sept-mille neuf cent quatre deutsche marks et soixante-quatre pfennigs), seront utilisées comme suit :

a) Jusqu'à concurrence de DM 30 000 000 (trente millions de deutsche marks), pour financer le coût en devises de l'acquisition de biens et de services dans le domaine d'application allemand du présent Accord ainsi que dans les pays en développement, destinés à couvrir les besoins civils courants et le coût en devises et en monnaie locale des opérations de transport, d'assurance et de montage afférentes à l'importation de biens financée conformément au présent Accord. Ces livraisons et services doivent correspondre à ceux qui figurent sur la liste annexée au présent Accord, pour lesquels les contrats de livraison ou de service ont été conclus après le 1^{er} juin 1989;

¹ Non enregistré à la date d'enregistrement de l'Accord publié ici.

² Nations Unies, *Recueil des Traités*, vol. 1074, p. 113.

³ *Ibid.*, vol. 1242, p. 552.

b) Jusqu'à concurrence de DM 11 600 000 (onze millions six cent mille deutsche marks), pour financer le coût de la phase II du projet de reconstruction de la Section du Bazar de Tungk-Bhairab, si, après examen, ce projet est reconnu digne d'être encouragé;

c) Jusqu'à concurrence de DM 16 800 000 (seize millions huit cent mille deutsche marks) pour financer le coût des phases du projet relatif à la reconstruction des blocs I et II de la centrale électrique d'Ashugani, si, après examen, le projet est reconnu digne d'être encouragé;

d) Jusqu'à concurrence de DM 34 857 904,64 (trente quatre millions huit cent cinquante sept mille neuf cent quatre deutsche marks et soixante-quatre pfennigs) pour financer des projets de protection contre les inondations si, après examen, ces projets sont reconnus dignes d'être encouragés;

4) Le présent Accord sera également applicable si, à une date ultérieure, le Gouvernement de la République fédérale d'Allemagne accorde au Gouvernement de la République populaire du Bangladesh la possibilité d'obtenir auprès de la Kreditanstalt für Wiederaufbau des contributions financières pour l'élaboration des projets visés aux alinéas *b*, *c* et *d* du paragraphe 3 ci-dessus ou pour la mise au point des mesures connexes nécessaires à leur exécution et à leur appui.

5) Le Gouvernement de la République fédérale d'Allemagne et le Gouvernement de la République populaire du Bangladesh peuvent décider d'un commun accord de remplacer les projets visés aux alinéas *b*, *c* et *d* du paragraphe 3 par d'autres projets.

Article 2

L'utilisation des contributions financières visées à l'article premier du présent Accord et les conditions auxquelles elles sont accordées seront déterminées par les contrats de financement à conclure entre les bénéficiaires des contributions financières et la Kreditanstalt für Wiederaufbau, contrats qui sont soumis à la législation en vigueur dans la République fédérale d'Allemagne.

Article 3

Le Gouvernement de la République populaire du Bangladesh exonère la Kreditanstalt für Wiederaufbau de tous impôts et autres redevances perçus en République populaire du Bangladesh en rapport avec la conclusion et l'exécution des contrats de financement visés à l'article 2.

Article 4

En ce qui concerne les transports maritimes et aériens de personnes et de marchandises résultant de l'octroi des contributions financières, le Gouvernement de la République populaire du Bangladesh laisse aux passagers et aux fournisseurs le libre choix des entreprises de transport, s'abstient de prendre des mesures ayant pour effet d'exclure ou d'entraver la participation, dans les mêmes conditions, des entreprises de transport ayant leur siège dans le domaine d'application allemand du présent Accord et, le cas échéant, délivre les autorisations requises en vue de la participation de ces entreprises.

Article 5

La procédure à suivre pour la délivrance des contrats de livraison et de services destinés aux projets financés au moyen des contributions financières conformément aux alinéas *b*, *c* et *d* du paragraphe 3 de l'article premier sera déterminée dans les contrats de financement à conclure entre les bénéficiaires de ces contributions et la Kreditanstalt für Wiederaufbau.

Article 6

En ce qui concerne les livraisons et les services résultant de l'octroi des contributions financières, le Gouvernement de la République fédérale d'Allemagne attache une importance particulière à ce qu'il soit fait appel en priorité aux ressources économiques du *Land Berlin*.

Article 7

Le présent Accord s'applique également au *Land Berlin*, sauf notification contraire adressée par le Gouvernement de la République fédérale d'Allemagne au Gouvernement de la République populaire du Bangladesh dans les trois mois suivant l'entrée en vigueur de l'Accord.

Article 8

Le présent Accord entrera en vigueur à la date de sa signature.

FAIT à Dacca le 7 décembre 1989 en deux exemplaires originaux, chacun en langues allemande, bengla et anglaise, les trois textes faisant également foi. En cas d'interprétation divergente des textes allemand et bengla, il y aura lieu de se référer au texte anglais.

Pour le Gouvernement
de la République fédérale d'Allemagne :

KARL HEINZ SCHOLTYSSEK

Pour le Gouvernement
de la République populaire du Bangladesh :

FAIZUR RAHMAN CHOWDHURY

ANNEXE À L'ACCORD DE COOPÉRATION FINANCIÈRE DU 7 DÉCEMBRE 1989
ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE D'ALLE-
MAGNE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE POPULAIRE DU
BANGLADESH

1. Liste des biens et services qui peuvent être financés au moyen de la contribution financière, conformément à l'alinéa *a* du paragraphe 3 de l'article premier de l'Accord du 7 décembre 1989.

- a*) Matières premières et matières consommables industrielles et produits semi-finis;
- b*) Equipement industriel et machines et outillage agricoles;
- c*) Pièces de rechange et pièces détachées de toute nature;
- d*) Produits chimiques, notamment agents phytosanitaires, pesticides, médicaments et colorants;
- e*) Moyens de transport;
- f*) Autres produits industriels importants pour le développement de la République populaire du Bangladesh;
- g*) Services consultatifs, brevets et redevances d'exploitation.

2. L'importation de produits ne figurant pas sur la présente liste ne peut être financée qu'avec l'accord préalable du Gouvernement de la République fédérale d'Allemagne.

3. L'importation d'articles de luxe et de biens de consommation à usage personnel ainsi que celle de biens et d'installations servant à des fins militaires ne peuvent être financées sur la contribution financière.

No. 29151

**UNITED NATIONS
(UNITED NATIONS ENVIRONMENT PROGRAMME)
and
SPAIN**

**Letter Agreement regarding the Third Session of the *ad hoc*
Working Group of Legal and Technical Experts on Bio-
logical Diversity, to be held in Madrid from 24 June to
3 July 1991 (with annexes). Nairobi, 15 May 1991**

Authentic texts: English and Spanish.

Registered ex officio on 1 October 1992.

**ORGANISATION DES NATIONS UNIES
(PROGRAMME DES NATIONS UNIES
POUR L'ENVIRONNEMENT)
et
ESPAGNE**

**Lettre d'Accord relatif à la troisième session *ad hoc* du
groupe de travail des experts juridiques et techniques
sur la diversité biologique, qui aura lieu à Madrid du
24 juin au 3 juillet 1991 (avec annexes). Nairobi, 15 mai
1991**

Textes authentiques : anglais et espagnol.

Enregistré d'office le 1^{er} octobre 1992.

[TRADUCTION — TRANSLATION]

LETTER AGREEMENT¹ BETWEEN THE UNITED NATIONS ENVIRONMENT PROGRAMME AND THE KINGDOM OF SPAIN REGARDING THE THIRD SESSION OF THE *AD HOC* WORKING GROUP OF LEGAL AND TECHNICAL EXPERTS ON BIOLOGICAL DIVERSITY, TO BE HELD IN MADRID FROM 24 JUNE TO 3 JULY 1991

LETTRE D'ACCORD¹ ENTRE LE PROGRAMME DES NATIONS UNIES POUR L'ENVIRONNEMENT ET LE ROYAUME D'ESPAGNE RELATIF À LA TROISIÈME SESSION *AD HOC* DU GROUPE DE TRAVAIL DES EXPERTS JURIDIQUES ET TECHNIQUES SUR LA DIVERSITÉ BIOLOGIQUE, QUI AURA LIEU À MADRID DU 24 JUIN AU 3 JUILLET 1991

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force provisionally on 27 May 1991, the date of receipt of the acceptance from the Government of Spain, and definitively on 14 February 1992, the date of receipt of confirmation in writing on the part of Spain, in accordance with the provisions of paragraphs 21 and 22.

¹ Entré en vigueur à titre provisoire le 27 mai 1991, date de réception de l'acceptation du Gouvernement espagnol, et à titre définitif le 14 février 1992, date de réception de la confirmation écrite de l'Espagne, conformément aux dispositions des paragraphes 21 et 22.

No. 29152

**UNITED NATIONS
et
AZERBAIJAN**

**Agreement relating to the establishment of a United Nations
Interim Office. Signed at New York on 1 October 1992**

Authentic text: English.

Registered ex officio on 1 October 1992.

**ORGANISATION DES NATIONS UNIES
et
AZERBAÏDJAN**

**Accord relatif à l'installation d'un bureau intérimaire de
l'Organisation des Nations Unies. Signé à New York le
1^{er} octobre 1992**

Texte authentique : anglais.

Enregistré d'office le 1^{er} octobre 1992.

AGREEMENT¹ BETWEEN THE UNITED NATIONS AND THE GOVERNMENT OF THE AZERBAIJANI REPUBLIC RELATING TO THE ESTABLISHMENT OF A UNITED NATIONS INTERIM OFFICE

PREAMBLE

Whereas the Government of the Azerbaijani Republic and the United Nations have expressed their mutual interest that the United Nations establish an Interim Office in Baku with a view to supporting and supplementing the national efforts in solving the most important problems of economic development and promoting social progress and a better standard of life;

Whereas the Government of the Azerbaijani Republic has agreed to ensure the availability of the necessary facilities to enable the Interim Office to perform fully and effectively its functions, including its scheduled programmes of work and any related activities, and to fulfill its purposes in co-operation and harmony with the Government and people of Azerbaijan;

Considering that the Government of the Azerbaijani Republic has agreed to apply to the Interim Office, as an organizational unit of the United Nations, and to its officials the relevant provisions of the Convention on the Privileges and Immunities of the United Nations;²

Desiring to conclude an agreement with a view to regulating questions arising from the establishment in Baku of the United Nations Interim Office;

Have, in a spirit of friendly co-operation, agreed as follows:

Article I

DEFINITIONS

For the purpose of the present Agreement, the following definitions shall apply:

(a) "Office" means the United Nations Interim Office, an organizational unit through which the United Nations provides assistance and co-operation in programmes; it may include field sub-offices established in the country by mutual agreement;

(b) "The Government" means the Government of the Azerbaijani Republic;

(c) "The appropriate authorities" means central, local and other competent authorities under the law of the Azerbaijani Republic;

(d) "Convention" means the Convention on the Privileges and Immunities of the United Nations adopted by the General Assembly of the United Nations on 13 February 1946;

(e) "Parties" means the United Nations and the Government of the Azerbaijani Republic;

¹ Came into force on 1 October 1992 by signature, in accordance with article XXI.

² United Nations, *Treaty Series*, vol. 1, p. 15, and vol. 90, p. 327 (corrigendum to vol. 1, p. 18).

(f) “Head of the Office” means the official in charge of the United Nations Interim Office;

(g) “Officials of the Office” means the Head of the Interim Office and all members of its staff, irrespective of nationality, employed under the Staff Rules and Regulations of the United Nations with the exception of persons who are recruited locally and assigned to hourly rates as provided for in General Assembly Resolution 76(1) of 7 December 1946;¹

(h) “Experts on mission” means individuals, other than Interim Office officials or persons performing services on behalf of the United Nations, undertaking missions, coming within the scope of Articles VI and VII of the Convention;

(i) “Persons performing services on behalf of the United Nations” means individual contractors, other than officials engaged by the Interim Office, to execute or assist in the carrying out of its programmes or other related activities;

(j) “UNDP” means the United Nations Development Programme;

(k) “UNHCR” means the United Nations High Commissioner for Refugees established pursuant to United Nations General Assembly resolution 319(IV) of 3 December 1949;²

(l) “UNICEF” means the United Nations Children’s Fund established pursuant to United Nations General Assembly resolution 57(1) of 11 December 1946;³

(m) “UNEP” means the United Nations Environment Programme established pursuant to United Nations General Assembly resolution 2997 (XXVII) of 15 December 1977;⁴

(n) “Office premises” means all the premises occupied by the Interim Office or field sub-offices, including installations and facilities made available to or occupied, maintained or used by the United Nations in the Azerbaijani Republic and notified as such to the Government;

(o) “Organization” means the United Nations;

(p) “Country” means the Azerbaijani Republic.

Article II

PURPOSE AND SCOPE OF ACTIVITIES

The Office shall:

1. Co-operate with the Government in programmes of assistance aimed at promoting economic development and social progress through *inter alia* carrying out economic and social studies and research, technical co-operation, the training of personnel and dissemination of information.

2. Co-ordinate the work in the country of UNDP, UNHCR, UNICEF, UNEP and other organs of the Organization, in accordance with the relevant resolutions, decisions, regulations, rules and policies of the United Nations.

¹ United Nations, *Official Records of the General Assembly, First Session, Second Part (A/64/Add.1)*, p. 139.

² *Ibid.*, *Fourth Session*, p. 36.

³ *Ibid.*, *First Session, Second Part (A/64/Add.1)*, p. 90.

⁴ *Ibid.*, *Twenty-seventh Session, Supplement No. 30 (A/8730)*, p. 43.

3. Carry out such other activities as may be entrusted to the Office by the Secretary-General of the United Nations.

4. If necessary, United Nations organs and programmes may enter into supplemental Agreements with the Government concerning their project of assistance, pursuant to Article 18 below.

Article III

JURIDICAL PERSONALITY AND LEGAL CAPACITY

The United Nations, acting through the Office, shall have the capacity:

- (a) To contract;
- (b) To acquire and dispose of movable and immovable property;
- (c) To institute legal proceedings.

Article IV

APPLICATION OF THE CONVENTION

The Convention shall be applicable to the Office, its property, funds and assets, to its officials and experts on mission in the country.

Article V

STATUS OF THE OFFICE

1. The United Nations shall establish and maintain an Office in the country for the purpose of discharging its activities in accordance with the present Agreement or any other supplemental agreements referred to in Article 18 below.

2. The United Nations, its property, funds and assets, wherever located and by whomsoever held, shall enjoy immunity from every form of legal process except insofar as in any particular case it has expressly waived its immunity. It is understood, however, that no waiver of immunity shall extend to any measure of execution.

3. (a) The premises of the Office shall be inviolable. The property and assets of the Office, wherever located and by whomsoever held, shall be immune from search, requisition, confiscation, expropriation and any other form of interference, whether by executive, administrative, judicial or legislative action;

(b) The appropriate authorities shall not enter the Office premises to perform any official duties, except with the express consent of the head of the Office and under conditions agreed to by him or her.

4. The appropriate authorities shall exercise due diligence to ensure the security and protection of the Office, and to ensure that the tranquility of the Office is not disturbed by the unauthorized entry of persons or groups of persons from outside or by disturbances in its immediate vicinity.

5. The archives of the Office, and in general all documents belonging to it, wherever located and by whomsoever held, shall be inviolable.

Article VI

OFFICE FUNDS, ASSETS AND OTHER PROPERTY

1. Without being restricted by financial controls, regulations or moratoria of any kind, the Office:

(a) May hold and use funds, gold or negotiable instruments of any kind and maintain and operate accounts in any currency and convert any currency held by it into any other currency;

(b) Shall be free to transfer its funds, gold or currency from one country to another or within any country, to other organizations or agencies of the United Nations system;

(c) Shall be accorded the most favourable, legally available rate of exchange for its financial transactions.

2. The Office, its assets, income and other property shall:

(a) Be exempt from all direct taxes, value-added tax, fees, tolls or duties; it is understood, however, that the Office will not claim exemption from taxes which are, in fact, no more than charges for public utility services, rendered by the Government or by a corporation under government regulation, at a fixed rate according to the amount of services rendered and which can be specifically identified, described and itemized;

(b) Be exempt from customs duties and prohibitions and restrictions on imports and exports in respect of articles imported or exported by the Office for its official use. It is understood, however, that articles imported under such exemptions will not be sold in the country into which they were imported except under conditions agreed with the Government;

(c) Be exempt from customs duties and prohibitions and restrictions on imports and exports in respect of its publications.

Article VII

OFFICIALS OF THE OFFICE

1. Officials of the Office shall:

(a) Be immune from legal process in respect of words spoken or written and all acts performed by them in their official capacity. Such immunity shall continue to be accorded after termination of employment with the Office;

(b) Be exempt from taxation on the salaries and emoluments paid to them by the Office;

(c) Be immune from national service obligations.

2. In addition, internationally-recruited officials of the Office shall:

(a) Be immune, together with their spouses and relatives dependent on them, from immigration restrictions and alien registration;

(b) Be accorded the same privileges in respect of exchange facilities as are accorded to officials of comparable ranks forming part of diplomatic missions to the Government;

(c) Be given, together with their spouses and relatives dependent on them, the same repatriation facilities in time of international crisis as diplomatic envoys;

(d) Have the right to import free of duty their furniture, personal effects and all household appliances, at the time of first taking up their post in the host country.

3. The head of the Office and other senior officials, as may be agreed between the United Nations and the Government, shall enjoy the same privileges and immunities accorded by the Government to members of diplomatic missions of comparable ranks. For this purpose, the name of the head of the Office may be incorporated in the diplomatic list.

4. Internationally-recruited officials of the Office shall also be entitled to the following facilities:

(a) To import free of custom and excise duties limited quantities of certain articles intended for personal consumption in accordance with existing government regulation;

(b) To import a motor vehicle free of customs and excise duties, including value-added tax, in accordance with existing government regulation applicable to members of diplomatic missions of comparable ranks.

Article VIII

EXPERTS ON MISSION

1. Experts on mission shall be granted the privileges, immunities and facilities as specified in Article VI, Sections 22 and 23, and Article VII, Section 26, of the Convention.

2. Experts on mission may be accorded such additional privileges, immunities and facilities as may be agreed upon between the Parties.

Article IX

PERSONS PERFORMING SERVICES FOR THE OFFICE

1. Persons performing services for the Office shall:

(a) Be immune from legal process in respect of words spoken or written and all acts performed by them in their official capacity. Such immunity shall continue to be accorded after termination of employment with the Office;

(b) Be given, together with their spouses and relatives dependent on them, the same repatriation facilities in time of international crisis as diplomatic envoys.

2. For the purpose of enabling them to discharge their functions independently and efficiently, persons performing services for the Office may be accorded such other privileges, immunities and facilities as specified in Articles 7 and 8 above, as may be agreed upon between the Parties.

Article X

LOCALLY-RECRUITED PERSONNEL ASSIGNED TO HOURLY RATES

Locally-recruited personnel shall be accorded all facilities necessary for the independent exercise of their functions for the United Nations. The terms and conditions of employment for persons recruited locally and assigned to hourly rates shall be in accordance with the relevant United Nations resolutions, decisions, regulations and rules and policies of the competent organs of the United Nations.

Article XI

WAIVER OF PRIVILEGES AND IMMUNITIES

The privileges and immunities accorded under the present Agreement are granted in the interests of the United Nations, and not for the personal benefit of the persons concerned. The Secretary-General of the United Nations has the right and the duty to waive the immunity of any individual referred to in Articles 7, 8 and 9 in any case where, in his opinion, such immunity impedes the course of justice and can be waived without prejudice to the interests of the United Nations.

Article XII

ACCESS FACILITIES

1. Internationally-recruited officials of the Office, experts on mission and persons performing services shall be entitled to:

(a) Prompt clearance and issuance, free of charge, of visas, licences or permits, where required;

(b) Unimpeded access to or from the country, and within the country, to all sites of co-operation activities, to the extent necessary for the implementation of programmes of co-operation.

Article XIII

GOVERNMENT CONTRIBUTION

1. The Government shall provide the United Nations, as mutually agreed upon and to the extent possible:

(a) Appropriate office premises for the Office;

(b) Costs of local telecommunications for official purposes;

(c) Costs of utilities and local services such as equipment, fixtures and maintenance of office premises;

(d) Transportation for experts on mission in the discharge of their official functions in the country.

2. The Government shall also assist the United Nations:

(a) In the location of suitable housing accommodation for internationally-recruited officials, experts on mission and persons performing services for the United Nations;

(b) In the installation and supply of utility services, such as water, electricity, sewerage, fire protection services and other services, for the Office premises.

Article XIV

FACILITIES IN RESPECT OF COMMUNICATIONS

1. The United Nations shall enjoy, in respect of its official communications, treatment not less favourable than that accorded by the Government to any diplomatic mission in matters of establishment and operation, priorities, tariffs, charges on mail and cablegrams and on teleprinter, facsimile, telephone and other communications, as well as rates for information to the press and radio.

2. No official correspondence or other communication of the United Nations shall be subject to censorship. Such immunity shall extend to printed matter, photographic and electronic data communications and other forms of communications as may be agreed upon between the Parties. The United Nations shall be entitled to use codes and to dispatch and receive correspondence either by courier or in sealed pouches, all of which shall be inviolable and not subject to censorship.

3. The United Nations shall have the right to operate radio and other telecommunication equipment on United Nations registered frequencies and those allocated by the Government between its offices, within and outside the country, and in particular with United Nations Headquarters in New York.

Article XV

UNITED NATIONS FLAG, EMBLEM AND MARKINGS

The United Nations may display its flag, and/or emblem on its Office premises, official vehicles and otherwise as agreed to between the Parties. Vehicles, vessels and aircraft of the United Nations shall carry a distinctive United Nations emblem or markings, which shall be notified to the Government.

Article XVI

NOTIFICATION

The Office shall notify the Ministry of Foreign Affairs of the Azerbaijani Republic of the names and categories of its officials, experts on mission and persons performing services and locally-recruited personnel, and of any change in their status.

Article XVII

IDENTIFICATION

1. The Government shall, at the request of the head of the Office, issue to each official, expert on mission, person performing services and locally-recruited personnel (other than those who are assigned to hourly rates) the appropriate certificates of identity.

2. Upon demand of an authorized official of the Government, persons referred to in paragraph 1 above shall be required to present, but not to surrender, their certificates of identity.

3. The Office shall, upon termination of employment or reassignment of its personnel, ensure that all certificates of identity are returned promptly to the Government.

Article XVIII

SUPPLEMENTAL AGREEMENTS

1. UNDP, UNICEF, UNHCR, UNEP and other United Nations organs and programmes may conclude with the Government supplemental Agreements, which shall constitute an integral part of this Agreement, concerning conditions under which they shall assist the Government in carrying out their respective projects.

2. The United Nations and the Government may enter into any other supplemental Agreement as both Parties may deem appropriate.

Article XIX

CLAIMS AGAINST THE UNITED NATIONS

1. The United Nations co-operation in programmes under the present Agreement, or any other supplemental Agreement, is provided for the benefit of the Government and people of the country and, therefore, the Government shall bear all the risks of the operation under the present Agreement.

2. The Government shall, in particular, be responsible for dealing with all claims arising from or directly attributable to the operations under the present Agreement, or any other supplemental Agreement, that may be brought by third parties against the United Nations, its officials, experts on mission and persons performing services on behalf of the United Nations and shall, in respect of such claims, indemnify and hold them harmless, except where the Government and the United Nations agree that the particular claim or liability was caused by gross negligence or wilful misconduct.

Article XX

SETTLEMENT OF DISPUTES

Any dispute between the United Nations and the Government relating to the interpretation and application of the present Agreement, or any other supplemental Agreement, which is not settled by negotiation or other agreed mode of settlement shall be submitted to arbitration at the request of either Party. Each Party shall appoint one arbitrator, and the two arbitrators so appointed shall appoint a third, who shall be the chairman. If within thirty (30) days of the request for arbitration either Party has not appointed an arbitrator, or if within fifteen (15) days of the appointment of two arbitrators the third arbitrator has not been appointed, either Party may request the President of the International Court of Justice to appoint an arbitrator. The procedure for the arbitration shall be fixed by the arbitrators, and the expenses of the arbitration shall be borne by the Parties as assessed by the arbi-

trators. The arbitral award shall contain a statement of the reasons on which it is based and shall be accepted by the Parties as the final adjudication of the dispute.

Article XXI

ENTRY INTO FORCE

This Agreement shall enter into force upon signature by the duly authorized representatives of the United Nations and the Government.

Article XXII

TERMINATION

The present Agreement shall cease to be in force six months after either of the Parties gives notice in writing to the other of its decision to terminate the Agreement. The Agreement shall, however, remain in force for such an additional period as might be necessary for the orderly cessation of United Nations activities, and the resolution of any dispute between the Parties.

IN WITNESS WHEREOF, the undersigned, being duly authorized plenipotentiary of the Government and duly appointed representative of the United Nations, have on behalf of the Parties signed the present Agreement.

DONE at New York this 1st day of October of nineteen hundred ninety two.

For the United Nations:

[Signed — Signé]¹

For the Government
of the Azerbaijani Republic:

[Signed — Signé]²

¹ Signed by Boutros Boutros-Ghali — Signé par Boutros Boutros-Ghali.

² Signed by Gambarov — Signé par Gambarov.

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES ET LE
GOUVERNEMENT DE LA RÉPUBLIQUE D'AZERBAÏJAN RE-
LATIF À L'INSTALLATION D'UN BUREAU INTÉRIMAIRE DE
L'ORGANISATION DES NATIONS UNIES

PRÉAMBULE

Attendu que le Gouvernement de la République d'Azerbaïjan et l'Organisation des Nations Unies se sont mutuellement déclaré intéressés à ce que l'Organisation des Nations Unies crée à Baku un Bureau intérimaire dans le dessein d'aider et de compléter les efforts déployés sur le plan national pour résoudre les principaux problèmes de développement économique ainsi qu'assurer le progrès social et un meilleur niveau de vie;

Attendu que le Gouvernement de la République d'Azerbaïjan a accepté de mettre à disposition tous les moyens nécessaires pour permettre au Bureau intérimaire d'exercer pleinement et efficacement ses fonctions, y compris la réalisation de ses programmes de travail prévus et toutes les activités annexes, ainsi que d'atteindre les fins pour lesquelles il est créé en coopération et en harmonie avec le Gouvernement et le peuple de la République d'Azerbaïjan;

Considérant que le Gouvernement de la République d'Azerbaïjan a accepté d'appliquer au Bureau intérimaire en tant qu'organe de l'Organisation des Nations Unies, ainsi qu'à ses fonctionnaires, les dispositions applicables de la Convention relative aux privilèges et immunités des Nations Unies²;

Désireux de conclure un accord en vue de régler les questions que pose l'installation à Baku du Bureau intérimaire de l'Organisation des Nations Unies;

Sont convenus, dans un esprit d'amicale coopération, de ce qui suit :

Article I

DÉFINITIONS

Aux fins du présent Accord, les définitions ci-après seront d'application :

a) Le terme « Bureau » s'entend du Bureau intérimaire de l'Organisation des Nations Unies, organe par lequel l'Organisation apportera son assistance et sa coopération sous la forme de programmes; le terme pourra également s'appliquer aux bureaux subsidiaires créés ailleurs dans le pays;

b) Le terme « Gouvernement » s'entend du Gouvernement de la République d'Azerbaïjan;

c) L'expression « autorités compétentes » s'entend des autorités centrales, locales et autres, compétentes conformément à la législation de la République d'Azerbaïjan;

¹ Entré en vigueur le 1^{er} octobre 1992 par la signature, conformément à l'article XXI.

² Nations Unies, *Recueil des Traités*, vol. 1, p. 15.

d) Le terme « Convention » s'entend de la Convention relative aux privilèges et immunités des Nations Unies, adoptée le 13 février 1946 par l'Assemblée générale des Nations Unies;

e) Le terme « Parties » s'entend de l'Organisation des Nations Unies et du Gouvernement de la République d'Azerbaïdjan;

f) L'expression « Directeur du Bureau » s'entend du fonctionnaire responsable du Bureau intérimaire de l'Organisation des Nations Unies;

g) L'expression « fonctionnaires du Bureau » s'entend du Directeur du Bureau et de tous les membres de son personnel, indépendamment de leur nationalité, employés conformément au Règlement et au Statut du personnel de l'Organisation des Nations Unies, à l'exception des personnes recrutées localement et rémunérées par un salaire horaire comme prévu dans la résolution 76 (1) de l'Assemblée générale en date du 7 décembre 1946¹;

h) L'expression « experts en mission » s'entend des personnes, autres que les fonctionnaires du Bureau ou les personnes assurant des prestations pour le compte de l'Organisation des Nations Unies, qui effectuent des missions et qui relèvent des articles VI et VII de la Convention;

i) L'expression « personnes assurant des prestations pour le compte de l'Organisation des Nations Unies » s'entend des entrepreneurs individuels, autres que les fonctionnaires engagés par le Bureau, pour exécuter ses programmes ou d'autres activités annexes ou d'y apporter leur contribution;

j) Le signe « PNUD » désigne le Programme des Nations Unies pour le développement;

k) Le signe « HCR » désigne le Haut-Commissariat des Nations Unies pour les réfugiés, établi aux termes de la résolution 319 (IV) du 3 décembre 1949² de l'Assemblée générale des Nations Unies;

l) Le signe « UNICEF » désigne le Fonds des Nations Unies pour l'enfance, aux termes de la résolution 57 (1) du 11 décembre 1946³ de l'Assemblée générale des Nations Unies;

m) Le signe « PNUE » désigne le Programme des Nations Unies pour l'environnement, aux termes de la résolution 2997 (XXVII) du 15 décembre 1977⁴ de l'Assemblée générale des Nations Unies;

n) L'expression « locaux du Bureau » s'entend de tous les locaux occupés par le Bureau ou ses bureaux subsidiaires sur le terrain, y compris les installations et les facilités mises à la disposition de l'Organisation des Nations Unies, ou bien occupés, entretenus ou utilisés par l'Organisation dans la République d'Azerbaïdjan et signalés en tant que tels au Gouvernement;

o) Le terme « Organisation » désigne l'Organisation des Nations Unies;

p) Le terme « pays » s'entend de la République d'Azerbaïdjan.

¹ Nations Unies, *Documents officiels de l'Assemblée générale, première session, seconde partie (A/64/Add.1)*, p. 139.

² *Ibid.*, quatrième session, p. 37.

³ *Ibid.*, première session, seconde partie (A/64/Add.1), p. 90.

⁴ *Ibid.*, vingt-septième session, Supplément n° 30 (A/8730), p. 47.

Article II

BUT ET ÉTENDUE DES ACTIVITÉS

Le Bureau :

1. Coopérera avec le Gouvernement à l'exécution de programmes d'assistance qui auront pour but de faciliter le développement économique et le progrès social, notamment par le biais d'études économiques et sociales, de travaux de recherche, d'une coopération technique, de la formation de personnels et de la diffusion d'informations.
2. Coordonnera l'action dans le pays du PNUD, du HCR, de l'UNICEF, du PNUE et d'autres organes de l'Organisation, en conformité aux résolutions, décisions, règlements, règles et politiques applicables de l'Organisation des Nations Unies.
3. Exercera les autres activités qui pourront lui être confiées par le Secrétaire général de l'Organisation des Nations Unies.
4. En cas de besoin, les organes et programmes des Nations Unies pourront conclure des accords supplémentaires avec le Gouvernement de la République d'Azerbaïdjan concernant leurs projets d'assistance, conformément à l'article 18 ci-après.

Article III

PERSONNALITÉ MORALE ET CAPACITÉ JURIDIQUE

L'Organisation des Nations Unies, agissant par l'entremise du Bureau, aura la capacité :

- a) De conclure des contrats;
- b) D'acquérir et d'aliéner des biens meubles et immeubles;
- c) D'ester en justice.

Article IV

APPLICATION DE LA CONVENTION

La Convention sera applicable au Bureau, à ses biens, à ses fonds et avoirs, à ses fonctionnaires et à ses experts en mission dans le pays.

Article V

STATUT DU BUREAU

1. L'Organisation des Nations Unies implantera et entretiendra dans le pays un Bureau intérimaire aux fins d'exercer ses activités conformément au présent Accord ou à tout autre accord supplémentaire visé à l'article 18 ci-après.
2. L'Organisation des Nations Unies, ses biens, fonds et avoirs, où qu'ils se trouvent et dans la possession de qui que ce soit, bénéficieront de l'immunité contre toute action juridique, sauf dans la mesure où elle aura expressément renoncé à cette

immunité dans un cas particulier. Il est toutefois entendu qu'aucune renonciation à l'immunité ne s'appliquera à des mesures exécutoires.

3. a) Les locaux du Bureau seront inviolables. Ses biens et avoirs, où qu'ils se trouvent et dans la possession de qui que ce soit, ne pourront être fouillés, réquisitionnés, confisqués, expropriés ou soumis à toute autre ingérence des pouvoirs exécutif, administratif, judiciaire ou législatif;

b) Les autorités compétentes ne pénétreront pas dans les locaux du Bureau pour y exercer des pouvoirs officiels, sinon avec le consentement exprès du Directeur du Bureau et dans les conditions qu'il aura acceptées.

4. Les autorités compétentes feront dûment diligence pour veiller à la sécurité et à la protection du Bureau et pour faire en sorte que sa tranquillité ne soit pas perturbée par l'entrée non autorisée de personnes ou groupes de personnes venues de l'extérieur ni par des désordres dans son voisinage immédiat.

5. Les archives du Bureau, et en général tous les documents lui appartenant, où qu'ils se trouvent et dans la possession de qui que ce soit, seront inviolables.

Article VI

FONDS, AVOIRS ET AUTRES BIENS DU BUREAU

1. Sans que lui soient imposées de restrictions sous la forme de contrôles financiers, de règlements ou de moratoires de quelque sorte que ce soit, le Bureau :

a) Pourra détenir et utiliser des fonds, de l'or ou des documents négociables de quelque sorte que ce soit, tenir et utiliser des comptes dans n'importe quelle monnaie, ainsi que de convertir n'importe quelle monnaie détenue par lui en n'importe quelle autre monnaie;

b) Aura toute liberté de transférer ses fonds, or ou numéraire d'un pays à un autre ou à l'intérieur de n'importe quel pays à d'autres organisations ou institutions des Nations Unies;

c) Se verra accorder le taux de change légal le plus favorable aux fins de ses opérations financières.

2. Le Bureau, ses avoirs, revenus et autres biens :

a) Seront exonérés de tous impôts directs, taxes sur la valeur ajoutée, redevances, octrois ou autres droits; il est toutefois entendu que le Bureau ne demandera pas d'être exonéré de taxes qui ne sont en fait rien de plus que des redevances au titre de prestations de services publics, servies par l'Etat ou par une société réglementée par l'Etat à un tarif fixe, en fonction de la quantité de prestations servies qui devront pouvoir être précisément identifiées, décrites et ventilées;

b) Seront exonérés des droits de douane ainsi que des interdictions et restrictions aux importations et aux exportations au titre des articles importés ou exportés par le Bureau pour son usage officiel. Il est toutefois entendu que les articles importés bénéficiant de ces exonérations ne seront pas vendus dans le pays dans lequel ils ont été importés, sauf dans des conditions convenues avec le Gouvernement;

c) Seront exonérés des droits de douane et des interdictions et restrictions sur les importations et les exportations pour ce qui concerne ses publications.

Article VII

FONCTIONNAIRES DU BUREAU

1. Les fonctionnaires du Bureau :

a) Jouiront de l'immunité de juridiction pour les paroles prononcées ou écrites et tous les actes accomplis par eux en leur qualité officielle. Cette immunité restera acquise après la cessation de leurs fonctions auprès du Bureau;

b) Seront exonérés de l'impôt sur les traitements et émoluments qui leur sont versés par le Bureau;

c) Jouiront de l'immunité en matière de service national.

2. En outre, les fonctionnaires recrutés sur le plan international :

a) Jouiront de l'immunité en matière de restrictions à l'immigration et d'immatriculation des étrangers, de même que leurs époux, épouses et parents à charge;

b) Se verront accorder en matière de change les mêmes facilités que celles dont bénéficient les fonctionnaires de rang comparable appartenant aux missions diplomatiques auprès du Gouvernement;

c) Se verront accorder, ainsi qu'à leurs époux, épouses et parents à charge les mêmes facilités de rapatriement en temps de crise internationale que celles offertes aux envoyés diplomatiques;

d) Auront le droit d'importer en franchise de droits leur mobilier, leurs effets personnels et tous leurs appareils de ménage au moment d'occuper pour la première fois leurs fonctions dans le pays hôte.

3. Le Directeur du Bureau et les autres hauts fonctionnaires dont la liste sera arrêtée d'un commun accord entre l'Organisation des Nations Unies et le Gouvernement bénéficieront des mêmes privilèges et immunités que ceux accordés par le Gouvernement aux membres de rang comparable des missions diplomatiques. A cet effet, le nom du Directeur du Bureau pourra être inclus dans la liste diplomatique.

4. Les fonctionnaires du Bureau recrutés sur le plan international devront également bénéficier des facilités suivantes :

a) Importer en franchise de droits de douane et d'accise des quantités limitées de certains articles destinés à leur consommation personnelle, conformément aux règlements en vigueur dans le pays;

b) Importer une automobile en franchise de droits de douane et d'accise, y compris la taxe sur la valeur ajoutée, conformément aux règlements existants applicables aux membres de rang comparable des missions diplomatiques.

Article VIII

EXPERTS EN MISSION

1. Les experts en mission se verront accorder les privilèges, immunités et facilités précisés à l'article VI, paragraphes 22 et 23, et à l'article VII, paragraphe 26, de la Convention.

2. Les experts en mission pourront se voir accorder les privilèges, immunités et facilités supplémentaires dont pourront être convenues les Parties.

Article IX

PERSONNES ASSURANT DES PRESTATIONS POUR LE COMPTE DU BUREAU

1. Les personnes assurant des prestations pour le Bureau :

a) Jouiront de l'immunité de juridiction en ce qui concerne les paroles prononcées ou écrites et tous les actes accomplis par elles en leur qualité officielle. Cette immunité leur sera conservée après la fin de leur emploi par le Bureau;

b) Bénéficieront, ainsi que leurs époux ou épouses et les parents à leur charge, des mêmes facilités de rapatriement en temps de crise internationale que celles accordées aux envoyés diplomatiques.

2. Aux fins de leur permettre de s'acquitter de leurs fonctions de façon indépendante et efficace, les personnes assurant des prestations pour le compte du Bureau pourront se voir accorder d'autres privilèges, immunités et facilités visés aux articles 7 et 8 ci-dessus, dont pourront être convenues les Parties.

Article X

PERSONNELS RECRUTÉS LOCALEMENT ET RÉMUNÉRÉS À L'HEURE

Les personnels recrutés localement se verront accorder toutes les facilités nécessaires pour l'exercice indépendant de leurs fonctions auprès de l'Organisation des Nations Unies. Les conditions d'emploi des personnels recrutés localement et rémunérés à l'heure seront conformes aux résolutions, décisions, règlements, règles et politiques en la matière des organes compétents des Nations Unies.

Article XI

LEVÉE DES PRIVILÈGES ET IMMUNITÉS

Les privilèges et immunités accordés en vertu du présent Accord le sont dans l'intérêt de l'Organisation des Nations Unies et non pour l'avantage personnel des personnes concernées. Le Secrétaire général de l'Organisation des Nations Unies a le droit et le devoir de lever l'immunité de toute personne visée aux articles 7, 8 et 9 dans tous les cas où, à son avis, cette immunité entraverait le cours de la justice et peut être levée sans porter préjudice aux intérêts de l'Organisation.

Article XII

FACILITÉS D'ACCÈS

1. Les fonctionnaires du Bureau, les experts en mission et les personnes assurant des prestations auront droit :

a) A l'ampliation et à la délivrance rapide, sans frais, des visas, autorisations ou permis, en cas de besoin;

b) D'entrer dans le pays et d'en sortir sans entraves, ainsi que d'y séjourner pour accéder à tous les lieux où s'exercera la coopération, dans la mesure nécessaire pour la réalisation des programmes de coopération.

Article XIII

APPORTS DU GOUVERNEMENT

1. Le Gouvernement fournira à l'Organisation des Nations Unies, selon [un] accord mutuel et dans la mesure du possible :

a) Des locaux de bureaux adéquats pour le Bureau, seul ou associé avec des institutions des Nations Unies;

b) La gratuité des envois postaux et télécommunications officiels;

c) Le coût des services locaux tels que le matériel, les aménagements et l'entretien des bureaux;

d) Le transport des fonctionnaires du Bureau, des experts en mission et des personnes assurant des prestations pour le compte de l'Organisation des Nations Unies, dans l'exercice de leurs fonctions officielles dans le pays.

2. Le Gouvernement aidera également l'Organisation des Nations Unies :

a) A trouver ou à fournir des logements appropriés aux fonctionnaires recrutés sur le plan international, aux experts en mission et aux personnes assurant des prestations pour le compte de l'Organisation des Nations Unies;

b) Pour l'installation et la fourniture des services publics tels que l'eau, l'électricité, l'évacuation des eaux usées, la protection contre l'incendie, etc., dans les locaux du Bureau.

Article XIV

FACILITÉS EN MATIÈRE DE COMMUNICATIONS

1. L'Organisation des Nations Unies bénéficiera, pour ses communications officielles, d'un traitement non moins favorable que celui accordé par le Gouvernement à n'importe quelle mission diplomatique en matière d'installation et d'exploitation, de priorités, de tarifs, de frais d'expédition du courrier, des télégrammes et de télex, de télécopie, de téléphone et d'autres communications, ainsi que des tarifs spéciaux pour l'information de la presse et de la radio.

2. Aucune correspondance officielle ni autre communication de l'Organisation des Nations Unies ne fera l'objet d'une censure. Cette immunité s'appliquera aux imprimés, aux communications photographiques et électroniques et à toutes les autres formes de communication dont pourront être convenues les Parties. L'Organisation des Nations Unies aura le droit d'utiliser des codes et d'expédier et recevoir de la correspondance soit par estafette, soit en valise sous scellés, qui seront tous inviolables et non soumis à la censure.

3. L'Organisation des Nations Unies aura le droit d'exploiter du matériel radio et d'autres matériels de télécommunications sur les fréquences déclarées de l'Organisation des Nations Unies et sur celles attribuées par le Gouvernement, cela entre ses bureaux à l'intérieur et à l'extérieur du pays et en particulier avec le Siège de l'Organisation des Nations Unies à New York.

Article XV

PAVILLON, EMBLÈME ET MARQUES DES NATIONS UNIES

L'Organisation des Nations Unies pourra déployer son pavillon et son emblème sur les locaux du Bureau, ses véhicules officiels et ailleurs selon entente entre les Parties. Les véhicules, embarcations et aéronefs de l'Organisation des Nations Unies porteront un emblème ou des marques distinctifs des Nations Unies qui seront portés à la connaissance du Gouvernement.

Article XVI

NOTIFICATION

Le Bureau fera connaître au Ministère des affaires étrangères de la République d'Azerbaïdjan les noms et grades de ses fonctionnaires, experts en mission, personnes assurant des prestations et personnels recrutés localement, ainsi que toute modification de leur situation.

Article XVII

PAPIERS D'IDENTITÉ

1. Le Gouvernement, à la demande du Directeur du Bureau, délivrera à chaque fonctionnaire, expert en mission, personne assurant des prestations et personnel recruté localement (à l'exception de ceux rémunérés à l'heure) les documents d'identité appropriés.

2. Sur la demande du fonctionnaire agréé du Gouvernement, les personnes visées au paragraphe 1 ci-dessus seront tenues de présenter, sans s'en démunir, leurs documents d'identité.

3. Au moment de la cessation de l'emploi ou de la réaffectation de son personnel, le Bureau veillera à ce que tous les documents d'identité soient renvoyés dans les meilleurs délais au Gouvernement.

Article XVIII

ACCORDS SUPPLÉMENTAIRES

1. Le PNUD, l'UNICEF, le HCR, le PNUE et d'autres organismes et programmes des Nations Unies pourront conclure avec le Gouvernement des accords supplémentaires qui feront partie intégrante du présent Accord concernant les conditions dans lesquelles ils aideront le Gouvernement dans l'exécution de leurs projets respectifs.

2. L'Organisation des Nations Unies et le Gouvernement pourront conclure tous les autres accords supplémentaires que les deux Parties jugeront utiles.

Article XIX

RÉCLAMATIONS À L'ENCONTRE DE L'ORGANISATION DES NATIONS UNIES

1. La coopération entre l'Organisation des Nations Unies à la réalisation de programmes en vertu du présent Accord ou de tout autre accord supplémentaire est conçue dans l'intérêt du Gouvernement et du peuple du pays et, par conséquent, le Gouvernement devra supporter tous les risques afférents aux activités exécutées en vertu du présent Accord.

2. Le Gouvernement devra en particulier répondre à toutes les réclamations découlant des activités exercées en vertu du présent Accord ou d'un accord supplémentaire, ou bien qui leur sont directement imputables, et que pourraient éventuellement formuler des tiers contre l'Organisation des Nations Unies, ses fonctionnaires, experts en mission ou personnes assurant des prestations au nom de l'Organisation des Nations Unies, et il devra, en l'occurrence, indemniser les lésés et couvrir les responsables, sauf lorsque le Gouvernement et l'Organisation des Nations Unies seront convenus que la réclamation ou le dommage résultent d'une négligence grave ou d'une faute intentionnelle.

Article XX

RÈGLEMENT DES DIFFÉRENDS

Tout différend intervenu entre l'Organisation des Nations Unies et le Gouvernement, concernant l'interprétation et l'application du présent Accord ou de tout autre accord supplémentaire, qui n'aura pas été réglé par voie de négociation ou selon une autre modalité de règlement convenue, sera soumis à arbitrage à la demande de l'une ou l'autre Partie. Chaque Partie désignera un arbitre et les deux arbitres ainsi désignés en choisiront un troisième qui fera fonction de président. Si, dans les trente (30) jours suivant la demande d'arbitrage l'une des Parties n'a pas nommé son arbitre, ou si, dans les quinze (15) jours suivant la désignation des deux arbitres le troisième arbitre n'a pas été choisi, chaque Partie pourra demander au Président de la Cour internationale de Justice de désigner l'arbitre manquant. La procédure d'arbitrage sera arrêtée par les arbitres, et les frais d'arbitrage seront supportés par les Parties dans les proportions fixées par les arbitres. La sentence arbitrale exposera les motifs sur lesquels elle repose et sera acceptée par les Parties en tant que règlement définitif du différend.

Article XXI

ENTRÉE EN VIGUEUR

Le présent Accord entrera en vigueur au moment de sa signature par les représentants dûment habilités de l'Organisation des Nations Unies et du Gouvernement.

Article XXII

DÉNONCIATION

Le présent Accord cessera de prendre effet six mois après que l'une des Parties aura notifié par écrit à l'autre sa décision d'y mettre fin. L'Accord demeurera cepen-

dant en vigueur aussi longtemps qu'il pourra être nécessaire pour mettre fin de façon ordonnée aux activités de l'Organisation des Nations Unies ou résoudre tout différend en instance entre les Parties.

EN FOI DE QUOI, les soussignés, en leur qualité respective de plénipotentiaire dûment habilité du Gouvernement et de représentant dûment désigné de l'Organisation des Nations Unies, ont, au nom des Parties, signé le présent Accord.

FAIT à New York, le 1^{er} octobre 1992.

Pour l'Organisation des Nations Unies :

[BOUTROS BOUTROS-GHALI]

Pour le Gouvernement
de la République d'Azerbaïdjan :

[GAMBAROV]

No. 29153

**UNITED NATIONS
(UNITED NATIONS DEVELOPMENT PROGRAMME)
and
MOLDOVA**

**Basic Agreement concerning assistance by the United Nations
Development Programme to the Government of Mol-
dova. Signed at New York on 2 October 1992**

Authentic texts: English and Russian.

Registered ex officio on 2 October 1992.

**ORGANISATION DES NATIONS UNIES
(PROGRAMME DES NATIONS UNIES
POUR LE DÉVELOPPEMENT)
et
MOLDOVA**

**Accord de base relatif à une assistance du Programme des
Nations Unies pour le développement au Gouvernement
de Moldova. Signé à New York le 2 octobre 1992**

Textes authentiques : anglais et russe.

Enregistré d'office le 2 octobre 1992.

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE REPUBLIC OF MOLDOVA AND THE UNITED NATIONS DEVELOPMENT PROGRAMME

Whereas the General Assembly of the United Nations has established the United Nations Programme (hereinafter called the UNDP) to support and supplement the national efforts of recipient countries at solving the most important problems of their economic development and to promote social progress and better standards of life; and

Whereas the Government of the Republic of Moldova wishes to request assistance from the UNDP for the benefit of its people;

Now therefore the Government and the UNDP (hereinafter called the Parties) have entered into this Agreement in a spirit of friendly co-operation.

Article I

SCOPE OF THIS AGREEMENT

1. This Agreement embodies the basic conditions under which the UNDP and its Executive Agencies shall assist the Government in carrying out its development projects, and under which such UNDP-assisted projects shall be executed. It shall apply to all such UNDP assistance and to such Project Documents or other instruments (hereinafter called Project Documents) as the Parties may conclude to define the particulars of such assistance and the respective responsibilities of the Parties and the Executing Agency hereunder in more detail in regard to such projects.

2. Assistance shall be provided by the UNDP under this Agreement only in response to requests submitted by the Government and approved by the UNDP. Such assistance shall be made available to the Government, or to such entity as the Government may designate, and shall be furnished and received in accordance with the relevant and applicable resolutions and decisions of the competent UNDP organs, and subject to the availability of the necessary funds to the UNDP.

Article II

FORMS OF ASSISTANCE

1. Assistance which may be made available by the UNDP to the Government under this Agreement may consist of:

(a) The services of advisory experts and consultants, including consultant firms or organizations, selected by and responsible to, the UNDP or the Executing Agency concerned;

(b) The services of operational experts selected by the Executing Agency, to perform functions of an operational, executive or administrative character as civil servants of the Government or as employees of such entities as the Government may designate under Article I, paragraph 2, hereof;

¹ Came into force on 2 October 1992 by signature, in accordance with article XIII (1).

(c) The services of members of the United Nations Volunteers (hereinafter called volunteers);

(d) Equipment and supplies not readily available in Moldova (hereinafter called the country);

(e) Seminars, training programmes, demonstration projects, expert working groups and related activities;

(f) Scholarships and fellowships, or similar arrangements under which candidates nominated by the Government and approved by the Executing Agency concerned may study or receive training; and

(g) Any other form of assistance which may be agreed upon by the Government and the UNDP.

2. Requests for assistance shall be presented by the Government to the UNDP through the UNDP resident representative in the country (referred to in paragraph 4(a) of this Article), and in the form and in accordance with procedures established by the UNDP for such requests. The Government shall provide the UNDP with all appropriate facilities and relevant information to appraise the request, including an expression of its intent with respect to the follow-up of investment-oriented projects.

3. Assistance may be provided by the UNDP to the Government either directly, with such external assistance as it may deem appropriate, or through an Executing Agency, which shall have primary responsibility for carrying out UNDP assistance to the project and which shall have the status of an independent contractor for this purpose. Where assistance is provided by the UNDP directly to the Government, all references in this Agreement to an Executing Agency shall be construed to refer to the UNDP, unless clearly inappropriate from the context.

4. (a) The UNDP may maintain a permanent mission, headed by a resident representative, in the country to represent the UNDP therein and be the principal channel of communication with the Government on all Programme matters. The resident representative shall have full responsibility and ultimate authority on behalf of the UNDP Administrator, for the UNDP programme in all its aspects in the country, and shall be team leader in regard to such representatives of other United Nations organizations as may be posted in the country, taking into account their professional competence and their relations with appropriate organs of the Government. The resident representative shall maintain liaison on behalf of the Programme with the appropriate organs of the Government, including the Government's co-ordinating agency for external assistance, and shall inform the Government of the policies, criteria and procedures of the UNDP and other relevant programmes of the United Nations. He shall assist the Government, as may be required, in the preparation of UNDP country programme and project requests, as well as proposals for country programme or project changes, assure proper co-ordination of all assistance rendered by the UNDP through various Executing Agencies or its own consultants, assist the Government, as may be required, in co-ordinating UNDP activities which national, bilateral and multilateral programmes within the country, and carry out such other functions as may be entrusted to him by the Administrator or by an Executing Agency.

(b) The UNDP mission in the country shall have such other staff as the UNDP may deem appropriate to its proper functioning. The UNDP shall notify the Govern-

ment from time to time of the names of the members, and of the families of the members, of the mission, and of changes in the status of such persons.

Article III

EXECUTION OF PROJECTS

1. The Government shall remain responsible for its UNDP-assisted development projects and the realization of their objectives as described in the relevant Project Documents, and shall carry out such parts of such projects as may be stipulated in the provisions of this Agreement and such Project Documents. The UNDP undertakes to complement and supplement the Government's participation in such projects through assistance to the Government in pursuance of this Agreement and the Work Plans forming part of such Project Documents, and through assistance to the Government in fulfilling its intent with respect to investment follow-up. The Government shall inform UNDP of the Government Co-operating Agency directly responsible for the Government's participation in each UNDP-assisted project. Without prejudice to the Government's overall responsibility for its projects, the Parties may agree that an Executing Agency shall assume primary responsibility for execution of a project in consultation and agreement with the Co-operating Agency, and any arrangements to this effect shall be stipulated in the project Work Plan forming part of the Project Document together with arrangements, if any, for transfer of such responsibility, in the course of project execution, to the Government or to an entity designated by the Government.

2. Compliance by the Government with any prior obligations agreed to be necessary or appropriate for UNDP assistance to a particular project shall be a condition of performance by the UNDP and the Executing Agency of their responsibilities with respect to that project. Should provision of such assistance be commenced before such prior obligations have been met, it may be terminated or suspended without notice and at the discretion of the UNDP.

3. Any agreement between the Government and an Executing Agency concerning the execution of a UNDP-assisted project or between the Government and an operational expert shall be subject to the provisions of this Agreement.

4. The Co-operating Agency shall as appropriate and in consultation with the Executing Agency assign a full-time Director for each project who shall perform such functions as are assigned to him by the Co-operating Agency. The Executing Agency shall as appropriate and in consultation with the Government appoint a Chief Technical Adviser or Project Co-ordinator responsible to the Executing Agency to oversee the Executing Agency's participation in the project at the project level. He shall supervise and co-ordinate activities of experts and other Executing Agency personnel and be responsible for the on-the-job training of national Government counterparts. He shall be responsible for the management and efficient utilization of all UNDP-financed inputs, including equipment provided to the project.

5. In the performance of their duties, advisory experts, consultants and volunteers shall act in close consultation with the Government and with persons or bodies designated by the Government, and shall comply with such instructions from the Government as may be appropriate to the nature of their duties and the assistance to be given and as may be mutually agreed upon between the UNDP and the Executing Agency concerned and the Government. Operational experts shall be solely

responsible to, and be under the exclusive direction of, the Government or the entity to which they are assigned, but shall not be required to perform any functions incompatible with their international status or with the purposes of the UNDP or of the Executing Agency. The Government undertakes that the commencing date of each operational expert in its service shall coincide with the effective date of his contract with the Executing Agency concerned.

6. Recipients of fellowships shall be selected by the Executing Agency. Such fellowships shall be administered in accordance with the fellowship policies and practices of the Executing Agency.

7. Technical and other equipment, materials, supplies and other property financed or provided by the UNDP shall belong to the UNDP unless and until such time as ownership thereof is transferred, on terms and conditions mutually agreed upon between the Government and the UNDP, to the Government or to an entity nominated by it.

8. Patent rights, copyright rights, and other similar rights to any discoveries or work resulting from UNDP assistance under this Agreement shall belong to the UNDP. Unless otherwise agreed by the Parties in each case, however, the Government shall have the right to use any such discoveries or work within the country free of royalty or any charge of similar nature.

Article IV

INFORMATION CONCERNING PROJECTS

1. The Government shall furnish the UNDP with such relevant reports, maps, accounts, records, statements, documents and other information as it may request concerning any UNDP-assisted project, its execution or its continued feasibility and soundness, or concerning the compliance by the Government with its responsibilities under this Agreement or Project document.

2. The UNDP undertakes that the Government shall be kept currently informed of the progress of its assistance activities under this Agreement. Either party shall have the right, at any time, to observe the progress of operations on UNDP-assisted projects.

3. The Government shall, subsequent to the completion of a UNDP-assisted project, make available to the UNDP at its request information as to benefits derived from and activities undertaken to further that purposes of that project, including information necessary or appropriate to its evaluation or to evaluation of UNDP assistance, and shall consult with and permit observation by the UNDP for this purpose.

4. Any information or material which the Government is required to provide to the UNDP under this Article shall be made available by the Government to an Executing Agency at the request of the Executing Agency concerned.

5. The Parties shall consult each other regarding the publication, as appropriate, of any information relating to any UNDP-assisted project or to benefits derived therefrom. However, any information relating to any investment-oriented project may be released by the UNDP to potential investors, unless and until the Government has requested the UNDP in writing to restrict the release of information relating to such project.

*Article V*PARTICIPATION AND CONTRIBUTION OF GOVERNMENT
IN EXECUTION OF PROJECT

1. In fulfillment of the Government's responsibility to participate and cooperate in the execution of the projects assisted by the UNDP under this Agreement, it shall contribute the following in kind to the extent detailed in relevant Project Documents:

(a) Local counterpart professional and other services, including national counterparts to operational experts;

(b) Land, buildings, and training and other facilities available or produced within the country; and

(c) Equipment, materials and supplies available or produced within the country.

2. Whenever the provision of equipment forms part of UNDP assistance to the Government, the latter shall meet charges relating to customs clearance of such equipment, its transportation from the port of entry to the project site together with any incidental handling or storage and related expenses, its insurance after delivery to the project site, and its installation and maintenance.

3. The Government shall also meet the salaries of trainees and recipients of fellowships during the period of their fellowships.

4. If so provided in the Project Document, the Government shall pay, or arrange to have paid, to the UNDP or an Executing Agency the sums required, to the extent specified in the Project Budget of the Project Document, for the provision of any of the items enumerated in paragraph 1 of this Article, whereupon the Executing Agency shall obtain the necessary items and account annually to the UNDP for any expenditures out of payments made under this provision.

5. Moneys payable to the UNDP under the preceding paragraph shall be paid to an account designated for this purpose by the Secretary-General of the United Nations and shall be administered in accordance with the applicable financial regulations of the UNDP.

6. The cost of items constituting the Government's contribution to the project and any sums payable by the Government in pursuance of this Article, as detailed in Project Budgets, shall be considered as estimates based on the best information available at the time of preparation of such Project Budgets. Such sums shall be subject to adjustment whenever necessary to reflect the actual cost of any such items purchased thereafter.

7. The Government shall as appropriate display suitable signs at each project identifying it as one assisted by the UNDP and the Executing Agency.

*Article VI*ASSESSED PROGRAMME COSTS AND OTHER ITEMS
PAYABLE IN LOCAL CURRENCY

1. In addition to the contribution referred to in Article V above, the Government shall assist the UNDP in providing it with assistance by paying or arranging to pay for the following local costs or facilities, in the amounts specified in the relevant

Project Document or otherwise determined by the UNDP in pursuance of relevant decisions of its governing bodies:

(a) The local living costs of advisory experts and consultants assigned to projects in the country;

(b) Local administrative and clerical services, including necessary local secretarial help, interpreter-translators, and related assistance;

(c) Transportation of personnel within the country; and

(d) Postage and telecommunications for official purposes.

2. The Government shall also pay each operational expert directly the salary, allowances and other related emoluments which would be payable to one of its nationals if appointed to the post involved. It shall grant an operational expert the same annual and sick leave as the Executing Agency concerned grants its own officials, and shall make any arrangement necessary to permit him to take home leave to which he is entitled under the terms of his service with the Executing Agency concerned. Should his service with the Government be terminated by it under circumstances which give rise to an obligation on the part of an Executing Agency to pay him an indemnity under its contract with him, the Government shall contribute to the cost thereof the amount of separation indemnity which would be payable to a national civil servant or comparable employee of like rank whose service is terminated in the same circumstances.

3. The Government undertakes to furnish in kind the following local services and facilities:

(a) The necessary office space and other premises;

(b) Such medical facilities and services for international personnel as may be available to national civil servants;

(c) Simple but adequately furnished accommodation to volunteers; and

(d) Assistance in finding suitable housing accommodation for international personnel, and the provision of such housing to operational experts under the same conditions as to national civil servants of comparable rank.

4. The Government shall also contribute towards the expenses of maintaining the UNDP mission in the country by paying annually to the UNDP a lumpsum mutually agreed between the Parties to cover the following expenditures:

(a) An appropriate office with equipment and supplies, adequate to serve as local headquarters for the UNDP in the country;

(b) Appropriate local secretarial and clerical help, interpreters, translators and related assistance;

(c) Transportation of the resident representative and his staff for official purposes within the country;

(d) Postage and telecommunications for official purposes; and

(e) Subsistence for the resident representative and his staff while in official travel status within the country.

5. The Government shall have the option of providing in kind the facilities referred to in paragraph 4 above, with the exception of items (b) and (e).

6. Moneys payable under the provisions of this Article, other than under paragraph 2, shall be paid by the Government and administered by the UNDP in accordance with Article 5, paragraph 5.

Article VII

RELATION TO ASSISTANCE FROM OTHER SOURCES

In the event that assistance towards the execution of a project is obtained by either Party from other sources, the Parties shall consult each other and the Executing Agency with a view to effective co-ordination and utilization of assistance received by the Government from all sources. The obligations of the Government hereunder shall not be modified by any arrangements it may enter into with other entities co-operating with it in the execution of project.

Article VIII

USE OF ASSISTANCE

The Government shall exert its best efforts to make the most effective use of the assistance provided by the UNDP and shall use such assistance for the purpose for which it is intended. Without restricting the generality of the foregoing, the Government shall take such steps to this end as are specified in the Project Document.

Article IX

PRIVILEGES AND IMMUNITIES

1. The Government shall apply to the United Nations and its organs, including the UNDP and U.N. subsidiary organs acting as UNDP Executing Agencies, their property, funds and assets, and to their officials, including the resident representative and other members of the UNDP mission in the country, the Provisions of the Convention on the Privileges and Immunities of the United Nations.¹

2. The Government shall apply to each Specialized Agency acting as an Executing Agency, its property, funds and assets, and to its officials, the provisions of the Convention on the Privileges and Immunities of the Specialized Agencies,² including any Annex to the Convention applicable to such Specialized Agency. In case the International Atomic Energy Agency (the IAEA) acts as an Executing Agency, the Government shall apply to its property, funds and assets, and to its officials and experts, the Agreement on the Privileges and Immunities of the IAEA.³

3. Members of the UNDP mission in the country shall be granted such additional privileges and immunities as may be necessary for the effective exercise by the mission of its functions.

4. (a) Except as the Parties may otherwise agree in Project Documents relating to specific projects, the Government shall grant all persons, other than Gov-

¹ United Nations, *Treaty Series*, vol. 1, p. 15, and vol. 90, p. 327 (corrigendum to vol. 1, p. 18).

² *Ibid.*, vol. 33, p. 261. For final or revised texts of annexes to the Convention transmitted to the Secretary-General subsequent to the date of its registration, see vol. 71, p. 318; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 298; vol. 314, p. 308; vol. 323, p. 364; vol. 327, p. 326; vol. 371, p. 266; vol. 423, p. 284; vol. 559, p. 348; vol. 645, p. 340; vol. 1057, p. 320, and vol. 1060, p. 337.

³ *Ibid.*, vol. 374, p. 147.

ernment nationals employed locally, performing services on behalf of the UNDP, a Specialized Agency or the IAEA who are not covered by paragraphs 1 and 2 above the same privileges and immunities as officials of the United Nations, the Specialized Agency concerned or the IAEA under Sections 18, 19 or 18 respectively of the Convention on the Privileges and Immunities of the United Nations or of the Specialized Agencies, or of the Agreement on the Privileges and Immunities of the IAEA.

(b) For purposes of the instrument on privileges and immunities referred to in the preceding parts of this Article:

- (1) All papers and documents relating to a project in the possession or under the control of the persons referred to in sub-paragraph (4) (a) above shall be deemed to be documents belonging to the United Nations, the Specialized Agency concerned, or the IAEA, as the case may be; and
- (2) Equipment, materials and supplies brought into or purchased or leased by those persons within the country for purposes of a project shall be deemed to be property of the United Nations, the Specialized Agency concerned, or the IAEA, as the case may be.

5. The expression “persons performing services” as used in Articles IX, X and XIII of this Agreement includes operational experts, volunteers, consultants, and juridical as well as natural persons and their employees. It includes governmental or non-governmental organizations or firms which UNDP may retain, whether as an Executing Agency or otherwise, to execute or to assist in the execution of UNDP assistance to a project, and their employees. Nothing in this Agreement shall be construed to limit the privileges, immunities or facilities conferred upon such organizations or firms or their employees in any other instrument.

Article X

FACILITIES FOR EXECUTION OF UNDP ASSISTANCE

1. The Government shall take any measures which may be necessary to exempt the UNDP, its Executing Agencies, their experts and other persons performing services on their behalf from regulations or other legal provisions which may interfere with operations under this Agreement, and shall grant them such other facilities as may be necessary for the speedy and efficient execution of UNDP assistance. It shall, in particular, grant them the following rights and facilities:

- (a) Prompt clearance of experts and other persons performing services on behalf of the UNDP or an Executing Agency;
- (b) Prompt issuance without cost of necessary visas, licenses or permits;
- (c) Access to the site of work and all necessary rights of way;
- (d) Free movement within or to or from the country, to the extent necessary for proper execution of UNDP assistance;
- (e) The most favourable legal rate of exchange;
- (f) Any permits necessary for the importation of equipment, materials and supplies, and for their subsequent exportation;

(g) Any permits necessary for importation of property belonging to and intended for the personal use or consumption of officials of the UNDP, its Executing Agencies, or other persons performing services on their behalf, and for the subsequent exportation of such property; and

(h) Prompt release from customs of the items mentioned in sub-paragraphs (f) and (g) above.

2. Assistance under this Agreement being provided for the benefit of the Government and people of Moldova, the Government shall bear all risks of operations arising under this Agreement. It shall be responsible for dealing with claims which may be brought by third parties against the UNDP or an Executing Agency, their officials or other persons performing services on their behalf, and shall hold them harmless in respect of claims or liabilities arising from operations under this Agreement. The foregoing provision shall not apply where the Parties and the Executing Agency are agreed that a claim or liability arises from the gross negligence or wilful misconduct of the above-mentioned individuals.

Article XI

SUSPENSION OR TERMINATION OF ASSISTANCE

1. The UNDP may by written notice to the Government and to the Executing Agency concerned suspend its assistance to any project if in the judgement of the UNDP any circumstance arises which interferes with or threatens to interfere with the successful completion of the project or the accomplishment of its purposes. The UNDP may, in the same or a subsequent written notice, indicate the conditions under which it is prepared to resume its assistance to the project. Any such suspension shall continue until such time as such conditions are accepted by the Government and as the UNDP shall give written notice to the Government and the Executing Agency that it is prepared to resume its assistance.

2. If any situation referred to in paragraph 1 of this Article shall continue for a period of fourteen days after notice thereof and of suspension shall have been given by the UNDP to the Government and the Executing Agency, then at any time thereafter during the continuance thereof, the UNDP may by written notice to the Government and the Executing Agency terminate its assistance to the Project.

3. The provisions of this Article shall be without prejudice to any other rights or remedies the UNDP may have in the circumstances, whether under general principles of law or otherwise.

Article XII

SETTLEMENT OF DISPUTES

1. Any dispute between the UNDP and the Government arising out of or relating to this Agreement which is not settled by negotiation or other agreed mode of settlement shall be submitted to arbitration at the request of either Party. Each Party shall appoint one arbitrator, and the two arbitrators so appointed shall appoint a third, who shall be the chairman. If within thirty days of the request for arbitration either Party has not appointed an arbitrator or if within fifteen days of the appointment of two arbitrators the third arbitrator has not been appointed, either Party may

request the President of the International Court of Justice to appoint an arbitrator. The procedure of the arbitration shall be fixed by the arbitrators, and the expenses of the arbitration shall be borne by the Parties as assessed by the arbitrators. The arbitral award shall contain a statement of the reasons on which it is based and shall be accepted by the Parties as the final adjudication of the dispute.

2. Any dispute between the Government and an operational expert arising out of or relating to the conditions of his service with the Government may be referred to the Executing Agency providing the operational expert by either the Government or the operational expert involved, and the Executing Agency concerned shall use its good offices to assist them in arriving at a settlement. If the dispute cannot be settled in accordance with the preceding sentence or by other agreed mode of settlement, the matter shall at the request of either Party be submitted to arbitration following the same provisions as are laid down in paragraph 1 of this Article, except that the arbitrator not appointed by either Party or by the arbitrators of the Parties shall be appointed by the Secretary-General of the Permanent Court of Arbitration.

Article XIII

GENERAL PROVISIONS

1. This Agreement shall enter into force upon signature, and shall continue in force until terminated under paragraph 3 below. Upon the entry into force of this Agreement, it shall supersede existing Agreements concerning the provision of assistance to the Government out of UNDP resources and concerning the UNDP office in the country, and it shall apply to all assistance provided to the Government and to the UNDP office established in the country under the provisions of the Agreements now superseded.

2. This Agreement may be modified by written agreement between the Parties hereto. Any relevant matter for which no provision is made in this Agreement shall be settled by the Parties in keeping with the relevant resolutions and decisions of the appropriate organs of the United Nations. Each Party shall give full and sympathetic consideration to any proposal advanced by the other Party under this paragraph.

3. This Agreement may be terminated by either Party by written notice to the other and shall terminate sixty days after receipt of such notice.

4. The obligations assumed by the Parties under Articles IV (concerning project information) and VIII (concerning the use of assistance) hereof shall survive the expiration or termination of this Agreement. The obligations assumed by the Government under Articles IX (concerning privileges and immunities), X (concerning facilities for project execution) and XII (concerning settlement of disputes) hereof shall survive the expiration or termination of this Agreement to the extent necessary to permit orderly withdrawal of personnel, funds and property of the UNDP and of any Executing Agency, or of any persons performing services on their behalf under this Agreement.

IN WITNESS WHEREOF the undersigned, duly appointed representatives of the United Nations Development Programme and of the Government, respectively, have on behalf of the Parties signed the present Agreement in the Russian and English languages in two copies at New York this 2nd day of October 1992.

For the United Nations Development Programme:

[Signed]

WILLIAM H. DRAPER III
Administrator

For the Government
of the Republic of Moldova:

[Signed]

NICOLAE TÂU
Minister of Foreign Affairs
of the Republic of Moldova

[RUSSIAN TEXT — TEXTE RUSSE]

ПРИЛОЖЕНИЕ I ОСНОВНОЕ ЕДИНООБРАЗНОЕ СОГЛАШЕНИЕ
С ПРАВИТЕЛЬСТВАМИ О ПОМОЩИ СОГЛАШЕНИЕ МЕЖДУ
ПРАВИТЕЛЬСТВОМ РЕСПУБЛИКИ МОЛДОВА И ПРОГРАМ-
МОЙ РАЗВИТИЯ ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИЙ

ПРИНИМАЯ ВО ВНИМАНИЕ, что Генеральная Ассамблея Организации Объединенных Наций создала Программу развития Организации Объединенных Наций (в дальнейшем называемую ПРООН), для того чтобы поддерживать и дополнять национальные усилия, предпринимаемые странами-получателями помощи с целью решения наиболее существенных проблем их экономического развития, и чтобы оказывать содействие их социальному прогрессу и повышению уровня жизни; и

ПРИНИМАЯ ВО ВНИМАНИЕ, что правительство Молдовы хотело бы представить заявку на помощь ПРООН в пользу своего народа;

ПОЭТОМУ правительство и ПРООН, действуя в духе дружественного сотрудничества (именуемые в дальнейшем Сторонами), заключили настоящее Соглашение.

Статья IСфера применения настоящего Соглашения

1. Настоящее Соглашение включает основные условия, на которых ПРООН и ее учреждения-исполнители будут оказывать правительству помощь в выполнении его проектов по развитию и на которых такие субсидируемые ПРООН проекты должны осуществляться. Его положения распространяются на любую такую помощь, предоставляемую ПРООН, и на такие документы по проектам и другие документы (в дальнейшем называемые документы по проектам), которые Стороны могут разработать в целях более подробного определения условий предоставления такой помощи, и соответствующих обязанностей Сторон и учреждения-исполнителя в отношении таких проектов в соответствии с настоящим Соглашением.

2. ПРООН предоставляет помощь по настоящему Соглашению только в ответ на заявку, представленную правительством и одобренную ПРООН. Такая помощь предоставляется этому правительству или такому юридическому лицу, которое это Правительство может назначить, и ее предоставление и получение определяется в соответствии с надлежащими и применимыми резолюциями и постановлениями компетентных органов ПРООН, и зависит от наличия у ПРООН необходимых фондов.

Статья IIФормы помощи

1. Помощь, которая может предоставляться ПРООН правительству в соответствии с настоящим Соглашением, может состоять из:

а) услуг экспертов-советников и консультантов, в том числе консультантов отдельных фирм или организаций, которые назначаются ПРООН или соответствующим учреждением-исполнителем и несут ответственность перед ними;

b) услуг технических экспертов, назначаемых учреждением-исполнителем для выполнения оперативных, управленческих или административных функций в качестве гражданских служащих правительства или служащих таких юридических лиц, которые Правительство может выделить согласно пункту 2 статьи I настоящего Соглашения;

c) услуг добровольцев Организации Объединенных Наций (в дальнейшем именуемых добровольцами);

d) оборудования и поставок, которые трудно получить в Молдове (в дальнейшем именуемая страна);

e) организации семинаров, программ подготовки кадров, показательных проектов, рабочих групп экспертов и аналогичных мероприятий;

f) предоставления стипендий для студентов и аспирантов или финансирования аналогичных мероприятий, в соответствии с которыми кандидаты, назначенные правительством и утвержденные соответствующим учреждением-исполнителем, могут получать общее образование или профессиональную подготовку;

g) любой другой формы помощи, о которой могут договориться Правительство и ПРООН.

2. Заявки на предоставление помощи должны направляться Правительством на имя ПРООН через посредство представителя-резидента ПРООН в данной стране (о котором говорится в пункте 4а настоящей статьи), по форме и в соответствии с процедурой, установленной ПРООН для таких заявок. Правительство предоставляет ПРООН все необходимое обслуживание и всю соответствующую информацию для оценки заявки, включая изложение его намерения в отношении последующей деятельности по проектам, предполагающим дальнейшие капиталовложения.

3. ПРООН может предоставлять помощь либо непосредственно Правительству, используя такую внешнюю помощь, которая может рассматриваться целесообразной, либо через посредство учреждения-исполнителя, на которое возлагается основная ответственность за реализацию помощи, предоставляемой ПРООН для осуществления проекта, и которому для этой цели придается статус независимого подрядчика. В тех случаях, когда помощь предоставляется ПРООН непосредственно Правительству, любая ссылка в настоящем Соглашении на учреждение-исполнителя должна толковаться как относящаяся к ПРООН, за исключением случаев, когда из контекста вытекает иное.

4. а) ПРООН может иметь в стране постоянную миссию, возглавляемую представителем-резидентом, с тем чтобы она представляла ПРООН и выполняла функции основного канала связи с Правительством по всем вопросам, касающимся Программы. Представитель-резидент, выступая от имени Администратора ПРООН, несет полную ответственность и наделяется дискреционными полномочиями в отношении всех аспектов субсидируемой ПРООН программы в данной стране и руководит работой группы представителей других организаций системы ООН, которые могут находиться в стране, с учетом их профессиональной компетенции и их отношений с соответствующими органами правительства. Представитель-резидент поддерживает от имени Программы связь с соответствующими органами правительства, включая правительственное учреждение по координации внешней помощи, и информирует правительство по вопросам общей политики, критериев и процедур ПРООН и других соответствующих программ Организации Объединенных Наций. Он оказывает содействие правительству, по его просьбе, в подготовке программы ПРООН по данной стране и заявок по проектам, а также в подготовке предложений по программе по данной стране и в формулировке изменений, предлагаемых к проекту, обеспечивает надлежащую координацию всех видов помощи, предоставляемых ПРООН через посредство различных учреждений-исполнителей или

через посредство своих собственных консультантов, оказывает содействие правительству, в случае просьбы о том, в согласовании деятельности ПРООН с проводимыми в стране национальными двусторонними и многосторонними программами и выполняет такие другие функции, которые могут быть возложены на него Администратором или учреждением-исполнителем.

b) Миссия ПРООН в стране может содержать такой штат персонала, какой ПРООН считает необходимым для адекватного выполнения им своей деятельности. Время от времени ПРООН сообщает правительству имена сотрудников миссии и членов их семей, а также уведомляет его об изменениях в должностном статусе таких лиц.

Статья III

Осуществление проектов

1. Правительство остается ответственным за свои проекты развития, для которых ПРООН предоставляет помощь, и за реализацию их задач, изложенных в соответствующих проектных документах, и выполняет такие компоненты проектов, которые могут быть особо оговорены в положениях настоящего Соглашения и в проектных документах. ПРООН обязуется поддерживать и дополнять участие Правительства в осуществлении проектов, оказывая Правительству помощь в соответствии с положениями настоящего Соглашения и с планами работы, составляющими часть проектных документов, а также оказывая содействие Правительству в приведении им в исполнение его намерения в отношении дальнейших капиталовложений в проект. Правительство информирует ПРООН о сотрудничающем учреждении Правительства, на которое возлагается прямая ответственность за участие Правительства в каждом субсидируемом ПРООН проекте. Не затрагивая сферу общей ответственности Правительства за его проекты, Стороны могут договориться о том, чтобы возложить на то или иное учреждение-исполнителя основную ответственность за выполнение того или иного проекта в консультации и в согласии с сотрудничающим учреждением; любая такая мера должна быть особо оговорена в проекте плана работы, составляющего часть проектных документов, вместе с соглашениями, если таковые были заключены, о передаче такой ответственности в ходе осуществления проектов Правительству или юридическому лицу, назначенному правительством.

2. Соблюдение Правительством любого принятого на себя ранее обязательства, которое оно сочло необходимым или целесообразным для получения помощи ПРООН на какой-то определенный проект, является предварительным условием выполнения ПРООН и учреждением-исполнителем их обязанностей в отношении данного проекта. Если помощь начала предоставляться до того, как были выполнены эти предварительные обязательства, помощь может быть прекращена или приостановлена по усмотрению ПРООН без уведомления.

3. Договоренность по любому вопросу, которая может быть достигнута между Правительством и учреждением-исполнителем относительно выполнения какого-либо субсидируемого ПРООН проекта, или договоренность между Правительством и техническим экспертом регулируется положениями настоящего Соглашения.

4. Сотрудничающее учреждение надлежащим образом и в консультации с учреждением-исполнителем назначает штатного директора для руководства каждым проектом, который выполняет обязанности, возложенные на него сотрудничающим учреждением. Учреждение-исполнитель, в надлежащих случаях в консультации с Правительством, назначает главного технического советника или координатора проекта, который несет ответственность перед учреждением-исполнителем за общий надзор за участием учреждения-исполнителя в осуществлении проекта на уровне проекта. Он руководит и координирует деятельность экспертов и другого персонала учреждения-исполнителя и несет ответственность за подготовку без

отрыва от производства национального параллельного персонала правительства. Он несет ответственность за управление и эффективное использование всех финансируемых ПРООН вложений, включая предоставляемое для проекта оборудование.

5. При выполнении своих обязанностей эксперты-советники, консультанты и добровольцы действуют в тесной консультации с Правительством и с лицами или органами, назначенными Правительством, и соблюдают такие инструкции Правительства, которые являются целесообразными с учетом характера их обязанностей и характера предоставляемой помощи и о которых могут договориться между собой ПРООН, соответствующее учреждение-исполнитель и Правительство. Технические эксперты ответственны только перед Правительством или юридическим лицом, к которому они прикомандированы, и находятся в исключительном ведении Правительства или такого юридического лица, но они не обязаны выполнять какие-либо функции, несовместимые с их международным статусом или с задачами ПРООН или учреждения-исполнителя. Правительство обязуется обеспечивать, чтобы дата поступления каждого технического эксперта на его службу совпадала с действительной датой контракта, заключенного им с соответствующим учреждением-исполнителем.

6. Кандидаты для стипендий выбираются учреждением-исполнителем. Стипендии предоставляются в соответствии с политикой и практикой, которым данное учреждение-исполнитель следует в вопросе стипендий.

7. Техническое или иное оборудование, материалы, предметы снабжения и другое имущество, финансируемые или предоставляемые ПРООН, принадлежат ПРООН, если только, и до тех пор пока, права собственности на них не были переданы Правительству или назначенному им юридическому лицу, в порядке и на условиях, о которых договорились между собой Правительство и ПРООН.

8. Патентные права, авторские права и любые аналогичные права на любое открытие или работу, являющиеся результатом помощи, предоставляемой ПРООН по настоящему Соглашению, принадлежат ПРООН. Однако, если только в каждом отдельном случае Стороны не договорились об ином, правительство имеет право пользоваться любым открытием или итогами работы в пределах страны без отчислений за право пользования ими или аналогичной платы.

Статья IV

Информация, касающаяся проектов

1. Правительство предоставляет ПРООН такие соответствующие доклады, карты, бухгалтерские ведомости, записи, заявления, документы и другую информацию, которую она может запросить относительно субсидируемого ПРООН проекта в ходе его осуществления на предмет дальнейших перспектив его развития и его рентабельности или относительно соблюдения правительством обязанностей, вытекающих для него из настоящего Соглашения и из проектных документов.

2. ПРООН обязуется держать правительство в курсе ее деятельности по оказанию помощи, осуществляемой в соответствии с настоящим Соглашением. Любая Сторона в Соглашении имеет право в любое время наблюдать за ходом операций по осуществлению субсидируемых ПРООН проектов.

3. После завершения субсидируемого ПРООН проекта правительство предоставляет ПРООН, по ее просьбе, информацию о пользе, которую приносит деятельность, осуществляемая для дальнейшего развития полученных результатов и достижения последующих целей данного проекта, включая информацию, необходимую или целесообразную для его оценки или для оценки помощи ПРООН, и консультируется для этой цели с ПРООН и разрешает ей наблюдать за упомянутой деятельностью.

4. Любая информация или материалы, которые правительство должно предоставлять ПРООН согласно настоящей статье, предоставляются правительством в распоряжение учреждения-исполнителя по просьбе соответствующего учреждения-исполнителя.

5. Стороны в Соглашении консультируются друг с другом относительно публикации, в надлежащих случаях, любой информации, касающейся субсидируемого ПРООН проекта или получаемой от него пользы. Однако любая информация, касающаяся любого проекта, предполагающего дальнейшие вложения, может быть предоставлена ПРООН в распоряжение потенциальных вкладчиков только в том случае, если правительство не обратилось к ПРООН с письменной просьбой ограничить предоставление информации относительно такого проекта, и до того момента, пока оно не обратилось к нему с такой просьбой.

Статья V

Участие и взнос правительства в осуществление проекта

1. Во исполнение своей обязанности принимать участие и сотрудничать в осуществлении проектов, субсидируемых ПРООН по настоящему Соглашению, правительство обеспечивает нижеперечисленное в качестве своего взноса натурой, объем и характер которого детально определены в соответствующих проектных документах:

- a) услуги местных параллельных специалистов и другого персонала, включая параллельных технических экспертов;
- b) земельные участки, здания, учебную базу для подготовки кадров и прочие компоненты инфраструктуры, имеющиеся налицо или производимые в стране;
- c) оборудование, материалы и предметы снабжения, имеющиеся налицо или производимые в стране.

2. Во всех случаях, когда предоставление оборудования составляет часть помощи ПРООН правительству, правительство берет на себя расходы по уплате пошлины, взимаемой при ввозе такого оборудования, и расходы по перевозке его из порта к месту осуществления проекта, а также любые случайные расходы по перевозке и хранению и смежные расходы, расходы по страхованию после доставки его в место нахождения проекта, установке и содержанию.

3. Правительство берет на себя также выплату пособий стажерам и стипендиатам в течение срока продолжительности стипендий.

4. Если это предусмотрено в проектной документации, правительство уплачивает ПРООН или учреждению-исполнителю или иным образом обеспечивает, чтобы им были уплачены требуемые суммы в размере, указанном в проекте бюджета проектной документации, за предоставление любого из предметов, перечисленных в пункте 1 настоящей статьи, после чего учреждение-исполнитель обеспечивает перечисленное в этом пункте и дает ежегодный отчет ПРООН о всех средствах, израсходованных за счет предусмотренных в настоящем пункте платежей.

5. Деньги, подлежащие уплате ПРООН согласно предыдущему пункту, вносятся на счет, назначенный для этой цели Генеральным секретарем Организации Объединенных Наций, и управление ими осуществляется в соответствии с действующими финансовыми правилами ПРООН.

6. Стоимость предметов, составляющих взнос правительства на проект, и любые суммы, подлежащие уплате правительством в соответствии с настоящей статьей, подробно указанные в проектных бюджетах, рассматриваются как расчеты,

основанные на новейшей информации, имевшейся в момент подготовки проектных бюджетов. Такие суммы подлежат корректировке во всех случаях, когда необходимо показать фактическую стоимость любого приобретенного в дальнейшем предмета.

7. Правительство обеспечивает, чтобы в месте расположения любого проекта были установлены соответствующие обозначения о том, что данный проект осуществляется на средства ПРООН и учреждения-исполнителя.

Статья VI

Подсчитанные расходы по программе и другие статьи расхода, подлежащие оплате в местной валюте

1. В дополнение к взносу, указанному в статье V выше, правительство оказывает содействие ПРООН, принимая на себя или иным образом обеспечивая оплату указанных ниже местных расходов или служб в суммах, назначенных в соответствующей проектной документации или иным образом определенных ПРООН согласно соответствующим постановлениям ее руководящих органов:

a) местные расходы на проживание экспертов-советников и консультантов, прикомандированных к проектам в стране;

b) услуги местного административного и канторского персонала, включая услуги местного секретарского персонала, устных и письменных переводчиков и аналогичное содействие;

c) перевозка персонала в пределах страны; и

d) почтовые отправления и электросвязь для официальных целей.

2. Правительство выплачивает также каждому техническому эксперту непосредственно оклад, надбавки и другие подобные вознаграждения, которые оно выплачивало бы своему гражданину, если бы он был назначен на должность такого технического эксперта. Оно предоставляет техническому эксперту такой же годовой отпуск и отпуск по болезни, какой соответствующее учреждение-исполнитель предоставляет своим сотрудникам, и принимает необходимые меры к тому, чтобы предоставить ему отпуск для поездки на родину, на который он имеет право согласно условиям своей службы в соответствующем учреждении-исполнителе. Если же правительство прекращает службу технического эксперта при обстоятельствах, обязывающих учреждение-исполнитель уплатить ему компенсацию по условиям заключенного с ним контракта, правительство принимает участие в компенсации, причитающейся при прекращении службы, которая нормально уплачивается гражданским служащим данной страны или сотруднику эквивалентного ранга, служба которого прекращается при таких же обстоятельствах.

3. Правительство обязывается обеспечивать натурой следующие местные службы и помещения:

a) необходимые канцелярские и другие помещения;

b) такое медицинское и больничное обслуживание для международного персонала, какое предоставляется национальным гражданским служащим;

c) простые, но удобные помещения для добровольцев; и

d) содействие в поисках соответствующего жилья для международного персонала и предоставление квартир для технических экспертов на тех же условиях, на которых они предоставляются национальным гражданским служащим эквивалентного ранга.

4. Правительство принимает также участие в расходах по содержанию в стране миссии ПРООН, уплачивая ежегодно ПРООН разовую сумму, назначенную по договоренности между Сторонами для оплаты следующих статей расхода:

a) соответствующие конторские помещения, обеспеченные необходимым оборудованием и предметами снабжения и удобные в качестве местной штаб-квартиры в стране;

b) соответствующий местный секретарский и конторский персонал, устные письменные переводчики и аналогичная помощь;

c) обеспечение транспорта для представителя-резидента и его персонала для официальных командировок внутри страны;

d) почтовые отправления и электросвязь для официальных целей; и

e) суточные представителя-резидента и его персонала на время продолжительности официальных командировок внутри страны.

5. Правительство имеет право выбора предоставлять указанное в пункте 4 выше натурой, за исключением подпунктов б и е.

6. Деньги, подлежащие уплате согласно положениям настоящей статьи, за исключением пункта 2, уплачиваются Правительством и поступают в ведение ПРООН в соответствии с пунктом 5 статьи V.

Статья VII

Связь с помощью, поступающей из других источников

В тех случаях, когда помощь на выполнение проекта предоставляется одной из Сторон из других источников, Стороны консультируются между собой и с органом-исполнителем с целью эффективной координации и использования помощи, получаемой правительством из всех источников. Обязательства для правительства, вытекающие из настоящей статьи, не подлежат изменению никакими соглашениями, в которые оно может вступить с другими юридическими лицами, сотрудничающими с ним в выполнении проекта.

Статья VIII

Использование помощи

Правительство прилагает всяческие усилия к тому, чтобы обеспечить наиболее эффективное использование предоставляемой ПРООН помощи, и использует такую помощь для целей, для которых она предназначена. Не ограничивая сферу применения изложенных ниже положений, правительство принимает для этой цели меры, конкретно предусмотренные в проектном документе.

Статья IX

Привилегии и иммунитеты

1. Правительство применяет в отношении Организации Объединенных Наций и ее органов, включая ПРООН и вспомогательные органы, выступающие в качестве

учреждений-исполнителей, - в том что касается их имущества, фондов и авуаров, а также в отношении их сотрудников, включая представителя-резидента и других членов миссии ПРООН в стране, - положения Конвенции Организации Объединенных Наций о привилегиях и иммунитетах.

2. Правительство применяет в отношении каждого специализированного учреждения, выступающего в качестве учреждения-исполнителя, - в том что касается его имущества, фондов и авуаров, - а также в отношении его сотрудников положения Конвенции о привилегиях и иммунитетах специализированных учреждений, включая приложение к Конвенции, применяемой к данному специализированному учреждению. В тех случаях, когда Международное агентство по атомной энергии (МАГАТЭ) выступает в качестве учреждения-исполнителя, правительство применяет в отношении его имущества, фондов и авуаров, а также в отношении его сотрудников и экспертов положения Соглашения о привилегиях и иммунитетах МАГАТЭ.

3. Членам миссии ПРООН в стране предоставляются такие дополнительные привилегии и иммунитеты, которые могут быть необходимы для эффективного выполнения миссией ее функций.

4. а) Если стороны не договорились об ином в проектных документах, относящихся к конкретным проектам, правительство предоставляет всем лицам, - за исключением набранного на месте персонала из числа граждан правительства, находящегося на службе ПРООН, какого-либо специализированного учреждения или МАГАТЭ, на которых не распространяются положения пунктов 1 и 2 выше, - те же привилегии и иммунитеты, которыми пользуются сотрудники Организации Объединенных Наций соответствующего специализированного учреждения и МАГАТЭ согласно разделам 18 и 19 Конвенции о привилегиях и иммунитетах Организации Объединенных Наций или разделу 18 аналогичной конвенции специализированных учреждений, или в соответствии с Соглашением о привилегиях и иммунитетах МАГАТЭ.

b) Для целей применения положений правовых документов, касающихся привилегий и иммунитетов, которые упоминаются в предшествующих разделах настоящей статьи:

- 1) Все относящиеся к какому-либо проекту документы, находящиеся в распоряжении или в ведении лиц, упомянутых в пункте 4а выше, рассматриваются как документы, принадлежащие Организации Объединенных Наций, соответствующему специализированному учреждению или МАГАТЭ, в зависимости от обстоятельств; и
- 2) Оборудование, материалы и предметы снабжения, ввезенные, закупленные или арендованные этими лицами в пределах страны для целей проекта, рассматриваются как имущество Организации Объединенных Наций, соответствующего специализированного учреждения или МАГАТЭ, в зависимости от обстоятельств.

5. Выражение "лица, выполняющие служебные обязанности", используемое в статьях IX, X и XIII настоящего Соглашения, распространяется на технических экспертов, добровольцев, консультантов, а также на юридических и физических лиц и их служащих. Оно охватывает правительственные и неправительственные организации или фирмы, которые могут быть законтрактованы ПРООН в качестве учреждения-исполнителя или в каком-либо ином качестве для выполнения или для содействия выполнению субсидируемого ПРООН проекта и их сотрудников. Ничто в настоящем Соглашении не должно толковаться как ограничивающее привилегии, иммунитеты и льготы, предоставляемые таким организациям или фирмам и их сотрудникам на основе других правовых документов.

Статья X

Льготы, предоставляемые для использования помощи ПРООН

1. Правительство принимает все меры, которые могут быть необходимы для изъятия ПРООН, его органов-исполнителей, экспертов и других лиц, находящихся на их службе, из сферы применения постановлений и других правовых положений, которые могут быть несовместимы с их обязанностями, выполняемыми по настоящему Соглашению, и гарантирует им такие другие льготы, которые могут быть необходимы для быстрого и эффективного использования помощи ПРООН. В частности, оно гарантирует им следующие права и льготы:

- a) быструю проверку надежности экспертов и другого персонала, находящегося на службе ПРООН или какого-либо учреждения-исполнителя;
- b) быструю выдачу бесплатно необходимых виз, лицензий и разрешений;
- c) доступ к месту работы и все необходимые льготы;
- d) свободное передвижение внутри страны, выезд из страны и въезд в страну, когда это необходимо для надлежащего использования помощи ПРООН;
- e) наиболее благоприятный законный валютный курс;
- f) любые разрешения, необходимые для ввоза оборудования, материалов и предметов снабжения и для их последующего вывоза;
- g) любые разрешения, необходимые для ввоза имущества, принадлежащего сотрудникам ПРООН, его учреждениям-исполнителям или другим лицам, находящимся на их службе, и предназначенного для их личного пользования или потребления и для последующего вывоза такого имущества; и
- h) быструю выдачу с таможни предметов, упомянутых в подпунктах f и g выше.

2. Поскольку в соответствии с настоящим Соглашением помощь предоставляется для пользы правительства и народа Молдовы, правительство принимает на себя все риски, связанные с операциями, вытекающими из настоящего Соглашения. Оно берет на себя ответственность за рассмотрение требований, которые могут быть предъявлены третьими сторонами к ПРООН или к учреждению-исполнителю, их сотрудникам и другим лицам, находящимся на их службе, и освобождает их от выполнения требований или иных обязательств, возникающих из операций по настоящему Соглашению. Изложенные выше положения не применяются в тех случаях, когда Стороны и учреждение-исполнитель договорились о том, что требование или обязательство возникло по причине грубой небрежности или намеренного противоправного действия упомянутых выше лиц.

Статья XI

Приостановка или прекращение помощи

1. ПРООН может путем письменного уведомления правительства и соответствующего учреждения-исполнителя прекратить свою помощь, предоставляемую для любого проекта, если, по мнению ПРООН, возникли обстоятельства, препятствующие или могущие препятствовать успешному завершению проекта и достижению его цели. ПРООН может в том же или в последующем письменном уведомлении указать условия, на которых она готова возобновить предоставление помощи на проект. Любое такое прекращение продолжается до тех пор, пока указанные ею условия не будут приняты правительством, и до тех пор, пока ПРООН письменным образом не

уведомит правительство и учреждение-исполнителя о том, что она готова возобновить свою помощь.

2. Если любого рода ситуация, на которую делается ссылка в пункте 1 настоящей статьи, продолжается в течение 14 дней после уведомления о ней и после уведомления правительства о приостановке помощи ПРООН и учреждением-исполнителем, тогда в любое время после этого в течение продолжительности ситуации ПРООН может письменным уведомлением, направленным правительству и учреждению-исполнителю, прекратить предоставление помощи на проект.

3. Положение настоящей статьи не затрагивает никакие другие права или средства возмещения, какими ПРООН может располагать при данных обстоятельствах - по общепризнанным правовым нормам и на любом другом основании.

Статья XII

Разрешение споров

1. Любой спор между ПРООН и правительством, возникший в результате или по причине настоящего Соглашения, который не может быть разрешен путем переговоров или другими согласованными методами разрешения споров, передается на арбитражное разбирательство по просьбе любой из Сторон. Каждая Сторона назначает одного арбитра и назначенные Сторонами арбитры назначают третьего арбитра, который председательствует в ходе разбирательства. Если в пределах тридцати дней после просьбы об арбитражном разбирательстве любая из Сторон не назначила арбитра или если в пределах пятнадцати дней после назначения двух арбитров третий арбитр не был назначен, любая Сторона может просить Председателя Международного Суда назначить арбитра. Арбитражная процедура устанавливается арбитрами, а расходы по арбитражу, размер которых определяют арбитры, несут Стороны в споре. Арбитражное решение должно содержать изложение причин, которыми оно обосновано, и должно быть принято Сторонами в качестве окончательного решения спора.

2. Любой спор между правительством и техническим экспертом, возникающий по причине или в результате условий его службы у правительства, может быть передан учреждению-исполнителю, предоставившему данного технического эксперта, либо правительством, либо самим заинтересованным техническим экспертом, и соответствующее учреждение-исполнитель выполняет функцию добрых услуг в разрешении спора. Если же спор не может быть разрешен в соответствии с изложенной выше процедурой или любым другим согласованным методом урегулирования, то по просьбе любой из Сторон вопрос передается на арбитражное разбирательство согласно тем же положениям, которые изложены в пункте 1 настоящей статьи, с тем лишь исключением, что арбитр, не назначенный любой из Сторон или арбитрами, назначенными Сторонами, назначается Генеральным секретарем Постоянного арбитражного суда.

Статья XIII

Общие положения

1. Настоящее соглашение [вступает в силу после подписания и] остается в силе до прекращения согласно пункту 3 ниже. С вступлением в силу настоящего Соглашения отменяются действовавшие ранее соглашения, касающиеся предоставления помощи правительству за счет ресурсов ПРООН и штаб-квартиры ПРООН в стране, и его положения распространяются на все виды помощи, предоставляемой правительству и поступающей в штаб-квартиру ПРООН, созданную в стране на основе отмененных ныне соглашений.

2. В настоящее Соглашение могут быть внесены изменения путем письменной договоренности, достигнутой между Сторонами в настоящем Соглашении. Все относящиеся к делу вопросы, не охваченные настоящим Соглашением, решаются Сторонами в соответствии с положениями соответствующих резолюций и постановлений надлежащих органов ООН. Каждая Сторона должна всемерно и благоприятно учитывать любое предложение, выдвигаемое другой Стороной согласно настоящему пункту.

3. Настоящее Соглашение может быть прекращено любой из Сторон путем письменного уведомления другой Стороны, и действие его прекращается через 60 дней после получения такого уведомления.

4. Обязательства, принятые на себя Сторонами согласно статьям IV (информация, касающаяся проектов) и VIII (использование помощи) настоящего Соглашения, продолжают оставаться в силе после прекращения действия настоящего Соглашения. Обязательства, принятые на себя правительством согласно статьям IX (привилегии и иммунитеты), X (льготы, необходимые для выполнения проекта) и XII (разрешение споров) настоящего Соглашения, остаются в силе после истечения или прекращения действия настоящего Соглашения, в той мере, в какой это необходимо для планомерного отзыва персонала и изъятия фондов и имущества, принадлежащего ПРООН, любому учреждению-исполнителю или лицам, состоявшим у них на службе в силу настоящего Соглашения.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, должным образом назначенные представители Программы развития Организации Объединенных Наций и правительства, подписали от имени соответствующих Сторон настоящее Соглашение, совершенное на английском и русском языках в двух экземплярах в Нью-Йорке, 2^{ого}, дня октября 1992 года.

За Программу развития
Организации Объединенных Наций:

[Signed — Signé]

Уильям Х. ДРЕЙПЕР - III
Администратор

За Правительство
Республики Молдова:

[Signed — Signé]

Николай ЦЫВ
Министр иностранных дел
Республики Молдова

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DE MOLDOVA ET LE PROGRAMME DES NATIONS UNIES POUR LE DÉVELOPPEMENT

Considérant que l'Assemblée générale des Nations Unies a créé le Programme des Nations Unies pour le développement (ci-après dénommé le « PNUD ») afin d'appuyer et de compléter l'effort accompli par les pays en développement sur le plan national pour résoudre les problèmes les plus importants de leur développement économique, de favoriser le progrès social et d'instaurer de meilleures conditions de vie; et

Considérant que le Gouvernement de la République de Moldova souhaite obtenir l'assistance du PNUD dans l'intérêt du peuple moldave;

Le Gouvernement et le Programme des Nations Unies pour le développement (ci-après dénommés les « Parties »), ont conclu le présent Accord dans un esprit d'amicale coopération.

Article premier

CHAMP D'APPLICATION DE L'ACCORD

1. Le présent Accord énonce les conditions de base auxquelles le PNUD et ses agents d'exécution aideront le Gouvernement à mener à bien ses projets de développement, et auxquelles lesdits projets bénéficiant de l'assistance du PNUD seront exécutés. L'Accord vise l'ensemble de l'assistance que le PNUD fournit à ce titre ainsi que les descriptifs de projets et autres instruments (ci-après dénommés « descriptifs de projets ») que les Parties pourront mettre au point d'un commun accord pour définir plus précisément les modalités de cette assistance et les responsabilités incombant respectivement aux Parties et à l'agent d'exécution au regard desdits projets dans le cadre du présent Accord.

2. Le PNUD fournira une assistance au titre du présent Accord exclusivement sur la base de demandes présentées par le Gouvernement et approuvées par le PNUD. Cette assistance sera mise à la disposition du Gouvernement ou de tout organisme éventuellement désigné par lui; elle sera régie, tant pour ce qui est de sa fourniture que de son utilisation, par les résolutions et décisions pertinentes des organes compétents du PNUD, et elle s'entend sous réserve que ce dernier dispose des fonds nécessaires.

Article II

FORMES DE L'ASSISTANCE

1. L'assistance éventuellement apportée au Gouvernement par le PNUD en vertu du présent Accord pourra notamment prendre les formes suivantes :

¹ Entré en vigueur le 2 octobre 1992 par la signature, conformément au paragraphe 1 de l'article XIII.

a) Services d'experts-conseils et de consultants — firmes et organismes de consultants compris — désignés par le PNUD ou par l'agent d'exécution et responsables devant eux;

b) Services d'experts hors-siège choisis par l'agent d'exécution pour exercer des fonctions d'exécution, de direction ou d'administration en tant que fonctionnaires du Gouvernement ou employés des organismes éventuellement désignés par celui-ci conformément au paragraphe 2 de l'article premier;

c) Services de Volontaires des Nations Unies (ci-après dénommés les « volontaires »);

d) Matériel et fournitures difficiles à se procurer en Moldova (ci-après dénommé le « pays »);

e) Séminaires, programmes de formation, projets de démonstration, groupes de travail d'experts et activités connexes;

f) Bourses d'études et de perfectionnement, ou arrangements similaires, permettant à des candidats désignés par le Gouvernement et agréés par l'agent d'exécution d'étudier ou de recevoir une formation professionnelle; et

g) Toute autre forme d'assistance dont le Gouvernement et le PNUD pourront être convenus.

2. Le Gouvernement présentera ses demandes d'assistance au PNUD par l'intermédiaire du représentant résident du PNUD dans le pays (voir alinéa a du paragraphe 4 ci-après) dans la forme et suivant les procédures définies par le PNUD. Il fournira au PNUD toutes les facilités et toutes les informations voulues pour l'évaluation des demandes, en lui indiquant notamment ses intentions quant au suivi des projets d'investissement.

3. Le PNUD pourra fournir son assistance au Gouvernement soit directement avec les concours extérieurs qu'il jugera appropriés, soit par l'intermédiaire d'un agent d'exécution qui sera principalement responsable de la mise en œuvre de l'assistance du PNUD pour le projet et aura, à cette fin, statut d'entrepreneur indépendant. Lorsque le PNUD fournira directement une assistance au Gouvernement, l'expression « agent d'exécution », telle qu'elle est utilisée dans le présent Accord, s'entendra du PNUD, à moins que le contexte ne s'y oppose manifestement.

4. a) Le PNUD pourra avoir dans le pays une mission permanente, dirigée par un représentant résident, pour le représenter sur place et assurer à titre principal la communication avec le Gouvernement pour toutes les questions relatives au Programme. Le représentant résident sera responsable au nom de l'Administrateur du PNUD, pleinement et en dernier ressort, de tous les aspects du programme du PNUD dans le pays et remplira les fonctions de chef de file à l'égard des représentants des autres organismes des Nations Unies éventuellement en place dans le pays, compte tenu des qualifications professionnelles de ces derniers et de leurs relations avec les organes gouvernementaux intéressés. Le représentant résident assurera au nom du Programme la liaison avec les organes gouvernementaux intéressés y compris l'organisme gouvernemental chargé de coordonner l'assistance extérieure, et il informera le Gouvernement des principes, critères et procédures du PNUD et des autres programmes pertinents des Nations Unies. Il aidera le Gouvernement, le cas échéant, à établir les demandes de programmes et de projets à réaliser dans le pays ainsi que les propositions de modification desdits programmes ou projets; il assurera comme il convient la coordination de l'ensemble de l'assistance que le PNUD

fournira par l'intermédiaire de divers agents d'exécution ou de ses propres consultants; il aidera le Gouvernement, le cas échéant, à coordonner les activités du PNUD avec les programmes nationaux, bilatéraux et multilatéraux réalisés dans le pays et il remplira toutes les autres fonctions que l'Administrateur ou un agent d'exécution pourront lui confier;

b) La mission du PNUD dans le pays sera dotée du personnel additionnel que le PNUD jugera utile pour en assurer le bon fonctionnement. Le PNUD fera connaître au Gouvernement, en temps opportun, les noms des membres du personnel de la mission et des membres de leur famille, ainsi que toute modification de leur situation.

Article III

EXÉCUTION DES PROJETS

1. Le Gouvernement demeurera responsable de ses projets de développement qui bénéficient de l'assistance du PNUD et de la réalisation de leurs objectifs, tels qu'ils seront décrits dans les descriptifs de projets, et il exécutera les parties de ces projets éventuellement spécifiées dans le présent Accord ou dans lesdits descriptifs. Le PNUD s'engage à compléter et à prolonger la participation du Gouvernement à ces projets en lui fournissant l'assistance prévue dans le présent Accord et dans les plans de travail inclus dans les descriptifs de projets et en l'aidant à réaliser ses intentions en matière de suivi des investissements. Le Gouvernement communiquera au PNUD le nom de l'organisme coopérateur officiel directement chargé de la participation gouvernementale à chaque projet bénéficiant de l'assistance du PNUD. Nonobstant la responsabilité générale qui incombe au Gouvernement en ce qui concerne ses projets, les Parties pourront convenir qu'un agent d'exécution aura la responsabilité au premier chef de l'exécution d'un projet en concertation et en accord avec l'organisme coopérateur; tous les arrangements éventuels pour la délégation de cette responsabilité, en cours d'exécution du projet, au Gouvernement ou à un organisme désigné par lui.

2. Le PNUD et l'agent d'exécution ne seront tenus de s'acquitter de leurs responsabilités au regard d'un projet que si le Gouvernement a lui-même satisfait à toutes ses obligations préalables dont l'accomplissement aura été jugé d'un commun accord nécessaire ou utile pour que le PNUD aide à la réalisation de ce projet. Si le PNUD a commencé à apporter son assistance avant que le Gouvernement n'ait satisfait auxdites obligations préalables, il pourra à sa discrétion, y mettre fin ou la suspendre sans préavis.

3. Tout accord conclu entre le Gouvernement et agent d'exécution au sujet de l'exécution d'un projet bénéficiant de l'assistance du PNUD ou conclu entre le Gouvernement et un expert hors-siège sera subordonné aux dispositions du présent Accord.

4. L'organisme coopérateur affectera à chaque projet, selon qu'il conviendra et en concertation avec l'agent d'exécution, un directeur à plein temps qui s'acquittera des tâches que lui confiera l'organisme coopérateur. L'agent d'exécution désignera, selon qu'il conviendra et en concertation avec le Gouvernement, un conseiller technique principal ou un coordonnateur de projet qui supervisera sur place la participation de cet agent audit projet et sera responsable devant lui. Ce conseiller ou coordonnateur supervisera et coordonnera les activités des experts et des autres

membres du personnel de l'agent d'exécution et il sera responsable de la formation en cours d'emploi du personnel national de contrepartie. Il sera responsable de la gestion et de l'utilisation efficace de tous les apports financés par le PNUD, y compris le matériel fourni aux fins du projet.

5. Dans l'exercice de leurs fonctions, les experts-conseils, les consultants et les volontaires agiront en concertation étroite avec le Gouvernement et avec les personnes ou organismes désignés par celui-ci, et ils se conformeront aux directives du Gouvernement qui pourront être applicables eu égard à la nature de leurs fonctions et de l'assistance à fournir et dont le PNUD, l'agent d'exécution et le Gouvernement pourront être convenus d'un commun accord. Les experts hors-siège seront uniquement responsables devant le Gouvernement ou l'organisme auquel ils seront affectés et ils en relèveront exclusivement, mais ils ne seront pas tenus d'exercer des fonctions incompatibles avec leur statut international ou avec les buts du PNUD ou de l'agent d'exécution. Le Gouvernement s'engage à faire coïncider la date d'entrée en fonctions de chaque expert hors-siège avec la date d'entrée en vigueur de son contrat avec l'agent d'exécution concerné.

6. Les boursiers seront choisis par l'agent d'exécution. Les bourses seront administrées conformément aux principes et pratiques de cet agent en la matière.

7. Le PNUD restera propriétaire du matériel technique ou autre ainsi que des matériaux, fournitures et autres biens financés ou fournis par lui, sauf s'il les cède au Gouvernement ou à un organisme désigné par lui et quand il le fera, aux clauses et conditions fixées d'un commun accord par le Gouvernement et le PNUD.

8. Le PNUD restera propriétaire des brevets, droits d'auteur et autres droits de même nature afférents aux découvertes ou travaux résultant de l'assistance fournie par lui au titre du présent Accord. Toutefois, et sous réserve d'un accord d'effet contraire intervenu entre les Parties dans chaque cas particulier, le Gouvernement aura le droit d'utiliser ces découvertes ou ces travaux dans le pays sans avoir à acquitter de redevance ni d'autres droits similaires.

Article IV

INFORMATIONS SUR LES PROJETS

1. Le Gouvernement fournira au PNUD tous les rapports, cartes, comptes, livres, états, documents et autres renseignements pertinents que celui-ci pourra lui demander concernant les projets bénéficiant de l'assistance du PNUD, leur exécution, la mesure dans laquelle ils demeurent réalisables et judicieux, ou encore le respect par le Gouvernement des obligations qui lui incombent au titre du présent Accord ou des descriptifs des projets.

2. Le PNUD s'engage à tenir le Gouvernement au courant de ses activités d'assistance au titre du présent Accord. Chacune des Parties aura le droit, à tout moment, de s'informer *de visu* de l'état d'avancement des opérations menées au titre des projets bénéficiant de l'assistance du PNUD.

3. Après l'achèvement d'un projet bénéficiant de l'assistance du PNUD, le Gouvernement renseignera celui-ci, à sa demande, sur les avantages tirés du projet et les activités menées pour atteindre les objectifs dudit projet, en donnant notamment les renseignements nécessaires ou utiles pour l'évaluation du projet ou de

l'assistance du PNUD; à cette fin, le Gouvernement consultera le PNUD et l'autorisera à s'informer *de visu* de la situation.

4. Toute information et tout document que le Gouvernement est tenu de fournir au PNUD en vertu du présent article sera également communiqué par lui à toute agent d'exécution concerné sur la demande de ce dernier.

5. Les Parties se consulteront sur l'opportunité de publier des renseignements relatifs aux projets bénéficiant de l'assistance du PNUD ou aux avantages retirés de ces projets. Toutefois, s'il s'agit de projets d'investissement, le PNUD pourra communiquer les renseignements y relatifs à des investisseurs éventuels, à moins que le Gouvernement ne lui demande, par écrit, de limiter la publication de renseignements sur le projet et quand il le fera.

Article V

PARTICIPATION ET CONTRIBUTION DU GOUVERNEMENT À L'EXÉCUTION DES PROJETS

1. Pour s'acquitter de son obligation de participer et de coopérer en vertu du présent Accord à l'exécution des projets bénéficiant de l'assistance du PNUD, le Gouvernement fournira les contributions en nature suivantes dans la mesure où elles seront prévues dans les descriptifs de projets :

a) Services de professionnels locaux et autres personnels de contrepartie, notamment d'homologues nationaux des experts hors-siège;

b) Terrains, bâtiments, moyens de formation et autres existant ou produits dans le pays;

c) Matériel, matériaux et fournitures existant ou produits dans le pays.

2. Chaque fois que l'assistance du PNUD comprendra la fourniture de matériel au Gouvernement, ce dernier prendra à sa charge les frais de dédouanement de ce matériel, les frais de son transport du point d'entrée dans le pays au lieu d'exécution du projet, les frais accessoires de manutention ou d'entreposage, etc., ainsi que les frais d'assurance du matériel après sa livraison sur le lieu d'exécution du projet et les frais de son installation et de son entretien.

3. Le Gouvernement prendra également à sa charge la rémunération des stagiaires et celle des boursiers pendant la durée de leur bourse.

4. Le Gouvernement versera ou fera verser au PNUD ou à l'agent d'exécution, pour autant que le descriptif du projet le prévoie et dans la mesure spécifiée dans le budget du projet y annexé, les montants correspondant aux postes énumérés au paragraphe 1 ci-dessus; l'agent d'exécution se procurera alors les biens ou services nécessaires et rendra compte annuellement au PNUD des prélèvements pour frais effectués sur les montants versés en application de la présente disposition.

5. Les montants à verser au PNUD en vertu du paragraphe précédent seront déposés sur un compte désigné à cet effet par le Secrétaire général de l'Organisation des Nations Unies et géré conformément aux règles de gestion financière du PNUD en la matière.

6. Le coût des postes constitutifs de la contribution du Gouvernement au projet et les montants à verser par le Gouvernement en application du présent article et spécifiés dans les budgets des projets seront considérés comme des estimations

fondées sur les meilleures informations connues au moment de l'établissement des budgets des projets. Les montants en question seront ajustés aussi souvent que nécessaire pour les faire correspondre au coût effectif des biens ou services achetés ensuite.

7. Le Gouvernement procédera sur le site de chaque projet à la signalisation appropriée pour marquer qu'il s'agit d'un projet bénéficiant de l'assistance du PNUD et de l'agent d'exécution.

Article VI

CONTRIBUTION STATUTAIRE AU BUDGET DES PROGRAMMES ET AUTRES FRAIS À ACQUITTER EN MONNAIE LOCALE

1. Outre la contribution visée à l'article V ci-dessus, le Gouvernement aidera le PNUD à lui prêter assistance en acquittant ou faisant acquitter les dépenses locales sur les postes ci-après, à concurrence des montants spécifiés dans les descriptifs de projets correspondants ou fixés par ailleurs par le PNUD conformément aux décisions de ses organes de direction :

a) Frais locaux de subsistance des experts-conseils et des consultants affectés à des projets dans les pays;

b) Services du personnel local d'administration et de secrétariat, y compris notamment les secrétaires et commis, interprètes-traducteurs et personnels annexés nécessaires;

c) Transport du personnel dans le pays;

d) Services postaux et de télécommunications à usage officiel.

2. Le Gouvernement versera directement aussi à chaque expert hors-siège la rémunération, les indemnités et autres émoluments que percevrait l'un de ses ressortissants affecté au même poste. Il lui accordera les congés annuels et congés de maladie que l'agent d'exécution accorde à ses propres fonctionnaires et fera en sorte qu'il puisse prendre congé dans les foyers stipulé dans le contrat conclu avec l'agent d'exécution. Si le Gouvernement prend l'initiative de mettre fin à l'engagement de l'expert dans des circonstances telles que, vu le contrat passé par lui avec l'expert, l'agent d'exécution soit tenu de lui verser une indemnité, le Gouvernement prendra à sa charge la partie de cette indemnité correspondant à celle qu'il devrait verser à l'un de ses fonctionnaires ou employés de même rang pour un licenciement décidé dans les mêmes circonstances.

3. Le Gouvernement s'engage à fournir en nature les facilités et prestations locales suivantes :

a) Bureaux et autres locaux nécessaires;

b) Facilités et prestations médicales assurées pour le personnel international et identiques à celles dont disposent les fonctionnaires nationaux;

c) Logements simples mais adéquatement meublés pour les volontaires; et

d) Assistance pour la recherche de logements convenables destinés au personnel international et logement des experts hors-siège dans les conditions faites aux fonctionnaires nationaux de rang comparable.

4. Le Gouvernement contribuera également aux frais du maintien de la mission du PNUD dans le pays en versant tous les ans au PNUD un montant forfaitaire à fixer d'un commun accord par les Parties au titre des postes ci-après :

a) Bureau adéquat, y compris le matériel et les fournitures, pour abriter le siège local du PNUD dans le pays;

b) Personnel local adéquat de secrétariat et de bureau, interprètes, traducteurs, etc.;

c) Transport en déplacement officiel du représentant résident et de ses collaborateurs dans le pays;

d) Services postaux et de télécommunications à usage officiel; et

e) Frais de subsistance du représentant résident et de ses collaborateurs en déplacement officiel dans le pays.

5. Le Gouvernement aura la faculté de fournir en nature s'il le souhaite les prestations visées au paragraphe 4 ci-dessus, à l'exception de celles visées aux alinéas *b* et *e*.

6. Les montants à verser en vertu des dispositions du présent article, à l'exception de ceux visés au paragraphe 2, le seront par le Gouvernement et seront gérés par le PNUD conformément au paragraphe 5 de l'article V.

Article VII

RELATION ENTRE L'ASSISTANCE DU PNUD ET L'ASSISTANCE D'AUTRES SOURCES

Si l'une d'elles obtient, en vue de l'exécution d'un projet, une assistance d'autres sources, les Parties se concerteront et consulteront l'agent d'exécution afin d'assurer la coordination et la bonne utilisation de tous les concours reçus par le Gouvernement. Les arrangements éventuellement conclus par le Gouvernement avec d'autres organismes qui lui prêteraient leur concours pour l'exécution d'un projet n'influeront en rien sur les obligations qui lui incombent en vertu du présent Accord.

Article VIII

UTILISATION DE L'ASSISTANCE

Le Gouvernement ne ménagera aucun effort pour tirer le meilleur parti possible de l'assistance du PNUD, qu'il devra utiliser aux fins prévues. Sans préjudice de cette prescription de portée générale le Gouvernement prendra les dispositions à cet effet indiquées dans chaque descriptif de projet.

Article IX

PRIVILÈGES ET IMMUNITÉS

1. Le Gouvernement appliquera à l'Organisation des Nations Unies et à ses organes, y compris le PNUD et les organes subsidiaires de l'ONU qui feront office d'agents d'exécution, ainsi qu'à leurs biens, fonds et avoirs et à leurs fonctionnaires — représentant résident et autres membres de la mission du PNUD dans le

pays notamment — les dispositions de la Convention sur les privilèges et immunités des Nations Unies¹.

2. Le Gouvernement appliquera à chaque institution spécialisée faisant office d'agent d'exécution, ainsi qu'à ses biens, fonds et avoirs et à ses fonctionnaires, les dispositions de la Convention sur les privilèges et immunités des institutions spécialisées², y compris celles de ses annexes qui sont applicables à l'institution considérée. Si l'Agence internationale de l'énergie atomique (AIEA) fait office d'agent d'exécution, le Gouvernement appliquera à ses fonds, biens et avoirs, ainsi qu'à ses fonctionnaires et experts, les dispositions de l'Accord relatif aux privilèges et immunités de l'AIEA³.

3. Les membres de la mission du PNUD dans le pays se verront accorder tous les autres privilèges et immunités éventuellement nécessaires pour permettre à la mission de s'acquitter effectivement de ses fonctions.

4. a) Sauf décision contraire des Parties, consignée dans un descriptif de projet, le Gouvernement accordera à toutes les personnes — hormis ses ressortissants employés localement — qui assurent des prestations pour le compte du PNUD, d'une institution spécialisée ou de l'AIEA et auxquelles ne s'appliquent pas les paragraphes 1 et 2 ci-dessus les privilèges et immunités conférés aux fonctionnaires de l'Organisation des Nations Unies, de l'institution spécialisée ou de l'AIEA, en vertu, respectivement, de l'article 18 de la Convention sur les privilèges et immunités des Nations Unies, de l'article 19 de la Convention sur les privilèges et immunités des institutions spécialisées ou de l'article 18 de l'Accord relatif aux privilèges et immunités de l'AIEA;

b) Aux fins de l'application des textes relatifs aux privilèges et immunités cités ci-dessus dans le présent article :

- 1) Toutes les pièces et tous les documents relatifs à un projet et qui seront en possession ou sous le contrôle de personnes visées à l'alinéa 4 a ci-dessus seront considérés comme propriété de l'Organisation des Nations Unies ou, selon le cas, de l'institution spécialisée considérée ou de l'AIEA; et
- 2) Les matériels, matériaux et fournitures importés achetés ou loués dans le pays par ces personnes aux fins d'un projet seront considérés comme propriété de l'Organisation des Nations Unies ou, selon le cas, de l'institution spécialisée considérée ou de l'AIEA.

5. L'expression « personnes qui assurent des prestations », au sens des articles IX, X et XIII du présent Accord, s'entend notamment des experts hors-siège, des volontaires, des consultants et des personnes morales ou physiques ainsi que de leurs employés. Elle s'entend aussi des organisations ou entreprises publiques ou non gouvernementales auxquelles le PNUD fera éventuellement appel en tant qu'agents d'exécution ou à un autre titre aux fins d'assurer l'assistance du PNUD à un projet ou d'y contribuer, ainsi que leurs employés. Aucune disposition du présent Accord ne sera interprétée comme limitant les privilèges, immunités ou facilités

¹ Nations Unies, *Recueil des Traités*, vol. 1, p. 15.

² *Ibid.*, vol. 33, p. 261. Pour les textes finals ou révisés des annexes communiquées au Secrétaire général postérieurement à la date d'enregistrement de la Convention, voir vol. 71, p. 319; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 299; vol. 314, p. 309; vol. 323, p. 365; vol. 327, p. 327; vol. 371, p. 267; vol. 423, p. 285; vol. 559, p. 349; vol. 645, p. 341; vol. 1057, p. 322, et vol. 1060, p. 337.

³ *Ibid.*, vol. 374, p. 147.

accordés en vertu d'un autre instrument auxdites organisations ou entreprises ou à leurs employés.

Article X

FACILITÉS ACCORDÉES AUX FINS DE L'ASSISTANCE DU PNUD

1. Le Gouvernement prendra toutes les mesures qui seraient nécessaires pour exempter le PNUD, les agents d'exécution, leurs experts et les autres personnes qui assurent des prestations pour leur compte de l'application de règlements ou d'autres dispositions d'ordre juridique qui risqueraient de mettre obstacle à des activités au titre du présent Accord, et il leur accordera toutes les autres facilités voulues pour donner rapidement et efficacement effet à l'assistance du PNUD. Il leur accordera notamment les droits et facilités ci-après :

a) Admission dans les meilleurs délais des experts et autres personnes assurant des prestations pour le compte du PNUD ou d'un agent d'exécution;

b) Délivrance rapide et gratuite des visas, permis et autorisations nécessaires;

c) Accès aux lieux de travail et tous droits de passage nécessaires;

d) Liberté de mouvement pour l'entrée dans le pays, la sortie du pays et les déplacements à l'intérieur du pays, dans la mesure nécessaire pour donner comme il convient effet à l'assistance du PNUD;

e) Bénéfice du taux de change légal le plus favorable;

f) Toutes les autorisations nécessaires pour l'importation et la réexportation des matériels, matériaux et fournitures;

g) Toutes les autorisations nécessaires pour l'importation et la réexportation des biens des fonctionnaires du PNUD, de ses agents d'exécution et des autres personnes assurant des prestations pour leur compte, qui sont destinés à la consommation ou à l'usage personnel des intéressés; enfin

h) Dédouanement dans les meilleurs délais des biens, etc. visés aux alinéas *f* et *g* ci-dessus.

2. Comme l'assistance fournie en vertu du présent Accord est conçue dans l'intérêt du Gouvernement et du peuple de Bulgarie, le Gouvernement supportera tous les risques afférents aux opérations menées en vertu du présent Accord. Il répondra aux réclamations éventuellement formulées par des tiers contre le PNUD, un agent d'exécution, des membres de leur personnel ou d'autres personnes qui assurent des prestations pour leur compte, et il mettra les intéressés à couvert des réclamations ou actions en responsabilité résultant d'opérations menées en vertu du présent Accord. Les dispositions qui précèdent ne s'appliqueront pas si les Parties et l'agent d'exécution reconnaissent que la responsabilité ou la réclamation résulte d'une négligence grave ou d'une faute intentionnelle des personnes concernées.

Article XI

SUSPENSION OU SUPPRESSION DE L'ASSISTANCE

1. Par notification écrite adressée au Gouvernement et à l'agent d'exécution, le PNUD pourra suspendre son assistance à un projet s'il vient à se produire une situation qu'il juge mettre obstacle ou menacer de mettre obstacle à l'exécution du

projet ou la réalisation de ses fins. Il pourra, par la même notification ou par notification écrite ultérieure, spécifier les conditions dans lesquelles il serait disposé à reprendre son assistance. Celle-ci restera suspendue tant que ces conditions n'auront pas été acceptées par le Gouvernement et que le PNUD n'aura pas notifié par écrit à celui-ci et à l'agent d'exécution qu'il est disposé à la reprendre.

2. Si une situation visée au paragraphe 1 ci-dessus persiste durant quatorze jours après la notification signifiée par le PNUD au Gouvernement et à l'agent d'exécution de cette situation et de la suspension de son assistance, le PNUD aura, à tout moment et tant que la situation persistera, la faculté de mettre fin à son assistance au projet par notification écrite signifiée au Gouvernement et à l'agent d'exécution.

3. Les dispositions du présent article s'entendent sans préjudice des autres droits ou recours dont le PNUD pourra se prévaloir en l'occurrence, que ce soit en vertu des principes généraux du droit ou autrement.

Article XII

RÈGLEMENT DES DIFFÉRENDS

1. Tout différend entre le PNUD et le Gouvernement qui résulterait du présent Accord ou s'y rapporterait et qui n'aurait pas été réglé par voie de négociations ou selon un autre mode convenu de règlement sera, à la demande de l'une ou l'autre Partie, soumis à arbitrage. Chaque Partie désignera un arbitre et les deux arbitres ainsi désignés en désigneront un troisième qui présidera le tribunal d'arbitrage. Si, dans les trente jours qui suivront la demande d'arbitrage, l'une ou l'autre Partie ne désigne pas son arbitre ou si, dans les quinze jours qui suivront la désignation des deux arbitres, le troisième arbitre n'a pas été désigné, l'une ou l'autre Partie pourra demander au Président de la Cour internationale de Justice de procéder à la désignation voulue. La procédure d'arbitrage sera arrêtée par les arbitres et les frais de l'arbitrage seront mis à la charge des Parties dans la proportion fixée par eux. La sentence arbitrale comportera un exposé de ses motifs et sera acceptée par les Parties comme règlement définitif du différend.

2. Tout différend entre le Gouvernement et un expert hors-siège qui résulterait des conditions d'emploi de l'expert par le Gouvernement ou s'y rapporterait pourra être soumis soit par le Gouvernement, soit par l'expert, à l'agent d'exécution qui aura prêté les services de l'expert et l'agent d'exécution usera de ses bons offices pour aider à un règlement. Si le différend ne peut être réglé dans ces conditions, ou selon un autre mode convenu de règlement, le cas sera soumis à arbitrage sur la demande de l'une ou l'autre Partie dans les conditions énoncées au paragraphe 1 du présent article, si ce n'est que l'arbitre qui n'aura pas été désigné par l'une des Parties ou par les arbitres des Parties le sera par le Secrétaire général de la Cour permanente d'arbitrage.

Article XIII

DISPOSITIONS GÉNÉRALES

1. Le présent Accord entrera en vigueur dès sa signature et le demeurera tant qu'il n'aura pas été dénoncé conformément au paragraphe 3 ci-après. Lors de son entrée en vigueur, il remplacera les accords existants concernant l'assistance fournie

au Gouvernement à l'aide des ressources du PNUD et le bureau du PNUD dans le pays, et il s'appliquera à toute assistance fournie au Gouvernement et au bureau de PNUD dans le pays en vertu des accords ainsi remplacés.

2. Le présent Accord pourra être modifié par accord écrit entre les Parties. Les questions en la matière qu'il ne traite pas expressément seront réglées par les Parties conformément aux résolutions et décisions des organes compétents des Nations Unies. Chacune des Parties examinera attentivement et favorablement les propositions formulées par l'autre en application du présent paragraphe.

3. Le présent Accord pourra être dénoncé par chaque Partie moyennant notification adressée à l'autre par écrit et il cessera de prendre effet soixante jours après la réception de la notification.

4. Les obligations contractées par les Parties en vertu des articles IV (« Informations sur les projets ») et VIII (« Utilisation de l'assistance ») survivront à l'expiration ou à la dénonciation du présent Accord. Les obligations incombant au Gouvernement en vertu des articles IX (« Privilèges et immunités »), X (« facilités accordées aux fins de l'assistance du PNUD ») et XII (« Règlement des différends ») survivront à l'expiration ou à la dénonciation de l'Accord dans la mesure nécessaire pour permettre le retrait ordonné du personnel, des fonds et des biens du PNUD, de tout agent d'exécution et de toute personne assurant des prestations pour leur compte en vertu du présent Accord.

EN FOI DE QUOI les soussignés, représentants dûment désignés par le Programme des Nations Unies pour le développement d'une part et du Gouvernement d'autre part, ont, au nom des Parties, signé le présent Accord en deux exemplaires originaux en langues anglaise et russe à New York, le 2 octobre 1992.

Pour le Programme des Nations Unies
pour le développement :

L'Administrateur,

[Signé]

WILLIAM H. DRAPER III

Pour le Gouvernement
de la République de Moldova :

Le Ministre des Affaires étrangères
de la République de Moldova,

[Signé]

NICOLAE TÂU

No. 29154

**UNITED NATIONS
and
KAZAKHSTAN**

**Agreement relating to the establishment of a United Nations
Interim Office in Kazakhstan. Signed at New York on
5 October 1992**

Authentic text: English.

Registered ex officio on 5 October 1992.

**ORGANISATION DES NATIONS UNIES
et
KAZAKHSTAN**

**Accord relatif à l'installation d'un bureau intérimaire de
l'Organisation des Nations Unies au Kazakhstan. Signé
à New York le 5 octobre 1992**

Texte authentique : anglais.

Enregistré d'office le 5 octobre 1992.

AGREEMENT¹ BETWEEN THE UNITED NATIONS AND THE GOVERNMENT OF THE REPUBLIC OF KAZAKHSTAN RELATING TO THE ESTABLISHMENT OF A UNITED NATIONS INTERIM OFFICE IN KAZAKHSTAN

PREAMBLE

Whereas the Government of the Republic of Kazakhstan and the United Nations have expressed their mutual interest that the United Nations establish an Interim Office in Alma Ata with a view to supporting and supplementing the national efforts in solving the most important problems of economic development and promoting social progress and a better standard of life;

Whereas the Government of the Republic of Kazakhstan has agreed to ensure the availability of the necessary facilities to enable the Interim Office to perform fully and effectively its functions, including its scheduled programmes of work and any related activities, and to fulfill its purposes in co-operation and harmony with the Government and people of Kazakhstan;

Considering that the Government of the Republic of Kazakhstan has agreed to apply to the Interim Office, as an organizational unit of the United Nations, and to its officials the relevant provisions of the Convention on the Privileges and Immunities of the United Nations;²

Desiring to conclude an agreement with a view to regulating questions arising from the establishment in Alma Ata of the United Nations Interim Office;

Have, in a spirit of friendly co-operation, agreed as follows:

Article I

DEFINITIONS

For the purpose of the present Agreement, the following definitions shall apply:

(a) "Office" means the United Nations Interim Office, an organizational unit through which the United Nations provides assistance and co-operation in programmes; it may include field sub-offices established in the country by mutual agreement;

(b) "The Government" means the Government of the Republic of Kazakhstan;

(c) "The appropriate authorities" means central, local and other competent authorities under the law of the Republic of Kazakhstan;

(d) "Convention" means the Convention on the Privileges and Immunities of the United Nations adopted by the General Assembly of the United Nations on 13 February 1946;

(e) "Parties" means the United Nations and the Government of the Republic of Kazakhstan;

¹ Came into force on 5 October 1992 by signature, in accordance with article XXI.

² United Nations, vol. 1, p. 15, and vol. 90, p. 327 (corrigendum to vol. 1, p. 18).

(f) “Head of the Office” means the official in charge of the United Nations Interim Office;

(g) “Officials of the Office” means the Head of the Interim Office and all members of its staff, irrespective of nationality, employed under the Staff Rules and Regulations of the United Nations with the exception of persons who are recruited locally and assigned to hourly rates as provided for in General Assembly resolution 76 (1) of 7 December 1946;¹

(h) “Experts on mission” means individuals, other than Interim Office officials or persons performing services on behalf of the United Nations, undertaking missions, coming within the scope of Articles VI and VII of the Convention;

(i) “Persons performing services on behalf of the United Nations” means individual contractors, other than officials engaged by the Interim Office, to execute or assist in the carrying out of its programmes or other related activities;

(j) “UNDP” means the United Nations Development Programme;

(k) “UNHCR” means the United Nations High Commissioner for Refugees established pursuant to United Nations General Assembly resolution 319 (IV) of 3 December 1949;²

(l) “UNICEF” means the United Nations Children’s Fund established pursuant to United Nations General Assembly resolution 57 (1) of 11 December 1946;³

(m) “UNEP” means the United Nations Environment Programme established pursuant to United Nations General Assembly resolution 2997 (XXVII) of 15 December 1977;⁴

(n) “Office premises” means all the premises occupied by the Interim Office or field sub-offices, including installations and facilities made available to or occupied, maintained or used by the United Nations in the Republic of Kazakhstan and notified as such to the Government;

(o) “Organization” means the United Nations;

(p) “Country” means the Republic of Kazakhstan.

Article II

PURPOSE AND SCOPE OF ACTIVITIES

The Office shall:

1. Co-operate with the Government in programmes of assistance aimed at promoting economic development and social progress through *inter alia* carrying out economic and social studies and research, technical co-operation, the training of personnel and dissemination of information.

2. Co-ordinate the work in the country of UNDP, UNHCR, UNICEF, UNEP and other organs of the Organization, in accordance with the relevant resolutions, decisions, regulations, rules and policies of the United Nations.

¹ United Nations, *Official Records of the General Assembly, First Session, Second Part (A/64/Add.1)*, p. 139.

² *Ibid.*, *Fourth Session*, p. 36.

³ *Ibid.*, *First Session, Second Part (A/64/Add.1)*, p. 90.

⁴ *Ibid.*, *Twenty-seventh Session, Supplement No. 30 (A/8730)*, p. 43.

3. Carry out such other activities as may be entrusted to the Office by the Secretary-General of the United Nations.

4. If necessary, United Nations organs and programmes may enter into supplemental Agreements with the Government concerning their projects of assistance, pursuant to Article 18 below.

Article III

JURIDICAL PERSONALITY AND LEGAL CAPACITY

The United Nations, acting through the Office, shall have the capacity:

- (a) To contract;
- (b) To acquire and dispose of movable and immovable property;
- (c) To institute legal proceedings.

Article IV

APPLICATION OF THE CONVENTION

The Convention shall be applicable to the Office, its property, funds and assets, to its officials and experts on mission in the country.

Article V

STATUS OF THE OFFICE

1. The United Nations shall establish and maintain an Office in the country for the purpose of discharging its activities in accordance with the present Agreement or any other supplemental agreements referred to in Article 18 below.

2. The United Nations, its property, funds and assets, wherever located and by whomsoever held, shall enjoy immunity from every form of legal process except insofar as in any particular case it has expressly waived its immunity. It is understood, however, that no waiver of immunity shall extend to any measure of execution.

3. (a) The premises of the Office shall be inviolable. The property and assets of the Office, wherever located and by whomsoever held, shall be immune from search, requisition, confiscation, expropriation and any other form of interference, whether by executive, administrative, judicial or legislative action;

(b) The appropriate authorities shall not enter the Office premises to perform any official duties, except with the express consent of the head of the Office and under conditions agreed to by him or her.

4. The appropriate authorities shall exercise due diligence to ensure the security and protection of the Office, and to ensure that the tranquility of the Office is not disturbed by the unauthorized entry of persons or groups of persons from outside or by disturbances in its immediate vicinity.

5. The archives of the Office, and in general all documents belonging to it, wherever located and by whomsoever held, shall be inviolable.

Article VI

OFFICE FUNDS, ASSETS AND OTHER PROPERTY

1. Without being restricted by financial controls, regulations or moratoria of any kind, the Office:

(a) May hold and use funds, gold or negotiable instruments of any kind and maintain and operate accounts in any currency and convert any currency held by it into any other currency;

(b) Shall be free to transfer its funds, gold or currency from one country to another or within any country, to other organizations or agencies of the United Nations system;

(c) Shall be accorded the most favourable, legally available rate of exchange for its financial transactions.

2. The Office, its assets, income and other property shall:

(a) Be exempt from all direct taxes, value-added tax, fees, tolls or duties; it is understood, however, that the Office will not claim exemption from taxes which are, in fact, no more than charges for public utility services, rendered by the Government or by a corporation under government regulation, at a fixed rate according to the amount of services rendered and which can be specifically identified, described and itemized;

(b) Be exempt from customs duties and prohibitions and restrictions on imports and exports in respect of articles imported or exported by the Office for its official use. It is understood, however, that articles imported under such exemptions will not be sold in the country into which they were imported except under conditions agreed with the Government;

(c) Be exempt from customs duties and prohibitions and restrictions on imports and exports in respect of its publications.

Article VII

OFFICIALS OF THE OFFICE

1. Officials of the Office shall:

(a) Be immune from legal process in respect of words spoken or written and all acts performed by them in their official capacity. Such immunity shall continue to be accorded after termination of employment with the Office;

(b) Be exempt from taxation on the salaries and emoluments paid to them by the Office;

(c) Be immune from national service obligations.

2. In addition, internationally-recruited officials of the Office shall:

(a) Be immune, together with their spouses and relatives dependent on them, from immigration restrictions and alien registration;

(b) Be accorded the same privileges in respect of exchange facilities as are accorded to officials of comparable ranks forming part of diplomatic missions to the Government;

(c) Be given, together with their spouses and relatives dependent on them, the same repatriation facilities in time of international crisis as diplomatic envoys;

(d) Have the right to import free of duty their furniture, personal effects and all household appliances, at the time of first taking up their post in the host country.

3. The head of the Office and other senior officials, as may be agreed between the United Nations and the Government, shall enjoy the same privileges and immunities accorded by the Government to members of diplomatic missions of comparable ranks. For this purpose, the name of the head of the Office may be incorporated in the diplomatic list.

4. Internationally-recruited officials of the Office shall also be entitled to the following facilities:

(a) To import free of custom and excise duties limited quantities of certain articles intended for personal consumption in accordance with existing government regulation;

(b) To import a motor vehicle free of customs and excise duties, including value-added tax, in accordance with existing government regulation applicable to members of diplomatic missions of comparable ranks.

Article VIII

EXPERTS ON MISSION

1. Experts on mission shall be granted the privileges, immunities and facilities as specified in Article VI, Sections 22 and 23, and Article VII, Section 26, of the Convention.

2. Experts on mission may be accorded such additional privileges, immunities and facilities as may be agreed upon between the Parties.

Article IX

PERSONS PERFORMING SERVICES FOR THE OFFICE

1. Persons performing services for the Office shall:

(a) Be immune from legal process in respect of words spoken or written and all acts performed by them in their official capacity. Such immunity shall continue to be accorded after termination of employment with the Office;

(b) Be given, together with their spouses and relatives dependent on them, the same repatriation facilities in time of international crisis as diplomatic envoys.

2. For the purpose of enabling them to discharge their functions independently and efficiently, persons performing services for the Office may be accorded such other privileges, immunities and facilities as specified in Articles 7 and 8 above, as may be agreed upon between the Parties.

Article X

LOCALLY-RECRUITED PERSONNEL ASSIGNED TO HOURLY RATES

Locally-recruited personnel shall be accorded all facilities necessary for the independent exercise of their functions for the United Nations. The terms and conditions of employment for persons recruited locally and assigned to hourly rates shall be in accordance with the relevant United Nations resolutions, decisions, regulations and rules and policies of the competent organs of the United Nations.

Article XI

WAIVER OF PRIVILEGES AND IMMUNITIES

The privileges and immunities accorded under the present Agreement are granted in the interests of the United Nations, and not for the personal benefit of the persons concerned. The Secretary-General of the United Nations has the right and the duty to waive the immunity of any individual referred to in Articles 7, 8 and 9 in any case where, in his opinion, such immunity impedes the course of justice and can be waived without prejudice to the interests of the United Nations.

Article XII

ACCESS FACILITIES

1. Internationally-recruited officials of the Office, experts on mission and persons performing services shall be entitled to:

(a) Prompt clearance and issuance, free of charge, of visas, licences or permits, where required;

(b) Unimpeded access to or from the country, and within the country, to all sites of co-operation activities, to the extent necessary for the implementation of programmes of co-operation.

Article XIII

GOVERNMENT CONTRIBUTION

1. The Government shall provide the United Nations, as mutually agreed upon and to the extent possible:

(a) Appropriate office premises for the Office;

(b) Costs of local telecommunications for official purposes;

(c) Costs of utilities and local services such as equipment, fixtures and maintenance of office premises;

(d) Transportation for experts on mission in the discharge of their official functions in the country.

2. The Government shall also assist the United Nations:

(a) In the location of suitable housing accommodation for internationally-recruited Officials, experts on mission and persons performing services for the United Nations;

(b) In the installation and supply of utility services, such as water, electricity, sewerage, fire protection services and other services, for the Office premises.

Article XIV

FACILITIES IN RESPECT OF COMMUNICATIONS

1. The United Nations shall enjoy, in respect of its official communications, treatment not less favourable than that accorded by the Government to any diplomatic mission in matters of establishment and operation, priorities, tariffs, charges on mail and cablegrams and on teleprinter, facsimile, telephone and other communications, as well as rates for information to the press and radio.

2. No official correspondence or other communication of the United Nations shall be subject to censorship. Such immunity shall extend to printed matter, photographic and electronic data communications and other forms of communications as may be agreed upon between the Parties. The United Nations shall be entitled to use codes and to dispatch and receive correspondence either by courier or in sealed pouches, all of which shall be inviolable and not subject to censorship.

3. The United Nations shall have the right to operate radio and other telecommunication equipment on United Nations registered frequencies and those allocated by the Government between its offices, within and outside the country, and in particular with United Nations Headquarters in New York.

Article XV

UNITED NATIONS FLAG, EMBLEM AND MARKINGS

The United Nations may display its flag, and/or emblem on its Office premises, official vehicles and otherwise as agreed to between the Parties. Vehicles, vessels and aircraft of the United Nations shall carry a distinctive United Nations emblem or markings, which shall be notified to the Government.

Article XVI

NOTIFICATION

The Office shall notify the Ministry of Foreign Affairs of the Republic of Kazakhstan of the names and categories of its officials, experts on mission and persons performing services and locally-recruited personnel, and of any change in their status.

Article XVII

IDENTIFICATION

1. The Government shall, at the request of the head of the Office, issue to each official, experts on mission, person performing services and locally-recruited personnel (other than those who are assigned to hourly rates) the appropriate certificates of identity.

2. Upon demand of an authorized official of the Government, persons referred to in paragraph 1 above, shall be required to present, but not to surrender, their certificates of identity.

3. The Office shall, upon termination of employment or reassignment of its personnel, ensure that all certificates of identity are returned promptly to the Government.

Article XVIII

SUPPLEMENTAL AGREEMENTS

1. UNDP, UNICEF, UNHCR, UNEP and other United Nations organs and programmes may conclude with the Government supplemental Agreements, which shall constitute an integral part of this Agreement, concerning conditions under which they shall assist the Government in carrying out their respective projects.

2. The United Nations and the Government may enter into any other supplemental Agreement as both Parties may deem appropriate.

Article XIX

CLAIMS AGAINST THE UNITED NATIONS

1. The United Nations co-operation in programmes under the present Agreement, or any other supplemental Agreement, is provided for the benefit of the Government and people of the country and, therefore, the Government shall bear all the risks of the operations under the present Agreement.

2. The Government shall, in particular, be responsible for dealing with all claims arising from or directly attributable to the operations under the present Agreement, or any other supplemental Agreement, that may be brought by third parties against the United Nations, its officials, experts on mission and persons performing services on behalf of the United Nations and shall, in respect of such claims, indemnify and hold them harmless, except where the Government and the United Nations agree that the particular claim or liability was caused by gross negligence or wilful misconduct.

Article XX

SETTLEMENT OF DISPUTES

Any dispute between the United Nations and the Government relating to the interpretation and application of the present Agreement, or any other supplemental Agreement, which is not settled by negotiation or other agreed mode of settlement shall be submitted to arbitration at the request of either Party. Each Party shall appoint one arbitrator, and the two arbitrators so appointed shall appoint a third, who shall be the chairman. If within thirty (30) days of the request for arbitration either Party has not appointed an arbitrator, or if within fifteen (15) days of the appointment of two arbitrators the third arbitrator has not been appointed, either Party may request the President of the International Court of Justice to appoint an arbitrator. The procedure for the arbitration shall be fixed by the arbitrators, and the expenses of the arbitration shall be borne by the Parties as assessed by the arbi-

trators. The arbitral award shall contain a statement of the reasons on which it is based and shall be accepted by the Parties as the final adjudication of the dispute.

Article XXI

ENTRY INTO FORCE

This Agreement shall enter into force upon signature by the duly authorized representatives of the United Nations and the Government.

Article XXII

TERMINATION

The present Agreement shall cease to be in force six months after either of the Parties gives notice in writing to the other of its decision to terminate the Agreement. The Agreement, shall, however, remain in force for such an additional period as might be necessary for the orderly cessation of United Nations activities, and the resolution of any dispute between the Parties.

IN WITNESS WHEREOF, the undersigned, being duly authorized plenipotentiary of the Government and duly appointed representative of the United Nations, have on behalf of the Parties signed the present Agreement, in the English and Kazakh (unofficial translation) languages. For purposes of interpretation and in case of conflict, the English text shall prevail.

DONE at New York this 5th day of October of nineteen hundred ninety two.

For the United Nations:

[Signed — Signé]¹

For the Government
of Kazakhstan:

[Signed — Signé]²

¹ Signed by Boutros Boutros-Ghali — Signé par Boutros Boutros-Ghali.

² Signed by N. Nazarbayev — Signé par N. Nazarbayev.

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES ET LE
GOUVERNEMENT DE LA RÉPUBLIQUE DU KAZAKHSTAN
RELATIF À L'INSTALLATION D'UN BUREAU INTÉRIMAIRE
DE L'ORGANISATION DES NATIONS UNIES AU KAZAKHSTAN

PRÉAMBULE

Attendu que le Gouvernement de la République du Kazakhstan et l'Organisation des Nations Unies se sont mutuellement déclaré intéressés à ce que l'Organisation des Nations Unies crée à Alma Ata un Bureau intérimaire dans le dessein d'aider et de compléter les efforts déployés sur le plan national pour résoudre les principaux problèmes de développement économique ainsi qu'assurer le progrès social et un meilleur niveau de vie;

Attendu que le Gouvernement de la République du Kazakhstan a accepté de mettre à disposition tous les moyens nécessaires pour permettre au Bureau intérimaire d'exercer pleinement et efficacement ses fonctions, y compris la réalisation de ses programmes de travail prévus et toutes les activités annexes, ainsi que d'atteindre les fins pour lesquelles il est créé en coopération et en harmonie avec le Gouvernement et le peuple de la République du Kazakhstan;

Considérant que le Gouvernement de la République du Kazakhstan a accepté d'appliquer au Bureau intérimaire en tant qu'organe de l'Organisation des Nations Unies, ainsi qu'à ses fonctionnaires, les dispositions applicables de la Convention relative aux privilèges et immunités des Nations Unies²;

Désireux de conclure un accord en vue de régler les questions que pose l'installation à Alma Ata du Bureau intérimaire de l'Organisation des Nations Unies;

Sont convenus, dans un esprit d'amicale coopération, de ce qui suit :

Article I

DÉFINITIONS

Aux fins du présent Accord, les définitions ci-après seront d'application :

a) Le terme « Bureau » s'entend du Bureau intérimaire de l'Organisation des Nations Unies, organe par lequel l'Organisation apportera son assistance et sa coopération sous la forme de programmes; le terme pourra également s'appliquer aux bureaux subsidiaires créés ailleurs dans le pays;

b) Le terme « Gouvernement » s'entend du Gouvernement de la République du Kazakhstan;

c) L'expression « autorités compétentes » s'entend des autorités centrales, locales et autres, compétentes conformément à la législation de la République du Kazakhstan;

¹ Entré en vigueur le 5 octobre 1992 par la signature, conformément à l'article XXI.

² Nations Unies, *Recueil des Traités*, vol. 1, p. 15.

d) Le terme « Convention » s'entend de la Convention relative aux privilèges et immunités des Nations Unies, adoptée le 13 février 1946 par l'Assemblée générale des Nations Unies;

e) Le terme « Parties » s'entend de l'Organisation des Nations Unies et du Gouvernement de la République du Kazakhstan;

f) L'expression « Directeur du Bureau » s'entend du fonctionnaire responsable du Bureau intérimaire de l'Organisation des Nations Unies;

g) L'expression « fonctionnaires du Bureau » s'entend du Directeur du Bureau et de tous les membres de son personnel, indépendamment de leur nationalité, employés conformément au Règlement et au Statut du personnel de l'Organisation des Nations Unies, à l'exception des personnes recrutées localement et rémunérées par un salaire horaire comme prévu dans la résolution 76 (1) de l'Assemblée générale en date du 7 décembre 1946¹;

h) L'expression « experts en mission » s'entend des personnes, autres que les fonctionnaires du Bureau ou les personnes assurant des prestations pour le compte de l'Organisation des Nations Unies, qui effectuent des missions et qui relèvent des articles VI et VII de la Convention;

i) L'expression « personnes assurant des prestations pour le compte de l'Organisation des Nations Unies » s'entend des entrepreneurs individuels, autres que les fonctionnaires engagés par le Bureau, pour exécuter ses programmes ou d'autres activités annexes ou d'y apporter leur contribution;

j) Le signe « PNUD » désigne le Programme des Nations Unies pour le développement;

k) Le signe « HCR » désigne le Haut-Commissariat des Nations Unies pour les réfugiés, établi aux termes de la résolution 319 (IV) du 3 décembre 1949² de l'Assemblée générale des Nations Unies;

l) Le signe « UNICEF » désigne le Fonds des Nations Unies pour l'enfance, aux termes de la résolution 57 (1) du 11 décembre 1946³ de l'Assemblée générale des Nations Unies;

m) Le signe « PNUE » désigne le Programme des Nations Unies pour l'environnement, aux termes de la résolution 2997 (XXVII) du 15 décembre 1977⁴ de l'Assemblée générale des Nations Unies;

n) L'expression « locaux du Bureau » s'entend de tous les locaux occupés par le Bureau ou ses bureaux subsidiaires sur le terrain, y compris les installations et les facilités mises à la disposition de l'Organisation des Nations Unies, ou bien occupés, entretenus ou utilisés par l'Organisation dans la République du Kazakhstan et signalés en tant que tels au Gouvernement;

o) Le terme « Organisation » désigne l'Organisation des Nations Unies;

p) Le terme « pays » s'entend de la République du Kazakhstan.

¹ Nations Unies, *Documents officiels de l'Assemblée générale, première session, seconde partie* (A/64/Add.1), p. 139.

² *Ibid.*, quatrième session, p. 37.

³ *Ibid.*, première session, seconde partie (A/64/Add.1), p. 90.

⁴ *Ibid.*, vingt-septième session, Supplément n° 30 (A/8730), p. 47.

Article II

BUT ET ÉTENDUE DES ACTIVITÉS

Le Bureau :

1. Coopérera avec le Gouvernement à l'exécution de programmes d'assistance qui auront pour but de faciliter le développement économique et le progrès social, notamment par le biais d'études économiques et sociales, de travaux de recherche, d'une coopération technique, de la formation de personnels et de la diffusion d'informations.

2. Coordonnera l'action dans le pays du PNUD, du HCR, de l'UNICEF, du PNUE et d'autres organes de l'Organisation, en conformité des résolutions, décisions, règlements, règles et politiques applicables de l'Organisation des Nations Unies.

3. Exercera les autres activités qui pourront lui être confiées par le Secrétaire général de l'Organisation des Nations Unies.

4. En cas de besoin, les organes et programmes des Nations Unies pourront conclure des accords supplémentaires avec le Gouvernement de la République du Kazakhstan concernant leurs projets d'assistance, conformément à l'article 18 ci-après.

Article III

PERSONNALITÉ MORALE ET CAPACITÉ JURIDIQUE

L'Organisation des Nations Unies, agissant par l'entremise du Bureau, aura la capacité :

- a) De conclure des contrats;
- b) D'acquérir et d'aliéner des biens meubles et immeubles;
- c) D'ester en justice.

Article IV

APPLICATION DE LA CONVENTION

La Convention sera applicable au Bureau, à ses biens, à ses fonds et avoirs, à ses fonctionnaires et à ses experts en mission dans le pays.

Article V

STATUT DU BUREAU

1. L'Organisation des Nations Unies implantera et entretiendra dans le pays un Bureau intérimaire aux fins d'exercer ses activités conformément au présent Accord ou à tout autre accord supplémentaire visé à l'article 18 ci-après.

2. L'Organisation des Nations Unies, ses biens, fonds et avoirs, où qu'ils se trouvent et dans la possession de qui que ce soit, bénéficieront de l'immunité contre toute action juridique, sauf dans la mesure où elle aura expressément renoncé à cette

immunité dans un cas particulier. Il est toutefois entendu qu'aucune renonciation à l'immunité ne s'appliquera à des mesures exécutoires.

3. *a)* Les locaux du Bureau seront inviolables. Ses biens et avoirs, où qu'ils se trouvent et dans la possession de qui que ce soit, ne pourront être fouillés, réquisitionnés, confisqués, expropriés ou soumis à toute autre ingérence des pouvoirs exécutif, administratif, judiciaire ou législatif;

b) Les autorités compétentes ne pénétreront pas dans les locaux du Bureau pour y exercer des pouvoirs officiels, sinon avec le consentement exprès du Directeur du Bureau et dans les conditions qu'il aura acceptées.

4. Les autorités compétentes feront dûment diligence pour veiller à la sécurité et à la protection du Bureau et pour faire en sorte que sa tranquillité ne soit pas perturbée par l'entrée non autorisée de personnes ou groupes de personnes venues de l'extérieur ni par des désordres dans son voisinage immédiat.

5. Les archives du Bureau, et en général tous les documents lui appartenant, où qu'ils se trouvent et dans la possession de qui que ce soit, seront inviolables.

Article VI

FONDS, AVOIRS ET AUTRES BIENS DU BUREAU

1. Sans que lui soient imposées de restrictions sous la forme de contrôles financiers, de règlements ou de moratoires de quelque sorte que ce soit, le Bureau :

a) Pourra détenir et utiliser des fonds, de l'or ou des documents négociables de quelque sorte que ce soit, tenir et utiliser des comptes dans n'importe quelle monnaie, ainsi que de convertir n'importe quelle monnaie détenue par lui en n'importe quelle autre monnaie;

b) Aura toute liberté de transférer ses fonds, or ou numéraire d'un pays à un autre ou à l'intérieur de n'importe quel pays à d'autres organisations ou institutions des Nations Unies;

c) Se verra accorder le taux de change légal le plus favorable aux fins de ses opérations financières.

2. Le Bureau, ses avoirs, revenus et autres biens :

a) Seront exonérés de tous impôts directs, taxes sur la valeur ajoutée, redevances, octrois ou autres droits; il est toutefois entendu que le Bureau ne demandera pas d'être exonéré de taxes qui ne sont en fait rien de plus que des redevances au titre de prestations de services publics, servies par l'Etat ou par une société réglementée par l'Etat à un tarif fixe, en fonction de la quantité de prestations servies qui devront pouvoir être précisément identifiées, décrites et ventilées;

b) Seront exonérés des droits de douane ainsi que des interdictions et restrictions aux importations et aux exportations au titre des articles importés ou exportés par le Bureau pour son usage officiel. Il est toutefois entendu que les articles importés bénéficiant de ces exonérations ne seront pas vendus dans le pays dans lequel ils ont été importés, sauf dans des conditions convenues avec le Gouvernement;

c) Seront exonérés des droits de douane et des interdictions et restrictions sur les importations et les exportations pour ce qui concerne ses publications.

Article VII

FONCTIONNAIRES DU BUREAU

1. Les fonctionnaires du Bureau :
 - a) Jouiront de l'immunité de juridiction pour les paroles prononcées ou écrites et tous les actes accomplis par eux en leur qualité officielle. Cette immunité restera acquise après la cessation de leurs fonctions auprès du Bureau;
 - b) Seront exonérés de l'impôt sur les traitements et émoluments qui leur sont versés par le Bureau;
 - c) Jouiront de l'immunité en matière de service national.
2. En outre, les fonctionnaires recrutés sur le plan international :
 - a) Jouiront de l'immunité en matière de restrictions à l'immigration et d'immatriculation des étrangers, de même que leurs époux, épouses et parents à charge;
 - b) Se verront accorder en matière de change les mêmes facilités que celles dont bénéficient les fonctionnaires de rang comparable appartenant aux missions diplomatiques auprès du Gouvernement;
 - c) Se verront accorder, ainsi qu'à leurs époux, épouses et parents à charge les mêmes facilités de rapatriement en temps de crise internationale que celles offertes aux envoyés diplomatiques;
 - d) Auront le droit d'importer en franchise de droits leur mobilier, leurs effets personnels et tous leurs appareils de ménage au moment d'occuper pour la première fois leurs fonctions dans le pays hôte.
3. Le Directeur du Bureau et les autres hauts fonctionnaires dont la liste sera arrêtée d'un commun accord entre l'Organisation des Nations Unies et le Gouvernement bénéficieront des mêmes privilèges et immunités que ceux accordés par le Gouvernement aux membres de rang comparable des missions diplomatiques. A cet effet, le nom du Directeur du Bureau pourra être inclus dans la liste diplomatique.
4. Les fonctionnaires du Bureau recrutés sur le plan international devront également bénéficier des facilités suivantes :
 - a) Importer en franchise de droits de douane et d'accise des quantités limitées de certains articles destinés à leur consommation personnelle, conformément aux règlements en vigueur dans le pays;
 - b) Importer une automobile en franchise de droits de douane et d'accise, y compris la taxe sur la valeur ajoutée, conformément aux règlements existants applicables aux membres de rang comparable des missions diplomatiques.

Article VIII

EXPERTS EN MISSION

1. Les experts en mission se verront accorder les privilèges, immunités et facilités précisés à l'article VI, paragraphes 22 et 23, et à l'article VII, paragraphe 26, de la Convention.
2. Les experts en mission pourront se voir accorder les privilèges, immunités et facilités supplémentaires dont pourront être convenues les Parties.

Article IX

PERSONNES ASSURANT DES PRESTATIONS POUR LE COMPTE DU BUREAU

1. Les personnes assurant des prestations pour le Bureau :

a) Jouiront de l'immunité de juridiction en ce qui concerne les paroles prononcées ou écrites et tous les actes accomplis par elles en leur qualité officielle. Cette immunité leur sera conservée après la fin de leur emploi par le Bureau;

b) Bénéficieront, ainsi que leurs époux ou épouses et les parents à leur charge, des mêmes facilités de rapatriement en temps de crise internationale que celles accordées aux envoyés diplomatiques.

2. Aux fins de leur permettre de s'acquitter de leurs fonctions de façon indépendante et efficace, les personnes assurant des prestations pour le compte du Bureau pourront se voir accorder d'autres privilèges, immunités et facilités visés aux articles 7 et 8 ci-dessus, dont pourront être convenues les Parties.

Article X

PERSONNELS RECRUTÉS LOCALEMENT ET RÉMUNÉRÉS À L'HEURE

Les personnels recrutés localement se verront accorder toutes les facilités nécessaires pour l'exercice indépendant de leurs fonctions auprès de l'Organisation des Nations Unies. Les conditions d'emploi des personnels recrutés localement et rémunérés à l'heure seront conformes aux résolutions, décisions, règlements, règles et politiques en la matière des organes compétents des Nations Unies.

Article XI

LEVÉE DES PRIVILÈGES ET IMMUNITÉS

Les privilèges et immunités accordés en vertu du présent Accord le sont dans l'intérêt de l'Organisation des Nations Unies et non pour l'avantage personnel des personnes concernées. Le Secrétaire général de l'Organisation des Nations Unies a le droit et le devoir de lever l'immunité de toute personne visée aux articles 7, 8 et 9 dans tous les cas où, à son avis, cette immunité entraverait le cours de la justice et peut être levée sans porter préjudice aux intérêts de l'Organisation.

Article XII

FACILITÉS D'ACCÈS

1. Les fonctionnaires du Bureau, les experts en mission et les personnes assurant des prestations auront droit :

a) A l'ampliation et à la délivrance rapide, sans frais, des visas, autorisations ou permis, en cas de besoin;

b) D'entrer dans le pays et d'en sortir sans entraves, ainsi que d'y séjourner pour accéder à tous les lieux où s'exercera la coopération, dans la mesure nécessaire pour la réalisation des programmes de coopération.

Article XIII

APPORTS DU GOUVERNEMENT

1. Le Gouvernement fournira à l'Organisation des Nations Unies, selon accord mutuel et dans la mesure du possible :

a) Des locaux de bureaux adéquats pour le Bureau, seul ou associé avec des institutions des Nations Unies;

b) La gratuité des envois postaux et télécommunications officiels;

c) Le coût des services locaux tels que le matériel, les aménagements et l'entretien des bureaux;

d) Le transport des fonctionnaires du Bureau, des experts en mission et des personnes assurant des prestations pour le compte de l'Organisation des Nations Unies, dans l'exercice de leurs fonctions officielles dans le pays.

2. Le Gouvernement aidera également l'Organisation des Nations Unies :

a) A trouver ou à fournir des logements appropriés aux fonctionnaires recrutés sur le plan international, aux experts en mission et aux personnes assurant des prestations pour le compte de l'Organisation des Nations Unies;

b) Pour l'installation et la fourniture des services publics tels que l'eau, l'électricité, l'évacuation des eaux usées, la protection contre l'incendie, etc. dans les locaux du Bureau.

Article XIV

FACILITÉS EN MATIÈRE DE COMMUNICATIONS

1. L'Organisation des Nations Unies bénéficiera, pour ses communications officielles, d'un traitement non moins favorable que celui accordé par le Gouvernement à n'importe quelle mission diplomatique en matière d'installation et d'exploitation, de priorités, de tarifs, de frais d'expédition du courrier, des télégrammes et de télex, de télécopie, de téléphone et d'autres communications, ainsi que des tarifs spéciaux pour l'information de la presse et de la radio.

2. Aucune correspondance officielle ni autre communication de l'Organisation des Nations Unies ne fera l'objet d'une censure. Cette immunité s'appliquera aux imprimés, aux communications photographiques et électroniques et à toutes les autres formes de communication dont pourront être convenues les Parties. L'Organisation des Nations Unies aura le droit d'utiliser des codes et d'expédier et recevoir de la correspondance soit par estafette, soit en valise sous scellés, qui seront tous inviolables et non soumis à la censure.

3. L'Organisation des Nations Unies aura le droit d'exploiter du matériel radio et d'autres matériels de télécommunications sur les fréquences déclarées de l'Organisation des Nations Unies et sur celles attribuées par le Gouvernement, cela entre ses bureaux à l'intérieur et à l'extérieur du pays et en particulier avec le Siège de l'Organisation des Nations Unies à New York.

Article XV

PAVILLON, EMBLÈME ET MARQUES DES NATIONS UNIES

L'Organisation des Nations Unies pourra déployer son pavillon et son emblème sur les locaux du Bureau, ses véhicules officiels et ailleurs selon entente entre les Parties. Les véhicules, embarcations et aéronefs de l'Organisation des Nations Unies porteront un emblème ou des marques distinctifs des Nations Unies qui seront portés à la connaissance du Gouvernement.

Article XVI

NOTIFICATION

Le Bureau fera connaître au Ministère des affaires étrangères de la République du Kazakhstan les noms et grades de ses fonctionnaires, experts en mission, personnes assurant des prestations et personnels recrutés localement, ainsi que toute modification de leur situation.

Article XVII

PAPIERS D'IDENTITÉ

1. Le Gouvernement, à la demande du Directeur du Bureau, délivrera à chaque fonctionnaire, expert en mission, personne assurant des prestations et personnel recruté localement (à l'exception de ceux rémunérés à l'heure) les documents d'identité appropriés.

2. Sur la demande du fonctionnaire agréé du Gouvernement, les personnes visées au paragraphe 1 ci-dessus seront tenues de présenter, sans s'en démunir, leurs documents d'identité.

3. Au moment de la cessation de l'emploi ou de la réaffectation de son personnel, le Bureau veillera à ce que tous les documents d'identité soient renvoyés dans les meilleurs délais au Gouvernement.

Article XVIII

ACCORDS SUPPLÉMENTAIRES

1. Le PNUD, l'UNICEF, le HCR, le PNUE et d'autres organismes et programmes des Nations Unies pourront conclure avec le Gouvernement des accords supplémentaires qui feront partie intégrante du présent Accord concernant les conditions dans lesquelles ils aideront le Gouvernement dans l'exécution de leurs projets respectifs.

2. L'Organisation des Nations Unies et le Gouvernement pourront conclure tous les autres accords supplémentaires que les deux Parties jugeront utiles.

Article XIX

RÉCLAMATIONS À L'ENCONTRE DE L'ORGANISATION DES NATIONS UNIES

1. La coopération entre l'Organisation des Nations Unies à la réalisation de programmes en vertu du présent Accord ou de tout autre accord supplémentaire est conçue dans l'intérêt du Gouvernement et du peuple du pays et, par conséquent, le Gouvernement devra supporter tous les risques afférents aux activités exécutées en vertu du présent Accord.

2. Le Gouvernement devra en particulier répondre à toutes les réclamations découlant des activités exercées en vertu du présent Accord ou d'un accord supplémentaire, ou bien qui leur sont directement imputables, et que pourraient éventuellement formuler des tiers contre l'Organisation des Nations Unies, ses fonctionnaires, experts en mission ou personnes assurant des prestations au nom de l'Organisation des Nations Unies, et il devra, en l'occurrence, indemniser les lésés et couvrir les responsables, sauf lorsque le Gouvernement et l'Organisation des Nations Unies seront convenus que la réclamation ou le dommage résultent d'une négligence grave ou d'une faute intentionnelle.

Article XX

RÈGLEMENT DES DIFFÉRENDS

Tout différend intervenu entre l'Organisation des Nations Unies et le Gouvernement, concernant l'interprétation et l'application du présent Accord ou de tout autre accord supplémentaire, qui n'aura pas été réglé par voie de négociation ou selon une autre modalité de règlement convenue, sera soumis à arbitrage à la demande de l'une ou l'autre Partie. Chaque Partie désignera un arbitre et les deux arbitres ainsi désignés en choisiront un troisième qui fera fonction de président. Si, dans les trente (30) jours suivant la demande d'arbitrage l'une des Parties n'a pas nommé son arbitre, ou si, dans les quinze (15) jours suivant la désignation des deux arbitres le troisième arbitre n'a pas été choisi, chaque Partie pourra demander au Président de la Cour internationale de Justice de désigner l'arbitre manquant. La procédure d'arbitrage sera arrêtée par les arbitres, et les frais d'arbitrage seront supportés par les Parties dans les proportions fixées par les arbitres. La sentence arbitrale exposera les motifs sur lesquels elle repose et sera acceptée par les Parties en tant que règlement définitif du différend.

Article XXI

ENTRÉE EN VIGUEUR

Le présent Accord entrera en vigueur au moment de sa signature par les représentants dûment habilités de l'Organisation des Nations Unies et du Gouvernement.

Article XXII

DÉNONCIATION

Le présent Accord cessera de prendre effet six mois après que l'une des Parties aura notifié par écrit à l'autre sa décision d'y mettre fin. L'Accord demeurera cepen-

dant en vigueur aussi longtemps qu'il pourra être nécessaire pour mettre fin de façon ordonnée aux activités de l'Organisation des Nations Unies ou résoudre tout différend en instance entre les Parties.

EN FOI DE QUOI, les soussignés, en leur qualité respective de plénipotentiaire dûment habilité du Gouvernement et de représentant dûment désigné de l'Organisation des Nations Unies, ont, au nom des Parties, signé le présent Accord en langues anglaise et kazakhe (traduction non officielle). En cas de différend, le texte anglais prévaudra.

FAIT à New York, le 5 octobre mil neuf cent quatre-vingt-douze.

Pour l'Organisation des Nations Unies :

[BOUTROS BOUTROS-GHALI]

Pour le Gouvernement
de la République du Kazakhstan :

[N. NAZARBAYEZ]

No. 29155

**UNITED NATIONS
(UNITED NATIONS HIGH
COMMISSIONER FOR REFUGEES)
and
RUSSIAN FEDERATION**

**Agreement on the establishment of a United Nations High
Commissioner for Refugees field office. Signed at
Geneva on 6 October 1992**

Authentic texts: English and Russian.

Registered ex officio on 6 October 1992.

**ORGANISATION DES NATIONS UNIES
(HAUT COMMISSARIAT
DES NATIONS UNIES POUR LES RÉFUGIÉS)
et
FÉDÉRATION DE RUSSIE**

**Accord relatif à l'établissement d'une délégation du Haut
Commissariat des Nations Unies pour les réfugiés. Signé
à Genève le 6 octobre 1992**

Textes authentiques : anglais et russe.

Enregistré d'office le 6 octobre 1992.

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE RUSSIAN FEDERATION AND THE UNITED NATIONS HIGH COMMISS- SIONER FOR REFUGEES

Whereas the Office of the United Nations High Commissioner for Refugees was established by the United Nations General Assembly resolution 319 (IV) of 3 December 1949,²

Whereas the Statute of the Office of the United Nations High Commissioner for Refugees, adopted by the United Nations General Assembly in its resolution 428 (V) of 14 December 1950,³ provides, *inter alia*, that the High Commissioner, acting under the authority of the General Assembly, shall assume the function of providing international protection, under the auspices of the United Nations, to refugees who fall within the scope of the Statute and of seeking permanent solutions for the problem of refugees by assisting governments and, subject to the approval of the governments concerned, private organizations to facilitate the voluntary repatriation of such refugees, or their assimilation within new national communities,

Whereas the Office of the United Nations High Commissioner for Refugees, a subsidiary organ established by the General Assembly pursuant to Article 22 of the Charter of the United Nations, is an integral part of the United Nations whose status, privileges and immunities are governed by the Convention on the Privileges and Immunities of the United Nations, adopted by the General Assembly on 13 February 1946,⁴

Whereas the Government of the Russian Federation and the Office of the United Nations High Commissioner for Refugees wish to establish the terms and conditions under which the Office, within its mandate, shall be represented in the country,

Now therefore, the Government of the Russian Federation and the Office of the United Nations High Commissioner for Refugees, in a spirit of friendly co-operation, have entered into this Agreement and agreed as follows:

Article I

DEFINITIONS

For the purpose of this Agreement the following definitions shall apply:

(a) "UNHCR" means the Office of the United Nations High Commissioner for Refugees,

(b) "High Commissioner" means the United Nations High Commissioner for Refugees or the officials to whom the High Commissioner has delegated authority to act on her behalf,

(c) "Government" means the Government of the Russian Federation,

¹ Came into force on 6 October 1992 by signature, in accordance with Article XVII (I).

² United Nations, *Official Records of the General Assembly, Fourth Session*, p. 36.

³ *Ibid.*, *Fifth Session, Supplement No. 20 (A/1775)*, p. 46.

⁴ United Nations, *Treaty Series*, vol. 1, p. 15, and vol. 90, p. 327 (corrigendum to vol. 1, p. 18).

- (d) “Host Country” or “Country” means the Russian Federation,
- (e) “Parties” means the Government and UNHCR,
- (f) “Convention” means the Convention on the Privileges and Immunities of the United Nations adopted by the General Assembly of the United Nations on 13 February 1946,
- (g) “UNHCR Representative” means the UNHCR official in charge of the UNHCR office in the country,
- (h) “UNHCR officials” means all members of the staff of UNHCR employed under the Staff Regulations and Rules of the United Nations, with the exception of persons who are recruited locally,
- (i) “Experts on mission” means individuals, other than UNHCR officials or persons performing services on behalf of UNHCR, undertaking missions for UNHCR,
- (j) “Persons performing services on behalf of UNHCR” means natural and juridical persons and their employees, other than nationals of the host country, retained by UNHCR to execute or assist in the carrying out of its programmes,
- (k) “UNHCR personnel” means UNHCR officials, experts on mission and persons performing services on behalf of UNHCR.

Article II

PURPOSE OF THIS AGREEMENT

This Agreement embodies the basic conditions under which UNHCR shall, within its mandate, co-operate with the Government, open office in the country, and carry out its international protection and humanitarian assistance functions in favour of refugees and other persons of its concern in the host country.

Article III

CO-OPERATION BETWEEN THE GOVERNMENT AND UNHCR

1. Co-operation between the Government and UNHCR in the field of international protection of and humanitarian assistance to refugees and other persons of concern to UNHCR shall be carried out on the basis of the Statute of UNHCR, of other relevant decisions and resolutions relating to UNHCR adopted by United Nations organs and of article 35 of the Convention relating to the Status of Refugees of 1951¹ and article 2 of the Protocol relating to the Status of Refugees of 1967.²
2. The UNHCR office shall maintain consultations and co-operation with the Government with respect to the preparation and review of projects for refugees.
3. For any UNHCR-funded projects to be implemented by the Government, the terms and conditions including the commitment of the Government and the High Commissioner with respect to the furnishing of funds, supplies, equipment and services or other assistance for refugees shall be set forth in project agreements to be signed by the Government and UNHCR.

¹ United Nations, *Treaty Series*, vol. 189, p. 137.

² *Ibid.*, vol. 606, p. 267.

4. The Government shall at all times grant UNHCR personnel unimpeded access to refugees and other persons of concern to UNHCR and to the sites of UNHCR projects in order to monitor all phases of their implementation.

Article IV

UNHCR OFFICE

1. The Government welcomes that UNHCR establish and maintain an office in the country for providing international protection and humanitarian assistance to refugees and other persons of concern to UNHCR.

2. UNHCR may designate, with the consent of the Government, the UNHCR office in the country to serve as a Regional/Area office and the Government shall be notified in writing of the number and level of the officials assigned to it.

3. The UNHCR office will exercise functions as assigned by the High Commissioner, in relation to her mandate for refugees and other persons of her concern, including the establishment and maintenance of relations between UNHCR and other governmental or non-governmental organizations functioning in the country.

Article V

UNHCR PERSONNEL

1. UNHCR may assign to the office in the country such officials or other personnel as UNHCR deems necessary for carrying out its international protection and humanitarian assistance functions.

2. The Government shall be informed of the category of the officials and other personnel to be assigned to the UNHCR office in the country.

3. UNHCR may designate officials to visit the country for purposes of consulting and co-operating with the corresponding officials of the Government or other parties involved in refugee work in connection with: (a) the review, preparation, monitoring and evaluation of international protection and humanitarian assistance programmes; (b) the shipment, receipt, distribution or use of the supplies, equipment, and other materials, furnished by UNHCR; (c) seeking permanent solutions for the problem of refugees; and (d) any other matters relating to the application of this Agreement.

Article VI

FACILITIES FOR IMPLEMENTATION OF UNHCR HUMANITARIAN PROGRAMMES

1. The Government, in agreement with UNHCR, shall take any measure which may be necessary to exempt UNHCR officials, experts on mission and persons performing services on behalf of UNHCR from regulations or other legal provisions which may interfere with operations and projects carried out under this Agreement, and shall grant them such other facilities as may be necessary for the speedy and efficient execution of UNHCR humanitarian programmes and tasks under the mandate of UNHCR for refugees in the country. Such measures shall include the authorization to operate, free of license fees, UNHCR radio and other telecommunications equipment; the granting of air traffic rights and the exemption

from aircraft landing fees and royalties for emergency relief cargo flights, transportation of refugees and/or UNHCR personnel.

2. The Government, in agreement with UNHCR, shall assist the UNHCR Officials in finding appropriate office premises, and shall put them at the disposal of UNHCR free of charge, or at a nominal rent.

3. The Government, in agreement with UNHCR, shall make arrangements and provide funds up to a mutually agreed amount, to cover the cost of local services and facilities for the UNHCR office, such as establishment, equipment, maintenance and rent, if any, of the office.

4. The Government shall ensure that the UNHCR office is at all times supplied with the necessary public services, and that such public services are supplied on equitable terms.

5. The Government shall take the necessary measures, when required, to ensure the security and protection of the premises of the UNHCR office and its personnel.

6. The Government shall facilitate the location of suitable housing accommodation for UNHCR personnel recruited internationally.

Article VII

PRIVILEGES AND IMMUNITIES

1. The Government shall apply to UNHCR, its property, funds and assets, and to its officials and experts on mission the relevant provisions of the Convention on the Privileges and Immunities of the United Nations. The Government also agrees to grant to UNHCR and its personnel such additional privileges and immunities as may be necessary for the effective exercise of the international protection and humanitarian assistance functions of UNHCR.

2. Without prejudice to paragraph 1 of this article, the Government shall in particular extend to UNHCR the privileges, immunities, rights and facilities provided in articles VIII to XV of this Agreement.

Article VIII

UNHCR OFFICE, PROPERTY, FUNDS AND ASSETS

1. UNHCR, its property, funds, and assets, wherever located and by whomsoever held, shall enjoy immunity from every form of legal process, except insofar as in any particular case it has expressly waived its immunity; it being understood that this waiver shall not extend to any measure of execution;

2. The premises of UNHCR office shall be inviolable. The property, funds and assets of UNHCR, wherever situated and by whomsoever held, shall be immune from search, requisition, confiscation, expropriation and any other form of interference, whether by executive, administrative, judicial or legislative action;

3. The archives of UNHCR, and in general all documents belonging to or held by it, shall be inviolable wherever located;

4. The funds, assets, income and other property of UNHCR shall be exempt from:

(a) Any form of direct taxation, provided that UNHCR will not claim exemption from charges for public utility services;

(b) Customs duties and prohibitions and restrictions on articles imported or exported by UNHCR for its official use, provided that articles imported under such exemption will not be sold in the country except under conditions agreed upon with the Government.

(c) Customs duties and prohibitions and restrictions in respect of the import and export of its publications.

5. Any materials imported or exported by UNHCR, by national or international bodies duly accredited by UNHCR to act on its behalf in connection with humanitarian assistance for refugees, shall be exempt from all customs duties and prohibitions and restrictions.

6. UNHCR shall not be subject to any financial controls, regulations or moratoria and may freely:

(a) Acquire from authorized commercial agencies, hold and use negotiable currencies, maintain foreign-currency accounts, and acquire through authorized institutions, hold and use funds, securities and gold,

(b) Bring funds, securities, foreign currencies and gold into the host country from any other country, use them within the host country or transfer them to other countries,

7. UNHCR shall enjoy the most favourable legal rate of exchange.

Article IX

COMMUNICATION FACILITIES

1. UNHCR shall enjoy, in respect of its official communications, treatment not less favourable than that accorded by the Government to any other Government including its diplomatic missions or to other intergovernmental, international organizations in matter of priorities, tariffs and charges on mail, cablegrams, telephotos, telephone, telegraph, telex and other communications, as well as rates for information to the press and radio.

2. The Government shall secure the inviolability of the official communications and correspondence of UNHCR and shall not apply any censorship to its communications and correspondence. Such inviolability, without limitation by reason of this enumeration, shall extend to publications, photographs, slides, films and sound recordings.

3. UNHCR shall have the right to use codes and to despatch and receive correspondence and other materials by courier or in sealed bags which shall have the same privileges and immunities as diplomatic couriers and bags.

4. UNHCR shall have the right to operate radio and other telecommunication equipment, on UN registered frequencies, and those allocated by the Government, between its offices, within and outside the country, and in particular with UNHCR Headquarters in Geneva.

Article X

UNHCR OFFICIALS

1. The UNHCR Representative, Deputy Representative and other officials, as may be agreed between UNHCR and the Government, shall enjoy, while in the country, in respect of themselves, their spouses and dependent relatives the privileges and immunities, exemptions and facilities normally accorded to diplomatic envoys. For this purpose the Ministry of Foreign Affairs shall include their names in the Diplomatic List.

2. UNHCR officials, while in the country, shall enjoy the following facilities, privileges and immunities:

(a) Immunity from legal process in respect of words spoken or written and all acts performed by them in their official capacity;

(b) Immunity from inspection and seizure of their official baggage;

(c) Immunity from any military service obligations or any other obligatory service;

(d) Exemption, with respect to themselves, their spouses, their relatives dependent on them and other members of their households from immigration restriction and alien registration;

(e) Exemption from taxation in respect of the salaries and all other remuneration paid to them by UNHCR;

(f) Exemption from any form of taxation on income derived by them from sources outside the country;

(g) Prompt clearance and issuance, without cost, of visas, licenses or permits, if required and free movement within, to or from the country to the extent necessary for the carrying out of UNHCR international protection and humanitarian assistance programmes.

(h) Freedom to hold or maintain within the country, foreign exchange, foreign currency accounts and movable property and the right upon termination of employment with UNHCR to take out of the host country their funds for the lawful possession of which they can show good cause;

i) The same protection and repatriation facilities with respect to themselves, their spouses and relatives dependent on them and other members of their households as are accorded in time of international crisis to diplomatic envoys;

(j) The right to import for personal use, free of duty and other levies, prohibitions and restrictions on imports:

(i) Their furniture and personal effects in one or more separate shipments, and thereafter to import necessary additions to the same, including motor vehicles, according to the regulations applicable in the country to diplomatic representatives accredited in the country and/or resident members of international organizations;

(ii) Reasonable quantities of certain articles for personal use or consumption and not for gift or sale.

3. UNHCR officials who are nationals of or permanent residents in the host country shall enjoy only those privileges and immunities provided for in the Convention.

Article XI

LOCALLY RECRUITED PERSONNEL

1. Persons recruited locally and assigned to hourly rates to perform services for UNHCR shall enjoy immunity from legal process in respect of words spoken or written and any act performed by them in their official capacity.

2. The terms and conditions of employment for locally recruited personnel shall be in accordance with the relevant United Nations resolutions, Regulations and Rules.

Article XII

EXPERTS ON MISSION

1. Experts performing mission for UNHCR shall be accorded such facilities, privileges and immunities as are necessary for the independent exercise of their functions. In particular they shall be accorded:

(a) Immunity from personal arrest or detention;

(b) Immunity from legal process of every kind in respect of words spoken or written and acts done by them in the course of the performance of their mission. This immunity shall continue to be accorded notwithstanding that they are no longer employed on missions for UNHCR;

(c) Inviolability for all papers and documents;

(d) For the purpose of their official communications, the right to use codes and to receive papers or correspondence by courier or in sealed bags;

(e) The same facilities in respect of currency or exchange restrictions as are accorded to representatives of foreign governments on temporary official missions;

(f) The same immunities and facilities including immunity from inspection and seizure in respect of their personal baggage as are accorded to diplomatic envoys.

Article XIII

PERSONS PERFORMING SERVICES ON BEHALF OF UNHCR

1. Except as the Parties may otherwise agree, the Government shall grant to all persons performing services on behalf of UNHCR, other than nationals of the host country employed locally, the privileges and immunities specified in article V, section 18, of the Convention. In addition, they shall be granted:

(a) Prompt clearance and issuance, without cost, of visas, licences or permits necessary for the effective exercise of their functions;

(b) Free movement within, to or from the country, to the extent necessary for the implementation of the UNHCR humanitarian programmes.

Article XIV

NOTIFICATION

1. UNHCR shall notify the Government of the names of UNHCR officials, experts on mission and other persons performing services on behalf of UNHCR, and of changes in the status of such individuals.

2. UNHCR officials, experts on mission and other persons performing services on behalf of UNHCR shall be provided with a special identity card certifying their status under this Agreement.

Article XV

WAIVER OF IMMUNITY

Privileges and immunities are granted to UNHCR personnel in the interests of the United Nations and UNHCR and not for the personal benefit of the individuals concerned. The Secretary-General of the United Nations may waive the immunity of any of UNHCR personnel in any case where, in his opinion, the immunity would impede the course of justice and it can be waived without prejudice to the interests of the United Nations and UNHCR.

Article XVI

SETTLEMENT OF DISPUTES

Any dispute between the Government and UNHCR arising out of or relating to this Agreement shall be settled amicably by negotiation or other agreed mode of settlement, failing which such dispute shall be submitted to arbitration at the request of either Party. Each Party shall appoint one arbitrator, and the two arbitrators so appointed shall appoint a third, who shall be the chairman. If within thirty days of the request for arbitration either Party has not appointed an arbitrator or if within fifteen days of the appointment of two arbitrators the third arbitrator has not been appointed, either Party may request the President of the International Court of Justice to appoint an arbitrator. All decisions of the arbitrators shall require a vote of two of them. The procedure of the arbitration shall be fixed by the arbitrators, and the expenses of the arbitration shall be borne by the Parties as assessed by the arbitrators. The arbitral award shall contain a statement of the reasons on which it is based and shall be accepted by the Parties as the final adjudication of the dispute.

Article XVII

GENERAL PROVISIONS

1. This Agreement shall enter into force on the date of its signature by both Parties and shall continue in force until terminated under paragraph 5 of this article.

2. This Agreement shall be interpreted in light of its primary purpose, which is to enable UNHCR to carry out its international mandate for refugees fully and efficiently and to attain its humanitarian objectives in the country.

3. Any relevant matter for which no provision is made in this Agreement shall be settled by the Parties in keeping with the relevant resolutions and decisions of the appropriate organs of the United Nations. Each Party shall give full and sympathetic consideration to any proposal advanced by the other Party under this paragraph.

4. Consultations with a view to amending this Agreement may be held at the request of either Party. Amendments shall be made by joint written agreement.

5. Either Party may terminate this Agreement by notifying the other Party. This Agreement shall cease to apply six months after the date of such notification, except as regards the normal cessation of the activities of UNHCR in the country and the disposal of its property in the country.

IN WITNESS WHEREOF the undersigned, being duly appointed representatives of the Government of the Russian Federation and the Office of the United Nations High Commissioner for Refugees, respectively, have on behalf of the Parties signed this Agreement, in the English and Russian languages. For purposes of interpretation and in case of conflict, the English text shall prevail.

DONE at Geneva this Tuesday 6 October 1992.

For the Government
of the Russian Federation:

[Signed]

VIACHESLAV I. BAKHMIN
Head

Directorate of International Humanitarian and Cultural Co-operation

For the Office of the United Nations
High Commissioner for Refugees:

[Signed]

SADAKO OGATA
High Commissioner for Refugees

[RUSSIAN TEXT — TEXTE RUSSE]

СОГЛАШЕНИЕ МЕЖДУ ПРАВИТЕЛЬСТВОМ РОССИЙСКОЙ
ФЕДЕРАЦИИ И УПРАВЛЕНИЕМ ВЕРХОВНОГО КОМИССАРА
ООН ПО ДЕЛАМ БЕЖЕНЦЕВ

УЧИТЫВАЯ, что резолюцией 319 (IV) Генеральной Ассамблеи Организации Объединенных Наций от 3 декабря 1949 года было учреждено Управление Верховного комиссара Организации Объединенных Наций по делам беженцев,

УЧИТЫВАЯ, что в Уставе Управления Верховного комиссара Организации Объединенных Наций по делам беженцев, утвержденном Генеральной Ассамблеей Организации Объединенных Наций, в ее резолюции 428 (V) от 14 декабря 1950 года предусматривается, в частности, что Верховный комиссар, действуя под руководством Генеральной Ассамблеи, принимает на себя обязанности по предоставлению международной защиты под эгидой Организации Объединенных Наций тем беженцам, которые подпадают под действие Устава, и по изысканию окончательного разрешения проблемы беженцев путем оказания содействия правительствам и, с согласия соответствующих правительств, частным организациям для облегчения добровольной репатриации таких беженцев или их ассимиляции в новых странах,

УЧИТЫВАЯ, что Управление Верховного комиссара Организации Объединенных Наций по делам беженцев — вспомогательный орган, учрежденный Генеральной Ассамблеей в соответствии со статьей 22 Устава Организации Объединенных

Наций, является составной частью Организации Объединенных Наций, Конвенцией о привилегиях и иммунитетах Объединенных Наций, принятой Генеральной Ассамблеей 13 февраля 1946 года.

УЧИТЫВАЯ, что Управление Верховного комиссара Организации Объединенных Наций по делам беженцев и Правительство Российской Федерации желают определить условия, на которых Управление, в рамках его мандата, будет представлено в стране,

Управление Верховного комиссара Организации Объединенных Наций по делам беженцев и Правительство Российской Федерации в духе позитивного сотрудничества заключили настоящее Соглашение.

СТАТЬЯ 1

Определения

Для целей настоящего Соглашения используются следующие определения:

а) "УВКБ" означает Управление Верховного комиссара Организации Объединенных Наций по делам беженцев;

б) "Верховный комиссар" означает Верховного комиссара Организации Объединенных Наций по делам беженцев или должностных лиц, которым Верховный комиссар передал полномочия от его имени;

в) "Правительство" означает Правительство Российской Федерации;

г) "страна пребывания" или "страна" означает Российскую Федерацию;

д) "Стороны" означает УВКБ и Правительство;

е) "Конвенция" означает Конвенцию о привилегиях и иммунитетах Объединенных Наций, принятую Генеральной Ассамблеей Организации Объединенных Наций 13 февраля 1946 года;

ж) "представитель УВКБ" означает всех сотрудников УВКБ, нанятых согласно Положениям и Правилам о персонале Организации Объединенных Наций, за исключением лиц, которые принимаются на службу на месте;

и) "эксперты в командировках" означает лиц (кроме должностных лиц УВКБ и лиц, оказывающих услуги от имени УВКБ), которые находятся в командировках по делам УВКБ;

к) "лица, оказывающие услуги от имени УВКБ", означает физических и юридических лиц и их сотрудников (кроме граждан страны пребывания), которые нанимаются УВКБ для осуществления или оказания содействия в выполнении его программ;

л) "сотрудники УВКБ" означает должностных лиц УВКБ, экспертов в командировках и лиц, оказывающих услуги от имени УВКБ.

СТАТЬЯ П

Цель настоящего Соглашения

Настоящее Соглашение содержит основные условия, на которых УВКБ, в рамках своего мандата, сотрудничает с Правительством, открывает Представительство в стране и осуществляет свои функции по предоставлению международной

защиты и гуманитарной помощи беженцам и другим лицам, подпадающим под его компетенцию, в стране пребывания.

СТАТЬЯ III

Сотрудничество между Правительством и УВКБ

1. Сотрудничество между Правительством и УВКБ в области предоставления международной защиты и гуманитарной помощи беженцам и другим лицам, подпадающим под компетенцию УВКБ, осуществляется на основе Устава УВКБ, других соответствующих решений и резолюций по УВКБ, принятых органами Организации Объединенных Наций, статьи 35 Конвенции о статусе беженцев 1951 года и статьи 2 Протокола, касающегося статуса беженцев, 1967 года.

2. Представительство УВКБ консультируется и сотрудничает с Правительством при подготовке и опубличивании проектов в интересах беженцев.

3. Для любых финансируемых УВКБ проектов, которые осуществляются Правительством, условия, включая обязательства Правительства и Верховного комиссара в отношении предоставления средств, материально-технических ресурсов и услуг или другой помощи беженцам, определяются в соглашениях по проектам, которые подписываются Правительством и УВКБ.

4. Правительство предоставляет беспрепятственный доступ сотрудникам УВКБ к беженцам и другим лицам, подпадающим под компетенцию УВКБ, а также в места, где осуществляются

проекты УВКБ, с целью контроля за всеми этапами их реализации.

СТАТЬЯ IV

Представительство УВКБ

1. Правительство одобряет создание и функционирование Представительства УВКБ в стране для предоставления международной защиты и гуманитарной помощи беженцам и другим лицам, подпадающим под компетенцию УВКБ.

2. УВКБ может, с согласия Правительства, поручить Представительству УВКБ в стране выполнение функций регионального (зонального) Представительства. Правительство уведомляется в письменной форме о количестве и об уровне назначенных в него должностных лиц.

3. Представительство УВКБ осуществляет функции, определенные Верховным комиссаром, в соответствии с его мандатом в отношении беженцев и других лиц, подпадающих под его компетенцию, включая установление и поддержание отношений УВКБ с правительственными или неправительственными организациями, функционирующими в стране.

СТАТЬЯ V

Сотрудники УВКБ

1. УВКБ может назначать в Представительство в стране таких должностных лиц или других сотрудников, которых УВКБ считает необходимыми для выполнения своих функций по предоставлению международной защиты и гуманитарной помощи.

2. Правительство уведомляется о категории должностных лиц и других сотрудников, которые назначаются в Представительство УВКБ в стране.

3. УВКБ может направлять должностных лиц с визитами в страну для целей консультации и сотрудничества с соответствующими официальными лицами Правительства или других сторон, занимающихся проблемой беженцев, в связи с:

а) изучением, подготовкой, контролем и оценкой программы в области международной защиты и гуманитарной помощи;

б) поставкой, получением, распределением или использованием средств, материально-технических ресурсов и услуг, предоставленных УВКБ;

в) изысканием путей окончательного разрешения проблемы беженцев;

г) любыми другими вопросами, относящимися к осуществлению настоящего Соглашения.

СТАТЬЯ VI

Льготы в отношении осуществления гуманитарных программ УВКБ

1. Правительство по согласованию с УВКБ принимает все меры, которые могут быть необходимы для того, чтобы на должностных лиц УВКБ, экспертов в командировках по делам УВКБ и лиц, оказывающих услуги от имени УВКБ, не распространялись нормы или другие юридические положения, которые могут препятствовать операциям и проектам, осуществляемым по настоящему Соглашению, и предоставляет им

также другие льготы, которые могут быть необходимы для скорейшего и эффективного выполнения гуманитарных программ УВКБ для беженцев в стране. Такие меры включают разрешение на эксплуатацию, с освобождением от платы за пользование, радиооборудования и другого оборудования связи УВКБ, предоставление прав в области воздушного сообщения и освобождение от сборов, взимаемых за посадку самолетов, и пошлин при воздушных перевозках грузов в порядке оказания чрезвычайной помощи, транспортировке беженцев и (или) сотрудников УВКБ.

2. Правительство по согласованию с УВКБ предоставляет надлежащие служебные помещения в распоряжение УВКБ бесплатно или за номинальную арендную плату, если таковая будет установлена.

3. Правительство по согласованию с УВКБ принимает меры и предоставляет средства в пределах взаимно согласованного объема с целью покрытия расходов на оплату местных услуг и объектов для Представительства УВКБ, включая затраты на его создание, оборудование, обслуживание и арендную плату, если таковая будет установлена.

4. Правительство обеспечивает предоставление Представительству УВКБ необходимых коммунальных услуг на справедливых условиях.

5. Правительство принимает необходимые меры для обеспечения безопасности и защиты помещений Представительства УВКБ и его сотрудников.

6. Правительство способствует предоставлению надлежащих жилищных условий сотрудникам УВКБ, набранным на международной основе.

СТАТЬЯ VII

Привилегии и иммунитеты

1. Правительство применяет к УВКБ, его имуществу, средствам и активам, а также его должностным лицам и экспертам в командировках соответствующие положения Конвенции о привилегиях и иммунитетах Объединенных Наций. Правительство согласно предоставлять УВКБ и его сотрудникам такие дополнительные привилегии и иммунитеты, которые могут быть необходимы для эффективного выполнения функций УВКБ в области международной защиты и гуманитарной помощи.

2. Без ущерба для положений пункта 1 настоящей статьи Правительство, в частности, предоставляет УВКБ привилегии, иммунитеты, права и льготы, предусмотренные в статьях VIII-XV настоящего Соглашения.

СТАТЬЯ VIII

Помещения, имущество, фонды и активы УВКБ

1. УВКБ, его имущество, фонды и активы, где бы и в чьем бы распоряжении они ни находились, пользуются иммунитетом от любой формы судебного вмешательства, кроме случаев, когда УВКБ прямо отказывается от своего иммунитета. Предполагается, что такой отказ не распространяется на какие бы то ни было меры исполнения судебных решений.

2. Помещения УВКБ неприкосновенны. Имущество, фонды и активы УВКБ, где бы и в чем бы распоряжении они ни находились, не подлежат обыску, ревизии, конфискации, экспроприации и любой другой форме вмешательства путем исполнительных, административных, судебных или законодательных действий.

3. Архивы и документы, принадлежавшие УВКБ или находящиеся в его распоряжении, неприкосновенны.

4. Фонды, активы, поступления и другое имущество УВКБ освобождаются:

а) от любой формы прямого налогообложения при том условии, что УВКБ не будет требовать освобождения от оплаты коммунального обслуживания;

б) от таможенных пошлин, импортных и экспортных запретов и ограничений при ввозе и вывозе УВКБ предметов служебного пользования при том условии, что предметы, ввозимые на условиях такого освобождения, будут продаваться в стране, в которую они ввезены не иначе как на условиях, согласованных с Правительством;

в) от таможенных сборов, импортных и экспортных запретов и ограничений при ввозе и вывозе собственных изданий.

5. Любые материалы, ввозимые или вывозимые УВКБ, национальными или международными органами, должным образом уполномоченными УВКБ действовать от его имени при оказании гуманитарной помощи беженцам, освобождаются от таможенных пошлин, импортных и экспортных запретов и ограничений.

6. На УВКБ не распространяются какие-либо меры финансового контроля, правила и ограничения, и оно может свободно:

а) приобретать у уполномоченных коммерческих учреждений, владеть и пользоваться конвертируемой валютой, иметь счета в иностранной валюте, приобретать через уполномоченные учреждения, владеть и пользоваться фондами, ценными бумагами и золотом;

б) ввозить в страну пребывания из любой другой страны средства, ценные бумаги, иностранную валюту и золото, пользоваться ими в стране пребывания или переводить их в другие страны.

7. УВКБ пользуется наиболее благоприятным официальным обменным курсом валют.

СТАТЬЯ IX

Средства связи

1. Для своих официальных средств связи УВКБ пользуется режимом не менее олагоприятным, чем режим, предоставляемый Правительством любому другому правительству, включая его дипломатические представительства, или другим межправительственным, международным организациям в отношении приоритетов, тарифов и ставок на почтовые отправления, телеграммы, фототелеграммы, телефонную и телеграфную связь, телексы и другие средства связи, а также в отношении тарифов, установленных для прессы и радио.

2. Правительство обеспечивает неприкосновенность официальной связи и корреспонденции УВКБ и не подвергает какой бы то ни было цензуре его сообщения и корреспонденцию. Такая неприкосновенность распространяется на издания, фотографии, слайды, фильмы и звукозаписи, причем данный перечень не является исчерпывающим.

3. УВКБ имеет право пользоваться шифром и получать и отправлять корреспонденцию и другие материалы посредством курьеров или вализ, на которые распространяются такие же привилегии и иммунитеты, что и на дипломатических курьеров и вализы.

4. УВКБ имеет право эксплуатировать радио и другое телекоммуникационное оборудование на зарегистрированных частотах Организации Объединенных Наций, а также на частотах, отведенных Правительством при сношениях со своим Представительством в стране.

СТАТЬЯ X

Должностные лица УВКБ

1. Представитель, его заместители и другие должностные лица УВКБ, перечень которых согласовывается УВКБ и Правительством, во время нахождения в стране пользуются в отношении себя, своих супругов и находящихся на их иждивении лиц привилегиями и иммунитетами, изъятиями и льготами, которые обычно предоставляются международным правом дипломатическим представителям. С этой целью Министерство

иностранных дел Российской Федерации включает их имена в дипломатический лист.

2. Должностные лица УВКБ пользуются следующими льготами, привилегиями и иммунитетами:

а) судебно-процессуальным иммунитетом в отношении сказанного или написанного ими и всех действий, совершенных ими в качестве должностных лиц;

б) иммунитетом от досмотра и ареста их служебного багажа;

в) освобождением от воинской службы и любых других служебных повинностей;

г) освобождением их самих, их супругов, находящихся на их иждивении лиц от ограничений по иммиграции и от регистрации в качестве иностранцев;

д) освобождение от налогообложения в отношении окладов и всех других видов вознаграждения, выплачиваемых им УВКБ;

е) освобождением от обложения любыми налогами доходов, получаемых ими из источников за пределами данной страны;

ж) правом на незамедлительное оформление и бесплатное получение виз, лицензий или разрешений, если это необходимо, и свободное передвижение в пределах страны пребывания, въезд в страну или выезд из нее в тех случаях, когда это требуется для выполнения программ международной защиты и гуманитарной помощи УВКБ;

з) свободой владения или использования в пределах страны пребывания иностранной валюты, счетов в иностранной валюте и движимой собственности и правом после прекращения

трудовых отношений с УВКБ вывозить из страны пребывания свои средства, законность владения которыми они могут доказать;

и) теми же льготами по защите и репатриации в отношении их самих, их супругов и лиц, находящихся на их иждивении, которые предоставляются во время международных кризисов дипломатическим представителям;

к) правом ввозить для личного пользования свободно от пошлин и других запрещений и ограничений:

мебель и личные вещи одной или несколькими отдельными партиями и впоследствии необходимые предметы в дополнение к ним, включая автотранспортные средства, в соответствии с правилами, которые применяются в данной стране к аккредитованным в ней дипломатическим представителям или сотрудникам международных организаций, являющимся резидентами;

разумное количество предметов личного пользования или потребления, не подлежащих дарению или продаже.

3. Должностные лица УВКБ, являющиеся гражданами страны пребывания или постоянно проживающие в ней, пользуются лишь теми привилегиями и иммунитетами, которые предусмотрены в Конвенции.

СТАТЬЯ XI

Сотрудники, принимаемые на службу на месте

1. Лица, принимаемые на службу на месте и оказывающие услуги УВКБ за вознаграждение, пользуются судебнопроцессуальным иммунитетом в отношении сказанного или

написанного ими и всех действий, совершенных ими в качестве должностных лиц.

2. Условия найма лиц, принимаемых на службу на месте, отвечают соответствующим резолюциям, положениям и правилам Организации Объединенных Наций.

СТАТЬЯ XII

Эксперты в командировках

Экспертам, находящимся в командировках по делам УВКБ, предоставляются льготы, привилегии и иммунитеты, которые необходимы для независимого выполнения ими своих функций. В частности, им предоставляются:

- а) иммунитет от ареста или задержания;
- б) иммунитет от любого судебного преследования в отношении сказанного или написанного ими или действий, совершенных ими при исполнении служебных обязанностей.
- в) право на неприкосновенность принадлежащих им документов;
- г) право пользоваться шифром и получать материалы или корреспонденцию посредством курьеров или вализ для официальных сношений;
- д) те же льготы в отношении валютных ограничений или ограничений по обмену, какие предоставляются представителям иностранных государств, находящихся во временных служебных командировках;

е) те же иммунитеты и льготы, включая иммунитет от досмотра и конфискации, в отношении их личного багажа, какие предоставляются дипломатическим представителям.

СТАТЬЯ XIII

Лица, оказывающие услуги от имени УВКБ

За исключением случаев, в отношении которых Сторонами может быть достигнута иная договоренность, Правительство предоставляет всем лицам, оказывающим услуги от имени УВКБ, кроме нанятых на месте граждан принимающей страны, привилегии и иммунитеты, упомянутые в разделе 18 статьи V Конвенции. Кроме того, им предоставляется право на:

а) незамедлительное оформление и бесплатное получение виз, лицензий или разрешений, необходимых для эффективного осуществления их функций;

б) свободное передвижение по стране, въезд в нее или выезд из нее в пределах осуществляемых гуманитарных программ УВКБ.

СТАТЬЯ XIV

Уведомление

1. УВКБ сообщает Правительству фамилии должностных лиц УВКБ, экспертов в командировках по делам УВКБ и других лиц, оказывающих услуги от имени УВКБ, и об изменении статуса таких лиц.

2. Должностным лицам УВКБ, экспертам в командировках по делам УВКБ и другим лицам, оказывающим услуги от имени УВКБ,

выдается специальное удостоверение личности, в котором указывается их статус по настоящему Соглашению.

СТАТЬЯ XV

Отказ от иммунитета

Привилегии и иммунитеты предоставляются сотрудникам УВКБ в интересах Организации Объединенных Наций и УВКБ, а не для их личной выгоды. Генеральный секретарь Организации Объединенных Наций может отказаться от иммунитета любого сотрудника УВКБ в тех случаях, когда, по его мнению, иммунитет препятствует отправлению правосудия и от него можно отказаться без ущерба для интересов Организации Объединенных Наций и УВКБ.

СТАТЬЯ XVI

Разрешение споров

Любой спор между УВКБ и Правительством, вытекающий из настоящего Соглашения или связанный с ним, разрешается путем переговоров или другой согласованной процедуры разрешения. Если спор не разрешен таким путем, то он, по просьбе любой из Сторон, передается на рассмотрение третейского суда. Каждая Сторона назначает одного третейского судью, и двое назначенных таким образом третейских судей назначают третьего, который становится председателем. Если в течение 30 дней после даты представления просьбы о третейском разбирательстве какая-либо из Сторон не назначила третейского судью или если в течение 15 дней после даты

назначения двух третейских судей не был назначен третий третейский судья, любая из Сторон может просить Председателя Международного суда назначить третейского судью. Любые решения третейских судей принимаются голосами двух из них. Процедура третейского разбирательства устанавливается третейскими судьями, а Стороны несут все расходы, связанные с третейским разбирательством, согласно оценке третейских судей. В решении третейского суда излагаются причины, которые лежат в его основе, и Стороны принимают его в качестве окончательного решения по данному спору.

СТАТЬЯ XVII

Общие положения

1. Настоящее Соглашение вступает в силу в день его подписания обеими Сторонами и действует до тех пор, пока его действие не прекращается в соответствии с пунктом 5 данной статьи.

2. Настоящее Соглашение истолковывается с учетом его основной цели, которая состоит в том, чтобы позволить УВКБ в полном объеме и эффективно выполнить свой международный мандат в отношении беженцев и достигнуть своих гуманитарных целей в данной стране.

3. Любой вопрос, который не предусмотрен в настоящем Соглашении, решается Сторонами согласно относящимся к данному вопросу резолюциям и решениям соответствующих органов Организации Объединенных Наций. Каждая Сторона в

полной мере и охотно рассматривает любое предложение, выдвинутое другой Стороной в соответствии с настоящим пунктом.

4. Консультации с целью внесения поправок в настоящее Соглашение могут быть проведены по просьбе Правительства или УВКБ. Поправки вносятся путем принятия совместного письменного соглашения.

5. Настоящее Соглашение утрачивает силу через шесть месяцев после того, как одна из Договаривающихся Сторон письменно уведомляет другую Сторону о своем намерении прекратить действие настоящего Соглашения.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся должным образом назначенные представители соответственно Управления Верховного комиссара Организации Объединенных Наций по делам беженцев и Правительства Российской Федерации от имени Сторон подписали настоящее Соглашение на английском и русском языках. Для целей толкования и в случае коллизии преимущественное право имеет текст на английском языке.

Собственно в

числа

За Правительство
Российской Федерации:

За Управление Верховного комиссара
Организации Объединенных Наций
по делам беженцев:

[Signed — Signé]¹

[Signed — Signé]²

¹ Signed by Viacheslav I. Bakhmin — Signé par Vyatcheslav I. Bakhmin.

² Signed by Sadako Ogata — Signé par Sadako Ogata.

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DE LA FÉDÉRATION DE
RUSSIE ET LE HAUT COMMISSARIAT DES NATIONS UNIES
POUR LES RÉFUGIÉS

Considérant que l'Office du Haut Commissaire des Nations Unies pour les réfugiés a été créé par la résolution 319 (IV) de l'Assemblée générale des Nations Unies du 3 décembre 1949²,

Considérant que le statut de l'Office du Haut Commissaire des Nations Unies pour les réfugiés, adopté par l'Assemblée générale des Nations Unies dans sa résolution 428 (V) du 14 décembre 1950³, stipule, entre autres dispositions, que le Haut Commissaire, agissant sous l'autorité de l'Assemblée générale, assume sous les auspices de l'Organisation des Nations Unies, les fonctions de protection internationale des réfugiés qui relèvent de son statut, et de recherche des solutions permanentes au problème des réfugiés, en aidant les gouvernements et, sous réserve de l'approbation des gouvernements intéressés, les organisations privées, à faciliter le rapatriement librement consenti de ces réfugiés ou leur assimilation dans de nouvelles communautés nationales,

Considérant que l'Office du Haut Commissaire des Nations Unies pour les réfugiés, organe subsidiaire créé par l'Assemblée générale conformément à l'Article 22 de la Charte des Nations Unies, fait partie intégrante des Nations Unies dont le statut, les privilèges et les immunités sont régis par la Convention sur les privilèges et immunités des Nations Unies, adoptée par l'Assemblée générale le 13 février 1946⁴,

Considérant que l'Office du Haut Commissaire des Nations Unies pour les réfugiés et le Gouvernement de la Fédération de Russie souhaitent définir, dans le cadre du mandat du Haut Commissaire, les modalités de sa représentation dans le pays,

Par les présentes, l'Office du Haut Commissaire des Nations Unies pour les réfugiés et le Gouvernement de la Fédération de Russie ont, dans un esprit de coopération amicale, conclu l'Accord ci-après.

Article premier

DÉFINITIONS

Les définitions ci-après s'appliquent à toutes les dispositions du présent Accord :

a) Le sigle « HCR » désigne l'Office du Haut Commissaire des Nations Unies pour les réfugiés;

¹ Entré en vigueur le 6 octobre 1992, par la signature, conformément au paragraphe 1 de l'article XVII.

² Nations Unies, *Documents officiels de l'Assemblée générale, quatrième session*, p. 37.

³ *Ibid.*, cinquième session, Supplément n° 20 (A/1775), p. 51.

⁴ Nations Unies, *Recueil des Traités*, vol. 1, p. 15.

b) L'expression « Haut Commissaire » désigne le Haut Commissaire des Nations Unies pour les réfugiés ou les Hauts fonctionnaires auxquels le Haut Commissaire a délégué pouvoir d'agir en son nom;

c) Le terme « Gouvernement » désigne le Gouvernement de la Fédération de Russie;

d) L'expression « pays hôte » ou le terme « pays » désignent la Fédération de Russie;

e) Le terme « Parties » désigne le HCR et le Gouvernement;

f) Le terme « Convention » désigne la Convention sur les privilèges et immunités des Nations Unies approuvée par l'Assemblée générale des Nations Unies, le 13 février 1946;

g) L'expression « délégué du HCR » désigne le fonctionnaire du HCR responsable du bureau du HCR dans le pays;

h) L'expression « fonctionnaires du HCR » désigne tous les membres du personnel du HCR employés conformément au Statut et au Règlement du personnel de l'Organisation des Nations Unies, à l'exception des personnes qui sont recrutées sur place;

i) L'expression « experts en mission » désigne les personnes, autres que les fonctionnaires du HCR ou que les personnes s'acquittant de fonctions pour le compte du HCR, qui entreprennent des missions pour le HCR;

j) L'expression « personnes s'acquittant de fonctions pour le compte du HCR » désigne les personnes physiques et morales et leurs employés, autres que les nationaux du pays hôte, dont le HCR s'est assuré les services pour exécuter ses programmes ou aider à leur exécution;

k) L'expression « personnel du HCR » désigne les fonctionnaires du HCR, les experts en mission et les personnes s'acquittant de fonctions pour le compte du HCR.

Article II

OBJET DE L'ACCORD

Le présent Accord énonce les stipulations sur la base desquelles le HCR coopère avec le Gouvernement, dans les limites de son mandat, ouvre un bureau dans le pays et s'acquitte de ses tâches de protection internationale et d'assistance humanitaire en faveur des réfugiés et autres personnes relevant de sa compétence dans le pays hôte.

Article III

COOPÉRATION ENTRE LE GOUVERNEMENT ET LE HCR

1. La coopération entre le Gouvernement et le HCR dans le domaine de la protection internationale et de l'assistance humanitaire aux réfugiés et autres personnes relevant de la compétence du HCR a pour base le statut du HCR, les autres décisions et résolutions pertinentes concernant le HCR, adoptées par les organes

des Nations Unies, l'article 35 de la Convention de 1951 relative au statut des réfugiés¹ et l'article 2 du Protocole de 1967 relatif au statut des réfugiés².

2. Le bureau du HCR procède à des consultations avec le Gouvernement et coopère avec ce dernier lors de l'élaboration et de l'examen des projets intéressant des réfugiés.

3. Les conditions et modalités de tout projet financé par le HCR et mis en œuvre par le Gouvernement, y compris les obligations auxquelles sont tenus le Gouvernement et le Haut Commissaire en ce qui concerne l'apport de fonds, de fournitures, de matériel et de services ou de toute autre forme d'assistance destinée aux réfugiés, sont énoncées dans des accords de projet qui doivent être signés par le Gouvernement et le HCR.

4. Le Gouvernement accorde à tout moment au personnel du HCR libre accès aux réfugiés et autres personnes relevant de la compétence du HCR, ainsi qu'aux sites de mises en œuvre des projets du HCR afin qu'il puisse en suivre toutes les phases d'exécution.

Article IV

BUREAUX DU HCR

1. Le Gouvernement accueille favorablement l'ouverture et la gestion par le HCR d'un bureau dans le pays pour assurer une protection internationale et une assistance humanitaire aux réfugiés et autres personnes relevant de la coopération du HCR.

2. Le HCR peut décider, avec l'accord du Gouvernement, que le bureau du HCR dans le pays aura qualité de bureau régional ou de bureau de zone et communiquera par écrit au Gouvernement le nombre et le grade des fonctionnaires qui y seront affectés.

3. Le bureau du HCR s'acquitte des fonctions qui lui sont assignées par le Haut Commissaire, dans le cadre de son mandat en faveur des réfugiés et autres personnes relevant de sa compétence, établissant et entretenant notamment des relations entre le HCR et d'autres organisations gouvernementales ou non gouvernementales qui opèrent dans le pays.

Article V

PERSONNEL DU HCR

1. Le HCR peut affecter au bureau ouvert dans le pays les fonctionnaires ou autres personnes dont il juge les activités nécessaires à l'accomplissement de ses tâches de protection internationale et d'assistance humanitaire.

2. Le Gouvernement sera informé de la catégorie des fonctionnaires et des autres personnes affectées dans le bureau du HCR dans le pays.

3. Le HCR peut charger des fonctionnaires de se rendre dans le pays aux fins de consultation et coopération avec leurs homologues auprès du Gouvernement, ou avec les autres parties concernées par les activités en faveur des réfugiés, sur les

¹ Nations Unies, *Recueil des Traités*, vol. 189, p. 137.

² *Ibid.*, vol. 606, p. 267.

question suivantes : *a*) examen, élaboration, contrôle et évaluation des programmes de protection internationale et d'assistance humanitaire; *b*) expédition, réception, distribution ou utilisation des secours, du matériel et des autres articles fournis par le HCR; *c*) recherche de solutions durables au problème des réfugiés; et *d*) toute autre question portant sur l'application du présent Accord.

Article VI

MESURES VISANT À FACILITER LA MISE EN ŒUVRE DES PROGRAMMES HUMANITAIRES DU HCR

1. Le Gouvernement prend, en accord avec le HCR, toute mesure qui pourrait être nécessaire pour que les fonctionnaires du HCR, les experts en mission et les personnes s'acquittant de fonctions pour le compte du HCR ne soient pas visés par les règlements ou autres dispositions légales de nature à faire obstacle aux opérations menées et aux projets exécutés dans le cadre du présent Accord et pour qu'ils bénéficient de toute autre facilité propre à assurer une mise en œuvre rapide et efficace des programmes humanitaires du HCR en faveur des réfugiés dans le pays. Ces mesures englobent l'autorisation d'utiliser gratuitement le matériel radio et autre matériel de télécommunications du HCR; l'octroi d'autorisations de vol et l'exemption des taxes d'atterrissage et des redevances liées au transport aérien du fret destiné aux secours d'urgence et au transport des réfugiés et/ou du personnel du HCR.

2. Le Gouvernement, en accord avec le HCR, aide les fonctionnaires de ce dernier à trouver des locaux à usage de bureau appropriés qu'il mettra à la disposition du HCR gratuitement ou à un prix de location symbolique.

3. Le gouvernement, en accord avec le HCR, prend les dispositions nécessaires et fournit, à concurrence d'un montant mutuellement convenu, les fonds requis pour financer le coût des services et aménagements locaux destinés au bureau du HCR : installation, équipement, entretien et, le cas échéant, location du bureau, par exemple.

4. Le Gouvernement veille à ce que le bureau du HCR bénéficie, en tout temps, des services publics nécessaires et à ce que ces services soient fournis à des conditions équitables.

5. Le Gouvernement prend, le cas échéant, les mesures requises pour assurer la sécurité et la protection des locaux du HCR et du personnel qui y travaille.

6. Le Gouvernement aide à trouver des logements appropriés pour le personnel du HCR recruté sur le plan international.

Article VII

PRIVILÈGES ET IMMUNITÉS

1. Le Gouvernement applique au HCR, à ses biens, fonds et avoirs, et à ses fonctionnaires et experts en mission, les dispositions pertinentes de la Convention sur les privilèges et immunités des Nations Unies. Le Gouvernement accepte aussi d'accorder au HCR et à son personnel les privilèges et immunités supplémentaires éventuellement nécessaires au bon exercice des fonctions de protection internationale et d'assistance humanitaire du HCR.

2. Sans préjudice du paragraphe 1 du présent article, le Gouvernement étend notamment au HCR les privilèges, immunités, droits et facilités énoncés aux articles VIII à XV du présent article.

Article VIII

LE HCR, SES BIENS, FONDS ET AVOIRS

1. Le HCR, ses biens, fonds et avoirs, où qu'ils se trouvent et quel qu'en soit le détenteur, jouissent de l'immunité de juridiction, sauf dans la mesure où le HCR y a expressément renoncé dans un cas particulier; il est entendu que la renonciation ne peut s'étendre à des mesures d'exécution.

2. Les locaux du HCR sont inviolables. Les biens, fonds et avoirs du HCR, où qu'ils se trouvent et quel que soit leur détenteur, sont exempts de perquisition, réquisition, confiscation, expropriation ou de toute autre forme de contrainte exécutive, administrative, judiciaire ou législative.

3. Les archives du HCR et, d'une manière générale, tous les documents lui appartenant ou détenus par lui, sont inviolables où qu'ils se trouvent.

4. Les fonds, avoirs, revenus et autres biens du HCR sont :

a) Exonérés de tout impôt direct, étant entendu que le HCR ne demandera pas l'exonération des charges qui ressortissent à la rémunération de services d'utilité publique;

b) Exonérés de tous droits de douane, prohibitions et restrictions d'importation ou d'exportation à l'égard d'objets importés ou exportés par le HCR pour son usage officiel, étant entendu que les objets ainsi importés en franchise ne seront pas vendus dans le pays, à moins que ce ne soit à des conditions agréées par le Gouvernement;

c) Exonérés de tous droits de douane, prohibitions et restrictions d'importation et d'exportation à l'égard de ses publications.

5. Tout matériel importé ou exporté par le HCR, par des organismes nationaux ou internationaux dûment accrédités par le HCR pour agir en son nom dans le cadre de l'assistance humanitaire aux réfugiés, est exonéré de tous droits de douane, prohibitions et restrictions à l'importation ou à l'exportation.

6. Le HCR n'est astreint à aucun contrôle, réglementation ou moratoire financiers et peut librement :

a) Acquérir auprès d'entités commerciales autorisées, détenir et utiliser des monnaies négociables; avoir des comptes en devises et acquérir par l'intermédiaire d'établissements agréés, détenir et utiliser des fonds, des valeurs et de l'or;

b) Faire entrer dans le pays des fonds, des valeurs, des devises et de l'or en provenance de tout autre pays, les utiliser dans les limites du territoire du pays hôte ou les transférer dans d'autres pays.

7. Le HCR bénéficie du taux de change légal le plus favorable.

Article IX

FACILITÉS DE COMMUNICATION

1. Le HCR bénéficie, pour ses communications officielles, d'un traitement au moins aussi favorable que le traitement accordé par le Gouvernement à tout autre gouvernement, y compris ses missions diplomatiques ou à d'autres organisations intergouvernementales et internationales, en ce qui concerne les priorités, tarifs et taxes sur le courrier, les câblogrammes, téléphotos, communications téléphoniques, télégrammes, télex et autres communications, ainsi que sur les tarifs de presse pour les informations à la presse et la radio.

2. Le Gouvernement garantit l'inviolabilité des communications et de la correspondance officielles du HCR qui ne pourront être censurées. Cette inviolabilité, à laquelle la présente énumération ne donne pas un caractère limitatif, s'étend aux publications, photographies, diapositives, films et enregistrements sonores.

3. Le HCR a le droit d'utiliser des codes et d'expédier et de recevoir sa correspondance et d'autres documents par des courriers ou dans des valises scellées qui jouiront des mêmes privilèges et immunités que les courriers et les valises diplomatiques.

4. Le HCR a le droit d'utiliser du matériel radio et d'autre matériel de télécommunications, sur les fréquences enregistrées de l'ONU, et sur celles allouées par le Gouvernement, d'un bureau du HCR à l'autre, à l'intérieur et hors du pays, et en particulier avec le siège du HCR à Genève.

Article X

FONCTIONNAIRES DU HCR

1. Le délégué, le délégué adjoint et les autres fonctionnaires du HCR, jouissent, pendant leur séjour dans le pays, selon qu'il en a été convenu entre le HCR et le Gouvernement, pour eux-mêmes, leurs conjoints et tout membre de leur famille vivant à leur charge, des privilèges et immunités, exonérations et facilités dont jouissent habituellement les agents diplomatiques. A cette fin, le Ministère des affaires étrangères portera leurs noms sur la liste diplomatique.

2. Pendant leur séjour dans le pays, les fonctionnaires du HCR jouissent des facilités, privilèges et immunités suivants :

a) Immunité de juridiction pour les actes accomplis par eux en leur qualité officielle (y compris leurs paroles et leurs écrits);

b) Immunité d'inspection et de saisie de leurs bagages officiels;

c) Exemption de toute obligation relative au service militaire ou à tout autre service obligatoire;

d) Exemption pour eux-mêmes, leurs conjoints, les membres de leur famille vivant à leur charge et les autres personnes vivant dans leur ménage des dispositions limitant l'immigration et des formalités d'enregistrement des étrangers;

e) Exonération de tout impôt sur les traitements et tous autres émoluments versés par le HCR;

f) Exonération de tout impôt sur les revenus tirés de sources extérieures au pays;

g) Facilités en vue de l'examen des demandes et de la délivrance rapides, à titre gracieux, des visas, autorisations et permis éventuellement nécessaires;

h) Autorisation de détenir et de conserver sur le territoire de la Pologne, des monnaies étrangères, des comptes en devise et des biens meubles et droit à la cessation de service au HCR, d'exporter du pays hôte les fonds dont ils peuvent justifier la possession licite;

i) Même protection et mêmes facilités de rapatriement pour eux-mêmes, leurs conjoints, les membres de leurs familles vivant à leur charge et les autres membres de leur ménage que celles accordées aux agents diplomatiques en période de crise internationale;

j) Droit d'importer, pour leur usage personnel, en franchise de droits de douanes et autres taxes et en étant exonérés des prohibitions et restrictions d'importation :

i) Leurs meubles et effets personnels en une ou plusieurs expéditions distinctes, puis de quoi les compléter, le cas échéant, y compris des véhicules à moteur, conformément à la réglementation nationale applicable aux représentants diplomatiques accrédités dans le pays, et/ou aux membres résidents d'organisations internationales.

ii) Des quantités raisonnables de certains articles réservés à leur usage ou à leur consommation personnels et en aucun cas destinés à être offerts comme présents ou revendus.

3. Les fonctionnaires du HCR qui sont des ressortissants du pays hôte ou y établissent leur résidence permanente, jouissent seulement des privilèges et immunités prévus dans la Convention.

Article XI

PERSONNEL RECRUTÉ LOCALEMENT

1. Les personnes recrutées localement et rémunérées à l'heure pour des tâches au bénéfice du HCR jouissent de l'immunité de juridiction pour les actes accomplis par elles en leur qualité officielle (y compris leurs paroles et écrits).

2. Les conditions d'emploi du personnel recruté localement sont régies par les résolutions pertinentes et par le Statut et le Règlement du personnel de l'Organisation des Nations Unies.

Article XII

EXPERTS EN MISSION

1. Les experts, lorsqu'ils accomplissent des missions pour le HCR, jouissent des facilités, des privilèges et des immunités nécessaires pour exercer leurs fonctions en toute indépendance. Ils jouissent en particulier des privilèges et immunités suivants :

a) Immunité d'arrestation personnelle ou de détention;

b) Immunité de juridiction quelle qu'elle soit pour les actes accomplis par eux au cours de leurs missions, y compris paroles et écrits. Cette immunité continuera à leur être accordée même après qu'ils aient cessé d'être en mission pour le compte du HCR;

c) Inviolabilité de tous papiers et documents;

d) Droit de faire usage de codes et de recevoir des documents et de la correspondance par courrier ou valises scellées, pour leurs communications officielles;

e) Les mêmes facilités en ce qui concerne les réglementations monétaires et de change que celles qui sont accordées aux représentants des gouvernements étrangers en mission officielle temporaire;

f) Les mêmes immunités et facilités en ce qui concerne l'inspection et la saisie de leurs bagages personnels que celles qui sont accordées aux agents diplomatiques.

Article XIII

PERSONNES S'ACQUITTANT DE FONCTIONS POUR LE COMPTE DU HCR

1. Sauf si les Parties en décident autrement, le Gouvernement accorde à toutes les personnes qui s'acquittent de fonctions pour le compte du HCR, autres que les ressortissants du pays hôte recrutés sur place, les privilèges et immunités spécifiés au paragraphe 18 de l'article V de la Convention. Ces personnes jouissent en outre :

a) De facilités en vue de l'examen des demandes et de la délivrance rapides, à titre gracieux, des visas, autorisations ou permis nécessaires au bon exercice de leurs fonctions;

b) De la liberté de déplacement à l'intérieur comme à l'extérieur du pays, en sortir et y entrer, dans la mesure nécessaire à la mise en œuvre des programmes humanitaires du HCR.

Article XIV

NOTIFICATION

1. Le HCR notifie au Gouvernement les noms des fonctionnaires du HCR, des experts en mission et des autres personnes s'acquittant de fonctions pour le compte du HCR ainsi que les changements survenant dans leur statut.

2. Les fonctionnaires du HCR, les experts en mission et les autres personnes s'acquittant de fonctions pour le compte du HCR reçoivent une carte d'identité spéciale attestant le statut qui est le leur en vertu du présent Accord.

Article XV

LEVÉE DE L'IMMUNITÉ

Les privilèges et immunités sont accordés au personnel du HCR dans l'intérêt de l'Organisation des Nations Unies et du HCR, et non à l'avantage personnel des personnes concernées. Le Secrétariat général de l'Organisation des Nations Unies peut lever l'immunité accordée à tout fonctionnaire du HCR, dans tous les cas où, à son avis, cette immunité empêcherait que justice soit faite et où elle peut être levée sans porter préjudice aux intérêts de l'Organisation des Nations Unies et du HCR.

Article XVI

RÈGLEMENT DES DIFFÉRENDS

Tout différend entre le HCR et le Gouvernement, auquel donnerait lieu le présent Accord ou qui y aurait trait et qui ne pourrait être réglé à l'amiable par voie de négociations ou par un autre mode convenu de règlement, sera soumis à l'arbitrage à la demande de l'une ou l'autre Partie. Chacune des Parties désignera un arbitre et les deux arbitres ainsi désignés en nommeront un troisième qui présidera. Si, dans les 15 jours suivant la demande d'arbitrage, l'une des Parties n'a pas désigné d'arbitre ou si, dans les 15 jours qui suivront la nomination de deux arbitres, le troisième n'a pas été désigné, l'une ou l'autre Partie pourra demander au Président de la Cour internationale de Justice de désigner un arbitre. Toutes les décisions des arbitres devront recueillir les voix de deux d'entre eux. La procédure d'arbitrage sera arrêtée par les arbitres et les frais de l'arbitrage seront à la charge des Parties, à raison de la proportion fixée par les arbitres. La sentence arbitrale sera motivée et sera acceptée par les Parties comme règlement définitif du différend.

Article XVII

DISPOSITIONS GÉNÉRALES

1. Le présent Accord entrera en vigueur dès sa signature par les deux Parties et demeurera en vigueur tant qu'il n'aura pas été dénoncé conformément au paragraphe 5 du présent article.
2. Le présent Accord sera interprété eu égard à son objet principal qui est de permettre au HCR de s'acquitter pleinement et efficacement de son mandat international à l'égard des réfugiés et de poursuivre ses objectifs humanitaires dans le pays.
3. Les questions non expressément prévues dans le présent Accord seront réglées par les Parties conformément aux résolutions et décisions pertinentes des organes compétents de l'Organisation des Nations Unies. Chacune des Parties examinera avec soin et bienveillance toute proposition dans ce sens présentée par l'autre Partie en application du présent paragraphe.
4. Des consultations visant à modifier le présent Accord pourront se tenir à la demande du Gouvernement ou du HCR. Les modifications se feront par accord écrit.
5. L'une ou l'autre Partie peut dénoncer le présent Accord par notification à l'autre Partie. Le présent Accord cessera d'être en vigueur dans les six mois qui suivront ladite notification, sauf en ce qui concerne la cessation normale des activités du HCR dans le pays et la liquidation de ses biens dans le pays.

EN FOI DE QUOI les soussignés, à ce dûment autorisés respectivement par le Gouvernement de la Fédération de Russie et le Haut Commissariat des Nations Unies pour les réfugiés, ont signé au nom des Parties le présent Accord en langues anglaise et russe. En cas d'interprétation divergente, il y aura lieu de se référer au texte anglais.

FAIT à Genève le 6 octobre 1992.

Pour le Gouvernement
de la Fédération de Russie :

Chef du Directoire
de la Coopération humanitaire
et culturelle internationale,

[Signé]

VYATCHESLAV I. BAKHMIN

Pour le Haut Commissariat des Nations Unies
pour les réfugiés :

Haut Commissaire
pour les réfugiés,

[Signé]

SADAKO OGATA

No. 29156

**UNITED NATIONS
and
UKRAINE**

**Agreement relating to the establishment of a United Nations
Interim Office. Signed at New York on 6 October 1992**

Authentic text: English.

Registered ex officio on 6 October 1992.

**ORGANISATION DES NATIONS UNIES
et
UKRAINE**

**Accord relatif à l'installation d'un bureau intérimaire de
l'Organisation des Nations Unies. Signé à New York le
6 octobre 1992**

Texte authentique : anglais.

Enregistré d'office le 6 octobre 1992.

AGREEMENT¹ BETWEEN THE UNITED NATIONS AND THE GOVERNMENT OF UKRAINE RELATING TO THE ESTABLISHMENT OF A UNITED NATIONS INTERIM OFFICE

PREAMBLE

Whereas the Government of Ukraine and the United Nations have expressed their mutual interest that the United Nations establish an Interim Office in Kiev with a view to supporting and supplementing the national efforts in solving the most important problems of economic development and promoting social progress and a better standard of life;

Whereas the Government of Ukraine has agreed to ensure the availability of the necessary facilities to enable the Interim Office to perform fully and effectively its functions, including its scheduled programmes of work and any related activities, and to fulfill its purposes in co-operation and harmony with the Government and people of Ukraine;

Considering that the Government of Ukraine has agreed to apply to the Interim Office, as an organizational unit of the United Nations, and to its officials the relevant provisions of the Convention on the Privileges and Immunities of the United Nations;²

Desiring to conclude an agreement with a view to regulating questions arising from the establishment in Kiev of the United Nations Interim Office;

Have, in a spirit of friendly co-operation, agreed as follows:

Article I

DEFINITIONS

For the purpose of the present Agreement, the following definitions shall apply:

(a) "Office" means the United Nations Interim Office, an organizational unit through which the United Nations provides assistance and co-operation in programmes; it may include field sub-offices established in the country by mutual agreement;

(b) "The Government" means the Government of Ukraine;

(c) "The appropriate authorities" means central, local and other competent authorities under the law of Ukraine;

(d) "Convention" means the Convention on the Privileges and Immunities of the United Nations adopted by the General Assembly of the United Nations on 13 February 1946;

(e) "Parties" means the United Nations and the Government of Ukraine;

(f) "Head of the Office" means the official in charge of the United Nations Interim Office;

¹ Came into force on 6 October 1992 by signature, in accordance with article XXI.

² United Nations, *Treaty Series*, vol. 1, p. 15, and vol. 90, p. 327 (corrigendum to vol. 1, p. 18).

(g) “Officials of the Office” means the Head of the Interim Office and all members of its staff, irrespective of nationality, employed under the Staff Rules and Regulations of the United Nations with the exception of persons who are recruited locally and assigned to hourly rates as provided for in General Assembly resolution 76 (1) of 7 December 1946;¹

(h) “Experts on mission” means individuals, other than Interim Office officials or persons performing services on behalf of the United Nations, undertaking missions, coming within the scope of Articles VI and VII of the Convention;

(i) “Persons performing services on behalf of the United Nations” means individual contractors, other than officials engaged by the Interim Office, to execute or assist in the carrying out of its programmes or other related activities;

(j) “UNDP” means the United Nations Development Programme;

(k) “UNHCR” means the United Nations High Commissioner for Refugees established pursuant to United Nations General Assembly resolution 319 (IV) of 3 December 1949;²

(l) “UNICEF” means the United Nations Children’s Fund established pursuant to United Nations General Assembly resolution 57 (1) of 11 December 1946;³

(m) “UNEP” means the United Nations Environment Programme established pursuant to United Nations General Assembly resolution 2997 (XXVII) of 15 December 1977;⁴

(n) “Office premises” means all the premises occupied by the Interim Office or field sub-offices, including installations and facilities made available to or occupied, maintained or used by the United Nations in Ukraine and notified as such to the Government;

(o) “Organization” means the United Nations;

(p) “Country” means Ukraine.

Article II

PURPOSE AND SCOPE OF ACTIVITIES

The Office shall:

1. Co-operate with the Government in programmes of assistance aimed at promoting economic development and social progress through *inter alia* carrying out economic and social studies and research, technical co-operation, the training of personnel and dissemination of information.

2. Co-ordinate the work in the country of UNDP, UNHCR, UNICEF, UNEP and other organs of the Organization, in accordance with the relevant resolutions, decisions, regulations, rules and policies of the United Nations.

3. Carry out such other activities as may be entrusted to the Office by the Secretary-General of the United Nations.

¹ United Nations, *Official Records of the General Assembly, First Session, Second Part (A/64/Add.1)*, p. 139.

² *Ibid.*, *Fourth Session*, p. 36.

³ *Ibid.*, *First Session, Second Part (A/64/Add.1)*, p. 90.

⁴ *Ibid.*, *Twenty-seventh Session, Supplement No. 30 (A/8730)*, p. 43.

4. If necessary, United Nations organs and programmes may enter into supplemental Agreements with the Government concerning their projects of assistance, pursuant to Article 18 below.

Article III

JURIDICAL PERSONALITY AND LEGAL CAPACITY

The United Nations, acting through the Office, shall have the capacity:

- (a) To contract;
- (b) To acquire and dispose of movable and immovable property;
- (c) To institute legal proceedings.

Article IV

APPLICATION OF THE CONVENTION

The Convention shall be applicable to the Office, its property, funds and assets, to its officials and experts on mission in the country.

Article V

STATUS OF THE OFFICE

1. The United Nations shall establish and maintain an Office in the country for the purpose of discharging its activities in accordance with the present Agreement or any other supplemental agreements referred to in Article 18 below.

2. The United Nations, its property, funds and assets, wherever located and by whomsoever held, shall enjoy immunity from every form of legal process except insofar in any particular case it has expressly waived its immunity. It is understood, however, that no waiver of immunity shall extend to any measure of execution.

3. (a) The premises of the Office shall be inviolable. The property and assets of the Office, wherever located and by whomsoever held, shall be immune from search, requisition, confiscation, expropriation and any other form of interference, whether by executive, administrative, judicial or legislative action;

(b) The appropriate authorities shall not enter the Office premises to perform any official duties, except with the express consent of the head of the Office and under conditions agreed to by him or her.

4. The appropriate authorities shall exercise due diligence to ensure the security and protection of the Office, and to ensure that the tranquility of the Office is not disturbed by the unauthorized entry of persons or groups of persons from outside or by disturbances in its immediate vicinity.

5. The archives of the Office, and in general all documents belonging to it, wherever located and by whomsoever held, shall be inviolable.

Article VI

OFFICE FUNDS, ASSETS AND OTHER PROPERTY

1. Without being restricted by financial controls, regulations or moratoria of any kind, the office:

(a) May hold and use funds, gold or negotiable instruments of any kind and maintain and operate accounts in any currency and convert any currency held by it into any other currency;

(b) Shall be free to transfer its funds, gold or currency from one country to another or within any country, to other organizations or agencies of the United Nations system;

(c) Shall be accorded the most favourable, legally available rate of exchange for its financial transactions.

2. The Office, its assets, income and other property shall:

(a) Be exempt from all direct taxes, value-added tax, fees, tolls or duties; it is understood, however, that the Office will not claim exemption from taxes which are, in fact, no more than charges for public utility services, rendered by the Government or by a corporation under government regulation, at a fixed rate according to the amount of services rendered and which can be specifically identified, described and itemized;

(b) Be exempt from customs duties and prohibitions and restrictions on imports and exports in respect of articles imported or exported by the Office for its official use. It is understood, however, that articles imported under such exemptions will not be sold in the country into which they were imported except under conditions agreed with the Government;

(c) Be exempt from customs duties and prohibitions and restrictions on imports and exports in respect of its publications.

Article VII

OFFICIALS OF THE OFFICE

1. Officials of the Office shall:

(a) Be immune from legal process in respect of words spoken or written and all acts performed by them in their official capacity. Such immunity shall continue to be accorded after termination of employment with the Office;

(b) Be exempt from taxation on the salaries and emoluments paid to them by the Office;

(c) Be immune from national service obligations.

2. In addition, internationally-recruited officials of the Office shall:

(a) Be immune, together with their spouses and relatives dependent on them, from immigration restrictions and alien registration;

(b) Be accorded the same privileges in respect of exchange facilities as are accorded to officials of comparable ranks forming part of diplomatic missions to the Government;

(c) Be given, together with their spouses and relatives dependent on them, the same repatriation facilities in time of international crisis as diplomatic envoys;

(d) Have the right to import free of duty their furniture, personal effects and all household appliances, at the time of first taking up their post in the host country.

3. The head of the Office and other senior officials, as may be agreed between the United Nations and the Government, shall enjoy the same privileges and immunities accorded by the Government to members of diplomatic missions of comparable ranks. For this purpose, the name of the head of the Office may be incorporated in the diplomatic list.

4. Internationally-recruited officials of the Office shall also be entitled to the following facilities:

(a) To import free of custom and excise duties limited quantities of certain articles intended for personal consumption in accordance with existing government regulation;

(b) To import a motor vehicle free of customs and excise duties, including value-added tax, in accordance with existing government regulation applicable to members of diplomatic missions of comparable ranks.

Article VIII

EXPERTS ON MISSION

1. Experts on mission shall be granted the privileges, immunities and facilities as specified in Article VI, Sections 22 and 23, and Article VII, Section 26, of the Convention.

2. Experts on mission may be accorded such additional privileges, immunities and facilities as may be agreed upon between the Parties.

Article IX

PERSONS PERFORMING SERVICES FOR THE OFFICE

1. Persons performing services for the Office shall:

(a) Be immune from legal process in respect of words spoken or written and all acts performed by them in their official capacity. Such immunity shall continue to be accorded after termination of employment with the Office;

(b) Be given, together with their spouses and relatives dependent on them, the same repatriation facilities in time of international crisis as diplomatic envoys.

2. For the purpose of enabling them to discharge their functions independently and efficiently, persons performing services for the Office may be accorded such other privileges, immunities and facilities as specified in Articles 7 and 8 above, as may be agreed upon between the Parties.

Article X

LOCALLY-RECRUITED PERSONNEL ASSIGNED TO HOURLY RATES

Locally-recruited personnel shall be accorded all facilities necessary for the independent exercise of their functions for the United Nations. The terms and conditions of employment for persons recruited locally and assigned to hourly rates

shall be in accordance with the relevant United Nations resolutions, decisions, regulations and rules and policies of the competent organs of the United Nations.

Article XI

WAIVER OF PRIVILEGES AND IMMUNITIES

The privileges and immunities accorded under the present Agreement are granted in the interests of the United Nations, and not for the personal benefit of the persons concerned. The Secretary-General of the United Nations has the right and the duty to waive the immunity of any individual referred to in Articles 7, 8 and 9 in any case where, in his opinion, such immunity impedes the course of justice and can be waived without prejudice to the interests of the United Nations.

Article XII

ACCESS FACILITIES

1. Internationally-recruited officials of the Office, experts on mission and persons performing services shall be entitled to:

(a) Prompt clearance and issuance, free of charge, of visas, licences or permits, where required;

(b) Unimpeded access to or from the country, and within the country, to all sites of co-operation activities, to the extent necessary for the implementation of programmes of co-operation.

Article XIII

GOVERNMENT CONTRIBUTION

The Government shall provide the United Nations, as mutually agreed upon and to the extent possible:

(a) Appropriate office premises for the Office;

(b) Costs of local telecommunications for official purposes;

(c) Costs of utilities and local services such as equipment, fixtures and maintenance of office premises;

(d) Transportation for experts on mission in the discharge of their official functions in the country.

2. The Government shall also assist the United Nations:

(a) In the location of suitable housing accommodation for internationally-recruited Officials, experts on mission and persons performing services for the United Nations;

(b) In the installation and supply of utility services, such as water, electricity, sewerage, fire protection services and other services, for the Office premises.

Article XIV

FACILITIES IN RESPECT OF COMMUNICATIONS

1. The United Nations shall enjoy, in respect of its official communications, treatment not less favourable than that accorded by the Government to any diplomatic mission in matters of establishment and operation, priorities, tariffs, charges on mail and cablegrams and on teleprinter, facsimile, telephone and other communications, as well as rates for information to the press and radio.

2. No official correspondence or other communication of the United Nations shall be subject to censorship. Such immunity shall extend to printed matter, photographic and electronic data communications and other forms of communications as may be agreed upon between the Parties. The United Nations shall be entitled to use codes and to dispatch and receive correspondence either by courier or in sealed pouches, all of which shall be inviolable and not subject to censorship.

3. The United Nations shall have the right to operate radio and other telecommunication equipment on United Nations registered frequencies and those allocated by the Government between its offices, within and outside the country, and in particular with United Nations Headquarters in New York.

Article XV

UNITED NATIONS FLAG, EMBLEM AND MARKINGS

The United Nations may display its flag, and/or emblem on its Office premises, official vehicles and otherwise as agreed to between the Parties. Vehicles, vessels and aircraft of the United Nations shall carry a distinctive United Nations emblem or markings, which shall be notified to the Government.

Article XVI

NOTIFICATION

The Office shall notify the Ministry of Foreign Affairs of Ukraine of the names and categories of its officials, experts on mission and persons performing services and locally-recruited personnel, and of any change in their status.

Article XVII

IDENTIFICATION

1. The Government shall, at the request of the head of the Office, issue to each official, experts on mission, person performing services and locally-recruited personnel (other than those who are assigned to hourly rates) the appropriate certificates of identity.

2. Upon demand of an authorized official of the Government, persons referred to in paragraph 1 above, shall be required to present, but not to surrender, their certificates of identity.

3. The Office shall, upon termination of employment or reassignment of its personnel, ensure that all certificates of identity are returned promptly to the Government.

Article XVIII

SUPPLEMENTAL AGREEMENTS

1. UNDP, UNICEF, UNHCR, UNEP and other United Nations organs and programmes may conclude with the Government supplemental Agreements, which shall constitute an integral part of this Agreement, concerning conditions under which they shall assist the Government in carrying out their respective projects.

2. The United Nations and the Government may enter into any other supplemental Agreement as both Parties may deem appropriate.

Article XIX

CLAIMS AGAINST THE UNITED NATIONS

1. The United Nations co-operation in programmes under the present Agreement, or any other supplemental Agreement, is provided for the benefit of the Government and people of the country and, therefore, the Government shall bear all the risks of the operations under the present Agreement.

2. The Government shall, in particular, be responsible for dealing with all claims arising from or directly attributable to the operations under the present Agreement, or any other supplemental Agreement, that may be brought by third parties against the United Nations, its officials, experts on mission and persons performing services on behalf of the United Nations and shall, in respect of such claims, indemnify and hold them harmless, except where the Government and the United Nations agree that the particular claim or liability was caused by gross negligence or wilful misconduct.

Article XX

SETTLEMENT OF DISPUTES

Any dispute between the United Nations and the Government relating to the interpretation and application of the present Agreement, or any other supplemental Agreement, which is not settled by negotiation or other agreed mode of settlement shall be submitted to arbitration at the request of either Party. Each Party shall appoint one arbitrator, and the two arbitrators so appointed shall appoint a third, who shall be the chairman. If within thirty (30) days of the request for arbitration either Party has not appointed an arbitrator, or if within fifteen (15) days of the appointment of two arbitrators the third arbitrator has not been appointed, either Party may request the President of the International Court of Justice to appoint an arbitrator. The procedure for the arbitration shall be fixed by the arbitrators, and the expenses of the arbitration shall be borne by the Parties as assessed by the arbitrators. The arbitral award shall contain a statement of the reasons on which it is based and shall be accepted by the Parties as the final adjudication of the dispute.

Article XXI

ENTRY INTO FORCE

This Agreement shall enter into force upon signature by the duly authorized representatives of the United Nations and the Government.

Article XXII

TERMINATION

The present Agreement shall cease to be in force six months after either of the Parties gives notice in writing to the other of its decision to terminate the Agreement. The Agreement shall, however, remain in force for such an additional period as might be necessary for the orderly cessation of United Nations activities, and the resolution of any dispute between the Parties.

IN WITNESS WHEREOF, the undersigned, being duly authorized plenipotentiary of the Government and duly appointed representative of the United Nations, have on behalf of the Parties signed the present Agreement.

DONE at New York, this 6th day of October of nineteen hundred ninety two.

For the United Nations:

[Signed — Signé]¹

For the Government of Ukraine:

[Signed — Signé]²

¹ Signed by Boutros Boutros-Ghali — Signé par Boutros Boutros-Ghali.

² Signed by A. Zlenko — Signé par A. Zlenko.

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES ET LE
GOUVERNEMENT D'UKRAINE RELATIF À L'INSTALLATION
D'UN BUREAU INTÉRIMAIRE DE L'ORGANISATION DES
NATIONS UNIES

PRÉAMBULE

Attendu que le Gouvernement d'Ukraine et l'Organisation des Nations Unies se sont mutuellement déclaré intéressés à ce que l'Organisation des Nations Unies crée à Kiev un Bureau intérimaire dans le dessein d'aider et de compléter les efforts déployés sur le plan national pour résoudre les principaux problèmes de développement économique ainsi qu'assurer le progrès social et un meilleur niveau de vie;

Attendu que le Gouvernement d'Ukraine a accepté de mettre à disposition tous les moyens nécessaires pour permettre au Bureau intérimaire d'exercer pleinement et efficacement ses fonctions, y compris la réalisation de ses programmes de travail prévus et toutes les activités annexes, ainsi que d'atteindre les fins pour lesquelles il est créé en coopération et en harmonie avec le Gouvernement et le peuple d'Ukraine;

Considérant que le Gouvernement d'Ukraine a accepté d'appliquer au Bureau intérimaire en tant qu'organe de l'Organisation des Nations Unies, ainsi qu'à ses fonctionnaires, les dispositions applicables de la Convention relative aux privilèges et immunités des Nations Unies²;

Désireux de conclure un accord en vue de régler les questions que pose l'installation à Kiev du Bureau intérimaire de l'Organisation des Nations Unies;

Sont convenus, dans un esprit d'amicale coopération, de ce qui suit :

Article I

DÉFINITIONS

Aux fins du présent Accord, les définitions ci-après seront d'application :

a) Le terme « Bureau » s'entend du Bureau intérimaire de l'Organisation des Nations Unies, organe par lequel l'Organisation apportera son assistance et sa coopération sous la forme de programmes; le terme pourra également s'appliquer aux bureaux subsidiaires créés ailleurs dans le pays;

b) Le terme « Gouvernement » s'entend du Gouvernement d'Ukraine;

c) L'expression « autorités compétentes » s'entend des autorités centrales, locales et autres, compétentes conformément à la législation d'Ukraine;

¹ Entré en vigueur le 6 octobre 1992 par la signature, conformément à l'article XXI.

² Nations Unies, *Recueil des Traités*, vol. 1, p. 15.

d) Le terme « Convention » s'entend de la Convention relative aux privilèges et immunités des Nations Unies, adoptée le 13 février 1946 par l'Assemblée générale des Nations Unies;

e) Le terme « Parties » s'entend de l'Organisation des Nations Unies et du Gouvernement d'Ukraine;

f) L'expression « Directeur du Bureau » s'entend du fonctionnaire responsable du Bureau intérimaire de l'Organisation des Nations Unies;

g) L'expression « fonctionnaires du Bureau » s'entend du Directeur du Bureau et de tous les membres de son personnel, indépendamment de leur nationalité, employés conformément au Règlement et au Statut du personnel de l'Organisation des Nations Unies, à l'exception des personnes recrutées localement et rémunérées par un salaire horaire comme prévu dans la résolution 76 (1) de l'Assemblée générale en date du 7 décembre 1946¹;

h) L'expression « experts en mission » s'entend des personnes, autres que les fonctionnaires du Bureau ou les personnes assurant des prestations pour le compte de l'Organisation des Nations Unies, qui effectuent des missions et qui relèvent des articles VI et VII de la Convention;

i) L'expression « personnes assurant des prestations pour le compte de l'Organisation des Nations Unies » s'entend des entrepreneurs individuels, autres que les fonctionnaires engagés par le Bureau, pour exécuter ses programmes ou d'autres activités annexes ou d'y apporter leur contribution;

j) Le signe « PNUD » désigne le Programme des Nations Unies pour le développement;

k) Le signe « HCR » désigne le Haut-Commissariat des Nations Unies pour les réfugiés, établi aux termes de la résolution 319 (IV) du 3 décembre 1949² de l'Assemblée générale des Nations Unies;

l) Le signe « UNICEF » désigne le Fonds des Nations Unies pour l'enfance, aux termes de la résolution 57 (1) du 11 décembre 1946³ de l'Assemblée générale des Nations Unies;

m) Le signe « PNUE » désigne le Programme des Nations Unies pour l'environnement, aux termes de la résolution 2997 (XXVII) du 15 décembre 1977⁴ de l'Assemblée générale des Nations Unies;

n) L'expression « locaux du Bureau » s'entend de tous les locaux occupés par le Bureau ou ses bureaux subsidiaires sur le terrain, y compris les installations et les facilités mises à la disposition de l'Organisation des Nations Unies, ou bien occupés, entretenus ou utilisés par l'Organisation en Ukraine et signalés en tant que tels au Gouvernement;

o) Le terme « Organisation » désigne l'Organisation des Nations Unies;

p) Le terme « pays » s'entend de l'Ukraine.

¹ Nations Unies, *Documents officiels de l'Assemblée générale, première session, seconde partie (A/64/Add.1)*, p. 139.

² *Ibid.*, quatrième session, p. 37.

³ *Ibid.*, première session, seconde partie (A/64/Add.1), p. 90.

⁴ *Ibid.*, vingt-septième session, Supplément n° 30 (A/8730), p. 47.

Article II

BUT ET ÉTENDUE DES ACTIVITÉS

Le Bureau :

1. Coopérera avec le Gouvernement à l'exécution de programmes d'assistance qui auront pour but de faciliter le développement économique et le progrès social, notamment par le biais d'études économiques et sociales, de travaux de recherche, d'une coopération technique, de la formation de personnels et de la diffusion d'informations.

2. Coordonnera l'action dans le pays du PNUD, du HCR, de l'UNICEF, du PNUE et d'autres organes de l'Organisation, en conformité des résolutions, décisions, règlements, règles et politiques applicables de l'Organisation des Nations Unies.

3. Exercera les autres activités qui pourront lui être confiées par le Secrétaire général de l'Organisation des Nations Unies.

4. En cas de besoin, les organes et programmes des Nations Unies pourront conclure des accords supplémentaires avec le Gouvernement d'Ukraine concernant leurs projets d'assistance, conformément à l'article 18 ci-après.

Article III

PERSONNALITÉ MORALE ET CAPACITÉ JURIDIQUE

L'Organisation des Nations Unies, agissant par l'entremise du Bureau, aura la capacité :

- a) De conclure des contrats;
- b) D'acquérir et d'aliéner des biens meubles et immeubles;
- c) D'ester en justice.

Article IV

APPLICATION DE LA CONVENTION

La Convention sera applicable au Bureau, à ses biens, à ses fonds et avoirs, à ses fonctionnaires et à ses experts en mission dans le pays.

Article V

STATUT DU BUREAU

1. L'Organisation des Nations Unies implantera et entretiendra dans le pays un Bureau intérimaire aux fins d'exercer ses activités conformément au présent Accord ou à tout autre accord supplémentaire visé à l'article 18 ci-après.

2. L'Organisation des Nations Unies, ses biens, fonds et avoirs, où qu'ils se trouvent et dans la possession de qui que ce soit, bénéficieront de l'immunité contre toute action juridique, sauf dans la mesure où elle aura expressément renoncé à cette

immunité dans un cas particulier. Il est toutefois entendu qu'aucune renonciation à l'immunité ne s'appliquera à des mesures exécutoires.

3. *a)* Les locaux du Bureau seront inviolables. Ses biens et avoirs, où qu'ils se trouvent et dans la possession de qui que ce soit, ne pourront être fouillés, réquisitionnés, confisqués, expropriés ou soumis à toute autre ingérence des pouvoirs exécutif, administratif, judiciaire ou législatif;

b) Les autorités compétentes ne pénétreront pas dans les locaux du Bureau pour y exercer des pouvoirs officiels, sinon avec le consentement exprès du Directeur du Bureau et dans les conditions qu'il aura acceptées.

4. Les autorités compétentes feront dûment diligence pour veiller à la sécurité et à la protection du Bureau et pour faire en sorte que sa tranquillité ne soit pas perturbée par l'entrée non autorisée de personnes ou groupes de personnes venues de l'extérieur ni par des désordres dans son voisinage immédiat.

5. Les archives du Bureau, et en général tous les documents lui appartenant, où qu'ils se trouvent et dans la possession de qui que ce soit, seront inviolables.

Article VI

FONDS, AVOIRS ET AUTRES BIENS DU BUREAU

1. Sans que lui soient imposées de restrictions sous la forme de contrôles financiers, de règlements ou de moratoires de quelque sorte que ce soit, le Bureau :

a) Pourra détenir et utiliser des fonds, de l'or ou des documents négociables de quelque sorte que ce soit, tenir et utiliser des comptes dans n'importe quelle monnaie, ainsi que de convertir n'importe quelle monnaie détenue par lui en n'importe quelle autre monnaie;

b) Aura toute liberté de transférer ses fonds, or ou numéraire d'un pays à un autre ou à l'intérieur de n'importe quel pays à d'autres organisations ou institutions des Nations Unies;

c) Se verra accorder le taux de change légal le plus favorable aux fins de ses opérations financières.

2. Le Bureau, ses avoirs, revenus et autres biens :

a) Seront exonérés de tous impôts directs, taxes sur la valeur ajoutée, redevances, octrois ou autres droits; il est toutefois entendu que le Bureau ne demandera pas d'être exonéré de taxes qui ne sont en fait rien de plus que des redevances au titre de prestations de services publics, servies par l'Etat ou par une société réglementée par l'Etat à un tarif fixe, en fonction de la quantité de prestations servies qui devront pouvoir être précisément identifiées, décrites et ventilées;

b) Seront exonérés des droits de douane ainsi que des interdictions et restrictions aux importations et aux exportations au titre des articles importés ou exportés par le Bureau pour son usage officiel. Il est toutefois entendu que les articles importés bénéficiant de ces exonérations ne seront pas vendus dans le pays dans lequel ils ont été importés, sauf dans des conditions convenues avec le Gouvernement;

c) Seront exonérés des droits de douane et des interdictions et restrictions sur les importations et les exportations pour ce qui concerne ses publications.

Article VII

FONCTIONNAIRES DU BUREAU

1. Les fonctionnaires du Bureau :

a) Jouiront de l'immunité de juridiction pour les paroles prononcées ou écrites et tous les actes accomplis par eux en leur qualité officielle. Cette immunité restera acquise après la cessation de leurs fonctions auprès du Bureau;

b) Seront exonérés de l'impôt sur les traitements et émoluments qui leur sont versés par le Bureau;

c) Jouiront de l'immunité en matière de service national.

2. En outre, les fonctionnaires recrutés sur le plan international :

a) Jouiront de l'immunité en matière de restrictions à l'immigration et d'immatriculation des étrangers, de même que leurs époux, épouses et parents à charge;

b) Se verront accorder en matière de change les mêmes facilités que celles dont bénéficient les fonctionnaires de rang comparable appartenant aux missions diplomatiques auprès du Gouvernement;

c) Se verront accorder, ainsi qu'à leurs époux, épouses et parents à charge les mêmes facilités de rapatriement en temps de crise internationale que celles offertes aux envoyés diplomatiques;

d) Auront le droit d'importer en franchise de droits leur mobilier, leurs effets personnels et tous leurs appareils de ménage au moment d'occuper pour la première fois leurs fonctions dans le pays hôte.

3. Le Directeur du Bureau et les autres hauts fonctionnaires dont la liste sera arrêtée d'un commun accord entre l'Organisation des Nations Unies et le Gouvernement bénéficieront des mêmes privilèges et immunités que ceux accordés par le Gouvernement aux membres de rang comparable des missions diplomatiques. A cet effet, le nom du Directeur du Bureau pourra être inclus dans la liste diplomatique.

4. Les fonctionnaires du Bureau recrutés sur le plan international devront également bénéficier des facilités suivantes :

a) Importer en franchise de droits de douane et d'accise des quantités limitées de certains articles destinés à leur consommation personnelle, conformément aux règlements en vigueur dans le pays;

b) Importer une automobile en franchise de droits de douane et d'accise, y compris la taxe sur la valeur ajoutée, conformément aux règlements existants applicables aux membres de rang comparable des missions diplomatiques.

Article VIII

EXPERTS EN MISSION

1. Les experts en mission se verront accorder les privilèges, immunités et facilités précisés à l'article VI, paragraphes 22 et 23, et à l'article VII, paragraphe 26, de la Convention.

2. Les experts en mission pourront se voir accorder les privilèges, immunités et facilités supplémentaires dont pourront être convenues les Parties.

Article IX

PERSONNES ASSURANT DES PRESTATIONS POUR LE COMPTE DU BUREAU

1. Les personnes assurant des prestations pour le Bureau :

a) Jouiront de l'immunité de juridiction en ce qui concerne les paroles prononcées ou écrites et tous les actes accomplis par elles en leur qualité officielle. Cette immunité leur sera conservée après la fin de leur emploi par le Bureau;

b) Bénéficieront, ainsi que leurs époux ou épouses et les parents à leur charge, des mêmes facilités de rapatriement en temps de crise internationale que celles accordées aux envoyés diplomatiques.

2. Aux fins de leur permettre de s'acquitter de leurs fonctions de façon indépendante et efficace, les personnes assurant des prestations pour le compte du Bureau pourront se voir accorder d'autres privilèges, immunités et facilités visés aux articles 7 et 8 ci-dessus, dont pourront être convenues les Parties.

Article X

PERSONNELS RECRUTÉS LOCALEMENT ET RÉMUNÉRÉS À L'HEURE

Les personnels recrutés localement se verront accorder toutes les facilités nécessaires pour l'exercice indépendant de leurs fonctions auprès de l'Organisation des Nations Unies. Les conditions d'emploi des personnels recrutés localement et rémunérés à l'heure seront conformes aux résolutions, décisions, règlements, règles et politiques en la matière des organes compétents des Nations Unies.

Article XI

LEVÉE DES PRIVILÈGES ET IMMUNITÉS

Les privilèges et immunités accordés en vertu du présent Accord le sont dans l'intérêt de l'Organisation des Nations Unies et non pour l'avantage personnel des personnes concernées. Le Secrétaire général de l'Organisation des Nations Unies a le droit et le devoir de lever l'immunité de toute personne visée aux articles 7, 8 et 9 dans tous les cas où, à son avis, cette immunité entraverait le cours de la justice et peut être levée sans porter préjudice aux intérêts de l'Organisation.

Article XII

FACILITÉS D'ACCÈS

1. Les fonctionnaires du Bureau, les experts en mission et les personnes assurant des prestations auront droit :

a) A l'ampliation et à la délivrance rapide, sans frais, des visas, autorisations ou permis, en cas de besoin;

b) D'entrer dans le pays et d'en sortir sans entraves, ainsi que d'y séjourner pour accéder à tous les lieux où s'exercera la coopération, dans la mesure nécessaire pour la réalisation des programmes de coopération.

Article XIII

APPORTS DU GOUVERNEMENT

1. Le Gouvernement fournira à l'Organisation des Nations Unies, selon accord mutuel et dans la mesure du possible :

a) Des locaux de bureaux adéquats pour le Bureau, seul ou associé avec des institutions des Nations Unies;

b) La gratuité des envois postaux et télécommunications officiels;

c) Le coût des services locaux tels que le matériel, les aménagements et l'entretien des bureaux;

d) Le transport des fonctionnaires du Bureau, des experts en mission et des personnes assurant des prestations pour le compte de l'Organisation des Nations Unies, dans l'exercice de leurs fonctions officielles dans le pays.

2. Le Gouvernement aidera également l'Organisation des Nations Unies :

a) A trouver ou à fournir des logements appropriés aux fonctionnaires recrutés sur le plan international, aux experts en mission et aux personnes assurant des prestations pour le compte de l'Organisation des Nations Unies;

b) Pour l'installation et la fourniture des services publics tels que l'eau, l'électricité, l'évacuation des eaux usées, la protection contre l'incendie, etc. dans les locaux du Bureau.

Article XIV

FACILITÉS EN MATIÈRE DE COMMUNICATIONS

1. L'Organisation des Nations Unies bénéficiera, pour ses communications officielles, d'un traitement non moins favorable que celui accordé par le Gouvernement à n'importe quelle mission diplomatique en matière d'installation et d'exploitation, de priorités, de tarifs, de frais d'expédition du courrier, des télégrammes et de télex, de télécopie, de téléphone et d'autres communications, ainsi que des tarifs spéciaux pour l'information de la presse et de la radio.

2. Aucune correspondance officielle ni autre communication de l'Organisation des Nations Unies ne fera l'objet d'une censure. Cette immunité s'appliquera aux imprimés, aux communications photographiques et électroniques et à toutes les autres formes de communication dont pourront être convenues les Parties. L'Organisation des Nations Unies aura le droit d'utiliser des codes et d'expédier et recevoir de la correspondance soit par estafette, soit en valise sous scellés, qui seront tous inviolables et non soumis à la censure.

3. L'Organisation des Nations Unies aura le droit d'exploiter du matériel radio et d'autres matériels de télécommunications sur les fréquences déclarées de l'Organisation des Nations Unies et sur celles attribuées par le Gouvernement, cela entre ses bureaux à l'intérieur et à l'extérieur du pays et en particulier avec le Siège de l'Organisation des Nations Unies à New York.

Article XV

PAVILLON, EMBLÈME ET MARQUES DES NATIONS UNIES

L'Organisation des Nations Unies pourra déployer son pavillon et son emblème sur les locaux du Bureau, ses véhicules officiels et ailleurs selon entente entre les Parties. Les véhicules, embarcations et aéronefs de l'Organisation des Nations Unies porteront un emblème ou des marques distinctifs des Nations Unies qui seront portés à la connaissance du Gouvernement.

Article XVI

NOTIFICATION

Le Bureau fera connaître au Ministère des affaires étrangères d'Ukraine les noms et grades de ses fonctionnaires, experts en mission, personnes assurant des prestations et personnels recrutés localement, ainsi que toute modification de leur situation.

Article XVII

PAPIERS D'IDENTITÉ

1. Le Gouvernement, à la demande du Directeur du Bureau, délivrera à chaque fonctionnaire, expert en mission, personne assurant des prestations et personnel recruté localement (à l'exception de ceux rémunérés à l'heure) les documents d'identité appropriés.
2. Sur la demande du fonctionnaire agréé du Gouvernement, les personnes visées au paragraphe 1 ci-dessus seront tenues de présenter, sans s'en démunir, leurs documents d'identité.
3. Au moment de la cessation de l'emploi ou de la réaffectation de son personnel, le Bureau veillera à ce que tous les documents d'identité soient renvoyés dans les meilleurs délais au Gouvernement.

Article XVIII

ACCORDS SUPPLÉMENTAIRES

1. Le PNUD, l'UNICEF, le HCR, le PNUE et d'autres organismes et programmes des Nations Unies pourront conclure avec le Gouvernement des accords supplémentaires qui feront partie intégrante du présent Accord concernant les conditions dans lesquelles ils aideront le Gouvernement dans l'exécution de leurs projets respectifs.
2. L'Organisation des Nations Unies et le Gouvernement pourront conclure tous les autres accords supplémentaires que les deux Parties jugeront utiles.

Article XIX

RÉCLAMATIONS À L'ENCONTRE DE L'ORGANISATION DES NATIONS UNIES

1. La coopération entre l'Organisation des Nations Unies à la réalisation de programmes en vertu du présent Accord ou de tout autre accord supplémentaire est conçue dans l'intérêt du Gouvernement et du peuple du pays et, par conséquent, le Gouvernement devra supporter tous les risques afférents aux activités exécutées en vertu du présent Accord.

2. Le Gouvernement devra en particulier répondre à toutes les réclamations découlant des activités exercées en vertu du présent Accord ou d'un accord supplémentaire, ou bien qui leur sont directement imputables, et que pourraient éventuellement formuler des tiers contre l'Organisation des Nations Unies, ses fonctionnaires, experts en mission ou personnes assurant des prestations au nom de l'Organisation des Nations Unies, et il devra, en l'occurrence, indemniser les lésés et couvrir les responsables, sauf lorsque le Gouvernement et l'Organisation des Nations Unies seront convenus que la réclamation ou le dommage résultent d'une négligence grave ou d'une faute intentionnelle.

Article XX

RÈGLEMENT DES DIFFÉRENDS

Tout différend intervenu entre l'Organisation des Nations Unies et le Gouvernement, concernant l'interprétation et l'application du présent Accord ou de tout autre accord supplémentaire, qui n'aura pas été réglé par voie de négociation ou selon une autre modalité de règlement convenue, sera soumis à arbitrage à la demande de l'une ou l'autre Partie. Chaque Partie désignera un arbitre et les deux arbitres ainsi désignés en choisiront un troisième qui fera fonction de président. Si, dans les trente (30) jours suivant la demande d'arbitrage l'une des Parties n'a pas nommé son arbitre, ou si, dans les quinze (15) jours suivant la désignation des deux arbitres le troisième arbitre n'a pas été choisi, chaque Partie pourra demander au Président de la Cour internationale de Justice de désigner l'arbitre manquant. La procédure d'arbitrage sera arrêtée par les arbitres, et les frais d'arbitrage seront supportés par les Parties dans les proportions fixées par les arbitres. La sentence arbitrale exposera les motifs sur lesquels elle repose et sera acceptée par les Parties en tant que règlement définitif du différend.

Article XXI

ENTRÉE EN VIGUEUR

Le présent Accord entrera en vigueur au moment de sa signature par les représentants dûment habilités de l'Organisation des Nations Unies et du Gouvernement.

Article XXII

DÉNONCIATION

Le présent Accord cessera de prendre effet six mois après que l'une des Parties aura notifié par écrit à l'autre sa décision d'y mettre fin. L'Accord demeurera cepen-

dant en vigueur aussi longtemps qu'il pourra être nécessaire pour mettre fin de façon ordonnée aux activités de l'Organisation des Nations Unies ou résoudre tout différend en instance entre les Parties.

EN FOI DE QUOI, les soussignés, en leur qualité respective de plénipotentiaire dûment habilité du Gouvernement et de représentant dûment désigné de l'Organisation des Nations Unies, ont, au nom des Parties, signé le présent Accord.

FAIT à New York le 6 octobre mil neuf cent quatre-vingt-douze.

Pour l'Organisation des Nations Unies :

[BOUTROS BOUTROS-GHALI]

Pour le Gouvernement d'Ukraine :

[A. ZLENKO]

No. 29157

**UNITED NATIONS
and
SPAIN**

Agreement concerning the meeting of experts of the Economic Commission for Europe on the problems of habitat in Southern Europe, to be held in Seville, at the invitation of the Government, from 21 to 23 October 1992 (with annex). Signed at Geneva on 16 October 1992

Authentic texts: French and Spanish.

Registered ex officio on 19 October 1992.

**ORGANISATION DES NATIONS UNIES
et
ESPAGNE**

Accord relatif à la réunion d'experts des problèmes de l'habitat en Europe méridionale, de la Commission économique pour l'Europe, qui doit se tenir, sur l'invitation du Gouvernement, à Séville, du 21 au 23 octobre 1992 (avec annexe). Signé à Genève le 16 octobre 1992

Textes authentiques : français et espagnol.

Enregistré d'office le 19 octobre 1992.

[TRANSLATION — TRADUCTION]

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE KINGDOM OF SPAIN AND THE UNITED NATIONS CONCERNING THE MEETING OF EXPERTS OF THE ECONOMIC COMMISSION FOR EUROPE ON THE PROBLEMS OF HABITAT IN SOUTHERN EUROPE, TO BE HELD IN SEVILLE, AT THE INVITATION OF THE GOVERNMENT, FROM 21 TO 23 OCTOBER 1992

ACCORD¹ ENTRE LE GOUVERNEMENT DU ROYAUME DE L'ESPAGNE ET L'ORGANISATION DES NATIONS UNIES RELATIF À LA RÉUNION D'EXPERTS DES PROBLÈMES DE L'HABITAT EN EUROPE MÉRIDIONALE, DE LA COMMISSION ÉCONOMIQUE POUR L'EUROPE, QUI DOIT SE TENIR, SUR L'INVITATION DU GOUVERNEMENT, À SÉVILLE, DU 21 AU 23 OCTOBRE 1992

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force provisionally on 19 October 1992, in accordance with paragraph 8.

¹ Entré en vigueur à titre provisoire le 19 octobre 1992, conformément au paragraphe 8.

No. 29158

**UNITED NATIONS
INDUSTRIAL DEVELOPMENT ORGANIZATION
and
YUGOSLAVIA**

Agreement regarding the arrangements for the United Nations Industrial Development Organization's third consultation on the agricultural machinery industry. Signed at Vienna on 12 September 1986

Authentic text: English.

Registered by the United Nations Industrial Development Organization on 20 October 1992.

**ORGANISATION DES NATIONS UNIES
POUR LE DÉVELOPPEMENT INDUSTRIEL
et
YOUGOSLAVIE**

Accord concernant les dispositions à prendre pour la troisième consultation de l'Organisation des Nations Unies pour le développement industriel sur l'industrie des machines agricoles. Signé à Vienne le 12 septembre 1986

Texte authentique : anglais.

Enregistré par l'Organisation des Nations Unies pour le développement industriel le 20 octobre 1992.

[TRADUCTION — TRANSLATION]

AGREEMENT¹ BETWEEN THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION AND THE FEDERAL EXECUTIVE COUNCIL OF THE SOCIALIST REPUBLIC OF YUGOSLAVIA REGARDING THE ARRANGEMENTS FOR THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION'S THIRD CONSULTATION ON THE AGRICULTURAL MACHINERY INDUSTRY

ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL ET LE CONSEIL EXÉCUTIF FÉDÉRAL DE LA RÉPUBLIQUE SOCIALISTE DE YOUGOSLAVIE CONCERNANT LES DISPOSITIONS À PRENDRE POUR LA TROISIÈME CONSULTATION DE L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL SUR L'INDUSTRIE DES MACHINES AGRICOLES

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 12 September 1986 by signature, in accordance with article XIII (2).

¹ Entré en vigueur le 12 septembre 1986 par la signature, conformément au paragraphe 2 de l'article XIII.

No. 29159

**UNITED NATIONS
INDUSTRIAL DEVELOPMENT ORGANIZATION
and
POLAND**

Agreement regarding the arrangements for the United Nations Industrial Development Organization's first consultation on the fisheries industry. Signed at Vienna on 21 May 1987

Authentic text: English.

Registered by the United Nations Industrial Development Organization on 20 October 1992.

**ORGANISATION DES NATIONS UNIES
POUR LE DÉVELOPPEMENT INDUSTRIEL
et
POLOGNE**

Accord concernant les dispositions à prendre pour la première consultation de l'Organisation des Nations Unies pour le développement industriel sur l'industrie de la pêche. Signé à Vienne le 21 mai 1987

Texte authentique : anglais.

Enregistré par l'Organisation des Nations Unies pour le développement industriel le 20 octobre 1992.

[TRADUCTION — TRANSLATION]

AGREEMENT¹ BETWEEN THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION AND THE GOVERNMENT OF THE POLISH PEOPLE'S REPUBLIC REGARDING THE ARRANGEMENTS FOR THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION'S FIRST CONSULTATION ON THE FISHERIES INDUSTRY

ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL ET LE GOUVERNEMENT DE LA RÉPUBLIQUE POPULAIRE DE POLOGNE CONCERNANT LES DISPOSITIONS À PRENDRE POUR LA PREMIÈRE CONSULTATION DE L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL SUR L'INDUSTRIE DE LA PÊCHE

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 21 May 1987 by signature, in accordance with article XIII (2).

¹ Entré en vigueur le 21 mai 1987 par la signature, conformément au paragraphe 2 de l'article XIII.

No. 29160

**UNITED NATIONS
INDUSTRIAL DEVELOPMENT ORGANIZATION
and
FRANCE**

Agreement regarding the arrangements for the second consultation on the training of industrial manpower, Paris, France, 14-18 September 1987 (with annex and exchange of letters). Signed at Vienna on 22 July 1987

Authentic text: French.

Registered by the United Nations Industrial Development Organization on 20 October 1992.

**ORGANISATION DES NATIONS UNIES
POUR LE DÉVELOPPEMENT INDUSTRIEL
et
FRANCE**

Accord concernant les dispositions à prendre pour la deuxième consultation sur la formation de la main-d'œuvre industrielle, Paris (France), 14-18 septembre 1987 (avec annexe et échange de lettres). Signé à Vienne le 22 juillet 1987

Texte authentique : français.

Enregistré par l'Organisation des Nations Unies pour le développement industriel le 20 octobre 1992.

[TRANSLATION — TRADUCTION]

AGREEMENT¹ BETWEEN THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION AND THE GOVERNMENT OF THE FRENCH REPUBLIC REGARDING THE ARRANGEMENTS FOR THE SECOND CONSULTATION ON THE TRAINING OF INDUSTRIAL MANPOWER, PARIS, FRANCE, 14-18 SEPTEMBER 1987

ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL ET LE GOUVERNEMENT DE LA RÉPUBLIQUE FRANÇAISE CONCERNANT LES DISPOSITIONS À PRENDRE POUR LA DEUXIÈME CONSULTATION SUR LA FORMATION DE LA MAIN-D'ŒUVRE INDUSTRIELLE, PARIS (FRANCE), 14-18 SEPTEMBRE 1987

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 22 July 1987 by signature, in accordance with article XII (2).

¹ Entré en vigueur le 22 juillet 1987 par la signature, conformément au paragraphe 2 de l'article XII.

No. 29161

**UNITED NATIONS
INDUSTRIAL DEVELOPMENT ORGANIZATION
and
THAILAND**

**Agreement regarding the arrangements for the second regular session of the General Conference of UNIDO.
Signed at Vienna on 30 September 1987**

Authentic text: English.

*Registered by the United Nations Industrial Development Organization on
20 October 1992.*

**ORGANISATION DES NATIONS UNIES
POUR LE DÉVELOPPEMENT INDUSTRIEL
et
THAÏLANDE**

**Accord relatif aux dispositions à prendre pour la deuxième session régulière de la Conférence générale de l'ONUDI.
Signé à Vienne le 30 septembre 1987**

Texte authentique : anglais.

Enregistré par l'Organisation des Nations Unies pour le développement industriel le 20 octobre 1992.

[TRADUCTION — TRANSLATION]

AGREEMENT¹ BETWEEN THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION AND THE GOVERNMENT OF THAILAND REGARDING THE ARRANGEMENTS FOR THE SECOND REGULAR SESSION OF THE GENERAL CONFERENCE OF UNIDO

ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL ET LE GOUVERNEMENT DE LA THAÏLANDE RELATIF AUX DISPOSITIONS À PRENDRE POUR LA DEUXIÈME SESSION RÉGULIÈRE DE LA CONFÉRENCE GÉNÉRALE DE L'ONUDI

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 30 September 1987 by signature, in accordance with article XIII (2).

¹ Entré en vigueur le 30 septembre 1987 par la signature, conformément au paragraphe 2 de l'article XIII.

No. 29162

**UNITED NATIONS
INDUSTRIAL DEVELOPMENT ORGANIZATION
and
SPAIN**

Exchange of notes constituting an agreement regarding the arrangements for the United Nations Industrial Development Organization's third consultation on the pharmaceutical industry (with annexes). Vienna, 30 July, 28 September and 14 October 1987

Authentic texts: Spanish and English.

Registered by the United Nations Industrial Development Organization on 20 October 1992.

**ORGANISATION DES NATIONS UNIES
POUR LE DÉVELOPPEMENT INDUSTRIEL
et
ESPAGNE**

Échange de notes constituant un accord concernant les dispositions à prendre pour la troisième consultation de l'Organisation des Nations Unies pour le développement industriel sur l'industrie pharmaceutique (avec annexes). Vienne, 30 juillet, 28 septembre et 14 octobre 1987

Textes authentiques : espagnol et anglais.

Enregistré par l'Organisation des Nations Unies pour le développement industriel le 20 octobre 1992.

[TRADUCTION — TRANSLATION]

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION AND THE GOVERNMENT OF SPAIN REGARDING THE ARRANGEMENTS FOR THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION'S THIRD CONSULTATION ON THE PHARMACEUTICAL INDUSTRY

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL ET LE GOUVERNEMENT DE L'ESPAGNE CONCERNANT LES DISPOSITIONS À PRENDRE POUR LA TROISIÈME CONSULTATION DE L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL SUR L'INDUSTRIE PHARMACEUTIQUE

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 14 October 1987 by the exchange of the said notes.

¹ Entré en vigueur le 14 octobre 1987 par l'échange desdites notes.

No. 29163

**UNITED NATIONS
INDUSTRIAL DEVELOPMENT ORGANIZATION
and
HUNGARY**

Agreement regarding the arrangements for the United Nations Industrial Development Organization's first consultation on the non-ferrous metals industries (with annex). Signed at Vienna on 21 October 1987

Authentic text: English.

Registered by the United Nations Industrial Development Organization on 20 October 1992.

**ORGANISATION DES NATIONS UNIES
POUR LE DÉVELOPPEMENT INDUSTRIEL
et
HONGRIE**

Accord conceruant les dispositions à prendre pour la première consultation de l'Organisation des Nations Unies pour le développement industriel sur les industries des métaux non ferreux (avec annexe). Signé à Vienne le 21 octobre 1987

Texte authentique : anglais.

Enregistré par l'Organisation des Nations Unies pour le développement industriel le 20 octobre 1992.

[TRADUCTION — TRANSLATION]

AGREEMENT¹ BETWEEN THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION AND THE GOVERNMENT OF THE HUNGARIAN PEOPLE'S REPUBLIC REGARDING THE ARRANGEMENTS FOR THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION'S FIRST CONSULTATION ON THE NON-FERROUS METALS INDUSTRIES

ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL ET LE GOUVERNEMENT DE LA RÉPUBLIQUE POPULAIRE DE HONGRIE CONCERNANT LES DISPOSITIONS À PRENDRE POUR LA PREMIÈRE CONSULTATION DE L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL SUR LES INDUSTRIES DES MÉTAUX NON FERREUX

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 21 October 1987 by signature, in accordance with article XIII (2).

¹ Entré en vigueur le 21 octobre 1987 par la signature, conformément au paragraphe 2 de l'article XIII.

No. 29164

**UNITED NATIONS
INDUSTRIAL DEVELOPMENT ORGANIZATION
and
CUBA**

Agreement regarding the arrangements for the United Nations Industrial Development Organization's first interregional consultation on the food-processing industry, with emphasis on sugar-cane processing. Signed at Vienna on 20 September 1988

Authentic text: English.

Registered by the United Nations Industrial Development Organization on 20 October 1992.

**ORGANISATION DES NATIONS UNIES
POUR LE DÉVELOPPEMENT INDUSTRIEL
et
CUBA**

Accord concernant les dispositions à prendre pour la première consultation interrégionale de l'Organisation des Nations Unies pour le développement industriel sur l'industrie du traitement des aliments, particulièrement celui de la canne à sucre. Signé à Vienne le 20 septembre 1988

Texte authentique : anglais.

Enregistré par l'Organisation des Nations Unies pour le développement industriel le 20 octobre 1992.

[TRADUCTION — TRANSLATION]

AGREEMENT¹ BETWEEN THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION AND THE GOVERNMENT OF CUBA REGARDING THE ARRANGEMENTS FOR THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION'S FIRST INTERREGIONAL CONSULTATION ON THE FOOD-PROCESSING INDUSTRY, WITH EMPHASIS ON SUGAR-CANE PROCESSING

ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL ET LE GOUVERNEMENT DE CUBA CONCERNANT LES DISPOSITIONS À PRENDRE POUR LA PREMIÈRE CONSULTATION INTERRÉGIONALE DE L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL SUR L'INDUSTRIE DU TRAITEMENT DES ALIMENTS, PARTICULIÈREMENT CELUI DE LA CANNE À SUCRE

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 20 September 1988 by signature, in accordance with article XIII (2).

¹ Entré en vigueur le 20 septembre 1988 par la signature, conformément au paragraphe 2 de l'article XIII.

No. 29165

**UNITED NATIONS
INDUSTRIAL DEVELOPMENT ORGANIZATION
and
CÔTE D'IVOIRE**

Agreement regarding the arrangements for the United Nations Industrial Development Organization's consultation on phosphate fertilizer and pesticide industries. Signed at Vienna on 7 December 1988

Authentic text: French.

Registered by the United Nations Industrial Development Organization on 20 October 1992.

**ORGANISATION DES NATIONS UNIES
POUR LE DÉVELOPPEMENT INDUSTRIEL
et
CÔTE D'IVOIRE**

Accord concernant les dispositions à prendre pour la consultation de l'Organisation des Nations Unies pour le développement industriel sur les industries des engrais phosphatés et des pesticides. Signé à Vienne le 7 décembre 1988

Texte authentique : français.

Enregistré par l'Organisation des Nations Unies pour le développement industriel le 20 octobre 1992.

[TRADUCTION — TRANSLATION]

AGREEMENT¹ BETWEEN THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION AND THE GOVERNMENT OF CÔTE D'IVOIRE REGARDING THE ARRANGEMENTS FOR THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION'S CONSULTATION ON PHOSPHATE FERTILIZER AND PESTICIDE INDUSTRIES

ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL ET LE GOUVERNEMENT DE LA CÔTE D'IVOIRE CONCERNANT LES DISPOSITIONS À PRENDRE POUR LA CONSULTATION DE L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL SUR LES INDUSTRIES DES ENGRAIS PHOSPHATÉS ET DES PESTICIDES

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

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¹ Came into force on 7 December 1988 by signature, in accordance with article XII (2).

¹ Entré en vigueur le 7 décembre 1988 par la signature, conformément au paragraphe 2 de l'article XII.

No. 29166

**UNITED NATIONS
INDUSTRIAL DEVELOPMENT ORGANIZATION
and
UNION OF SOVIET SOCIALIST REPUBLICS**

Agreement regarding the arrangements for the United Nations Industrial Development Organization's consultation on the food-processing industry, with emphasis on fruit and vegetable processing, to be held in the Georgian Soviet Socialist Republic. Signed at Vienna on 16 May 1989

Authentic text: English.

Registered by the United Nations Industrial Development Organization on 20 October 1992.

**ORGANISATION DES NATIONS UNIES
POUR LE DÉVELOPPEMENT INDUSTRIEL
et
UNION DES RÉPUBLIQUES
SOCIALISTES SOVIÉTIQUES**

Accord concernant les dispositions à prendre pour la consultation de l'Organisation des Nations Unies pour le développement industriel sur l'industrie de traitement des aliments, particulièrement celui des fruits et des légumes, devant avoir lieu en République socialiste soviétique de Géorgie. Signé à Vienne le 16 mai 1989

Texte authentique : anglais.

Enregistré par l'Organisation des Nations Unies pour le développement industriel le 20 octobre 1992.

[TRADUCTION — TRANSLATION]

AGREEMENT¹ BETWEEN THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION AND THE GOVERNMENT OF THE UNION OF SOVIET SOCIALIST REPUBLICS REGARDING THE ARRANGEMENTS FOR THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION'S CONSULTATION ON THE FOOD-PROCESSING INDUSTRY, WITH EMPHASIS ON FRUIT AND VEGETABLE PROCESSING, TO BE HELD IN THE GEORGIAN SOVIET SOCIALIST REPUBLIC

ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL ET LE GOUVERNEMENT DE L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES CONCERNANT LES DISPOSITIONS À PRENDRE POUR LA CONSULTATION DE L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL SUR L'INDUSTRIE DE TRAITEMENT DES ALIMENTS, PARTICULIÈREMENT CELLES DES FRUITS ET DES LÉGUMES, DEVANT AVOIR LIEU EN RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE GÉORGIE

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 16 May 1989 by signature, in accordance with article XIII (2).

¹ Entré en vigueur le 16 mai 1989 par la signature, conformément au paragraphe 2 de l'article XIII.

No. 29167

**UNITED NATIONS
INDUSTRIAL DEVELOPMENT ORGANIZATION
and
MALTA**

Agreement regarding the arrangements for the United Nations Industrial Development Organization's first consultation on the electronics industry. Signed at Geneva on 11 September 1989 and at Vienna on 25 September 1989

Authentic text: English.

Registered by the United Nations Industrial Development Organization on 20 October 1992.

**ORGANISATION DES NATIONS UNIES
POUR LE DÉVELOPPEMENT INDUSTRIEL
et
MALTE**

Accord concernant les dispositions à prendre pour la première consultation de l'Organisation des Nations Unies pour le développement industriel sur l'industrie de l'électronique. Signé à Genève le 11 septembre 1989 et à Vienne le 25 septembre 1989

Texte authentique : anglais.

Enregistré par l'Organisation des Nations Unies pour le développement industriel le 20 octobre 1992.

[TRADUCTION — TRANSLATION]

AGREEMENT¹ BETWEEN THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION AND THE GOVERNMENT OF MALTA REGARDING THE ARRANGEMENTS FOR THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION'S FIRST CONSULTATION ON THE ELECTRONICS INDUSTRY

ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL ET LE GOUVERNEMENT DE MALTE CONCERNANT LES DISPOSITIONS À PRENDRE POUR LA PREMIÈRE CONSULTATION DE L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL SUR L'INDUSTRIE DE L'ÉLECTRONIQUE

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 25 September 1989 by signature, in accordance with article XIII (2).

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¹ Entré en vigueur le 25 septembre 1989 par la signature, conformément au paragraphe 2 de l'article XIII.

No. 29168

**UNITED NATIONS
INDUSTRIAL DEVELOPMENT ORGANIZATION
and
ITALY**

Agreement regarding the arrangements for the United Nations Industrial Development Organization's first consultation on small and medium-scale enterprises including cooperatives. Signed at Vienna on 10 October 1989

Authentic text: English.

Registered by the United Nations Industrial Development Organization on 20 October 1992.

**ORGANISATION DES NATIONS UNIES
POUR LE DÉVELOPPEMENT INDUSTRIEL
et
ITALIE**

Accord concernant les dispositions à prendre pour la première consultation de l'Organisation des Nations Unies pour le développement industriel sur les petites et moyennes entreprises, y compris les coopératives. Signé à Vienne le 10 octobre 1989

Texte authentique : anglais.

Enregistré par l'Organisation des Nations Unies pour le développement industriel le 20 octobre 1992.

[TRADUCTION — TRANSLATION]

AGREEMENT¹ BETWEEN THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION AND THE GOVERNMENT OF ITALY REGARDING THE ARRANGEMENTS FOR THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION'S FIRST CONSULTATION ON SMALL AND MEDIUM-SCALE ENTERPRISES INCLUDING CO-OPERATIVES

ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL ET LE GOUVERNEMENT DE L'ITALIE CONCERNANT LES DISPOSITIONS À PRENDRE POUR LA PREMIÈRE CONSULTATION DE L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL SUR LES PETITES ET MOYENNES ENTREPRISES, Y COMPRIS LES COOPÉRATIVES

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 10 October 1989 by signature, in accordance with article VIII (2).

¹ Entré en vigueur le 10 octobre 1989 par la signature, conformément au paragraphe 2 de l'article VIII.

No. 29169

**UNITED NATIONS
INDUSTRIAL DEVELOPMENT ORGANIZATION
and
DENMARK**

Agreement regarding the arrangements for the United Nations Industrial Development Organization International Conference on Ecologically Sustainable Industrial Development. Signed at Vienna on 18 and 26 July 1991

Authentic text: English.

Registered by the United Nations Industrial Development Organization on 20 October 1992.

**ORGANISATION DES NATIONS UNIES
POUR LE DÉVELOPPEMENT INDUSTRIEL
et
DANEMARK**

Accord concernant les dispositions à prendre pour la Conférence internationale de l'Organisation des Nations Unies pour le développement industriel sur le développement industriel écologiquement durable. Signé à Vienne les 18 et 26 juillet 1991

Texte authentique : anglais.

Enregistré par l'Organisation des Nations Unies pour le développement industriel le 20 octobre 1992.

[TRADUCTION — TRANSLATION]

AGREEMENT¹ BETWEEN THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION AND THE GOVERNMENT OF DENMARK REGARDING THE ARRANGEMENTS FOR THE UNIDO INTERNATIONAL CONFERENCE ON ECOLOGICALLY SUSTAINABLE INDUSTRIAL DEVELOPMENT

ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL ET LE GOUVERNEMENT DU DANEMARK CONCERNANT LES DISPOSITIONS À PRENDRE POUR LA CONFÉRENCE INTERNATIONALE DE L'ONUDI SUR LE DÉVELOPPEMENT INDUSTRIEL ÉCOLOGIQUEMENT DURABLE

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 26 July 1991 by signature, in accordance with article XIII (2).

¹ Entré en vigueur le 26 juillet 1991 par la signature, conformément au paragraphe 2 de l'article XIII.

No. 29170

**UNITED NATIONS
INDUSTRIAL DEVELOPMENT ORGANIZATION
and
CZECHOSLOVAKIA**

Agreement regarding the arrangements for the United Nations Industrial Development Organization's fourth consultation on the capital goods industry, with emphasis on machine tools. Signed at Vienna on 10 September 1991

Authentic text: English.

Registered by the United Nations Industrial Development Organization on 20 October 1992.

**ORGANISATION DES NATIONS UNIES
POUR LE DÉVELOPPEMENT INDUSTRIEL
et
TCHÉCOSLOVAQUIE**

Accord concernant les dispositions à prendre pour la quatrième consultation de l'Organisation des Nations Unies pour le développement industriel sur l'industrie des biens d'équipements, particulièrement les machines-outils. Signé à Vienne le 10 septembre 1991

Texte authentique : anglais.

Enregistré par l'Organisation des Nations Unies pour le développement industriel le 20 octobre 1992.

[TRANSDUCTION — TRANSLATION]

AGREEMENT¹ BETWEEN THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION AND THE GOVERNMENT OF THE CZECH AND SLOVAK FEDERAL REPUBLIC REGARDING THE ARRANGEMENTS FOR THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION'S FOURTH CONSULTATION ON THE CAPITAL GOODS INDUSTRY, WITH EMPHASIS ON MACHINE TOOLS

ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL ET LE GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE TCHÈQUE ET SLOVAQUE CONCERNANT LES DISPOSITIONS À PRENDRE POUR LA QUATRIÈME CONSULTATION DE L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL SUR L'INDUSTRIE DES BIENS D'ÉQUIPEMENTS, PARTICULIÈREMENT LES MACHINES-OUTILS

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

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¹ Came into force on 10 September 1991 by signature, in accordance with article XIV (2).

¹ Entré en vigueur le 10 septembre 1991 par la signature, conformément au paragraphe 2 de l'article XIV.

No. 29171

**UNITED NATIONS
INDUSTRIAL DEVELOPMENT ORGANIZATION
and
GREECE**

Agreement regarding the arrangements for the United Nations Industrial Development Organization's second consultation on the building materials industry. Signed at Vienna on 31 October 1991

Authentic text: English.

Registered by the United Nations Industrial Development Organization on 20 October 1992.

**ORGANISATION DES NATIONS UNIES
POUR LE DÉVELOPPEMENT INDUSTRIEL
et
GRÈCE**

Accord concernant les dispositions à prendre pour la deuxième consultation de l'Organisation des Nations Unies pour le développement industriel sur l'industrie des matériaux de construction. Signé à Vienne le 31 octobre 1991

Texte authentique : anglais.

Enregistré par l'Organisation des Nations Unies pour le développement industriel le 20 octobre 1992.

[TRADUCTION — TRANSLATION]

AGREEMENT¹ BETWEEN THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION AND THE GOVERNMENT OF GREECE REGARDING THE ARRANGEMENTS FOR THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION'S SECOND CONSULTATION ON THE BUILDING MATERIALS INDUSTRY

ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL ET LE GOUVERNEMENT DE LA GRÈCE CONCERNANT LES DISPOSITIONS À PRENDRE POUR LA DEUXIÈME CONSULTATION DE L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL SUR L'INDUSTRIE DES MATÉRIAUX DE CONSTRUCTION

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 31 October 1991 by signature, in accordance with article XIII (2).

¹ Entré en vigueur le 31 octobre 1991 par la signature, conformément au paragraphe 2 de l'article XIII.

No. 29172

**FINLAND
and
BARBADOS**

**Convention for the avoidance of donhle taxation with respect
to taxes on income. Signed at London on 15 June 1989**

Authentic texts: Finnish and English.

Registered by Finland on 20 October 1992.

**FINLANDE
et
BARBADE**

**Convention tendant à éviter la donble imposition sur le
revenu. Signée à Londres le 15 juin 1989**

Textes authentiques : finnois et anglais.

Enregistrée par la Finlande le 20 octobre 1992.

[FINNISH TEXT — TEXTE FINNOIS]

SOPIMUS SUOMEN JA BARBADOSIN VÄLILLÄ TULOVEROJA
KOSKEVAN KAKSINKERTAISEN VEROTUKSEN VÄLTÄ-
MISEKSI

Suomen hallitus ja Barbadosin hallitus,

haluten tehdä sopimuksen tuloveroja koskevan kaksinkertaisen verotuksen välttämiseksi,

ovat sopineet seuraavasta:

1 artikla

Henkilöt, joihin sopimusta sovelletaan

Tätä sopimusta sovelletaan henkilöihin, jotka asuvat sopimusvaltiossa tai molemmissa sopimusvaltioissa.

2 artikla

Sopimuksen piiriin kuuluvat verot

1. Tällä hetkellä suoritettavat verot, joihin tätä sopimusta sovelletaan, ovat:

a) Suomessa:

- 1) valtion tulovero;
- 2) kunnallisvero;
- 3) kirkollisvero; ja
- 4) lähdevero;

(jäljempänä "Suomen vero");

b) Barbadosissa:

- 1) tulovero (siihen luettuna vakuutusmaksutuloista suoritettava vero);
- 2) yhtiövero (siihen luettuna sivuliikkeen tuloista suoritettava vero); ja
- 3) öljyn talteenottamistoiminnasta suoritettava vero;

(jäljempänä "Barbadosin vero").

2. Sopimusta sovelletaan myös kaikkiin samanlaisiin tai pääasiallisesti samanluonteisiin veroihin, joita on sopimuksen allekirjoittamisen jälkeen suoritettava tällä hetkellä suoritettavien verojen ohella tai asemesta. Sopimusvaltioiden toimivaltaisten viranomaisten on ilmoitettava toisilleen verolainsäädäntönsä tehdyistä merkittävistä muutoksista.

3 artikla

Yleiset määritelmät

1. Jollei asiayhteydestä muuta johdu, on tätä sopimusta sovellettaessa seuraavilla sanannoilla jäljempänä mainittu merkitys:

a) "Suomi" tarkoittaa Suomen tasavaltaa ja maantieteellisessä merkityksessä käytettynä, Suomen tasavallan aluetta ja Suomen tasavallan aluevesiin rajoittuvia alueita, joilla Suomi lainsäädäntönsä mukaan ja kansainvälisen oikeuden mukaisesti saa käyttää oikeuksiaan merenpohjan ja sen sisustan sekä niiden yläpuolella olevien vesien luonnonvarojen tutkimiseen ja hyväksikäyttöön;

b) "Barbados" tarkoittaa Barbadosin saarta ja sen aluevesiä, niihin luettuina näiden aluevesien ulkopuolella olevat alueet, jotka kansainvälisen oikeuden ja Barbadosin lainsäädännön mukaan ovat sellaisia alueita, joilla Barbados saa käyttää oikeuksiaan merenpohjaan ja sen sisustaan sekä niiden luonnonvaroihin;

c) "henkilö" käsittää luonnollisen henkilön, yhtiön ja muun yhteenliittymän;

d) "yhtiö" tarkoittaa oikeushenkilöä tai muuta, jota verotuksessa käsitellään oikeushenkilönä;

e) "sopimusvaltiossa oleva yritys" ja "toisessa sopimusvaltiossa oleva yritys" tarkoittavat yritystä, jota sopimusvaltiossa asuva henkilö harjoittaa, ja vastaavasti yritystä, jota toisessa sopimusvaltiossa asuva henkilö harjoittaa;

f) "kansalainen" tarkoittaa luonnollista henkilöä, jolla on sopimusvaltion kansalaisuus, sekä oikeushenkilöä, yhtymää ja muuta yhteenliittymää, jotka on muodostettu sopimusvaltiossa voimassa olevan lainsäädännön mukaan;

g) "kansainvälinen liikenne" tarkoittaa kuljetusta laivalla tai ilma-aluksella, paitsi milloin kuljetus tapahtuu ainoastaan sopimusvaltiossa olevien paikkojen välillä;

h) "toimivaltainen viranomainen" tarkoittaa:

1) Suomessa valtiovarainministeriötä tai sen valtuuttamaa edustajaa;

2) Barbadosissa valtiovarainministeriä tai hänen valtuuttamaansa edustajaa.

2. Kun sopimusvaltio soveltaa sopimusta, katsotaan jokaisella sanonnalla, jota ei ole sopimuksessa määritetty ja jonka osalta asiayhteydestä ei muuta johdu, olevan se merkitys, joka sillä on tämän valtion sopimuksessa tarkoitettuihin veroihin sovellettavan lainsäädännön mukaan.

4 artikla

Kotipaikka

1. Tätä sopimusta sovellettaessa sanonnalla "sopimusvaltiossa asuva henkilö" tarkoitetaan henkilöä, joka tämän valtion lainsäädännön mukaan on siellä verovelvollinen kotipaikan, asumisen, liikkeen johtopaikan tai muun sellaisen seikan nojalla. Sanonta ei kuitenkaan käsitä henkilöä, joka on tässä valtiossa verovelvollinen vain tässä valtiossa olevista lähteistä saadun tulon perusteella.

2. Milloin luonnollinen henkilö I kappaleen määräysten mukaan asuu molemmissa sopimusvaltioissa, määritetään hänen kotipaikkansa seuraavasti:

a) hänen katsotaan asuvan siinä valtiossa, jossa hänen käytettävänä on vakinainen asunto; jos hänen käytettävänä on vakainainen asunto molemmissa valtioissa, katsotaan hänen asuvan siinä valtiossa, johon hänen henkilökohtaiset ja taloudelliset suhteensa ovat kiinteämmät (elinetujen keskus);

b) jos ei voida ratkaista, kummassa valtiossa hänen elinetsijänsä keskus on, tai jos hänen käytettävänä ei ole vakinaista asuntoa kummassakaan valtiossa, katsotaan hänen asuvan siinä valtiossa, jossa hän oleskelee pysyvästi;

c) jos hän oleskelee pysyvästi molemmissa valtioissa tai ei oleskele pysyvästi kummassakaan niistä, katsotaan hänen asuvan siinä valtiossa, jonka kansalainen hän on;

d) jos hän on molempien valtioiden kansalainen tai ei ole kummankaan valtion kansalainen, on sopimusvaltioiden toimivaltaisten viranomaisten ratkaistava asia keskinäisin sopimuksin.

3. Milloin muu kuin luonnollinen henkilö I kappaleen määräysten mukaan asuu molemmissa sopimusvaltioissa, on sopimusvaltioiden toimivaltaisten viranomaisten ratkaistava asia keskinäisin sopimuksin.

5 artikla

Veronhuojennuksen rajoittaminen

Milloin tulon tai myyntivoiton verotusta tämän sopimuksen määräyksen mukaan on huojennettu Suomessa, ja luonnollinen henkilö Barbadosin voimassa olevan lainsäädännön mukaan on velvollinen suorittamaan veroa tämän tulon tai myyntivoiton perusteella vain siitä määrästä, joka on siirretty Barbadosiin tai vastaanotettu siellä eikä täydestä määrästä, sovelletaan Suomessa sopimuksen mukaan myönnettävää huojennusta vain niin suureen tulon tai myyntivoiton osaan, joka on siirretty Barbadosiin tai vastaanotettu siellä.

6 artikla

Kiinteä toimipaikka

1. Tätä sopimusta sovellettaessa sanonnalla "kiinteä toimipaikka" tarkoitetaan kiinteää liikepaikkaa, josta yrityksen toimintaa kokonaan tai osaksi harjoitetaan.

2. Sanonta "kiinteä toimipaikka" käsittää erityisesti:

a) yrityksen johtopaikan;

b) sivuliikkeen;

c) toimiston;

d) tehtaan;

e) työpajan;

f) myymälän tai muun myyntipaikan;

g) kaivoksen, öljy- tai kaasulähteen, louhoksen tai muun paikan, josta luonnonvaroja otetaan; ja

h) huomattavan kaluston tai laitteiston pitämisen yli kuuden kuukauden ajan.

3. Paikka, jossa harjoitetaan rakennus-, kokoonpano- tai asennustoimintaa tahi siihen liittyvää valvontatoimintaa, muodostaa kiinteän toimipaikan vain, jos toiminta kestää yli kuuden kuukauden ajan.

4. Tämän artiklan edellä olevien määräysten estämättä sanonnan "kiinteä toimipaikka" ei katsota käsittävän:

a) järjestelyjä, jotka on tarkoitettu ainoastaan yritykselle kuuluvien tavaroiden varastointiin, näytteillä pitämistä tai luovuttamista varten;

b) yritykselle kuuluvan tavaravaraston pitämistä ainoastaan varastointiin, näytteillä pitämistä tai luovuttamista varten;

c) yritykselle kuuluvan tavaravaraston pitämistä ainoastaan toisen yrityksen toimesta tapahtuvaa muokkaamista tai jalostamista varten;

d) kiinteän liikepaikan pitämistä ainoastaan tavaroiden ostamiseksi tai tietojen keräämiseksi yritykselle;

e) kiinteän liikepaikan pitämistä ainoastaan muun luonteeltaan valmistelevan tai avustavan toiminnan harjoittamiseksi yritykselle;

f) kiinteän liikepaikan pitämistä ainoastaan a)–e) kohdassa mainittujen toimintojen yhdistämiseksi, edellyttäen, että koko se kiinteästä liikepaikasta harjoitettava toiminta, joka perustuu tähän yhdistämiseen, on luonteeltaan valmistelevaa tai avustavaa.

5. Jos henkilö, olematta itsenäinen edustaja, johon 6 kappaleella sovelletaan, toimii yrityksen puolesta sekä hänellä on sopimusvaltiossa valtuutus tehdä sopimuksia yrityksen nimissä ja hän valtuutetaan siellä tavanomaisesti käyttää, katsotaan tällä yrityksellä 1 ja 2 kappaleen mää-

räysten estämättä olevan kiinteä toimipaikka tässä valtiossa jokaisen toiminnan osalta, jota tämä henkilö harjoittaa yrityksen lukuun. Tätä ei kuitenkaan noudateta, jos tämän henkilön toiminta rajoittuu sellaiseen, joka mainitaan 4 kappaleessa ja joka, jos sitä harjoitettaisiin kiinteästä liikepaikasta, ei tekisi tätä kiinteää liikepaikkaa kiinteäksi toimipaikaksi mainitun kappaleen määräysten mukaan.

6. Yrityksellä ei katsota olevan kiinteää toimipaikkaa sopimusvaltiossa pelkästään sen vuoksi, että se harjoittaa liiketoimintaa siinä valtiossa välittäjän, komissionäärin tai muun itsenäisen edustajan välityksellä, edellyttäen, että tämä henkilö toimii säännönmukaisen liiketoimintansa rajoissa. Milloin tällainen edustaja harjoittaa toimintaansa kokonaan tai melkein kokonaan yrityksen puolesta, ei häntä kuitenkaan pidetä tässä kappaleessa tarkoitettuna itsenäisenä edustajana, vaan sellaisessa tapauksessa sovelletaan 4 kappaleen määräyksiä.

7. Se seikka, että sopimusvaltiossa asuvalla yhtiöllä on määräämisvalta yhtiössä — tai siinä on määräämisvalta yhtiöllä — joka asuu toisessa sopimusvaltiossa taikka joka tässä toisessa valtiossa harjoittaa liiketoimintaa (joko kiinteästä toimipaikasta tai muulla tavoin), ei itsestään tee kumpaakaan yhtiötä toisen kiinteäksi toimipaikaksi.

7 artikla

Kiinteästä omaisuudesta saatu tulo

1. Tulosta, jonka sopimusvaltiossa asuva henkilö saa toisessa sopimusvaltiossa olevasta kiinteästä omaisuudesta (siihen luettuna maataloudesta tai metsätaloudesta saatu tulo), voidaan verottaa tässä toisessa valtiossa.

2. a) Sanonnalla "kiinteä omaisuus" on, jollei b) ja c) kohdan määräyksistä muuta johdu, sen sopimusvaltion lainsäädännön mukainen merkitys, jossa omaisuus on.

b) Sanonta "kiinteä omaisuus" käsittää kuitenkin aina kiinteän omaisuuden tarpeiston, maataloudessa ja metsätaloudessa käytetyn elävän ja elottoman irtaimiston, oikeudet, joihin sovelletaan yksityisoikeuden kiinteää omaisuutta koskevia määräyksiä, kiinteän omaisuuden käyttöoikeuden sekä oikeudet määrältään muuttuviin tai kiinteisiin korvauksiin, jotka saadaan kivennäisesiintymien, lähteiden ja muiden luonnonvarojen hyväksikäytöstä tai oikeudesta niiden hyväksikäyttöön.

c) Laivoja ja ilma-aluksia ei pidetä kiinteänä omaisuutena.

3. Tämän artiklan 1 kappaleen määräyksiä sovelletaan tuloon, joka saadaan kiinteän

omaisuuden välittömästä käytöstä, sen vuokralle antamisesta tai muusta käytöstä.

4. Jos osakkeiden tai muiden yhtiöosuuksien omistus oikeuttaa osakkeiden tai yhtiöosuuksien omistajan hallitsemaan yhtiölle kuuluvaa kiinteää omaisuutta, voidaan tulosta, joka saadaan tällaisen hallintaoikeuden välittömästä käytöstä, sen vuokralle antamisesta tai muusta käytöstä, verottaa siinä sopimusvaltiossa, jossa kiinteä omaisuus on.

5. Tämän artiklan 1 ja 3 kappaleen määräyksiä sovelletaan myös yrityksen omistamasta kiinteästä omaisuudesta saatuun tuloon ja itsenäisessä ammatinharjoittamisessa käytetystä kiinteästä omaisuudesta saatuun tuloon.

8 artikla

Liiketulo

1. Tulosta, jonka sopimusvaltiossa oleva yritys saa, verotetaan vain siinä valtiossa, jollei yritys harjoita liiketoimintaa toisessa sopimusvaltiossa siellä olevasta kiinteästä toimipaikasta. Jos yritys harjoittaa liiketoimintaa edellä sanotuin tavoin, voidaan toisessa valtiossa verottaa yrityksen saamasta tulosta, mutta vain niin suuresta tulon osasta, joka on luettava kiinteään toimipaikkaan kuuluvaksi.

2. Jos sopimusvaltiossa oleva yritys, jolla on toisessa sopimusvaltiossa kiinteä toimipaikka, tässä toisessa valtiossa harjoittaa muulla tavoin kuin kiinteästä toimipaikasta liiketoimintaa, joka on samaa tai samanluonteista kuin kiinteästä toimipaikasta harjoitettu liiketoiminta, voidaan 1 kappaleen määräysten estämättä toiminnasta saatu tulo lukea kiinteään toimipaikkaan kuuluvaksi, jollei yritys osoita, että tätä toimintaa ei perustellusta syystä olisi voitu harjoittaa kiinteästä toimipaikasta.

3. Jos sopimusvaltiossa oleva yritys harjoittaa liiketoimintaa toisessa sopimusvaltiossa siellä olevasta kiinteästä toimipaikasta, luetaan, jollei 4 kappaleen määräyksistä muuta johdu, kummassakin sopimusvaltiossa kiinteään toimipaikkaan kuuluvaksi se tulo, jonka toimipaikan olisi voitu olettaa tuottavan, jos se olisi ollut erillinen yritys, joka harjoittaa samaa tai samanluonteista toimintaa samojen tai samanluonteisten edellytysten vallitessa ja itsenäisesti päättää liiketoimista sen yrityksen kanssa, jonka kiinteä toimipaikka se on.

4. Kiinteän toimipaikan tuloa määrättäessä on vähennykseksi hyväksyttävä kiinteästä toimipaikasta johtuneet menot, niihin luettuna yrityksen johtamisesta ja yleisestä hallinnosta johtuneet menot, riippumatta siitä, ovatko ne syntyneet siinä valtiossa, jossa kiinteä toimipaikka on, vai muualla.

5. Tuloa ei lueta kiinteään toimipaikkaan kuuluvaksi pelkästään sen perusteella, että kiinteä toimipaikka ostaa tavaroita yrityksen lukuun.

6. Jos veroviranomaisen käytettävissä olevat tiedot ovat riittämättömät kiinteään toimipaikkaan kuuluvaksi luettavan tulon määrittämiseksi, tämä viranomaisella voi määrätä tulon vapaan harkinnan perusteella tai arvioimalla, edellyttäen, että harkintaa harjoitetaan tai arvio tehdään tämän artiklan periaatteiden mukaisesti.

7. Milloin liiketuloon sisältyy tulolajeja, joita käsitellään erikseen tämän sopimuksen muissa artikloissa, tämän artiklan määräykset eivät vaikuta sanottujen artiklojen määräyksiin.

9 artikla

Merenkulku ja ilmakuljetus

1. Tulosta, jonka sopimusvaltiossa oleva yritys saa laivan tai ilma-aluksen käyttämisestä kansainväliseen liikenteeseen, verotetaan vain tässä valtiossa.

2. Tulosta, jonka sopimusvaltiossa oleva yritys saa kansainväliseen liikenteeseen käytettyjen konttien (niihin luettuina perävaunut, proomut ja vastaavanlainen konttien kuljetukseen tarvittava kalusto) käytöstä, huollosta tai vuokralle antamisesta, verotetaan vain tässä valtiossa.

3. Tämän artiklan 1 kappaleen määräyksiä sovelletaan myös tuloon, joka saadaan osallistumisesta pooliin, yhteiseen liiketoimintaan tai kansainväliseen kuljetusjärjestöön.

10 artikla

Etuyhteydesä keskenään olevat yritykset

1. Milloin

a) sopimusvaltiossa oleva yritys välittömästi tai välillisesti osallistuu toisessa sopimusvaltiossa olevan yrityksen johtoon tai valvontaan tahi omistaa osan sen pääomasta, taikka

b) samat henkilöt välittömästi tai välillisesti osallistuvat sekä sopimusvaltiossa olevan yrityksen että toisessa sopimusvaltiossa olevan yrityksen johtoon tai valvontaan tahi omistavat osan niiden pääomasta,

noudatetaan seuraavaa.

Jos jommassakummassa tapauksessa yritysten välillä kaupallisissa tai rahoitussuhteissa sovitaan ehdoista tai määrätään ehtoja, jotka poikkeavat siitä, mistä riippumattomien yritysten välillä olisi sovittu, voidaan kaikki tulo, joka ilman näitä ehtoja olisi kertynyt toiselle näistä yrityksistä, mutta näiden ehtojen vuoksi ei ole kertynyt yritykselle, lukea tämän yrityksen tuloon ja verottaa siitä tämän mukaisesti.

2. Milloin tulo, josta sopimusvaltiossa olevaa yritystä on verotettu tässä valtiossa, luetaan myös toisessa sopimusvaltiossa olevan yrityksen tuloon ja siitä verotetaan tämän mukaisesti tässä toisessa valtiossa, ja siten mukaan luettua tuloa tämä toinen valtio väittää tuloksi, joka olisi kertynyt tässä toisessa valtiossa olevalle yritykselle, jos yritysten välillä sovitut ehdot olisivat olleet sellaisia, joista riippumattomien yritysten välillä olisi sovittu, ensiksi mainitun valtion on asianmukaisesti oikaistava tästä tulosta siinä valtiossa määrätyn veron määrä, jos tämä ensiksi mainittu valtio pitää oikaisua oikeutettuna. Tällaista oikaisua tehtäessä on otettava huomioon tämän sopimuksen muut määräykset, ja sopimusvaltioiden toimivaltaitten viranomaisten on tarvittaessa neuvoteltava keskenään.

11 artikla

Osinko

1. Osingosta, jonka sopimusvaltiossa asuva yhtiö maksaa toisessa sopimusvaltiossa asuvalle henkilölle, voidaan verottaa tässä toisessa valtiossa.

2. Osingosta voidaan kuitenkin verottaa myös siinä sopimusvaltiossa, jossa osingon maksava yhtiö asuu, tämän valtion lainsäädännön mukaan, mutta, jos saajalla on oikeus osinkoon, vero ei saa olla suurempi kuin:

a) 5 prosenttia osingon kokonaismäärästä, jos se, jolla on oikeus osinkoon, on yhtiö (lukuun ottamatta yhtymää), joka välittömästi hallitsee vähintään 10 prosenttia osingon maksavan yhtiön äänimäärästä;

b) 15 prosenttia osingon kokonaismäärästä muissa tapauksissa.

Tämä kappale ei vaikuta yhtiön verottamiseen siitä voitosta, josta osinko maksetaan.

3. Tämän artiklan 2 kappaleen määräysten estämättä osinko, jonka Barbadosissa asuva yhtiö maksaa Suomen Teollisen Kehitysyhteistyön Rahasto Osakeyhtiölle (Finnfund), vapautetaan Barbadosin verosta.

4. Sanonnalla "osinko" tarkoitetaan tässä artiklassa tuloa, joka on saatu osakkeista tai muista voitto-osuuteen oikeuttavista oikeuksista, jotka eivät ole saamisia, samoin kuin muista yhtiöosuuksista saatua tuloa, jota sen valtion lainsäädännön mukaan, jossa voiton jakava yhtiö asuu, kohdellaan verotuksellisesti samalla tavoin kuin osakkeista saatua tuloa.

5. Tämän artiklan 1 ja 2 kappaleen määräyksiä ei sovelleta, jos sopimusvaltiossa asuva henkilö, jolla on oikeus osinkoon, harjoittaa toisessa sopimusvaltiossa, jossa osingon maksava yhtiö asuu, liiketoimintaa siellä olevasta

kiinteästä toimipaikasta tai harjoittaa tässä toisessa valtiossa itsenäistä ammatti-toimintaa siellä olevasta kiinteästä paikasta, ja osingon maksamisen perusteena oleva osuus tosiasiallisesti liittyy tähän kiinteään toimipaikkaan tai kiinteään paikkaan. Tässä tapauksessa sovelletaan 8 artiklan tai 16 artiklan määräyksiä.

6. Jos sopimusvaltiossa asuva yhtiö saa tuloa toisesta sopimusvaltiosta, ei tämä toinen valtio saa verottaa yhtiön maksamasta osingosta, paitsi mikäli osinko maksetaan tässä toisessa valtiossa asuvalle henkilölle tai mikäli osingon maksamisen perusteena oleva osuus tosiasiallisesti liittyy tässä toisessa valtiossa olevaan kiinteään toimipaikkaan tai kiinteään paikkaan, eikä myöskään verottaa yhtiön jakamatonta voitosta, vaikka maksettu osinko tai jakamaton voitto kokonaan tai osaksi koostuisi tässä toisessa valtiossa kertyneestä tulosta.

7. Jos sopimusvaltiossa asuva yhtiö saa tuloa toisessa sopimusvaltiossa olevasta kiinteästä toimipaikasta harjoittamastaan toiminnasta, voidaan, sopimuksen muiden määräysten estämättä, tulosta, jonka kiinteä toimipaikka on siirtänyt tai jonka sen katsotaan siirtäneen yhtiön pääkonttorille tai muulle konttorille, verottaa toisen sopimusvaltion lainsäädännön mukaan, mutta vero ei saa olla suurempi kuin 5 prosenttia siitä tulosta, joka on siirretty tai joka katsotaan siirretyksi.

12 artikla

Korko

1. Korosta, joka kertyy sopimusvaltiosta ja maksetaan toisessa sopimusvaltiossa asuvalle henkilölle, voidaan verottaa tässä toisessa valtiossa.

2. Korosta voidaan kuitenkin verottaa myös siinä sopimusvaltiossa, josta se kertyy, tämän valtion lainsäädännön mukaan, mutta jos saajalla on oikeus korkoon, vero ei saa olla suurempi kuin 5 prosenttia koron kokonaisuudesta.

3. Tämän artiklan 2 kappaletta määrävien estämättä korko, joka kertyy sopimusvaltiosta ja joka maksetaan toisen sopimusvaltion hallitukselle, vapautetaan ensiksi mainitussa valtiossa verosta.

4. Tämän artiklan 3 kappaletta sovellettaessa sanonnalla "hallitus" tarkoitetaan:

- a) Suomen osalta,
 - 1) Suomen hallitusta;
 - 2) Suomen Pankkia (Suomen keskuspankki);
 - 3) Teollisen Kehitysyhteistyön Rahasto Osakeyhtiötä (Finnfund);
 - 4) Suomen Vientiluotto Osakeyhtiötä; ja
 - 5) muuta samankaltaista laitosta, josta sopimusvaltioiden hallitukset saattavat sopia;

b) Barbadosin osalta.

- 1) Barbadosin hallitusta;
- 2) the Central Bank of Barbados -nimistä pankkia (Barbadosin keskuspankki);
- 3) the Barbados Development Bank -nimistä pankkia; ja

4) muuta samankaltaista laitosta, josta sopimusvaltioiden hallitukset saattavat sopia.

5. Sanonnalla "korko" tarkoitetaan tässä artiklassa tuloa, joka saadaan kaikenlaisista saamisista riippumatta siitä, onko ne turvattu kiinteistökiinnityksellä vai ei, ja liittyykö niihin oikeus osuuteen velallisen voitosta vai ei. Sanonnalla tarkoitetaan erityisesti tuloa, joka saadaan valtion antamista arvopapereista, ja tuloa, joka saadaan obligaatioista tai debentureista, siihen luettuina tällaisiin arvopapereihin, obligaatioihin tai debentureihin liittyvät agiomäärät ja voitot. Maksun viivästymisen johdosta suoritettavia sakkomaksuja ei tätä artiklaa sovellettaessa pidetä korkona.

6. Tämän artiklan 1 ja 2 kappaletta määrävien ei sovelleta, jos sopimusvaltiossa asuva henkilö, jolla on oikeus korkoon, harjoittaa toisessa sopimusvaltiossa, josta korko kertyy, liiketoimintaa siellä olevasta kiinteästä toimipaikasta tai harjoittaa tässä toisessa valtiossa itsenäistä ammatti-toimintaa siellä olevasta kiinteästä paikasta, ja koron maksamisen perusteena oleva saaminen tosiasiallisesti liittyy:

a) tähän kiinteään toimipaikkaan tai kiinteään paikkaan, tai

b) sopimuksen 8 artiklan 2 kappaletta tarkoitettuun liiketoimintaan.

Näissä tapauksissa sovelletaan 8 artiklan tai 16 artiklan määräyksiä.

7. Koron katsotaan kertyvän sopimusvaltiosta, kun sen maksaa tämä valtio itse, sen paikallisviranomaisen tai tässä valtiossa asuva henkilö. Jos kuitenkin koron maksajalla riippumatta siitä, asuuko hän sopimusvaltiossa vai ei, on sopimusvaltiossa kiinteä toimipaikka tai kiinteä paikka, josta koron perusteena oleva velka on aiheutunut, ja korko rasittaa tätä kiinteää toimipaikkaa tai kiinteää paikkaa, katsotaan koron kertyvän siitä valtiossa, jossa kiinteä toimipaikka tai kiinteä paikka on.

8. Jos koron määrä maksajan ja henkilön, jolla on oikeus korkoon, tai heidän molempien ja muun henkilön välisen erityisen suhteen vuoksi ylittää koron maksamisen perusteena olevaan saamiseen nähden määrän, josta maksaja ja henkilö, jolla on oikeus korkoon, olisivat sopineet, jollei tällaista suhdetta olisi, sovelletaan tämän artiklan määräyksiä vain viimeksi mainittuun määrään. Tässä tapauksessa verotetaan tämän määrän ylittävästä maksun osasta kummankin sopimusvaltion lainsä-

dännön mukaan, ottaen huomioon tämän sopimuksen muut määräykset.

13 artikla

Rojalti

1. Rojaltista, joka kertyy sopimusvaltiosta ja maksetaan toisessa sopimusvaltiossa asuvalle henkilölle, voidaan verottaa tässä toisessa valtiossa.

2. Rojaltista voidaan kuitenkin verottaa myös siinä sopimusvaltiossa, josta se kertyy, tämän valtion lainsäädännön mukaan, mutta jos saajalla on oikeus rojaltiin, vero ei saa olla suurempi kuin 5 prosenttia rojaltin kokonaismäärästä.

3. Sanonnalla "rojalti" tarkoitetaan tässä artiklassa kaikkia suorituksia, jotka saadaan korvauksena kirjallisen, taiteellisen tai tieteellisen teoksen, siihen luettuina elokuvafilmi sekä televisio- tai radiolähetyksessä käytettävä filmi tai nauha, tekijänoikeuden sekä patentin, tavaramerkin, mallin tai muotin, piirustuksen, salaisen kaavan tai valmistusmenetelmän käyttämisestä tai käyttöoikeudesta tahi kokemusperäisestä teollis-, kaupallis- tai tieteellisuonteisesta tiedosta.

4. Tämän artiklan 1 ja 2 kappaleen määräysten estämättä kirjallisen, taiteellisen tai tieteellisen teoksen käyttämisestä tai käyttöoikeudesta saatu tekijänoikeusrojalti (siihen luettuna rojalti, joka saadaan korvauksena elokuvafilmiä sekä televisio- tai radiolähetyksessä käytävästä filmistä tai nauhasta), joka kertyy sopimusvaltiosta ja maksetaan toisessa sopimusvaltiossa asuvalle henkilölle, vapautetaan verosta ensiksi mainitussa valtiossa.

5. Tämän artiklan 1, 2 ja 4 kappaleen määräyksiä ei sovelleta, jos sopimusvaltiossa asuva henkilö, jolla on oikeus rojaltiin, harjoittaa toisessa sopimusvaltiossa, josta rojalti kertyy, liiketoimintaa siellä olevasta kiinteästä toimipaikasta tai harjoittaa tässä toisessa valtiossa itsenäistä ammattitoimintaa siellä olevasta kiinteästä paikasta, ja rojaltin maksamisen perusteena oleva oikeus tai omaisuus tosiasiallisesti liittyy:

a) tähän kiinteään toimipaikkaan tai kiinteään paikkaan, tai

b) sopimuksen 8 artiklan 2 kappaleessa tarkoitettuun liiketoimintaan.

Näissä tapauksissa sovelletaan 8 artiklan tai 16 artiklan määräyksiä.

6. Rojaltin katsotaan kertyvän sopimusvaltiosta, kun sen maksaa tämä valtio itse, sen paikallisviranomainen tai tässä valtiossa asuva henkilö. Jos kuitenkin rojaltin maksajalla riippumatta siitä, asuuko hän sopimusvaltiossa vai ei, on sopimusvaltiossa kiinteä toimipaikka tai

kiinteä paikka, jonka yhteydessä rojaltin maksamisen perusteena oleva velvoite on syntynyt, ja rojalti rasittaa tätä kiinteää toimipaikkaa tai kiinteää paikkaa, katsotaan rojaltin kertyvän siitä valtiossa, jossa kiinteä toimipaikka tai kiinteä paikka on.

7. Jos rojaltin määrä maksajan ja henkilön, jolla on oikeus rojaltiin, tai heidän molempien ja muun henkilön välisen erityisen suhteen vuoksi ylittää rojaltin maksamisen perusteena olevaan käyttöön, oikeuteen tai tietoon nähden määrän, josta maksaja ja henkilö, jolla on oikeus rojaltiin, olisivat sopineet, jollei tällaista suhdetta olisi, sovelletaan tämän artiklan määräyksiä vain viimeksi mainittuun määrään. Tässä tapauksessa verotetaan tämän määrän ylittävästä maksun osasta kummankin sopimusvaltion lainsäädännön mukaan, ottaen huomioon tämän sopimuksen muut määräykset.

14 artikla

Yritysjohtomaksu

1. Yritysjohtomaksusta, jonka sopimusvaltiossa asuva henkilö suorittaa toisessa sopimusvaltiossa olevalle yritykselle, voidaan verottaa tässä toisessa valtiossa.

2. Yritysjohtomaksusta voidaan kuitenkin verottaa myös siinä sopimusvaltiossa, jossa yritysjohtomaksun suorittava henkilö asuu, tämän valtion lainsäädännön mukaan, mutta vero ei saa olla suurempi kuin 5 prosenttia maksun kokonaismäärästä.

3. Sanonnalla "yritysjohtomaksu" tarkoitetaan tässä artiklassa kaikkia suorituksia, jotka maksetaan yritykselle teollisesta tai kaupallisesta neuvonnasta tahi yritysjohtollisesta tai teknisestä palvelusta taikka muusta samanluonteisesta palvelusta tai järjestelystä. Sanonta ei kuitenkaan käsitä suoritusta, joka maksetaan 16 artiklassa mainitusta itsenäisestä ammatinharjoittamisesta.

4. Tämän artiklan 1 ja 2 kappaleen määräyksiä ei sovelleta, jos sopimusvaltiossa oleva yritys, jolle yritysjohtomaksu suoritetaan, harjoittaa toisessa sopimusvaltiossa, josta yritysjohtomaksu suoritetaan, liiketoimintaa siellä olevasta kiinteästä toimipaikasta, ja yritysjohtomaksun suorittamisen perusteena oleva palvelu tosiasiallisesti liittyy:

a) tähän kiinteään toimipaikkaan, tai

b) sopimuksen 8 artiklan 2 kappaleessa tarkoitettuun liiketoimintaan.

Näissä tapauksissa sovelletaan 8 artiklan määräyksiä.

5. Jos yritysjohtomaksun määrä maksajan ja saajan tai heidän molempien ja muun henkilön välisen erityisen suhteen vuoksi ylittää maksun

suorittamisen perusteena olevaan palveluun nähden määrän, josta maksaja ja saaja olisivat sopineet, jollei tällaista suhdetta olisi, sovelletaan tämän artiklan määräyksiä vain viimeksi mainittuun määrään. Tässä tapauksessa verotetaan tämän määrän ylittävistä maksun osasta kummankin sopimusvaltion lainsäädännön mukaan, ottaen huomioon tämän sopimuksen muut määräykset.

15 artikla

Myyntivoitto

1. Voitosta, jonka sopimusvaltiossa asuva henkilö saa 7 artiklan 2 kappaleessa tarkoitettuna ja toisessa sopimusvaltiossa olevan kiinteän omaisuuden luovutuksesta, voidaan verottaa tässä toisessa valtiossa.

2. Voitosta, jonka sopimusvaltiossa asuva henkilö saa 7 artiklan 4 kappaleessa tarkoitettuna osakkeen tai muun yhtiöosuuden luovutuksesta, voidaan verottaa siinä sopimusvaltiossa, jossa yhtiölle kuuluva kiinteä omaisuus on.

3. Voitosta, joka saadaan sopimusvaltiossa olevan yrityksen toisessa sopimusvaltiossa olevan kiinteän toimipaikan liikeomaisuuteen kuuluvan irtaimen omaisuuden tai sopimusvaltiossa asuvan henkilön toisessa sopimusvaltiossa itsenäistä ammatinharjoittamista varten käytettävänä olevaan kiinteään paikkaan kuuluvan irtaimen omaisuuden luovutuksesta, voidaan verottaa tässä toisessa valtiossa. Sama koskee voittoa, joka saadaan tällaisen kiinteän toimipaikan luovutuksesta (erillisenä tai koko yrityksen mukana) tai kiinteän paikan luovutuksesta.

4. Voitosta, jonka sopimusvaltiossa asuva henkilö saa kansainväliseen liikenteeseen käytetyn laivan, ilma-aluksen tai kontin (siihen luettuna perävaunut, proomut ja vastaavanlaisen konttien kuljetukseen tarvittava kalusto) taikka tällaisen laivan tai ilma-aluksen käyttämiseen liittyvän irtaimen omaisuuden luovutuksesta, verotetaan vain tässä valtiossa.

5. Voitosta, joka saadaan muun kuin tämän artiklan edellä olevissa kappaleissa tarkoitettuna omaisuuden luovutuksesta, verotetaan vain siinä sopimusvaltiossa, jossa luovuttaja asuu.

16 artikla

Itsenäinen ammatin harjoittaminen

1. Tulosta, jonka sopimusvaltiossa asuva luonnollinen henkilö saa vapaan ammatin tai muun itsenäisen toiminnan harjoittamisesta, verotetaan vain tässä valtiossa, jollei hänellä ole toisessa sopimusvaltiossa kiinteää paikkaa, joka on vakinaisesti hänen käytettävään toiminnan harjoittamista varten tai jollei hän

oleskele tässä toisessa valtiossa yhdessä jaksossa, tai useassa jaksossa yhteensä, yli 90 päivää kahdentoista kuukauden aikana. Jos hänellä on tällainen kiinteä paikka, tai jos hän oleskelee tässä toisessa valtiossa edellä mainittuna yhtenä tai useampana jaksone, voidaan tulosta verottaa tässä toisessa valtiossa, mutta vain niin suuresta tulon osasta, joka on luettava kiinteään paikkaan kuuluvaksi tai joka kertyy hänen tässä toisessa valtiossa edellä mainittuna yhtenä tai useampana jaksone harjoittamaan toiminnasta.

2. Sanonta "vapaa ammatti" käsittää erityisesti itsenäisen tieteellisen, kirjallisen ja taiteellisen toiminnan, kasvatus- ja opetustoiminnan sekä sen itsenäisen toiminnan, jota lääkäri, asianajaja, insinööri, arkkitehti, hammaslääkäri ja tilintarkastaja harjoittavat.

17 artikla

Yksityinen palvelus

1. Jollei 18, 20, 21 ja 22 artiklan määräyksistä muuta johdu, verotetaan palkasta ja muusta sellaisesta hyvityksestä, jonka sopimusvaltiossa asuva henkilö saa epäitsenäisestä työstä, vain tässä valtiossa, jollei työtä tehdä toisessa sopimusvaltiossa. Jos työ tehdään tässä toisessa valtiossa, voidaan työstä saadusta hyvityksestä verottaa siellä.

2. Tämän artiklan 1 kappaleen määräysten estämättä verotetaan hyvityksestä, jonka sopimusvaltiossa asuva henkilö saa toisessa sopimusvaltiossa tekemästään epäitsenäisestä työstä, vain ensiksi mainitussa valtiossa, jos:

a) saaja oleskelee toisessa valtiossa yhdessä jaksossa, tai useassa jaksossa yhteensä, enintään 183 päivää kahdentoista kuukauden aikana, ja

b) hyvityksen maksaa työnantaja tai se maksetaan työnantajan puolesta, joka ei asu toisessa valtiossa, sekä

c) hyvityksellä ei rasiteta kiinteää toimipaikkaa tai kiinteää paikkaa, joka työnantajalla on toisessa valtiossa.

3. Edellä tässä artiklassa olevien määräysten estämättä voidaan hyvityksestä, joka saadaan sopimusvaltiossa asuvan henkilön kansainväliseen liikenteeseen käyttämässä laivassa tai ilma-aluksessa tehdystä epäitsenäisestä työstä, verottaa tässä valtiossa.

18 artikla

Johtajanpalkkio ja ylimpään yritysjohtoon kuuluvan toimihenkilön saama hyvitys

1. Johtajanpalkkiosta ja muusta sellaisesta suorituksesta, jonka sopimusvaltiossa asuva henkilö saa toisessa sopimusvaltiossa asuvan

yhtiön johtokunnan tai muun sellaisen toimielimen jäsenenä, voidaan verottaa tässä toisessa valtiossa.

2. Palkasta ja muusta sellaisesta hyvityksestä, jonka sopimusvaltiossa asuva henkilö saa toisessa sopimusvaltiossa asuvan yhtiön ylimpään johtoon kuuluvana toimihenkilönä, voidaan verottaa tässä toisessa valtiossa.

19 artikla

Taiteilijat ja urheilijat

1. Tämän sopimuksen 16 ja 17 artiklan määräysten estämättä voidaan tulosta, jonka sopimusvaltiossa asuva henkilö saa taiteilijana, kuten teatteri- tai elokuvanäyttelijänä, radio- tai televisiotaitelijana tai muusikkona, taikka urheilijana, toisessa sopimusvaltiossa harjoittamastaan henkilökohtaisesta toiminnasta, verottaa tässä toisessa valtiossa.

2. Milloin tulo, joka saadaan taiteilijan tai urheilijan tässä ominaisuudessaan harjoittamasta henkilökohtaisesta toiminnasta, ei tule taiteilijalle tai urheilijalle itselleen, vaan toiselle henkilölle, voidaan tästä tulosta, 8, 16 ja 17 artiklan määräysten estämättä, verottaa siinä sopimusvaltiossa, jossa taiteilija tai urheilija harjoittaa toimintaansa.

3. Tämän artiklan 1 ja 2 kappaleen määräysten estämättä tulo, joka saadaan 1 kappaleessa tarkoitetusta toiminnasta, vapautetaan verosta siinä sopimusvaltiossa, jossa toimintaa harjoitetaan, jos:

a) taiteilijan tai urheilijan oleskelu tässä valtiossa huomattavalta osalta rahoitetaan toisen sopimusvaltion, sen julkisyhteisön tai paikallisviranomaisen julkisilla varoilla;

b) tulon saaja on voittoa tavoittelematon järjestö, jonka tulosta osakaana ei jaeta järjestön omistajalle, jäsenelle tai osuuden omistajalle tai osakaana ei muulla tavalla tule tällaisen henkilön henkilökohtaiseksi hyödyksi; tai

c) taiteilijan tai urheilijan tulo on saatu b) kohdassa mainitulle järjestölle tehdystä työstä.

20 artikla

Eläke

Jollei 21 artiklan 2 kappaleen määräyksistä muuta johdu, voidaan eläkkeestä, (siihen luettuina sosiaaliturvaa koskevan lainsäädännön mukaiset suoritukset), joka kertyy sopimusvaltiossa olevasta lähteestä, verottaa tässä valtiossa.

21 artikla

Julkinen palvelus

1. a) Hyvityksestä (eläkettä lukuun ottamatta), jonka sopimusvaltio, sen julkisyhteisö tai

paikallisviranomaisen maksaa luonnolliselle henkilölle työstä, joka tehdään tämän valtion, sen julkisyhteisön tai paikallisviranomaisen palveluksessa, verotetaan vain tässä valtiossa.

b) Tällaisesta hyvityksestä verotetaan kuitenkin vain siinä sopimusvaltiossa, jossa tämä henkilö asuu, jos työ tehdään tässä valtiossa ja

1) henkilö on tämän valtion kansalainen; tai

2) hänestä ei tullut tässä valtiossa asuvaa ainoastaan tämän työn tekemiseksi.

2. Eläkkeestä, jonka sopimusvaltio, sen julkisyhteisö tai paikallisviranomaisen maksaa, tai joka maksetaan niiden perustamista rahastoista, luonnolliselle henkilölle työstä, joka on tehty tämän valtion, sen julkisyhteisön tai paikallisviranomaisen palveluksessa, verotetaan vain tässä valtiossa.

3. Tämän sopimuksen 17, 18 ja 20 artiklan määräyksiä sovelletaan hyvitykseen ja eläkkeeseen, jotka maksetaan sopimusvaltion, sen julkisyhteisön tai paikallisviranomaisen harjoittaman liiketoiminnan yhteydessä tehdystä työstä.

22 artikla

Opiskelijat

1. Rahamääräistä, jotka opiskelija tai liikealan, teollisuuden, maatalouden tai metsätalouden harjoittelija, joka asuu tai välittömästi ennen oleskeluaan sopimusvaltiossa asui toisessa sopimusvaltiossa ja joka oleskelee ensiksi mainitussa valtiossa yksinomaan kokopäiväisen perus- tai jatko-opintotasaisen koulutuksensa tai harjoittelunsa vuoksi, saa elatustaan, koulutustaan tai harjoitteluaan varten, ei tässä valtiossa veroteta, edellyttäen, että nämä rahamäärät kertyvät tämän valtion ulkopuolella olevista lähteistä.

2. Sopimusvaltiossa olevan yliopiston tai muun ylempään oppilaitoksen opiskelijaa tai liikealan, teollisuuden, maatalouden tai metsätalouden harjoittelijaa, joka asuu tai välittömästi ennen oleskeluaan toisessa sopimusvaltiossa asui ensiksi mainitussa valtiossa ja joka yhtäjaksoisesti oleskelee toisessa sopimusvaltiossa enintään 183 päivää, ei veroteta tässä toisessa valtiossa hyvityksestä, joka saadaan tässä toisessa valtiossa tehdystä työstä, milloin työ liittyy hänen opintoihinsa tai harjoitteluunsa ja hyvitys koostuu hänen elatustaan varten välttämättömistä ansioista.

3. Jos 2 kappaleessa tarkoitettu hyvitys ylittää opiskelijan tai harjoittelijan elatusta varten välttämättömän ansion määrän, verotetaan tämän määrän ylittävistä hyvityksen osasta kummankin sopimusvaltion lainsäädännön mukaan, ottaen huomioon tämän sopimuksen muut määräykset.

23 artikla

Rannikon ulkopuolella harjoitettava toiminta

1. Tämän artiklan määräyksiä sovelletaan tämän sopimuksen muiden määräysten estämättä.

2. Sopimusvaltiossa asuvalla henkilöllä, joka toisessa sopimusvaltiossa harjoittaa rannikon ulkopuolella harjoitettavaa toimintaa, joka liittyy tässä toisessa valtiossa olevan merenpohjan ja sen sisustan sekä niiden luonnonvarojen tutkimukseen tai hyväksikäyttöön, katsotaan, jollei 3 ja 4 kappaleesta muuta johdu, tämän toiminnan osalta harjoittavan liiketoimintaa tässä toisessa valtiossa siellä olevasta kiinteästä toimipaikasta tai kiinteästä paikasta.

3. Tämän artiklan 2 kappaleen määräyksiä ei sovelleta, jos toiminta kestää ajanjakson, joka on enintään 30 päivää kahdentoista kuukauden aikana. Tätä kappaletta sovellettaessa katsotaan kuitenkin:

a) toisen yrityksen kanssa etuyhteydessä olevan yrityksen harjoittama toiminta sen yrityksen harjoittamaksi, jonka kanssa se on etuyhteydessä, jos toiminta on olennaisesti samankaltaista kuin viimeksi mainitun yrityksen harjoittama toiminta;

b) kahden yrityksen olevan etuyhteydessä keskenään, jos yritys välittömästi tai välillisesti osallistuu toisen yrityksen valvontaan tai jos molemmat ovat välittömästi tai välillisesti kolmannen henkilön tai kolmansien henkilöiden valvomina.

4. Tulosta, jonka sopimusvaltiossa oleva yritys saa tarvikkeiden tai henkilöiden kuljettamisesta sellaiselle alueelle tai sellaisten alueiden välillä, jossa sopimusvaltiossa harjoitetaan merenpohjan ja sen sisustan sekä niiden luonnonvarojen tutkimukseen tai hyväksikäyttöön liittyvää toimintaa harjoitetaan, tahi tällaiseen toimintaan liittyvästä hinaajien tai muiden apualusten käytöstä, verotetaan vain siinä sopimusvaltiossa, jossa yrityksen tosiasiallinen johto on.

5. a) Jollei b)-kohdan määräyksistä muuta johdu, voidaan palkasta ja muusta samankaltaisesta hyvityksestä, jonka sopimusvaltiossa asuva henkilö saa työstä, joka liittyy toisessa sopimusvaltiossa olevan merenpohjan ja sen sisustan sekä niiden luonnonvarojen tutkimukseen tai hyväksikäyttöön, siinä laajuudessa kuin työ tehdään tässä toisessa valtiossa rannikon ulkopuolella, verottaa siinä toisessa valtiossa, edellyttäen, että tällainen työ kestää yhteensä yli 30 päivää kahdentoista kuukauden aikana;

b) Palkasta ja muusta samankaltaisesta hyvityksestä, jonka sopimusvaltiossa asuva hen-

kilö saa työstä, joka tehdään laivassa tai ilma-aluksessa, jolla harjoitetaan tarvikkeiden tai henkilöiden kuljettamista sellaiselle alueelle tai sellaisten alueiden välillä, jossa sopimusvaltiossa harjoitettavaan merenpohjan ja sen sisustan sekä niiden luonnonvarojen tutkimukseen tai hyväksikäyttöön liittyvää toimintaa harjoitetaan, tahi työstä, joka tehdään hinaajassa tai muussa apualuksessa, jonka käyttö liittyy tähän toimintaan, verotetaan vain siinä sopimusvaltiossa, jossa yrityksen tosiasiallinen johto on.

6. Voitosta, jonka sopimusvaltiossa asuva henkilö saa

a) tutkimus- tai hyväksikäyttöoikeuden luovutuksesta; tai

b) sellaisen sopimusvaltiossa sijaitsevan omaisuuden luovutuksesta, joka käytetään tässä toisessa valtiossa olevan merenpohjan ja sen sisustan sekä sen luonnonvarojen tutkimiseen ja hyväksikäyttöön; tahi

c) sellaisten osakkeiden luovutuksesta, joiden arvo kokonaan tai pääosin, välittömästi tai välillisesti, perustuu tällaiseen oikeuteen tai omaisuuteen joko erillään tai yhdessä;

voidaan verottaa tässä toisessa valtiossa.

Tässä kappaleessa "tutkimus- tai hyväksikäyttöoikeus" tarkoittaa oikeutta sopimusvaltiossa olevan merenpohjan ja sen sisustan sekä niiden luonnonvarojen tutkimuksesta tai hyväksikäytöstä tuotettaviin varoihin, mukaan lukien oikeudet tai osuudet tällaisiin varoihin tai tällaisista varoista.

24 artikla

Muu tulo

1. Tulosta, jonka sopimusvaltiossa asuva henkilö saa ja jota ei käsitellä tämän sopimuksen edellä olevissa artikloissa, verotetaan vain tässä valtiossa riippumatta siitä, mistä tulo kertyy. Tulosta, jonka sopimusvaltiossa asuva henkilö saa ja joka kertyy toisesta sopimusvaltiosta, voidaan kuitenkin verottaa myös tässä toisessa valtiossa.

2. Tämän artiklan 1 kappaleen määräyksiä ei sovelleta tuloon, lukuun ottamatta 7 artiklan 2 kappaleesta tarkoitettua kiinteästä omaisuudesta saatua tuloa, jos sopimusvaltiossa asuva tulo saaja harjoittaa toisessa sopimusvaltiossa liiketoimintaa siellä olevasta kiinteästä toimipaikasta tai harjoittaa tässä toisessa valtiossa itsenäistä ammatti-toimintaa siellä olevasta kiinteästä paikasta, ja tulon maksamisen perusteena oleva oikeus tai omaisuus tosiasiallisesti liittyy tähän kiinteään toimipaikkaan tai kiinteään paikkaan. Tässä tapauksessa sovelletaan 8 artiklan tai 16 artiklan määräyksiä.

25 artikla

Kaksinkertaisen verotuksen poistaminen

1. Suomessa kaksinkertainen verotus poistetaan seuraavasti:

a) Milloin Suomessa asuvalla henkilöllä on tuloa, josta tämän sopimuksen määräysten mukaan voidaan verottaa Barbadosissa, Suomen on, jollei b) kohdan määräyksistä muuta johdu, vähennettävä tämän henkilön tulosta suoritettavasta verosta Barbadosissa tulosta maksettua veroa vastaava määrä.

Vähennyksen määrä ei kuitenkaan saa olla suurempi kuin se ennen vähennyksen tekemistä lasketun tulosta suoritettavan veron osa, joka jakautuu sille tulolle, josta voidaan verottaa Barbadosissa.

b) Osinko, jonka Barbadosissa asuva yhtiö maksaa Suomessa asuvalle yhtiölle, vapautetaan Suomen verosta, jos saaja välittömästi hallitsee vähintään 10 prosenttia osingon maksavan yhtiön äänimäärästä.

c) Tämän sopimuksen muiden määräysten estämättä voidaan Barbadosissa asuvaa luonnollista henkilöä, jonka myös katsotaan Suomen verolainsäädännön mukaan 2 artiklassa tarkoitettujen verojen osalta asuvan Suomessa, verottaa Suomessa, Suomen on kuitenkin a) kohdan määräysten mukaan vähennettävä Suomen verosta se Barbadosin vero, joka on maksettu tulosta. Tämän kohdan määräyksiä sovelletaan vain Suomen kansalaiseen.

d) Jos Suomessa asuvan henkilön tulo on sopimuksen määräysten mukaan vapautettu verosta Suomessa, Suomi voi kuitenkin määrätessään tämän henkilön muusta tulosta suoritettavan veron määrää ottaa lukuun sen tulon, joka on vapautettu verosta.

e) Jos kuitenkin Suomessa asuva yhtiö saa korkoa, rojalta tai yritysjohtomaksua, josta 12, 13 tai 14 artiklan mukaan voidaan verottaa Barbadosissa, Suomen on vähennettävä korosta, rojalista tai yritysjohtomaksusta suoritettavasta verosta määrä, joka vastaa 10 prosenttia koron, rojalin tai yritysjohtomaksun määrästä.

f) Tämän kappaleen a) kohtaa sovellettaessa sanonta "Barbadosissa tulosta maksettu vero" käsittää määrän, joka Suomessa asuvan henkilön olisi ollut maksettava Barbadosin verona asianomaiselta vuodelta tulosta, joka luetaan kuuluvaksi Barbadosissa harjoitettuun liiketoimintaan, jollei verosta olisi myönnetty vapautusta tai veroa alennettu siltä vuodelta tai sen osalta Hotel Aids Act -nimisen lain (Cap. 72) ja Fiscal Incentives Act -nimisen lain (Cap. 71A) tai muun lainsäädännön mukaan, joka myöhemmin saatetaan saattaa voimaan ja jossa myönnetään sellainen vapautus tai alennus, jonka pääasiallisesti samankaltaisesta luontees-

ta sopimusvaltioiden toimivaltaiset viranomaiset ovat yhtä mieltä, jos sitä ei ole muutettu sen jälkeen tai sitä on muutettu vain vähäisessä määrin ilman että sen yleiseen luonteeseen on vaikutettu.

g) Tämän kappaleen f) kohdan määräyksiä sovelletaan kymmeneltä ensimmäiseltä sopimuksen soveltamisvuodelta, mutta sopimusvaltioiden toimivaltaiset viranomaiset voivat neuvotella keskenään päättääkseen, onko tätä ajanjaksoa pidennettävä.

2. Barbadosissa kaksinkertainen verotus poistetaan seuraavasti:

a) Jollei Barbadosin lainsäädännöstä, joka koskee muualla kuin Barbadosissa maksettavan veron vähentämistä Barbadosin verosta, muuta johdu (sikäli kuin tämä lainsäädäntö ei vaikuta tässä esitettyyn yleiseen periaatteen):

1) vähennetään Suomen vero, joka Suomen lainsäädännön mukaan ja tämän sopimuksen mukaisesti on suoritettava joko välittömästi tai vähennyksenä Suomessa olevasta lähteestä saadusta tulosta (lukuun ottamatta osingon osalta veroa voitosta, josta osinko maksetaan), siitä Barbadosin verosta, joka lasketaan saman tulon perusteella kuin minkä perusteella Suomen vero lasketaan;

2) sellaisen osingon osalta, jonka Suomessa asuva yhtiö maksaa Barbadosissa asuvalle yhtiölle, joka välittömästi hallitsee vähintään 10 prosenttia osingon maksavan yhtiön äänimäärästä, on vähennystä myönnettäessä otettava huomioon (a) 1) kohdan mukaan vähennettävän Suomen veron lisäksi se Suomen vero, joka osingon maksavan yhtiön on suoritettava siitä voitosta, josta osinko maksetaan.

b) Vähennyksen määrä ei kuitenkaan saa olla suurempi kuin se ennen vähennyksen tekemistä lasketun veron osa, joka jakautuu sille tulolle, josta voidaan verottaa Suomessa.

26 artikla

Syrjintäkielto

1. Sopimusvaltion kansalainen ei toisessa sopimusvaltiossa saa joutua sellaisen verotuksen tai siihen liittyvän velvoituksen kohteeksi, joka on muunlainen tai raskaampi kuin verotus tai siihen liittyvä velvoitus, jonka kohteeksi tämän toisen valtion kansalainen samoissa olosuhteissa joutuu tai saattaa joutua.

2. Verotus, joka kohdistuu sopimusvaltiossa olevan yrityksen toisessa sopimusvaltiossa olevaan kiinteään toimipaikkaan, ei tässä toisessa valtiossa saa olla epäedullisempi kuin verotus, joka kohdistuu tässä toisessa valtiossa olevaan

samanlaista toimintaa harjoittavaan yritykseen. Tämän määräyksen ei katsota velvoittavan sopimusvaltiota myöntämään toisessa sopimusvaltiossa asuvalle henkilölle sellaista henkilökohtaista vähennystä verotuksessa, vapautusta verosta tai alennusta veroon siviilisäädyn taikka perheen huoltovelvollisuuden johdosta, joka myönnetään omussa valtiossa asuvalle henkilölle.

3. Muussa kuin sellaisessa tapauksessa, jossa 10 artiklan 1 kappaleen, 12 artiklan 8 kappaleen, 13 artiklan 7 kappaleen tai 14 artiklan 5 kappaleen määräyksiä sovelletaan, ovat korko, rojalti, yritysjohtomaksu ja muu maksu, jotka sopimusvaltiossa oleva yritys suorittaa toisessa sopimusvaltiossa asuvalle henkilölle, vähennyskelpoisia tämän yrityksen verotettavaa tuloa määrättäessä samoin ehdoin kuin maksu ensiksi mainitussa valtiossa asuvalle henkilölle.

4. Tämän artiklan 2 kappaleen määräysten ei katsota estävän Barbadosia soveltamasta sivuliikkeen tulosta suoritettavaa veroaan eikä ulkomaisten vakuutusyhtiöiden vakuutusmaksutuloista suoritettavaa veroaan Income Tax Act -nimisessä laissa olevien verokantojen mukaan.

5. Sopimusvaltiossa oleva yritys, jonka pääoman toisessa sopimusvaltiossa asuva henkilö tai siellä asuvat henkilöt välittömästi tai välillisesti joko kokonaan tai osaksi omistavat tai josta he tällä tavoin määräävät, ei ensiksi mainitussa valtiossa saa joutua sellaisen verotuksen tai siihen liittyvän veloituksen kohteeksi, joka on muunlainen tai raskaampi kuin verotus tai siihen liittyvä veloitus, jonka kohteeksi ensiksi mainitussa valtiossa oleva muu samanluonteinen yritys joutuu tai saattaa joutua.

6. Tässä artiklassa sanonnalla "verotus" tarkoitetaan veroja, joihin tätä sopimusta sovelletaan.

27 artikla

Etuuksien rajoitukset

1. Sopimusvaltiossa asuva henkilö, joka saa tuloa toisesta sopimusvaltiossa, ei tässä toisessa valtiossa ole oikeutettu niihin etuuksiin, jotka mainitaan artikloissa 7—25, jos 50 prosenttia tai vähemmän henkilön hallintaan oikeuttavasta omistuksesta (tai milloin on kysymys yhtiöstä, 50 prosenttia tai vähemmän yhtiön kunkin osakelukan osakkeiden lukumäärästä) on, välittömästi tai välillisesti, yhden tai useamman sopimusvaltiossa asuvan luonnollisen henkilön muodostaman yhdistelmän omistama.

2. Tämän artiklan 1 kappaleen määräyksiä ei sovelleta, jos sopimusvaltiossa saatu tulo kertyy kaupan tai palvelutoiminnan harjoittamisesta

International Business Companies (Exemption from Taxes) Act -nimisen lain (Cap. 77) nojalla tai muusta toiminnasta kuin pankkitoiminnan harjoittamisesta Offshore Banking Act -nimisen lain (Cap. 325) nojalla tai muun sellaisen määräyksen nojalla, joka tämän sopimuksen allekirjoittamisen jälkeen saatetaan saattaa voimaan ja jonka pääasiallisesti samankaltaisesta luonteesta sopimusvaltioiden toimivaltaiset viranomaiset ovat yhtä mieltä. Henkilö, joka harjoittaa pankkitoimintaa Offshore Banking Act -nimisen lain (Cap. 325) nojalla tai vakuustointia Exempt Insurance Act -nimisen lain (Cap. 308A) nojalla tai sijoitusyhtiötoimintaa International Business Companies (Exemption from Taxes) Act -nimisen lain (Cap. 77) nojalla, taikka muun sellaisen määräyksen nojalla, joka sopimuksen allekirjoittamisen jälkeen saatetaan saattaa voimaan ja jonka pääasiallisesti samankaltaisesta luonteesta sopimusvaltioiden toimivaltaiset viranomaiset ovat yhtä mieltä, ei ole oikeutettu niihin etuuksiin, jotka mainitaan 7—25 artiklassa.

3. Tämän artiklan 1 kappaleen määräyksiä ei sovelleta, jos tulon saava henkilö on sopimusvaltiossa asuva yhtiö, jonka pääosakeluokan osakkeilla käydään huomattavaa ja säännöllistä kauppaa tunnustetussa arvopaperipörssissä.

4. Jos sopimusvaltio aikoo evätä toisessa sopimusvaltiossa asuvalta henkilöltä etuuksia tähän artiklaan vedoten, on sopimusvaltioiden toimivaltaisten viranomaisten neuvoteltava asiasta keskenään.

28 artikla

Keskinäinen sopimusmenettely

1. Jos henkilö katsoo, että sopimusvaltion tai molempien sopimusvaltioiden toimenpiteet ovat johtaneet tai johtavat hänen osaltaan verotukseen, joka on tämän sopimuksen määräysten vastainen, hän voi saattaa asiansa sen sopimusvaltion toimivaltaisen viranomaisen käsiteltäväksi, jossa hän asuu tai, jos kysymyksessä on 26 artiklan 1 kappaleen soveltaminen, jonka kansalainen hän on, ilman että tämä vaikuttaa hänen oikeuteensa käyttää näiden valtioiden sisäisessä oikeusjärjestyksessä olevia oikeussuojakeinoja. Asia on saatettava käsiteltäväksi kolmen vuoden kuluessa siitä kun henkilö sai tiedon toimenpiteestä, joka on aiheuttanut sopimuksen määräysten vastaisen verotuksen.

2. Jos toimivaltainen viranomainen havaitsee huomautuksen perustelluksi, mutta ei itse voi saada aikaan tyydyttävää ratkaisua, viranomaisen on pyrittävä toisen sopimusvaltion toimivaltaisen viranomaisen kanssa keskinäisin sopimuksin ratkaisemaan asia siinä tarkoituksessa

sa, että vältetään verotus, joka on sopimuksen vastainen. Siinä tapauksessa, että toimivaltaiset viranomaiset pääsevät sopimukseen, sopimusvaltiot määräävät veroa ja palauttavat sitä tai myöntävät veronhyvitystä tehdyn sopimuksen mukaisesti. Sopimus pannaan täytäntöön sopimusvaltioiden sisäisessä lainsäädännössä olevien aikarajojen estämättä.

3. Sopimusvaltioiden toimivaltaisten viranomaisten on pyrittävä keskinäisin sopimuksin ratkaisemaan sopimuksen tulkinnassa tai soveltamisessa syntyvät vaikeudet tai epätietoisuutta aiheuttavat kysymykset. Sopimusvaltioiden toimivaltaiset viranomaiset voivat erityisesti sopia:

- a) sopimusvaltiossa olevan yrityksen tulon, vähennyksen, hyvityksen tai alentamisen lukeemisesta sen toisessa sopimusvaltiossa olevaan kiinteään toimipaikkaan kuuluvaksi;
- b) tulon, vähennyksen, hyvityksen tai huojennuksen jakamisesta henkilöiden kesken;
- c) tietyn tulon luonnehdinnasta;
- d) tulon lähdettä koskevien sääntöjen soveltamisesta tiettyyn tuloon;
- e) sanonnan yhteisestä merkityksestä;
- f) sopimuksessa määritellyn rahamäärän korottamisesta talouden tai rahan arvon kehitystä vastaavasti;
- g) sellaisten sisäisen lainsäädännön määräysten soveltamisesta sopimuksen tarkoituksen mukaisella tavalla, jotka koskevat maksamattomille määrille ja takaisinmaksetuille määrille suoritettavia korkoja sekä rikosoikeuteen kuulumattomia seuraamuksia ja sakkoja.

Ne voivat myös neuvotella keskenään kaksinkertaisen verotuksen poistamiseksi sellaisissa tapauksissa, joita sopimus ei käsitä.

4. Sopimusvaltioiden toimivaltaiset viranomaiset voivat olla välittömässä yhteydessä keskenään sopimukseen pääsemiseksi niissä tapauksissa, jotka mainitaan edellä olevissa kappaleissa.

29 artikla

Tietojen vaihtaminen

1. Sopimusvaltioiden toimivaltaisten viranomaisten on vaihdettava keskenään sellaisia tietoja, jotka ovat välttämättömiä tämän sopimuksen tai sopimusvaltioiden sopimuksen piiriin kuuluvia veroja koskevan sisäisen lainsäädännön määräysten soveltamiseksi, mikäli tämän lainsäädännön perusteella tapahtuva verotus ei ole sopimuksen vastainen. Sopimusvaltion vastaanottamia tietoja on käsiteltävä salaisina samalla tavalla kuin tämän valtion sisäisen lainsäädännön perusteella saatuja tietoja ja niitä saadaan ilmaista vain henkilöille tai viranomaisille (niihin luettuina tuomioistui-

met ja hallintoelimet), jotka määräävät, kantavat tai perivät sopimuksen piiriin kuuluvia veroja tai käsittelevät näitä veroja koskevia syytteitä tai valituksia. Näiden henkilöiden tai viranomaisten on käytettävä tietoja vain tällaisiin tarkoituksiin. Ne saavat ilmaista tietoja julkisessa oikeudenkäynnissä tai tuomioistuimen ratkaisuisissa. Toimivaltaiset viranomaiset voivat neuvottelemalla keskenään kehittää niitä asioita koskevia sopivia ehtoja ja menettelytapoja, joiden osalta tietoja vaihdetaan, niihin luettuina tarvittaessa veronkiertoa koskevien tietojen vaihtaminen.

2. Tämän artiklan 1 kappaleen määräysten ei katsota velvoittavan sopimusvaltiota:

- a) ryhtymään hallintotoimiin, jotka poikkeavat tämän sopimusvaltion tai toisen sopimusvaltion lainsäädännöstä ja hallintokäytännöstä;
- b) antamaan tietoja, joita tämän sopimusvaltion tai toisen sopimusvaltion lainsäädännön mukaan tai säännönmukaisen hallintomenettelyn puitteissa ei voida hankkia;
- c) antamaan tietoja, jotka paljastaisivat liikesalaisuuden taikka teollisen, kaupallisen ja ammatillisen salaisuuden tai elinkeinotoiminnassa käytetyn menettelytavan, taikka tietoja, joiden ilmaiseminen olisi vastoin yleistä järjestyä (*ordre public*).

30 artikla

Diplomaattiset edustajat ja konsulivirkamiehet

Tämä sopimus ei vaikuta niihin verotuksellisiin erioikeuksiin, jotka kansainvälisen oikeuden yleisten sääntöjen tai erityisten sopimusten määräysten mukaan myönnetään diplomaattisille edustajille tai konsulivirkamiehille.

31 artikla

Voimaantulo

1. Sopimusvaltioiden hallitukset ilmoittavat toisilleen täyttäneensä valtiosäännössään tämän sopimuksen voimaantulolle asetetut edellytykset.

2. Sopimus tulee voimaan kolmantenakymmenentenä päivänä siitä päivästä, jona myöhempi 1 kappaleessa tarkoitetuista ilmoituksista on tehty, ja sen määräyksiä sovelletaan:

a) Suomessa:

1) lähteellä pidätettävien verojen osalta, tulon, joka saadaan sitä vuotta, jona sopimus tulee voimaan, lähinnä seuraavan kalenterivuoden tammikuun ensimmäisenä päivänä tai sen jälkeen;

2) muiden tulosta suoritettavien verojen osalta, veroihin, jotka määrätään sitä vuotta, jona sopimus tulee voimaan, lähinnä seuraavan

kalenterivuoden tammikuun ensimmäisenä päivänä tai sen jälkeen alkavilta verovuosilta;

b) Barbadosissa:

1) lähteellä pidätettävien verojen osalta, määrin, jotka maksetaan tai siirretään henkilölle, joka ei asu Barbadosissa, sitä vuotta, jona sopimus tulee voimaan, lähinnä seuraavan kalenterivuoden tammikuun ensimmäisenä päivänä tai sen jälkeen;

2) muiden tulosta suoritettavien verojen osalta, tuloon, joka saadaan sitä vuotta, jona sopimus tulee voimaan, lähinnä seuraavan kalenterivuoden tammikuun ensimmäisenä päivänä tai sen jälkeen.

32 artikla

Päätyminen

Tämä sopimus on voimassa, kunnes jompikumpi sopimusvaltio sen irtisanoo. Kumpikin sopimusvaltio voi viiden vuoden kuluttua siitä päivästä, jona sopimus tulee voimaan, irtisanoa sopimuksen diplomaattista tietä tekemällä irtisanomisilmoituksen vähintään kuusi kuukautta ennen kunkin kalenterivuoden päättymistä. Tässä tapauksessa sopimuksen soveltaminen lakkaa:

a) Suomessa:

1) lähteellä pidätettävien verojen osalta, tuloon, joka saadaan sitä vuotta, jona irtisano-

misilmoitus tehdään, lähinnä seuraavan kalenterivuoden tammikuun ensimmäisenä päivänä tai sen jälkeen;

2) muiden tulosta suoritettavien verojen osalta, veroihin, jotka määrätään sitä vuotta, jona irtisanomisilmoitus tehdään, lähinnä seuraavan kalenterivuoden tammikuun ensimmäisenä päivänä tai sen jälkeen alkavilta verovuosilta;

b) Barbadosissa:

1) lähteellä pidätettävien verojen osalta, määrin, jotka maksetaan tai siirretään henkilölle, joka ei asu Barbadosissa, irtisanomisilmoitusta lähinnä seuraavana tammikuun ensimmäisenä päivänä tai sen jälkeen;

2) muiden tulosta suoritettavien verojen osalta, tuloon, joka saadaan sopimuksen irtisanomista lähinnä seuraavana tammikuun ensimmäisenä päivänä tai sen jälkeen.

Tämän vakuudeksi ovat allekirjoittaneet, asianmukaisesti siihen valtuutettuina, allekirjoittaneet tämän sopimuksen.

Tehty Lontoossa 15 päivänä kesäkuuta 1989 kahtena suomen- ja englanninkielisenä kappaletena molempien tekstien ollessa yhtä todistusvoimaiset.

Suomen hallituksen
puolesta:

ILKKA PASTINEN

Babadosin hallituksen
puolesta:

WINSTON COX

CONVENTION¹ BETWEEN FINLAND AND BARBADOS FOR THE AVOIDANCE OF DOUBLE TAXATION WITH RESPECT TO TAXES ON INCOME

The Government of Finland and the Government of Barbados, desiring to conclude a Convention for the avoidance of double taxation with respect to taxes on income, have agreed as follows:

Article 1. PERSONAL SCOPE

This Convention shall apply to persons who are residents of one or both of the Contracting States.

Article 2. TAXES COVERED

1. The existing taxes to which this Convention shall apply are:

(a) In Finland:

- (i) The state income tax;
- (ii) The communal tax;
- (iii) The church tax; and
- (iv) The tax withheld at source from non-residents' income (hereinafter referred to as "Finnish tax");

b) In Barbados:

- (i) The income tax (including premium income tax);
- (ii) The corporation tax (including tax on branch profits); and
- (iii) The petroleum winning operations tax (hereinafter referred to as "Barbados tax").

2. The Convention shall apply also to any identical or substantially similar taxes which are imposed after the date of signature of the Convention in addition to, or in place of, the existing taxes. The competent authorities of the Contracting States shall notify each other of any significant changes which have been made in their respective taxation laws.

Article 3. GENERAL DEFINITIONS

1. For the purposes of this Convention, unless the context otherwise requires:

a) The term "Finland" means the Republic of Finland and, when used in a geographical sense, means the territory of the Republic of Finland, and any area adjacent to the territorial waters of the Republic of Finland within which, under the laws of Finland and in accordance with international law, the rights of Finland with

¹ Came into force on 20 August 1992, i.e., 30 days after the date of the last of the notifications (of 21 July 1992) by which the Contracting Parties had informed each other of the completion of the constitutional requirements, in accordance with article 31 (2).

respect to the exploration and exploitation of the natural resources of the sea bed and its sub-soil and of the superjacent waters may be exercised;

b) The term “Barbados” means the island of Barbados and the territorial waters thereof, including any area outside such territorial waters which in accordance with international law and the laws of Barbados is an area within which the rights of Barbados with respect to the sea bed and sub-soil and their natural resources may be exercised;

c) The term “person” includes an individual, a company and any other body of persons;

d) The term “company” means any body corporate or any entity which is treated as a body corporate for tax purposes;

e) The terms “enterprise of a Contracting State” and “enterprise of the other Contracting State” mean respectively an enterprise carried on by a resident of a Contracting State and an enterprise carried on by a resident of the other Contracting State;

f) The term “national” means any individual possessing the nationality of a Contracting State, and any legal person, partnership and association deriving its status as such from the laws in force in a Contracting State;

g) The term “international traffic” means any transport by a ship or aircraft, except when such transport is solely between places within a Contracting State;

h) The term “competent authority” means:

(i) In Finland, the Ministry of Finance or its authorized representative;

(ii) In Barbados, the Minister of Finance or his authorised representative.

2. As regards the application of the Convention by a Contracting State any term not defined therein shall, unless the context otherwise requires, have the meaning which it has under the law of that State concerning the taxes to which the Convention applies.

Article 4. RESIDENCE

1. For the purposes of this Convention, the term “resident of a Contracting State” means any person who, under the laws of that State, is liable to tax therein by reason of his domicile, residence, place of management or any other criterion of a similar nature. However, the term does not include any person who is liable to tax in that State in respect only of income from sources in that State.

2. Where by reason of the provisions of paragraph 1 an individual is a resident of both Contracting States, then his status shall be determined as follows:

a) He shall be deemed to be a resident of the State in which he has a permanent home available to him; if he has a permanent home available to him in both States, he shall be deemed to be a resident of the State with which his personal and economic relations are closer (centre of vital interests);

b) If the State in which he has his centre of vital interests cannot be determined, or if he has not a permanent home available to him in either State, he shall be deemed to be a resident of the State in which he has an habitual abode;

c) If he has an habitual abode in both States or in neither of them, he shall be deemed to be a resident of the State of which he is a national;

d) If he is a national of both States or of neither of them, the competent authorities of the Contracting States shall settle the question by mutual agreement.

3. Where by reason of the provisions of paragraph 1 a person other than an individual is a resident of both Contracting States, the competent authorities of the Contracting States shall settle the question by mutual agreement.

Article 5. LIMITATION OF RELIEF

Where under any provision of this Convention income or capital gains are relieved from Finnish tax and, under the law in force in Barbados, an individual in respect of the said income or capital gains is liable to tax by reference to the amount thereof which is remitted to or received in Barbados and not by reference to the full amount thereof, then the relief to be allowed under the Convention in Finland shall apply only to so much of the income or capital gains as are remitted to or received in Barbados.

Article 6. PERMANENT ESTABLISHMENT

1. For the purposes of this Convention, the term “permanent establishment” means a fixed place of business through which the business of an enterprise is wholly or partly carried on.

2. The term “permanent establishment” includes especially:

a) A place of management;

b) A branch;

c) An office;

d) A factory;

e) A workshop;

f) A store or other sales outlet;

g) A mine, an oil or gas well, a quarry or any other place of extraction of natural resources; and

h) The maintenance of substantial equipment or machinery for a period of more than six months.

3. A building site, or construction, assembly or installation project or supervisory activities in connection therewith constitute a permanent establishment only if such site, project or activities last more than six months.

4. Notwithstanding the preceding provisions of this Article, the term “permanent establishment” shall be deemed not to include:

a) The use of facilities solely for the purpose of storage, display or delivery of goods or merchandise belonging to the enterprise;

b) The maintenance of a stock of goods or merchandise belonging to the enterprise solely for the purpose of storage, display or delivery;

c) The maintenance of a stock of goods or merchandise belonging to the enterprise solely for the purpose of processing by another enterprise;

d) The maintenance of a fixed place of business solely for the purpose of purchasing goods or merchandise or of collecting information, for the enterprise;

e) The maintenance of a fixed place of business solely for the purpose of carrying on, for the enterprise, any other activity of a preparatory or auxiliary character;

f) The maintenance of a fixed place of business solely for any combination of activities mentioned in sub-paragraphs *a)* to *e)*, provided that the overall activity of the fixed place of business resulting from this combination is of a preparatory or auxiliary character.

5. Notwithstanding the provisions of paragraphs 1 and 2, where a person — other than an agent of an independent status to whom paragraph 6 applies — is acting on behalf of an enterprise and has, and habitually exercises, in a Contracting State an authority to conclude contracts in the name of the enterprise, that enterprise shall be deemed to have a permanent establishment in that State in respect of any activities which that person undertakes for the enterprise, unless the activities of such person are limited to those mentioned in paragraph 4 which, if exercised through a fixed place of business, would not make this fixed place of business a permanent establishment under the provisions of that paragraph.

6. An enterprise shall not be deemed to have a permanent establishment in a Contracting State merely because it carries on business in that State through a broker, general commission agent or any other agent of an independent status, provided that such persons are acting in the ordinary course of their business. However, when the activities of such an agent are devoted wholly or almost wholly on behalf of that enterprise, he will not be considered an agent of an independent status within the meaning of this paragraph but in such cases the provisions of paragraph 4 shall apply.

7. The fact that a company which is a resident of a Contracting State controls or is controlled by a company which is a resident of the other Contracting State, or which carries on business in that other State (whether through a permanent establishment or otherwise), shall not of itself constitute either company a permanent establishment of the other.

Article 7. INCOME FROM IMMOVABLE PROPERTY

1. Income derived by a resident of a Contracting State from immovable property (including income from agriculture or forestry) situated in the other Contracting State may be taxed in that other State.

2. *a)* The term “immovable property” shall, subject to the provisions of sub-paragraphs *b)* and *c)*, have the meaning which it has under the law of the Contracting State in which the property in question is situated.

b) The term “immovable property” shall in any case include property accessory to immovable property, livestock and equipment used in agriculture and forestry, rights to which the provisions of general law respecting landed property apply, usufruct of immovable property and rights to variable or fixed payments as consideration for the working of, or the right to work, mineral deposits, sources and other natural resources.

c) Ships and aircraft shall not be regarded as immovable property.

3. The provisions of paragraph 1 shall apply to income derived from the direct use, letting, or use in any other form of immovable property.

4. Where the ownership of shares or other corporate rights in a company entitles the owner of such shares or corporate rights to the enjoyment of immovable property held by the company, the income from the direct use, letting, or use in any other form of such right to enjoyment may be taxed in the Contracting State in which the immovable property is situated.

5. The provisions of paragraphs 1 and 3 shall also apply to the income from immovable property of an enterprise and to income from immovable property used for the performance of independent personal services.

Article 8. BUSINESS PROFITS

1. The profits of an enterprise of a Contracting State shall be taxable only in that State unless the enterprise carries on business in the other Contracting State through a permanent establishment situated therein. If the enterprise carries on business as aforesaid, the profits of the enterprise may be taxed in the other State but only so much of them as is attributable to that permanent establishment.

2. Notwithstanding the provisions of paragraph 1, where an enterprise of a Contracting State which has a permanent establishment in the other Contracting State carries on business activities in that other State otherwise than through the permanent establishment, of the same or similar kind as the business activities carried on by the permanent establishment, then the profits of such activities may be attributable to the permanent establishment unless the enterprise shows that such activities could not have been reasonably undertaken by the permanent establishment.

3. Subject to the provisions of paragraph 4, where an enterprise of a Contracting State carries on business in the other Contracting State through a permanent establishment situated therein, there shall in each Contracting State be attributed to that permanent establishment the profits which it might be expected to make if it were a distinct and separate enterprise engaged in the same or similar activities under the same or similar conditions and dealing wholly independently with the enterprise of which it is a permanent establishment.

4. In determining the profits of a permanent establishment, there shall be allowed as deductions expenses which are incurred for the purposes of the permanent establishment, including executive and general administrative expenses so incurred, whether in the State in which the permanent establishment is situated or elsewhere.

5. No profits shall be attributed to a permanent establishment by reason of the mere purchase by that permanent establishment of goods or merchandise for the enterprise.

6. If the information available to the tax authority concerned is inadequate to determine the profits to be attributed to the permanent establishment, such profits may be determined by the exercise of discretion or the making of an estimate by that authority, provided that such discretion shall be exercised or such estimate shall be made in accordance with the principles stated in this Article.

7. Where profits include items of income which are dealt with separately in other Articles of this Convention, then, the provisions of those Articles shall not be affected by the provisions of this Article.

Article 9. SHIPPING AND AIR TRANSPORT

1. Profits of an enterprise of a Contracting State from the operation of ships or aircraft in international traffic shall be taxable only in that State.

2. Profits of an enterprise of a Contracting State from the use, maintenance, or rental of containers (including trailers, barges, and related equipment for the transport of containers) used in international traffic shall be taxable only in that State.

3. The provisions of paragraph 1 shall also apply to profits from the participation in a pool, a joint business or an international operating agency.

Article 10. ASSOCIATED ENTERPRISES

1. Where

a) An enterprise of a Contracting State participates directly or indirectly in the management, control or capital of an enterprise of the other Contracting State, or

b) The same persons participate directly or indirectly in the management, control or capital of an enterprise of a Contracting State and an enterprise of the other Contracting State, and in either case conditions are made or imposed between the two enterprises in their commercial or financial relations which differ from those which would be made between independent enterprises, then any profits which would, but for those conditions, have accrued to one of the enterprises, but, by reason of those conditions, have not so accrued, may be included in the profits of that enterprise and taxed accordingly.

2. Where a Contracting State includes in the profits of an enterprise of that State — and taxes accordingly — profits on which an enterprise of the other Contracting State has been charged to tax in that other State and the profits so included are by the first-mentioned State claimed to be profits which would have accrued to the enterprise of the first-mentioned State if the conditions made between the two enterprises had been those which would have been made between independent enterprises, then that other State shall make an appropriate adjustment to the amount of tax charged therein on those profits, where that other State considers the adjustment justified. In determining such adjustment, due regard shall be had to the other provisions of this Convention and the competent authorities of the Contracting States shall if necessary consult each other.

Article 11. DIVIDENDS

1. Dividends paid by a company which is a resident of a Contracting State to a resident of the other Contracting State may be taxed in that other State.

2. However, such dividends may also be taxed in the Contracting State of which the company paying the dividends is a resident and according to the laws of that State, but if the recipient is the beneficial owner of the dividends the tax so charged shall not exceed:

a) 5 per cent of the gross amount of the dividends if the beneficial owner is a company (other than a partnership) which holds directly at least 10 per cent of the voting power of the company paying the dividends;

b) 15 per cent of the gross amount of the dividends in all other cases.

This paragraph shall not affect the taxation of the company in respect of the profits out of which the dividends are paid.

3. Notwithstanding the provisions of paragraph 2, dividends paid by a company which is a resident of Barbados to the Finnish Fund for Industrial Development Co-operation Ltd (Finnfund) shall be exempt from Barbados tax.

4. The term "dividends" as used in this Article means income from shares, or other rights, not being debt-claims, participating in profits, as well as income from other corporate rights which is subjected to the same taxation treatment as income from shares by the laws of the State of which the company making the distribution is a resident.

5. The provisions of paragraphs 1 and 2 shall not apply if the beneficial owner of the dividends, being a resident of a Contracting State, carries on business in the other Contracting State of which the company paying the dividends is a resident, through a permanent establishment situated therein, or performs in that other State independent personal services from a fixed base situated therein, and the holding in respect of which the dividends are paid is effectively connected with such permanent establishment or fixed base. In such case the provisions of Article 8 or Article 16, as the case may be, shall apply.

6. Where a company which is a resident of a Contracting State derives profits or income from the other Contracting State, that other State may not impose any tax on the dividends paid by the company, except insofar as such dividends are paid to a resident of that other State or insofar as the holding in respect of which the dividends are paid is effectively connected with a permanent establishment or a fixed base situated in that other State, nor subject the company's undistributed profits to a tax on undistributed profits, even if the dividends paid or the undistributed profits consist wholly or partly of profits or income arising in such other State.

7. Where a company which is a resident of a Contracting State derives profits or income from activities carried on by that company through a permanent establishment situated in the other Contracting State, then any profits or income remitted or deemed to have been remitted by the permanent establishment to the head office of the company or any other of its offices may, notwithstanding any other provisions of the Convention, be taxed in accordance with the law of the other Contracting State, but the tax so charged shall not exceed 5 per cent of the profits or income remitted or deemed to have been remitted.

Article 12. INTEREST

1. Interest arising in a Contracting State and paid to a resident of the other Contracting State may be taxed in that other State.

2. However, such interest may also be taxed in the Contracting State in which it arises and according to the laws of that State, but if the recipient is the beneficial owner of the interest the tax so charged shall not exceed 5 per cent of the gross amount of the interest.

3. Notwithstanding the provisions of paragraph 2, interest arising in a Contracting State and paid to the Government of the other Contracting State shall be exempt from tax in the first-mentioned State.

4. For the purposes of paragraph 3, the term “Government” means:

- a) In the case of Finland,
 - (i) The Government of Finland;
 - (ii) The “Suomen Pankki” (the Central Bank of Finland);
 - (iii) The Finnish Fund for Industrial Development Co-operation Ltd (Finnfund);
 - (iv) The Finnish Export Credit Ltd; and
 - (v) Any other like institution, as may be agreed upon from time to time between the Governments of the Contracting States;
- b) In the case of Barbados,
 - (i) The Government of Barbados;
 - (ii) The Central Bank of Barbados;
 - (iii) The Barbados Development Bank; and
 - (iv) Any other like institution, as may be agreed upon from time to time between the Governments of the Contracting States.

5. The term “interest” as used in this Article means income from debt-claims of every kind, whether or not secured by mortgage and whether or not carrying a right to participate in the debtor’s profits, and in particular, income from government securities and income from bonds or debentures, including premiums and prizes attaching to such securities, bonds or debentures. Penalty charges for late payment shall not be regarded as interest for the purpose of this Article.

6. The provisions of paragraphs 1 and 2 shall not apply if the beneficial owner of the interest, being a resident of a Contracting State, carries on business in the other Contracting State in which the interest arises, through a permanent establishment situated therein, or performs in that other State independent personal services from a fixed base situated therein, and the debt-claim in respect of which the interest is paid is effectively connected with:

- a) Such permanent establishment or fixed base, or
- b) Business activities referred to in paragraph 2 of Article 8.

In such cases the provisions of Article 8 or Article 16, as the case may be, shall apply.

7. Interest shall be deemed to arise in a Contracting State when the payer is that State itself, a local authority or a resident of the State. Where, however, the person paying the interest, whether he is a resident of a Contracting State or not, has in a Contracting State a permanent establishment or a fixed base in connection with which the indebtedness on which the interest is paid was incurred, and such interest is borne by such permanent establishment or fixed base, then such interest shall be deemed to arise in the State in which the permanent establishment or fixed base is situated.

8. Where, by reason of a special relationship between the payer and the beneficial owner or between both of them and some other person, the amount of the

interest, having regard to the debt-claim for which it is paid, exceeds the amount which would have been agreed upon by the payer and the beneficial owner in the absence of such relationship, the provisions of this Article shall apply only to the last-mentioned amount. In such case, the excess part of the payments shall remain taxable according to the laws of each Contracting State, due regard being had to the other provisions of this Convention.

Article 13. ROYALTIES

1. Royalties arising in a Contracting State and paid to a resident of the other Contracting State may be taxed in that other State.

2. However, such royalties may also be taxed in the Contracting State in which they arise and according to the laws of that State, but if the recipient is the beneficial owner of the royalties, the tax so charged shall not exceed 5 per cent of the gross amount of the royalties.

3. The term "royalties" as used in this Article means payments of any kind received as a consideration for the use of, or the right to use, any copyright of literary, artistic or scientific work including cinematograph films, and films or tapes for radio or television broadcasting, any patent, trade mark, design or model, plan, secret formula or process, or for information concerning industrial, commercial or scientific experience.

4. Notwithstanding the provisions of paragraphs 1 and 2, copyright royalties in respect of the use of, or the right to use, any literary, artistic or scientific work (including royalties in respect of cinematograph films and films or tapes for radio or television broadcasting) arising in a Contracting State and paid to a resident of the other Contracting State shall be exempt from tax in the first-mentioned State.

5. The provisions of paragraphs 1, 2 and 4 shall not apply if the beneficial owner of the royalties, being a resident of a Contracting State, carries on business in the other Contracting State in which the royalties arise, through a permanent establishment situated therein, or performs in that other State independent personal services from a fixed base situated therein, and the right or property in respect of which the royalties are paid is effectively connected with:

- a) Such permanent establishment or fixed base, or
- b) Business activities referred to in paragraph 2 of Article 8.

In such cases the provisions of Article 8 or Article 16, as the case may be, shall apply.

6. Royalties shall be deemed to arise in a Contracting State when the payer is that State itself, a local authority or a resident of that State. Where, however, the person paying the royalties, whether he is a resident of a Contracting State or not, has in a Contracting State a permanent establishment or a fixed base in connection with which the liability to pay the royalties was incurred, and such royalties are borne by such permanent establishment or fixed base, then such royalties shall be deemed to arise in the State in which the permanent establishment or fixed base is situated.

7. Where, by reason of a special relationship between the payer and the beneficial owner or between both of them and some other person, the amount of the royalties, having regard to the use, right or information for which they are paid,

exceeds the amount which would have been agreed upon by the payer and the beneficial owner in the absence of such relationship, the provisions of this Article shall apply only to the last-mentioned amount. In such case, the excess part of the payments shall remain taxable according to the laws of each Contracting State, due regard being had to the other provisions of this Convention.

Article 14. MANAGEMENT CHARGES

1. Management charges paid by a resident of a Contracting State to an enterprise of the other Contracting State may be taxed in that other State.

2. However, such management charges may also be taxed in the Contracting State of which the person paying the management charges is a resident and according to the laws of that State, but the tax so charged shall not exceed 5 per cent of the gross amount of the charges.

3. The term "management charges" as used in this Article means payments of any kind to an enterprise for, or in respect of, the provision of industrial or commercial advice, or management or technical services, or similar services or facilities, but it does not include payments for independent personal services mentioned in Article 16.

4. The provisions of paragraphs 1 and 2 shall not apply if the enterprise to which the management charges are paid, being an enterprise of a Contracting State, carries on business in the other Contracting State from which the management charges are paid, through a permanent establishment situated therein and the services for which the management charges are paid are effectively connected with:

- a) Such permanent establishment, or
- b) Business activities referred to in paragraph 2 of Article 8.

In such cases the provisions of Article 8 shall apply.

5. Where, by reason of a special relationship between the payer and the recipient or between both of them and some other person, the amount of the management charges, having regard to the services for which they are paid, exceeds the amount which would have been agreed upon by the payer and the recipient in the absence of such relationship, the provisions of this Article shall apply only to the last-mentioned amount. In such case, the excess part of the payments shall remain taxable according to the laws of each Contracting State, due regard being had to the other provisions of this Convention.

Article 15. CAPITAL GAINS

1. Gains derived by a resident of a Contracting State from the alienation of immovable property referred to in paragraph 2 of Article 7 and situated in the other Contracting State may be taxed in that other State.

2. Gains derived by a resident of a Contracting State from the alienation of shares or other corporate rights referred to in paragraph 4 of Article 7 may be taxed in the Contracting State in which the immovable property held by the company is situated.

3. Gains from the alienation of movable property forming part of the business property of a permanent establishment which an enterprise of a Contracting State has in the other Contracting State or of movable property pertaining to a fixed base

available to a resident of a Contracting State in the other Contracting State for the purpose of performing independent personal services, including such gains from the alienation of such a permanent establishment (alone or with the whole enterprise) or of such fixed base, may be taxed in that other State.

4. Gains derived by a resident of a Contracting State from the alienation of ships, aircraft or containers (including trailers, barges and related equipment for the transport of containers) operated in international traffic or movable property pertaining to the operation of such ships or aircraft, shall be taxable only in that State.

5. Gains from the alienation of any property other than that referred to in the preceding paragraphs of this Article, shall be taxable only in the Contracting State of which the alienator is a resident.

Article 16. INDEPENDENT PERSONAL SERVICES

1. Income derived by an individual who is a resident of a Contracting State in respect of professional services or other activities of an independent character shall be taxable only in that State unless he has a fixed base regularly available to him in the other Contracting State for the purpose of performing his activities or he is present in that other State for a period or periods exceeding in the aggregate 90 days in any twelve-month period. If he has such a fixed base or remains in that other State for the aforesaid period or periods, the income may be taxed in the other State but only so much of it as is attributable to that fixed base or is derived from his activities performed in that other State during the aforesaid period or periods.

2. The term “professional services” includes especially independent scientific, literary, artistic, educational or teaching activities as well as the independent activities of physicians, lawyers, engineers, architects, dentists and accountants.

Article 17. DEPENDENT PERSONAL SERVICES

1. Subject to the provisions of Articles 18, 20, 21 and 22, salaries, wages and other similar remuneration derived by a resident of a Contracting State in respect of an employment shall be taxable only in that State unless the employment is exercised in the other Contracting State. If the employment is so exercised, such remuneration as is derived therefrom may be taxed in that other State.

2. Notwithstanding the provisions of paragraph 1, remuneration derived by a resident of a Contracting State in respect of an employment exercised in the other Contracting State shall be taxable only in the first-mentioned State if:

a) The recipient is present in the other State for a period or periods not exceeding in the aggregate 183 days within any twelve-month period, and

b) The remuneration is paid by, or on behalf of, an employer who is not a resident of the other State, and

c) The remuneration is not borne by a permanent establishment or a fixed base which the employer has in the other State.

3. Notwithstanding the preceding provisions of this Article, remuneration derived in respect of an employment exercised aboard a ship or aircraft operated in international traffic by a resident of a Contracting State, may be taxed in that State.

*Article 18. DIRECTORS' FEES AND REMUNERATION
OF TOP-LEVEL MANAGERIAL OFFICIALS*

Directors' fees and other similar payments derived by a resident of a Contracting State in his capacity as a member of the board of directors or any other similar organ of a company which is a resident of the other Contracting State may be taxed in that other State.

2. Salaries, wages and other similar remuneration derived by a resident of a Contracting State in his capacity as an official in a top-level managerial position of a company which is a resident of the other Contracting State may be taxed in that other State.

Article 19. ARTISTES AND SPORTSMEN

1. Notwithstanding the provisions of Articles 16 and 17, income derived by a resident of a Contracting State as an entertainer, such as a theatre, motion picture, radio or television artiste, or a musician, or as a sportsman, from his personal activities as such exercised in the other Contracting State, may be taxed in that other State.

2. Where income in respect of personal activities exercised by an entertainer or a sportsman in his capacity as such accrues not to the entertainer or sportsman himself but to another person, that income may, notwithstanding the provisions of Articles 8, 16 and 17, be taxed in the Contracting State in which the activities of the entertainer or sportsman are exercised.

3. Notwithstanding the provisions of paragraphs 1 and 2, income derived in respect of activities referred to in paragraph 1 shall be exempt from tax in the Contracting State in which the activities are exercised, if

a) The visit of the entertainer or sportsman to that State is substantially supported by public funds of the other Contracting State or a statutory body or local authority thereof;

b) The income is derived by a non-profit organisation, no part of the income of which was payable to, or was otherwise available for, the personal benefit of any proprietor, member or shareholder thereof; or

c) The income of the entertainer or sportsman is derived in respect of services provided to an organisation referred to in sub-paragraph *b*).

Article 20. PENSIONS

Subject to the provisions of paragraph 2 of Article 21, pensions, including payments made under the social security legislation, derived from sources within a Contracting State may be taxed in that State.

Article 21. GOVERNMENT SERVICE

1. *a)* Remuneration, other than a pension, paid by a Contracting State or a statutory body or a local authority thereof to an individual in respect of services rendered to that State or body or authority shall be taxable only in that State.

b) However, such remuneration shall be taxable only in the Contracting State of which the individual is a resident if the services are rendered in that State and the individual:

- (i) Is a national of that State; or
- (ii) Did not become a resident of that State solely for the purpose of rendering the services.

2. Any pension paid by, or out of funds created by, a Contracting State or a statutory body or a local authority thereof to an individual in respect of services rendered to that State or body or authority shall be taxable only in that State.

3. The provisions of Articles 17, 18 and 20 shall apply to remuneration and pensions in respect of services rendered in connection with a business carried on by a Contracting State or a statutory body or a local authority thereof.

Article 22. STUDENTS

1. Payments which a student or business, technical, agricultural or forestry apprentice who is or was immediately before visiting a Contracting State a resident of the other Contracting State and who is present in the first-mentioned State solely for the purpose of his full time education or training, whether at undergraduate or postgraduate level, receives for the purpose of his maintenance, education or training shall not be taxed in that State, provided that such payments arise from sources outside that State.

2. A student at a university or other institution for higher education in a Contracting State, or a business, technical, agricultural or forestry apprentice who is or was immediately before visiting the other Contracting State a resident of the first-mentioned State and who is present in the other Contracting State for a continuous period not exceeding 183 days, shall not be taxed in that other State in respect of remuneration for services rendered in that State, provided that the services are in connection with his studies or training and the remuneration constitutes earnings necessary for his maintenance.

3. Where the remuneration referred to in paragraph 2 is in excess of the amount which constitutes earnings necessary for the maintenance of the student or apprentice, the excess part of the remuneration shall remain taxable according to the laws of each Contracting State, due regard being had to the other provisions of this Convention.

Article 23. OFFSHORE ACTIVITIES

1. The provisions of this Article shall apply notwithstanding any other provision of this Convention.

2. A person who is a resident of a Contracting State and carries on activities offshore in the other Contracting State in connection with the exploration or exploitation of the sea bed and sub-soil and their natural resources situated in that other State shall, subject to paragraphs 3 and 4, be deemed in relation to those activities to be carrying on business in that other State through a permanent establishment or fixed base situated therein.

3. The provisions of paragraph 2 shall not apply where the activities are carried on for a period not exceeding 30 days in the aggregate in any twelve-month period. However, for the purposes of this paragraph:

a) Activities carried on by an enterprise associated with another enterprise shall be regarded as carried on by the enterprise with which it is associated if the activities in question are substantially the same as those carried on by the last-mentioned enterprise;

b) Two enterprises shall be deemed to be associated if one is controlled directly or indirectly by the other, or both are controlled directly or indirectly by a third person or persons.

4. Profits derived by an enterprise of a Contracting State from the transportation of supplies or personnel to a location, or between locations, where activities in connection with the exploration or exploitation of the sea bed and sub-soil and their natural resources are being carried on in a Contracting State, or from the operation of tugboats and other vessels auxiliary to such activities, shall be taxable only in the Contracting State in which the place of effective management of the enterprise is situated.

5. *a)* Subject to sub-paragraph *b)* salaries, wages and similar remuneration derived by a resident of a Contracting State in respect of an employment connected with the exploration or exploitation of the sea bed and sub-soil and their natural resources situated in the other Contracting State may, to the extent that the duties are performed offshore in that other State, be taxed in that other State provided that the employment offshore is carried on for a period exceeding 30 days in the aggregate in any twelve-month period.

b) Salaries, wages and similar remuneration derived by a resident of a Contracting State in respect of an employment exercised aboard a ship or aircraft engaged in the transportation of supplies or personnel to a location, or between locations, where activities connected with the exploration or exploitation of the sea bed and sub-soil and their natural resources are being carried on in a Contracting State, or in respect of an employment exercised aboard tugboats or other vessels operated auxiliary to such activities, shall be taxable only in the Contracting State in which the place of effective management of the enterprise is situated.

6. Gains derived by a resident of a Contracting State from the alienation of:

a) Exploration or exploitation rights; or

b) Property situated in the other Contracting State and used in connection with the exploration or exploitation of the sea bed and sub-soil and their natural resources situated in that other State; or

c) Shares deriving their value or the greater part of their value directly or indirectly from such rights or such property or from such rights and such property taken together;

may be taxed in that other State.

In this paragraph “exploration or exploitation rights” mean rights to assets to be produced by the exploration or exploitation of the sea bed and sub-soil and their natural resources in the other Contracting State, including rights to interests in or to the benefit of such assets.

Article 24. OTHER INCOME

1. Items of income of a resident of a Contracting State, wherever arising, not dealt with in the foregoing Articles of this Convention shall be taxable only in that State. However, any items of income of a resident of a Contracting State arising in the other Contracting State may also be taxed in that other State.

2. The provisions of paragraph 1 shall not apply to income, other than income from immovable property as defined in paragraph 2 of Article 7, if the recipient of such income, being a resident of a Contracting State, carries on business in the other Contracting State through a permanent establishment situated therein, or performs in that other State independent personal services from a fixed base situated therein, and the right or property in respect of which the income is paid is effectively connected with such permanent establishment or fixed base. In such case the provisions of Article 8 or Article 16, as the case may be, shall apply.

Article 25. ELIMINATION OF DOUBLE TAXATION

1. In Finland, double taxation shall be eliminated as follows:

a) Where a resident of Finland derives income which, in accordance with the provisions of this Convention, may be taxed in Barbados, Finland shall, subject to the provisions of sub-paragraph *b)*, allow as a deduction from the tax on income of that person, an amount equal to the tax on income paid in Barbados.

Such deduction shall not, however, exceed the part of the tax on income, as computed before the deduction is given, which is attributable to the income which may be taxed in Barbados.

b) Dividends paid by a company which is a resident of Barbados to a company which is a resident of Finland and controls directly at least 10 per cent of the voting power of the company paying the dividends shall be exempt from Finnish tax.

c) Notwithstanding any other provision of this Convention, an individual who is a resident of Barbados and under Finnish taxation law with respect to the Finnish taxes referred to in Article 2 also is regarded as a resident of Finland may be taxed in Finland. However, Finland shall allow any Barbados tax paid on the income as a deduction from Finnish tax in accordance with the provisions of sub-paragraph *a)*. The provisions of this sub-paragraph shall apply only to nationals of Finland.

d) Where in accordance with any provision of the Convention income derived by a resident of Finland is exempt from tax in Finland, Finland may nevertheless, in calculating the amount of tax on the remaining income of such resident, take into account the exempted income.

e) Where, however, a company which is a resident of Finland derives interest, royalties or management charges which in accordance with Articles 12, 13 or 14 may be taxed in Barbados, Finland shall allow as a deduction from the tax on the interest, royalties or management charges an amount equal to 10 per cent of the gross amount of such interest, royalties or management charges.

f) For the purposes of sub-paragraph *a)* the term "tax on income paid in Barbados shall include any amount which would have been payable as Barbados tax for any year by a resident of Finland on profits attributable to a business carried on in Barbados, but for an exemption from, or a reduction of, tax granted for that year or any part thereof under the Hotel Aids Act, Cap. 72 and the Fiscal Incentives Act,

Cap. 71A or any other legislation which may subsequently be enacted, granting an exemption or reduction which is agreed by the competent authorities of the Contracting States to be of a substantially similar character, if it has not been modified thereafter or has been modified only in minor respects so as not to affect its general character.

g) The provisions of sub-paragraph *f*) shall apply for the first ten years for which the Convention is effective, but the competent authorities of the Contracting States may consult each other to determine whether this period shall be extended.

2. In Barbados double taxation shall be eliminated as follows:

a) Subject to the provisions of the laws of Barbados regarding the allowance as a credit against Barbados tax of tax payable in a territory outside Barbados (which shall not affect the general principle hereof):

- (i) Finnish tax payable under the laws of Finland and in accordance with the Convention, whether directly or by deduction, on profits or income from sources within Finland (excluding, in the case of a dividend, tax payable in respect of the profits out of which the dividend is paid) shall be allowed as a credit against any Barbados tax computed by reference to the same profits or income by reference to which the Finnish tax is computed.
- (ii) In the case of a dividend paid by a company which is a resident of Finland to a company which is a resident of Barbados and which controls directly or indirectly at least 10 per cent of the voting power in the company paying the dividend, the credit shall take into account (in addition to any Finnish tax creditable under sub-paragraph *a*), (i)) the Finnish tax payable by the company paying the dividend in respect of the profits out of which such dividend is paid.

b) The credit, however, shall in no case, exceed that part of the tax as computed before the credit is given, which is appropriate to the income which may be taxed in Finland.

Article 26. NON-DISCRIMINATION

1. Nationals of a Contracting State shall not be subjected in the other Contracting State to any taxation or any requirement connected therewith, which is other or more burdensome than the taxation and connected requirements to which nationals of that other State in the same circumstances are or may be subjected.

2. The taxation on a permanent establishment which an enterprise of a Contracting State has in the other Contracting State shall not be less favourably levied in that other State than the taxation levied on enterprises of that other State carrying on the same activities. This provision shall not be construed as obliging a Contracting State to grant to residents of the other Contracting State any personal allowances, reliefs and reductions for taxation purposes on account of civil status or family responsibilities which it grants to its own residents.

3. Except where the provisions of paragraph 1 of Article 10, paragraph 8 of Article 12, paragraph 7 of Article 13, or paragraph 5 of Article 14, apply, interest, royalties, management charges and other disbursements paid by an enterprise of a Contracting State to a resident of the other Contracting State shall, for the purpose of determining the taxable profits of such enterprise, be deductible under the same conditions as if they had been paid to a resident of the first-mentioned State.

4. The provisions of paragraph 2 shall not be construed so as to prevent Barbados from applying its tax on branch profits, and its tax on the premium income of non-resident insurers or foreign insurance companies at the rates specified under the Income Tax Act.

5. Enterprises of a Contracting State, the capital of which is wholly or partly owned or controlled, directly or indirectly, by one or more residents of the other Contracting State, shall not be subjected in the first-mentioned State to any taxation or any requirement connected therewith which is other or more burdensome than the taxation and connected requirements to which other similar enterprises of the first-mentioned State are or may be subjected.

6. In this Article, the term "taxation" means taxes to which this Convention applies.

Article 27. LIMITATION OF BENEFITS

1. A resident of a Contracting State deriving income or profits from the other Contracting State shall not be entitled in that other State to the benefits of Articles 7 to 25 if 50 per cent or less of the beneficial interest in such person (or in the case of a company, 50 per cent or less of the number of shares of each class of the company's shares) is owned, directly or indirectly, by any combination of one or more individual residents of a Contracting State.

2. The provisions of paragraph 1 shall not apply if the income or profits derived in a Contracting State is derived from trading or service activities under the International Business Companies (Exemption from Taxes) Act, Cap. 77 or non-banking activities under the Offshore Banking Act, Cap. 325, or any other provision which may be enacted after the date of signature of this Convention and which the competent authorities of the Contracting States agree to be of a substantially similar character. A person engaged in the business of banking under the Offshore Banking Act, Cap. 325 or insurance under the Exempt Insurance Act, Cap. 308A or carrying on the business of an investment company under the International Business Companies (Exemption from Taxes) Act, Cap. 77, or any other provision which may be enacted after the date of signature of the Convention and which the competent authorities of the Contracting States agree to be of a substantially similar character, shall be excluded from the benefits of Articles 7 to 25.

3. The provisions of paragraph 1 shall not apply if the person deriving the income is a company which is a resident of a Contracting State in whose principal class of shares there is a substantial and regular trading on a recognised stock exchange.

4. If a Contracting State proposes to deny benefits to a resident of the other Contracting State by reason of this Article, the competent authorities of the Contracting States shall consult each other.

Article 28. MUTUAL AGREEMENT PROCEDURE

1. Where a person considers that the actions of one or both of the Contracting States result or will result for him in taxation not in accordance with the provisions of this Convention, he may, irrespective of the remedies provided by the domestic law of those States, present his case to the competent authority of the Contracting State of which he is a resident or, if his case comes under paragraph 1 of Article 26,

to that of the Contracting State of which he is a national. The case must be presented within three years from the first notification of the action resulting in taxation not in accordance with the provisions of the Convention.

2. The competent authority shall endeavour, if the objection appears to it to be justified and if it is not itself able to arrive at a satisfactory solution, to resolve the case by mutual agreement with the competent authority of the other Contracting State, with a view to the avoidance of taxation which is not in accordance with the Convention. In the event the competent authorities reach an agreement, taxes shall be imposed, and refund or credit of taxes shall be allowed by the Contracting States in accordance with such agreement. It shall be implemented notwithstanding any time limits in the domestic law of the Contracting States.

3. The competent authorities of the Contracting States shall endeavour to resolve by mutual agreement any difficulties or doubts arising as to the interpretation or application of the Convention. In particular, the competent authorities of the Contracting States may agree:

a) To the same attribution of income, deductions, credits, or allowances of an enterprise of a Contracting State to its permanent establishment situated in the other Contracting State;

b) To the same allocation of income, deductions, credits, or allowances between persons;

c) To the same characterisation of particular items of income;

d) To the same application of source rules with respect to particular items of income;

e) To a common meaning of a term;

f) To increases in any specific amounts referred to in the Convention to reflect economic or monetary developments; and

g) To the application of the provisions of domestic law regarding interest on deficiencies and refunds and non-criminal penalties and fines, in a manner consistent with the purposes of the Convention.

They may also consult together for the elimination of double taxation in cases not provided for in the Convention.

4. The competent authorities of the Contracting States may communicate with each other directly for the purpose of reaching an agreement in the sense of the preceding paragraphs.

Article 29. EXCHANGE OF INFORMATION

1. The competent authorities of the Contracting States shall exchange such information as is necessary for carrying out the provisions of this Convention or of the domestic laws of the Contracting States concerning taxes covered by the Convention insofar as the taxation thereunder is not contrary to the Convention. Any information received by a Contracting State shall be treated as secret in the same manner as information obtained under the domestic laws of that State and shall be disclosed only to persons or authorities (including courts and administrative bodies) involved in the assessment or collection of, the enforcement or prosecution in respect of, or the determination of appeals in relation to, the taxes covered by the

Convention. Such persons or authorities shall use the information only for such purposes. They may disclose the information in public court proceedings or in judicial decisions. The competent authorities may, through consultation, develop appropriate conditions, methods and techniques concerning the matters in respect of which such exchanges of information shall be made, including where appropriate, exchanges of information regarding tax avoidance.

2. In no case shall the provisions of paragraph 1 be construed so as to impose on a Contracting State the obligation:

- a) To carry out administrative measures at variance with the laws and administrative practice of that or of the other Contracting State;
- b) To supply information which is not obtainable under the laws or in the normal course of the administration of that or of the other Contracting State;
- c) To supply information which would disclose any trade, business, industrial, commercial or professional secret or trade process, or information, the disclosure of which would be contrary to public policy (*ordre public*).

Article 30. DIPLOMATIC AGENTS AND CONSULAR OFFICERS

Nothing in this Convention shall affect the fiscal privileges of diplomatic agents or consular officers under the general rules of international law or under the provisions of special agreements.

Article 31. ENTRY INTO FORCE

1. The Governments of the Contracting States shall notify each other that the constitutional requirements for the entry into force of this Convention have been complied with.

2. The Convention shall enter into force thirty days after the date of the later of the notifications referred to in paragraph 1 and its provisions shall have effect:

- a) In Finland:
 - (i) In respect of taxes withheld at source, on income derived on or after the first day of January in the calendar year next following the year in which the Convention enters into force;
 - (ii) In respect of other taxes on income, for taxes chargeable for any tax year beginning on or after the first day of January in the calendar year next following the year in which the Convention enters into force;
- b) In Barbados:
 - (i) In respect of taxes withheld at source on amounts paid or remitted to non-residents on or after the first day of January in the calendar year next following that in which the Convention enters into force;
 - (ii) In respect of other taxes on income derived on or after the first day of January in the calendar year next following that in which the Convention enters into force.

Article 32. TERMINATION

This Convention shall remain in force until terminated by a Contracting State. Either Contracting State may terminate the Convention, through diplomatic channels, by giving notice of termination at least six months before the end of any calendar year following after the period of five years from the date on which the Convention enters into force. In such event, the Convention shall cease to have effect:

a) In Finland:

- (i) In respect of taxes withheld at source, on income derived on or after the first day of January in the calendar year next following the year in which the notice is given;
- (ii) In respect of other taxes on income, for taxes chargeable for any tax year beginning on or after the first of January in the calendar year next following the year in which the notice is given;

b) In Barbados:

- (i) In respect of taxes withheld at source, on amounts paid or remitted to non-residents on or after the first day of January next following the notice of termination;
- (ii) In respect of other taxes on income derived on or after the first day of January next following the notice of termination.

IN WITNESS WHEREOF the undersigned, duly authorized thereto, have signed this Convention.

DONE in duplicate at London this 15 day of June 1989, in the Finnish, French and English languages, both texts being equally authentic.

For the Government
of Finland:

ILKKA PASTINEN

For the Government
of Barbados:

WINSTON COX

[TRANSLATION — TRADUCTION]

CONVENTION¹ ENTRE LA FINLANDE ET LA BARBADE TENDANT À ÉVITER LA DOUBLE IMPOSITION SUR LE REVENU

Le Gouvernement de la Finlande et le Gouvernement de la Barbade,
Désireux de conclure une convention tendant à éviter la double imposition sur le revenu,

Sont convenus de ce qui suit :

Article premier. PERSONNES VISÉES

La présente Convention s'appliquera aux résidents de l'un des Etats contractants ou des deux.

Article 2. IMPÔTS VISÉS

1. Les impôts existants qui font l'objet de la présente Convention sont :

a) En Finlande :

- i) L'impôt d'Etat sur le revenu;
 - ii) L'impôt communal;
 - iii) L'impôt ecclésiastique;
 - iv) L'impôt retenu à la source sur le revenu des non-résidents;
- (ci-après dénommés « l'impôt finlandais »);

b) A la Barbade :

- i) L'impôt sur le revenu (y compris l'impôt supplémentaire sur le revenu);
- ii) L'impôt sur les sociétés (y compris l'impôt sur les bénéfices des succursales);
et
- iii) L'impôt sur le produit de l'exploitation pétrolière (petroleum winning operations tax)

(ci-après dénommés « l'impôt de la Barbade »).

2. La Convention s'appliquera également à tous impôts identiques ou sensiblement semblables, institués après la date de signature de la Convention, qui viendraient s'ajouter ou se substituer aux impôts existants. Les autorités compétentes des Etats contractants se communiqueront toutes modifications notables apportées à leurs législations fiscales respectives.

¹ Entrée en vigueur le 20 août 1992, soit 30 jours après la date de la dernière des notifications (du 21 juillet 1992) par lesquelles les Parties contractantes s'étaient informées de l'accomplissement des formalités constitutionnelles requises, conformément au paragraphe 2 de l'article 31.

Article 3. DÉFINITIONS GÉNÉRALES

1. Aux fins de la présente Convention, à moins que le contexte n'appelle une interprétation différente :

a) Le terme « Finlande » s'entend de la République de Finlande et, au sens géographique, du territoire de la République de Finlande et de toute zone adjacente aux eaux territoriales de la République de Finlande où, en vertu de la législation finlandaise et conformément au droit international, la Finlande peut exercer ses droits d'exploration et d'exploitation des ressources naturelles de la mer, du fond de la mer et de son sous-sol;

b) Le terme « Barbade » s'entend de l'île de la Barbade et de ses eaux territoriales, y compris toute zone située en dehors desdites eaux territoriales où, conformément au droit international et à la législation de la Barbade, la Barbade peut exercer ses droits sur le fond de la mer et son sous-sol, ainsi que sur les ressources naturelles qui s'y trouvent;

c) Le terme « personnes » s'entend des personnes physiques, sociétés et tous autres groupements de personnes;

d) Le terme « société » s'entend de toute personne morale et de toute entité considérée comme une personne morale aux fins d'imposition;

e) Les expressions « entreprise d'un Etat contractant » et « entreprise de l'autre Etat contractant » s'entendent respectivement d'une entreprise exploitée par un résident d'un Etat contractant et d'une entreprise exploitée par un résident de l'autre Etat contractant;

f) Le terme « ressortissant » s'entend de toutes les personnes physiques possédant la nationalité d'un Etat contractant et de toutes les personnes morales, sociétés de personnes et associations dont le statut découle de la législation en vigueur dans un Etat contractant;

g) L'expression « trafic international » s'entend de tout transport par navire ou aéronef, sauf lorsque ce transport n'est effectué qu'entre des points situés dans un même Etat contractant;

h) L'expression « autorité compétente » s'entend :

- i) En Finlande, du Ministère des finances ou de son représentant habilité;
- ii) A la Barbade, du Ministère des finances ou de son représentant habilité.

2. Aux fins de l'application de la Convention par un Etat contractant, les termes ou expressions qui n'y sont pas définis auront, à moins que le contexte n'appelle une interprétation différente, le sens que leur attribue le droit de cet Etat concernant les impôts auxquels s'applique la Convention.

Article 4. RÉSIDENCE

1. Aux fins de la présente Convention, l'expression « résident d'un Etat contractant » s'entend de toute personne qui, en vertu de la législation de cet Etat, y est imposable à l'impôt en raison de son domicile, de sa résidence, du lieu de son siège ou de tout autre critère similaire. Cette expression ne s'applique cependant pas aux personnes qui ne sont imposables dans cet Etat qu'au titre des revenus provenant de sources qui y sont situées.

2. Lorsque, en vertu des dispositions du paragraphe 1, une personne physique est résidente des deux Etats contractants, sa situation sera réglée de la manière suivante :

a) Elle sera considérée comme résidente de l'Etat où elle dispose d'un foyer d'habitation permanent; si elle dispose d'un foyer d'habitation permanent dans les deux Etats, elle sera considérée comme résidente de l'Etat avec lequel ses liens personnels et économiques sont le plus étroits (centre des intérêts vitaux);

b) Si l'Etat où elle a son centre d'intérêts vitaux ne peut être déterminé, ou si elle ne dispose d'un foyer d'habitation permanent dans aucun des deux Etats, elle sera considérée comme résidente de l'Etat où elle séjourne de façon habituelle;

c) Si elle séjourne de façon habituelle dans les deux Etats, ou si elle ne séjourne de façon habituelle dans aucun d'eux, elle sera considérée comme résidente de l'Etat dont elle possède la nationalité;

d) Si elle possède la nationalité des deux Etats ou si elle ne possède la nationalité d'aucun d'eux, les autorités compétentes des Etats contractants trancheront la question d'un commun accord.

3. Lorsqu'en vertu des dispositions du paragraphe 1, une personne autre qu'une personne physique est résidente des deux Etats contractants, les autorités compétentes des Etats contractants trancheront la question d'un commun accord.

Article 5. LIMITATION DE L'EXONÉRATION

Lorsqu'en vertu des dispositions de la présente Convention des revenus ou plus-values font l'objet d'une exonération de l'impôt finlandais et, si en vertu de la législation de la Barbade, une personne y est imposable au titre desdits revenus ou plus-values sur leur montant acquis ou transféré à la Barbade et non sur leur totalité, l'exonération à accorder en Finlande en vertu de la présente Convention ne s'appliquera qu'au montant ainsi acquis ou transféré à la Barbade.

Article 6. ETABLISSEMENT STABLE

1. Aux fins de la présente Convention, l'expression « établissement stable » s'entend d'un lieu fixe d'affaires par l'intermédiaire duquel une entreprise exerce tout ou partie de son activité.

2. L'expression « établissement stable » s'entend notamment :

a) D'un siège de direction;

b) D'une succursale;

c) D'un bureau;

d) D'une usine;

e) D'un atelier;

f) D'un magasin ou d'autres points de vente;

g) D'une mine, d'un puits de pétrole ou de gaz, d'une carrière et de tout autre lieu d'extraction de ressources naturelles; et

h) De l'implantation substantielle de machines ou de matériel pendant plus de six mois.

3. Les chantiers de BTP, de montage ou d'installation de matériel et les activités de surveillance qui s'y exercent ne constituent des établissements stables que s'ils durent plus de six mois.

4. Nonobstant les dispositions ci-dessus du présent article, ne sont pas réputés constituer des « établissements stables » :

a) L'usage d'installations aux seules fins de stockage, d'exposition ou de livraison de marchandises appartenant à l'entreprise;

b) Le stockage de marchandises appartenant à l'entreprise aux seules fins d'entreposage, d'exposition ou de livraison;

c) Le stockage de marchandises appartenant à l'entreprise aux seules fins de transformation par une autre entreprise;

d) Les lieux fixes d'affaires utilisés aux seules fins d'acheter des marchandises pour l'entreprise ou de réunir pour elle des informations;

e) Les lieux fixes d'affaires utilisés aux seules fins d'exercer, pour l'entreprise, tout autre activité de caractère préparatoire ou auxiliaire;

f) Les lieux fixes d'affaires utilisés aux seules fins de l'exercice cumulé d'activités visées sous *a* à *e*, à condition que leur somme conserve un caractère préparatoire ou auxiliaire.

5. Nonobstant les dispositions des paragraphes 1 et 2, lorsqu'une personne — autre qu'un agent indépendant auquel s'applique le paragraphe 6 — agit pour le compte d'une entreprise et dispose dans un Etat contractant du pouvoir, qu'elle y exerce habituellement, de conclure des contrats au nom de l'entreprise, cette entreprise sera réputée avoir un établissement stable dans cet Etat pour toutes les activités que ladite personne exerce pour elle, à moins que ces activités ne restent limitées à celles visées au paragraphe 4 et qui, exercées dans un lieu fixe d'affaires, n'en feraient pas en vertu dudit paragraphe un établissement stable.

6. Une entreprise ne sera pas réputée avoir un établissement stable dans un Etat contractant du seul fait qu'elle y exerce son activité par l'entremise d'un courtier, d'un agent général à la commission ou de tout autre intermédiaire indépendant, si ces personnes agissent dans le cadre ordinaire de leur activité. Si les activités de cet intermédiaire sont exercées exclusivement ou quasi-exclusivement pour le compte de cette entreprise, il ne sera pas considéré comme un agent indépendant au sens du présent paragraphe, mais les dispositions du paragraphe 4 seront alors d'application.

7. Le fait qu'une société résidente d'un Etat contractant contrôle ou est contrôlée par une société résidente de l'autre Etat contractant ou qui y exerce une activité (par l'intermédiaire ou non d'un établissement stable) ne suffit pas, en lui-même, à faire de l'une de ces sociétés un établissement stable de l'autre.

Article 7. REVENUS IMMOBILIERS

1. Les revenus qu'un résident d'un Etat contractant tire de biens immobiliers (y compris les revenus des exploitations agricoles ou forestières) sis dans l'autre Etat contractant peuvent être imposés dans cet autre Etat.

2. a) L'expression « biens immobiliers » a, sous réserve des dispositions des alinéas *b* et *c*, le sens que lui attribue le droit de l'Etat contractant où ces biens sont situés.

b) L'expression « biens immobiliers » comprend en tout cas les accessoires, le cheptel et le matériel des exploitations agricoles et forestières, les droits auxquels s'appliquent les dispositions du droit privé concernant la propriété foncière, l'usufruit des biens immobiliers et les droits à des paiements variables ou fixes pour l'exploitation ou la concession de l'exploitation de gisements minéraux, de sources ou d'autres ressources naturelles.

c) Les navires et aéronefs ne sont pas considérés comme des biens immobiliers.

3. Les dispositions du paragraphe 1 s'appliquent aux revenus de l'exploitation directe, la location et l'exploitation sous toute autre forme de biens immobiliers.

4. Quand la propriété d'actions ou d'autres parts sociales d'une société confère à leur titulaire un droit de jouissance sur des biens immobiliers appartenant à la société, les revenus tirés de l'exploitation directe, la location ou toute autre forme d'exploitation de ce droit de jouissance peuvent être imposés dans l'Etat contractant où les biens immobiliers sont situés.

5. Les dispositions des paragraphes 1 et 3 s'appliqueront également aux revenus tirés des biens immobiliers d'une entreprise ainsi qu'aux revenus des biens immobiliers servant à l'exercice d'une profession indépendante.

Article 8. BÉNÉFICES DES ENTREPRISES

1. Les bénéfices d'une entreprise d'un Etat contractant ne seront imposables que dans cet Etat, à moins que l'entreprise n'exerce une activité dans l'autre Etat contractant par l'intermédiaire d'un établissement stable qui y soit situé. Si tel est le cas, les bénéfices de l'entreprise pourront être imposés dans l'autre Etat, mais uniquement dans la mesure où ils seront imposables audit établissement stable.

2. Nonobstant les dispositions du paragraphe 1, si une entreprise de l'un des Etats contractants qui a un établissement stable dans l'autre Etat contractant y exerce autrement que par l'entremise de cet établissement une activité ou des activités identiques ou analogues à celles de l'établissement stable, les bénéfices tirés de ces autres activités seront imposables à l'établissement stable, à moins que l'entreprise ne prouve qu'elles ne pouvaient être raisonnablement le fait de cet établissement.

3. Sous réserve des dispositions du paragraphe 4, si une entreprise d'un Etat contractant exerce une activité dans l'autre Etat contractant par l'intermédiaire d'un établissement stable qui y est situé, il sera imputé à cet établissement stable, dans chaque Etat contractant, les bénéfices qu'il aurait pu normalement réaliser s'il avait été une entreprise distincte exerçant des activités identiques ou similaires dans des conditions identiques ou similaires et traitant en toute indépendance avec l'entreprise dont il est un établissement stable.

4. Pour déterminer les bénéfices d'un établissement stable, seront admises en déduction les dépenses effectuées aux fins poursuivies par cet établissement stable, y compris les dépenses de direction et les frais généraux d'administration, soit dans l'Etat où est situé cet établissement stable, soit ailleurs.

5. Aucun bénéfice ne sera imputé à un établissement stable du fait qu'il aura simplement acheté des biens ou des marchandises pour l'entreprise.

6. Si les informations dont dispose l'administration fiscale concernée ne permettent pas de déterminer quels sont les bénéfices à imputer à l'établissement stable, ces bénéfices pourront être déterminés à la discrétion de cette administration ou sur la base d'une estimation effectuée par elle dans le respect des principes énoncés dans le présent article.

7. Lorsque les bénéfices comprendront des éléments de revenu qui font séparément l'objet d'autres articles de la présente Convention, les dispositions desdits articles ne seront pas modifiées par celles du présent article.

Article 9. TRANSPORTS MARITIMES ET AÉRIENS

1. Les bénéfices tirés de l'exploitation d'aéronefs ou de navires en trafic international par une entreprise d'un Etat contractant ne seront imposables que dans cet Etat.

2. Les bénéfices tirés par une entreprise d'un Etat contractant de l'exploitation, l'entretien ou la location de conteneurs (y compris les remorques, barges et matériels apparentés servant au transport de conteneurs) utilisés en trafic international ne seront imposables que dans cet Etat.

3. Les dispositions du paragraphe 1 s'appliqueront aussi aux bénéfices tirés de la participation à un pool, une exploitation en commun ou un organisme international d'exploitation.

Article 10. ENTREPRISES ASSOCIÉES

1. Si

a) Une entreprise d'un Etat contractant participe directement ou indirectement à la direction, au contrôle ou au capital d'une entreprise de l'autre Etat contractant, ou si

b) Les mêmes personnes participent directement ou indirectement à la direction, au contrôle ou au capital d'une entreprise d'un Etat contractant et d'une entreprise de l'autre Etat contractant, et si, dans l'un et l'autre cas, les deux entreprises sont, dans leurs relations commerciales ou financières, liées par des conditions convenues ou imposées qui diffèrent de celles qui seraient convenues entre des entreprises indépendantes, les bénéfices qui, sans ces conditions, auraient été réalisés par l'une des entreprises, mais n'ont pu l'être à cause de ces conditions, pourront être inclus dans les bénéfices de cette entreprise et imposés en conséquence.

2. Si un Etat contractant inclut dans les bénéfices d'une de ses entreprises — et impose en conséquence — des bénéfices sur lesquels une entreprise de l'autre Etat contractant a été imposée dans cet autre Etat, et si les bénéfices ainsi inclus sont des bénéfices qui auraient été réalisés par l'entreprise du premier Etat si les conditions convenues entre les deux entreprises avaient été celles qui auraient été convenues entre des entreprises indépendantes, l'autre Etat procédera à un ajustement approprié du montant de l'impôt dont il aura frappé ces bénéfices, s'il estime cet ajustement justifié. Pour déterminer cet ajustement, il sera tenu dûment compte des autres dispositions de la présente Convention et, le cas échéant, les autorités compétentes des Etats contractants se consulteront.

Article 11. DIVIDENDES

1. Les dividendes payés par une société qui est résidente d'un Etat contractant à un résident de l'autre Etat contractant pourront être imposés dans cet autre Etat.

2. Toutefois, ces dividendes pourront aussi être imposés dans l'Etat contractant dont la société distributrice des dividendes est résidente et selon la législation de cet Etat mais, si le destinataire est le bénéficiaire effectif du dividende, l'impôt ainsi établi ne pourra excéder :

a) 5 p. 100 du montant brut des dividendes si le bénéficiaire effectif est une société (autre qu'une société de personnes) qui détient directement au moins 10 p. 100 des voix de la société distributrice;

b) 15 p. 100 du montant brut des dividendes dans tous les autres cas.

Le présent paragraphe n'affecte pas l'imposition de la société au titre des bénéfices qui auront servi au paiement des dividendes.

3. Nonobstant les dispositions du paragraphe 2, les dividendes payés par une société résidente de la Barbade au Fonds finlandais pour la coopération en vue du développement industriel Ltd (FINNFUND) seront exonérés d'impôt à la Barbade.

4. Le terme « dividendes » employé dans le présent article s'entend des revenus tirés d'actions ou d'autres parts bénéficiaires, à l'exception des créances, ainsi que des revenus d'autres parts sociales soumis au même régime fiscal que les revenus d'actions par la législation de l'Etat dont la société distributrice est résidente.

5. Les dispositions des paragraphes 1 et 2 ne s'appliqueront pas lorsque le bénéficiaire effectif des dividendes, résident d'un Etat contractant, exerce dans l'autre Etat contractant dont la société distributrice est résidente, soit une activité industrielle ou commerciale par l'intermédiaire d'un établissement stable qui y est situé, soit une profession indépendante au moyen d'une base fixe qui y est située et que la participation génératrice des dividendes s'y rattache effectivement. Dans ces cas, les dispositions de l'article 8 ou de l'article 16, suivant le cas, seront applicables.

6. Lorsqu'une société résidente d'un Etat contractant tirera des bénéfices ou des revenus de l'autre Etat contractant, cet autre Etat ne pourra imposer les dividendes payés par la société, sauf si ces dividendes sont payés à un résident de cet autre Etat, ou si la participation génératrice des dividendes se rattache effectivement à un établissement stable ou à une base fixe établis dans cet autre Etat, ni imposer les bénéfices non distribués de la société, même si les dividendes payés ou les bénéfices non distribués sont en tout ou partie des bénéfices ou des revenus provenant de cet autre Etat.

7. Lorsqu'une société résidente d'un Etat contractant tire des bénéfices ou des revenus d'activités menées par elle par l'intermédiaire d'un établissement stable situé dans l'autre Etat contractant, les bénéfices ou revenus remis ou réputés remis par l'établissement stable au siège de la société ou à l'un quelconque de ses autres bureaux seront, nonobstant toutes autres dispositions de la Convention, imposés conformément à la législation de l'autre Etat contractant, mais l'impôt ainsi établi ne pourra excéder 5 p. 100 des bénéfices ou revenus remis ou réputés remis.

Article 12. INTÉRÊTS

1. Les intérêts provenant d'un Etat contractant et payés à un résident de l'autre Etat contractant peuvent être imposés dans cet autre Etat.

2. Toutefois, ces intérêts peuvent l'être dans l'Etat contractant d'où ils proviennent et selon la législation de cet Etat ; mais si la personne qui perçoit les intérêts en est le bénéficiaire effectif, l'impôt ainsi établi ne pourra excéder 5 p. 100 du montant brut des intérêts.

3. Nonobstant les dispositions du paragraphe 2, les intérêts provenant d'un Etat contractant et payés au Gouvernement de l'autre Etat contractant seront exonérés d'impôt dans le premier Etat.

4. Aux fins du paragraphe 3, le terme « Gouvernement » s'entend :

a) Dans le cas de la Finlande :

- i) Du Gouvernement de la Finlande;
- ii) De la « Suomen Pankki » (la Banque centrale de Finlande);
- iii) Du Fonds finlandais pour la coopération en vue du développement industriel Ltd (FINNFUND);
- iv) De la Finnish Export Credit Corporation Ltd; et

De toutes les autres institutions analogues dont pourront éventuellement être convenus les Gouvernements des Etats contractants;

b) Dans le cas de la Barbade :

- i) Du Gouvernement de la Barbade;
- ii) De la Banque centrale de la Barbade;
- iii) De la Banque de développement de la Barbade; et
- iv) De toutes les autres institutions analogues dont pourront éventuellement être convenus les Gouvernements des Etats contractants.

5. Le terme « intérêts », au sens du présent article, s'entend des revenus des créances de toute nature, assorties ou non de garanties hypothécaires ou d'une clause de participation aux bénéfices du débiteur, et notamment des revenus des titres publics et obligations d'emprunt, y compris les primes et lots attachés à ces titres, obligations ou dettes. Les pénalisations pour paiement tardif ne seront pas considérés comme des intérêts aux fins du présent article.

6. Les dispositions des paragraphes 1 et 2 ne s'appliqueront pas lorsque le bénéficiaire effectif des intérêts, résident d'un Etat contractant, exerce dans l'autre Etat contractant d'où proviennent les intérêts, soit une activité commerciale ou industrielle par l'intermédiaire d'un établissement stable qui y est situé, soit une profession indépendante à partir d'une base fixe qui y est située, et que la créance génératrice des intérêts se rattache effectivement :

a) A cet établissement stable ou à cette base fixe; ou

b) A des activités commerciales visées au paragraphe 2 de l'article 8.

En pareil cas, les dispositions de l'article 8 ou de l'article 16, selon le cas, seront applicables.

7. Les intérêts seront réputés provenir d'un Etat contractant lorsque le débiteur sera cet Etat lui-même, une de ses collectivités locales ou un de ses résidents. Si, toutefois, le débiteur des intérêts, résident ou non d'un Etat contractant, a, dans un Etat contractant, un établissement stable ou une base fixe au titre de qui la dette donnant lieu au paiement des intérêts a été contractée et qui en supporte la charge, ces intérêts seront réputés provenir de l'Etat où est situé l'établissement stable ou la base fixe.

8. Lorsqu'en raison de relations spéciales existant entre le débiteur et le bénéficiaire effectif ou entre eux et de tierces personnes, le montant des intérêts, compte tenu de la créance au titre de laquelle ils sont payés, excède celui dont seraient convenus le débiteur et le bénéficiaire effectif en l'absence de pareilles relations, les dispositions du présent article ne s'appliqueront qu'à ce dernier montant. Dans ce cas, la partie excédentaire des paiements restera imposable conformément à la législation de chacun des Etats contractants, compte dûment tenu des autres dispositions de la présente Convention.

Article 13. ROYALTIES

1. Les royalties provenant d'un Etat contractant et payées à un résident de l'autre Etat contractant pourront être imposées dans cet autre Etat.

2. Toutefois, elles pourront aussi l'être dans l'Etat contractant d'où elles proviennent et conformément à la législation de cet Etat, mais si la personne qui les perçoit en est le bénéficiaire effectif, l'impôt ainsi établi ne devra pas excéder 5 p. 100 de leur montant brut.

3. Le terme « royalties » employé dans le présent article s'entend des rémunérations de toute nature payées pour l'usage ou la concession d'un droit d'auteur sur une œuvre littéraire, artistique ou scientifique, y compris les films cinématographiques, les films ou bandes utilisées pour des émissions radiophoniques ou télévisées, d'un brevet, d'une marque de fabrique ou de commerce, d'un dessin, d'un modèle, d'un plan, d'une formule ou d'un procédé secrets, ou pour des informations concernant un équipement industriel, commercial ou scientifique.

4. Nonobstant les dispositions des paragraphes 1 et 2, les royalties concernant l'usage ou la concession d'un droit d'auteur sur une œuvre littéraire, artistique ou scientifique (y compris les films cinématographiques ou bandes utilisées pour des émissions radiophoniques ou télévisées) provenant d'un Etat contractant et payées à un résident de l'autre Etat contractant seront exonérées d'impôt dans le premier Etat.

5. Les dispositions des paragraphes 1, 2 et 4 ne s'appliqueront pas si le bénéficiaire effectif des royalties, résident d'un Etat contractant, exerce dans l'autre Etat contractant d'où elles proviennent, soit une activité industrielle ou commerciale par l'intermédiaire d'un établissement permanent qui y est situé, soit une profession indépendante à partir d'une base fixe qui y est située, et si le droit ou le bien générateur des royalties se rattache effectivement:

a) A cet établissement permanent ou cette base fixe, ou

b) A des activités industrielles ou commerciales visées au paragraphe 2 de l'article 8.

En pareil cas, les dispositions de l'article 8 ou de l'article 16, selon le cas, seront applicables.

6. Les royalties seront réputées provenir d'un Etat contractant lorsque le débiteur est cet Etat lui-même, une de ses collectivités locales ou un de ses résidents. Si, toutefois, le débiteur des royalties, résident ou non d'un Etat contractant, a, dans un Etat contractant un établissement stable ou une base fixe au titre de qui l'engagement donnant lieu aux royalties a été contracté et qui en supporte la charge, celles-ci seront considérées comme provenant de l'Etat contractant où est situé l'établissement stable ou la base fixe.

7. Lorsqu'en raison de relations spéciales existant entre le débiteur et le bénéficiaire effectif ou entre eux et de tierces personnes, le montant des royalties, compte tenu de l'utilisation, du droit ou de l'information pour lesquels elles sont payées, excède celui dont seraient convenus le débiteur et le bénéficiaire en l'absence de pareilles relations, les dispositions du présent article ne s'appliqueront qu'à ce dernier montant. Dans ce cas, la partie excédentaire des paiements restera imposable selon la législation de chaque Etat contractant compte dûment tenu des autres dispositions de la présente Convention.

Article 14. FRAIS DE GESTION

1. Les frais de gestion payés par un résident d'un Etat contractant à une entreprise d'un autre Etat contractant pourront être imposés dans cet autre Etat.

2. Toutefois, ces frais de gestion pourront l'être aussi dans l'Etat contractant dont la personne qui les paye est résidente, et conformément à la législation de cet Etat, mais l'impôt ainsi établi ne devra pas excéder 5 p. 100 de leur montant brut.

3. L'expression « frais de gestion » employée dans le présent article s'entend des paiements de toute nature effectués à une entreprise au titre de, ou concernant, la prestation de conseils industriels ou commerciaux, de services techniques ou de gestion, ou de services ou prestations similaires, à l'exception de la rémunération des prestations à titre de professionnel indépendant visées à l'article 16.

4. Les dispositions des paragraphes 1 et 2 ne s'appliqueront pas lorsque l'entreprise à qui les frais de gestion sont payés est une entreprise d'un Etat contractant qui exerce dans l'autre Etat contractant d'où proviennent les frais de gestion une activité par l'intermédiaire d'un établissement stable qui y est situé, et que les services générateurs de ces frais de gestion se rattachent effectivement :

a) A cet établissement stable, ou

b) A des activités commerciales visées au paragraphe 2 de l'article 8.

En pareil cas, les dispositions de l'article 8 seront applicables.

6. Lorsqu'en raison des relations spéciales existant entre le débiteur et le bénéficiaire ou entre eux et des tierces personnes, le montant des frais de gestion, compte tenu des prestations pour lesquelles ils sont payés, excède celui dont seraient convenus le débiteur et le bénéficiaire en l'absence de pareilles relations, les dispositions du présent article ne s'appliqueront qu'à ce dernier montant. Dans ce cas, la partie excédentaire des paiements restera imposable selon la législation de chaque Etat contractant compte dûment tenu des autres dispositions de la présente Convention.

Article 15. PLUS-VALUES

1. Les plus-values qu'un résident d'un Etat contractant tirera de l'aliénation de biens immobiliers visés au paragraphe 2 de l'article 7 et sis dans l'autre Etat contractant pourront être imposées dans cet autre Etat.

2. Les plus-values tirées par un résident d'un Etat contractant de l'aliénation d'actions ou d'autres parts sociales visées au paragraphe 4 de l'article 7 pourront être imposées dans l'Etat contractant où est sis le bien immobilier appartenant à la société.

3. Les plus-values provenant de l'aliénation de biens mobiliers faisant partie de l'actif économique d'un établissement stable qu'une entreprise d'un Etat contractant a dans l'autre Etat contractant, ou de biens mobiliers appartenant à une base fixe dont un résident d'un Etat contractant dispose dans l'autre Etat contractant pour l'exercice d'une profession indépendante, y compris de celles provenant de l'aliénation de l'établissement stable (seul ou avec l'ensemble de l'entreprise) ou de la base fixe, pourront être imposées dans cet autre Etat.

4. Les plus-values tirées par un résident d'un Etat contractant de l'aliénation de navires, aéronefs ou conteneurs (y compris les remorques, barges et matériels apparentés pour le transport de conteneurs) utilisés pour le transport international ou de biens mobiliers affectés à l'exploitation de ces navires ou aéronefs ne seront imposables que dans cet Etat.

5. Les plus-values provenant de l'aliénation de tous les biens autres que ceux qui sont visés aux paragraphes précédents du présent article ne seront imposables que dans l'Etat contractant dont le cédant est résident.

Article 16. PROFESSIONS INDÉPENDANTES

1. Les revenus qu'un résident d'un Etat contractant tire d'une profession libérale ou d'autres activités indépendantes ne sont imposables que dans cet Etat, sauf si l'intéressé dispose de façon habituelle, dans l'autre Etat contractant, d'une base fixe pour l'exercice de ses activités ou y séjourne en une ou plusieurs fois plus de 90 jours sur une période de douze mois. Dans ce dernier cas, le revenu pourra être imposé dans cet autre Etat mais pour autant seulement qu'il sera imputable à ladite base fixe ou proviendra des activités y exercées pendant la ou les périodes de séjour.

2. L'expression « profession libérale » s'entend notamment des activités indépendantes d'ordre scientifique, littéraire, artistique, éducatif ou pédagogique, ainsi que les activités indépendantes des médecins, avocats, ingénieurs, architectes, dentistes et comptables.

Article 17. PROFESSIONS SALARIÉES

1. Sous réserve des dispositions des articles 18, 20, 21 et 22, les salaires, traitements et autres rémunérations similaires qu'un résident d'un Etat contractant reçoit au titre d'un emploi salarié ne seront imposables que dans cet Etat, sauf si l'emploi est exercé dans l'autre Etat contractant. Dans ce cas, les rémunérations reçues à ce titre pourront être imposées dans cet autre Etat.

2. Nonobstant les dispositions du paragraphe 1, la rémunération qu'un résident d'un Etat contractant reçoit au titre d'un emploi salarié exercé dans l'autre Etat contractant ne seront imposables que dans le premier Etat si :

a) Le bénéficiaire séjourne dans l'autre Etat en une ou plusieurs fois moins de 183 jours au total au cours d'une période de douze mois;

b) La rémunération est payée par un employeur ou pour le compte d'un employeur qui n'est pas un résident de l'autre Etat contractant; enfin

c) La charge de la rémunération n'est pas supportée par un établissement stable ou une base fixe que l'employeur a dans l'autre Etat.

3. Nonobstant les dispositions qui précèdent du présent article, les rémunérations reçues au titre d'un emploi salarié exercé à bord d'un navire ou d'un aéronef exploité en trafic international par un résident d'un Etat contractant pourront être imposées dans cet Etat.

Article 18. TANTIÈMES ET RÉMUNÉRATION DU PERSONNEL DE DIRECTION DE HAUT NIVEAU

1. Les tantièmes et autres rétributions similaires qu'un résident d'un Etat contractant reçoit en sa qualité de membre du conseil d'administration ou autre organe similaire d'une société qui est résidente de l'autre Etat contractant peuvent être imposés dans cet autre Etat.

2. Les traitements, salaires et autres rémunérations similaires qu'un résident d'un Etat contractant reçoit en sa qualité de directeur de haut niveau dans une société résidente de l'autre Etat contractant pourront être imposés dans cet autre Etat.

Article 19. ARTISTES DU SPECTACLE ET SPORTIFS

1. Nonobstant les dispositions des articles 16 et 17, les revenus qu'un résident d'un Etat contractant tire de ses activités exercées à titre personnel dans l'autre Etat contractant en tant qu'artiste du spectacle — artiste de théâtre, de cinéma, de la radio, de la télévision ou qu'un musicien — ou en tant que sportif peuvent être imposés dans cet autre Etat.

2. Lorsque les revenus d'activités qu'un artiste du spectacle ou un sportif exerce à titre personnel en cette qualité ne reviennent pas à l'artiste ou au sportif lui-même, mais à une autre personne, ces revenus sont imposables, nonobstant les dispositions des articles 8, 16 et 17, dans l'Etat contractant où l'artiste ou le sportif exerce ces activités.

3. Nonobstant les dispositions des paragraphes 1 et 2, les revenus d'activités visées au paragraphe 1 seront exonérés d'impôt dans l'Etat contractant où les activités sont exercées :

a) Si la visite de l'artiste ou du sportif dans cet Etat est largement subventionnée par des fonds publics de l'autre Etat contractant, de l'une de ses subdivisions politiques ou l'une de ses collectivités locales;

b) Si le revenu est perçu par une organisation sans but lucratif, et aucune fraction de ce revenu n'est versée ou affectée d'autre manière au bénéficiaire personnel d'un propriétaire, membre ou actionnaire de cette organisation;

c) Ou si le revenu de l'artiste ou du sportif est perçu au titre de prestations fournies à une organisation visée à l'alinéa b.

Article 20. PENSIONS

1. Sous réserve des dispositions du paragraphe 2 de l'article 21, les pensions, y compris les paiements au titre de la législation relative à la sécurité sociale, provenant de sources situées dans un Etat contractant peuvent être imposées dans cet Etat.

Article 21. FONCTION PUBLIQUE

1. a) Les rémunérations, autres que les pensions, payées par un Etat contractant, l'une de ses subdivisions politiques ou l'une de ses collectivités locales à une personne physique, au titre de services rendus à cet Etat, subdivision ou collectivité ne seront imposables que dans cet Etat.

b) Toutefois, ces rémunérations ne seront imposables que dans l'Etat contractant dont l'intéressé est résident si les services rendus dans cet Etat et si l'intéressé :

- i) Est résident de cet Etat; ou
- ii) N'est pas devenu résident de cet Etat à seule fin de rendre les services.

2. Les pensions payées par un Etat contractant, l'une de ses subdivisions politiques ou l'une de ses collectivités, soit directement soit par prélèvement sur des fonds qu'ils ont constitués, à une personne physique au titre de services rendus à cet Etat, à cette subdivision ou à cette collectivité ne seront imposables que dans cet Etat.

3. Les dispositions des articles 17, 18 et 20 s'appliqueront aux rémunérations et pensions au titre de services rendus dans le cadre d'une activité industrielle ou commerciale exercée par un Etat contractant, l'une de ses subdivisions politiques ou l'une de ses collectivités.

Article 22. ETUDIANTS

1. Les sommes qu'un étudiant, un stagiaire ou un apprenti technicien, agricole ou forestier qui est, ou qui était immédiatement avant de se rendre dans un Etat contractant, un résident de l'autre Etat contractant et qui séjourne dans le premier Etat à seule fin d'y poursuivre ses études ou sa formation à temps plein, que ce soit au niveau de la licence ou du troisième cycle universitaire, reçoit pour couvrir ses frais d'entretien, d'études ou de formation ne seront pas imposées dans cet Etat, à condition qu'elles proviennent de sources extérieures.

2. Les étudiants d'une université ou d'autres établissements d'enseignement supérieur d'un Etat contractant ainsi que les stagiaires ou apprentis techniciens, agricoles ou forestiers, qui sont, ou qui étaient immédiatement avant de se rendre dans l'autre Etat contractant, résidents du premier Etat et qui séjournent dans l'autre Etat contractant pour une période continue n'excédant pas 183 jours ne seront pas imposés dans cet autre Etat au titre des rémunérations qu'ils recevront en contrepartie de prestations de services fournies dans cet Etat, à condition qu'elles le soient dans le cadre de leurs études ou de leur formation et que les rémunérations constituent un revenu nécessaire pour couvrir leurs frais d'entretien.

3. Si la rémunération visée au paragraphe 2 dépasse le montant qui constituerait un revenu nécessaire à l'entretien de l'étudiant, du stagiaire ou de l'apprenti, le surplus sera imposable conformément à la législation de chaque Etat contractant, compte dûment tenu des autres dispositions de la présente Convention.

Article 23. ACTIVITÉS EN MER

1. Les dispositions du présent article s'appliqueront nonobstant toutes autres dispositions de la présente Convention.

2. Les résidents de l'un des Etats contractants qui exercent dans l'autre Etat contractant des activités en mer ayant trait à l'exploration ou à l'exploitation des fonds marins, de leur sous-sol ou de leurs ressources naturelles situés dans cet autre Etat, seront réputés à cet égard, sous réserve des paragraphes 3 et 4, exercer ces activités par l'intermédiaire d'un établissement stable ou d'une base fixe qui y est située.

3. Les dispositions du paragraphe 2 ne s'appliqueront pas si les activités sont exercées durant 30 jours au total au cours de toute période de 12 mois. Aux fins du présent paragraphe, cependant :

a) Les activités exercées par une entreprise associée à une autre entreprise seront considérées comme exercées par cette autre entreprise si elles sont sensiblement les mêmes que celles de cette dernière;

b) Deux entreprises seront réputées comme associées si l'une est contrôlée directement ou indirectement par l'autre, ou si elles sont toutes les deux contrôlées par une ou des tierces personnes.

4. Les bénéfices qu'une entreprise d'un Etat contractant tirera du transport de fournitures ou de personnel vers un lieu ou entre plusieurs lieux, d'un Etat contractant où sont exercées des activités liées à l'exploration ou à l'exploitation des fonds marins, de leur sous-sol ou de leurs ressources naturelles, ou encore de l'exploitation de remorqueurs ou autres vaisseaux en liaison avec de telles activités, ne seront imposables que dans l'Etat où se trouve la direction effective de l'entreprise.

5. *a)* Sous réserve des dispositions de l'alinéa *b*, les salaires ou rémunérations similaires qu'un résident d'un Etat contractant percevra au titre d'un emploi lié à l'exploration ou à l'exploitation des fonds marins, de leur sous-sol ou de leurs ressources naturelles situés dans l'autre Etat contractant, pourront, dans la mesure où cet emploi est exercé en mer dans cet autre Etat contractant, être imposés dans ce dernier à condition que l'emploi en mer dure plus de 30 jours au total dans toute période de douze mois.

b) Les salaires ou rémunérations similaires qu'un résident d'un Etat contractant percevra au titre d'un emploi exercé à bord d'un navire ou d'un aéronef assurant le transport de fournitures ou de personnel vers un lieu, ou entre plusieurs lieux, d'un Etat contractant où sont exercées des activités liées à l'exploration ou à l'exploitation des fonds marins, de leur sous-sol ou de leurs ressources naturelles, ou d'un emploi exercé à bord de remorqueurs ou autres vaisseaux en liaison avec de telles activités, ne seront imposables que dans l'Etat contractant où se trouve la direction effective de l'entreprise.

6. Les gains qu'un résident d'un Etat contractant tirera de la cession :

a) De droits de prospection ou d'exploitation; ou

b) De biens sis dans l'autre Etat contractant et utilisés pour l'exploration ou l'exploitation des fonds marins, de leur sous-sol ou de leurs ressources naturelles situés dans cet autre Etat; ou

c) De parts sociales dont la valeur ou la plus grande partie de la valeur tient directement ou indirectement à ces droits, à ces biens ou aux deux ensemble; pourront être imposées dans cet autre Etat.

Dans le présent paragraphe, l'expression « droits de prospection ou d'exploitation » s'entend des droits sur des biens susceptibles d'être produits du fait de l'exploration ou de l'exploitation des fonds marins, de leur sous-sol ou de leurs ressources naturelles dans l'autre Etat contractant, y compris des droits à des participations à ces biens ou à des bénéfices en provenant.

Article 24. AUTRES REVENUS

1. Les éléments du revenu d'un résident d'un Etat contractant, quelle qu'en soit la provenance, qui ne font pas l'objet des articles précédents de la présente Convention, ne seront imposables que dans cet Etat. Toutefois, les éléments du revenu d'un résident d'un Etat contractant en provenance de l'autre Etat contractant pourront également être imposés dans cet autre Etat.

2. Les dispositions du paragraphe 1 ne s'appliqueront pas aux revenus autres que ceux provenant de biens immobiliers, tels qu'ils sont définis au paragraphe 2 de l'article 7, si leur bénéficiaire, résident d'un Etat contractant, exerce dans l'autre Etat contractant, soit une activité industrielle ou commerciale par l'intermédiaire d'un établissement stable qui y est situé, soit une profession indépendante à partir d'une base fixe qui y est située, et si le droit ou le bien générateur des revenus s'y rattache effectivement. Dans ce cas, les dispositions de l'article 8 ou 16, suivant le cas, seront applicables.

Article 25. ELIMINATION DE LA DOUBLE IMPOSITION

1. En Finlande, la double imposition sera éliminée comme suit :

a) Si un résident de la Finlande perçoit des revenus qui, en vertu des dispositions de la présente Convention, peuvent être imposés à la Barbade, la Finlande, sous réserve des dispositions de l'alinéa *b*, admettra en déduction de l'impôt sur le revenu de l'intéressé un montant égal à l'impôt sur le revenu acquitté à la Barbade.

Le montant ainsi déduit ne pourra toutefois excéder la fraction de l'impôt sur le revenu, calculé avant déduction, imputable au revenu qui peut être imposé à la Barbade.

b) Les dividendes versés par une société résidente de la Barbade à une société résidente de la Finlande qui contrôle directement au moins 10 p. 100 des voix de la société distributrice des dividendes seront exonérés de l'impôt finlandais.

c) Nonobstant toute autre disposition de la présente Convention, une personne physique résidente de la Barbade qui, aux termes de la législation fiscale finlandaise visée à l'article 2, est également réputée être résidente de la Finlande pourra être assujettie à l'impôt en Finlande. Cependant, la Finlande admettra en déduction de l'impôt finlandais, conformément aux dispositions de l'alinéa *a*, tout impôt acquitté sur le revenu à la Barbade. Les dispositions du présent alinéa ne s'appliqueront qu'aux ressortissants finlandais.

d) Lorsqu'en vertu d'une disposition quelconque de la présente Convention, les revenus d'un résident de la Finlande y seront exonérés d'impôt, la Finlande

pourra néanmoins, pour calculer le montant de l'impôt sur le reliquat des revenus de ce résident, faire entrer en ligne de compte les revenus exemptés.

e) Si, toutefois, une société résidente de la Finlande perçoit des intérêts, royalties ou frais de gestion qui, aux termes des articles 12, 13 ou 14 peuvent être imposés à la Barbade, la Finlande admettra en déduction de l'impôt sur ces intérêts, redevances ou frais de gestion un montant égal à 10 p. 100 de leur montant brut.

f) Aux fins de l'alinéa *a*, l'expression « impôt sur le revenu acquitté à la Barbade » comprendra toute somme qui aurait été à acquitter au cours d'une année quelconque au titre de l'impôt de la Barbade par un résident de la Finlande, sur ses bénéficiaires imputables à une activité exercée à la Barbade, n'étant une exonération ou une réduction d'impôt accordée, pour ladite année, ou pour une fraction de ladite année en vertu de la loi relative à l'assistance à l'industrie hôtelière, Cap. 72, de la loi relative aux incitations fiscales, Cap. 71A, ou de toute autre législation qui pourrait ultérieurement accorder une exonération ou une réduction à laquelle les autorités compétentes des Etats contractants seront convenues de reconnaître un caractère sensiblement similaire, si cette législation n'a pas été modifiée ultérieurement ou si il n'y a été apporté que des modifications mineures qui n'en altèrent pas le caractère général.

g) Les dispositions de l'alinéa *f* seront applicables durant les dix premières années suivant la mise en vigueur de la Convention, mais les autorités compétentes des Etats contractants pourront se consulter en vue de prolonger ce délai.

2. A la Barbade, la double imposition sera éliminée comme suit :

a) Sous réserve des dispositions de la législation de la Barbade touchant l'imputation en crédit, sur l'impôt de la Barbade de l'impôt à acquitter dans un territoire autre que la Barbade (sans porter atteinte au principe général énoncé dans la présente Convention) :

- i) L'impôt finlandais qui, conformément à la législation de la Finlande et aux dispositions de la présente Convention, est à acquitter, directement ou par voie de retenue à la source, sur les bénéficiaires ou revenus provenant de sources situées en Finlande (à l'exception, pour les dividendes, de l'impôt à acquitter sur les bénéficiaires générateurs des dividendes) sera admis en déduction de tout impôt de la Barbade calculé sur la base des bénéficiaires ou revenus constituant l'assiette d'impôt finlandais.
- ii) Si une société résidente de la Finlande verse des dividendes à une société résidente de la Barbade qui contrôle, directement ou indirectement, 10 p. 100 au moins des voix de la première société, il sera, aux fins de la déduction, tenu compte (en sus de tout impôt finlandais déductible en application de l'alinéa *a*, i) de l'impôt finlandais à acquitter par la première société sur les bénéficiaires générateurs des dividendes.

b) Toutefois, le montant ainsi déduit ne pourra en aucun cas excéder la fraction, calculée avant déduction, de l'impôt imputable aux revenus qui peuvent être imposés en Finlande.

Article 26. NON-DISCRIMINATION

1. Les ressortissants d'un Etat contractant ne seront assujettis, dans l'autre Etat contractant, à aucune imposition ni obligation y relative qui diffère ou soit plus

lourde que celles auxquelles sont ou peuvent être assujettis, dans les mêmes conditions, les ressortissants de cet autre Etat.

2. L'imposition d'un établissement stable qu'une entreprise d'un Etat contractant a dans l'autre Etat ne sera pas établie dans cet Etat d'une manière moins favorable que celle des entreprises de cet autre Etat exerçant les mêmes activités. La présente disposition ne pourra être interprétée comme obligeant un Etat contractant à accorder aux résidents de l'autre Etat contractant les déductions, abattements et réductions d'impôt accordés à ses propres résidents à titre personnel en fonction de leur situation ou de leurs charges de famille.

3. A moins que les dispositions du paragraphe 1 de l'article 10, du paragraphe 8 de l'article 12, du paragraphe 7 de l'article 13 ou du paragraphe 5 de l'article 14 ne soient applicables, les intérêts, royalties, frais de gestion et autres charges payés par une entreprise d'un Etat contractant à un résident de l'autre Etat contractant seront déductibles, aux fins de la détermination des bénéfices imposables de cette entreprise, dans les mêmes conditions que s'ils avaient été payés à un résident du premier Etat.

4. Les dispositions du paragraphe 2 ne pourront être interprétées comme empêchant la Barbade d'appliquer son impôt sur les bénéfices des succursales et son impôt sur le revenu des primes d'un assureur non-résident ou de compagnies d'assurances étrangères aux taux prescrits par sa loi relative à l'impôt sur les revenus.

5. Les entreprises d'un Etat contractant, dont le capital est, en totalité ou en partie, directement ou indirectement détenu ou contrôlé par un ou plusieurs résidents de l'autre Etat contractant, ne seront assujetties dans le premier Etat à aucune imposition ni obligation y relative différente ou plus lourde que celles auxquelles sont ou peuvent être assujetties d'autres entreprises similaires du premier Etat.

6. Dans le présent article, le terme « imposition » s'entend des impôts auxquels s'applique la présente Convention.

Article 27. LIMITATION DES AVANTAGES

1. Les résidents de l'un des Etats contractants qui tirent des revenus ou des bénéfices de l'autre Etat contractant ne pourront bénéficier dans ce dernier des avantages des articles 7 à 25 que si plus de 50 p. 100 de leurs participations (ou, dans le cas des sociétés, plus de 50 p. 100 des titres de chaque catégorie de la société) sont détenus, directement ou indirectement, par un résident ou un groupe de résidents d'un Etat contractant.

2. Les dispositions du paragraphe 1 ne s'appliqueront pas si les revenus ou profits provenant d'un Etat contractant sont imputables à des activités commerciales ou des services visés par la Loi sur les sociétés internationales (exonération d'impôts), Cap. 77, à des activités non bancaires visées par la loi sur les activités bancaires liées aux activités en mer, Cap. 325, ou à toute autre disposition qui pourrait être adoptée après la date de la signature de la présente Convention et à laquelle les autorités compétentes des Etats contractants seraient convenues de reconnaître un caractère sensiblement similaire. Aucune personne exerçant des activités bancaires qui relèvent de la Loi sur les activités bancaires extraterritoriales, Cap. 325, des activités d'assurance qui relèvent de la Loi relative aux assurances exonérées, Cap. 308A, des activités à titre de société de placement relevant de la Loi sur les sociétés internationales, Cap. 77, ou de toute autre disposition qui pourrait être

adoptée après la date de la signature de la présente Convention et à laquelle les autorités compétentes des Etats contractants seraient convenues de reconnaître un caractère sensiblement similaire, ne pourra bénéficier des avantages des articles 7 à 25.

3. Les dispositions du paragraphe 1 ne s'appliqueront pas si la personne qui perçoit les revenus est une société, résidente d'un Etat contractant, dont la principale catégorie de titres fait régulièrement l'objet d'un volume substantiel de transactions sur une bourse officielle des valeurs.

4. Les autorités compétentes des Etats contractants se concerteront si l'un de ces Etats se propose de refuser tels ou tels avantages à un résident de l'un d'eux motif pris des dispositions du présent article.

Article 28. PROCÉDURE AMIABLE

1. Si une personne estime que les mesures prises par l'un des Etats contractants ou les deux entraînent ou vont entraîner pour elle une imposition non conforme aux dispositions de la présente Convention, elle pourra indépendamment des recours prévus par le droit interne de ces Etats, soumettre son cas à l'autorité compétente de l'Etat contractant dont elle résidente ou, si son cas relève du paragraphe 1 de l'article 26, à celle de l'Etat contractant dont elle possède la nationalité. Le cas doit être soumis dans un délai de trois ans à partir de la première notification des mesures qui entraîneraient une imposition non conforme aux dispositions de la Convention.

2. L'autorité compétente s'efforcera, si la réclamation lui paraît fondée et si elle n'est pas elle-même en mesure d'y apporter une solution satisfaisante, de résoudre le cas par voie d'accord amiable avec l'autorité compétente de l'autre Etat contractant, en vue d'éviter une imposition non conforme à la présente Convention. Si les autorités compétentes parviennent à un accord, les impôts seront établis et des remboursements ou crédits d'impôt accordés par les Etats contractants conformément à cet accord. Celui-ci sera appliqué quels que soient les délais prévus par le droit interne des Etats contractants.

3. Les autorités compétentes des Etats contractants s'efforceront de résoudre ou de dissiper, à l'amiable, les difficultés ou les doutes auxquels pourront donner lieu l'interprétation ou l'application de la Convention. Elles pourront en particulier convenir :

a) De la même formule d'attribution des revenus, déductions, crédits ou abattements intéressant une entreprise d'un Etat contractant à son établissement stable situé dans l'autre Etat contractant;

b) De la même répartition des revenus, déductions, crédits ou abattements entre personnes;

c) De la même définition de certains éléments du revenu;

d) De la même application des règles d'origine concernant certains éléments du revenu;

e) De la signification commune de tels ou tels termes ou expressions;

f) De l'augmentation de certains montants mentionnés dans la Convention afin de tenir compte des évolutions économiques et monétaires; et

g) De l'application des dispositions du droit interne concernant les intérêts sur les arriérés, les remboursements ainsi que les sanctions et amendes administratives dans le respect des fins de la présente Convention.

Elles pourront également se concerter en vue d'éliminer la double imposition dans des cas qui ne sont pas prévus par la présente Convention.

4. Les autorités compétentes des Etats contractants pourront communiquer directement entre elles en vue de parvenir à un accord amiable au sens des paragraphes précédents.

Article 29. ECHANGE DE RENSEIGNEMENTS

1. Les autorités compétentes des Etats contractants échangeront les renseignements nécessaires aux fins de l'application des dispositions de la présente Convention ou de celles du droit interne de ces Etats qui ont trait aux impôts visés par la Convention, dans la mesure où l'imposition que prévoit ce droit ne contrevient pas à cette Convention. Les renseignements reçus par un Etat contractant seront tenus secrets de la même manière que ceux obtenus en application de la législation interne de cet Etat et ne seront communiqués qu'aux personnes ou autorités (y compris les tribunaux et organes administratifs) qui participent à l'établissement ou au recouvrement des impôts visés par la Convention ou aux procédures d'exécution, poursuites et décisions sur recours les concernant. Lesdites personnes ou autorités n'utiliseront ces renseignements qu'à ces seules fins. Elles pourront en faire état dans le cadre d'audiences publiques de tribunaux ou dans des décisions judiciaires. Les autorités compétentes pourront se concerter en vue de convenir des conditions, méthodes et modalités à appliquer concernant les domaines sur lesquels porteront ces échanges de renseignements, y compris, le cas échéant, l'échange de renseignements concernant l'évasion fiscale.

2. Les dispositions du paragraphe 1 ne pourront en aucun cas être interprétés comme imposant à un Etat contractant l'obligation :

a) De mettre en œuvre des mesures administratives dérogeant à sa législation ou à sa pratique administrative, ou à celles de l'autre Etat contractant;

b) De fournir des renseignements auxquels sa législation ou sa pratique administrative normale, ou celles de l'autre Etat contractant, ne permettent pas d'avoir accès;

c) De fournir des renseignements qui révéleraient un secret commercial, industriel, professionnel ou un procédé commercial, ou des renseignements dont la communication serait contraire à l'ordre public.

Article 30. AGENTS DIPLOMATIQUES ET FONCTIONNAIRES CONSULAIRES

Les dispositions de la présente Convention ne porteront pas atteinte aux privilèges fiscaux dont bénéficient les agents diplomatiques ou les fonctionnaires consulaires en vertu des règles générales du droit international ou de dispositions d'accords particuliers.

Article 31. ENTRÉE EN VIGUEUR

1. Les Gouvernements des Etats contractants se notifieront l'un à l'autre l'accomplissement des formalités constitutionnelles requises pour l'entrée en vigueur de la présente Convention.

2. La présente Convention entrera en vigueur trente jours après la date de la dernière des notifications visées au paragraphe 1, et ses dispositions prendront effet :

a) En Finlande :

- i) En ce qui concerne les impôts retenus à la source, pour les revenus perçus à compter du 1^{er} janvier de la première année civile suivant celle de l'entrée en vigueur de la Convention;
- ii) En ce qui concerne les autres impôts sur le revenu, pour les impôts exigibles au titre de toute année d'imposition commençant le 1^{er} janvier de la première année civile suivant celle de l'entrée en vigueur de la Convention, ou après cette date.

b) A la Barbade :

- i) En ce qui concerne les impôts retenus à la source, pour les montants payés ou remis à des non-résidents à compter du 1^{er} janvier de la première année civile suivant celle de l'entrée en vigueur de la Convention;
- ii) En ce qui concerne les autres impôts, pour les revenus perçus à compter du 1^{er} janvier de la première année civile suivant celle de l'entrée en vigueur de la Convention.

Article 32. DÉNONCIATION

La présente Convention restera en vigueur jusqu'à sa dénonciation par l'un des Etats contractants. Chaque Etat contractant pourra la dénoncer, par la voie diplomatique moyennant un préavis de six mois au moins avant la fin de toute année civile au terme d'un délai de cinq ans à compter de son entrée en vigueur. En pareil cas, la Convention cessera de produire ses effets :

a) En Finlande :

- i) En ce qui concerne les impôts retenus à la source, pour les revenus perçus à compter du 1^{er} janvier de la première année civile suivant celle du préavis de dénonciation;
- ii) En ce qui concerne les autres impôts sur le revenu, pour les impôts exigibles au titre de toute année d'imposition commençant le 1^{er} janvier de la première année civile suivant celle du préavis de dénonciation ou après cette date;

b) A la Barbade :

- i) En ce qui concerne les impôts retenus à la source, pour les montants payés ou remis à des non-résidents à compter du 1^{er} janvier suivant la date du préavis de dénonciation;
- ii) En ce qui concerne les autres impôts, pour les revenus perçus à compter du 1^{er} janvier suivant la date du préavis de la dénonciation.

EN FOI DE QUOI, les soussignés, à ce dûment habilités, ont signé la présente Convention.

FAIT à Londres, ce 15 juin 1989, en double exemplaire en langues finnoise et anglaise, les deux textes faisant également foi.

Pour le Gouvernement
de la Finlande :

ILKKA PASTINEN

Pour le Gouvernement
de la Barbade :

WINSTON COX

No. 29173

**FINLAND
and
RUSSIAN FEDERATION**

**Treaty on the basis for relations. Signed at Helsinki on
20 January 1992**

Authentic texts: Finnish and Russian.

Registered by Finland on 20 October 1992.

**FINLANDE
et
FÉDÉRATION DE RUSSIE**

**Traité relatif à l'établissement de relations. Signé à Helsinki le
20 janvier 1992**

Textes authentiques : finnois et russe.

Enregistré par la Finlande le 20 octobre 1992.

[FINNISH TEXT — TEXTE FINNOIS]

SUOMEN TASAVALLAN JA VENÄJÄN FEDERAATION VÄLINEN
SOPIMUS SUHTEIDEN PERUSTEISTA

Suomen tasavalta ja Venäjän federaatio, joita jäljempänä kutsutaan sopimuspuoliksi,

korostaen Euroopassa tapahtuneiden syvälisten historiallisten muutosten merkitystä,

tarkoituksenaan kehittää ja lujittaa hyviä naapurisuhteita ja kaikinpuolista yhteistyötä maittensa ja kansojensa välillä,

vahvistaen osallistuvansa demokraattisen, rauhanomaisen ja yhtenäisen Euroopan rakentamiseen Euroopan turvallisuus- ja yhteistyökongressin Helsingin päätössiakirjan, Pariisin peruskirjan ja muiden ETYKin asiakirjojen mukaisesti,

ilmaisten halunsa työskennellä kahden kesken ja yhdessä muiden maiden kanssa arktisen alueen, Pohjois-Euroopan ja Itämeren piirin hyvinvoinnin kehittämiseksi,

korostaen kansojensa historiallisia yhteyksiä ja jatkuvaa tarvetta avoimeen kanssakäymiseen,

vahvistaen noudattavansa tinkimättömästi oikeusvaltion periaatteita, ihmisoikeuksia ja perusvapauksia sekä kansallisten vähemmistöjen oikeuksia ja edistävänsä ihmisten välisiä yhteyksiä,

antaen erityistä merkitystä demokratian ja taloudellisen vapauden kehittämiseksi,

tuntien vastuunsa elinympäristönsä säilyttämisestä ja maailmanlaajuudesta, alueellisesta ja toistensa ympäristöturvallisuudesta,

ilmaisten pyrkimyksensä vahvistaa kansainvälistä rauhaa ja turvallisuutta sekä toteuttaa oikeudenmukaisuuden, inhimillisten perusarvojen ja kestäväen kehityksen periaatteita Yhdistyneiden Kansakuntien peruskirjan mukaisesti,

ovat sopineet seuraavasta:

1 artikla

Sopimuspuolten suhteet perustuvat YK:n peruskirjan ja ETYKin päätössiakirjan mukaisesti kansainvälisen oikeuden periaatteisiin ku-

ten täysivaltaiseen tasa-arvoisuuteen, pidätty-miseen voimakeinoilla uhkaamisesta tai niiden käytöstä, rajojen loukkaamattomuuteen, alueelliseen koskemattomuuteen, riitojen rauhanomaiseen ratkaisemiseen, sisäisiin asioihin puuttumattomuuteen, ihmisoikeuksien ja perusvapauksien kunnioittamiseen sekä kansojen oikeuksien samanarvoisuuteen ja itsemääräämisoikeuteen. Sopimuspuolet täyttävät vilpittömästi kansainvälisen oikeuden velvoitteet ja edistävät hyvän naapurisuuden hengessä keskinäistä yhteistyökumppanuuttaan sekä yhteistyötään kaikkien maiden kanssa

2 artikla

Sopimuspuolet käyvät säännöllisesti vuoropuhelua korkeimman valtio johdon tasolla ja muulla hallitustasolla maittensa kehityksestä sekä keskinäisistä ja kansainvälisistä kysymyksistä.

Ne edistävät kanssakäymistä eri aloilla kansanedustuslaitosten kesken sekä keskushallinnon, alueellisten ja paikallisten viranomaisten kesken.

Ne neuvottelevat kahdenvälisiä suhteitaan koskevista kysymyksistä rakentavassa hengessä ja molempien etuja kunnioittaen

3 artikla

Sopimuspuolet sitoutuvat säilyttämään yhteisen rajansa hyvän naapurisuuden ja yhteistyön rajana ETYKin päätössiakirjan mukaisesti sen loukkaamattomuutta ja toistensa alueellista koskemattomuutta kunnioittaen

4 artikla

Sopimuspuolet pidättyvät voimakeinoilla uhkaamisesta tai niiden käytöstä toisen osapuolen alueellista koskemattomuutta tai poliittista riippumattomuutta vastaan ja selvittävät keskinäiset riitansa rauhanomaisin keinoin YK:n peruskirjan ja ETYKin päätössiakirjan sekä muiden ETYK-asiakirjojen mukaisesti.

Sopimuspuolet eivät käytä eivätkä salli aluettaan käytettävän aseelliseen hyökkäykseen toista sopimuspuolta vastaan.

Sinä tapauksessa, että Suomi tai Venäjä joutuu aseellisen hyökkäyksen kohteeksi, toinen sopimuspuoli myötävaikuttaa ristiriidan selvittämiseen YK:n peruskirjan ja ETYK:n asiakirjojen periaatteiden ja määräysten mukaisesti ja pidättyy sotilaallisen avun antamisesta hyökkääjälle.

5 artikla

Sopimuspuolet työskentelevät päättäväisesti YK:n ja ETYK:n toimintakyvyn vahvistamiseksi kansainvälisen rauhan ja turvallisuuden ylläpitämisessä. Ne tukevat kansainvälisiä ponnisteluja, jotka tähtäävät aseidenriisuntaan, aseistuksen valvontaan sekä luottamuksen ja turvallisuuden lisäämiseen sotilaallisella alalla.

Tilanteissa, joissa kansainvälinen rauha ja turvallisuus tai erityisesti jommankumman sopimuspuolen turvallisuus ovat vaarantuneet, Suomi ja Venäjä ovat tarvittaessa yhteydessä keskenään YK:n ja ETYK:n tarjoamien keinojen käyttämiseksi ristiriidan selvittämiseen.

6 artikla

Sopimuspuolet kiinnittävät erityistä huomiota yhteistyön kehittämiseen Suomen ja siihen rajoittuvien lähialueiden Murmanskin, Karjalan ja Pietarin välillä.

7 artikla

Sopimuspuolet kehittävät keskinäistä taloudellista ja tieteellis-teknistä yhteistyötään markkinatalouden ja keskinäisen hyödyn periaatteiden pohjalta.

8 artikla

Sopimuspuolet kehittävät päättäväisesti yhteistyötään ympäristönsuojelussa, ympäristöongelmien ratkaisemisessa ja luonnonvarojen järjestyksessä käyttämisessä kestäväin kehityksen periaatteen mukaisesti.

9 artikla

Sopimuspuolet edistävät vuorovaikutusta kulttuurin ja tieteen aloilla kansojensa keski-

näisen kanssakäymisen rikkaiden perinteiden sekä yhteisten eurooppalaisten ja yleisinhimillisten arvojen pohjalta.

Sopimuspuolet kannustavat yhteyskiä ja kanssakäymistä kansalaistensa kesken yhtenäisen Euroopan hengessä. Tässä yhteydessä erityinen huomio kiinnitetään nuorison yhteysien kehittämiseen ja laajentamiseen.

Ne tuovat edellytyksiä yksilöiden, laitojen ja järjestöjen suorien yhteysien laajentumiselle moniarvoisuuden ja avoimuuden pohjalta.

10 artikla

Sopimuspuolet tukevat suomalaisten ja suomensukuisten kansojen ja kansallisuuksien omaperäisyyden säilyttämistä Venäjällä ja vastaavasti Venäjältä peräisin olevien omaperäisyyttä Suomessa. Ne suojelevat toistensa kieliä, kulttuuria ja historian muistomerkkejä.

11 artikla

Sopimuspuolet tekevät tarpeellisia sopimuksia edistääkseen tämän sopimuksen tavoitteiden toteuttamista.

12 artikla

Tämä sopimus on ratifioitava ja se tulee voimaan ratifioimiskirjojen vaihtamispäivänä.

Sopimus on voimassa kymmenen vuotta, minkä jälkeen sen voimassaolo jatkuu viisivuotiskausittain, ellei jompikumpi sopimuspuolista irtisano sitä toiselle sopimuspuolelle kirjallisesti tehtävällä ilmoituksella vähintään vuotta ennen voimassaolokauden päättymistä.

Tehty Helsingissä 20 päivänä tammikuuta 1992 kahtena suomen- ja venäjänkielisenä kappaleena molempien tekstien ollessa yhtä todistusvoimaiset.

Suomen tasavallan
puolesta:

ESKO AHO

Venäjän federaation
puolesta:

GENNADI BURBULIS

[RUSSIAN TEXT — TEXTE RUSSE]

ДОГОВОР МЕЖДУ ФИНЛЯНДСКОЙ РЕСПУБЛИКОЙ И РОССИЙСКОЙ ФЕДЕРАЦИЕЙ ОБ ОСНОВАХ ОТНОШЕНИЙ

Финляндская Республика и Российская Федерация, далее именуемые Сторонами, подчеркивая значение имевших место в Европе глубоких исторических перемен, преследуя цели развития и укрепления добрососедских отношений и всестороннего сотрудничества между обеими странами и народами,

подтверждая свое участие в строительстве демократической, мирной и единой Европы в соответствии с хельсинкским Заключительным актом Совещания по безопасности и сотрудничеству в Европе, Парижской Хартии и другими документами СБСЕ,

выражая свое желание сотрудничать на двусторонней основе и вместе с другими странами в целях повышения благосостояния региона Арктики, Северной Европы и района Балтийского моря,

подчеркивая исторические связи между своими народами и постоянную потребность к открытому общению,

подтверждая свою решимость неукоснительно соблюдать принципы правового государства, права человека и основные свободы, а также права национальных меньшинств и способствовать контактам между людьми,

придавая особое значение развитию демократии и экономической свободы,

сознавая свою ответственность за сохранение жизненной среды и за глобальную, региональную и взаимную экологическую безопасность,

выражая свое стремление укреплять международный мир и безопасность, а также содействовать осуществлению принципов справедливости, основных общечеловеческих ценностей и устойчивого развития в соответствии с Уставом Организации Объединенных наций,

договорились о нижеследующем:

Статья 1

Отношения между Сторонами будут в соответствии с Уставом ООН и Заключительным актом СБСЕ строиться на таких принципах международного права, как суверенное равенство, неприменение силы или угрозы силой, нерушимость границ, территориальная целостность, мирное урегулирование

споров, невмешательство во внутренние дела, уважение прав человека и основных свобод, а также равноправие и право народов распоряжаться своей судьбой. Стороны будут добросовестно выполнять свои обязательства по международному праву и содействовать в духе добрососедства взаимному партнерству и сотрудничеству со всеми странами.

Статья 2

Стороны будут проводить на регулярной основе диалог на уровне высшего государственного руководства, а также на том правительственном уровне о развитии своих стран, а также по двусторонним и международным вопросам.

Они будут содействовать контактам в различных областях деятельности между парламентами, а также между центральными, региональными и местными органами власти и управления.

Они будут проводить консультации по вопросам своих двусторонних отношений в конструктивном духе при уважении интересов друг друга.

Статья 3

Стороны обязуются сохранять границу между ними как границу добрососедства и сотрудничества в соответствии с Заключительным актом СБСЕ, уважая ее нерушимость и территориальную целостность друг друга.

Статья 4

Стороны будут воздерживаться от угрозы силой или применения силы против территориальной целостности или политической независимости другой Стороны и будут разрешать споры между ними мирными средствами в соответствии с Уставом ООН и Заключительным актом СБСЕ, а также другими документами СБСЕ.

Стороны не будут использовать или разрешать использовать свою территорию для вооруженной агрессии против другой Стороны.

В случае, если Финляндия или Россия станет объектом вооруженной агрессии, другая Сторона будет способствовать урегулированию конфликта в соответствии с принципами

и положениями Устава ООН и документов СБСЕ и воздерживаться от оказания военной помощи агрессору.

Статья 5

Стороны будут решительно содействовать повышению эффективности ООН и СБСЕ в деле сохранения международного мира и безопасности. Они будут поддерживать международные усилия, направленные на разоружение, контроль над вооружениями, а также укрепление доверия и безопасности в военной области.

При возникновении ситуаций, которые угрожают международному миру и безопасности, либо, в особенности, безопасности одной из Сторон, Финляндия и Россия, в случае необходимости, вступят в контакт друг с другом с целью использования предусмотренных ООН и СБСЕ методов для урегулирования конфликта.

Статья 6

Стороны будут уделять особое внимание развитию сотрудничества между Финляндией и прилегающими к ней Мурманским, Карельским и Санкт-Петербургским регионами.

Статья 7

Стороны будут развивать взаимное экономическое и научно-техническое сотрудничество на основе принципов рыночной экономики и взаимной выгоды.

Статья 8

Стороны будут активно сотрудничать в вопросах охраны окружающей среды, в решении экологических проблем и в рациональном использовании природных ресурсов в соответствии с принципом устойчивого развития.

Статья 9

Стороны будут содействовать взаимным обменам в областях культуры и науки на

основе богатых традиций общения между своими народами, а также единых европейских и общечеловеческих ценностей.

Стороны будут поощрять контакты и общение между своими гражданами в духе единой Европы. В этой связи особое внимание будет уделяться развитию и расширению молодежных контактов.

Они будут создавать условия для расширения прямых связей между людьми, учреждениями и организациями на основе плюрализма и открытости.

Статья 10

Стороны будут поддерживать сохранение самобытности финнов и родственных финнам народов и национальностей в России и, соответственно, — выходцев из России в Финляндии. Они будут охранять языки, культуру и памятники истории друг друга.

Статья 11

Стороны будут заключать необходимые договоры и соглашения для содействия осуществлению целей настоящего Договора.

Статья 12

Настоящий Договор подлежит ратификации и вступает в силу в день обмена ратификационными грамотами.

Договор будет действовать в течение десяти лет, после чего его действие будет продолжаться на каждые последующие пять лет, если ни одна из Сторон не денонсирует его, уведомив об этом в письменном виде другую Сторону, не менее чем за один год до истечения соответствующего срока его действия.

Совершило в г. Хельсинки 20 января 1992 года в двух экземплярах, каждый на финском и русском языках, причем оба текста имеют одинаковую силу.

За Финляндскую Республику:

Эско Ахо

За Российскую Федерацию:

Геннадий Бурбуц

[TRANSLATION — TRADUCTION]

TREATY¹ BETWEEN THE REPUBLIC OF FINLAND AND THE RUSSIAN FEDERATION ON THE BASIS FOR RELATIONS

The Republic of Finland and the Russian Federation, hereinafter referred to as the Parties,

Stressing the significance of the profound historical changes that have taken place in Europe,

Pursuing the goals of the development and strengthening of neighbourly relations and all-round cooperation between both countries and peoples,

Affirming their participation in the construction of a democratic, peaceful and united Europe in accordance with the Helsinki Final Act of the Conference on Security and Cooperation in Europe (CSCE),² the Paris Charter³ and other CSCE instruments,

Expressing their desire to cooperate on a bilateral basis and together with other countries with a view to enhancing the well-being of the Arctic region, Northern Europe and the Baltic Sea area,

Stressing the historical links between their peoples and the constant need for open association,

Affirming their determination to observe rigorously the principles of the State based on law, human rights and fundamental freedoms, as well as the rights of national minorities, and to promote contacts between individuals,

Attaching particular importance to the development of democracy and economic freedom,

Recognizing their responsibility for the preservation of the environment and for global, regional and reciprocal environmental security,

Expressing their aspiration to strengthen international peace and security, as well as to further the implementation of the principles of justice, basic universal human values and sustainable development in accordance with the Charter of the United Nations,

Have agreed as follows:

Article 1

Relations between the Parties shall, in accordance with the Charter of the United Nations and the Final Act of CSCE, be based on such principles of international law as sovereign equality, abstention from the threat or use of force, the inviolability of borders, territorial integrity, the peaceful settlement of disputes, non-interference in internal affairs, respect for human rights and fundamental freedoms,

¹ Came into force on 11 July 1992 by the exchange of the instruments of ratification, which took place at Helsinki, in accordance with article 12.

² *International Legal Materials*, vol. XIV (American Society of International Law 1975), p. 1292.

³ *International Legal Materials*, vol. XXX, No. 1 (American Society of International Law 1991), p. 190; and United Nations, *Official Records of the General Assembly, Forty-fifth session*, document A/45/859, p. 3.

as well as equal rights and the right of peoples to self-determination. The Parties shall conscientiously fulfil their obligations under international law and, in a spirit of neighbourliness, work for mutual partnership and cooperation with all countries.

Article 2

The Parties shall on a regular basis engage in dialogue at the highest level of State leadership, as well as at other government levels, on the development of their countries, as well as on bilateral and international issues.

They shall promote contacts in various areas of activity between their parliaments, as well as between the central, regional and local government bodies and authorities.

They shall conduct consultations on questions of their bilateral relations in a constructive spirit while respecting each other's interests.

Article 3

The Parties undertake to maintain the border between them as a border of good-neighbourliness and cooperation in accordance with the Final Act of CSCE, respecting its inviolability and each other's territorial integrity.

Article 4

The Parties shall refrain from the threat or use of force against the territorial integrity or political independence of the other Party and shall resolve disputes between themselves by peaceful means in accordance with the Charter of the United Nations and the Final Act of CSCE, as well as other CSCE instruments.

The Parties shall not use or allow the use of their territory for armed aggression against the other Party.

In the event that Finland or Russia is the victim of armed aggression, the other Party shall seek to bring about a settlement of the conflict in accordance with the principles and provisions of the Charter of the United Nations and CSCE instruments, and shall refrain from giving military assistance to the aggressor.

Article 5

The Parties shall work decisively to enhance the effectiveness of the United Nations and CSCE in the preservation of international peace and security. They shall support international efforts aimed at disarmament, weapons control and the strengthening of confidence and security in the military field.

Should a situation arise which threatens international peace and security, or, in particular, the security of one of the Parties, Finland and Russia shall, where necessary, enter into contact with each other with a view to using the methods stipulated by the United Nations and CSCE for the settlement of the conflict.

Article 6

The Parties shall devote particular attention to the development of cooperation between Finland and the adjacent regions of Murmansk, Carelia and St. Petersburg.

Article 7

The Parties shall develop mutual economic and scientific and technical cooperation on the basis of the principles of the market economy and mutual advantage.

Article 8

The Parties shall cooperate actively in questions of the preservation of the environment, the solution of ecological problems and the rational use of natural resources in accordance with the principle of sustainable development.

Article 9

The Parties shall promote reciprocal exchanges in the fields of culture and science on the basis of the rich traditions of relations between their peoples, as well as of common European and universal human values.

The Parties shall encourage contacts and association between their citizens in the spirit of a unified Europe. In this connection, particular attention shall be devoted to the development and broadening of contacts between youth.

They shall create conditions for the broadening of direct contacts between individuals, institutions and organizations on the basis of pluralism and openness.

Article 10

The Parties shall support the preservation of the original character of the Finns and related peoples and nationalities in Russia and, similarly, of Russian emigrants in Finland. They shall maintain each other's languages, culture and historical monuments.

Article 11

The Parties shall conclude such agreements and treaties as are necessary to promote the realization of the goals of this Treaty.

Article 12

This Treaty shall be ratified and shall come into force on the day of exchange of the instruments of ratification.

The Treaty shall remain in force for a period of 10 years, after which it will be extended for subsequent periods of five years, unless it is denounced by either Party, who shall so notify the other Party in writing no less than one year before the expiry of the corresponding period of validity.

DONE at Helsinki on 20 January 1992 in duplicate in the Finnish and Russian languages, both texts being equally authentic.

For the Republic of Finland:

ESKO AHO

For the Russian Federation:

GENNADI BURBULIS

[TRADUCTION — TRANSLATION]

TRAITÉ¹ ENTRE LA RÉPUBLIQUE DE FINLANDE ET LA FÉDÉ- RATION DE RUSSIE RELATIF À L'ÉTABLISSEMENT DE RE- LATIONS

La République de Finlande et la Fédération de Russie, ci-après dénommées « les Parties contractantes »,

Soulignant l'importance des profonds changements historiques qui ont eu lieu en Europe,

Ayant en vue les objectifs du développement et du renforcement des relations de bon voisinage et de coopération dans tous les domaines entre les deux pays et les deux peuples,

Confirmant leur participation à l'édification d'une Europe démocratique, pacifique et unie conformément à l'Acte final d'Helsinki de la Conférence sur la sécurité et la coopération en Europe², à la Charte de Paris³ et aux autres documents de la CSCE,

Exprimant leur désir de coopérer sur une base bilatérale et avec d'autres pays en vue du relèvement de la prospérité dans la région de l'Arctique et du nord de l'Europe et dans la zone de la mer Baltique,

Soulignant les liens historiques entre leurs peuples et la nécessité constante de relations dans un esprit d'ouverture,

Confirmant leur résolution d'observer strictement les principes de l'état de droit, des droits de l'homme et des libertés fondamentales, ainsi que les droits des minorités nationales et de favoriser les contacts entre les personnes,

Accordant une importance particulière au développement de la démocratie et de la liberté économique,

Conscientes de leur responsabilité en matière de préservation du milieu de vie et de sécurité écologique mutuelle à l'échelle mondiale et régionale,

Exprimant leur vif désir de renforcer la paix et la sécurité internationales, ainsi que de contribuer à la mise en œuvre des principes d'équité, des valeurs humaines fondamentales et du développement constant conformément à la Charte de l'Organisation des Nations Unies,

Sont convenues de ce qui suit :

Article premier

Les relations entre les Parties contractantes seront édifiées, conformément à la Charte de l'Organisation des Nations Unies et à l'Acte final de la CSCE, sur des

¹ Entré en vigueur le 11 juillet 1992 par l'échange des instruments de ratification, qui a eu lieu à Helsinki, conformément à l'article 12.

² *Documents d'actualité internationale*, n^{os} 34-35-36 (26 août-2 et 9 septembre 1975) p. 642 (La Documentation française).

³ *Documents d'actualité internationale*, n^o 1 (1^{er} janvier 1991), p. 2 (La Documentation française); et Nations Unies, *Documents officiels de l'Assemblée générale, quarante-cinquième session*, document A/45/859, p. 3.

principes du droit international tels que l'égalité dans la souveraineté, le non-recours à la force ou à la menace de la force, l'inviolabilité des frontières, l'intégrité territoriale, le règlement pacifique des différends, la non-ingérence dans les affaires intérieures, le respect des droits de l'homme et des libertés fondamentales, ainsi que l'égalité des droits et le droit des peuples à disposer d'eux-mêmes. Les Parties contractantes rempliront de bonne foi leurs obligations au titre du droit international et contribueront dans un esprit de bon voisinage au partenariat et à la coopération mutuels avec tous les pays.

Article 2

Les Parties contractantes poursuivront sur une base régulière le dialogue au niveau de la direction supérieure de l'Etat et également à un autre niveau gouvernemental concernant le développement de leurs pays ainsi que les questions d'intérêt bilatéral et international.

Elles prêteront leur concours aux contacts dans les divers domaines d'activité entre les parlements, ainsi qu'entre les organes centraux, régionaux et locaux du pouvoir et de l'administration.

Elles procéderont à des consultations sur les questions concernant leurs relations bilatérales, dans un esprit constructif et dans le respect des intérêts de l'une et de l'autre Partie.

Article 3

Les Parties contractantes s'engagent à maintenir la frontière entre elles en tant que frontière de bon voisinage et de coopération conformément à l'Acte final de la CSCE, dans le respect de son caractère inaltérable et de l'intégrité territoriale de l'une et de l'autre Partie.

Article 4

Les Parties contractantes s'abstiendront de recourir à la menace de la force ou du recours à la force contre l'intégrité territoriale ou l'indépendance politique de l'autre Partie et régleront les différends entre eux par des moyens pacifiques conformément à la Charte de l'Organisation des Nations Unies et à l'Acte final de la CSCE, ainsi qu'aux autres documents de la CSCE.

Les Parties contractantes n'utiliseront pas ou ne permettront pas l'utilisation de leur territoire pour une agression armée contre l'autre Partie.

Dans le cas où la Finlande ou la Russie serait l'objet d'une agression armée, l'autre Partie apportera son concours au règlement du conflit conformément aux principes et aux dispositions de la Charte de l'Organisation des Nations Unies et des documents de la CSCE et s'abstiendra d'apporter une aide militaire à l'agresseur.

Article 5

Les Parties contractantes contribueront également au relèvement de l'efficacité de l'Organisation des Nations Unies et de la CSCE dans l'œuvre du maintien de la paix et de la sécurité internationales. Elles apporteront leur appui aux efforts internationaux en faveur du désarmement et du contrôle des armements, ainsi que du renforcement de la confiance et de la sécurité dans le domaine militaire.

Dans le cas où se produiraient des situations menaçant la paix et la sécurité internationales, ou notamment la sécurité de l'une des Parties, la Finlande et la

Russie entreront en contact l'une avec l'autre, en cas de nécessité, en vue de recourir aux méthodes prévues par l'Organisation des Nations Unies et la CSCE pour le règlement du conflit.

Article 6

Les Parties contractantes accorderont une attention particulière au développement de la coopération entre la Finlande et les régions contiguës de Mourmansk, de la Carélie et de Saint-Petersbourg.

Article 7

Les Parties contractantes développeront la coopération mutuelle sur le plan économique et sur le plan scientifique et technique, sur la base des principes de l'économie de marché et de l'avantage mutuel.

Article 8

Les Parties contractantes coopéreront activement en ce qui concerne les questions de protection du milieu, de solution des problèmes écologiques et d'utilisation rationnelle des ressources naturelles conformément au principe du développement constant.

Article 9

Les Parties contractantes prêteront leur concours aux échanges mutuels dans les domaines de la culture et de la science sur la base des riches traditions de relations entre leurs peuples, ainsi que des valeurs uniques européennes et humaines. Les Parties contractantes encourageront les contacts et les relations entre leurs citoyens dans l'esprit de l'Europe unie. A cet égard, une grande attention sera accordée au développement et à l'extension des contacts entre les jeunes.

Elles créeront des conditions favorables à l'extension des liens directs entre les personnes, les institutions et les organisations sur la base du pluralisme et de l'ouverture.

Article 10

Les Parties contractantes apporteront leur appui au maintien de l'existence originale des Finnois et des peuples et nationalités apparentés aux Finnois en Russie et, dans une mesure correspondante, à ceux qui ont émigré de Russie en Finlande. Elles protégeront les langues, la culture et les monuments historiques de l'une et de l'autre Partie.

Article 11

Les Parties contractantes concluront les accords et ententes nécessaires pour la mise en œuvre des objectifs du présent Traité.

Article 12

Le présent Traité sera soumis à ratification et entrera en vigueur le jour de l'échange des instruments de ratification.

Le présent Traité sera en vigueur pendant une période de dix ans, à l'issue de laquelle sa validité sera prolongée pour chaque période consécutive de cinq ans, si l'une des Parties contractantes ne le dénonce pas, en notifiant ce fait par écrit à

l'autre Partie, au moins un an avant l'expiration de la période correspondante de sa validité.

FAIT à Helsinki, le 20 janvier 1992, en deux exemplaires, en langues finnoise et russe, les deux textes faisant également foi.

Pour la République de Finlande :

ESKO AHO

Pour la Fédération de Russie :

GENNADI BURBULIS

No. 29174

**FINLAND
and
RUSSIAN FEDERATION**

**Agreement on trade and economic cooperation (with
exchange of notes). Signed at Helsinki on 20 January
1992**

Authentic texts: Finnish and Russian.

Registered by Finland on 20 October 1992.

**FINLANDE
et
FÉDÉRATION DE RUSSIE**

**Accord relatif au commerce et à la coopération économique
(avec échange de notes). Signé à Helsinki le 20 janvier
1992**

Textes authentiques : finnois et russe.

Enregistré par la Finlande le 20 octobre 1992.

[FINNISH TEXT — TEXTE FINNOIS]

SUOMEN TASAVALLAN HALLITUKSEN JA VENÄJÄN FEDERAATION HALLITUKSEN VÄLINEN SOPIMUS KAUPASTA JA TALOUDELLISESTA YHTEISTYÖSTÄ

Suomen tasavallan hallitus ja Venäjän federaation hallitus, joita jäljempänä kutsutaan sopimuspuoliksi

pyrkien edistämään ja laajentamaan keskinäisiä kaupallis-taloudellisia suhteitaan tasaveroisuuden ja molemminpuolisen edun pohjalta

ollen vakuuttuneita siitä, että markkinatalous vahvistaa kansantalouden tehokkuutta, parantaa kiinteän yhteistyön mahdollisuuksia ja edistää maailmanlaajuisen kauppajärjestelmän avoimuutta

ottaen huomioon Suomen veloitteet tulleja ja kauppaa koskevan yleissopimuksen (GATT) sopimuspuolena ja todeten Venäjän federaation pyrkimyksen noudattaa kansainvälisen kaupan yleisesti käytössä olevia määräyksiä ja sääntöjä, mukaan lukien GATTin määräykset ja säännöt

pitäen lähtökohtanaan Suomen ja Venäjän federaation tieteellisen, teknisen, teollisen ja tuotannollisen yhteistoiminnan tarjoamia mahdollisuuksia keskinäisen taloudellisen vuorovaikutuksen monipuolistamiseksi

ovat sopineet seuraavasta:

1 artikla

Tämän sopimuksen tavoitteena on edistää Suomen ja Venäjän federaation välisen kaupan ja muun taloudellisen yhteistyön kehittymistä jatkuvuuden ja molemminpuolisen edun pohjalta.

2 artikla

Tavaroiden ja palvelujen vienti sekä tuonti Suomen ja Venäjän federaation välillä toteutuu juridisten ja fyysisten henkilöiden välisin sopimuksin kummankin maan voimassa olevan lainsäädännön mukaisesti.

3 artikla

Sopimuspuolet myöntävät toisilleen suosituimmuuskohtelun kaikilla aloilla, jotka koskevat

— tuonnissa ja viennissä kannettavia tulleja ja maksuja mukaanluettuna niiden kantomenetelmät,

— tulliselvitystä, kauttakulkua, varastointia ja uudelleenlastausta,

— tuontitavaroista välillisesti tai välittömästi kannettavia veroja tai niitä vaikutukseltaan vastaavia maksuja,

— maksumenetelmiä ja maksujen siirtoa,

— määrällisiä tuonti- ja vientirajoituksia,

— tavaroiden myyntiä, ostoa, kuljetusta, jakelua ja käyttöä kotimaan markkinoilla koskevia lakeja, asetuksia tai määräyksiä.

Tähän sopimukseen liittyy sopimuspuolten välinen tulleja koskeva kirjeenvaihto.

Edellä mainittu suosituimmuus ei koske niitä etuja, joita sopimuspuolet myöntävät tai tulevat myöntämään

— maille, joiden kanssa jompikumpi sopimuspuoli osallistuu jo perustettuihin tai tulevaisuudessa mahdollisesti perustettaviin talousalueisiin, tulliliittoihin tai vapaakauppu-alueisiin,

— kehitysmaille kansainvälisten sopimusten perusteella,

— naapurimaille rajakaupan edistämiseksi.

4 artikla

Tavaroiden ja palvelujen toimituksista syntyvät maksut suoritetaan vapaasti vaihdettavissa valuutoissa.

Tavaravaihdon lisäämiseksi ja tavaravaikeikoiden laajentamiseksi juridiset ja fyysiset henkilöt voivat tehdä kaupallisia sopimuksia myös vastakauppojen puitteissa ml. kompensatiohankkeet Suomen ja Venäjän federaation voimassa olevan lainsäädännön mukaisesti.

5 artikla

Sopimuspuolten viranomaiset myöntävät kunkin maan lainsäädännön puitteissa viipymättä tavaroiden ja palvelujen viennin ja tuonnin edellyttämät luvat.

6 artikla

1. Sopimuspuolet pyrkivät keskinäisessä kaupassaan välttämään häiriötilanteita. Jos kuitenkin sopimuspuolten välisessä kaupassa syntyy 2 kappaleessa mainittuja häiriöitä, sopimuspuolet ryhtyvät neuvottelemaan tämän sopimuksen 9 artiklassa mainitun komission puitteissa viimeistään 30 päivän kuluttua siitä, kun jompikumpi sopimuspuoli on esittänyt asiaa koskevan pyynnön. Näissä neuvotteluissa pyritään löytämään yhteisesti hyväksyttävä ratkaisu häiriöön. Kumpikin sopimuspuoli takaa sen, että lukuunottamatta tämän artiklan 4 kappaleessa määnteltyjä poikkeusluontoisia olosuhteita, ne eivät tule ryhtymään mihinkään toimenpiteisiin ennenkuin tällainen neuvottelu pidetään.

2. Tämän artiklan 1 kappaleen määräyksiä sovelletaan, jos keskinäisessä kaupassa jotain tavaraa tuodaan jommankumman sopimuspuolen alueelle niin paljon lisääntyneessä määrin tai sellaisissa olosuhteissa, että aiheutuu tai uhkaa aiheutua vahinkoa vastaavien tai välittömästi kilpailevien tavaroiden kotimaisille tuottajille. Tässä tapauksessa se sopimuspuoli, joka on pyytänyt neuvottelua, toimittaa toiselle sopimuspuolelle kaiken sen tiedon, joka tarvitaan syntyneen tilanteen tarkkaan selvittämiseen.

3. Mikäli sopimuspuolet eivät viimeistään kolmen kuukauden kuluessa neuvottelujen alkamisesta ole päässeet yksimielisyyteen toimesta, joilla voitaisiin välttää kyseinen tilanne, neuvottelua pyytäneellä sopimuspuolella on oikeus rajoittaa asianomaisten tavaroiden tuontia siinä määrin ja sellaisen ajanjakson ajan, joka tarvitaan vahingon estämiseksi tai poistamiseksi.

4. Poikkeusluontoisissa olosuhteissa, jolloin viivytys toimenpiteisiin ryhtymisessä voi aiheuttaa vaikeasti poistettavissa olevaa vahinkoa, voi asianomainen sopimuspuoli ryhtyä väliaikaisiin suojatoimiin. Kuitenkin tässä tapauksessa sopimuspuolten tulee välittömästi aloittaa neuvottelut tilanteen ratkaisemiseksi.

5. Tämän artiklan mukaisten toimenpiteiden valinnassa sopimuspuolet antavat etusijan sellaisille toimenpiteille, jotka vähiten haittaavat tämän sopimuksen toimintaa.

7 artikla

Sopimuksen toteuttamisessa sopimuspuolet noudattavat tulleja ja kauppaa koskevan yleis-sopimuksen (GATT) periaatteita.

8 artikla

Sopimuspuolet edistävät kaikin käytettävissä olevin tavoin kauppaa ja muuta taloudellista yhteistyötä sekä sen monipuolisuutta pitkäaikaiselta ja molemminpuolisen edun pohjalta ml. rajakauppa, pitkäaikaiset hankeluontoiset toimitukset sekä pienten ja keski suurten yritysten osallistuminen kauppaan.

Näiden tavoitteiden saavuttamiseksi ne:

— julkistavat säännönmukaisesti kaikki lakinsa ja muut säädöksensä, jotka liittyvät taloudelliseen toimintaan ml. kauppa, investoinnit, verotus, pankki- ja vakuutus toiminta ja muut finanssipalvelut sekä kuljetukset ja työvoima.

— edistävät taloudellisen informaation vaihtoa.

— edistävät aluetason suoraa kaupallista ja taloudellista yhteistyötä mm. metsäteollisuuden, vuoriteollisuuden, kemianteollisuuden, kumiteollisuuden, ympäristönsuojelun, energia-tuotannon, maatalouden ja elintarviketuotannon sekä muilla molempia osapuolia kiinnostavilla teollisuuden ja tuotannon aloilla Alue-tason yhteistyöstä voidaan tehdä erillisiä sopimuksia tai pöytäkirjoja.

— laativat rajakauppaan liittyvistä kysymyksistä tätä sopimusta täydentäviä sopimuksia tai pöytäkirjoja.

— myötävaikuttavat tuotannollista yhteistyötä koskevien pitkäaikaisen puitesopimusten toteuttamiseen.

— suojaavat investoinnit ja luovat niille suotuisat olosuhteet syrjimättömyyden ja vastavuoroisuuden pohjalta ml. tulottojen ja investointipääoman kotiutus.

— turvaavat teollis- ja immateriaalioikeuksien suojan.

— ilmoittavat välittömästi toisilleen kaikista muutoksista lainsäädännössään, jotka voivat vaikuttaa tämän sopimuksen soveltamiseen.

9 artikla

Tämän sopimuksen toteuttamisen seuraamista varten perustetaan hallitusten välinen suomalais-venäläinen taloudellinen yhteistyökomissio.

Komissio voi esittää suosituksia tämän sopimuksen soveltamiseksi ja tavoitteiden saavuttamiseksi.

Komission tehtävänä on:

— edistää kaupan ja muun taloudellisen yhteistyön kehittymistä.

— tehdä suosituksia kaupan esteiden poistamiseksi.

— käsitellä tämän sopimuksen soveltamiseen ja toimeenpanoon liittyviä mahdollisia ongelmia.

Komission yhteiskokoukset pidetään vuorotain Suomessa ja Venäjällä.

Tämän lisäksi järjestetään puheenjohtaja- tai varapuheenjohtajatasolla ylimääräisiä kokouksia viipymättä jommankumman sopimuspuolen esitettyä asiaa koskevan pyynnön.

10 artikla

Sopimuspuolet voivat laatia tämän sopimuksen tarkoituksien edistämiseksi täydentäviä sopimuksia ja pöytäkirjoja tai yhteistyöohjelmia

11 artikla

Tämä sopimus korvaa Suomen tasavallan ja Venäjän federaation välisessä kaupassa ja taloudellisessa yhteistyössä seuraavien suomalais-neuvostoliittolaisten sopimusten määräykset, jotka koskevat samoja tai vastaavia kysymyksiä:

— 1.12.1947 tehty kauppasopimus

— 24.11.1960 tullikysymyksistä tehty sopimus

— 10.2.1967 tehty sopimus Pysyvän suomalais-neuvostoliittolaisen hallitusten välisen taloudellisen yhteistyökommision muodostamisesta

— 26.10.1989 tehty tavaravaihtoa ja maksuja vv. 1991—95 koskeva sopimus

sekä näiden sopimusten liitteet, pöytäkirjat ja sopimuksiin myöhemmin tehdyt muutokset.

12 artikla

Tämä sopimus tulee voimaan 30 päivän kuluttua sen jälkeen, kun sopimuspuolet ovat ilmoittaneet toisilleen, että sopimuksen voimaantulolle tarpeelliset oikeudelliset edellytykset on täytetty.

13 artikla

Tämä sopimus on voimassa toistaiseksi kunnes jompikumpi sopimuspuoli irtisanoo sen kirjallisesti. Sopimus lakkaa olemasta voimassa kuuden kuukauden kuluttua kirjallisen ilmoituksen saamisesta.

Tehty Helsingissä 20 päivänä tammikuuta 1992 kahtena alkuperäisenä suomen- ja venäjänkielisenä kappaleena molempien tekstien ollessa yhtä todistusvoimaiset.

Suomen tasavallan hallituksen puolesta:

KAUKO JUHANTALO

Venäjän federaation hallituksen puolesta:

P. O. AVEN

EXCHANGE OF NOTES — ÉCHANGE DE NOTES

Helsinki, 20.1.1992

Herra Ministeri.

Liittyen tänä päivänä Suomen tasavallan hallituksen ja Venäjän federaation hallituksen välillä allekirjoitettuun sopimukseen kaupasta ja taloudellisesta yhteistyöstä sekä viitaten tämän sopimuksen 3 artiklaan, vahvistan neuvotteluissa sovitun seuraavasta:

Kumpikin sopimuspuoli pidättyy autonomisella pohjalla toistaiseksi ottamasta käyttöön keskinäisessä kaupassaan uusia tuontitulleja tai vaikutukseltaan niitä vastaavia veroja ja maksuja.

Mikäli jompikumpi sopimuspuoli päättää ottaa käyttöön edellisessä kappaleessa tarkoitettuja tulleja, veroja tai maksuja, tämä sopimuspuoli ilmoittaa päätöksestään toiselle sopimuspuolelle vähintään kolme kuukautta ennen päätöksen voimaantuloa.

Mikäli jompikumpi sopimuspuoli ehdottaa konsultaatioita edellä mainitun päätöksen vaikutuksista, on nämä konsultaatiot aloitettava viipymättä.

Tämän kirjeenvaihdon määräyksiä ei sovelleta harmonoidun tavarankuvaus- ja koodausjärjestelmän tullinimikkeistön ryhmiin I—24 kuuluviin tuotteisiin.

Sopimuspuolet laativat ja hyväksyvät mahdollisimman pikaisesti, kuitenkin viimeistään kolmen kuukauden kuluessa sopimuksen allekirjoittamisesta alkuperäsäännöt, joita sovelletaan tämän kirjeenvaihdon puitteissa.

Vastaanotakaa, Herra Ministeri, korkeimman kunnioitukseni vakuutus

Kauko Juhantalo

Kauppa- ja teollisuusministeri

Hänen Ylhäisyytensä

Herra *P.O. Aven*

Venäjän federaation ulkoisten taloussuhteiden komitean puheenjohtaja

Moskova

**Suomen tasavallan ja
Venäjän federaation välisessä
kaupassa sovellettavat
valiaikaiset**

ALKUPERÄSÄÄNNÖT

Suomen tasavallan hallituksen ja Venäjän federaation hallituksen välisen kauppaa ja taloudellista yhteistyötä koskevan sopimuksen allekirjoituksen yhteydessä 20.1.1992 suoritetun Suomen ja Venäjän federaation välisen kirjeenvaihdon määräysten mukaisesti on sovittu seuraavasta:

1 artikla

Edellä mainitun kirjeenvaihdon määräyksiä sovellettaessa katsotaan:

1. Suomen alkuperätuotteiksi.

a) näiden alkuperäsääntöjen 2 artiklan tarkoittamassa mielessä kokonaan Suomessa tuotetut tuotteet;

b) tuotteet, jotka on tuotettu Suomessa ja joiden valmistukseen on käytetty muita kuin a) kohdassa mainittuja tuotteita, edellyttäen, että sanottuja tuotteita on riittävässä määrin valmistettu tai käsitelty näiden alkuperäsääntöjen 3 artiklan tarkoittamalla tavalla. Tämä ehto ei kuitenkaan koske tuotteita, jotka ovat näiden alkuperäsääntöjen tarkoittamassa mielessä Venäjän alkuperätuotteita.

2. Venäjän alkuperätuotteiksi:

a) näiden alkuperäsääntöjen 2 artiklan tarkoittamassa mielessä kokonaan Venäjällä tuotetut tuotteet;

b) tuotteet, jotka on tuotettu Venäjällä ja joiden valmistukseen on käytetty muita kuin a) kohdassa mainittuja tuotteita, edellyttäen, että sanottuja tuotteita on riittävässä määrin valmistettu tai käsitelty näiden alkuperäsääntöjen 3 artiklan tarkoittamalla tavalla. Tämä ehto ei kuitenkaan koske tuotteita, jotka ovat näiden alkuperäsääntöjen tarkoittamassa mielessä Suomen alkuperätuotteita.

3. 1 ja 2 kohdan määräyksiä sovellettaessa rinnastetaan Venäjän alkuperätuotteisiin Itsenäisten valtioiden yhteisöön kuuluvien valtioiden alkuperätuotteet.

2 artikla

Seuraavia tuotteita pidetään näiden alkuperäsääntöjen 1 artiklan 1 a) ja 2 a) kohdan tarkoittamassa mielessä joko Suomessa tai Venäjällä kokonaan tuotettuina:

a) niiden maaperästä tai merenpohjasta saadut kivennäistuotteet,

b) siellä korjatut kasvituotteet;

c) siellä syntyneet ja kasvatetut elävät eläimet;

d) siellä kasvatetuista elävistä eläimistä saadut tuotteet;

e) siellä metsästämillä tai kalastamalla saadut tuotteet;

f) niiden alusten merestä pyydystämät merikalastus- ja muut tuotteet;

g) niiden tehdasaluksilla yksinomaan f) kohdassa mainituista tuotteista valmistetut tuotteet;

h) siellä kerätyt ainoastaan raaka-aineiksi soveltuvat käytetyt tavarat;

i) siellä suoritetuista valmistustoiminnoista syntyneet jätteet;

j) siellä yksinomaan a)—i) kohdassa mainituista tuotteista valmistetut tavarat.

3 artikla

1. Sovellettaessa näiden alkuperäsääntöjen 1 artiklaa ei-alkuperäaineksia katsotaan valmistetun tai käsitellyn riittävästi, kun valmis tuote tariffoidaan eri nimikkeeseen kuin kaikki sen valmistuksessa käytetyt ei-alkuperäainekset, ottaen kuitenkin huomioon tämän artiklan 2 ja 4 kohdan määräykset.

2. II liitteen luettelon 1 ja 2 sarakkeessa mainitun tuotteen tulee tämän artiklan 1 kohdan säännön asemesta täyttää sille mainitun luettelon 3 sarakkeessa määrätty ehdot.¹¹

3. Suomi ja Venäjän federaatio sopivat 1 ja 2 kohdan sisällöstä ja soveltamisesta myöhemmin, sitten kun Venäjän federaatio on ottanut käyttöön harmonoituun järjestelmään perustuvan tullitariffin.

4. Sovellettaessa 1 artiklan 1 b) ja 2 b) kohtaa katsotaan seuraavat valmistus- ja käsittelytavat kaikissa tapauksissa riittämättömiksi tekemään tavaroista alkuperätuotteita riippumatta siitä, onko nimike muuttunut vai ei.

a) käsittelet, joiden tarkoituksena on taata tavaroiden kunnon säilyminen kuljetuksen ja varastoinnin aikana (tuuletus, ripustaminen, kuivaaminen, jäähdyttämisen, suolaveteen, rik-

¹¹ Nämä ehdot edellyttävät, että valmistukseen käytettyjen ei-alkuperäainesten arvo ei ylitä tiettyä prosenttimäärää valmiin tuotteen hinnasta tai että mainittuja ainekset on valmistettu tai käsitelty II liitteen luettelon määräysten mukaisesti.

kihapokkeeseen tai muuhun liuokseen upottaminen, turmeltuneiden osien poistaminen ja niiden kaltaiset toimenpiteet).

b) pelkkä pölynpoisto, seulominen, lajittelu, laatuluokittelu, yhteensovittaminen (myös tavaroiden järjestäminen sarjoiksi), peseminen, maalaaminen, paloittelu;

c) i) uudelleenpakkaaminen ja kollien jakaminen ja yhdistäminen,

ii) pelkkä pullotus, pussitus, koteloihin tai rasioihin pakkaaminen, kartongille, laudoille jne. kunnittaminen ja kaikki muut yksinkertaiset pakkaustoimenpiteet.

d) merkkien, nimilappujen ja muiden niiden kaltaisten tunnusmerkkien kunnittaminen tuotteisiin tai niiden pakkauksiin.

e) erilaistenkin tuotteiden pelkkä sekoittaminen, mikäli yksi tai useammat seoksen aineosista eivät vastaa näissä alkuperäsäännöissä määrättyjä ehtoja, jotta niitä voitaisiin pitää Suomen tai Venäjän alkuperäistuotteina.

f) tavaroiden osien pelkkä yhdistäminen kokonaisuksi tavaraksi.

g) kahden tai useamman edellä a)–f) kohdassa mainitun toimenpiteen suorittaminen.

h) elainten teurustus

4 artikla

1. Edellä mainitun kirjeenvaihdon määräysten mukaisten etuuskien saamiseksi Suomen tai Venäjän alkuperä tuotteiden kuljetuksen tulee tapahtua:

a) kulkematta minkään muun maan alueen kautta; tai

b) yhden tai useamman maan alueen kautta, tarvittaessa uudelleenlastaten tai väliaikaisesti varastoiden näissä maissa, mikäli kauttakuljetus on ollut tarpeen maantieteellisin perustein tai kuljetustavan asettamien vaatimusten vuoksi ja mikäli tavarat ovat pysyneet tullivalvonnassa ja ne eivät ole tulleet myyntiin eivätkä kulutukseen näissä maissa ja niille ei ole siellä suoritettu muita toimenpiteitä kuin purkaus ja jälleenlastaus tai niiden kunnan säilyttämiseksi tarvittavat toimenpiteet.

2. Tuojaamaan tulliviranomaiset voivat, milloin on painavia syytä epäilyksiin, vaatia seuraavia lisäselvityksiä todetakseen, että yllä mainitut ehdot on täytetty:

a) joko yksi ainoa viejämaassa laadittu kuljetusasiakirja, jonka turvin tavaroiden kuljetus kauttakulkumaan kautta on tapahtunut;

b) kauttakulkumaan tulliviranomaisten antama todistus, jossa on tarkka kuvaus tavarosta, tavaroiden purkamisen ja jälleenlastauksen päivämäärä, tiedot käytetyn aluksen tai muun kulkuneuvon yksilöimiseksi sekä todistus olosuhteista, joissa tavarat ovat olleet kauttakulkumaassa;

c) tai, edellä mainittujen puuttuessa, mitä tahansa vastaavaa todisteaineistoa.

5 artikla

1. Näiden alkuperäsääntöjen I artiklan mukaiset alkuperä tuotteet saavat Suomeen tai Venäjälle tuotaessa edellä mainitun kirjeenvaihdon määräysten mukaiset etuudet, kun niistä esitetään viejän antama alkuperä ilmoitus.

2. Viejä voi antaa alkuperä ilmoituksen tekemällä tavaraa koskevaan kauppalaskuun näiden alkuperäsääntöjen III litten mallin mukaisen ilmoituksen.

Kauppalaskun ohella alkuperä ilmoitus voidaan antaa myös lähetysohjeilla tai kaikilla muilla kaupallisilla asiakirjoilla, joissa kysymyksessä olevien tavaroiden kuvaus on riittävän yksityiskohtainen niiden yksilöimiseksi.

3. Alkuperä ilmoitus laaditaan yhdellä viejämaan kielellä (suomen, ruotsin tai venäjän) tai englannin kielellä.

Kun alkuperä ilmoitus laaditaan käsin, se on kirjoitettava musteella ja tekstaten. Alkuperä ilmoitus vahvistetaan leimalla ja henkilökohtaisella allekirjoituksella.

Viejän on säilytettävä kopio mainitusta ilmoituksesta vähintään kaksi vuotta.

4. Alkuperä ilmoitus voidaan poikkeuksellisesti antaa myös sen tarloittamien tavaroiden viennin jälkeen.

Jos alkuperä ilmoitus esitetään tulliviranomaisille tavaroiden tuonnin jälkeen, noudatetaan tuojavaltion lainsäädännön mukaista menettelyä.

5. Viejä on velvollinen antamaan asianomaisten viranomaisten pyynnöstä mitkä hyvänsä lisätodisteet, jotka voidaan katsoa välttämättömiksi vientitavaran alkuperä aseman oikeellisuuden varmistamiseksi, sekä sallimaan asianomaisten viranomaisten tässä tarkoituksessa tekemät tarkastukset.

Viejän on säilytettävä edellä mainitut todistusasiakirjat vähintään kaksi vuotta.

6 artikla

1. Taatakseen näiden alkuperäsääntöjen oikean soveltamisen Suomi ja Venäjän federaatio avustavat toisiaan tullihallintojensa välityksellä alkuperä ilmoitusten aitouden ja oikeellisuuden tarkistamisessa.

2. Alkuperä ilmoitusten jälkitarkastus suoritetaan pistokokein tai aina kun tuojavaltion

tulliviranomaisilla on ohjetta epäillä asiakirjan antoutta tai kysymyksessä olevien tavaroiden tosiasiallisesta alkuperästä annettujen tietojen oikeellisuutta.

3. Tämän artiklan 2 kohdan määräyksiä sovellettaessa tuojavaltion tulliviranomaiset palauttavat viejävaltion tulliviranomaisille alkuperäilmoituksen tai sen kopion ja esittävät mahdolliset sisältöä tai muotoa koskevat syyt tiedustelun tekemiseen.

4. Jälkitarkastuksen tulokset on ilmoitettava tuojavaltion tulliviranomaisille niin pian kuin mahdollista. Niiden perusteella tulee voida päättää, koskevatko palautetut asiakirjat maasta tosiasiallisesti vietyjä tavaroita ja voidaanko näihin tavaroihin tosiasiallisesti soveltaa edellä mainitun kirjeenvaihdon mukaista kohtelua.

7 artikla

Suomi ja Venäjän federaatio soveltavat kansallisessa lainsäädännössä edellytettyä rangaistusseuraamuksia niihin viejiin, jotka alkuperäilmoitusta laatiessaan sisällyttävät siihen väärä

tietoja edellä mainitun kirjeenvaihdon mukaisen kohtelun saamiseksi.

8 artikla

Näiden alkuperäsääntöjen liitteet ovat niiden erottamaton osa.

9 artikla

Suomen tasavallan hallituksen ja Venäjän federaation hallituksen välisen 20.1.1992 allekirjoitetun kauppaa ja taloudellista yhteistyötä koskevan sopimuksen 9 artiklan mukainen hallitusten välinen suomalais-venäläinen yhteistyökomissio voi päättää muutoksista näihin sääntöihin.

10 artikla

Osapuolet tarkastelevat alkuperäsääntöjen soveltamista vuosittain tai tarpeen mukaan 9 artiklan mukaisessa yhteistyökomissiossa alkuperäsääntöjen mukauttamiseksi Suomen ja Venäjän federaation välisistä kaupallisista suhteista johtuviin tarpeisiin.

I LIITE**Selventävät huomautukset**

(Teksti sovitaan myöhemmin)

II LIITE

Luettelo valmistuksesta tai käsittelystä, joka on suoritettava ei-alkuperäiselle, jotta valmis tuote saa alkuperäiseman.

(Teksti sovitaan myöhemmin)

III LIITE**Viejän antaman
alkuperäilmoituksen malli**

Allekirjoittanut ilmoittaa, että tässä asiakirjassa mainitut tavarat ovat Suomen ja Venäjän federaation välisen 20.1.1992 allekirjoitetun kirjeenvaihdon mukaisten väliaikaisten alkuperäsääntöjen mukaisia Suomen Venäjän alkuperätuotteita.

(Paikka ja päiväys)

(Viejän allekirjoitus
ja leima)

[RUSSIAN TEXT — TEXTE RUSSE]

СОГЛАШЕНИЕ МЕЖДУ ПРАВИТЕЛЬСТВОМ ФИНЛЯНДСКОЙ РЕСПУБЛИКИ И ПРАВИТЕЛЬСТВОМ РОССИЙСКОЙ ФЕДЕРАЦИИ О ТОРГОВЛЕ И ЭКОНОМИЧЕСКОМ СОТРУДНИЧЕСТВЕ

Правительство Финляндской Республики и Правительство Российской Федерации, в дальнейшем именуемые "Договаривающиеся Стороны",

стремясь содействовать развитию взаимных торгово-экономических связей и расширять их на основе равноправия и взаимной выгоды,

будучи убежденными, что рыночная экономика укрепляет эффективность народного хозяйства, улучшает условия тесного сотрудничества и способствует открытости системы мировой торговли,

учитывая обязательства Финляндии как договаривающейся стороны Генерального соглашения по тарифам и торговле /ГАТТ/ и констатируя намерения Российской Федерации следовать общепризнанным нормам и правилам международной торговли, включая нормы и правила ГАТТ,

исходя из возможностей научного, технического, промышленного и производственного потенциала Финляндии и Российской Федерации для осуществления сотрудничества с целью диверсификации экономического взаимодействия,

согласились о нижеследующем:

Статья 1

Целью настоящего Соглашения является содействие торговле и иным видам экономического сотрудничества между Финляндией и Российской Федерацией на взаимовыгодной и долгосрочной основе.

Статья 2

Экспорт и импорт товаров и услуг между Финляндией и Российской Федерацией будет осуществляться путем заключения юридическими и физическими лицами контрактов в соответствии с законодательством, действующим в каждой из стран.

Статья 3

Договаривающиеся Стороны предоставляют друг другу режим наибольшего благоприятствования во всех областях в том, что касается:

- таможенных пошлин и сборов, применяемых в отношении импорта и экспорта,

включая методы взимания таких пошлин и сборов;

- положений, касающихся таможенной очистки, транзита, складирования и перегрузки;

- налогов и других внутренних сборов любого рода, взимаемых прямо или косвенно с импортируемых товаров;

- методов платежа и перевода таких платежей;

- количественных ограничений относительно объемов импорта и экспорта;

- правил, касающихся продажи, закупки, транспортировки, распределения и использования товаров на внутреннем рынке.

Настоящее Соглашение включает в себя обменное письмо Договаривающихся Сторон, касающееся таможенных пошлин.

Однако, вышензложенный режим наибольшего благоприятствования не касается тех преимуществ, которые Договаривающиеся Стороны предоставляют или будут предоставлять:

- странам, вместе с которыми одна из Договаривающихся Сторон принимает участие в уже существующих или в возможно создаваемых в будущем экономических зонах, таможенных союзах или зонах свободной торговли,

- развивающимся странам на основе международных соглашений,

- соседним странам в целях развития приграничной торговли.

Статья 4

Платежи за поставки товаров и предоставление услуг будут производиться в свободно конвертируемой валюте.

С целью увеличения товарооборота и расширения его номенклатуры юридические и физические лица могут осуществлять взаимосвязанные торговые операции, включая сделки на компенсационной основе, в рамках действующего в Финляндии и Российской Федерации законодательства.

Статья 5

Компетентные органы Договаривающихся Сторон будут незамедлительно предо-

ствлять, в рамках действующего в каждой из стран законодательства, необходимые разрешения для экспорта и импорта товаров и услуг.

Статья 6

1. Договаривающиеся Стороны будут стремиться избегать конфликтных ситуаций во взаимной торговле. Если, тем не менее, в торговле между Договаривающимися Сторонами возникнут проблемы, упомянутые в пункте 2 настоящей статьи, они приступают к консультациям не позднее, чем через 30 дней после передачи одной из них соответствующей просьбы в рамках Комиссии, упомянутой в статье 9 настоящего Соглашения. Эти консультации будут нацелены на поиск взаимоприемлемого решения возникших проблем. Каждая Договаривающаяся Сторона обеспечит, что, за исключением критических ситуаций, определенных в пункте 4 настоящей статьи, ею не будут предприниматься никакие действия до того, как состоятся такие консультации.

2. Положения пункта 1 настоящей статьи будут применяться, если во взаимной торговле какой-либо товар импортируется на территорию одной из Договаривающихся Сторон в таких возросших количествах или на таких условиях, которые наносят или угрожают нанести ущерб отечественным производителям подобных или непосредственно конкурирующих товаров. В этом случае Договаривающаяся Сторона, обращающаяся с просьбой о проведении консультаций, будет предоставлять другой Договаривающейся Стороне всю информацию, необходимую для подробного изучения возникшей ситуации.

3. Если с начала консультаций, но не позднее, чем через 3 месяца, Договаривающиеся Стороны не придут к согласию относительно действий, позволяющих избежать такой ситуации, Договаривающаяся Сторона, обратившаяся с просьбой о проведении консультаций, будет иметь право ограничить импорт соответствующих товаров в той степени и на такой период времени, которые необходимы для предотвращения или ликвидации ущерба.

4. В критических ситуациях, когда задержка в принятии мер может нанести трудноустраняемый ущерб, Договаривающаяся Сторона может временно предпринять защитные действия. Однако, в таком случае, Договаривающиеся Стороны должны незамедлительно приступить к соответствующим консультациям для разрешения сложившейся ситуации.

5. При выборе мер в соответствии с настоящей статьей Договаривающиеся Стороны будут отдавать приоритет тем из них,

которые оказывают наименьшее негативное влияние на достижение целей настоящего Соглашения.

Статья 7

В осуществлении настоящего Соглашения Договаривающиеся Стороны будут соблюдать принципы Генерального соглашения по тарифам и торговле /ГАТТ/.

Статья 8

Договаривающиеся Стороны будут всемерно содействовать на долгосрочной и взаимовыгодной основе торговле и иным видам экономического сотрудничества и их диверсификации, включая приграничную торговлю, долгосрочные поставки проектного характера, а также участие малых и средних предприятий в торговле. С целью достижения этого они:

- регулярно публикуют законы и другие нормативные акты, связанные с экономической деятельностью, в том числе по вопросам торговли, инвестиций, налогообложения, банковской и страховой деятельности и прочих финансовых услуг, транспорта и условий труда;
- содействуют обмену экономической информацией;
- содействуют развитию прямого торгового и экономического сотрудничества на уровне отдельных регионов, в том числе в области лесного хозяйства, горнодобывающей промышленности, химической и резинотехнической промышленности, экологии и охраны окружающей среды, производства энергии, сельского хозяйства и производства продуктов питания, а также в других областях, представляющих взаимный интерес.

Сотрудничество на уровне регионов может осуществляться на основе отдельных соглашений и протоколов;

- заключают по вопросам приграничной торговли договоры и протоколы, дополняющие настоящее Соглашение;
- содействуют реализации долгосрочных рамочных соглашений по производственной кооперации;
- осуществляют защиту инвестиций и создают для них благоприятный климат на основе принципов недискриминации и взаимности, в частности, в том, что касается перевода прибылей и репатриации инвестированного капитала;
- обеспечивают необходимую защиту и осуществление прав на промышленную, коммерческую и интеллектуальную собственность;

- незамедлительно сообщают друг другу об изменениях в своем законодательстве, которые могут повлиять на выполнение настоящего Соглашения.

Статья 9

Контроль за ходом выполнения настоящего Соглашения будет осуществляться специально создаваемой для этих целей Межправительственной финляндско-российской комиссией по экономическому сотрудничеству.

Комиссия может представлять рекомендации по применению настоящего Соглашения и для достижения его целей.

Задачами Комиссии являются:

- содействие развитию торговли и иных видов экономического сотрудничества;
- выработка рекомендаций с целью устранения препятствий в торговле;
- рассмотрение вопросов реализации настоящего Соглашения и возможных разногласий.

Заседания Комиссии проводятся поочередно в Финляндии и Российской Федерации. По предложению одной из Договаривающихся Сторон будут проводиться дополнительные встречи в возможно короткие сроки председателей Комиссии или их заместителей.

Статья 10

В развитии настоящего Соглашения Договаривающиеся Стороны могут заключать соглашения и протоколы и разрабатывать программы сотрудничества.

Статья 11

В торгово-экономических отношениях между Финляндской Республикой и Российской

Федерацией положения настоящего Соглашения заменяют положения следующих финляндско-советских соглашений, регулирующие те же самые или аналогичные вопросы:

Торгового договора от 1 декабря 1947 года, Соглашения по таможенным вопросам от 24 ноября 1960 года,

Соглашения об образовании Постоянной межправительственной Финляндско-Советской комиссии по экономическому сотрудничеству от 10 февраля 1967 года, Соглашения о товарообороте и платежах на 1991-1995 годы от 26 октября 1989 года и

относящихся к этим соглашениям документов.

Статья 12

Настоящее Соглашение вступает в силу через 30 дней после того, как Договаривающиеся Стороны уведомят друг друга о выполнении юридических процедур, необходимых для вступления его в силу.

Статья 13

Настоящее Соглашение будет оставаться в силе до тех пор, пока одна из Договаривающихся Сторон не денонсирует его, уведомив об этом в письменной форме другую Договаривающуюся Сторону за шесть месяцев.

Совершено в Хельсинки 20 января 1992 года в двух подлинных экземплярах, каждый на финском и русском языках, причем оба текста имеют одинаковую силу.

По уполномочию Правительства
Финляндской Республики:

Кауко Юхантало

По уполномочию Правительства
Российской Федерации:

П. О. АВЕН

EXCHANGE OF NOTES — ÉCHANGE DE NOTES

Хельсинки, 20 января 1992 года

Господни Министр.

В связи с подписанием сего числа Соглашения между Правительством Российской Федерации и Правительством Финляндской Республики о торговле и экономическом сотрудничестве и ссылаясь на статью 3 упомянутого Соглашения, подтверждаю достигнутую на переговорах договоренность о нижеследующем:

Каждая из Договаривающихся Сторон воздержится временно на автономной основе от применения новых ввозных пошлин или соответствующих по своему действию налогов и сборов во взаимной торговле.

В том случае, если одна из Договаривающихся Сторон примет решение применить пошлины, налоги и сборы, упомянутые в предыдущем абзаце, эта Договаривающаяся Сторона уведомит о своем решении не позднее трех месяцев до вступления его в силу другую Договаривающуюся Сторону.

Если одна из Договаривающихся Сторон предложит проведение консультаций о последствиях воздействия такого решения, то такие консультации состоятся незамедлительно.

Положения настоящего письма не применяются к таможенным группам 1-24 Гармонизированной системы описания и кодирования товаров.

Договаривающиеся Стороны в кратчайший срок, но не позднее, чем через три месяца после подписания указанного Соглашения, разработают и согласуют Правила происхождения товаров, которые будут применяться в целях упомянутого Соглашения.

Примите, господни Министр, мои заверения в самом высоком к Вам уважении.

П. Аев

Председатель Комитета
внешнеэкономических связей
Российской Федерации

Его Превосходительству

г-ну К. Юлантаю.

Министру торговли и промышленности
Финляндской Республики

Хельсинки

**Временные правила
ПРОИСХОЖДЕНИЯ
в торговле между Российской Федерацией
и Финляндской Республикой**

В соответствии с положениями писем, которыми Российская и Финляндская стороны обменялись 20 января 1992 года при подписании Соглашения между Правительством Российской Федерации и Правительством Финляндской Республики о торговле и экономическом сотрудничестве, достигнута договоренность о нижеследующем:

Статья 1

В целях применения положений упомянутых обменных писем, следующая продукция будет рассматриваться как:

1. Финского происхождения:

а) продукция, полностью произведенная в Финляндии, как это определено в статье 2 настоящих Правил.

б) продукция, произведенная в Финляндии, при производстве которой использовались иные изделия кроме указанных в пункте а), при условии, что данная продукция подверглась достаточной обработке или переработке, как это предусмотрено в статье 3 настоящих Правил. Это условие, однако, не будет применяться к продукции российского происхождения в подразумеваемом настоящим Правилами смысле.

2. Российского происхождения:

а) продукция, полностью произведенная в России, как это определено в статье 2 настоящих Правил.

б) продукция, произведенная в России, при производстве которой использовались иные изделия кроме указанных в пункте а), при условии, что данная продукция подверглась достаточной обработке или переработке, как это предусмотрено в статье 3 настоящих Правил. Это условие, однако, не будет применяться к продукции финского происхождения в подразумеваемом данными Правилами смысле.

3. При применении положений пунктов 1 и 2 к продукции российского происхождения приравнивается продукция происхождения тех государств, которые входят в Содружество Независимых Государств.

Статья 2

Следующая продукция будет считаться полностью произведенной или в Финляндии или в России, как это указано в пунктах 1 а) и 2 а) статьи 1 настоящих Правил:

а) минеральные продукты, добытые из недр или морского дна этих стран,

б) растительные продукты, собранные в этих странах,

с) живые животные, родившиеся и выращенные в этих странах,

д) продукты, полученные от живых животных, выращенных в этих странах,

е) продукты, полученные в результате охоты или рыболовства, проводимых в этих странах,

ф) продукты морского рыболовства и другие продукты, добытые их судами,

г) продукты, изготовленные на борту их плавучих рыбозаводов, исключительно из продуктов, указанных в пункте ф),

h) собранные в этих странах использованные продукты, пригодные только для восстановления сырья,

и) отходы, полученные в процессе производства в этих странах,

j) товары, произведенные в этих странах исключительно из продуктов, указанных в пунктах от а) до и).

Статья 3

1. В целях применения статьи 1 настоящих Правил считается, что материалы без статуса происхождения подверглись достаточной обработке или переработке, если полученный продукт классифицируется в иной позиции таможенного тарифа, нежели материалы без статуса происхождения, использованные для его изготовления с учетом положений пунктов 2 и 4 настоящей статьи.

2. Товары, упомянутые в колонках 1 и 2 Перечня Приложения 2, вместо положений пункта 1 настоящей статьи, должны соответствовать требованиям, изложенным в колонке 3 указанного Перечня. 1)

3. О содержании и применении пунктов 1 и 2 Российской и Финляндская Стороны договорятся позднее тогда, когда Российская Федерация начнет применять таможенный тариф, основывающийся на Гармонизированной Системе.

4. При применении пунктов 1 б) и 2) б) статьи 1 следующие операции обработки и переработки считаются во всех случаях

1) Данные условия предполагают, что стоимость материалов без статуса происхождения не превышает определенный процент от цены готовой продукции, или что упомянутые материалы обработаны или переработаны согласно положениям Перечня Приложения 2

недостаточными для приобретения товарами статуса происхождения, независимо от того, изменилась или нет позиция таможенного тарифа:

а) операции по обеспечению сохранности товаров в хорошем состоянии во время транспортировки и хранения (вентиляция, взвешивание, просушка, охлаждение, помещение в соленый раствор, раствор двуокиси серы, и другие водные растворы, удаление поврежденных частей и другие подобные операции).

б) простые операции, такие как: пылеудаление, просеивание, сортировка, классификация по качеству, подборка (включая составление наборов изделий), промывка, покраска, резка,

с) i) переупаковка, разбивка и комплектование грузовых мест, ii) розлив, расфасовка, упаковка в мешки, ящики или коробки, фиксирование на картоне или доске и т.д., и все другие простые упаковочные операции,

д) прикрепление бирок, этикеток и других подобных отличительных знаков на продукцию или ее упаковку,

е) простое смешивание продуктов, одного или разного вида, в случае, если хоть один из компонентов смеси не отвечает условиям, изложенным в настоящих Правилах, позволяющим ему считаться либо финского, либо российского происхождения,

ф) простая сборка деталей в комплектное изделие,

г) комбинация двух или более операций, указанных в пунктах от а) до ф),

h) забой животных.

Статья 4

1. Для получения преимуществ, предусмотренных упомянутыми обменными письмами, транспортировка товаров российского или финского происхождения должна осуществляться:

а) или без транзита через территорию других стран,

б) или через территорию одной или нескольких стран, при необходимости с перегрузкой или временным хранением в этих странах, при условии, что транзит обусловлен географическими причинами или транспортными требованиями и что товары оставались под таможенным контролем и не поступали в торговлю или потребление в этих странах, и что с ними не производились никакие операции, кроме как разгрузка и перегрузка или операции, необходимые для поддержания их в хорошем состоянии.

2. В случае возникновения обоснованных сомнений, таможенный орган страны импортера может потребовать представления следующих дополнительных документов для

констатирования выполнения вышеуказанных условий:

а) или единый сопроводительный документ, оформленный в стране экспортера, на основании которого осуществляется транспортировка товаров через страну транзита,

б) или сертификат, предоставленный таможенным органом страны транзита, в котором указаны четкое описание товаров, дата разгрузки и перегрузки товаров, данные для идентификации судна или другого транспортного средства, а также свидетельства об условиях, в которых товары находились в стране транзита,

с) или, в случае отсутствия вышеуказанных документов, любые другие соответствующие документы.

Статья 5

1. На товары со статусом происхождения в соответствии со статьей 1 настоящих Правил распространяются при импорте в Россию или Финляндию преимущества в соответствии с положениями упомянутых обменных писем при представлении декларации о происхождении, составленной экспортером.

2. Экспортер может составлять декларацию о происхождении путем декларирования товара на счете-фактуре по образцу, указанному в Приложении 3 к настоящим Правилам.

Кроме счета-фактуры декларацию о происхождении можно составлять и в уведомлении об отправке или в любых других коммерческих документах, в которых описание товаров достаточно подробное для их идентификации.

3. Декларация о происхождении составляется на одном из языков страны-экспортера (на русском или финском или шведском) или английском языке.

При составлении декларации о происхождении от руки записи должны производиться чернилами и печатными буквами. Декларация удостоверяется печатью и личной подписью. Экспортер должен хранить копию указанной декларации не менее двух лет.

4. Декларация может быть представлена в исключительном порядке также после экспорта соответствующих товаров. В случае представления декларации о происхождении таможенному органу после импорта товаров соблюдается процедура, предусмотренная законодательством страны-импортера.

5. Экспортер обязан по требованию компетентных органов предоставлять любые дополнительные доказательства, которые могут считаться необходимыми для подтверждения правильности определения происхождения экспортного товара, а также до-

пускать в этих целях проверку компетентными органами.

Экспортер должен хранить вышеупомянутые документы не менее двух лет.

Статья 6

1. В целях обеспечения надлежащего применения настоящих Правил Российская и Финляндская Стороны будут содействовать друг другу через свои таможенные ведомства в проверке подлинности и достоверности деклараций о происхождении.

2. Дополнительная проверка деклараций о происхождении производится выборочно или всегда в случаях, когда у таможенного органа страны импортера имеется обоснованное сочинение в подлинности документа или в достоверности сведений, касающихся происхождения данных товаров.

3. В целях применения положений пункта 2 настоящей статьи таможенный орган страны импортера возвращает таможенному органу страны экспортера декларацию о происхождении или ее копию и указывает возможные причины, касающиеся содержания или формы и приведшие к такому обращению.

4. Результаты дополнительной проверки должны быть сообщены таможенному органу страны импортера в возможно короткий срок и должны быть достаточными для принятия решения о том, касаются ли возвращенные документы фактически вывезенных товаров и может ли быть фактически распространены на эти товары режим, предусмотренный в упомянутых обменных письмах.

Статья 7

Российская и Финляндская стороны будут применять предусмотренные национальным законодательством санкции в отношении тех экспортеров, которые при составлении деклараций о происхождении допускают внесение в них не соответствующих действительности сведений в целях использования режима, предусмотренного в упомянутых обменных письмах.

Статья 8

Приложения к настоящим Правилам являются их неотъемлемой частью.

Статья 9

Создаваемая в соответствии со статьей 9 Соглашения между Правительством Российской Федерации и Правительством Финляндской Республики о торговле и экономическом сотрудничестве от 20 января 1992 года Межправительственная российско-финляндская комиссия по экономическому сотрудничеству может принимать решения по изменению положений настоящих Правил.

Статья 10

Стороны будут ежегодно или по мере необходимости, в рамках Межправительственной Комиссии, упомянутой в статье 9 настоящих Правил, рассматривать вопросы применения Правил происхождения с целью приспособления их к требованиям торговых отношений между Россией и Финляндией.

ПРИЛОЖЕНИЕ № 1**Пояснительные примечания**

(Текст согласуется позднее)

ПРИЛОЖЕНИЕ № 2

Перечень операций обработки и переработки материалов без статуса происхождения для получения готовым товаром статуса происхождения.

(Текст согласуется позднее)

ПРИЛОЖЕНИЕ № 3**Форма декларации о происхождении,
составляемой экспортером**

Нижеподписавшийся заявляет, что приведенные в настоящем документе товары являются товарами российского/финского происхождения в соответствии с требованиями временных Правил происхождения, предусмотренных российско-финляндскими обменными письмами от 20 января 1992 года.

(Место и дата)

(Подпись и печать
экспортера)

[TRANSLATION — TRADUCTION]

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE REPUBLIC OF FINLAND AND THE GOVERNMENT OF THE RUSSIAN FEDERATION ON TRADE AND ECONOMIC COOPERATION

The Government of the Republic of Finland and the Government of the Russian Federation, hereinafter referred to as the “Contracting Parties”,

Desiring to promote the development of mutual trade and economic links and to broaden them on the basis of equality and mutual advantage,

Convinced that a market economy strengthens the effectiveness of the national economy, improves conditions for close cooperation and promotes the openness of the world trade system,

Having regard to the obligations of Finland as a Contracting Party to the General Agreement on Tariffs and Trade (GATT)² and noting the intentions of the Russian Federation to follow the universally recognized standards and rules of international trade, including the standards and rules of GATT,

Proceeding from the possibilities offered by the scientific, technical, industrial and production potential of Finland and the Russian Federation for the implementation of cooperation with a view to diversifying economic reciprocity,

Have agreed as follows:

Article 1

The aim of this Agreement is to promote trade and other forms of economic cooperation between Finland and the Russian Federation on a mutually advantageous and long-term basis.

Article 2

The export and import of goods and services between Finland and the Russian Federation shall be carried out through the conclusion of contracts by individuals and bodies corporate in accordance with the legislation in force in each country.

Article 3

The Contracting Parties shall grant each other most-favoured-nation treatment in all matters relating to:

- Customs duties and charges levied on imports and exports, including the procedures for the collection of such duties and charges;
- Regulations concerning customs clearance, transit, storage and transshipment;
- Taxes and other internal charges of any kind, levied directly or indirectly on imported goods;
- Methods of payment and remittance of such payments;

¹ Came into force on 10 August 1992, i.e., 30 days after the Contracting Parties had informed each other (on 11 July 1992) of the completion of the necessary legal procedures, in accordance with article 12.

² United Nations, *Treaty Series*, vol. 55, p. 187.

- Quantitative restrictions regarding the volume of imports and exports;
- Rules concerning the sale, purchase, transportation, distribution and utilization of goods on the domestic market.

An exchange of notes between the Contracting Parties concerning customs duties constitutes an integral part of this Agreement.

The aforementioned most-favoured-nation treatment shall not, however, affect those advantages which the Contracting Parties grant or may in the future grant:

- To countries with which one of the Contracting Parties participates in economic zones, customs unions or free trade areas that already exist or that may be established in the future,
- To developing countries on the basis of international agreements,
- To adjacent countries with a view to developing trade between border areas.

Article 4

Payments for deliveries of goods and the provision of services shall be made in freely convertible currency.

With the aim of increasing the trade turnover and broadening the range of products, individuals and bodies corporate may carry out interdependent trade operations, including transactions on a *quid pro quo* basis, within the framework of the legislation in force in Finland and the Russian Federation.

Article 5

The competent authorities of the Contracting Parties shall immediately grant, within the framework of the legislation in force in each country, the necessary authorizations for the export and import of goods and services.

Article 6

1. The Contracting Parties shall endeavour to avoid conflict situations in reciprocal trade. If, however, the problems referred to in paragraph 2 of this article arise in trade between the Contracting Parties, they shall engage in consultations no later than 30 days after the transmission by one of them of the corresponding request within the framework of the Commission referred to in article 9 of this Agreement. These consultations shall be aimed at finding a mutually acceptable solution to the problems that have arisen. Each Contracting Party shall ensure that, except in the critical situations defined in paragraph 4 of this article, no actions shall be taken by it until such consultations have taken place.

2. The provisions of paragraph 1 of this article shall be applied if in reciprocal trade any product is imported into the territory of one of the Contracting Parties in such increased quantities or on such conditions as may cause or threaten to cause damage to domestic producers of similar or directly competing products. In that case, the Contracting Party which requests the holding of consultations shall provide the other Contracting Party with all information necessary for a detailed study of the situation that has arisen.

3. If, after the start of the consultations, but no later than three months thereafter, the Contracting Parties do not reach agreement concerning the actions that will allow for the avoidance of such a situation, the Contracting Party that has requested the holding of consultations shall have the right to limit imports of the

goods concerned to the extent and for the period of time necessary to avert or eliminate the damage.

4. In critical situations, when delay in taking measures may cause damage which may be difficult to eliminate, the Contracting Party may temporarily take defensive measures. In such an event, however, the Contracting Parties must immediately engage in the appropriate consultations with a view to resolving the situation that has arisen.

5. In choosing measures pursuant to this article, the Contracting Parties shall accord priority to those which have the least negative impact on the attainment of the objectives of this Agreement.

Article 7

In the implementation of this Agreement the Contracting Parties shall observe the principles of the General Agreement on Tariffs and Trade (GATT).

Article 8

The Contracting Parties shall do their utmost to promote, on a long-term and mutually advantageous basis, trade and other forms of economic cooperation and their diversification, including trade between border areas, long-term project-related supplies, and the participation of small and medium-sized undertakings in trade. With a view to achieving this aim, they shall:

- Regularly publish laws and other enactments having the force of law, relating to economic activity, *inter alia*, on questions of trade, capital investment, taxation, banking and insurance activities and other financial services, transport and conditions of work;
- Promote the exchange of economic information;
- Promote the development of direct trade and economic cooperation at the level of the different regions, *inter alia*, in the spheres of forestry, the mining and extractive industry, the chemical and rubber industries, ecology and environmental protection, energy production, agriculture and production of foodstuffs, and also in other spheres of mutual interest.

Cooperation at the regional level may be carried out on the basis of individual agreements and protocols:

- Conclude agreements and protocols on questions of trade between border areas, supplementing this Agreement;
- Promote the implementation of long-term framework agreements on industrial cooperation;
- Safeguard capital investment and create a favourable climate for such investment on the basis of the principles of non-discrimination and reciprocity, in particular, with regard to the remittance of profits and the repatriation of invested capital;
- Ensure the necessary protection and exercise of industrial, commercial and intellectual property rights;
- Inform one another without delay of any changes in their legislation that may affect the implementation of this Agreement.

Article 9

Monitoring of the implementation of this Agreement shall be carried out by a Finnish-Russian Intergovernmental Commission on economic cooperation, specially established for that purpose.

The Commission may present recommendations concerning the application of this Agreement and with a view to attaining its objectives.

The tasks of the Commission shall be:

- To promote the development of trade and other forms of economic cooperation;
- To formulate recommendations aimed at eliminating obstacles to trade;
- To consider questions relating to the implementation of this Agreement and possible disputes.

The Commission shall meet alternately in Finland and the Russian Federation. On a proposal by one of the Contracting Parties, additional meetings of the co-presidents or their deputies may be held as expeditiously as possible.

Article 10

In developing this Agreement, the Contracting Parties may conclude agreements and protocols and work out programmes of cooperation.

Article 11

In trade and economic relations between the Republic of Finland and the Russian Federation, the provisions of this Agreement shall supersede the provisions of the following Finnish-Soviet agreements regulating the same or similar matters:

- The Treaty of Commerce of 1 December 1947,¹
- The Agreement on customs matters of 24 November 1960,²
- The Agreement on the formation of the Finnish-Soviet Permanent Intergovernmental Commission on Economic Cooperation of 10 February 1967,
- The Agreement concerning trade and payments for the period 1991-1995 of 26 October 1989,³

and the documents relating to these Agreements.

Article 12

This Agreement shall enter into force 30 days after the Contracting Parties have notified one another that they have completed the legal procedures necessary for its entry into force.

Article 13

This Agreement shall remain in force until one of the Contracting Parties denounces it, giving the other Contracting Party six months' notice in writing of its intention to do so.

¹ United Nations, *Treaty Series*, vol. 217, p. 3.

² *Ibid.*, vol. 1300, p. 3.

³ *Ibid.*, vol. 1596, No. I-27935.

DONE in Helsinki on 20 January 1992 in two original copies, each in the Finnish and Russian languages, both texts being equally authentic.

For the Government
of the Republic of Finland:

KAUKO JUHANTALO

For the Government
of the Russian Federation:

P. O. AVEN

EXCHANGE OF NOTES

Helsinki, 20 January 1992

Sir,

In connection with the signing today of the Agreement on trade and economic cooperation between the Government of the Russian Federation and the Government of the Republic of Finland and with reference to article 3 of that Agreement, I confirm the agreement reached in the negotiations, as follows:

Each of the Contracting Parties shall refrain provisionally on an autonomous basis from levying any new import duties or taxes and charges of similar effect in reciprocal trade.

Should one of the Contracting Parties decide to levy the duties, taxes and charges referred to in the preceding paragraph, that Contracting Party shall notify the other Contracting Party of its decision no later than three months before its entry into force.

If one of the Contracting Parties proposes the holding of consultations regarding the consequences of the implementation of such a decision, those consultations shall take place without delay.

The provisions of this note shall not apply to chapters 1 to 24 in the nomenclature of the Harmonized Commodity Description and Coding System.

The Contracting Parties shall, as soon as possible but not later than three months after the signature of the aforementioned Agreement, formulate and coordinate Rules concerning the origin of goods, which shall be applied for the purposes of the aforementioned Agreement.

Accept, Sir, the assurances of my highest consideration.

KAUKO JUHANTALO
Minister of Trade and Industry
of the Republic of Finland

P. AVEN
President of the Committee
on Foreign Economic Relations
of the Russian Federation

His Excellency
Mr. P. O. Aven
President of the Committee on Foreign
Economic Relations of the Russian
Federation
Moscow

His Excellency
Mr. Kauko Juhantalo
Minister of Trade and Industry of the Re-
public of Finland
Helsinki

PROVISIONAL RULES CONCERNING THE ORIGIN OF GOODS IN TRADE
BETWEEN THE RUSSIAN FEDERATION AND THE REPUBLIC OF
FINLAND

Pursuant to the provisions of the notes exchanged by the Russian and Finnish parties on 20 January 1992 on the signature of the Agreement on trade and economic cooperation between the Government of the Russian Federation and the Government of the Republic of Finland, agreement has been reached on the following:

Article 1

For the purposes of the application of the provisions of the aforementioned exchange of notes, the following products shall be considered as being:

1. Of Finnish origin:

(a) Products produced in their entirety in Finland, as defined in article 2 of these Rules.

(b) Products produced in Finland, in the production of which components other than those referred to in subparagraph (a) were utilized, provided that those products have undergone sufficient processing or transformation, as provided for in article 3 of these Rules. This condition shall not, however, apply to products of Russian origin within the meaning of these Rules.

2. Of Russian origin:

(a) Products produced in their entirety in Russia, as defined in article 2 of these Rules.

(b) Products produced in Russia, in the production of which components other than those referred to in subparagraph (a) were utilized, provided that those products have undergone sufficient processing or transformation, as provided for in article 3 of these Rules. This condition shall not, however, apply to products of Finnish origin within the meaning of these Rules.

3. In applying the provisions of paragraphs 1 and 2 to products of Russian origin, equal treatment shall be accorded to products originating in those States that are members of the Commonwealth of Independent States.

Article 2

The following products shall be considered as being produced in their entirety either in Finland or in Russia, as indicated in subparagraphs 1 (a) and 2 (a) of these Rules:

(a) Mineral products obtained from the ground or the seabed of those countries,

(b) Plant products gathered in those countries,

(c) Live animals born and raised in those countries,

(d) Products obtained from live animals raised in those countries,

(e) Products obtained from hunting or fishing activities carried out in those countries,

(f) Products of sea fishing and other products obtained by their vessels,

(g) Products prepared on board their fish factory-ships, exclusively from products referred to in subparagraph (f),

- (h) Used products collected in those countries, suitable only for recycling,
- (i) Waste obtained in the production process in those countries,
- (j) Goods produced in those countries exclusively from products referred to in paragraphs (a) to (i).

Article 3

1. For the purposes of the application of article 1 of these Rules it shall be considered that materials not deemed to be of Russian/Finnish origin have undergone sufficient processing or transformation if the resulting product is classified in a position in the customs tariff other than that of the materials not deemed to be of Russian/Finnish origin used in its preparation, having regard to the provisions of paragraphs 2 and 4 of this article.

2. The goods listed in columns 1 and 2 of the List in Annex 2 must conform to the requirements set forth in column 3 of that List, rather than with the provisions of paragraph 1 of this article.¹

3. The Russian and Finnish Parties shall reach agreement regarding the content and application of paragraphs 1 and 2 at a later date, when the Russian Federation has begun to apply the customs tariff based on the Harmonized System.

4. In applying subparagraphs 1 (b) and 2 (b) of article 1, the following processing and transformation operations shall in all circumstances be deemed insufficient for the goods to acquire the status of Russian/Finnish origin, irrespective of whether or not their position in the customs tariff has changed:

(a) Operations to ensure that goods are maintained in good condition during transport and storage (ventilation, weighing, drying, chilling, preserving in saline solution, sulphur dioxide solution and other aqueous solutions, removal of damaged parts and other similar operations),

(b) Simple operations such as: dusting, sifting, sorting, quality grading, selection (including making up sets of articles), washing, painting, cutting,

(c) (i) Repackaging, breaking down and making up of units of freight,

(ii) Bottling, repackaging in small units, packing in bags, cases or boxes, fixing on cardboard or board, etc., and all other simple packaging operations,

(d) Attachment of tallies, labels and other similar distinguishing signs to products or their packaging,

(e) Simple mixing of products of one type or various types, in the event that only one of the components of the mixture meets the requirements laid down in these Rules permitting it to be regarded as either of Finnish or of Russian origin,

(f) Simple assembly of parts into a complete product,

(g) A combination of two or more of the operations referred to in subparagraphs (a) to (f),

(h) Slaughtering of livestock.

¹ Those conditions propose that the value of the materials not deemed to be of Russian/Finnish origin shall not exceed a specified percentage of the cost of the finished products, or that those materials are processed or transformed in accordance with the provisions of the List in Annex 2.

Article 4

1. In order to enjoy the advantages provided for in the aforementioned exchange of notes, the transport of goods of Russian or Finnish origin must take place:

(a) Either without transit through the territory of other countries,

(b) Or through the territory of one or several countries, where necessary with transshipment or temporary storage in those countries, provided that the transit is necessitated by geographical reasons or transport requirements and that the goods have remained under customs control and have not been marketed or consumed in those countries, and that they have been subjected to no operations other than unloading or transshipment or operations necessary to maintain them in good condition.

2. If well-founded doubts should arise, the customs authority of the importing country may request the presentation of the following additional documents in order to ascertain that the aforementioned conditions have been met:

(a) Either a standard accompanying document drawn up in the exporting country, on the basis of which the transport of the goods through the transit country is taking place,

(b) Or a certificate issued by the customs authority of the transit country, containing a clear description of the goods, the date of their unloading and transshipment, data for the identification of the vessel or other means of transport, and evidence of the circumstances in which the goods came to be in the transit country,

(c) Or, in the absence of the aforementioned documents, any other relevant documents.

Article 5

1. Goods deemed to be of Russian/Finnish origin in accordance with article 1 of these Rules shall, on being imported to Russia or Finland, be accorded advantages in accordance with the provisions of the aforementioned exchange of notes on presentation of a declaration of origin drawn up by the exporter.

2. The exporter may draw up a declaration of origin in the form of a declaration of the goods on a commercial invoice following the model in annex 3 to these Rules.

In addition to a commercial invoice, the declaration of origin may also take the form of a notification of dispatch or of any other commercial document containing a description of the goods which is sufficiently detailed to permit their identification.

3. The declaration of origin shall be drawn up in one of the languages of the exporting country (Russian, Finnish or Swedish) or in English.

Where the declaration of origin is handwritten, it must be written in ink and in block capitals. The declaration must be certified with a seal and a personal signature. The exporter must retain a copy of the declaration for not less than two years.

4. In exceptional circumstances, the declaration may also be presented after the goods have been exported. In the event that the declaration of origin is presented to the customs authority after the goods have been imported, the procedure provided for by the legislation of the importing country shall be observed.

5. The exporter shall be required, at the request of the competent authorities, to make available any additional evidence that may be deemed necessary to confirm the accuracy of the determination of the origin of the exported goods, and to permit verification by the competent authorities for that purpose.

The exporter must retain the aforementioned documents for not less than two years.

Article 6

1. For the purposes of ensuring the proper application of these Rules, the Russian and Finnish Parties shall assist one another through their customs departments in verifying the authenticity and reliability of declarations of origin.

2. Additional verification of declarations of origin shall be carried out either on a selective basis or in every case when the customs authority of the importing country has well-founded doubts as to the authenticity of the document or the reliability of the information concerning the origin of the goods.

3. For the purposes of the application of the provisions of paragraph 2 of this article, the customs authority of the importing country shall return to the customs authority of the exporting country the declaration of origin or a copy thereof and shall indicate any possible reasons concerning its content or form leading to its return.

4. The results of the additional verification must be reported to the customs authority of the importing country as soon as possible and must be sufficient to enable a decision to be taken as to whether the documents returned in fact relate to the exported goods and whether the treatment provided for in the aforementioned exchange of notes may in fact be extended to those goods.

Article 7

The Russian and Finnish Parties shall impose the sanctions provided for in their national legislation on those exporters who, when drawing up declarations of origin, permit the inclusion therein of information not in accordance with the facts in order to benefit from the treatment provided for in the aforementioned exchange of notes.

Article 8

The annexes to these Rules shall constitute an integral part thereof.

Article 9

The Russian-Finnish Intergovernmental Commission on economic cooperation established pursuant to article 9 of the Agreement on trade and economic cooperation between the Government of the Russian Federation and the Government of the Republic of Finland of 20 January 1992 may take decisions with a view to amending the provisions of these Rules.

Article 10

The Parties shall, each year or as necessary, within the framework of the Intergovernmental Commission referred to in article 9 of these Rules, consider questions relating to the application of the Rules of origin with a view to adapting them to the requirements of trade relations between Russia and Finland.

ANNEX 1

EXPLANATORY NOTES

[Text to be agreed later]

ANNEX 2

LIST OF PROCESSING AND TRANSFORMATION OPERATIONS APPLIED TO MATERIALS NOT DEEMED TO BE OF RUSSIAN/FINNISH ORIGIN AS A RESULT OF WHICH THE FINISHED PRODUCTS SHALL BE DEEMED TO BE OF RUSSIAN/FINNISH ORIGIN

[Text to be agreed later]

ANNEX 3

MODEL DECLARATION OF ORIGIN DRAWN UP BY THE EXPORTER

The undersigned hereby declares that the goods listed in this document are goods of Russian/Finnish origin within the meaning of the requirements of the provisional Rules of origin provided for in the exchange of notes between Russia and Finland of 20 January 1992.

.....
(Place and date)

.....
(Signature and seal of the exporter)

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DE
FINLANDE ET LE GOUVERNEMENT DE LA FÉDÉRATION DE
RUSSIE RELATIF AU COMMERCE ET À LA COOPÉRATION
ÉCONOMIQUE

Le Gouvernement de la République de Finlande et le Gouvernement de la Fédération de Russie, ci-après dénommés « les Parties contractantes »,

S'efforçant de contribuer au développement des relations économiques et commerciales mutuelles et de les élargir sur la base de l'égalité des droits et de l'avantage réciproque,

Convaincus que l'économie de marché renforce l'efficacité de l'économie nationale, améliore les conditions d'une étroite coopération et favorise l'ouverture du système de commerce mondial,

Tenant compte des engagements pris par la Finlande en tant que partie contractante de l'Accord général sur les tarifs douaniers et le commerce (GATT)² et constatant les intentions de la Fédération de Russie d'observer les normes et les règles universellement reconnues du commerce international, y compris les normes et règles du GATT,

Inspirés par les possibilités du potentiel scientifique, technique, industriel et de production de la Finlande et de la Fédération de Russie pour la mise en œuvre d'une coopération en vue d'une diversification des activités économiques mutuelles,

Sont convenus de ce qui suit :

Article premier

L'objectif du présent accord est d'apporter un concours au commerce et aux autres formes de coopération économique entre la Finlande et la Fédération de Russie sur une base d'avantages réciproques à long terme.

Article 2

L'exportation et l'importation de marchandises et de services entre la Finlande et la Fédération de Russie s'effectueront par la conclusion de contrats entre personnes morales et physiques, conformément à la législation en vigueur dans chacun des deux pays.

Article 3

Les Parties contractantes s'accordent mutuellement le régime de la nation la plus favorisée dans tous les domaines en ce qui concerne :

— Les droits et taxes de douane appliqués à l'égard des importations et exportations, y compris les moyens de perception de ces droits et taxes;

¹ Entré en vigueur le 10 août 1992, soit 30 jours après que les Parties contractantes se furent informées (le 11 juillet 1992) de l'accomplissement des procédures juridiques nécessaires, conformément à l'article 12.

² Nations Unies, *Recueil des Traités*, vol. 55, p. 187.

- Les dispositions relatives au dédouanement, au transit, à l'entreposage et au transbordement;
- Les impôts et autres droits intérieurs de toutes sortes, perçus directement ou indirectement sur les marchandises importées;
- Les moyens de paiement et de transfert de ces paiements;
- Les limitations quantitatives relatives au volume des importations et des exportations;
- Les règles relatives à la vente, à l'achat, au transport, à la distribution et à la consommation des marchandises sur le marché intérieur.

L'échange de lettres des Parties contractantes concernant les droits de douane est incorporé dans le présent accord.

Toutefois, le régime ci-dessus exposé de la nation la plus favorisée ne concerne pas les avantages que les Parties contractantes accordent ou accorderont :

- Aux pays avec lesquels une des Parties contractantes participe à des zones économiques, unions douanières ou zones de libre échange déjà existantes ou pouvant être constituées dans l'avenir;
- Aux pays en développement sur la base d'accords internationaux;
- A des pays voisins aux fins de développement du commerce frontalier.

Article 4

Les paiements pour fournitures de marchandises et prestations de services s'effectueront en devises librement convertibles.

En vue d'augmenter le mouvement des marchandises et d'en diversifier la liste, les personnes morales et physiques peuvent effectuer des opérations commerciales liées entre elles, y compris des transactions sur la base d'une compensation, dans le cadre de la législation en vigueur en Finlande et dans la Fédération de Russie.

Article 5

Les organes compétents des Parties contractantes délivreront sans retard, dans le cadre de la législation en vigueur dans chaque pays, les autorisations nécessaires pour l'exportation et l'importation des marchandises et des services.

Article 6

1. Les Parties contractantes s'efforceront d'éviter les situations de conflit dans le commerce mutuel. Si, néanmoins, surgissent dans le commerce entre les Parties contractantes, des problèmes tels que ceux qui sont mentionnés au point 2 du présent article, elles procéderont à des consultations au plus tard dans les trente (30) jours qui suivront la remise d'une demande à cet effet par l'une des Parties contractantes, dans le cadre de la Commission mentionnée à l'article 9 du présent accord. Ces consultations auront pour but de rechercher une solution mutuellement acceptable aux problèmes qui se posent. Chaque Partie contractante fera en sorte que, sauf dans des situations critiques précisées au point 4 du présent article, aucune mesure ne soit prise par elle avant que ne soient organisées de telles consultations.

2. Les dispositions du point 1 du présent article seront appliquées si, dans le commerce mutuel, une marchandise quelconque est importée dans le territoire de

l'une des Parties contractantes en quantités tellement accrues ou dans des conditions telles qu'elles constituent ou menacent de constituer un préjudice pour les producteurs nationaux de marchandises semblables ou directement concurrentielles. En pareil cas, les Parties contractantes, en présentant une demande pour que soient tenues des consultations, mettront à la disposition de l'autre Partie contractante toutes les informations nécessaires à un examen détaillé de la situation ainsi créée.

3. Si, au début des consultations, mais au plus tard dans les trois (3) mois suivants, les Parties contractantes ne parviennent pas à un accord sur les mesures permettant d'éviter une telle situation, les Parties contractantes, ayant présenté une demande pour que soient tenues des consultations, auront le droit de limiter l'importation de telles marchandises, dans la mesure et pour la période de temps nécessaires afin de prévenir ce préjudice ou d'y mettre fin.

4. Dans des situations critiques où un retard dans la prise de mesures pourrait entraîner des dommages difficilement évitables, la Partie contractante pourra entreprendre des actions de protection à titre provisoire. Toutefois, dans ce cas, les Parties contractantes doivent immédiatement procéder aux consultations correspondantes pour apporter une solution à la situation ainsi créée.

5. Dans le choix des mesures à prendre conformément aux dispositions du présent article, les Parties contractantes donneront la priorité à celles qui auront l'effet le moins négatif sur la réalisation des objectifs du présent Accord.

Article 7

Lors de la mise en œuvre des dispositions du présent Accord, les Parties contractantes observeront les principes de l'Accord général sur les tarifs douaniers et le commerce (GATT).

Article 8

Les Parties contractantes prêteront leur concours par tous les moyens, sur la base de l'avantage mutuel et à long terme, au commerce et aux autres formes de coopération économique et à leur diversification, y compris le commerce frontalier, les fournitures à long terme dans le cadre de projets, ainsi qu'à la participation au commerce des petites et moyennes entreprises. Afin d'y parvenir, elles prendront les mesures suivantes :

- Elles promulgueront régulièrement des lois et autres actes normatifs relatifs à l'activité économique, notamment sur les questions relatives au commerce, aux investissements, à la fiscalité, à l'activité des banques et des compagnies d'assurances et aux autres services financiers, aux transports et aux conditions de travail;
- Elles favoriseront l'échange des informations de caractère économique;
- Elles favoriseront le développement d'une coopération commerciale et économique directe à l'échelle des diverses régions, y compris dans le domaine de l'économie forestière, de l'industrie extractive, de l'industrie chimique et de l'industrie du caoutchouc, de l'écologie et de la protection de l'environnement, de la production d'énergie, de l'agriculture et de la production des produits alimentaires, ainsi que dans d'autres domaines présentant un intérêt réciproque;

La coopération à l'échelle des régions pourra être mise en œuvre sur la base de divers arrangements et protocoles:

- Elles concluront pour les questions de commerce frontalier des accords et des protocoles complétant le présent accord;
- Elles favoriseront la conclusion d'accords-cadres à long terme concernant la coopération dans le domaine de la production;
- Elles assureront la protection des investissements et créeront à cet effet un climat favorable sur la base des principes de la non-discrimination et de la réciprocité, notamment en ce qui concerne le transfert des bénéfices et le rapatriement du capital investi;
- Elles assureront la protection indispensable et le respect des droits en matière de propriété industrielle, commerciale et intellectuelle;
- Elles se communiqueront immédiatement l'une à l'autre les modifications de leur législation qui peuvent avoir un effet sur l'application du présent accord.

Article 9

Le contrôle du processus d'exécution du présent accord sera effectué par une commission de coopération économique intergouvernementale russo-finlandaise spécialement créée à cet effet.

La Commission pourra présenter des recommandations relatives à l'application du présent accord et en vue d'atteindre ses objectifs.

Les tâches de la Commission sont les suivantes :

- Favoriser le développement du commerce et d'autres formes de coopération économique;
- Elaborer des recommandations en vue d'écarter les obstacles au commerce;
- Examiner les questions relatives à la mise en œuvre du présent accord et les différends qui pourraient surgir;

Les réunions de la Commission auront lieu alternativement en Finlande et dans la Fédération de Russie. Sur proposition de l'une des Parties contractantes, il sera procédé à des rencontres supplémentaires dans les délais les plus brefs possibles entre les coprésidents de la Commission ou entre leurs représentants.

Article 10

Dans le cadre du développement du présent accord, les Parties contractantes peuvent conclure des arrangements et des protocoles et élaborer des programmes de coopération.

Article 11

Dans les relations commerciales et économiques entre la République de Finlande et la Fédération de Russie, les dispositions du présent accord remplacent les dispositions des accords soviéto-finlandais ci-après régissant les mêmes questions ou des questions analogues :

- Le Traité de commerce en date du 1^{er} décembre 1947¹;

¹ Nations Unies, *Recueil des Traités*, vol. 217, p. 3.

- L'Accord relatif aux questions douanières en date du 24 novembre 1960¹;
- L'Accord sur la création d'une commission intergouvernementale permanente soviéto-finlandaise de coopération économique, en date du 10 février 1967;
- L'Accord relatif à l'échange de marchandises et aux paiements pour les années 1991-1995, en date du 28 octobre 1989²; et
- Les documents relatifs auxdits accords.

Article 12

Le présent accord entrera en vigueur dans les trente (30) jours après la date à laquelle les Parties contractantes se seront mutuellement notifiées l'exécution des procédures juridiques nécessaires à son entrée en vigueur.

Article 13

Le présent accord demeurera en vigueur tant que l'une des Parties contractantes ne l'aura pas dénoncé, après avoir informé de ce fait six mois à l'avance, par écrit, l'autre Partie contractante.

FAIT à Helsinki le 20 janvier 1992 en deux exemplaires originaux, en langues finnoise et russe, les deux textes faisant également foi.

Par autorisation du Gouvernement
de la République de Finlande :

KAUKO JUHANTALO

Par autorisation du Gouvernement
de la Fédération de Russie :

P. O. AVEN

¹ Nations Unies, *Recueil des Traités*, vol. 1300, p. 3.

² *Ibid.*, vol. 1596, n° 1-27935.

ÉCHANGE DE NOTES

Helsinki, le 20 janvier 1992

Monsieur le Ministre,

Au sujet de la signature intervenue ce jour de l'Accord entre le Gouvernement de la Fédération de Russie et le Gouvernement de la République de Finlande relatif au commerce et à la coopération économique, et me référant à l'article 3 dudit accord, j'ai l'honneur de confirmer l'entente conclue au cours des négociations sur ce qui suit :

Chacune des Parties contractantes s'abstiendra provisoirement d'appliquer de manière autonome de nouveaux droits d'importation ou impôts ou droits à effet correspondant dans le cadre du commerce mutuel.

Dans le cas où l'une des Parties contractantes prendrait la décision d'appliquer les taxes, impôts et droits mentionnés au précédent alinéa, cette Partie contractante fera connaître sa décision à l'autre Partie contractante au plus tard trois mois avant l'entrée en vigueur de cette mesure.

Si l'une des Parties contractantes propose de procéder à des consultations sur les conséquences de l'application d'une telle décision, ces consultations auront lieu immédiatement.

Les dispositions de la présente lettre ne s'appliquent pas aux postes 1-24 du Système harmonisé de désignation et de codification des marchandises.

Les Parties contractantes élaboreront et approuveront d'un commun accord dans les plus brefs délais, mais au plus tard dans les trois mois qui suivront la signature dudit accord, les règles d'origine des marchandises, qui seront appliquées aux fins de l'Accord en question.

Veuillez agréer, etc.

Le Ministre du commerce
et de l'industrie,
de la République de Finlande

Le Président du Comité
des relations économiques extérieures
de la Fédération de Russie,

KAUKO JUHANTALO

P. AVEN

A Son Excellence
Monsieur P. O. Aven
Président du Comité des relations éco-
nomiques extérieures de la Fédération
de Russie
Moscou

A Son Excellence
Monsieur K. Juhantalo
Ministre du commerce et de l'industrie
de la République de Finlande
Helsinki

RÈGLES D'ORIGINE PROVISOIRES DANS LE COMMERCE ENTRE LA RÉPUBLIQUE DE FINLANDE ET LA FÉDÉRATION DE RUSSIE

Conformément aux dispositions figurant dans les lettres échangées par la Partie russe et la Partie finlandaise le 20 janvier 1992 lors de la signature de l'Accord entre le Gouvernement de la Fédération de Russie et le Gouvernement de la République de Finlande relatif au commerce et à la coopération économique, une entente a été conclue sur ce qui suit :

Article premier

Aux fins d'application de dispositions figurant dans les échanges de lettres susmentionnés, les produits ci-après seront considérés comme :

1. D'origine finlandaise :

a) Les produits entièrement travaillés en Finlande, comme précisé à l'article 2 des présentes Règles;

b) Les produits travaillés en Finlande, pour la confection desquels ont été utilisés d'autres articles que ceux qui sont indiqués au point a, à condition que ces produits aient subi une transformation ou un traitement suffisants, comme prévu à l'article 3 des présentes règles. Toutefois, cette condition ne s'appliquera pas aux produits d'origine russe au sens où cette expression s'entend dans les présentes règles;

2. D'origine russe :

a) Les produits entièrement travaillés en Russie, comme précisé à l'article 2 des présentes règles;

b) Les produits travaillés en Russie, pour la confection desquels ont été utilisés d'autres articles que ceux qui sont indiqués au point a, à condition que ces produits aient subi une transformation ou un traitement suffisants, comme prévu à l'article 3 des présentes règles. Toutefois, cette condition ne s'appliquera pas aux produits d'origine finlandaise au sens où cette expression s'entend dans les présentes règles.

3. Lors de l'application des dispositions des points 1 et 2 aux produits d'origine russe, les produits des Etats faisant partie de la Communauté des Etats indépendants seront placés sur un pied d'égalité.

Article 2

Les produits ci-après seront considérés comme produits entièrement soit en Finlande, soit en Russie, comme indiqué aux points 1a et 2a de l'article premier des présentes règles :

a) Produits minéraux, tirés du sous-sol ou des fonds marins de ces pays;

b) Produits végétaux, cueillis dans ces pays;

c) Animaux vivants, nés et élevés dans ces pays;

d) Produits obtenus à partir d'animaux vivants, élevés dans ces pays;

e) Produits obtenus par la chasse ou la pêche pratiquées dans ces pays;

f) Produits de la pêche en mer et autres produits, recueillis par des navires de ces pays;

g) Produits préparés à bord des bateaux-usines de ces pays, exclusivement à partir des produits mentionnés au point *f*;

h) Produits utilisés recueillis dans ces pays, bons seulement pour la récupération des matières premières;

i) Déchets obtenus lors du processus de production dans ces pays;

j) Marchandises produites dans ces pays, uniquement à partir de produits indiqués aux points *a* à *j*.

Article 3

1. Aux fins de l'application de l'article premier des présentes règles, il est considéré que les matériaux sans statut d'origine ont été soumis à une transformation ou à un traitement suffisants, si le produit ainsi obtenu est classé dans une autre position du tarif douanier que les matériaux sans statut d'origine utilisés pour sa préparation, compte tenu des dispositions des points 2 et 4 du présent article.

2. Les marchandises indiquées dans les colonnes 1 et 2 de la liste figurant à l'Annexe 2, au lieu de correspondre aux dispositions du point 1 du présent article, doivent correspondre aux exigences indiquées dans la colonne 3 de ladite liste¹.

3. En ce qui concerne le contenu et l'application des points 1 et 2, les Parties russe et finlandaise se mettront d'accord par la suite, lorsque la Fédération de Russie commencera à appliquer le tarif douanier en se fondant sur le Système harmonisé.

4. Lors de l'application des points 1*b* et 2*b* de l'article premier, les opérations de transformation et de traitement ci-après seront considérées dans tous les cas comme insuffisantes pour l'acquisition par des marchandises du statut d'origine, que la position du tarif douanier ait été ou non modifiée :

a) Opérations visant à assurer le maintien des marchandises en bon état pendant les transports et leur conservation (ventilation, pesage, séchage, réfrigération, trempage en solution saline, solution de bioxyde de soufre et autres solutions aqueuses, enlèvement de parties gâtées et autres opérations similaires);

b) Opérations simples telles que : dépoussiérage, tamisage, triage, classement par qualité, sélection (y compris la composition d'assortiments d'articles), lavage, teinture, coupage;

c) i) Changement d'emballage, division et réarrangement des charges;

ii) Transvasement, réempaquetage, ensachage, mise en caisses ou en boîtes, fixation sur carton ou planche, etc. et toutes autres opérations simples d'empaquetage;

d) Apposition de marques, étiquettes et autres signes distinctifs semblables sur des produits ou sur leur emballage;

e) Simple mélange de produits, de même nature ou de natures différentes, dans le cas où même un seul des composants du mélange ne répond pas aux conditions indiquées dans les présentes règles, permettant de la considérer comme étant d'origine soit finlandaise, soit russe;

f) Simple assemblage de pièces dans un article composite;

¹ Ces conditions présupposent que la valeur des matériaux sans statut d'origine n'excède pas un pourcentage déterminé du prix du produit fini, ou que les matériaux en question ont été travaillés ou traités conformément aux dispositions de la liste figurant à l'Annexe 2.

- g) Combinaison de deux ou plusieurs opérations mentionnées aux points *a* à *f*;
- h) Abattage d'animaux.

Article 4

1. Pour l'obtention des avantages prévus dans les échanges de lettres ci-dessus mentionnés, le transport des marchandises d'origine russe ou finlandaise doit être effectué :

a) Soit sans transit à travers le territoire d'autres pays;

b) Soit à travers le territoire d'un ou plusieurs pays, en cas de besoin avec transbordement ou entreposage provisoire dans ces pays, à condition que le transit soit justifié par des raisons géographiques ou par les exigences du transport et que les marchandises soient restées sous contrôle douanier et n'aient pas été introduites dans le commerce ou dans la consommation dans ces pays, et qu'elles n'aient subi aucune opération autre que le déchargement et le transbordement ou des opérations indispensables à leur maintien en bon état.

2. En cas de soupçons fondés, l'autorité douanière du pays importateur peut exiger que soient présentés les documents complémentaires ci-après aux fins de constatation de l'exécution des conditions ci-dessus mentionnées :

a) Soit le document d'accompagnement unique, légalisé dans le pays de l'exportateur, sur la base duquel est effectué le transport des marchandises à travers le pays de transit;

b) Soit le certificat présenté à l'autorité douanière du pays de transit, sur lequel figurent une description détaillée des marchandises, la date du déchargement et du transbordement des marchandises, les données permettant l'identification du navire ou d'un autre moyen de transport, ainsi que des attestations relatives aux conditions dans lesquelles les marchandises se trouvaient dans le pays de transit;

c) Soit, en l'absence des documents ci-dessus mentionnés, tous autres documents correspondants.

Article 5

1. Lors de l'importation en Russie ou en Finlande, des marchandises ayant le statut d'origine conformément aux dispositions de l'article premier des présentes règles, les avantages prévus dans les dispositions des échanges de lettres ci-dessus mentionnés s'étendent auxdites marchandises sur présentation d'une déclaration relative à l'origine établie par l'exportateur.

2. L'exportateur peut établir une déclaration relative à l'origine au moyen de la déclaration de la marchandise sur une facture comptable du modèle indiqué à l'Annexe 3 aux présentes règles.

Outre la facture comptable, la déclaration d'origine peut également consister en un avis d'expédition ou en tous autres documents commerciaux dans lesquels la description des marchandises est suffisamment détaillée pour permettre leur identification.

3. La déclaration d'origine est établie dans l'une des langues du pays exportateur (russe, en finnois ou en suédois) ou en langue anglaise.

Lors de l'établissement de la déclaration d'origine, les mentions manuscrites doivent être portées à l'encre et en lettres d'imprimerie. La déclaration est authenti-

fiée par un cachet et une signature personnelle. L'exportateur doit conserver une copie de ladite déclaration pendant deux ans au moins.

4. La déclaration peut être également présentée, à titre exceptionnel, après l'exportation des marchandises correspondantes. En cas de présentation d'une déclaration d'origine à l'autorité douanière après l'importation des marchandises, on observera la procédure prévue par la législation du pays importateur.

5. L'exportateur est tenu de présenter, à la demande des organes compétents, toutes preuves supplémentaires qui peuvent être jugées indispensables pour la confirmation de l'exactitude de la détermination d'origine de la marchandise d'exportation, et également de consentir à cet effet à une vérification effectuée par les autorités compétentes.

L'exportateur doit conserver les documents ci-dessus mentionnés pendant deux ans ou moins.

Article 6

1. En vue d'assurer la régularité de l'application des présentes règles, les Parties russe et finlandaise coopéreront mutuellement par l'intermédiaire de leurs départements des douanes pour la vérification de l'exactitude et de l'authenticité des déclarations d'origine.

2. La vérification supplémentaire de déclarations d'origine s'effectue au choix ou toujours dans les cas où l'autorité douanière du pays de l'importateur éprouve des doutes fondés concernant l'exactitude du document ou l'authenticité des indications relatives à l'origine des marchandises en question.

3. Aux fins d'application des dispositions du point 2 du présent article, l'autorité douanière du pays de l'importateur fera retour à l'autorité douanière du pays de l'exportateur de la déclaration d'origine ou d'une copie de ce document et indiquera le cas échéant les raisons, relatives au contenu ou à la forme, pour lesquelles elle aura ainsi procédé.

4. Les résultats de la vérification complémentaire doivent être communiqués à l'autorité douanière du pays de l'importateur dans les plus brefs délais possibles et doivent être suffisants pour que soient prises des décisions sur la question de savoir si les documents renvoyés concernent bien les marchandises exportées et s'il est réellement possible d'étendre à ces marchandises le régime prévu dans les échanges de lettres ci-dessus mentionnés.

Article 7

Les Parties russe et finlandaise prendront les sanctions prévues par leur législation nationale à l'égard des exportateurs qui, lors de l'établissement des déclarations d'origine, font figurer dans ces déclarations des indications ne correspondant pas à la réalité, aux fins d'utilisation du régime prévu dans les échanges de lettres mentionnés.

Article 8

Les annexes aux présentes règles en constituent une partie inséparable.

Article 9

La Commission intergouvernementale russo-finlandaise créée conformément à l'article 9 de l'Accord du 20 janvier 1992 entre le Gouvernement de la Finlande et le

Gouvernement de la Fédération de Russie relatif au commerce et à la coopération économique, peut prendre des décisions relatives à la modification des dispositions des présentes règles.

Article 10

Dans le cadre de la Commission intergouvernementale mentionnée à l'article 9 des présentes règles, les Parties pourront, chaque année ou dans la mesure nécessaire, examiner les questions d'application des règles d'origine en vue de les adapter aux exigences des relations commerciales entre la Russie et la Finlande.

ANNEXE 1

NOTES EXPLICATIVES

(Texte à convenir ultérieurement)

ANNEXE 2

LISTE DES OPÉRATIONS DE TRANSFORMATION OU DE TRAITEMENT DES MATÉRIAUX SANS
STATUT D'ORIGINE POUR L'OBTENTION DU PRODUIT FINI AYANT LE STATUT D'ORIGINE

(Texte à convenir ultérieurement)

ANNEXE 3

FORMULE DE DÉCLARATION D'ORIGINE ÉTABLIE PAR L'EXPORTATEUR

Le soussigné déclare que les marchandises indiquées dans le présent document sont des marchandises d'origine russe/finlandaise conformément aux exigences des règles d'origine provisoires prévues dans les échanges de lettres russo-finlandais en date du 20 janvier 1992.

.....
(Lieu et date)

.....
(Signature et cachet de l'exportateur)

No. 29175

**FINLAND
and
RUSSIAN FEDERATION**

Agreement on cooperation in the Murmansk region, the Republic of Karelia, St. Petersburg and the Leningrad region (with annexes). Signed at Helsinki on 20 January 1992

Authentic texts: Finish and Russian.

Registered by Finland on 20 October 1992.

**FINLANDE
et
FÉDÉRATION DE RUSSIE**

Accord relatif à la coopération dans la région de Mourmansk, la République de Carélie, Saint-Petersbourg et la région de Leningrad (avec annexes). Signé à Helsinki le 20 janvier 1992

Textes authentiques : finnois et russe.

Enregistré par la Finlande le 20 octobre 1992.

[FINNISH TEXT — TEXTE FINNOIS]

SUOMEN TASAVALLAN HALLITUKSEN JA VENÄJÄN FEDERAATION HALLITUKSEN VÄLINEN SOPIMUS YHTEISTYÖSTÄ MURMANSKIN ALUEELLA, KARJALAN TASAVALLASSA, PIETARISSA JA LENINGRADIN ALUEELLA

Suomen tasavallan hallitus ja Venäjän federaation hallitus, joita jäljempänä kutsutaan sopimuspuoliksi

ottaen huomioon maidensa kansojen hyvän ja luottamuksellisen naapuruussuhteen,

pyrkimyksenään vastakin kehittää yhteisen rajansa molemmin puolin kumpaakin osapuolta hyödyttävää yhteistyötä,

vakuuttuneina siitä, että lähialueyhteistyö avaa merkittäviä mahdollisuuksia Murmanskin alueen, Karjalan tasavallan ja Pietarin sekä Leningradin alueen kehittämiseen samoin kuin Suomen ja Venäjän monimuotoisen kanssakäymisen laajentamiseen.

tarkoituksenaan rohkaista alueellisten viranomaisten yhteistyötä ja kehittää lähialueyhteistyön uusia muotoja.

ovat sopineet seuraavasta:

1 artikla

Sopimuspuolet kehittävät ja laajentavat yhteistyötään Murmanskin alueella, Karjalan tasavallassa sekä Pietarissa ja Leningradin alueella tarkoituksessa edistää näiden alueiden tasapainoista kehitystä ottuen huomioon molempien sopimuspuolten edut

2 artikla

Yhteistyötä harjoitetaan erityisesti seuraavilla aloilla keskinäisen kaupan edistäminen, taloudellinen kehitys, luonnonvarojen hyväksikäyttö, maatalouden ja elintarviketuotannon kehittäminen, liikenne- ja tietoliikenneyhteyksien parantaminen, tiedonvaihdon parantaminen, ympäristönsuojelu ja ydinvoimaloiden turvallisuuden parantaminen, hallinnon kehittäminen, terveydenhuolto ja sosiaaliturva, tutkimus ja tuotekehittäminen, matkailu, koulutus, kulttuuri, ystävyyskaupunki- ja ystävyyskuntatoiminta, urheilu sekä nuorison yhteydet. Yhteistyötä voidaan harjoittaa myös muilla yhteisesti sovittavilla aloilla.

Yhteistyö voi käsittää selvitysten ja tutkimusten tekemistä, hankkeiden valmistelua ja toteutusta, koulutusta, teknistä apua, yhteisyritysten perustamista sekä muita yhteisesti sovittavia yhteistyömuotoja.

Yhteistyön toteuttamista varten laaditaan tarvittaessa yhteistyöohjelmia, jotka sisältävät yhteistyön yleiset suuntaviivat ja joissa laajennetaan yhteistyötä uusille aloille tai määritellään uusia toimintamuotoja.

3 artikla

Sopimuspuolet perustavat lähialueyhteistyön kehittämissyhmän, jonka tehtävänä on koordinoita yhteistyön toteutusta, laatia yhteistyöohjelmia ja päättää tämän sopimuksen liitteiden tarkistuksista.

Kumpikin sopimuspuoli nimittää lähialueyhteistyön kehittämissyhmän oman osapuolen jäsenet, joista ne ilmoittavat toisilleen 30 päivän kuluessa tämän sopimuksen voimaantulosta

Yhteistyön toteuttamisesta vastaavat edellä 2 artiklassa mainittujen yhteistyöalojen toimivaltaiset viranomaiset, jotka voivat olla suorassa yhteydessä ja sopia keskenään tämän sopimuksen toteuttamista koskevista kysymyksistä toimivaltansa ja käytettävissään olevien määrärahojen puitteissa. Toimivaltaiset viranomaiset yksilöidään sopimuksen liitteessä 1.

4 artikla

Sopimuspuolet sitoutuvat edistämään kahdensivälistä yhteistyötä alueellisella ja paikallisella tasolla. Sopimuspuolet ovat 3 artiklan mukaisesti yhteydessä keskenään varmistaukseen, että alueellisilla ja paikallisilla viranomaisilla on tarpeelliseksi katsottavat edellytykset tässä sopimuksessa tarkoitettuun yhteistyöhön.

Alueelliset ja paikalliset viranomaiset, laitokset, yritykset ja yhteisöt voivat olla suoraan yhteydessä keskenään tässä sopimuksessa tarkoitettun yhteistyön hankekohtaiseen toteuttamiseen liittyvissä kysymyksissä oman maan

lainsäädännön ja muiden määräysten puitteissa. Alueelliset ja paikalliset viranomaiset, jotka yksilöidään sopimuksen liitteessä 2, voivat sopia toimivaltansa ja käytettävissään olevien määrärahojen puitteissa yhteistyön hankekoh- taisesta toteuttamisesta.

5 artikla

Sopimuspuolet pyrkivät lainsäädäntönsä ja määräystensä puitteissa helpottamaan tämän sopimuksen nojalla tapahtuvan yhteistyön val- misteluun ja sen toteuttamiseen liittyviä muo- dollisuuksia

6 artikla

Sopimuspuolet myötävaikuttavat tässä sopi- muksessa tarkoitettujen hankkeiden toteutuk- seen yhteisesti. Suomen tasavallan hallitus sit- outuu osallistumaan yhteistyön kustannuksiin tähän tarkoitukseen kunkin varainhoitovuon- na varattujen määrärahojen puitteissa. Venäjän federaation hallitus sitoutuu kaikkiin tavoin hel- pottamaan hankkeiden toteuttamista ja erityi- sesti parantamaan suomalaisten yritysten ja yhteisöjen toimintaedellytyksiä tämän sopi- muksen tarkoittamilla yhteistyöalueilla

Yhteishankkeiden rahoitukseen liittyvistä ky- symyksistä samoin kuin oikeudesta käyttää (vuokraus-, konsessio- tai muilla ehdoin) maa- alueita tai luonnonvaroja sopimuksen tarkoi- tamilla yhteistyöalueilla sovitetaan erikseen

Ne hankkeet, jotka toteutetaan tämän sopi- muksen perusteella samoin kuin niissä työsken-

televä suomalainen henkilöstö ja niihin liittyvät toimitukset ja palvelukset vapautetaan kokoi- naan tai osittain veroista, tulleista ja muista maksuista tämän sopimuksen tarkoittamilla yhteistyöalueilla, niin kuin kussakin tapaukses- sa erikseen sovitetaan.

7 artikla

Tämän sopimuksen liitteet ovat sen erotta- maton osa.

8 artikla

Tämä sopimus tulee voimaan 30 päivän kuluttua sen jälkeen, kun sopimuspuolet ovat ilmoittaneet toisilleen, että voimaantulon oi- keudelliset edellytykset on täytetty.

Sopimus on voimassa toistaiseksi, ellei jom- pikumpi sopimuspuoli irtisano sitä kirjallisesti. Sopimus lakkaa olemasta voimassa kuuden kuukauden kuluttua kirjallisen irtisanomisil- moituksen saamisesta.

Sopimuksen voimassaolon lakkaaminen ei vaikuta sen nojalla aloitettuihin hankkeisiin, jotka saatetaan loppuun, kuten niistä on sovit- tu

Tehty Helsingissä 20 päivänä tammikuuta 1992 kahtena suomen- ja venäjänkielisenä kup- paleena molempien tekstien ollessa yhtä todis- tusvoimaiset.

Suomen tasavallan
hallituksen puolesta:

PAAVO VÄYRYNEN

Venäjän federaation
hallituksen puolesta:

P. AVENS

Lite I

Täsmennys 3 artiklaan

Työministeriö
Eteläesplanadi 4
PI 524
00101 Helsinki

Toimivaltaisia viranomaisia ovat

Suomen osalta

Kauppa- ja teollisuusministeriö
Aleksanterinkatu 4
PI 239
00171 HelsinkiUlkoasiainministeriö
Merikasarmi
PI 176
00161 HelsinkiLiikenneministeriö
Eteläesplanadi 16
PI 235
00131 HelsinkiValtiovarainministeriö
Aleksanterinkatu 3
PI 286 ja 287
00171 HelsinkiMaa- ja metsätalousministeriö
Hallituskatu 3 A
PI 232
00171 HelsinkiYmpäristöministeriö
Ratakatu 3
PI 399
00121 HelsinkiOikeusministeriö
Eteläesplanadi 10
PI 1
00131 Helsinki

Venäjän federaation osalta

Murmanskin alueen hallinto
183006 Murmansk
pr. Lenina 75Opetusministeriö
Meritullinkatu 10
PI 293
00171 HelsinkiKarjalan tasavallan ministerineuvosto
Petroskoi
pr. Lenina 19Sisäasiainministeriö
Kirkkokatu 12
PI 257
00171 HelsinkiPietarin kaupungin hallinto
193311 Pietari
Suvorovskij pr. 67Sosiaali- ja terveysministeriö
Snellmaninkatu 4-6
PI 267
00171 HelsinkiLeningradin alueen hallinto
1993311 Pietari
Suvorovskij pr. 67

Liite 2

Täsmennys 4 artiklaan

Alueellisilla ja paikallisilla viranomaisilla tarkoitetaan

Suomen tasavallassa

läänihallituksia, asianomaisia valtion piiri-
hallintoviranomaisia sekä kuntia ja kuntainlii-
toja

Venäjän federaatiossa

Murmanskin alueen hallintoa
183006 Murmansk
pr. Lenina 75

Karjalan tasavallan ministerineuvostoa
Petroskoi

pr. Lenina 19

Pietarin kaupungin hallintoa

193311 Pietari

Suvorovskij pr. 67

Leningradin alueen hallintoa

193111 Pietari

Suvorovskij pr. 67

[RUSSIAN TEXT — TEXTE RUSSE]

СОГЛАШЕНИЕ МЕЖДУ ПРАВИТЕЛЬСТВОМ ФИНЛЯНДСКОЙ РЕСПУБЛИКИ И ПРАВИТЕЛЬСТВОМ РОССИЙСКОЙ ФЕДЕРАЦИИ О СОТРУДНИЧЕСТВЕ В МУРМАНСКОЙ ОБЛАСТИ, РЕСПУБЛИКЕ КАРЕЛИЯ, САНКТ-ПЕТЕРБУРГЕ И ЛЕНИНГРАДСКОЙ ОБЛАСТИ

Правительство Финляндской Республики и Правительство Российской Федерации, именуемые в дальнейшем "Договаривающиеся Стороны",

принимая во внимание традиции добрососедства и доверия в отношениях народов своих стран,

исходя из намерения и в дальнейшем развивать взаимовыгодное сотрудничество по обе стороны общей границы,

будучи убежденными в том, что сотрудничество сопредельных регионов будет создавать большие возможности как для развития Мурманской области, Республики Карелия, Санкт-Петербурга и Ленинградской области, так и для расширения двусторонних контактов между Финляндией и Россией,

стремясь поощрять сотрудничество между региональными органами власти, а также развивать новые формы сотрудничества между сопредельными регионами,

договорились о нижеследующем:

Статья 1

Договаривающиеся Стороны будут развивать и расширять сотрудничество в Мурманской области, Республике Карелия, Санкт-Петербурге и Ленинградской области в целях содействия стабильному развитию этих регионов с учетом интересов обеих Договаривающихся Сторон.

Статья 2

Сотрудничество будет осуществляться прежде всего в следующих областях: содействие взаимной торговле, экономическое развитие, использование природных ресурсов, развитие сельского хозяйства и пищевой промышленности, улучшение транспортного сообщения и средств коммуникации, совершенствование обмена информацией, охрана окружающей среды и усовершенствование безопасности ядерных установок, совершенствование административного управления, здравоохранение и социальное обеспечение, научно-исследовательские и опытно-конструкторские работы, туризм, обучение, культура, обратные связи, спорт и кон-

такты молодежи. Сотрудничество может осуществляться также в других совместно согласуемых областях.

Сотрудничество может включать в себя проведение научных и других исследований, подготовку и выполнение проектов, обучение, техническую помощь, создание совместных предприятий, а также другие совместно согласуемые формы сотрудничества.

В случае необходимости будут разрабатываться программы по осуществлению сотрудничества, в которых содержались бы общие направления сотрудничества, расширился круг областей сотрудничества или определялись новые формы сотрудничества.

Статья 3

Договаривающиеся Стороны приняли решение создать Группу развития сотрудничества сопредельных регионов, которая будет координировать ход осуществления сотрудничества, составлять программы сотрудничества, а также вносить уточнения в приложения к настоящему Соглашению.

Каждая Договаривающаяся Сторона назначит своих членов в Группу развития сотрудничества сопредельных регионов, о чем они уведомят друг друга в течение 30 дней со дня вступления в силу настоящего Соглашения.

За осуществление сотрудничества отвечают компетентные органы в областях сотрудничества, предусмотренных статьей 2 настоящего Соглашения, которые могут осуществлять прямые контакты между собой и договариваться друг с другом в пределах своей компетенции и предоставляемых средств о вопросах, связанных с выполнением настоящего Соглашения. Список компетентных органов приведен в Приложении 1 к настоящему Соглашению.

Статья 4

Договаривающиеся Стороны обязуются содействовать развитию двустороннего сотрудничества на региональном и местном уровнях. Договаривающиеся Стороны осуществляют в соответствии со статьей 3 контакты между собой с целью обеспечения

региональным и местным органам власти достаточных предпосылок для осуществления сотрудничества, предусмотренного настоящим Соглашением.

Региональные и местные органы власти, учреждения, предприятия и общества могут осуществлять прямые контакты между собой для рассмотрения вопросов, связанных с осуществлением конкретных проектов сотрудничества, предусмотренного настоящим Соглашением, в соответствии с законами и постановлениями, действующими в каждой из стран. Региональные и местные органы власти, список которых приведен в Приложении 2 к настоящему Соглашению, могут в пределах своей компетенции и предоставляемых средств, договариваться между собой об осуществлении конкретных проектов сотрудничества.

Статья 5

Договаривающиеся Стороны будут стремиться в пределах своих законов и постановлений содействовать облегчению формальностей, связанных с подготовкой и осуществлением сотрудничества в соответствии с настоящим Соглашением.

Статья 6

Договаривающиеся Стороны совместно будут содействовать выполнению проектов, предусмотренных настоящим Соглашением. Правительство Финляндской Республики обязуется участвовать в возмещении расходов сотрудничества в пределах ассигнований, предоставляемых на каждый бюджетный год для этой цели. Правительство Российской Федерации обязуется содействовать всеми возможными мерами облегчению осуществления проектов, а особенно улучшению условий деятельности финских фирм в предусмотренных настоящим Соглашением регионах.

Вопросы, связанные с финансированием проектов по сотрудничеству, а также вопросы,

связанные с правом использования/в том числе на условиях аренды, концессии или других форм/ земельных участков или природных ресурсов в предусмотренных Соглашением регионах, будут согласованы отдельно.

Проекты, которые будут осуществляться на основе настоящего Соглашения, а также работающий на них финский персонал и связанные с ними поставки и услуги освобождаются, частично или полностью, от налогов, таможенных сборов, пошлин и прочих платежей в регионах, предусмотренных в настоящем Соглашении, на основе решений, принимаемых в каждом конкретном случае.

Статья 7

Приложения к настоящему Соглашению являются его неотъемлемой частью.

Статья 8

Настоящее Соглашение вступит в силу через 30 дней после того, как Договаривающиеся Стороны уведомят друг друга о выполнении юридических процедур, необходимых для вступления его в силу.

Настоящее Соглашение будет оставаться в силе до тех пор, пока одна из Договаривающихся Сторон не денонсирует его, уведомив об этом в письменной форме другую Договаривающуюся Сторону за шесть месяцев.

Прекращение действия настоящего Соглашения не будет влиять на осуществление проектов, выполняемых в соответствии с настоящим Соглашением, реализация которых будет продолжена на согласованных условиях.

Совершено в Хельсинки 20 января 1992 года в двух подлинных экземплярах, каждый на финском и русском языках, причем оба текста имеют одинаковую силу.

За Правительство
Финляндской Республики:

ПААВО ВЯЮРЮНЕН

За Правительство
Российской Федерации:

П. АВЕН

Приложение I

| | |
|--|---|
| Уточнение к статье 3 | Министерство труда Этеляеспланади 4 Пл 524 00101 Хельсинки |
| Компетентные органы власти: | |
| В Финляндской Республике | Министерство иностранных дел Мерикасарми Пл 176 00161 Хельсинки |
| Министерство торговли и промышленности Александринкату 4 Пл 239 00171 Хельсинки | Министерство финансов Александринкату 3 Пл 286 Яа 287 00171 Хельсинки |
| Министерство транспорта Этеляеспланади 16 Пл 235 00131 Хельсинки | Министерство окружающей среды Ратакату 3 Пл 399 00121 Хельсинки |
| Министерство сельского и лесного хозяйство Халлитускату 3А Пл 232 00171 Хельсинки | |
| Министерство юстиции Этеляеспланади 10 Пл 1 00131 Хельсинки | В Российской Федерации Администрация Мурманской области 183006, г. Мурманск, пр. Ленна, 75 |
| Министерство просвещения Меритуллинкату 10 Пл 293 00171 Хельсинки | Совет Министров Республики Карелия г. Петрозаводск, пр. Ленна, 19 |
| Министерство внутренних дел Кирккочату 12 Пл 257 00171 Хельсинки | Администрация г. Санкт-Петербурга 193311, г. Санкт-Петербург Суворовский пр., 67 |
| Министерство социального обеспечения и здравоохранения Снееллманникату 4-6 Пл 267 00171 Хельсинки | Администрация Ленинградской области 193311, г. Санкт-Петербург, Суворовский пр., 67 |

Приложение 2

Уточнение к статье 4

Региональные и местные органы власти:

В Финляндской Республике

губернские правления, соответствующие государственные окружные органы власти, коммуны и союзы коммун

В Российской Федерации

Администрация Мурманской области
183006, г. Мурманск, пр. Ленина, 75

Совет Министров Республики Карелия
г. Петрозаводск, пр. Ленина, 19

Администрация г. Санкт-Петербурга
193311, г. Санкт-Петербург
Суворовский пр., 67

Администрация Ленинградской области
193311, г. Санкт-Петербург,
Суворовский пр., 67

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE REPUBLIC OF FINLAND AND THE GOVERNMENT OF THE RUSSIAN FEDERATION ON COOPERATION IN THE MURMANSK REGION, THE REPUBLIC OF KARELIA, ST. PETERSBURG AND THE LENINGRAD REGION

The Government of the Republic of Finland and the Government of the Russian Federation, hereinafter referred to as the “Contracting Parties”,

Bearing in mind the traditions of good-neighbourliness and trust in relations between the peoples of their countries,

Having the intention to further develop mutually advantageous cooperation on both sides of the common frontier,

Being convinced that cooperation between adjoining regions will create greater opportunities both for the development of the Murmansk region, the Republic of Karelia, St. Petersburg and the Leningrad region, and for the expansion of multilateral contacts between Finland and Russia,

Desiring to encourage cooperation between regional organs of power, and also to develop new forms of cooperation between adjoining regions,

Have agreed as follows:

Article 1

The Contracting Parties shall develop and expand cooperation in the Murmansk region, the Republic of Karelia, St. Petersburg and the Leningrad region in order to promote the stable development of these regions, taking into account the interests of both Contracting Parties.

Article 2

Cooperation shall take place primarily in the following fields: promotion of reciprocal trade, economic development, utilization of natural resources, development of agriculture and the food industry, improvement of transport links and means of communication, amelioration of the exchange of information, protection of the environment and enhancement of the safety of nuclear installations, improvement of administrative management, health care and social security, scientific research and development, tourism, education, culture, fraternal ties, sport and contacts among young people. The cooperation may also take place in other mutually agreed areas.

The cooperation may include the conduct of scientific and other research, the design and implementation of projects, education, technical assistance, the establishment of joint enterprises and also other mutually agreed forms of cooperation.

If necessary, programmes shall be worked out for the development of cooperation containing joint schemes of cooperation, expanding the areas of cooperation or defining new forms of cooperation.

¹ Came into force on 10 August 1992, i.e., 30 days after the Contracting Parties had informed each other (on 11 July 1992) of the completion of the required legal formalities, in accordance with article 8.

Article 3

The Contracting Parties have decided to establish a Group for the development of cooperation between adjoining regions which shall coordinate cooperation, draw up programmes for cooperation and also make amendments to the annexes to this Agreement.

Each Contracting Party shall appoint its members of the Group for the development of cooperation between adjoining regions, and shall inform each other of the appointments within 30 days of the date of entry into force of this Agreement.

The competent bodies in the fields of cooperation envisaged in article 2 of this Agreement shall be responsible for developing cooperation; they may have direct contacts with each other and reach agreement within the limits of their competence and of the resources available on questions arising from the implementation of this Agreement. A list of competent bodies is provided in annex 1 to this Agreement.

Article 4

The Contracting Parties undertake to promote the development of bilateral cooperation at the regional and local levels. The Contracting Parties, in accordance with article 3, shall develop contacts with each other in order to provide regional and local organs of power with sufficient facilities to engage in the cooperation envisaged in this Agreement.

Regional and local organs of power, establishments, enterprises and companies may make direct contact with each other in order to consider questions arising from the implementation of specific projects involving the cooperation envisaged in this Agreement, in accordance with the laws and decisions in force in each of their countries. The regional and local organs of power listed in annex 2 to this Agreement may, within the limits of their competence and the resources provided, reach agreement with each other on the implementation of specific cooperation projects.

Article 5

The Contracting Parties shall endeavour, within the limits of their laws and decisions, to reduce the formalities involved in the development of cooperation in accordance with this Agreement.

Article 6

The Contracting Parties shall jointly promote the implementation of the projects envisaged in this Agreement. The Government of the Republic of Finland undertakes to help reimburse the expenses of cooperation within the limits of the appropriations provided for each budget year for this purpose. The Government of the Russian Federation undertakes to facilitate the implementation of projects in every possible way, and in particular to improve conditions for the activity of Finnish firms in the regions envisaged in this Agreement.

Questions linked with the financing of cooperation projects, and also questions linked with the right to use areas of land or natural resources, including their use under rental, concessional or other arrangements, in the regions envisaged in this Agreement, shall be agreed upon separately.

The projects to be implemented on the basis of this Agreement, and also the Finnish personnel working on them and the related supplies and services, shall be partially or fully exempt from taxes, customs duties, tariffs and other payments in

the regions envisaged in this Agreement, on the basis of decisions taken in each individual case.

Article 7

The annexes to this Agreement shall constitute an inseparable part of it.

Article 8

This Agreement shall enter into force 30 days after the Contracting Parties inform each other of the completion of the legal formalities required for its entry into force.

This Agreement shall remain in force until one of the Contracting Parties denounces it, by means of written notification to the other Contracting Party six months before it expires.

The termination of this Agreement shall not affect the implementation of projects being carried out in accordance with this Agreement, which shall be extended on agreed conditions.

DONE at Helsinki on 20 January 1992, in two original copies, each in the Finnish and Russian languages, both texts being equally authentic.

For the Government
of the Republic of Finland:

PAAVO VÄYRYNEN

For the Government
of the Russian Federation:

P. AVEN

ANNEX 1

SUPPLEMENTARY INFORMATION RELATING TO ARTICLE 3

*Competent authorities**For Finland:*

Ministry of Trade and Industry
Aleksanterinkatu 4
PI 239
00171 Helsinki

Ministry of Transport
Eteläesplanadi 16
PI 235
00131 Helsinki

Ministry of Agriculture and Forestry
Hallituskatu 3 A
PI 232
00171 Helsinki

Ministry of Justice
Eteläesplanadi 10
PI 1
00131 Helsinki

Ministry of Education
Meritullinkatu 10
PI 293
00171 Helsinki

Ministry of the Interior
Kirkkokatu 12
PI 257
00171 Helsinki

Ministry of Social Security and Public
Health
Snellmaninkatu 4-6
PI 267
00171 Helsinki

Ministry of Labour
Eteläesplanadi 4
PI 524
00101 Helsinki

Ministry of Foreign Affairs
Merikasarmi
PI 176
00161 Helsinki

Ministry of Finance
Aleksanterinkatu 3
PI 286 and 287
00171 Helsinki

Ministry of the Environment
Ratakatu 3
PI 399
00121 Helsinki

For the Russian Federation:

Regional Government Murmansk
183006, Murmansk, pr. Lenina 75

Council of Ministers of the Republic of
Karelia
Petrozavodsk, pr. Lenina 19

Municipal Government St. Petersburg
193311, St. Petersburg
Suvorovski, pr. 67

Leningrad Regional Government
193311, St.-Petersburg
Suvorovski, pr. 67

ANNEX 2

SUPPLEMENTARY INFORMATION RELATING TO ARTICLE 4

*Regional and local government bodies**In the Republic of Finland:*

Provincial governments, the respective district government bodies, and communes and union of communes.

In the Russian Federation:

Murmansk Regional Government
183006, Murmansk, pr. Lenina 75

Council of Ministers of the Republic of Karelia

Petrozavodsk, pr. Lenina 19

St. Petersburg Municipal Government
193311, St. Petersburg
Suvorovski, pr. 67

Leningrad Regional Government
193311, St. Petersburg
Suvorovski, pr. 67

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DE FINLANDE ET LE GOUVERNEMENT DE LA FÉDÉRATION DE RUSSIE RELATIF À LA COOPÉRATION DANS LA RÉGION DE MOURMANSK, LA RÉPUBLIQUE DE CARÉLIE, SAINT-PETERSBOURG ET LA RÉGION DE LENINGRAD

Le Gouvernement de la République de la Finlande et le Gouvernement de la Fédération de Russie, ci-après dénommés « les Parties contractantes »,

Prenant en considération les traditions de bon voisinage et de confiance dans les relations entre les peuples de leurs pays,

Animés de l'intention de continuer à développer la coopération mutuellement avantageuse des deux côtés de la frontière commune,

Convaincus du fait que la coopération des régions limitrophes ouvrira de grandes possibilités tant pour le développement de la région de Mourmansk, de la République de Carélie, de Saint-Petersbourg et de la région de Leningrad que pour l'extension des divers contacts entre la Finlande et la Russie,

S'efforçant d'encourager la coopération entre les organes régionaux du pouvoir, ainsi que de développer de nouvelles formes de coopération entre les régions limitrophes,

Sont convenus de ce qui suit :

Article premier

Les Parties contractantes développeront et élargiront la coopération dans la région de Mourmansk, en République de Carélie, à Saint-Petersbourg et dans la région de Leningrad en vue de contribuer au développement stable de ces régions, compte tenu des intérêts des deux Parties contractantes.

Article 2

La coopération s'exercera principalement dans les domaines suivants : encouragement des échanges commerciaux réciproques, développement économique, utilisation des ressources naturelles, développement de l'agriculture et de l'industrie alimentaire, amélioration des liaisons de transport et des moyens de communication, perfectionnement de l'échange des informations, de la protection de l'environnement et renforcement de la sécurité des installations atomiques, perfectionnement de la gestion administrative, de la protection de la santé et de la sécurité sociale, travaux de recherche scientifique et de construction expérimentale, tourisme, enseignement, culture, liens de fraternisation, sport et contacts entre les jeunes. La coopération pourra également s'exercer dans d'autres domaines mutuellement convenus.

¹ Entré en vigueur le 10 août 1992, soit 30 jours après que les Parties contractantes se furent informées (le 11 juillet 1992) de l'accomplissement des procédures juridiques nécessaires, conformément à l'article 8.

La coopération pourra comprendre la poursuite de recherches scientifiques et autres, la préparation et la mise en œuvre de projets, l'enseignement, l'assistance technique, la création d'entreprises communes, ainsi que d'autres formes de coopération convenues d'un commun accord.

En cas de nécessité, il sera mis au point pour la réalisation de cette coopération, des programmes dans lesquels figureraient les tendances générales de la coopération, l'élargissement des domaines de coopération ou la définition de nouvelles formes de coopération.

Article 3

Les Parties contractantes ont pris la décision de créer un Groupe du développement de la coopération des régions limitrophes, qui assurera la coordination de la mise en œuvre de la coopération, élaborera des programmes de coopération, et également introduira des précisions dans les années au présent Accord.

Chaque Partie contractante désignera ses membres du Groupe du développement de la coopération des régions limitrophes, et en informera l'autre Partie dans un délai de 30 jours à compter du jour de l'entrée en vigueur du présent Accord.

Sont responsables de la mise en œuvre de la coopération les organes compétents dans les domaines de coopération prévus par l'article 2 du présent Accord, qui peuvent procéder à des contacts directs entre eux et s'entendre mutuellement dans les limites de leur compétence et des moyens mis à leur disposition, sur les questions relatives à l'application du présent Accord. La liste des organes compétents figure à l'annexe 1 au présent Accord.

Article 4

Les Parties contractantes s'engagent à apporter leur concours au développement de la coopération bilatérale à l'échelon régional et local. Les Parties contractantes procèdent, conformément aux dispositions de l'article 3, à des contacts entre elles en vue d'assurer aux organes régionaux et locaux du pouvoir des conditions suffisantes pour la mise en œuvre de la coopération prévue par le présent Accord.

Les organes régionaux et locaux du pouvoir, les institutions, entreprises et sociétés peuvent procéder à des contacts directs entre eux pour l'examen de questions relatives à la mise en œuvre de projets concrets de coopération prévue par le présent Accord, conformément aux lois et règlements en vigueur dans chacun des pays. Les organes régionaux et locaux du pouvoir dont la liste figure à l'annexe 2 au présent Accord, peuvent, dans les limites de leur compétence et des moyens mis à leur disposition, s'entendre entre eux sur la mise en œuvre de projets concrets de coopération.

Article 5

Les Parties contractantes s'efforceront, dans les limites de leurs lois et règlements, de contribuer à l'allégement des formalités relatives à la préparation et à la mise en œuvre de la coopération conformément au présent Accord.

Article 6

Les Parties contractantes prêteront conjointement leur concours à l'exécution des projets prévus par le présent Accord. Le Gouvernement de la République de Finlande s'engage à participer au remboursement des dépenses de coopération dans

les limites des fonds affectés à cet effet pour chaque année budgétaire. Le Gouvernement de la Fédération de Russie s'engage à apporter son concours par toutes les mesures possibles pour faciliter la mise en œuvre des projets, et en particulier pour améliorer les conditions d'activité des sociétés finlandaises dans les régions visées par le présent Accord.

Les questions relatives au financement des projets de coopération, ainsi que les questions liées au droit d'utilisation de parcelles de terrain ou de ressources naturelles (y compris leur utilisation en location, concession ou sous d'autres formes) dans les régions visées par l'Accord, feront l'objet d'accords séparés.

Les projets qui seront mis en œuvre sur la base du présent Accord ainsi que le personnel finlandais travaillant à ces projets et les fournitures et services y relatifs, sont exemptés, partiellement ou en totalité, des impôts, droits de douane, taxes et autres paiements dans les régions visées par le présent Accord, sur la base des décisions prises dans chaque cas concret.

Article 7

Les annexes au présent Accord en constituent une partie inséparable.

Article 8

Le présent Accord entrera en vigueur dans les trente (30) jours après la date à laquelle les Parties contractantes se seront mutuellement notifiées l'exécution des procédures juridiques nécessaires à son entrée en vigueur.

Le présent Accord demeurera en vigueur tant que l'une des Parties contractantes ne l'aura pas dénoncé, après avoir informé de ce fait six mois à l'avance, par écrit, l'autre Partie contractante.

La cessation de la validité du présent Accord n'affectera pas la mise en œuvre des projets exécutés conformément au présent Accord, dont la mise en œuvre sera prolongée à des conditions arrêtées d'un commun accord.

FAIT à Helsinki le 20 janvier 1992, en deux exemplaires originaux, en langues finnoise et russe, les deux textes faisant également foi.

Pour le Gouvernement
de la République de Finlande :

PAAVO VÄYRYNEN

Pour le Gouvernement
de la Fédération de Russie :

P. AVEN

ANNEXE 1

PRÉCISIONS COMPLÉTANT L'ARTICLE 3

*Autorités compétentes**Du côté de la Finlande :*

Ministère du commerce et de l'industrie
Aleksanterinkatu 4
PI 239
00171 Helsinki

Ministère des transports
Eteläesplanadi 16
PI 235
00131 Helsinki

Ministère de l'agriculture et des forêts
Hallituskatu 3 A
PI 232
00171 Helsinki

Ministère de la justice
Eteläesplanadi 10
PI 1
00131 Helsinki

Ministère de l'instruction publique
Meritullinkatu 10
PI 293
00171 Helsinki

Ministère de l'intérieur
Kirkkokatu 12
PI 257
00171 Helsinki

Ministère de la sécurité sociale et de la
santé publique
Snellmaninkatu 4-6
PI 267
00171 Helsinki

Ministère du travail
Eteläesplanadi 4
PI 524
00101 Helsinki

Ministère des affaires étrangères
Merikasarmi
PI 176
00161 Helsinki

Ministère des finances
Aleksanterinkatu 3
PI 286 et 287
00171 Helsinki

Ministère de l'environnement
Ratakatu 3
PI 399
00121 Helsinki

Du côté de la Fédération de Russie :

Administration de la région de Mour-
mansk
183006, Mourmansk, pr. Lenina 75

Conseil des ministres de la République
de Carélie
Petrozavodsk, pr. Lenina 19

Administration de la ville de Saint-
Petersbourg
193311, Saint-Petersbourg
Souvorovski, pr. 67

Administration de la région de Le-
ningrad
193311, Saint-Petersbourg
Souvorovski, pr. 67

ANNEXE 2

PRÉCISIONS COMPLÉTANT L'ARTICLE 4

*Autorités régionales et locales**Dans la République de Finlande :*

Administrations de gouvernorat, autorités d'Etat correspondantes des arrondissements, communes et unions de communes.

Dans la Fédération de Russie :

Administration de la région de Mourmansk
183006, Mourmansk, pr. Lenina 75

Conseil des ministres de la République de Carélie

Petrozavodsk, pr. Lenina 19

Administration de la ville de Saint-Petersbourg

193311, Saint-Petersbourg

Souvorovski, pr. 67

Administration de la région de Leningrad

193311, Saint Petersburg

Souvorovski, pr. 67

II

Treaties and international agreements

filed and recorded

from 1 October 1992 to 20 October 1992

No. 1066

Traités et accords internationaux

classés et inscrits au répertoire

du 1^{er} octobre 1992 au 20 octobre 1992

N^o 1066

No. 1066

**UNITED NATIONS
(UNITED NATIONS DEVELOPMENT PROGRAMME)
and
WORLD HEALTH ORGANIZATION**

Executing Agency Agreement. Signed at New York on 17 September 1992 and at Geneva on 19 October 1992

Authentic text: English.

Filed and recorded at by the Secretariat on 19 October 1992.

**ORGANISATION DES NATIONS UNIES
(PROGRAMME DES NATIONS UNIES
POUR LE DÉVELOPPEMENT)**

et

ORGANISATION MONDIALE DE LA SANTÉ

Accord eu qualité d'agent d'exécution. Signé à New York le 17 septembre 1992 et à Genève le 19 octobre 1992

Texte authentique : anglais.

Classé et inscrit au répertoire par le Secrétariat le 19 octobre 1992.

EXECUTING AGENCY AGREEMENT¹ BETWEEN THE UNITED NATIONS DEVELOPMENT PROGRAMME AND THE WORLD HEALTH ORGANIZATION

The United Nations Development Programme and the World Health Organization (hereinafter called the “Parties”),

Considering that the General Assembly of the United Nations has established the United Nations Development Programme (hereinafter called the “UNDP”) to support and supplement the national efforts of developing countries to accelerate their economic and social development,

Mindful of the desire of the General Assembly that organizations of the United Nations system should play the role of partners in this common endeavour, and recalling the consensus of 1970 (General Assembly Resolution 2688),² which was reconfirmed by the UNDP Governing Council decision 89/20 of June 1989,³

Conscious of the readiness of the World Health Organization (hereinafter called the “Executing Agency”) to participate in technical co-operation activities of the UNDP with recipient Governments, designed to give effect to the resolutions and decisions of the United Nations General Assembly, the Economic and Social Council and the UNDP Governing Council (hereinafter referred to as the “UNDP Governing Bodies”), and the Executing Agency’s Governing Bodies,

Determined to enhance the effectiveness of the UNDP and the Executing Agency as instruments of international development co-operation with developing countries,

Reaffirming the objective of the Executing Agency and the essential role of health in socioeconomic development,

Have agreed as follows:

Article I

SCOPE OF THIS AGREEMENT

The Parties recognize their complementary roles in the field of international development co-operation and hereby agree to join efforts to maintain close and continuing working relationships in order to achieve their respective mandates as well as their individual and common purposes. The Parties further recognize that the role of the organizations of the United Nations system in the implementation of UNDP country programmes as agreed to by the Government concerned, shall be that of partners, under the leadership of the Programme. The Executing Agency agrees to participate in the execution of UNDP-funded technical co-operation activities (hereinafter referred to as “Project(s)”). The relationship between the Parties in the execution of such Projects shall be governed by this Agreement.

¹ Came into force on 19 October 1992 by signature, in accordance with article XVII.

² United Nations, *Official Records of the General Assembly, Twenty-fifth Session, Supplement No. 28 (A/8028)*, p. 58.

³ *Ibid.*, *Official Records of the Economic and Social Council, report on the Organizational meeting for 1989, the special session and the thirty-sixth session, Supplement No. 13 (E/1989/32)*, p. 58.

Article II

CONDITIONS OF EXECUTION OF PROJECTS

The basic conditions of execution of Projects by the Executing Agency hereunder shall be those set forth in the relevant and applicable resolutions and decisions of the UNDP and the Executing Agency's Governing Bodies and agreements such as the Standard Basic Assistance Agreement (SBAA) as the UNDP may enter into with recipient Governments. (Copy of the text of the Standard Basic Assistance Agreement with Governments in current use by the UNDP is annexed to this Agreement.) The UNDP and the Executing Agency will consult and agree on any substantial variation in the agreements concluded with recipient Governments directly affecting the Executing Agency and shall provide the Executing Agency with copies of individual signed Agreements. The particular conditions of and the specifications relating to such Projects shall be as set forth in such Project Documents or other similar instruments as the UNDP, the Executing Agency, and the recipient Government may conclude (hereinafter called "Project Documents").

Article III

THE UNDP RESIDENT REPRESENTATIVE

The Parties recognize that the UNDP Resident Representative in a country has full responsibility and ultimate authority on behalf of the Administrator of the UNDP for all aspects of the UNDP programme in the country concerned. The UNDP Resident Representative, in that capacity, acts as team leader in relation to the representatives of the agencies participating in the Programme, without prejudice to the professional competence of the Executing Agency and its relationship and channels of communication with the appropriate organs of the recipient Government. The Resident Representative also has the responsibility to assist the recipient Government, as may be required, in co-ordinating the UNDP Programme with other national, bilateral and multilateral programmes within the country. For this purpose, the Executing Agency and UNDP will keep each other informed on project planning and formulation.

Article IV

PROJECT CO-OPERATION

The Parties shall co-operate fully with each other and with the recipient Government concerned in the execution of Projects with a view to the realization of the objectives described in the Project Documents. The Parties shall consult with each other with respect to any matters which might affect the successful completion of any such Projects.

Article V

INFORMATION REGARDING PROJECTS

1. The Parties shall from time to time exchange views with each other and with the recipient Government on the progress of Projects, the cost thereof and the benefits derived therefrom, and each shall comply with any reasonable request for

information which the other may make in respect of such matters. The Executing Agency shall furnish the UNDP with periodic reports on the execution of Projects at such times and in such forms as may be agreed to by the Parties.

2. The UNDP and the recipient Government may at any time observe the progress of any Projects carried out by the Executing Agency under this Agreement, and the Executing Agency shall afford full facilities to the UNDP and the recipient Government for this purpose.

Article VI

CONDITIONS OF PROJECT SERVICES

1. With a view to securing the highest standards of efficiency, competence and integrity in the execution of Projects, the Parties shall apply the conditions of service for project staff developed by UNDP in consultation with the organizations of the United Nations system.

2. The Executing Agency agrees to observe to the maximum extent possible the principles of international competitive bidding in the procurement of goods and contracting of services for Projects. The Executing Agency shall, in that context, give consideration:

(a) To the requirements of the UNDP Governing Bodies to allow a margin of preference in procurement from developing countries and under-utilized major donor countries;

(b) To the need to make use of the various currencies available to the UNDP, provided that such requirements and use of currencies are compatible with the Executing Agency's Rules and Regulations.

3. Experts, consultants and suppliers of goods and contractual services and in general all persons performing services for the Executing Agency as part of a Project shall in all cases meet the highest standards in terms of qualifications and competence.

Article VII

AGENCY STATUS AND ACCOUNTABILITY

In the execution of Projects, the Executing Agency shall have the legal status of an independent contractor *vis-à-vis* the UNDP. The Executing Agency shall be accountable to the UNDP for its execution of such Projects.

Article VIII

INTELLECTUAL PROPERTY

1. Ownership of patent rights, copyright rights, and other similar rights to any discoveries, inventions or works resulting from execution of Projects under this Agreement (hereinafter called the "Patent Rights") shall vest in the UNDP, in accordance with the requirements of the Standard Basic Assistance Agreement between the UNDP and the Government concerned.

2. The Executing Agency shall inform the UNDP promptly of any occasion to claim or assert ownership to such Patent Rights, and of the steps it has taken to secure the Patent Rights. The Executing Agency agrees, at the expense of the UNDP, to take such steps as are necessary, in consultation with the UNDP and the recipient Government concerned, to secure the protection of such Patent Rights through registration or otherwise in accordance with applicable law, and to ensure that recipient Governments receive such licenses as necessary, to permit them to use or exploit such Patent Rights.

Article IX

COSTS OF PROJECTS

1. The UNDP undertakes to meet all costs directly incurred by the Executing Agency in the execution of Projects, in the amounts specified in the project budgets forming part of the Project Documents or as otherwise agreed between the Parties. It further undertakes to provide the Executing Agency with advances of funds in such amounts and currencies as will assist it in meeting current expenses of such Projects.

2. The UNDP undertakes to share in such other costs, including undistributed costs of execution of Projects, as the Executing Agency may incur in the provision of services to the UNDP under this Agreement, in amounts determined in pursuance of the resolutions and decisions of the UNDP Governing Bodies.

3. The Executing Agency shall be responsible for discharging all commitments and obligations with third parties, incurred in the course of execution of Projects pursuant to this Agreement. The UNDP shall not be responsible for any costs other than those specified under this Agreement unless otherwise agreed upon by the Parties.

Article X

CURRENCY AND RATES OF EXCHANGE

1. The Parties shall consult from time to time regarding the use of currencies available to them, with a view to the effective utilization of such currencies.

2. The United Nations operational rate of exchange shall apply for currency conversions between the UNDP and the Executing Agency under this Agreement.

Article XI

FINANCIAL RECORDS AND ACCOUNTS

1. The Executing Agency shall maintain accounts, records and supporting documentation relating to Projects, including funds received and disbursed by the Executing Agency, in accordance with the Executing Agency's Financial Regulations and Rules insofar as applicable.

2. The Executing Agency shall furnish to the UNDP periodic reports on the financial situation of Projects at such time and in such form as mutually agreed upon by the Parties.

3. The Executing Agency shall cause its External Auditor or an independent external auditor to examine and report on the Executing Agency's accounts and records relating to Projects, and shall submit biennial audited accounts to the UNDP prior to 30 April of the year following the end of each biennium.

4. The Executing Agency shall close the accounts of each Project as soon as practicable, but normally no later than twelve months after the completion of the work set out in the Project Documents or termination of a Project. Provisions shall be made for unliquidated obligations valid at the closing of the accounts.

Article XII

SUSPENSION OR TERMINATION OF ASSISTANCE

1. The Parties recognize that the successful completion and accomplishment of the purposes of a Project are of paramount importance, and that the UNDP may, in full consultation with the Executing Agency, find it necessary to terminate its assistance to a Project, or the arrangements for execution of the Project, should circumstances arise which jeopardize successful completion, or the accomplishment of the purposes of such a Project.

2. The Parties shall consult with each other if any circumstances arise which, in their judgement, interfere or threaten to interfere with the successful completion of a Project, or the accomplishment of its purposes. The Parties shall promptly inform each other of any such circumstances which might come to their attention. The Parties shall co-operate towards the rectification or elimination of such circumstances and shall exert all reasonable efforts to that end.

3. UNDP may at any time after occurrence of such circumstances and appropriate consultations with the Executing Agency in connection therewith suspend the execution of a Project by written notice to the Executing Agency and the recipient Government, without prejudice to the initiation or continuation of any of the measures envisaged in the preceding paragraph. The UNDP may, following consultation with the Executing Agency, inform the recipient Government of the conditions under which it is prepared to authorize a resumption of execution of the Project concerned.

4. If the cause of suspension is not rectified or eliminated within the period mentioned in the notice of suspension given to the recipient Government and/or the other Party:

(a) The UNDP may terminate the Project, or the Executing Agency's execution of the Project, upon 30 days written notice, or take over its execution or entrust it to another Executing Agency, with effect from the date specified in the written notice from the UNDP;

(b) The Executing Agency may withdraw from the Project upon 30 days written notice to UNDP and through them to the recipient Government.

5. (a) In case of the occurrence of any of the events mentioned under the preceding paragraph, the Executing Agency shall take immediate steps to terminate its execution of the Project in a prompt and orderly manner, cease all forward commitments, minimize further expenditures and provide UNDP with a full accounting of obligations already undertaken and the costs and expenses already incurred, with proposals for an orderly conclusion of all activities for the Project. The UNDP shall

reimburse the Executing Agency for all costs it may incur or may have incurred (and for which provision has been made in the Project Documents) to execute the Project concerned up to the effective date of the termination, including:

- (i) Such proportion of the Executing Agency support costs allowable for the Project (if any) as the amount expended on such Project by the Executing Agency (counted to the effective date of termination) bears to the entire UNDP allocation on the Project (as determined in the Project Documents); and
- (ii) Reasonable costs of winding up its execution of the Project, including the contractual obligations which the Executing Agency has entered into.

Reimbursement to the Executing Agency under this provision, when added to amounts previously remitted to it by UNDP in respect of a Project, shall not exceed the total UNDP allocation for such Project.

(b) In the event of transfer of the Executing Agency's responsibilities for execution of a Project either to the UNDP or to another Executing Agency, the Executing Agency shall co-operate with the UNDP in the orderly transfer of such responsibilities.

6. In the event of *force majeure* or other similar conditions or events which prevent the successful execution of a Project by the Executing Agency, the Executing Agency shall promptly notify the UNDP of such occurrence and may, in consultation with the UNDP, withdraw from execution of the Project. In case of such withdrawal, and unless the Parties agree otherwise, the Executing Agency shall be reimbursed the actual costs incurred up to the effective date of the withdrawal.

Article XIII

WAIVER OF IMMUNITIES

The privileges and immunities accorded to operational experts, consultants, firms, organizations and, in general, all persons performing services under the UNDP Basic Assistance Agreement with Governments, may be waived by the Executing Agency where, in its opinion, the immunity would impede the course of justice and can be waived without prejudice to the successful completion of the Project concerned or to the interests of the UNDP or the Executing Agency. The Executing Agency shall give sympathetic consideration to the waiver of such immunity in any case in which the UNDP so requests.

Article XIV

SETTLEMENT OF DISPUTES

1. Any relevant matter for which no provision is made in this Agreement, or any controversy between the Parties, shall be settled, in keeping with the relevant resolutions and decisions of the appropriate organs of the UNDP and the Executing Agency, by negotiations between the Parties or through conciliation and, failing settlement by either or both of these means, by arbitration. Each Party shall give full and sympathetic consideration to any proposal advanced by the other to settle amicably any matter for which no provision has been made or any controversy as to the interpretation or application of this Agreement.

2. If the Parties agree to settlement by conciliation, either Party shall have the right to request the appointment of a conciliator by the President of the International Court of Justice. The procedure for the conciliation shall be fixed, in consultation with the Parties, by the conciliator. The recommendation of the conciliator shall contain a statement of the reasons on which it is based. The Parties shall give due consideration to the recommendation of the conciliator.

3. In the event that the Parties fail to settle their dispute by negotiation, or through conciliation, or both, the aggrieved Party may request the appointment of an arbitrator by the President of the International Court of Justice. The procedure for the arbitration shall be fixed, in consultation with the Parties, by the arbitrator. The decision of the arbitrator shall contain a statement of the reasons on which it is based. The Parties shall be bound by such decision and the award of the arbitrator made in accordance with this Agreement.

4. The expenses of the conciliation or arbitration shall be borne equally by the Parties.

Article XV

TERMINATION

1. This Agreement may be terminated by either Party by written notice to the other and shall terminate sixty days after receipt of such notice, provided that termination shall become effective with respect to on-going Projects only with the concurrence of both Parties.

2. The provisions of this Agreement shall survive its termination to the extent necessary to permit an orderly settlement of accounts between the UNDP and the Executing Agency and, if appropriate, with each recipient Government concerned.

Article XVI

MODIFICATIONS

This Agreement may be modified by written agreement between the Parties.

Article XVII

ENTRY INTO FORCE

This Agreement shall enter into force upon signature, and shall continue in force until terminated under article XV above. Upon the entry into force of this Agreement, it shall supersede the Agreement signed on 25 May 1960 between the United Nations Special Fund and the World Health Organization concerning the execution of Special Fund Projects.¹

¹ United Nations, *Treaty Series*, vol. 359, p. 375.

IN WITNESS WHEREOF, the undersigned, being duly authorized, have signed the present Agreement, in duplicate, on the dates and at the places indicated below their respective signatures.

For the United Nations Development Programme:

*[Signed — Signé]*¹

Signed on: 17/9/92

For the World Health Organization:

*[Signed — Signé]*²

Signed on: 19/10/92

¹ Signed by William H. Draper III — Signé par William H. Draper III.

² Signed by Hiroshi Nakajima — Signé par Hiroshi Nakajima.

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE PROGRAMME DES NATIONS UNIES POUR LE DÉVELOPPEMENT ET L'ORGANISATION MONDIALE DE LA SANTÉ EN QUALITÉ D'AGENT D'EXÉCUTION

Le Programme des Nations Unies pour le développement et l'Organisation mondiale de la santé (ci-après dénommés les « Parties »),

Considérant que l'Assemblée générale des Nations Unies a établi le Programme des Nations Unies pour le développement (ci-après dénommé le « PNUD ») afin d'appuyer et de compléter les efforts que les pays en développement déploient sur le plan national pour accélérer leur développement économique et leur progrès social,

Tenant compte du désir de l'Assemblée générale que les organisations du Système des Nations Unies jouent le rôle de partenaires dans cet effort commun, et rappelant le consensus de 1970 (résolution 2688 de l'Assemblée générale)², confirmé par la décision 89/20 adoptée en juin 1989 par le Conseil d'administration du PNUD³,

Conscients du fait que l'Organisation mondiale de la santé (ci-après dénommée l'« Agent d'exécution ») est prête à participer aux activités de coopération technique du PNUD avec les gouvernements bénéficiaires, visant à donner effet aux résolutions et décisions de l'Assemblée générale des Nations Unies, du Conseil économique et social et du Conseil d'administration du PNUD (ci-après dénommés les « organes de tutelle du PNUD »), comme des organes de tutelle de l'Agent d'exécution,

Résolus à accroître l'efficacité du PNUD et de l'Agent d'exécution en tant qu'instruments de la coopération internationale avec les pays en développement dans le domaine du développement,

Réaffirmant les objectifs de l'Agent d'exécution et le rôle essentiel que revêt la santé en matière de développement économique et social,

Sont convenus de ce qui suit :

Article premier

PORTÉE DU PRÉSENT ACCORD

Les Parties reconnaissent leurs rôles complémentaires en matière de coopération internationale dans le domaine du développement et décident de conjuguer leurs efforts pour maintenir entre elles des relations de travail étroites et continues afin de remplir leurs mandats respectifs et d'atteindre leurs objectifs individuels et communs. Les Parties reconnaissent en outre que le rôle des organisations du Système des Nations Unies dans l'exécution des programmes de pays du PNUD tels qu'ils sont convenus par le gouvernement intéressé, consistera à être en association

¹ Entré en vigueur le 19 octobre 1992 par la signature, conformément à l'article XVII.

² Nations Unies, *Documents officiels de l'Assemblée générale, vingt-cinquième session, Supplément n° 28 (A/8028)*, p. 64.

³ *Ibid.*, *Documents officiels du Conseil économique et social, rapport sur la réunion d'organisation pour 1989, la session extraordinaire et la trente-sixième session, Supplément n° 13 (E/1989/32)*, p. 59.

sous la direction du Programme. L'Agent d'exécution accepte de participer à la réalisation d'activités de coopération technique financées par le PNUD (ci-après dénommées les « projets »). Les rapports entre les Parties, en ce qui concerne l'exécution de ces projets, seront régis par le présent Accord.

Article II

CONDITIONS D'EXÉCUTION DES PROJETS

Les conditions fondamentales de l'exécution de projets par l'Agent d'exécution en vertu du présent Accord seront celles qui sont énoncées dans les résolutions et décisions y applicables des organes de tutelle du PNUD et de l'Agent d'exécution ainsi que dans d'autres accords tels que l'Accord de base type d'assistance que le PNUD pourra conclure avec des gouvernements bénéficiaires. (Le texte de l'Accord de base type d'assistance avec les gouvernements, actuellement utilisé par le PNUD, est adjoint au présent Accord). Le PNUD consultera l'Agent d'exécution préalablement à toute modification importante aux accords conclus avec les gouvernements bénéficiaires qui aurait une incidence directe sur l'Agent d'exécution et communiquera à celui-ci une copie de chaque accord signé. Les conditions particulières et les spécifications relatives aux projets seront énoncées dans leur descriptif ou dans d'autres documents similaires que le PNUD, l'Agent d'exécution et le gouvernement bénéficiaire pourront établir d'un commun accord (ci-après dénommés les « descriptifs de projets »).

Article III

LE REPRÉSENTANT RÉSIDENT DU PNUD

Les Parties reconnaissent que le Représentant résident du PNUD dans un pays est responsable, pleinement et en dernier ressort, au nom de l'Administrateur du PNUD, de tous les aspects du programme du PNUD réalisé dans ce pays. Le Représentant résident du PNUD, en cette qualité, joue le rôle de chef d'équipe vis-à-vis des représentants des organismes qui participent au programme, sans préjudice des compétences professionnelles de l'Agent d'exécution et de ses relations et moyens de liaison avec les services compétents du gouvernement bénéficiaire. Le Représentant résident est également chargé d'aider le gouvernement bénéficiaire, le cas échéant, à coordonner le programme du PNUD avec d'autres programmes nationaux, bilatéraux ou multilatéraux exécutés dans le pays. A cette fin, l'Agent d'exécution et le PNUD se tiendront mutuellement informés de la planification et de la formulation des projets.

Article IV

COOPÉRATION POUR L'EXÉCUTION DES PROJETS

Les Parties coopéreront pleinement entre elles et avec le gouvernement bénéficiaire pour l'exécution des projets afin d'atteindre les objectifs énoncés dans leurs descriptifs. Les Parties se consulteront au sujet de toute affaire qui pourrait être préjudiciable au succès de ces projets.

Article V

INFORMATIONS RELATIVES AUX PROJETS

1. Les Parties procéderont de temps à autre à des échanges de vues entre elles et avec le gouvernement bénéficiaire au sujet de l'état d'avancement des projets, de leur coût et des avantages qui en découlent, et chacune d'elles satisfera à tout demande raisonnable d'information que l'autre pourra lui adresser à ce sujet. L'Agent d'exécution fera périodiquement rapport au PNUD sur l'exécution des projets, aux dates et dans la forme qui auront été convenues par les Parties.

2. Le PNUD et le gouvernement bénéficiaire pourront s'assurer à tout moment de l'état d'avancement des projets réalisés par l'Agent d'exécution conformément au présent Accord, et l'Agent d'exécution accordera à cette fin toutes facilités au PNUD et au gouvernement bénéficiaire.

Article VI

CONDITIONS D'UTILISATION DES SERVICES AUX FINS DES PROJETS

1. Afin de s'assurer les services de personnes possédant les plus hautes qualités d'efficacité, de compétence et d'intégrité pour l'exécution des projets, les Parties adopteront les conditions d'emploi du personnel affecté aux projets telles que fixées par le PNUD, en concertation avec les organismes compétents des Nations Unies.

2. L'Agent d'exécution est convenu de respecter, dans toute la mesure du possible, les principes de la concurrence internationale aux fins de la conclusion du marché pour l'acquisition des biens et des services contractuels destinés aux projets. L'Agent d'exécution tiendra ainsi compte :

a) Des prescriptions des organes de tutelle du PNUD tendant à accorder une marge de préférence en matière de passation de marchés aux pays en développement et aux principaux pays donateurs sous-utilisés,

b) Du besoin d'utiliser les diverses monnaies dont dispose le PNUD, à condition que ces prescriptions comme l'utilisation des monnaies soient compatibles avec les statuts et le règlement de l'Agent d'exécution.

3. Les experts, consultants et fournisseurs de biens et de services contractuels comme en général toutes les personnes qui prêteront des services pour le compte de l'Agent d'exécution dans le cadre d'un projet, devront satisfaire en toutes circonstances au plus haut degré de qualification, de compétence et d'acceptabilité.

Article VII

STATUT ET RESPONSABILITÉ DE L'AGENT D'EXÉCUTION

Aux fins de l'exécution de projets, l'Agent d'exécution aura le statut d'entrepreneur indépendant vis-à-vis du PNUD. Il sera responsable devant le PNUD de l'exécution par lui desdits projets.

Article VIII

DROITS DE PROPRIÉTÉ INTELLECTUELLE

1. Les droits d'exploitation de brevets, droits d'auteur et autres droits de même nature sur les découvertes, inventions ou travaux résultant de l'exécution de projets en vertu du présent Accord (ci-après dénommés les « droits de propriété intellectuelle ») sont dévolus au PNUD, conformément aux dispositions de l'Accord de base type d'assistance entre le PNUD et le gouvernement intéressé.

2. L'Agent d'exécution informera dans les meilleurs délais le PNUD de toute occasion qui se présentera de revendiquer ou faire valoir ces droits de propriété intellectuelle et des dispositions qu'il aura prises pour les obtenir. L'Agent d'exécution est convenu de prendre aux frais du PNUD et en concertation avec le PNUD et le gouvernement intéressé les dispositions voulues pour assurer la protection de ces droits de propriété intellectuelle par voie d'enregistrement ou autrement, conformément à la législation applicable, et de veiller à ce que les gouvernements bénéficiaires se voient, selon que de besoin, délivrer les licences qui leur permettent d'utiliser ou d'exploiter lesdits droits.

Article IX

COÛT DES PROJETS

1. Le PNUD s'engage à prendre à sa charge toutes les dépenses directement engagées par l'Agent d'exécution pour la réalisation des projets, à concurrence des montants fixés dans les budgets des projets, qui sont inclus dans leurs descriptifs ou autrement d'un commun accord par les Parties. Il s'engage également à verser à l'Agent d'exécution des avances à concurrence des montants et dans les monnaies qui permettront à ce dernier de faire face aux dépenses courantes afférentes auxdits projets.

2. Le PNUD s'engage à prendre sa part des autres dépenses, y compris les dépenses non imputées relatives à l'exécution des projets, que l'Agent d'exécution pourra engager pour fournir des services au PNUD en application du présent Accord, et dont le montant sera déterminé conformément aux résolutions et décisions adoptées par les organes de tutelle du PNUD.

3. L'Agent d'exécution aura la charge de régler tous les engagements de dépenses et obligations contractées vis-à-vis de tiers dans le cadre de la réalisation de projets en vertu du présent Accord. Le PNUD n'aura à prendre en charge que les dépenses spécifiées dans le présent Accord, sauf si les Parties en conviennent autrement d'un commun accord.

Article X

MONNAIES ET TAUX DE CHANGE

1. Les Parties se consulteront périodiquement au sujet de l'utilisation des monnaies dont elles disposent, afin d'employer efficacement ces monnaies.

2. Le taux de change pratiqué par l'ONU sera appliqué aux conversions de monnaies effectuées entre le PNUD et l'Agent d'exécution aux fins du présent Accord.

Article XI

ÉTATS FINANCIERS ET COMPTES

1. L'Agent d'exécution tiendra les comptes, livres et pièces justificatives concernant les projets, et notamment le relevé des sommes qu'il aura reçues et dépensées, cela conformément à son règlement financier et à ses règles de gestion financière dans la mesure où ils seront applicables.

2. L'Agent d'exécution fera périodiquement rapport au PNUD sur la situation financière des projets, dans les formes et aux dates qui auront été mutuellement convenues entre les Parties.

3. L'Agent d'exécution demandera à son commissaire extérieur aux comptes ou à un vérificateur extérieur indépendant d'apurer ses comptes et ses livres ayant trait aux projets et d'établir un rapport à ce sujet, et il présentera au PNUD avant le 30 avril suivant la clôture de tout exercice biennal les états financiers certifiés établis par période biennale.

4. L'Agent d'exécution clora les comptes de chaque projet dans les meilleurs délais possibles et normalement douze mois au plus tard après l'achèvement des travaux prévus dans le descriptif du projet ou la cessation de ce projet. Des crédits seront réservés pour couvrir les engagements non liquidés à la clôture des comptes.

Article XII

SUSPENSION OU CESSATION DE L'ASSISTANCE

1. Les Parties reconnaissent que le succès d'un projet et la réalisation de ses objectifs revêtent une importance capitale et que le PNUD peut, en plein accord avec l'Agent d'exécution, juger nécessaire de mettre fin à son assistance à un projet ou aux modalités prévues pour son exécution, s'il survient des circonstances qui compromettent son succès ou la réalisation de ses objectifs.

2. Les Parties se consulteront s'il se présente une circonstance qui, à leur avis, compromet ou menace de compromettre le succès d'un projet ou la réalisation de ses objectifs. Les Parties s'informeront dans les meilleurs délais de toute circonstance de cette nature dont elles pourraient avoir connaissance. Les Parties coopéreront afin de remédier à la situation créée ou d'en supprimer les conséquences et déploieront tous les efforts raisonnables à cette fin.

3. Le PNUD pourra, à tout moment, après que les circonstances en question se seront produites et à l'issue de consultations appropriées avec l'Agent d'exécution à leur sujet, suspendre l'exécution d'un projet en adressant une notification écrite à l'Agent d'exécution et au gouvernement bénéficiaire, sans préjudice de l'adoption ou de la poursuite de l'une quelconque des mesures envisagées au paragraphe précédent. Le PNUD pourra faire connaître à l'Agent d'exécution et au gouvernement bénéficiaire les conditions dans lesquelles il serait disposé à autoriser la remise en route du projet en question.

4. Si le motif de la suspension n'est pas rectifié ou éliminé dans le délai mentionné dans la notification de suspension communiquée au gouvernement bénéficiaire et/ou à l'Agent d'exécution :

a) Le PNUD peut mettre fin au projet, ou à la réalisation du projet par l'Agent d'exécution, sous préavis de 30 jours notifié par écrit, ou se charger lui-même de son exécution ou la confier à un autre Agent d'exécution avec effet à partir de la date indiquée dans ladite notification écrite;

b) L'Agent d'exécution peut renoncer à l'exécution d'un projet sous préavis de 30 jours notifié par écrit au PNUD et, par son intermédiaire, au gouvernement bénéficiaire.

5. a) Au cas où se produirait l'une quelconque des situations visées au paragraphe précédent, l'Agent d'exécution prendra immédiatement des mesures en vue de mettre fin à la réalisation du projet de façon rapide et ordonnée, de cesser tout engagement ultérieur, de réduire les dépenses et de fournir au PNUD un relevé complet des obligations déjà contractées et des dépenses déjà engagées, avec des propositions en vue d'une conclusion ordonnée de toutes les activités prévues pour le projet. Le PNUD remboursera à l'Agent d'exécution toutes les dépenses que celui-ci pourra engager ou avoir engagées (et qui auront été prévues dans le descriptif du projet) afin d'exécuter le projet en question jusqu'à la date de sa liquidation, y compris :

- i) Toute partie des frais généraux de l'Agent d'exécution imputable au projet (s'il y a lieu) dans la mesure où le montant dépensé au titre dudit projet par l'Agent d'exécution (jusqu'à la date effective de la cessation) est imputable au montant total affecté par le PNUD au projet (indiqué dans le descriptif du projet);
- ii) Le coût raisonnable de la cessation de l'exécution du projet, y compris les obligations contractuelles contractées par l'Agent d'exécution.

Le montant des remboursements à l'Agent d'exécution en vertu de la présente disposition, ajouté aux montants que le PNUD lui aura déjà versés au titre d'un projet donné, n'excédera pas le montant total que le PNUD aura affecté audit projet.

b) Si les attributions dévolues à l'Agent d'exécution aux fins de la réalisation d'un projet sont transférées au PNUD ou à un autre agent d'exécution, l'Agent d'exécution coopèrera avec le PNUD afin que le transfert desdites attributions s'effectue de façon ordonnée.

6. En cas de force majeure ou d'autres conditions ou situations analogues qui interdisent le succès d'un projet confié à l'Agent d'exécution, ledit Agent avisera dans les meilleurs délais le PNUD de cette circonstance et pourra renoncer, en concertation avec le PNUD, à la réalisation du projet. Dans ce cas, et à moins que les Parties n'en soient convenues autrement, l'Agent d'exécution se verra rembourser les dépenses qu'il aura effectivement engagées jusqu'à la date de sa renonciation.

Article XIII

RENONCIATION AUX IMMUNITÉS

Les privilèges et immunités accordés aux experts, consultants, entreprises, organisations et, d'une manière générale, tous les prestataires de service opérationnels, au titre de l'Accord de base type d'assistance du PNUD avec les gouvernements, peuvent être levés par l'Agent d'exécution si, à son avis, l'immunité entrave le cours de la justice et peut être levée sans nuire au succès du projet en question ni aux intérêts du PNUD ou de l'Agent d'exécution. L'Agent d'exécution envisagera

dans un esprit favorable la levée de ladite immunité dans les cas où le PNUD en fera la demande.

Article XIV

RÈGLEMENT DES DIFFÉRENDS

1. Toute question qui n'est pas prévue dans le présent Accord, comme tout litige ou contentieux entre les Parties, sera réglé, au vu des résolutions et décisions applicables des organes appropriés du PNUD et de l'Agent d'exécution, par voie de négociation entre les Parties ou par voie de conciliation et, si ces deux méthodes échouent, par le moyen de l'arbitrage. Les deux Parties envisageront avec sérieux et dans un esprit favorable toute proposition avancée par l'autre Partie tendant à régler à l'amiable toute question qui n'est pas prévue par une disposition du présent Accord et qui n'a pas fait l'objet d'un contentieux touchant à l'interprétation ou l'application dudit Accord.

2. Si les Parties conviennent de régler leurs différends par voie de conciliation, chacune des Parties aura la faculté de demander au Président de la Cour internationale de Justice de nommer un conciliateur. La procédure de conciliation sera arrêtée, en concertation avec les Parties, par le conciliateur. La recommandation du conciliateur sera motivée. Les Parties tiendront dûment compte de la recommandation du conciliateur.

3. Si les Parties n'arrivent à régler leurs différends ni par la négociation, ni par la conciliation, la Partie lésée peut demander au Président de la Cour internationale de Justice de nommer un arbitre. La procédure d'arbitrage sera arrêtée, en concertation avec les Parties, par l'arbitre. L'arbitre motivera sa décision. Les Parties se soumettront à ladite décision et à la sentence arbitrale rendue conformément au présent Accord.

4. Les frais de la conciliation ou de l'arbitrage seront partagés à égalité entre les Parties.

Article XV

DÉNONCIATION DE L'ACCORD

1. Le présent Accord pourra être dénoncé par chacune des Parties moyennant notification écrite adressée à l'autre Partie et il cessera de produire ses effets 60 jours après la réception de ladite notification, étant entendu que la dénonciation ne prendra effet concernant les projets en cours qu'avec l'assentiment des deux Parties.

2. Les dispositions du présent Accord continueront de prendre effet après sa dénonciation aussi longtemps qu'il le faudra pour permettre la liquidation ordonnée des comptes entre le PNUD et l'Agent d'exécution ainsi que, s'il y a lieu, avec chaque gouvernement bénéficiaire intéressé.

Article XVI

AMENDEMENTS

Le présent Accord pourra être modifié par accord écrit entre les Parties.

Article XVII

ENTRÉE EN VIGUEUR

Le présent Accord entrera en vigueur à la date de sa signature et le demeurera tant qu'il n'aura pas été dénoncé conformément à l'article XV ci-dessus. Le jour de son entrée en vigueur, il se substituera à l'Accord signé le 25 mai 1960 entre le Fonds spécial des Nations Unies et l'Organisation mondiale de la santé au sujet de l'exécution de projets du Fonds spécial¹.

EN FOI DE QUOI, les soussignés, à ce dûment habilités, ont signé le présent Accord en double exemplaire, aux dates et lieux indiqués au-dessous de leurs signatures respectives.

Pour le Programme des Nations Unies
pour le développement :

[WILLIAM H. DRAPER III]

Signé le : 17 septembre 1992

Pour l'Organisation mondiale
de la santé :

[HIROSHI NAKAJIMA]

Signé le : 19 octobre 1992

¹ Nations Unies, *Recueil des Traités*, vol. 359, p. 375.

ANNEX A

*Ratifications, accessions, subsequent agreements, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the United Nations*

ANNEXE A

*Ratifications, adhésions, accords ultérieurs, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de l'Organisation des Nations Unies*

ANNEX A

ANNEXE A

No. 4. CONVENTION ON THE PRIVILEGES AND IMMUNITIES OF THE UNITED NATIONS. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 13 FEBRUARY 1946¹

N° 4. CONVENTION SUR LES PRIVILEGES ET IMMUNITÉS DES NATIONS UNIES. APPROUVÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 13 FÉVRIER 1946¹

SUCCESSION

Notification received on:

12 October 1992

CROATIA

(With effect from 8 October 1991, the date of the succession of State.)

Registered ex officio on 12 October 1992.

SUCCESSION

Notification reçue le :

12 octobre 1992

CROATIE

(Avec effet au 8 octobre 1991, date de la succession d'Etat.)

Enregistré d'office le 12 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 1, p. 15; for subsequent actions, see references in Cumulative Indexes Nos. 1 to 18, as well as annex A in volumes 1144, 1147, 1197, 1203, 1256, 1258, 1279, 1286, 1296, 1322, 1349, 1434, 1486, 1501, 1516, 1543, 1551, 1558, 1574, 1606, 1607, 1653, 1671, 1679, 1685 and 1689.

¹ Nations Unies, *Recueil des Traités*, vol. 1, p. 15; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 1 à 18, ainsi que l'annexe A des volumes 1144, 1147, 1197, 1203, 1256, 1258, 1279, 1286, 1296, 1322, 1349, 1434, 1486, 1501, 1516, 1543, 1551, 1558, 1574, 1606, 1607, 1653, 1671, 1679, 1685 et 1689.

No. 221. CONSTITUTION OF THE WORLD HEALTH ORGANIZATION, SIGNED AT NEW YORK, ON 22 JULY 1946¹

N° 221. CONSTITUTION DE L'ORGANISATION MONDIALE DE LA SANTÉ. SIGNÉE À NEW YORK, LE 22 JUILLET 1946¹

ACCEPTANCE of the above-mentioned Constitution and of the amendments to articles 24 and 25, adopted by the Twelfth,² Twentieth³ and Twenty-ninth⁴ sessions of the World Health Assembly, and to articles 34 and 55, adopted by the Twenty-sixth⁵ session

Instrument deposited on:

2 October 1992

AZERBAIJAN

(With effect from 2 October 1992.)

Registered ex officio on 2 October 1992.

ACCEPTATION de la Constitution susmentionnée et des amendements aux articles 24 et 25 adoptés par les Douzième², Vingtième³ et Vingt-neuvième⁴ sessions de l'Assemblée mondiale de la santé, et aux articles 34 et 55 adoptés par la Vingt-sixième session⁵

Instrument déposé le :

2 octobre 1992

AZERBAÏDJAN

(Avec effet au 2 octobre 1992.)

Enregistré d'office le 2 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 14, p. 185; for the texts of the amendments see vol. 377, p. 380; vol. 970, p. 360; vol. 1035, p. 315, and vol. 1347, p. 289; for other subsequent actions, see references in Cumulative Indexes Nos. 1 to 10 and 12 to 18, as well as annex A in volumes 1120, 1130, 1132, 1144, 1175, 1205, 1247, 1268, 1302, 1308, 1331, 1347, 1350, 1356, 1358, 1364, 1365, 1380, 1381, 1389, 1392, 1398, 1411, 1564, 1576, 1639, 1657, 1655, 1656, 1672, 1673, 1675, 1677, 1679, 1685 and 1688.

² *Ibid.*, vol. 377, p. 380.

³ *Ibid.*, vol. 970, p. 360.

⁴ *Ibid.*, vol. 1347, p. 289.

⁵ *Ibid.*, vol. 1035, p. 315.

¹ Nations Unies, *Recueil des Traités*, vol. 14, p. 185; pour les textes des amendements voir vol. 377, p. 381; vol. 970, p. 360; vol. 1035, p. 315, et vol. 1347, p. 289; pour d'autres faits ultérieurs, voir les références données dans les Index cumulatifs nos 1 à 10 et 12 à 18, ainsi que l'annexe A des volumes 1120, 1130, 1132, 1144, 1175, 1205, 1247, 1268, 1302, 1308, 1331, 1347, 1350, 1356, 1358, 1364, 1365, 1380, 1381, 1389, 1392, 1398, 1411, 1564, 1576, 1639, 1657, 1655, 1656, 1672, 1673, 1675, 1677, 1679, 1685 et 1688.

² *Ibid.*, vol. 377, p. 381.

³ *Ibid.*, vol. 970, p. 360.

⁴ *Ibid.*, vol. 1347, p. 289.

⁵ *Ibid.*, vol. 1035, p. 315.

No. 521. CONVENTION ON THE PRIVILEGES AND IMMUNITIES OF THE SPECIALIZED AGENCIES. APPROVED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 21 NOVEMBER 1947¹

N° 521. CONVENTION SUR LES PRIVILÈGES ET IMMUNITÉS DES INSTITUTIONS SPÉCIALISÉES. APPROUVÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 21 NOVEMBRE 1947¹

SUCCESSION

Notification received on:

12 October 1992

CROATIA

(With effect from 8 October 1991, the date of the succession of State.)

Registered ex officio on 12 October 1992.

SUCCESSION

Notification reçue le :

12 octobre 1992

CROATIE

(Avec effet au 8 octobre 1991, date de la succession d'Etat.)

Enregistré d'office le 12 octobre 1992.

APPLICATION in respect of the World Health Organization

Notification received on:

13 October 1992

BELARUS

(With effect from 13 October 1992.)

Registered ex officio on 13 October 1992.

APPLICATION à l'Organisation mondiale de la santé

Notification reçue le :

13 octobre 1992

BÉLARUS

(Avec effet au 13 octobre 1992.)

Enregistré d'office le 13 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 33, p. 261. For final or revised texts of annexes to the Convention transmitted to the Secretary-General subsequent to the date of its registration, see vol. 71, p. 318; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 298; vol. 314, p. 308; vol. 323, p. 364; vol. 327, p. 326; vol. 371, p. 266; vol. 423, p. 284; vol. 559, p. 348; vol. 645, p. 340; vol. 1057, p. 320; vol. 1060, p. 337, and vol. 1482, No. A-521; for other subsequent actions, see references in Cumulative Indexes Nos. I to 18, as well as annex A in volumes 1126, 1129, 1143, 1144, 1147, 1155, 1236, 1237, 1241, 1286, 1295, 1308, 1312, 1329, 1343, 1380, 1398, 1403, 1404, 1406, 1413, 1426, 1436, 1508, 1512, 1520, 1525, 1551, 1567, 1569, 1582, 1597, 1606, 1641, 1654, 1672, 1678, 1679, 1686 and 1689.

¹ Nations Unies, *Recueil des Traités*, vol. 33, p. 261. Pour les textes finals ou révisés des annexes communiquées au Secrétaire général postérieurement à la date d'enregistrement de la Convention, voir vol. 71, p. 319; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 299; vol. 314, p. 308; vol. 323, p. 365; vol. 327, p. 327; vol. 371, p. 267; vol. 423, p. 285; vol. 559, p. 349; vol. 645, p. 341; vol. 1057, p. 322; vol. 1060, p. 337, et vol. 1482, n° A-521; pour d'autres faits ultérieurs, voir les références données dans les Index cumulatifs nos 1 à 18, ainsi que l'annexe A des volumes 1126, 1129, 1143, 1144, 1147, 1155, 1236, 1237, 1241, 1286, 1295, 1308, 1312, 1329, 1343, 1380, 1398, 1403, 1404, 1406, 1413, 1426, 1436, 1508, 1512, 1520, 1525, 1551, 1567, 1569, 1582, 1597, 1606, 1641, 1654, 1672, 1678, 1679, 1686 et 1689.

No. 1021. CONVENTION ON THE PREVENTION AND PUNISHMENT OF THE CRIME OF GENOCIDE. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 9 DECEMBER 1948¹

N° 1021. CONVENTION POUR LA PRÉVENTION ET LA RÉPRESSION DU CRIME DE GÉNOCIDE. ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 9 DÉCEMBRE 1948¹

No. 1342. CONVENTION FOR THE SUPPRESSION OF THE TRAFFIC IN PERSONS AND OF THE EXPLOITATION OF THE PROSTITUTION OF OTHERS. OPENED FOR SIGNATURE AT LAKE SUCCESS, NEW YORK, ON 21 MARCH 1950²

N° 1342. CONVENTION POUR LA RÉPRESSION DE LA TRAITE DES ÊTRES HUMAINS ET DE L'EXPLOITATION DE LA PROSTITUTION D'AUTRUI. OUVERTE À LA SIGNATURE À LAKE SUCCESS (NEW YORK), LE 21 MARS 1950²

No. 2422. PROTOCOL AMENDING THE SLAVERY CONVENTION SIGNED AT GENEVA ON 25 SEPTEMBER 1926. DONE AT THE HEADQUARTERS OF THE UNITED NATIONS, NEW YORK, ON 7 DECEMBER 1953³

N° 2422. PROTOCOLE AMENDANT LA CONVENTION RELATIVE À L'ESCLAVAGE SIGNÉE À GENÈVE LE 25 SEPTEMBRE 1926. FAIT AU SIÈGE DE L'ORGANISATION DES NATIONS UNIES, À NEW YORK, LE 7 DÉCEMBRE 1953³

SUCCESSIONS

Notifications received on:

12 October 1992

CROATIA

(With effect from 8 October 1991, the date of the succession of State.)

Registered ex officio on 12 October 1992.

SUCCESSIONS

Notifications reçues le :

12 octobre 1992

CROATIE

(Avec effet au 8 octobre 1991, date de la succession d'Etat.)

Enregistré d'office le 12 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 78, p. 277; for subsequent actions, see references in Cumulative Indexes Nos. 1 to 11, and 13 to 17, as well as annex A in volumes 1120, 1155, 1228, 1252, 1256, 1260, 1261, 1272, 1299, 1310, 1328, 1330, 1333, 1354, 1355, 1357, 1390, 1455, 1488, 1516, 1523, 1525, 1527, 1530, 1551, 1552, 1555, 1557, 1563, 1567, 1569, 1606, 1607, 1653, 1671, 1673, 1678 and 1679.

² *Ibid.*, vol. 96, p. 271; for subsequent actions, see references in Cumulative Indexes Nos. 2 to 10, 13 to 15, 17 and 18, as well as annex A in volumes 1130, 1132, 1141, 1155, 1249, 1252, 1263, 1334, 1389, 1397, 1427, 1525, 1527, 1551, 1560, 1671, 1673, 1678, 1679 and 1690.

³ *Ibid.*, vol. 182, p. 51; for subsequent actions, see references in Cumulative Indexes Nos. 2 to 7, and 13 to 17, as well as annex A in volumes 1249, 1256, 1334, 1338, 1360, 1388, 1417, 1427, 1516 and 1558.

¹ Nations Unies, *Recueil des Traités*, vol. 78, p. 277; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 1 à 11, et 13 à 17, ainsi que l'annexe A des volumes 1120, 1155, 1228, 1252, 1256, 1260, 1261, 1272, 1299, 1310, 1328, 1330, 1333, 1354, 1355, 1357, 1390, 1455, 1488, 1516, 1523, 1525, 1527, 1530, 1551, 1552, 1555, 1557, 1563, 1567, 1569, 1606, 1607, 1653, 1671, 1673, 1678 et 1679.

² *Ibid.*, vol. 96, p. 271; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 2 à 10, 13 à 15, 17 et 18, ainsi que l'annexe A des volumes 1130, 1132, 1141, 1155, 1249, 1252, 1263, 1334, 1389, 1397, 1427, 1525, 1527, 1551, 1560, 1671, 1673, 1678, 1679 et 1690.

³ *Ibid.*, vol. 182, p. 51; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 2 à 7, et 13 à 17, ainsi que l'annexe A des volumes 1249, 1256, 1334, 1338, 1360, 1388, 1417, 1427, 1516 et 1558.

No. 2545. CONVENTION RELATING TO THE STATUS OF REFUGEES. SIGNED AT GENEVA, ON 28 JULY 1951¹

N° 2545. CONVENTION RELATIVE AU STATUT DES RÉFUGIÉS. SIGNÉE À GENÈVE, LE 28 JUILLET 1951¹

SUCCESSION

Notification received on:

12 October 1992

CROATIA

(With effect from 8 October 1991, the date of the succession of State. Adopting alternative (b) under section B(1) of article 1 of the Convention.)

Registered ex officio on 12 October 1992.

SUCCESSION

Notification reçue le :

12 octobre 1992

CROATIE

(Avec effet au 8 octobre 1991, date de la succession d'Etat. Avec adoption de la formule *b* prévue à la section B, paragraphe 1, de l'article 1 de la Convention.)

Enregistré d'office le 12 octobre 1992.

ACCESSION

Instrument deposited on:

15 October 1992

CAMBODIA

(With effect from 13 January 1993.)

Registered ex officio on 15 October 1992.

ADHÉSION

Instrument déposé le :

15 octobre 1992

CAMBODGE

(Avec effet au 13 janvier 1993.)

Enregistré d'office le 15 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 189, p. 137; for subsequent actions, see references in Cumulative Indexes Nos. 2 to 18, as well as annex A in volumes 1102, 1108, 1119, 1122, 1155, 1165, 1172, 1182, 1207, 1225, 1236, 1241, 1247, 1248, 1249, 1252, 1261, 1289, 1299, 1312, 1332, 1333, 1343, 1369, 1379, 1380, 1381, 1386, 1390, 1418, 1421, 1425, 1430, 1462, 1487, 1513, 1526, 1558, 1560, 1567, 1577, 1590, 1646, 1651, 1656, 1669, 1679 and 1685.

¹ Nations Unies, *Recueil des Traités*, vol. 189, p. 137; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 2 à 18, ainsi que l'annexe A des volumes 1102, 1108, 1119, 1122, 1155, 1165, 1172, 1182, 1207, 1225, 1236, 1241, 1247, 1248, 1249, 1252, 1261, 1289, 1299, 1312, 1332, 1333, 1343, 1369, 1379, 1380, 1381, 1386, 1390, 1418, 1421, 1425, 1430, 1462, 1487, 1513, 1526, 1558, 1560, 1567, 1577, 1590, 1646, 1651, 1656, 1669, 1679 et 1685.

No. 2613. CONVENTION ON THE POLITICAL RIGHTS OF WOMEN. OPENED FOR SIGNATURE AT NEW YORK, ON 31 MARCH 1953¹

N° 2613. CONVENTION SUR LES DROITS POLITIQUES DE LA FEMME. OUVERTE À LA SIGNATURE À NEW YORK, LE 31 MARS 1953¹

No. 2861. SLAVERY CONVENTION, SIGNED AT GENEVA ON 25 SEPTEMBER 1926 AND AMENDED BY THE PROTOCOL OPENED FOR SIGNATURE OR ACCEPTANCE AT THE HEADQUARTERS OF THE UNITED NATIONS, NEW YORK, ON 7 DECEMBER 1953²

N° 2861. CONVENTION RELATIVE À L'ESCLAVAGE, SIGNÉE À GENÈVE LE 25 SEPTEMBRE 1926 ET AMENDÉE PAR LE PROTOCOLE OUVERT À LA SIGNATURE OU À L'ACCEPTATION AU SIÈGE DE L'ORGANISATION DES NATIONS UNIES, NEW YORK, LE 7 DÉCEMBRE 1953²

SUCCESSIONS

Notifications received on:

12 October 1992

CROATIA

(With effect from 8 October 1991, the date of the succession of State.)

Registered ex officio on 12 October 1992.

SUCCESSIONS

Notifications reçues le :

12 octobre 1992

CROATIE

(Avec effet au 8 octobre 1991, date de la succession d'Etat.)

Enregistré d'office le 12 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 193, p. 135; for subsequent actions, see references in Cumulative Indexes Nos. 2 to 18, as well as annex A in volumes 1205, 1218, 1249, 1260, 1315, 1413, 1434, 1436, 1455, 1516, 1525, 1527, 1530, 1551, 1559, 1569, 1606, 1671, 1678 and 1679.

² *Ibid.*, vol. 212, p. 17; for subsequent actions, see references in Cumulative Indexes Nos. 3 to 8, 10, and 13 to 17, as well as annex A in volumes 1249, 1256, 1260, 1334, 1338, 1360, 1388, 1417, 1424, 1427, 1455, 1516, 1558, 1563 and 1567.

¹ Nations Unies, *Recueil des Traités*, vol. 193, p. 135; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 2 à 18, ainsi que l'annexe A des volumes 1205, 1218, 1249, 1260, 1315, 1413, 1434, 1436, 1455, 1516, 1525, 1527, 1530, 1551, 1559, 1569, 1606, 1671, 1678 et 1679.

² *Ibid.*, vol. 212, p. 17; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 3 à 8, 10, et 13 à 17, ainsi que l'annexe A des volumes 1249, 1256, 1260, 1334, 1338, 1360, 1388, 1417, 1424, 1427, 1455, 1516, 1558, 1563 et 1567.

No. 2942. TREATY OF COMMERCE BETWEEN THE UNION OF SOVIET SOCIALIST REPUBLICS AND THE REPUBLIC OF FINLAND. SIGNED AT MOSCOW, ON 1 DECEMBER 1947¹

N° 2942. TRAITÉ DE COMMERCE ENTRE L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES ET LA RÉPUBLIQUE DE FINLANDE. SIGNÉ À MOSCOU, LE 1^{er} DÉCEMBRE 1947¹

TERMINATION (*Note by the Secretariat*)

The Government of Finland registered on 20 October 1992 the Agreement on trade and economic cooperation between the Government of the Republic of Finland and the Government of the Russian Federation signed at Helsinki on 20 January 1992.²

The said Agreement, which came into force on 10 August 1992, provides, in its article 11, for the termination of the above-mentioned Treaty of 1 December 1947.

(20 October 1992)

ABROGATION (*Note du Secrétariat*)

Le Gouvernement finlandais a enregistré le 20 octobre 1992 l'Accord entre le Gouvernement de la République de Finlande et le Gouvernement de la Fédération de Russie relatif au commerce et à la coopération économique signé à Helsinki le 20 janvier 1992².

Ledit Accord, qui est entré en vigueur le 10 août 1992, stipule à son article 11, l'abrogation du Traité susmentionné du 1^{er} décembre 1947.

(20 octobre 1992)

¹ United Nations, *Treaty Series*, vol. 217, p. 3.

² See p. 263 of this volume.

¹ Nations Unies, *Recueil des Traités*, vol. 217, p. 3.

² Voir p. 263 du présent volume.

No. 3822. SUPPLEMENTARY CONVENTION ON THE ABOLITION OF SLAVERY, THE SLAVE TRADE, AND INSTITUTIONS AND PRACTICES SIMILAR TO SLAVERY. DONE AT THE EUROPEAN OFFICE OF THE UNITED NATIONS AT GENEVA, ON 7 SEPTEMBER 1956¹

N° 3822. CONVENTION SUPPLÉMENTAIRE RELATIVE À L'ABOLITION DE L'ESCLAVAGE, DE LA TRAITE DES ESCLAVES ET DES INSTITUTIONS ET PRATIQUES ANALOGUES À L'ESCLAVAGE. FAITE À L'OFFICE EUROPÉEN DES NATIONS UNIES, À GENÈVE, LE 7 SEPTEMBRE 1956¹

No. 4468. CONVENTION ON THE NATIONALITY OF MARRIED WOMEN. DONE AT NEW YORK, ON 20 FEBRUARY 1957²

N° 4468. CONVENTION SUR LA NATIONALITÉ DE LA FEMME MARIÉE. FAITE À NEW YORK, LE 20 FÉVRIER 1957²

SUCCESSIONS

Notifications received on:

12 October 1992

CROATIA

(With effect from 8 October 1991, the date of the succession of State.)

Registered ex officio on 12 October 1992.

SUCCESSIONS

Notifications reçues le :

12 octobre 1992

CROATIE

(Avec effet au 8 octobre 1991, date de la succession d'Etat.)

Enregistré d'office le 12 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 266, p. 3; for subsequent actions, see references in Cumulative Indexes Nos. 3 to 10, and 12 to 18, as well as annex A in volumes 1130, 1141, 1146, 1194, 1249, 1256, 1333, 1334, 1338, 1360, 1390, 1417, 1427, 1516, 1530, 1558, 1563, 1567, 1671, 1673 and 1769.

² *Ibid.*, vol. 309, p. 65; for subsequent actions, see references in Cumulative Indexes Nos. 4 to 18, as well as annex A in volumes 1132, 1147, 1258, 1315, 1417, 1516, 1530, 1652, 1662, 1671 and 1679.

¹ Nations Unies, *Recueil des Traités*, vol. 266, p. 3; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 3 à 10, et 12 à 18, ainsi que l'annexe A des volumes 1130, 1141, 1146, 1194, 1249, 1256, 1333, 1334, 1338, 1360, 1390, 1417, 1427, 1516, 1530, 1558, 1563, 1567, 1671, 1673 et 1769.

² *Ibid.*, vol. 309, p. 65; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 4 à 18, ainsi que l'annexe A des volumes 1132, 1147, 1258, 1315, 1417, 1516, 1530, 1652, 1662, 1671 et 1679.

No. 4789. AGREEMENT CONCERNING THE ADOPTION OF UNIFORM CONDITIONS OF APPROVAL AND RECIPROCAL RECOGNITION OF APPROVAL FOR MOTOR VEHICLE EQUIPMENT AND PARTS. DONE AT GENEVA, ON 20 MARCH 1958¹

ENTRY INTO FORCE of Regulation No. 89 annexed to the above-mentioned Agreement

The said Regulation came into force on 1 October 1992 in respect of Italy and the United Kingdom of Great Britain and Northern Ireland, in accordance with article 1 (5) of the Agreement:

Regulation No. 89

UNIFORM PROVISIONS CONCERNING THE APPROVAL OF:

- I. Vehicles with regard to limitation of their maximum speed.
- II. Vehicles with regard to the installation of a speed limitation device (SLD) of an approved type.
- III. Speed limitation devices (SLD).

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9. Production definitely discontinued
10. Names and addresses of technical services responsible for conducting approval tests and of administrative departments

¹ United Nations, *Treaty Series*, vol. 335, p. 211; see also vol. 516, p. 378 (rectification of the authentic English and French texts of article 1 (8)); vol. 609, p. 290 (amendment to article 1 (1)); and vol. 1059, p. 404 (rectification of the authentic French text of article 12 (2)); for other subsequent actions, see references in Cumulative Indexes Nos. 4 to 18, as well as annex A in volumes 1106, 1110, 1111, 1112, 1122, 1126, 1130, 1135, 1136, 1138, 1139, 1143, 1144, 1145, 1146, 1147, 1150, 1153, 1156, 1157, 1162, 1177, 1181, 1196, 1197, 1198, 1199, 1205, 1211, 1213, 1214, 1216, 1218, 1222, 1223, 1224, 1225, 1235, 1237, 1240, 1242, 1247, 1248, 1249, 1252, 1253, 1254, 1255, 1256, 1259, 1261, 1271, 1273, 1275, 1276, 1277, 1279, 1284, 1286, 1287, 1291, 1293, 1294, 1295, 1299, 1300, 1301, 1302, 1308, 1310, 1312, 1314, 1316, 1317, 1321, 1323, 1324, 1327, 1328, 1330, 1331, 1333, 1335, 1336, 1342, 1347, 1348, 1349, 1350, 1352, 1355, 1358, 1361, 1363, 1364, 1367, 1374, 1379, 1380, 1389, 1390, 1392, 1394, 1398, 1401, 1402, 1404, 1405, 1406, 1408, 1409, 1410, 1412, 1413, 1417, 1419, 1421, 1422, 1423, 1425, 1428, 1429, 1434, 1436, 1438, 1443, 1444, 1458, 1462, 1463, 1464, 1465, 1466, 1474, 1477, 1483, 1484, 1485, 1486, 1487, 1488, 1489, 1490, 1492, 1494, 1495, 1499, 1500, 1502, 1504, 1505, 1506, 1507, 1509, 1510, 1511, 1512, 1513, 1514, 1515, 1516, 1518, 1519, 1520, 1522, 1523, 1524, 1525, 1526, 1527, 1530, 1537, 1541, 1543, 1545, 1546, 1547, 1548, 1549, 1552, 1555, 1557, 1558, 1559, 1563, 1565, 1566, 1567, 1568, 1569, 1573, 1575, 1578, 1580, 1581, 1582, 1583, 1584, 1585, 1589, 1590, 1593, 1597, 1598, 1605, 1607, 1637, 1639, 1641, 1642, 1647, 1649, 1654, 1656, 1658, 1664, 1671, 1672, 1673, 1678, 1685, 1686, 1688 and 1689.

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- Annex 2: Communication concerning the approval or extension or refusal or withdrawal of approval or production definitely discontinued of a vehicle type with regard to the installation of a speed limitation device (SLD) of an approved type pursuant to Part II of Regulation No. 89
- Annex 3: Communication concerning the approval or extension or refusal or withdrawal of approval or production definitely discontinued with regard to a type of speed limitation device (SLD) pursuant to Part III of Regulation No. 89
- Annex 4: Examples of arrangements of approval marks
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Regulation No. 89

UNIFORM PROVISIONS CONCERNING THE APPROVAL OF:

- I. Vehicles with regard to limitation of their maximum speed.
- II. Vehicles with regard to the installation of a speed limitation device (SLD) of an approved type.
- III. Speed limitation devices (SLD).

1. SCOPE

1.1. This regulation applies to:

- 1.1.1. Part I: Vehicles of categories⁽¹⁾ M₃, N₂ and N₃⁽²⁾ equipped with an SLD which has not been separately approved according to Part III of this Regulation, or so designed and/or equipped that its component parts can be regarded as totally or partially fulfilling the function of the SLD.
- 1.1.2. Part II: The installation on vehicles of categories M₃, N₂ and N₃ of SLDs which have been type approved to Part III of this Regulation.
- 1.1.3. Part III: SLDs which are intended to be fitted to vehicles of categories M₃, N₂ and N₃.

1.2. Purpose

The purpose of this Regulation is to limit to a specified value the maximum road speed of heavy goods and passenger carrying vehicles. This is achieved by a speed limitation device (SLD) or speed limiting function within a vehicle system whose primary function is to control the fuel feed to the engine.

2. DEFINITIONS

2.1. For the purpose of this Regulation:

- 2.1.1. "Limitation speed V" means the maximum speed of the vehicle such that its design or equipment does not permit a response after a positive action on the accelerator control;
- 2.1.2. "Set speed V_{set}" means the intended mean vehicle speed when operating in a stabilized condition;
- 2.1.3. "Stabilized speed V_{stab}" means the mean vehicle speed when operating in the condition specified in paragraph 1.1.4.2.3. of annex 5 to this Regulation;

⁽¹⁾ As defined in the Consolidated Resolution on the Construction of Vehicles (R.E.3) (TRANS/SC1/WP29/78 and Amend.1).

⁽²⁾ It is recommended to apply this regulation to vehicles over 10 tonnes for which the limitation speed is less than the general speed limitation.

- 2.1.4. "Maximum speed Vmax" is the maximum speed reached by the vehicle in the first half period of the response curve as defined in the figure of annex 5 (para. 1.1.4.2.4.).
- 2.2. For the purpose of Part I of this Regulation:
- 2.2.1. "Approval of a vehicle" means the approval of a vehicle type with regard to speed limitation;
- 2.3. For the purpose of Part II of this Regulation:
- 2.3.1. "Approval of a vehicle" means the approval of a vehicle type with regard to the installation of an SLD of a type approved in accordance with Part III of this Regulation;
- 2.4. For the purpose of Part I and Part II of this Regulation:
- 2.4.1. "Vehicle type" means vehicles which do not differ in such essential respects as:
- 2.4.1.1. The make and type of the SLD, if any,
- 2.4.1.2. The range of speeds at which the limitation may be set within the range established for the tested vehicle,
- 2.4.1.3. The ratio of maximum engine power/unladen mass, less than or equal to that of the tested vehicle, and
- 2.4.1.4. The highest ratio of engine speed/vehicle speed in top gear, less than or equal to that of the tested vehicle;
- 2.5. "Unladen mass" means the mass of the vehicle in running order without crew, passengers or load, but with the fuel tank full and the usual set of tools and spare wheel on board, where applicable;
- 2.6. For the purpose of Part III of this Regulation:
- 2.6.1. "Speed limitation device (SLD)" means a device whose primary function is to control the fuel feed to the engine in order to limit the vehicle speed to the specified value;
- 2.6.2. "Approval of an SLD" means the approval of a type of SLD with respect to the requirements laid down in paragraph 21 below;
- 2.6.3. "Type of an SLD" means SLDs which do not differ with respect to the essential characteristics such as:
- The make and type of the device,
- The range of speed values at which the SLD may be set,
- The method used to control the fuel feed of the engine.

PART I

APPROVAL OF VEHICLES WITH REGARD TO LIMITATION
OF THEIR MAXIMUM SPEED

3. APPLICATION FOR APPROVAL
 - 3.1. The application for approval of a vehicle type with regard to speed limitation shall be submitted by the vehicle manufacturer or by his duly accredited representative.
 - 3.2. It shall be accompanied by the under-mentioned documents in triplicate and by the following particulars:
 - 3.2.1. A detailed description of the vehicle type and of vehicle parts related to the speed limitation, comprising the particulars and documents referred to in annex 1 to this Regulation;
 - 3.2.2. A vehicle representative of the type to be approved shall be submitted to the technical service responsible for conducting the approval tests;
 - 3.2.3. A vehicle not comprising all the components proper to the type may be accepted for test provided that it can be shown by the applicant to the satisfaction of the competent authority that the absence of the components omitted has no effect on the results of the verifications, so far as the requirements of this Regulation are concerned.
 - 3.3. The competent authority shall verify the existence of satisfactory arrangements for ensuring effective checks on conformity of production before type approval is granted.
4. APPROVAL
 - 4.1. If the vehicle submitted for approval pursuant to this Regulation meets the requirements of paragraph 5 below, approval of that vehicle type shall be granted.
 - 4.2. An approval number shall be assigned to each type approved. Its first two digits (00 for the Regulation in its present form) shall indicate the series of amendments incorporating the most recent major technical amendments made to the Regulation at the time of issue of the approval. The same Contracting Party may not assign the same number to another vehicle type.
 - 4.3. Notice of approval or of extension or refusal or withdrawal of approval or production definitely discontinued of a vehicle type pursuant to this Regulation shall be communicated to the Parties to the Agreement which apply this Regulation by means of a form conforming to the model in annex 1 to this Regulation.
 - 4.4. There shall be affixed, conspicuously and in a readily accessible place specified on the approval form, to every vehicle conforming to a vehicle type approved under this Regulation an international approval mark consisting of:

- 4.4.1. A circle surrounding the letter "E" followed by the distinguishing number of the country which has granted approval;⁽³⁾
- 4.4.2. The number of this Regulation, followed by the letter "R", a dash and the approval number to the right of the circle prescribed in paragraph 4.4.1.;
- 4.4.3. The following additional symbol: a rectangle surrounding a figure, (or number of figures), expressing the set speed, (or range of set speeds) in km/h (and mile/h if requested by the applicant).
- 4.5. If the vehicle conforms to a vehicle type approved, under one or more other Regulations annexed to the Agreement, in the country which has granted approval under this Regulation, the symbol prescribed in paragraph 4.4.1. need not be repeated; in such a case the Regulation and approval numbers and the additional symbols of all the Regulations under which approval has been granted in the country which has granted approval under this Regulation shall be placed in vertical columns to the right of the symbol prescribed in paragraph 4.4.1.
- 4.6. The approval mark shall be clearly legible and indelible.
- 4.7. The approval mark shall be placed close to or on the vehicle data plate affixed by the manufacturer.
- 4.8. Models B and C of annex 4 to this Regulation give examples of arrangements of approval marks.
- 4.9. In addition to the marking requirements of paragraph 4.4. above Contracting Parties to this Regulation may require the vehicle to be equipped with a plate which is in a conspicuous and readily accessible position within the driving compartment and which shows clearly and indelibly:
- 4.9.1. The words "SPEED LIMITER FITTED" (or other words to similar effect),
- 4.9.2. The name or trade mark of the SLD calibrator (if applicable),
- 4.9.3. A circle surrounding the letter "E" followed by the distinguishing number of the country which has granted approval and the number of this Regulation, followed by the letter "R", and
- 4.9.4. The set speed in km/h (and mile/h if requested) at which the vehicle is calibrated.
5. REQUIREMENTS
- 5.1. General
- 5.1.1. The speed limitation must be such that the vehicle in normal use, despite the vibrations to which it may be subjected, complies with the provisions of Part I of this Regulation.

⁽³⁾ See note at the end of this Regulation.

- 5.1.2. In particular, the vehicle's SLD must be so designed, constructed and assembled as to resist corrosion and ageing phenomena to which it may be exposed and to resist tempering in accordance with paragraph 5.1.6. below.
- 5.1.2.1. The limitation threshold must not, in any case, be capable of being increased or removed temporarily or permanently on vehicles in use. The inviolability shall be demonstrated to the technical service with documentation analysing the failure mode in which the system will be globally examined. The analysis shall show, taking into account the different states taken by the system, the consequences of a modification of the input or output states on the functioning, the possibilities to obtain these modifications by failures or by voluntary violation and the possibility of their occurrence. The analysis level will be always to the first failure.
- 5.1.2.2. The speed limitation function and the connections necessary for its operation, except those essential for the running of the vehicle, shall be capable of being protected from any unauthorized adjustments or the interruption of its energy supply by the attachment of sealing devices and/or the need to use special tools.
- 5.1.3. The speed limitation function shall not actuate the vehicle's service braking system. A permanent brake (e.g. retarder) may be incorporated only if it operates after the speed limitation function has restricted the fuel feed to the minimum fuel position.
- 5.1.4. The speed limitation function must be such that it does not affect the vehicle's road speed if a positive action on the accelerator is applied when the vehicle is running at its set speed.
- 5.1.5. The speed limitation function may allow normal accelerator control for the purposes of gear changing.
- 5.1.6. No malfunction or unauthorized interference shall result in an increase in engine power above that demanded by the position of the driver's accelerator.
- 5.1.7. The speed limitation function shall be obtained regardless of the accelerator control used if there is more than one such control which may be reached from the driver's seating position.
- 5.1.8. The speed limitation function shall operate satisfactorily in its electromagnetic environment without unacceptable electromagnetic disturbance for anything in this environment.
- 5.1.9. The applicant for approval shall provide documentation describing checking and calibration procedures. It shall be possible to check the functioning of the speed limitation function whilst the vehicle is stationary, (e.g. for conformity of production or periodic inspection).
- 5.1.10. All components necessary for the full function of the speed limitation function shall be energized whenever the vehicle is being driven.

5.2. TESTS

The speed limitation tests to which the vehicle presented for approval is submitted as well as the limitation performances required, are described in annex 5 of this Regulation. At the request of the manufacturer and with the agreement of the type approval authority, vehicles whose theoretical limitation speed V does not exceed the set speed V_{set} defined for those vehicles may be exempt from the testing of annex 5 providing the requirements of this Regulation are met.

6. MODIFICATIONS OF VEHICLE TYPE AND EXTENSION OF APPROVAL

6.1. Every modification of the vehicle type shall be notified to the administrative department which approved the vehicle type. The department may then either:

6.1.1. Consider that the modifications made are unlikely to have an appreciable adverse effect and that in any case the vehicle still complies with the requirements, or

6.1.2. Require a further test report from the technical service responsible for conducting the tests.

6.2. Confirmation or refusal of approval, specifying the alteration, shall be communicated by the procedure specified in paragraph 4.3. above to the Parties to the 1958 Agreement which apply this Regulation.

6.3. The competent authority issuing an extension of approval shall assign a series number to each communication form drawn up for such an extension and inform thereof the other Parties to the 1958 Agreement applying this Regulation by means of a communication form conforming to the model in annex 1 to this Regulation.

7. CONFORMITY OF PRODUCTION

7.1. Every vehicle approved under this Regulation shall be so manufactured as to conform to the type approved by meeting the requirements set out in paragraph 5 above.

7.2. In order to verify that the requirements of paragraph 7.1. are met, suitable checks of the production shall be carried out.

7.3 The holder of the approval shall, in particular:

7.3.1. Ensure existence of procedures for effective quality control of the vehicle;

7.3.2. Have access to the testing equipment necessary for checking conformity to each approved type;

7.3.3. Ensure that test result data are recorded and that the annexed documents remain available for a period to be determined in agreement with the administrative department;

- 7.3.4. Analyse the results of each type of test, in order to verify and ensure the consistency of characteristics of the vehicle, making allowance for permissible variations in industrial production;
- 7.3.5. Ensure that for each type of vehicle sufficient checks and tests are carried out in accordance with the procedures approved with the competent authority;
- 7.3.6. Ensure that any set of samples or test components giving evidence of non-conformity in the type of test in question shall give rise to a further sampling and test. All necessary steps shall be taken to restore conformity of the corresponding production.
- 7.4. The competent authority which has granted type approval may at any time verify the conformity control methods applied in each production unit.
- 7.4.1. At every inspection, the test records and production records shall be presented to the visiting inspector.
- 7.4.2. The inspector may select samples at random to be tested in the manufacturer's laboratory. The minimum number of samples may be determined according to the results of the manufacturer's own checks.
- 7.4.3. Where the quality level appears unsatisfactory or it seems necessary to verify the validity of the tests carried out in application of paragraph 7.4.2., the inspector shall select samples to be sent to the technical service which conducted the type approval tests.
- 7.4.4. The competent authority may carry out any test prescribed in this Regulation. The normal frequency of inspections authorized by the competent authority shall be one every two years. In cases where unsatisfactory results are found during one of these inspections, the competent authority shall ensure that all necessary steps are taken to restore conformity of production as rapidly as possible.
8. PENALTIES FOR NON-CONFORMITY OF PRODUCTION
- 8.1. The approval granted in respect of a vehicle type pursuant to this Regulation may be withdrawn if the requirements laid down in paragraph 5 above are not complied with.
- 8.2. If a Contracting Party to the 1958 Agreement applying this Regulation withdraws an approval it has previously granted, it shall forthwith so notify the other Contracting Parties applying this Regulation, by means of a communication form conforming to the model in annex 1 to this Regulation.
9. PRODUCTION DEFINITELY DISCONTINUED
- 9.1. If the holder of the approval completely ceases to manufacture a type of vehicle approved in accordance with this Regulation, he shall so inform the authority which granted the approval. Upon receiving the relevant communication, that authority shall inform thereof the other Parties to the 1958 Agreement applying this Regulation by means of a communication form conforming to the model in annex 1 to this Regulation.

10. NAMES AND ADDRESSES OF TECHNICAL SERVICES RESPONSIBLE FOR CONDUCTING APPROVAL TESTS AND OF ADMINISTRATIVE DEPARTMENTS
- 10.1. The Contracting Parties to the 1958 Agreement applying this Regulation shall communicate to the United Nations secretariat the names and addresses of the technical services responsible for conducting approval tests and of the administrative departments which grant approval and to which forms certifying approval or extension, or refusal or withdrawal of approval or production definitely discontinued, issued in other countries, are to be sent.

PART II

APPROVAL OF VEHICLES WITH REGARD TO THE INSTALLATION OF A SPEED LIMITATION DEVICE (SLD) OF AN APPROVED TYPE

11. APPLICATION FOR APPROVAL
- 11.1. The application for approval of a vehicle type with regard to the installation of an SLD of an approved type shall be submitted by the vehicle manufacturer or by his duly accredited representative.
- 11.2. It shall be accompanied by the under-mentioned documents in triplicate and by the following particulars:
- 11.2.1. A detailed description of the vehicle type and of vehicle parts related to the speed limitation, comprising the particulars and documentation referred to in annex 2 to this Regulation.
- 11.2.2. At the request of the competent authority the type approval communication form (i.e. annex 3 of this Regulation) of each type of SLD shall also be supplied.
- 11.2.3. A vehicle representative of the type to be approved and fitted with a type approved SLD shall be submitted to the technical service,
- 11.2.3.1. A vehicle not comprising all the components proper to the type may be accepted provided that it can be shown by the applicant to the satisfaction of the competent authority that the absence of the components omitted has no effect on the results of the verifications, so far as the requirements of this Regulation are concerned.
- 11.3. The competent authority shall verify the existence of satisfactory arrangements for ensuring effective checks on conformity of production before type approval is granted.
12. APPROVAL
- 12.1. If the vehicle submitted for approval pursuant to this Regulation is provided with an approved SLD and meets the requirements of paragraph 13 below, approval of that vehicle type shall be granted.
- 12.2. An approval number shall be assigned to each type approved. Its first two digits (00 for the Regulation in its present form) shall indicate the series of amendments incorporating the most recent major technical amendments made to the Regulation at the time of issue of the approval. The same Contracting Party may not assign the same number to another vehicle type.

- 12.3. Notice of approval or of extension or refusal or withdrawal of approval or production definitely discontinued of a vehicle type pursuant to this Regulation shall be communicated to the Parties to the Agreement which apply this Regulation by means of a form conforming to the model in annex 2 to this Regulation.
- 12.4. There shall be affixed, conspicuously and in a readily accessible place specified on the approval form, to every vehicle conforming to a vehicle type approved under this Regulation an international approval mark consisting of:
- 12.4.1. A circle surrounding the letter "E" followed by the distinguishing number of the country which has granted approval;⁽³⁾
- 12.4.2. The number of this Regulation, followed by the letter "R", a dash and the approval number to the right of the circle prescribed in paragraph 12.4.1.
- 12.4.3. The following additional symbol: a rectangle surrounding a number of figures corresponding to the range of vehicle speeds for which the SLD may be set, expressed in km/h (and mile/h if requested by the applicant).
- 12.5. If the vehicle conforms to a vehicle type approved, under one or more other Regulations annexed to the Agreement, in the country which has granted approval under this Regulation, the symbol prescribed in paragraph 12.4.1 need not be repeated; in such a case the Regulation and approval numbers and the additional symbols of all the Regulations under which approval has been granted in the country which has granted approval under this Regulation shall be placed in vertical columns to the right of the symbol prescribed in paragraph 12.4.1.
- 12.6. The approval mark shall be clearly legible and indelible.
- 12.7. The approval mark shall be placed close to or on the vehicle data plate affixed by the manufacturer.
- 12.8. Models B and C of annex 4 to this Regulation give examples of arrangements of approval marks.
- 12.9. In addition to the marking requirements of paragraph 12.4. above, Contracting Parties to this Regulation may require the vehicle to be equipped with a plate which is in a conspicuous and readily accessible position within the driving compartment and which shows clearly and indelibly:
- 12.9.1. The words "SPEED LIMITER FITTED" (or other words to similar effect),
- 12.9.2. The name or trade mark of the SLD calibrator (if applicable),
- 12.9.3. A circle surrounding the letter "E" followed by the distinguishing number of the country which has granted approval and the number of this regulation, followed by the letter "R", and
- 12.9.4. The set speed in km/h (and mile/h if requested) at which the vehicle is calibrated.

13. REQUIREMENTS FOR INSTALLATION OF AN APPROVED SLD
- 13.1. General
- 13.1.1. The SLD shall be so installed as to enable the vehicle in normal use, despite the vibrations to which it may be subjected, to comply with the provisions of Part II of this Regulation.
- 13.1.2. The information document shall indicate how inviolability of the SLD is assured. The analysis level will be always to the first failure.
- 13.1.3. The speed limitation function shall be obtained regardless of the accelerator control used if there is more than one such control which may be reached from the driver's seating position.
- 13.1.4. The applicant for approval shall provide documentation describing checking and calibration procedures. It shall be possible to check the functioning of the speed limitation function whilst the vehicle is stationary, (e.g. for conformity of production or periodic inspection).
- 13.1.5. All components necessary for the full function of the SLD shall be energized whenever the vehicle is being driven.
- 13.1.6. The speed limitation function shall not actuate the vehicle's service braking system. A permanent brake (e.g. retarder) may be incorporated only if it operates after the speed limitation function has restricted the fuel feed to the minimum fuel position.
14. MODIFICATIONS OF VEHICLE TYPE AND EXTENSION OF APPROVAL
- 14.1. Every modification of the vehicle type shall be notified to the administrative department which approved the vehicle type. The department may then either:
- 14.1.1. Consider that the modifications made are unlikely to have an appreciable adverse effect and that in any case the vehicle still complies with the requirements, or
- 14.1.2. Require a further report from the technical service.
- 14.2. Confirmation or refusal of approval, specifying the alteration, shall be communicated by the procedure specified in paragraph 12.3. above to the Parties to the 1958 Agreement which apply this Regulation.
- 14.3. The competent authority issuing the extension of approval shall assign a series number to each communication form drawn up for such an extension and inform thereof the other Parties to the 1958 Agreement applying this Regulation by means of a communication form conforming to the model in annex 2 to this Regulation.
15. CONFORMITY OF PRODUCTION
- 15.1. Every vehicle approved pursuant to this Regulation shall be so manufactured as to conform to the type approved by meeting the requirements set out in paragraph 13 above.

- 15.2. In order to verify that the requirements of paragraph 15.1 above are met, appropriate checks on production shall be carried out.
- 15.3. The holder of the approval shall in particular:
- 15.3.1. Ensure existence of procedures for effective quality control of the vehicles as regards all aspects relevant to compliance with the requirements set out in paragraph 13 above;
- 15.3.2. Ensure that for every approved vehicle sufficient checks are carried out regarding the installation of a type approved SLD, in such a way that all vehicles in production comply with the specifications of the vehicles submitted for type approval;
- 15.3.3. Ensure that, if the checks carried out pursuant to paragraph 15.3.2. above give evidence of non-conformity of one or more vehicles with the requirements set out in paragraph 13 above, all necessary steps are taken to restore conformity of the corresponding production.
- 15.4. The competent authority which granted type approval may at any time verify the conformity control methods applied for each production unit. The authority may also carry out random checks on serially manufactured vehicles in respect to the requirements set out in paragraph 13 above.
- 15.5. Where unsatisfactory results are found during verifications and checks pursuant to paragraph 15.4. above, the competent authority shall ensure that all necessary steps are taken to restore conformity of production as rapidly as possible.
- 15.6. The normal frequency of inspections authorized by the competent authority shall be one every two years. In cases where unsatisfactory results are found during one of these inspections, the competent authority shall ensure that all necessary steps are taken to restore conformity of production as rapidly as possible.
16. PENALTIES FOR NON-CONFORMITY OF PRODUCTION
- 16.1. The approval granted in respect of a vehicle type pursuant to this Regulation may be withdrawn if the requirements laid down in paragraph 13 above are not complied with.
- 16.2. If a Contracting Party to the 1958 Agreement applying this Regulation withdraws an approval it has previously granted, it shall forthwith so notify the other Contracting Parties applying this Regulation, by means of a communication form conforming to the model in annex 2 to this Regulation.
17. PRODUCTION DEFINITELY DISCONTINUED
- 17.1. If the holder of the approval completely ceases to manufacture a type of vehicle approved in accordance with this Regulation, he shall so inform the authority which granted the approval. Upon receiving the relevant communication, that authority shall inform thereof the other Parties to the 1958 Agreement applying this Regulation by means of a communication form conforming to the model in annex 2 to this Regulation.

18. NAMES AND ADDRESSES OF TECHNICAL SERVICES RESPONSIBLE FOR CONDUCTING APPROVAL TESTS AND OF ADMINISTRATIVE DEPARTMENTS

- 18.1. The Contracting Parties to the 1958 Agreement applying this Regulation shall communicate to the United Nations secretariat the names and addresses of the technical services responsible for conducting approval tests and of the administrative departments which grant approval and to which forms certifying approval or extension or refusal or withdrawal of approval or production definitely discontinued issued in other countries, are to be sent.

PART III

APPROVAL OF SPEED LIMITATION DEVICES (SLD)

19. APPLICATION FOR APPROVAL OF AN SLD

- 19.1. The application for approval of an SLD must be submitted by the manufacturer of the SLD or by his duly accredited representative.
- 19.2. For each type of SLD the application must be accompanied by:
- 19.2.1. Documentation in triplicate giving a description of the technical characteristics of the SLD and the method of its installation on each make and type of vehicle for which the SLD is intended to be installed;
- 19.2.2. Five samples of the type of SLD: the samples must be clearly and indelibly marked with the applicant's trade name or mark and the type designation;
- 19.2.3. A vehicle or an engine (in the case of testing on an engine bench) fitted with the SLD to be type approved, chosen by the applicant in agreement with the technical service responsible for conducting approval tests.
- 19.3. The competent authority shall verify the existence of satisfactory arrangements for ensuring effective control of the conformity of production before type approval is granted.

20. APPROVAL

- 20.1. If the SLD submitted for approval pursuant to this Regulation meets the requirements of paragraph 21 below, approval of that type of SLD shall be granted.
- 20.2. An approval number shall be assigned to each type approved. Its first two digits (00 for the Regulation in its present form) shall indicate the series of amendments incorporating the most recent major technical amendments made to the Regulation at the time of issue of the approval. The same Contracting Party may not assign the same number to another type of SLD.
- 20.3. Notice of approval, or of extension or refusal or withdrawal of approval or production definitely discontinued, of a type of SLD pursuant to this Regulation shall be communicated to the Parties to the Agreement which apply this Regulation by means of a form conforming to the model in annex 3 to this Regulation.

- 20.4. There shall be affixed, conspicuously and in a readily accessible place specified on the approval form, to every SLD conforming to a type of SLD approved under this Regulation an international approval mark consisting of:
- 20.4.1. A circle surrounding the letter "E" followed by the distinguishing number of the country which has granted approval;⁽³⁾
- 20.4.2. The number of this Regulation, followed by the letter "R", a dash and the approval number to the right of the circle prescribed in paragraph 20.4.1.
- 20.5. The approval mark shall be clearly legible and indelible.
- 20.6. Model A of annex 4 to this Regulation gives examples of arrangements of approval marks.
21. REQUIREMENTS
- 21.1. General
- 21.1.1. The SLD shall be so designed, constructed and assembled as to enable the vehicle in normal use, fitted with the SLD, to comply with the provisions of Part III of this Regulation.
- 21.1.2. In particular, the SLD must be so designed, constructed and assembled as to resist corrosion and ageing phenomena to which it may be exposed and to resist tampering in accordance with paragraph 21.1.6.
- 21.1.2.1. The set speed V_{set} must not, in any case, be capable of being increased or removed temporarily or permanently on vehicles in use. The inviolability shall be demonstrated to the technical service with documentation analysing the failure mode in which the system will be globally examined. The analysis shall show, taking into account the different states taken by the system, the consequences of a modification of the input or output states on the functioning, the possibilities to obtain these modifications by failures or by voluntary violation and the possibility of their occurrence. The analysis level will be always to the first failure.
- 21.1.2.2. The SLD and the connections necessary for its operation, except those essential for the running of the vehicle, shall be capable of being protected from any unauthorized adjustments or the interruption of its energy supply by the attachment of seals and/or the need to use special tools.
- 21.1.3. The SLD shall not actuate the vehicle's service braking system. A permanent brake (e.g. retarder) may be actuated only if it operates after the speed limitation device has restricted the fuel feed to the minimum fuel position.
- 21.1.4. The SLD must be such that it does not affect the vehicle's road speed if a positive action on the accelerator is applied when the vehicle is running at its set speed.
- 21.1.5. The SLD may allow normal accelerator control for the purposes of gear changing.

- 21.1.6. No malfunction or unauthorized interference shall result in an increase in engine power above that demanded by the position of the driver's accelerator.
- 21.1.7. The SLD shall operate satisfactorily in its electromagnetic environment without unacceptable electromagnetic disturbance for anything in this environment.
- 21.2. Tests
- 21.2.1. The tests to which the SLD presented for approval is submitted as well as the performances required are described in annex 5 to this Regulation.
22. MODIFICATION OF THE SLD TYPE AND EXTENSION OF APPROVAL
- 22.1. Every modification of the SLD type shall be notified to the administrative department which approved this type of SLD. The department may then either:
- 22.1.1. Consider that the modifications made are unlikely to have an appreciable adverse effect and that in any case the SLD still complies with the requirements, or
- 22.1.2. Require a further test report for some or all the tests described in annex 5 to this Regulation from the technical service responsible for conducting the tests.
- 22.2. Confirmation or refusal of approval, specifying the alteration, shall be communicated by the procedure specified in paragraph 20.3. above to the Parties to the 1958 Agreement which apply this Regulation.
- 22.3. The competent authority issuing the extension of approval shall assign a series number to each communication form drawn up for such an extension and inform thereof the other Parties to the 1958 Agreement applying this Regulation by means of a communication form conforming to the model in annex 3 to this Regulation.
23. CONFORMITY OF PRODUCTION
- 23.1. Every SLD approved under this Regulation shall be so manufactured as to conform to the type approved by meeting the requirements set out in paragraph 21 above.
- 23.2. In order to verify that the requirements of paragraph 23.1 are met, suitable checks of the production shall be carried out.
- 23.3. The holder of the approval shall, in particular:
- 23.3.1. Ensure existence of procedures for effective quality control of the SLD;
- 23.3.2. Have access to the testing equipment necessary for checking conformity of each approved type;
- 23.3.3. Ensure that test result data are recorded and that the annexed documents remain available for a period to be determined in agreement with the administrative service;

- 23.3.4. Analyse the results of each type of test, in order to verify and ensure the consistency of the SLD characteristics, making allowance for permissible variations in industrial production;
- 23.3.5. Ensure that for each type of SLD at least the constituent materials and the method of assembly correspond to the SLD approved. If necessary the tests prescribed in paragraph 1 of annex 5 to this Regulation shall be carried out;
- 23.3.6. Ensure that any set of samples or test components giving evidence of non-conformity in the type of test in question shall give rise to a further sampling and test. All necessary steps shall be taken to restore conformity of the corresponding production.
- 23.4. The competent authority which has granted type approval may at any time verify the conformity control methods applied in each production unit.
- 23.4.1. At every inspection, the test records and production records shall be presented to the visiting inspector.
- 23.4.2. The inspector may select samples at random to be tested in the manufacturer's laboratory. The minimum number of samples may be determined according to the results of the manufacturer's own checks.
- 23.4.3. Where the quality level appears unsatisfactory or it seems necessary to verify the validity of the tests carried out in application of paragraph 23.4.2. the inspector shall select samples to be sent to the technical service which conducted the type-approval tests.
- 23.4.4. The competent authority may carry out any test prescribed in this Regulation. The normal frequency of inspections authorized by the competent authority shall be one every two years. In cases where unsatisfactory results are found during one of these inspections, the competent authority shall ensure that all necessary steps are taken to restore conformity of production as rapidly as possible.
24. PENALTIES FOR NON-CONFORMITY OF PRODUCTION
- 24.1. The approval granted in respect of a type of SLD pursuant to this Regulation may be withdrawn if the requirements laid down in paragraph 21 above are not complied with.
- 24.2. If a Contracting Party to the 1958 Agreement applying this Regulation withdraws an approval it has previously granted, it shall forthwith so notify the other Contracting Parties applying this Regulation, by means of a communication form conforming to the model in annex 3 to this Regulation.

25. PRODUCTION DEFINITELY DISCONTINUED
- 25.1. If the holder of the approval completely ceases to manufacture a type of SLD approved in accordance with this Regulation, he shall so inform the authority which granted the approval. Upon receiving the relevant communication, that authority shall inform thereof the other Parties to the 1958 Agreement applying this Regulation by means of a communication form conforming to the model in annex 3 to this Regulation.
26. NAMES AND ADDRESSES OF TECHNICAL SERVICES RESPONSIBLE FOR CONDUCTING APPROVAL TESTS AND OF ADMINISTRATIVE DEPARTMENTS
- 26.1. The Contracting Parties to the 1958 Agreement applying this Regulation shall communicate to the United Nations secretariat the names and addresses of the technical services responsible for conducting approval tests and of the administrative departments which grant approval and to which forms certifying approval or extension or refusal or withdrawal of approval or production definitely discontinued issued in other countries, are to be sent.

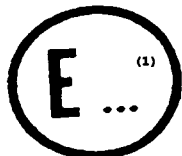
Note:

(3) 1 for Germany, 2 for France, 3 for Italy, 4 for the Netherlands, 5 for Sweden, 6 for Belgium, 7 for Hungary, 8 for the Czech and Slovak Federal Republic, 9 for Spain, 10 for Yugoslavia, 11 for the United Kingdom, 12 for Austria, 13 for Luxembourg, 14 for Switzerland, 15 (vacant), 16 for Norway, 17 for Finland, 18 for Denmark, 19 for Romania, 20 for Poland, 21 for Portugal, 22 for the Russian Federation and 23 for Greece. Subsequent numbers shall be assigned to other countries in the chronological order in which they ratify or accede to the Agreement concerning the Adoption of Uniform Conditions of Approval and Reciprocal Recognition of Approval for Motor Vehicle Equipment and Parts, and the numbers thus assigned shall be communicated by the Secretary-General of the United Nations to the Contracting Parties to the Agreement.

Annex 1

COMMUNICATION

(maximum format: A4 (210 x 297 mm))



issued by: Name of administration:

.....

concerning: (2) APPROVAL GRANTED

APPROVAL EXTENDED

APPROVAL REFUSED

APPROVAL WITHDRAWN

PRODUCTION DEFINITELY DISCONTINUED

of a vehicle type with regard to the maximum speed limitation by the vehicle's speed limiting function pursuant to Part I of Regulation No. 89.

Approval No.

Extension No.

1. Trade name or mark of the vehicle
2. Vehicle type
3. Manufacturer's name and address
4. If applicable name and address of manufacturer's representative
5. Brief description of the speed limiting function of the vehicle
6. Speed or range of speeds at which the limitation may be set
- V = ... km/h
7. Ratio of maximum engine power/unladen mass of the vehicle type

8. Highest ratio of engine speed/vehicle speed in top gear of the vehicle type
9. Vehicle submitted for approval on
10. Technical service responsible for conducting the approval tests
11. Date of report issued by that service
12. Number of report issued by that service
13. Approval granted/extended/refused/withdrawn⁽²⁾
14. Position of approval mark on the vehicle
15. Place
16. Date
17. Signature
18. The list of documents filed with the administrative service which has granted approval and available on request is annexed to this communication.

Notes

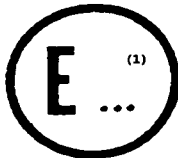
(1) Distinguishing number of the country which has granted/extended/refused/withdrawn approval (see approval provisions in the Regulation).

(2) Strike out what does not apply.

Annex 2

COMMUNICATION

(maximum format: A4 (210 x 297 mm))



issued by: Name of administration:
.....
.....
.....

concerning: (2) APPROVAL GRANTED

APPROVAL EXTENDED

APPROVAL REFUSED

APPROVAL WITHDRAWN

PRODUCTION DEFINITELY DISCONTINUED

of a vehicle type with regard to the installation of a speed limitation device (SLD) of an approved type pursuant to Part II of Regulation No. 89.

Approval No. Extension No.

- 1. Trade name or mark of the vehicle
- 2. Vehicle type
- 3. Manufacturer's name and address
- 4. If applicable name and address of manufacturer's representative
- 5. Brief description of the vehicle type as regards its speed limitation device (SLD)
- 6. Trade name or mark of the SLD(s) and its/their approval number(s)
- 7. Speed or range of speeds at which the limitation may be set
- 8. Ratio of maximum engine power/unladen mass of the vehicle type

9. Highest ratio of engine speed/vehicle speed in top gear of the vehicle type
10. Vehicle submitted for approval on
11. Technical service responsible for conducting approval
12. Date of report issued by that service
13. Number of report issued by that service
14. Approval granted/refused/extended/withdrawn⁽²⁾
15. Position of approval mark on the vehicle
16. Place
17. Date
18. Signature
19. The list of documents filed with the administration service which has granted approval and available on request is annexed to this communication.

Notes

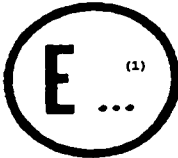
(1) Distinguishing number of the country which has granted/extended/refused/withdrawn approval (see approval provisions in the Regulation).

(2) Strike out what does not apply.

Annex 3

COMMUNICATION

(maximum format: A4 (210 x 297 mm))



issued by: Name of administration:

.....
.....
.....

concerning: (2) APPROVAL GRANTED

APPROVAL EXTENDED

APPROVAL REFUSED

APPROVAL WITHDRAWN

PRODUCTION DEFINITELY DISCONTINUED

with regard to a type of speed limitation device (SLD)
pursuant to Part III of Regulation No. 89.

Approval No. Extension No.

- 1. Trade name or mark of the SLD
- 2. Type of device
- 3. Name and address of manufacturer
- 4. If applicable name and address of manufacturer's representative
- 5. Brief description of the SLD
- 6. Type of vehicle on which the SLD has been tested
- 7. Speed or range of speeds at which the SLD may be set within the range established for the test vehicle
- 8. Ratio of maximum engine power/unladen mass of the test vehicle

9. Highest ratio of engine speed/vehicle speed in top gear of the test vehicle
10. Type(s) of vehicle(s) on which the device may be installed
11. Speed or range of speeds at which the limiter may be set within the range established for the vehicle(s) on which the device may be installed
12. Ratio of maximum engine power/unladen mass of the vehicle type(s) on which the device may be installed
13. Highest ratio of engine speed/vehicle speed in top gear of the vehicle type(s) on which the device may be installed
14. Device submitted for approval on
15. Technical service responsible for conducting approval tests
16. Date of report issued by that service
17. Number of report issued by that service
18. Approval has been granted/refused/extended/withdrawn in respect of the SLD ⁽²⁾
19. Position of approval mark on device
20. Place
21. Date
22. Signature
23. The list of documents filed with the administration service which has granted approval and available on request is annexed to this communication.

Notes

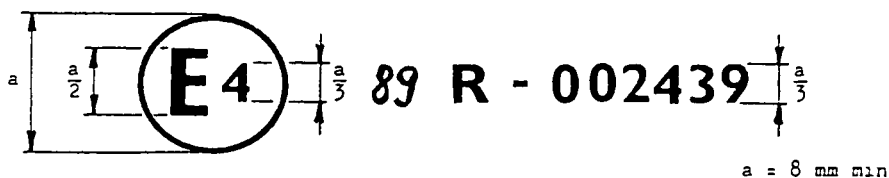
⁽¹⁾ Distinguishing number of the country which has granted/extended/refused withdrawn approval (see approval provisions in the Regulation).

⁽²⁾ Strike out what does not apply.

Annex 4

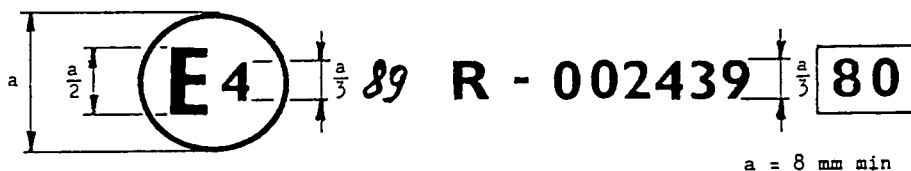
EXAMPLES OF ARRANGEMENTS OF APPROVAL MARKS

MODEL A



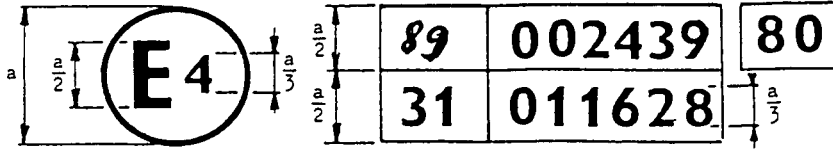
The above approval mark affixed to an SLD shows that the SLD has been approved in the Netherlands (E4), pursuant to Regulation No. 89 under approval number 002439. The first two digits of the approval number indicate that the approval was granted in accordance with the requirements of Regulation No. 89 in its original form.

MODEL B



The above approval mark affixed to a vehicle shows that the vehicle has been approved in the Netherlands (E4), pursuant to Regulation No. 89 under approval number 002439. The first two digits of the approval number indicate that the approval was granted in accordance with the requirements of Regulation No. 89 in its original form. The figure and range of figures, expressed in km/h, surrounded by a rectangle, show the set speed to which the vehicle is limited,⁽¹⁾ and the range of set speeds within which the vehicle may be limited.

MODEL C



$a = 8 \text{ mm min}$

The above approval mark affixed to a vehicle shows that the vehicle has been approved in the Netherlands (E4), pursuant to Regulations Nos. 89 and 31.⁽²⁾ The first two digits of the approval number indicate that, at the dates when the respective approvals were given, Regulation No. 31 already included the 01 series of amendments, and Regulation No. 89 was in its original form. The figure and range of figures, expressed in km/h, surrounded by a rectangle, show the set speed to which the vehicle is limited,⁽¹⁾ and the range of set speeds within which the vehicle may be limited.

Notes

⁽¹⁾ This figure may be inserted after application of the rest of the mark, when it is known where the individual vehicle will be registered. Variations of this part of the mark shall not be considered as changes in the vehicle type.

⁽²⁾ The latter number is given as an example only.

Annex 5

TESTS AND PERFORMANCE REQUIREMENTS

1. TESTS OF SPEED LIMITATION

At the request of the applicant for approval, tests shall be made in accordance with either paragraphs 1.1., 1.2. or 1.3. below.

1.1. MEASUREMENT ON TEST TRACK

1.1.1. Preparation of the vehicle

1.1.1.1. A vehicle representative of the vehicle type to be approved or an SLD representative of the type of SLD, as appropriate, shall be submitted to the technical service;

1.1.1.2. The settings of the engine of the test vehicle, particularly the fuel feed (carburettor or injection system), shall conform to the specifications of the vehicle manufacturer;

1.1.1.3. The tyres shall be bedded and the pressure shall be as specified by the manufacturer for the vehicle;

1.1.1.4. The vehicle mass shall be the unladen mass as declared by the manufacturer.

1.1.2. Characteristics of the test track

1.1.2.1. The test surface shall be suitable to enable stabilized speed to be maintained and shall be free from uneven patches. Gradients shall not exceed 2% and shall not vary by more than 1% excluding camber effects.

1.1.2.2. The test surface shall be free from standing water, snow or ice.

1.1.3. Ambient weather conditions

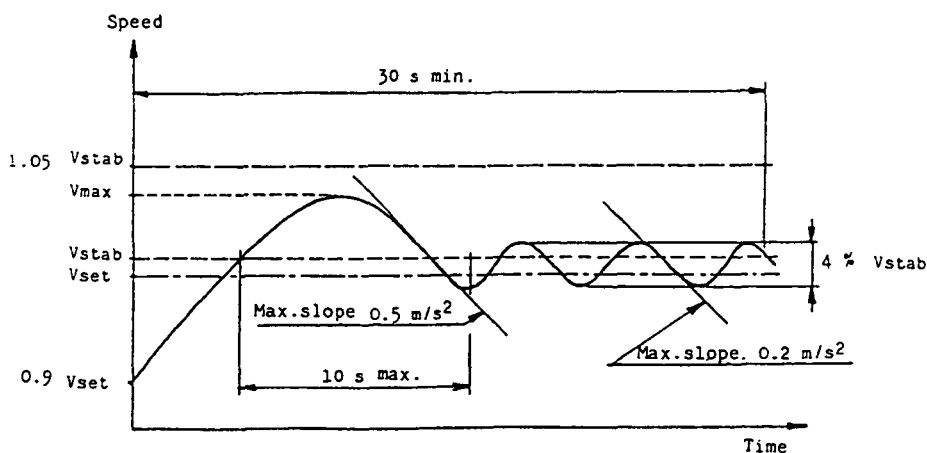
1.1.3.1. The mean wind speed measured at a height at least 1 m above the ground shall be less than 6 m/s with gusts not exceeding 10 m/s.

1.1.4. Acceleration test method: (see the figure below)

1.1.4.1. The vehicle running at a speed which is 10 km/h below the set speed shall be accelerated as much as possible using a fully positive action on the accelerator control. This action shall be maintained at least 30 seconds after the vehicle speed has been stabilized. The instantaneous vehicle speed shall be recorded during the test in order to establish the curve of the speed versus the time and during the operation of the speed limiting function or of the SLD as appropriate. The accuracy of the speed measurement shall be $\pm 1\%$. The accuracy of the time measurement shall be less than 0.1 s.

1.1.4.2. The test shall be considered satisfactory if the following conditions are met:

- 1.1.4.2.1. The stabilized speed reached by the vehicle shall not exceed the set speed ($V_{stab} \leq V_{set}$). However, a tolerance of 5% of the V_{set} value, or 5 km/h, whichever is the greater, is acceptable;
- 1.1.4.2.2. After the stabilized speed is reached for the first time:
- 1.1.4.2.2.1. V_{max} shall not exceed V_{stab} by more than 5%;
- 1.1.4.2.2.2. the rate of change of speed shall not exceed 0.5 m/s^2 when measured on a period greater than 0.1 s;
- 1.1.4.2.2.3. the stabilized speed conditions specified in 1.4.2.3. shall be attained within 10 s of first reaching V_{stab} ;
- 1.1.4.2.3. When stable speed control has been achieved:
- 1.1.4.2.3.1. speed shall not vary by more than 4% of V_{stab} or 2 km/h whichever is greater;
- 1.1.4.2.3.2. the rate of change of speed shall not exceed 0.2 m/s^2 when measured on a period greater than 0.1 s;
- 1.1.4.2.3.3. V_{stab} is the average speed calculated for a minimum time interval of 20 seconds beginning 10 seconds after first reaching V_{stab} ;
- 1.1.4.2.4. Tests in acceleration shall be carried out and the acceptance criteria verified for each gear ratio allowing in theory the set speed to be exceeded.



V_{max} is the maximum speed reached by the vehicle in the first half period of the response curve.

Figure

- 1.1.5. Test method at steady speed
- 1.1.5.1. The vehicle shall be driven at full acceleration up to the steady speed, then shall be maintained at this speed without any

modification on the test basis of at least 400 metres. The vehicle's average speed shall be measured on this test basis. The average speed measurement shall then be repeated on the same test basis, but run in the opposite direction, and under the same procedures. The stabilization speed for the whole test previously considered is the mean of the two average speeds measured for both test runs. The whole test including the calculation of the stabilization speed shall be carried out five times. The speed measurements shall be carried out with an accuracy of $\pm 1\%$, the time measurements with an accuracy of 0.1 s.

1.1.5.2. The tests shall be considered satisfactory if the following conditions are met:

1.1.5.2.1. On each test run V_{stab} shall not exceed V_{set} . However, a tolerance of 5% of the V_{set} value, or 5 km/h, whichever is the greater, is acceptable;

1.1.5.2.2. The difference between the stabilization speeds obtained during each test run shall be equal to or less than 3 km/h;

1.1.5.2.3. Tests in steady speed shall be carried out and the acceptance criteria verified for each gear ratio allowing in theory the set speed to be exceeded.

1.2. TESTS ON CHASSIS DYNAMOMETER

1.2.1. Characteristics of the chassis dynamometer

The equivalent inertia of the vehicle mass shall be reproduced on the chassis dynamometer with an accuracy of $\pm 10\%$. The speed of the vehicle shall be measured with an accuracy of $\pm 1\%$. The time shall be measured with an accuracy of 0.1 s.

1.2.2. Acceleration test method

1.2.2.1. The power absorbed by the brake during the test shall be set to correspond with the vehicle's resistance to progress at the tested speed(s). This power may be established by calculation and shall be set to an accuracy of $\pm 10\%$. At the request of the applicant, and with the agreement of the competent authority, the power absorbed may alternatively be set at 0.4 P_{max} (P_{max} is the maximum power of the engine). The vehicle running at a speed which is 10 km/h below the set speed V_{set} shall be accelerated at the maximum possibilities of the engine by using a fully positive action on the acceleration control. This action shall be maintained at least 20 seconds after the vehicle speed has been stabilized. The instantaneous vehicle speed shall be recorded during the test in order to draw the curve of the speed versus time during the operation of the speed limiting function or of the SLD as appropriate.

1.2.2.2. The test shall be considered satisfactory if the provisions of the preceding paragraph 1.1.4.2. and its subparagraphs are satisfied.

1.2.3. Test method for steady speed test

1.2.3.1. The vehicle shall be installed on the chassis dynamometer. The following acceptance criteria should be met for power absorbed by the chassis dynamometer varying progressively from the maximum power P_{max} to a value equal to $0.2 P_{max}$. The speed of the vehicle shall be recorded in the full range of power defined above. The maximum speed of the vehicle shall be determined on this range. Test and record defined above should be made five times.

1.2.3.2. The tests shall be considered satisfactory if the provisions of the preceding paragraph 1.1.5.2. and its subparagraphs are satisfied.

1.3. TEST ON ENGINE TEST BENCH

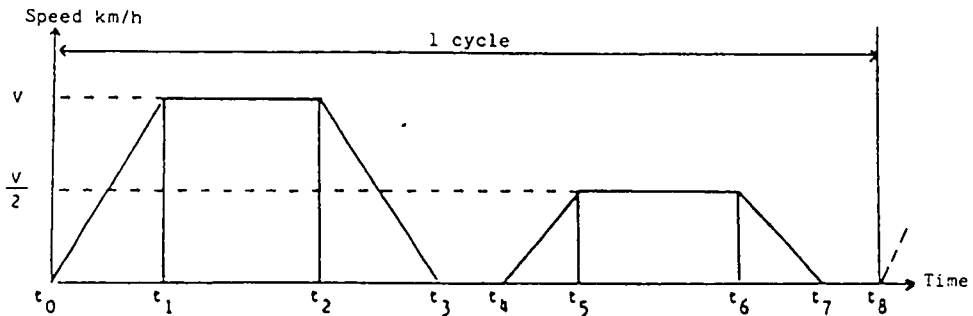
This test procedure can be used only when the applicant can demonstrate to the satisfaction of the technical services that this method is equivalent to the measurement on a test track.

2. TEST OF ENDURANCE

The speed limiting function or the SLD, as appropriate, shall be submitted to the durability test prescribed below. However, this may be omitted if the applicant demonstrates resistance to those effects.

2.1. The device is cycled on a bench simulating the attitude and the movement which the SLD would experience on the vehicle.

2.2. A functioning cycle is maintained by means of a control system supplied by the manufacturer. The diagram of the cycle is given below:



$t_0 - t_1$, $t_2 - t_3$, $t_4 - t_5$, $t_6 - t_7$: the time taken to do this operation

$t_1 - t_2 = 2$ seconds

$t_3 - t_4 = 1$ second

$t_5 - t_6 = 2$ seconds

$t_7 - t_8 = 1$ second

Five conditionings are defined hereafter. The SLD samples of the type presented for approval shall be submitted to the conditionings according to the table below:

| | First SLD | Second SLD | Third SLD | Fourth SLD |
|----------------|-----------|------------|-----------|------------|
| Conditioning 1 | X | | | |
| Conditioning 2 | | X | | |
| Conditioning 3 | | X | | |
| Conditioning 4 | | | X | |
| Conditioning 5 | | | | X |

- 2.2.1. Conditioning 1: tests at ambient temperature ($20^{\circ}\text{C} \pm 2^{\circ}\text{C}$)
Number of cycles: 50,000
- 2.2.2. Conditioning 2: tests at high temperatures
- 2.2.2.1. Electronic components
- The components shall be cycled in a climatic chamber. A temperature of $65^{\circ}\text{C} \pm 5^{\circ}\text{C}$ is maintained during the whole functioning.
Number of cycles: 12,500.
- 2.2.2.2. Mechanical components
- The components shall be cycled in a climatic chamber. A temperature of $100^{\circ}\text{C} \pm 5^{\circ}\text{C}$ is maintained during the whole functioning.
Number of cycles: 12,500.
- 2.2.3. Conditioning 3: tests at low temperatures
- In the climatic chamber used for conditioning 2, a temperature of $-20^{\circ}\text{C} \pm 5^{\circ}\text{C}$ is maintained during the whole functioning.
Number of cycles: 12,500.
- 2.2.4. Conditioning 4: tests in a salted atmosphere. (Only for components exposed to the ambient road environment.)
- The device shall be cycled in a salted atmosphere chamber. The concentration of sodium chloride is of 5% and internal temperature of the climatic chamber is of $35^{\circ}\text{C} \pm 2^{\circ}\text{C}$.
Number of cycles: 12,500.
- 2.2.5. Conditioning 5: vibration test
- 2.2.5.1. The SLD is mounted in a similar way to its mounting on the vehicle.
- 2.2.5.2. Sinusoidal vibrations shall be applied in all three planes. Logarithmic sweep shall be 1 octave per minute;

- 2.2.5.2.1. First test: frequency range 10-24 Hz, amplitude ± 2 mm;
- 2.2.5.2.2. Second test: frequency range 24-1,000 Hz for chassis and cab-mounted components, input 2.5 g. For engine-mounted components, input 5 g.
- 2.3. Acceptance criteria of the endurance tests
- 2.3.1. At the end of the endurance tests, no modification of the device's performances shall be observed regarding the set speed;
- 2.3.2. However, if any breaking down of the device occurs during one of the endurance tests, a second device can be submitted to the considered endurance tests at the manufacturer's request.

Authentic texts of the Regulation: English and French.

Registered ex officio on 1 October 1992.

ENTRY INTO FORCE of amendments to Regulation No. 16¹. * (*Uniform provisions concerning the approval of safety-belts and restraint systems for adult occupants of power-driven vehicles*) annexed to the Agreement of 20 March 1958 concerning the adoption of uniform conditions of approval and reciprocal recognition of approval for motor vehicle equipment and parts

The amendments were proposed by the Government of Italy and circulated by the Secretary-General to the Contracting Parties on 4 May 1992. They came into force on 4 October 1992, in accordance with article 12 (1) of the Agreement.

The text of the amendments (*Rev.1/Add.15/Rev.3/Amend.1 — Supplement 4 to 04 series*) reads as follows:

Paragraph 6.4.1.2.3, add at the end:

“However, if the belt adjustment device for height is constituted by the belt anchorage, as approved in accordance with the provisions of Regulation No. 14, the technical service responsible for testing may, at its discretion, apply the provisions of paragraph 7.7.1 below.”

Authentic texts of the amendments: English and French.

Registered ex officio on 4 October 1992.

¹ United Nations, *Treaty Series*, vol. 756, p. 232; vol. 820, p. 420; vol. 893, p. 330; vol. 1153, p. 435; vol. 1413, No. A-4789; vol. 1499, No. A-4789; vol. 1506, No. A-4789; vol. 1527, No. A-4789, and vol. 1548, No. A-4789.

* In United Nations *Treaty Series* volume 756, footnote indicators which are part of the authentic text appear as asterisks, starting with * as the first footnote indicator on a page.

ACCESSION to the Agreement of 20 March 1958 concerning the adoption of uniform conditions of approval and reciprocal recognition of approval for motor vehicle equipment and parts

Instrument deposited on:

6 October 1992

GREECE

(With effect from 5 December 1992.)

Registered ex officio on 6 October 1992.

N° 4789. ACCORD CONCERNANT L'ADOPTION DE CONDITIONS UNIFORMES D'HOMOLOGATION ET LA RECONNAISSANCE RÉCIPROQUE DE L'HOMOLOGATION DES ÉQUIPEMENTS ET PIÈCES DE VÉHICULES À MOTEUR. FAIT À GENÈVE, LE 20 MARS 1958¹

ENTRÉE EN VIGUEUR du Règlement n° 89 en tant qu'annexe à l'Accord susmentionné

Ledit Règlement est entré en vigueur le 1^{er} octobre 1992 à l'égard de l'Italie et du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord, conformément au paragraphe 5 de l'article 1 de l'Accord :

Règlement No 89

PRESCRIPTIONS UNIFORMES RELATIVES A L'HOMOLOGATION DES :

- I. Véhicules, en ce qui concerne la limitation de leur vitesse maximale.
- II. Véhicules, en ce qui concerne l'installation d'un dispositif limiteur de vitesse (DLV) de type homologué.
- III. Dispositifs limiteurs de vitesse (DLV).

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¹ Nations Unies, *Recueil des Traités*, vol. 335, p. 211; voir aussi vol. 516, p. 379 (rectification des textes authentiques anglais et français du paragraphe 8 de l'article 1); vol. 609, p. 291 (amendement du paragraphe 1 de l'article 1); et vol. 1059, p. 404 (rectification du texte authentique français du paragraphe 2 de l'article 12); pour les autres faits ultérieurs, voir les références données dans les Index cumulatifs n°s 4 à 18, ainsi que l'annexe A des volumes 1106, 1110, 1111, 1112, 1122, 1126, 1130, 1135, 1136, 1138, 1139, 1143, 1144, 1145, 1146, 1147, 1150, 1153, 1156, 1157, 1162, 1177, 1181, 1196, 1197, 1198, 1199, 1205, 1211, 1213, 1214, 1216, 1218, 1222, 1223, 1224, 1225, 1235, 1237, 1240, 1242, 1247, 1248, 1249, 1252, 1253, 1254, 1255, 1256, 1259, 1261, 1271, 1273, 1275, 1276, 1277, 1279, 1284, 1286, 1287, 1291, 1293, 1294, 1295, 1299, 1300, 1301, 1302, 1308, 1310, 1312, 1314, 1316, 1317, 1321, 1323, 1324, 1327, 1328, 1330, 1331, 1333, 1335, 1336, 1342, 1347, 1348, 1349, 1350, 1352, 1355, 1358, 1361, 1363, 1364, 1367, 1374, 1379, 1380, 1389, 1390, 1392, 1394, 1398, 1401, 1402, 1404, 1405, 1406, 1408, 1409, 1410, 1412, 1413, 1417, 1419, 1421, 1422, 1423, 1425, 1428, 1429, 1434, 1436, 1438, 1443, 1444, 1458, 1462, 1463, 1464, 1465, 1466, 1474, 1477, 1483, 1484, 1485, 1486, 1487, 1488, 1489, 1490, 1492, 1494, 1495, 1499, 1500, 1502, 1504, 1505, 1506, 1507, 1509, 1510, 1511, 1512, 1513, 1514, 1515, 1516, 1518, 1519, 1520, 1522, 1523, 1524, 1525, 1526, 1527, 1530, 1537, 1541, 1543, 1545, 1546, 1547, 1548, 1549, 1552, 1555, 1557, 1558, 1559, 1563, 1565, 1566, 1567, 1568, 1569, 1573, 1575, 1578, 1580, 1581, 1582, 1583, 1584, 1585, 1589, 1590, 1593, 1597, 1598, 1605, 1607, 1637, 1639, 1641, 1642, 1647, 1649, 1654, 1656, 1658, 1664, 1671, 1672, 1673, 1678, 1685, 1686, 1688 et 1689.

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Règlement No 89

PRESCRIPTIONS UNIFORMES RELATIVES A L'HOMOLOGATION DES :

- I. Véhicules, en ce qui concerne la limitation de leur vitesse maximale.
- II. Véhicules, en ce qui concerne l'installation d'un dispositif limiteur de vitesse (DLV) de type homologué.
- III. Dispositifs limiteurs de vitesse (DLV).

1. DOMAINE D'APPLICATION

1.1 Le présent Règlement s'applique :

1.1.1 SECTION I : aux véhicules des catégories ⁽¹⁾ M3, N2 et N3 ⁽²⁾ équipés d'un DLV qui n'a pas fait l'objet d'une homologation de type séparée, conformément à la Section III du présent Règlement, ou qui a été conçu et/ou équipé de telle sorte que ses constituants puissent être considérés comme remplissant totalement ou partiellement la fonction du DLV.

1.1.2 SECTION II : à l'installation sur des véhicules des catégories M3, N2 et N3, de DLV ayant fait l'objet d'une homologation de type, conformément à la Section III du présent Règlement.

1.1.3 SECTION III : aux DLV devant équiper des véhicules des catégories M3, N2 et N3.

1.2 Objet

Le but du présent Règlement est de limiter à une valeur spécifiée la vitesse maximale sur route des véhicules lourds de transport de marchandises et de voyageurs. Le moyen utilisé est un dispositif limiteur de vitesse (DLV) ou l'attribution d'une fonction de limitation de vitesse au système du véhicule dont la fonction essentielle est de contrôler l'alimentation du moteur en carburant.

2. DEFINITIONS

2.1 Aux fins du présent Règlement, on entend par :

- 2.1.1 "vitesse limitée V", la vitesse maximale du véhicule telle que ni sa conception ni son équipement ne lui permettent de réagir à une pression franche sur la commande d'accélérateur;
- 2.1.2 "vitesse fixée Vfix", la vitesse moyenne prévue du véhicule pendant les essais à vitesse stabilisée;
- 2.1.3 "vitesse stabilisée Vstab", la vitesse moyenne du véhicule dans les conditions définies au paragraphe 1.1.4.2.3 de l'annexe 5 du présent Règlement;
- 2.1.4 "vitesse maximale Vmax", la vitesse maximale atteinte par le véhicule lors de la première demi-période de la courbe telle que définie à la figure de l'annexe 5 (paragraphe 1.1.4.2.4).

- 2.2 Aux fins de la Section I du présent Règlement, on entend par :
- 2.2.1 "homologation d'un véhicule", l'homologation d'un type de véhicule en ce qui concerne la limitation de sa vitesse.
- 2.3 Aux fins de la Section II du présent Règlement, on entend par :
- 2.3.1 "homologation d'un véhicule", l'homologation d'un type de véhicule en ce qui concerne l'installation d'un DLV d'un type homologué conformément à la Section III du présent Règlement.
- 2.4 Aux fins des Sections I et II du présent Règlement, on entend par :
- 2.4.1 "type de véhicule", des véhicules ne présentant pas entre eux de différences essentielles, telles que :
- 2.4.1.1 la marque et le type du DLV, s'ils en sont équipés;
- 2.4.1.2 la plage de vitesses auxquelles il est possible de fixer la limitation dans la fourchette définie pour le véhicule d'essai;
- 2.4.1.3 le rapport puissance maximale/masse à vide, inférieur ou égal à celui du véhicule d'essai; et
- 2.4.1.4 le rapport maximum régime moteur/vitesse du véhicule sur le rapport le plus élevé, inférieur ou égal à celui du véhicule d'essai;
- 2.5 par "masse à vide", la masse du véhicule en ordre de marche sans équipage, passagers ni chargement, mais avec son plein de carburant, son outillage normal de bord et la roue de secours, le cas échéant.
- 2.6 Aux fins de la Section III du présent Règlement, on entend par :
- 2.6.1 "dispositif limiteur de vitesse (DLV)", un dispositif dont la fonction essentielle est de réguler l'alimentation du moteur en carburant, afin de limiter la vitesse du véhicule à la valeur prescrite;
- 2.6.2 "homologation d'un DLV", l'homologation d'un type de DLV, conformément aux prescriptions du paragraphe 21 ci-après;
- 2.6.3 "type de DLV", des DLV ne présentant pas entre eux de différences essentielles, telles que :
- la marque et le type;
 - la plage des valeurs de vitesse auxquelles ils peuvent être réglés;
 - le mode de régulation de l'alimentation du moteur en carburant.

SECTION I

HOMOLOGATION DES VEHICULES QUANT A LA LIMITATION
DE LEUR VITESSE MAXIMALE

3. DEMANDE D'HOMOLOGATION
- 3.1 La demande d'homologation d'un type de véhicule relativement à la limitation de vitesse doit être présentée par le constructeur du véhicule ou par son représentant accrédité.
- 3.2 Elle doit être accompagnée des documents mentionnés ci-dessous, en triple exemplaire, ainsi que des renseignements suivants :
- 3.2.1 une description détaillée du type du véhicule et des pièces du véhicule liées à la limitation de vitesse, y compris les renseignements et les documents cités en annexe 1 du présent Règlement;
- 3.2.2 un véhicule représentatif du type devant être homologué doit être présenté au service technique chargé des essais d'homologation;
- 3.2.3 un véhicule ne comprenant pas tous les composants propres au type peut être admis pour les essais, à condition que le demandeur puisse convaincre l'autorité compétente, que l'absence des composants omis n'a aucune incidence sur les résultats des vérifications, en ce qui concerne les prescriptions du présent Règlement.
- 3.3 L'autorité compétente doit vérifier l'existence de dispositions satisfaisantes permettant d'assurer des contrôles effectifs de la conformité de la production, avant que l'homologation de type ne soit accordée.
4. HOMOLOGATION
- 4.1 Si le véhicule présenté pour homologation conformément au présent Règlement satisfait aux prescriptions du paragraphe 5 ci-après, l'homologation de type lui est accordée.
- 4.2 Un numéro d'homologation doit être attribué à chaque type homologué. Les deux premiers chiffres de ce numéro (00 pour le Règlement sous sa forme actuelle) doivent indiquer la série d'amendements correspondant aux modifications techniques essentielles les plus récentes apportées au Règlement, à la date de délivrance de l'homologation. Une Partie contractante ne peut attribuer le même numéro à un autre type de véhicule.
- 4.3 L'homologation ou encore l'extension ou le refus ou le retrait de l'homologation, ou l'arrêt définitif de la production d'un type de véhicule, conformément au présent Règlement, doit être communiqué aux Parties contractantes qui appliquent le présent Règlement, au moyen d'une fiche de communication conforme au modèle présenté en annexe 1 du présent Règlement.

- 4.4 Une marque d'homologation internationale doit être apposée dans un emplacement visible et facilement accessible, spécifié dans la fiche d'homologation, sur chaque véhicule conforme à un type de véhicule homologué en vertu du présent Règlement. Cette marque se compose :
- 4.4.1 d'un cercle entourant la lettre "E", suivi du numéro distinctif du pays qui a accordé l'homologation ⁽³⁾
- 4.4.2 du numéro du présent Règlement, suivi de la lettre "R", d'un tiret et du numéro d'homologation à droite du cercle spécifié au paragraphe 4.4.1;
- 4.4.3 du symbole supplémentaire suivant : un rectangle entourant une (ou plusieurs) valeur(s), exprimant la vitesse fixée (ou une plage de vitesses fixées) en km/h (et en mile/h, si le demandeur le souhaite).
- 4.5 Si le véhicule est conforme à un type de véhicule homologué, en vertu d'un ou de plusieurs autres Règlements annexés à l'Accord, dans le pays qui a accordé l'homologation en application du présent Règlement, il n'est pas nécessaire de répéter le symbole prescrit au paragraphe 4.4.1; en pareil cas, le numéro du Règlement et celui de l'homologation, ainsi que les symboles de tous les Règlements en vertu desquels l'homologation a été accordée dans le pays qui a accordé l'homologation en application du présent Règlement, doivent être placés dans des colonnes verticales à droite du symbole prescrit au paragraphe 4.4.1.
- 4.6 La marque d'homologation doit être nettement lisible et indélébile.
- 4.7 La marque d'homologation doit être placée à proximité de la plaque signalétique du véhicule apposée par le fabricant ou sur cette dernière.
- 4.8 On trouve des exemples de marques d'homologation à l'annexe 4 du présent Règlement (modèles B et C).
- 4.9 Outre les prescriptions relatives au marquage, spécifiées au paragraphe 4.4 ci-dessus, les Parties contractantes à l'Accord appliquant le présent Règlement peuvent exiger que le véhicule soit muni d'une plaque située dans un emplacement visible et facilement accessible à l'intérieur de l'habitacle et indiquant de façon claire et indélébile :
- 4.9.1 la mention "LIMITEUR DE VITESSE INSTALLE" (ou d'autres mentions ayant une signification similaire);
- 4.9.2 le nom ou la marque du matériel d'étalonnage du DLV (le cas échéant);
- 4.9.3 un cercle entourant la lettre "E", suivi du numéro distinctif du pays ayant accordé l'homologation et du numéro du présent Règlement, suivi de la lettre "R"; et
- 4.9.4 la vitesse fixée en km/h (et en mile/h sur demande) à laquelle le véhicule est réglé.

5. PRESCRIPTIONS

5.1 Généralités

- 5.1.1 La limitation de vitesse doit être telle que, en utilisation normale et en dépit des vibrations auxquelles il est susceptible d'être soumis, le véhicule est conforme aux prescriptions de la Section I du présent Règlement.
- 5.1.2 En particulier, le DLV installé sur le véhicule doit être conçu, fabriqué et monté de manière à résister aux phénomènes de corrosion et de vieillissement auxquels il est susceptible d'être soumis et être inviolable, conformément au paragraphe 5.1.6 ci-dessous.
- 5.1.2.1 La limite fixée ne doit, en aucun cas, pouvoir être augmentée ou annulée sur des véhicules en service, que ce soit de manière provisoire ou permanente. L'inviolabilité doit être démontrée au service technique, en se fondant sur un dossier analysant le mode de défaillance dans lequel le système sera examiné dans son ensemble. L'analyse doit indiquer, compte tenu des différents états sous lesquels peut se présenter le système, les conséquences d'une modification des états d'entrée et de sortie sur le fonctionnement, les possibilités d'obtenir ces modifications par des défaillances ou par une violation volontaire et leur éventualité. L'analyse doit toujours commencer dès la première défaillance.
- 5.1.2.2 La fonction de limitation de vitesse et les branchements nécessaires à sa mise en oeuvre, à l'exception de ceux qui sont indispensables au fonctionnement du véhicule, doivent pouvoir être protégés contre tout réglage non autorisé ou contre l'interruption de son alimentation électrique, au moyen d'un plomb et/ou d'un dispositif de fermeture nécessitant l'utilisation d'un outillage spécial.
- 5.1.3 La fonction de limitation de vitesse ne doit pas faire intervenir le frein de service du véhicule. L'intervention d'un frein permanent (par exemple un ralentisseur) n'est autorisée que si elle se fait une fois que la fonction de limitation de vitesse a réduit au minimum l'alimentation en carburant.
- 5.1.4 La fonction de limitation de vitesse doit être telle que la vitesse du véhicule sur route ne varie pas en cas de pression sur l'accélérateur alors que le véhicule roule à la vitesse fixée.
- 5.1.5 La fonction de limitation de vitesse doit permettre une commande normale de l'accélérateur pour le changement de rapport.
- 5.1.6 Aucun défaut fonctionnel ni aucune intervention non autorisée ne doivent donner au moteur une puissance supérieure à celle correspondant à la position de la pédale d'accélérateur.
- 5.1.7 La fonction de limitation de vitesse doit être commandée indépendamment de l'accélérateur utilisé si le conducteur peut, en position assise sur son siège, actionner plusieurs commandes d'accélérateur.

- 5.1.8 La fonction de limitation de vitesse doit s'exercer de façon satisfaisante, sans engendrer de perturbation électromagnétique intolérable à proximité.
- 5.1.9 Le demandeur de l'homologation doit fournir un dossier décrivant les procédures de contrôle et d'étalonnage. Il doit être possible de vérifier le bon état de marche de la fonction de limitation de vitesse alors que le véhicule est à l'arrêt (par exemple, lors d'un contrôle de conformité de la production ou d'une visite périodique).
- 5.1.10 Tous les éléments nécessaires à la bonne marche de la fonction de limitation de vitesse doivent fonctionner chaque fois que le véhicule est en marche.
- 5.2 Essais
- Les essais de limitation de vitesse auxquels le véhicule présenté à l'homologation est soumis, ainsi que l'efficacité de la limitation prescrite, sont décrits dans l'annexe 5 du présent Règlement. A la demande du constructeur et avec l'accord de l'autorité chargée de l'homologation de type, les véhicules dont la vitesse limitée théorique ne peut dépasser la vitesse fixée peuvent être dispensés des essais spécifiés à l'annexe 5, sous réserve que les prescriptions du présent Règlement soient satisfaites.
6. MODIFICATIONS DU TYPE DE VEHICULE ET EXTENSION DE L'HOMOLOGATION
- 6.1 Toute modification du type de véhicule doit être signalée au service administratif ayant homologué le type de véhicule, qui peut alors :
- 6.1.1 soit considérer que les modifications apportées ne sont pas de nature à avoir un effet défavorable significatif et que, dans tous les cas, le véhicule demeure conforme aux prescriptions;
- 6.1.2 soit exiger un nouveau procès-verbal d'essai de la part du service technique chargé des essais.
- 6.2 La confirmation ou le refus d'homologation doit être adressé, avec la modification, aux Parties contractantes à l'Accord de 1958 qui appliquent le présent Règlement, conformément à la procédure spécifiée au paragraphe 4.3 ci-dessus.
- 6.3 L'autorité compétente qui délivre l'extension d'homologation doit attribuer un numéro de série à chaque fiche de communication, établie pour ladite extension, et elle en informe les autres Parties à l'Accord de 1958 appliquant le présent Règlement au moyen d'une fiche de communication conforme au modèle décrit à l'annexe 1 du présent Règlement.
7. CONFORMITE DE LA PRODUCTION
- 7.1 Tout véhicule homologué en application du présent Règlement doit être fabriqué de manière conforme au type homologué en satisfaisant aux prescriptions spécifiées au paragraphe 5 ci-dessus.

- 7.2 Afin de vérifier que les prescriptions spécifiées au paragraphe 7.1 sont satisfaites, il est nécessaire d'effectuer des contrôles appropriés de la production.
- 7.3 Le titulaire de l'homologation doit notamment :
- 7.3.1 s'assurer qu'il existe des procédures permettant un contrôle efficace de la qualité du véhicule;
- 7.3.2 avoir accès au matériel d'essai nécessaire au contrôle de la conformité de chaque type homologué;
- 7.3.3 s'assurer que les résultats des essais sont enregistrés et que les documents joints demeurent disponibles pendant une période à déterminer conjointement avec le service administratif;
- 7.3.4 analyser les résultats de chaque type d'essai, afin de s'assurer de la cohérence des caractéristiques du véhicule, en tenant compte des variations admissibles de la production industrielle;
- 7.3.5 s'assurer que chaque type de véhicule est soumis à un nombre suffisant de contrôles et d'essais, conformément aux procédures adoptées en concertation avec l'autorité compétente;
- 7.3.6 s'assurer que tout jeu d'échantillons ou d'éléments d'essai prouvant la non-conformité dans le type d'essai considéré, doit donner lieu à un échantillonnage et à un essai supplémentaires. Toutes les mesures nécessaires doivent être prises pour rétablir la conformité de la production correspondante.
- 7.4 L'autorité compétente qui a accordé l'homologation de type peut, à tout moment, vérifier les méthodes de contrôle de la conformité employées dans chaque unité de production.
- 7.4.1 A chaque inspection, les procès-verbaux d'essai et de production doivent être présentés à l'inspecteur.
- 7.4.2 L'inspecteur peut choisir au hasard des échantillons pour les soumettre à des essais dans le laboratoire du constructeur. Le nombre minimum d'échantillons peut être déterminé en fonction des résultats des contrôles effectués par le constructeur lui-même.
- 7.4.3 Si le niveau de qualité ne semble pas satisfaisant ou s'il semble nécessaire de vérifier la validité des essais effectués en vertu du paragraphe 7.4.2., l'inspecteur doit choisir des échantillons qui sont ensuite envoyés au service technique qui a effectué les essais d'homologation de type.
- 7.4.4 L'autorité compétente peut effectuer tout essai prescrit par le présent Règlement. La fréquence normale des inspections permises par l'autorité compétente doit être d'une fois tous les deux ans. Si une inspection ne donne pas de résultats satisfaisants, l'autorité compétente doit s'assurer que toutes les mesures sont prises pour rétablir, dans les plus brefs délais, la conformité de la production.

8. SANCTIONS POUR NON-CONFORMITE DE LA PRODUCTION
- 8.1 L'homologation délivrée pour un type de véhicule, en application du présent Règlement, peut être retirée si les prescriptions spécifiées au paragraphe 5 ci-dessus ne sont pas satisfaites.
- 8.2 Si une Partie contractante à l'Accord de 1958 appliquant le présent Règlement retire une homologation qu'elle avait préalablement accordée, elle est tenue d'en aviser immédiatement les autres Parties à l'Accord appliquant le présent Règlement, au moyen d'une fiche de communication conforme au modèle de l'annexe 1 du présent Règlement.
9. ARRÊT DEFINITIF DE LA PRODUCTION
- 9.1 Si le titulaire de l'homologation arrête définitivement la fabrication d'un type de véhicule homologué en vertu du présent Règlement, il doit en informer l'autorité qui a délivré l'homologation, laquelle à son tour en avisera les autres Parties à l'Accord de 1958 appliquant le présent Règlement, au moyen d'une fiche de communication conforme au modèle de l'annexe 1 du présent Règlement.
10. NOMS ET ADRESSES DES SERVICES TECHNIQUES CHARGES DES ESSAIS D'HOMOLOGATION ET DES SERVICES ADMINISTRATIFS
- 10.1 Les Parties contractantes à l'Accord de 1958 appliquant le présent Règlement doivent communiquer au Secrétariat de l'Organisation des Nations Unies, les noms et adresses des services techniques chargés des essais d'homologation et ceux des services administratifs qui délivrent l'homologation et auxquels doivent être envoyées les fiches d'homologation ou d'extention, de refus, de retrait d'homologation, ou d'arrêt définitif de la production, délivrées dans d'autres pays.

SECTION II

HOMOLOGATION DES VEHICULES QUANT A L'INSTALLATION D'UN DISPOSITIF LIMITEUR DE VITESSE (DLV) D'UN TYPE HOMOLOGUE

11. DEMANDE D'HOMOLOGATION
- 11.1 La demande d'homologation d'un type de véhicule relative à l'installation d'un DLV d'un type homologué doit être présentée par le constructeur du véhicule ou par son représentant accrédité.
- 11.2 Elle doit être accompagnée des documents mentionnés ci-dessous, en triple exemplaire, ainsi que des renseignements suivants :
- 11.2.1 une description détaillée du type du véhicule et des pièces du véhicule liées à la limitation de vitesse, y compris les renseignements et les documents cités en annexe 2 du présent Règlement;
- 11.2.2 si l'autorité compétente le demande, il faudra aussi fournir la fiche de communication concernant l'homologation de type (voir annexe 3 du présent Règlement) de chaque type de DLV;

- 11.2.3 un véhicule représentatif du type devant être homologué et équipé d'un DLV de type homologué doit être présenté au service technique;
- 11.2.3.1. un véhicule ne comprenant pas tous les composants propres au type peut être admis, à condition que le demandeur puisse convaincre l'autorité compétente que l'absence des composants omis n'a aucune incidence sur les résultats des vérifications, en ce qui concerne les prescriptions du présent Règlement.
- 11.3 L'autorité compétente doit vérifier l'existence de dispositions satisfaisantes permettant d'assurer des contrôles effectifs de la conformité de la production, avant que l'homologation de type ne soit accordée.
12. HOMOLOGATION
- 12.1 Si le véhicule présenté pour homologation conformément au présent Règlement est équipé d'un DLV homologué et satisfait aux prescriptions du paragraphe 13 ci-après, l'homologation de type lui est accordée.
- 12.2 Un numéro d'homologation doit être attribué à chaque type homologué. Les deux premiers chiffres de ce numéro (00 pour le Règlement sous sa forme actuelle) doivent indiquer la série d'amendements correspondant aux modifications techniques essentielles les plus récentes apportées au Règlement, à la date de délivrance de l'homologation. Une Partie contractante ne peut attribuer le même numéro à un autre type de véhicule.
- 12.3 L'homologation ou encore l'extension, le refus ou le retrait de l'homologation ou l'arrêt définitif de la production, d'un type de véhicule, conformément au présent Règlement, doit être communiqué aux Parties contractantes qui appliquent le présent Règlement, au moyen d'une fiche conforme au modèle présenté en annexe 2 du présent Règlement.
- 12.4 Une marque d'homologation internationale doit être apposée dans un emplacement visible et facilement accessible, spécifié dans la fiche d'homologation, sur chaque véhicule conforme à un type de véhicule homologué en vertu du présent Règlement. Cette marque se compose :
- 12.4.1 d'un cercle entourant la lettre "E", suivi du numéro distinctif du pays qui a accordé l'homologation ⁽³⁾
- 12.4.2 du numéro du présent Règlement, suivi de la lettre "R", d'un tiret et du numéro d'homologation à droite du cercle spécifié au paragraphe 12.4.1;
- 12.4.3 du symbole supplémentaire suivant : un rectangle entourant plusieurs valeurs exprimées en km/h (et en mile/h, si le demandeur le souhaite) correspondant à la plage de vitesses auxquelles le DLV peut être réglé.
- 12.5 Si le véhicule est conforme à un type de véhicule homologué, en vertu d'un ou de plusieurs autres Règlements annexés à l'Accord, dans le pays qui a accordé l'homologation en application du présent Règlement, il n'est pas nécessaire de répéter le symbole

prescrit au paragraphe 12.4.1; en pareil cas, le numéro du Règlement et celui de l'homologation, ainsi que les symboles de tous les Règlements en vertu desquels l'homologation a été accordée dans le pays qui a accordé l'homologation en application du présent Règlement, doivent être placés dans des colonnes verticales à droite du symbole prescrit au paragraphe 12.4.1.

- 12.6 La marque d'homologation doit être nettement lisible et indélébile.
- 12.7 La marque d'homologation doit être placée à proximité de la plaque signalétique du véhicule apposée par le fabricant ou sur cette dernière.
- 12.8 On trouvera des exemples de marques d'homologation à l'annexe 4 du présent Règlement (modèles B et C).
- 12.9 Outre les prescriptions relatives au marquage, spécifiées au paragraphe 12.4 ci-dessus, les Parties contractantes à l'Accord appliquant le présent Règlement, peuvent exiger que le véhicule soit muni d'une plaque située dans un emplacement visible et facilement accessible à l'intérieur de l'habitacle et indiquant de façon claire et indélébile :
- 12.9.1 la mention "LIMITEUR DE VITESSE INSTALLE" (ou d'autres mentions ayant une signification similaire);
- 12.9.2 le nom ou la marque du matériel d'étalonnage du DLV (le cas échéant);
- 12.9.3 un cercle entourant la lettre "E", suivi du numéro distinctif du pays ayant accordé l'homologation et du numéro du présent Règlement, suivi de la lettre "R"; et
- 12.9.4 la vitesse fixée en km/h (et en mile/h sur demande) à laquelle le véhicule est réglé.

13. PRESCRIPTIONS D'INSTALLATION D'UN DLV HOMOLOGUE

13.1 Généralités

- 13.1.1 Le DLV doit être installé de telle sorte que, en utilisation normale et en dépit des vibrations auxquelles il est susceptible d'être soumis, le véhicule soit conforme aux prescriptions de la section II du présent Règlement.
- 13.1.2 Le document d'information doit indiquer comment est assurée l'inviolabilité du DLV. L'analyse doit toujours commencer dès la première défaillance.
- 13.1.3 La fonction de limitation de vitesse doit être commandée indépendamment de l'accélérateur utilisé si le conducteur peut, en position assise sur son siège, actionner plusieurs commandes d'accélérateur.
- 13.1.4 Le demandeur de l'homologation doit fournir un dossier décrivant les procédures de contrôle et d'étalonnage. Il doit être possible de vérifier le bon état de marche de la fonction de limitation de vitesse, alors que le véhicule est à l'arrêt

(par exemple, lors d'un contrôle de conformité de la production ou d'une visite périodique).

- 13.1.5 Tous les éléments nécessaires à la bonne marche de la fonction du DLV doivent fonctionner chaque fois que le véhicule est en marche.
- 13.1.6 La fonction de limitation de vitesse ne doit pas faire intervenir le frein de service du véhicule. L'intervention d'un frein permanent (par exemple un ralentisseur) n'est autorisée que si elle se fait une fois que la fonction de limitation de vitesse a réduit au minimum l'alimentation en carburant.
14. MODIFICATIONS DU TYPE DE VEHICULE ET EXTENSION DE L'HOMOLOGATION
- 14.1 Toute modification du type de véhicule doit être signalée au service administratif ayant homologué le type de véhicule, qui peut alors :
- 14.1.1 soit considérer que les modifications apportées ne sont pas de nature à avoir un effet défavorable significatif et que, dans tous les cas, le véhicule demeure conforme aux prescriptions;
- 14.1.2 soit exiger un nouveau procès-verbal du service technique.
- 14.2 La confirmation ou le refus d'homologation doit être adressé, avec la modification, aux Parties contractantes à l'Accord de 1958 qui appliquent le présent Règlement, conformément à la procédure spécifiée au paragraphe 12.3 ci-dessus.
- 14.3 L'autorité compétente qui délivre l'extension d'homologation doit attribuer un numéro de série à chaque fiche de communication, établie pour ladite extension, et elle en informe les autres Parties à l'Accord de 1958 appliquant le présent Règlement au moyen d'une fiche de communication conforme au modèle décrit à l'annexe 2 du présent Règlement.
15. CONFORMITE DE LA PRODUCTION
- 15.1 Tout véhicule homologué en application du présent Règlement doit être fabriqué de manière conforme au type homologué en satisfaisant aux prescriptions spécifiées au paragraphe 13 ci-dessus.
- 15.2 Afin de vérifier que les prescriptions spécifiées au paragraphe 15.1 ci-dessus sont satisfaites, il est nécessaire d'effectuer des contrôles appropriés de la production.
- 15.3 Le titulaire de l'homologation doit notamment :
- 15.3.1 s'assurer qu'il existe des procédures permettant un contrôle efficace de la qualité des véhicules, en ce qui concerne tous les aspects se rapportant au respect des prescriptions énoncées au paragraphe 13 ci-dessus;
- 15.3.2 s'assurer que chaque véhicule homologué est soumis à un nombre suffisant de contrôles en ce qui concerne l'installation d'un DLV homologué, de telle sorte que tous les véhicules produits soient conformes aux spécifications des véhicules soumis à l'essai d'homologation;

- 15.3.3 si les contrôles effectués en application du paragraphe 15.3.2 ci-dessus montrent qu'un ou plusieurs véhicules n'est pas conforme aux prescriptions énoncées au paragraphe 13 ci-dessus, toutes les mesures nécessaires sont prises pour rétablir la conformité de la production correspondante.
- 15.4 L'autorité compétente qui a délivré l'homologation de type peut à tout moment vérifier les méthodes de contrôle de la conformité appliquées dans chaque unité de production. Elle peut aussi procéder à des contrôles aléatoires sur des véhicules construits en série, pour s'assurer qu'ils sont conformes aux prescriptions énoncées au paragraphe 13 ci-dessus.
- 15.5 Si ces vérifications et contrôles ne donnent pas des résultats satisfaisants conformément au paragraphe 15.4 ci-dessus, l'autorité compétente veille à ce que toutes les mesures nécessaires soient prises pour rétablir, dans les plus brefs délais, la conformité de la production.
- 15.6 La fréquence normale des inspections permises par l'autorité compétente doit être d'une fois tous les deux ans. Si une inspection ne donne pas de résultats satisfaisants, l'autorité compétente doit s'assurer que toutes les mesures sont prises pour rétablir, dans les plus brefs délais, la conformité de la production.
16. SANCTIONS POUR NON-CONFORMITE DE LA PRODUCTION
- 16.1 L'homologation délivrée pour un type de véhicule, en application du présent Règlement, peut être retirée si les prescriptions spécifiées au paragraphe 13 ci-dessus ne sont pas satisfaites.
- 16.2 Si une Partie contractante à l'Accord de 1958 appliquant le présent Règlement retire une homologation qu'elle avait préalablement accordée, elle est tenue d'en aviser immédiatement les autres Parties à l'Accord appliquant le présent Règlement, au moyen d'une fiche de communication conforme au modèle de l'annexe 2 du présent Règlement.
17. ARRÊT DÉFINITIF DE LA PRODUCTION
- 17.1 Si le titulaire de l'homologation arrête définitivement la fabrication d'un type de véhicule homologué en vertu du présent Règlement, il doit en informer l'autorité qui a délivré l'homologation, laquelle à son tour en avisera les autres Parties à l'Accord de 1958 appliquant le présent Règlement, au moyen d'une fiche de communication conforme au modèle de l'annexe 2 du présent Règlement.
18. NOMS ET ADRESSES DES SERVICES TECHNIQUES CHARGÉS DES ESSAIS D'HOMOLOGATION ET DES SERVICES ADMINISTRATIFS
- 18.1 Les Parties contractantes à l'Accord de 1958 appliquant le présent Règlement doivent communiquer au Secrétariat de l'Organisation des Nations Unies, les noms et adresses des services techniques chargés des essais d'homologation et ceux des services administratifs qui délivrent l'homologation et auxquels doivent être envoyées les fiches d'homologation ou d'extension, de refus ou de retrait d'homologation, ou d'arrêt définitif de la production, délivrées dans d'autres pays.

SECTION III

HOMOLOGATION DES DISPOSITIFS LIMITEURS DE VITESSE (DLV)

19. DEMANDE D'HOMOLOGATION D'UN DLV
- 19.1 La demande d'homologation d'un DLV doit être présentée par le fabricant du DLV ou par son représentant accrédité.
- 19.2 Pour chaque type de DLV, la demande d'homologation doit être accompagnée :
- 19.2.1 de documents en triple exemplaire décrivant les caractéristiques techniques du DLV et de la façon dont il doit être installé sur chaque marque et type de véhicule auquel il est destiné;
- 19.2.2 de cinq échantillons du type de DLV à homologuer, qui doivent porter la mention claire et indélébile du nom commercial ou de la marque du demandeur et de l'indication du type;
- 19.2.3 d'un véhicule ou d'un moteur (pour les essais au banc) équipé d'un DLV dont le type doit être homologué, choisi par le demandeur en accord avec le service technique chargé des essais d'homologation.
- 19.3 L'autorité compétente doit vérifier l'existence de dispositions satisfaisantes permettant d'assurer des contrôles effectifs de la conformité de la production avant que l'homologation de type ne soit accordée.
20. HOMOLOGATION
- 20.1 Si le DLV présenté pour homologation conformément au présent Règlement satisfait aux prescriptions du paragraphe 21 ci-après, l'homologation de type lui est accordée.
- 20.2 Un numéro d'homologation doit être attribué à chaque type homologué. Les deux premiers chiffres de ce numéro (00 pour le Règlement sous sa forme actuelle) doivent indiquer la série d'amendements correspondant aux modifications techniques essentielles les plus récentes apportées au Règlement, à la date de délivrance de l'homologation. Une Partie contractante ne peut attribuer le même numéro à un autre type de DLV.
- 20.3 L'homologation ou encore l'extension ou le refus ou le retrait de l'homologation, ou l'arrêt définitif de la production, d'un type de DLV, conformément au présent Règlement, doit être communiqué aux Parties contractantes qui appliquent le présent Règlement, au moyen d'une fiche conforme au modèle présenté en annexe 3 du présent Règlement.
- 20.4 Une marque d'homologation internationale doit être apposée dans un emplacement visible et facilement accessible, spécifié dans la fiche d'homologation, sur chaque DLV conforme à un type de DLV homologué en vertu du présent Règlement. Cette marque se compose :
- 20.4.1 d'un cercle entourant la lettre "E", suivi du numéro distinctif du pays qui a accordé l'homologation ⁽³⁾

- 20.4.2 du numéro du présent Règlement, suivi de la lettre "R", d'un tiret et du numéro d'homologation à droite du cercle spécifié au paragraphe 20.4.1.
- 20.5 La marque d'homologation doit être nettement lisible et indélébile.
- 20.6 On trouvera des exemples de marque d'homologation à l'annexe 4 du présent Règlement (modèle A).
21. PRESCRIPTIONS
- 21.1 Généralités
- 21.1.1 Le DLV doit être conçu, fabriqué et monté de telle sorte que le véhicule sur lequel il est installé soit conforme, en utilisation normale, aux prescriptions de la section III du présent Règlement.
- 21.1.2 En particulier, le DLV doit être conçu, fabriqué et monté de manière à résister aux phénomènes de corrosion et de vieillissement auxquels il est susceptible d'être soumis et être inviolable, conformément au paragraphe 21.1.6 ci-dessous.
- 21.1.2.1 La vitesse fixée V_{fix} ne doit, en aucun cas, pouvoir être augmentée ou annulée sur des véhicules en service, que ce soit de manière provisoire ou permanente. L'inviolabilité doit être démontrée au service technique, en se fondant sur un dossier analysant le mode de défaillance dans lequel le système sera examiné dans son ensemble. L'analyse doit indiquer, compte tenu des différents états sous lesquels peut se présenter le système, les conséquences d'une modification des états d'entrée et de sortie sur le fonctionnement, les possibilités d'obtenir ces modifications par des défaillances ou par une violation volontaire et leur éventualité. L'analyse doit toujours commencer dès la première défaillance.
- 21.1.2.2 Le DLV et les branchements nécessaires à sa mise en oeuvre, à l'exception de ceux qui sont indispensables au fonctionnement du véhicule, doivent pouvoir être protégés contre tout réglage non autorisé ou contre l'interruption de son alimentation électrique, au moyen d'un plomb et/ou d'un dispositif de fermeture nécessitant l'utilisation d'un outillage spécial.
- 21.1.3 Le DLV ne doit pas faire intervenir le frein de service du véhicule. L'intervention d'un frein permanent (par exemple un ralentisseur) n'est autorisée que si elle se fait une fois que la fonction de limitation de vitesse a réduit au minimum l'alimentation en carburant.
- 21.1.4 Le DLV doit être tel que la vitesse du véhicule sur route ne varie pas en cas de pression sur l'accélérateur alors que le véhicule roule à la vitesse fixée.
- 21.1.5 Le DLV doit permettre une commande normale de l'accélérateur pour le changement de rapport.
- 21.1.6 Aucun défaut fonctionnel ni aucune intervention non autorisée ne doivent donner au moteur une puissance supérieure à celle correspondant à la position de la pédale d'accélérateur.

- 21.1.7 Le DLV doit fonctionner de façon satisfaisante, sans engendrer de perturbation électromagnétique intolérable à proximité.
- 21.2 Essais
- 21.2.1 Les essais que doit subir le DLV pour son homologation et les spécifications auxquelles il doit satisfaire sont présentés dans l'annexe 5 du présent Règlement.
22. MODIFICATIONS DU TYPE DE DLV ET EXTENSION DE L'HOMOLOGATION
- 22.1 Toute modification du type de DLV doit être signalée au service administratif qui l'a homologué, et qui peut alors :
- 22.1.1 soit considérer que les modifications apportées ne sont pas de nature à avoir un effet défavorable significatif et que, dans tous les cas, le DLV demeure conforme aux prescriptions;
- 22.1.2 demander aux services techniques chargés des essais un nouveau procès-verbal d'essai pour une partie ou la totalité des essais définis à l'annexe 5 du présent Règlement.
- 22.2 La confirmation ou le refus d'homologation doit être adressé, avec la modification, aux Parties contractantes à l'Accord de 1958 qui appliquent le présent Règlement, conformément à la procédure spécifiée au paragraphe 20.3 ci-dessus.
- 22.3 L'autorité compétente qui délivre l'extension d'homologation doit attribuer un numéro de série à chaque fiche de communication, établie pour ladite extension, et en informer les autres Parties à l'Accord de 1958 appliquant le présent Règlement au moyen d'une fiche de communication conforme au modèle décrit à l'annexe 3 du présent Règlement.
23. CONFORMITE DE LA PRODUCTION
- 23.1 Tout DLV homologué en application du présent Règlement doit être fabriqué de manière conforme au type homologué en satisfaisant aux prescriptions spécifiées au paragraphe 21 ci-dessus.
- 23.2 Afin de vérifier que les prescriptions spécifiées au paragraphe 23.1 sont satisfaites, il est nécessaire d'effectuer des contrôles appropriés de la production.
- 23.3 Le titulaire de l'homologation doit notamment :
- 23.3.1 s'assurer qu'il existe des procédures permettant un contrôle efficace de la qualité du DLV;
- 23.3.2 pouvoir accéder au matériel d'essai nécessaire au contrôle de la conformité de chaque type homologué;
- 23.3.3 s'assurer que les résultats des essais sont enregistrés et que les documents joints demeurent disponibles pendant une période à déterminer conjointement avec le service administratif;
- 23.3.4 analyser les résultats de chaque type d'essai, afin de s'assurer de la cohérence des caractéristiques du DLV, en tenant compte des variations admissibles de la production industrielle;

- 23.3.5 s'assurer que, pour chaque type de DLV, au moins les éléments constitutants et la méthode de montage correspondent au DLV homologué. Le cas échéant, il faut procéder aux essais décrits au paragraphe 1 de l'annexe 5 du présent Règlement;
- 23.3.6 s'assurer que tout jeu d'échantillons ou d'éléments d'essai prouvant la non-conformité dans le type d'essai considéré, doit donner lieu à un échantillonnage et à un essai supplémentaires. Toutes les mesures nécessaires doivent être prises pour rétablir la conformité de la production correspondante.
- 23.4 L'autorité compétente qui a accordé l'homologation de type peut, à tout moment, vérifier les méthodes de contrôle de la conformité employées dans chaque unité de production.
- 23.4.1 A chaque inspection, les procès-verbaux d'essai et de production doivent être présentés à l'inspecteur.
- 23.4.2 L'inspecteur peut choisir au hasard des échantillons pour les soumettre à des essais dans le laboratoire du constructeur. Le nombre minimum d'échantillons peut être déterminé en fonction des résultats des contrôles effectués par le constructeur lui-même.
- 23.4.3 Si le niveau de qualité ne semble pas satisfaisant ou s'il semble nécessaire de vérifier la validité des essais effectués en vertu du paragraphe 23.4.2, l'inspecteur doit choisir des échantillons qui sont ensuite envoyés au service technique qui a effectué les essais d'homologation de type.
- 23.4.4 L'autorité compétente peut effectuer tout essai prescrit par le présent Règlement. La fréquence normale des inspections permises par l'autorité compétente doit être d'une fois tous les deux ans. Si une inspection ne donne pas de résultats satisfaisants, l'autorité compétente doit s'assurer que toutes les mesures sont prises pour rétablir, dans les plus brefs délais, la conformité de la production.
24. SANCTIONS POUR NON-CONFORMITE DE LA PRODUCTION
- 24.1 L'homologation délivrée pour un type de DLV, en application du présent Règlement, peut être retirée si les prescriptions spécifiées au paragraphe 21 ci-dessus ne sont pas satisfaites.
- 24.2 Si une Partie contractante à l'Accord de 1958 appliquant le présent Règlement retire une homologation qu'elle avait préalablement accordée, elle est tenue d'en aviser immédiatement les autres Parties à l'Accord appliquant le présent Règlement, au moyen d'une fiche de communication, conforme au modèle de l'annexe 3 du présent Règlement.
25. ARRÊT DÉFINITIF DE LA PRODUCTION
- 25.1 Si le titulaire de l'homologation arrête définitivement la fabrication d'un type de DLV homologué en vertu du présent Règlement, il doit en informer l'autorité qui a délivré l'homologation, laquelle à son tour en avisera les autres Parties à l'Accord de 1958 appliquant le présent Règlement, au moyen d'une fiche de communication conforme au modèle de l'annexe 3 du présent Règlement.

26. NOMS ET ADRESSES DES SERVICES TECHNIQUES CHARGÉS DES ESSAIS D'HOMOLOGATION ET DES SERVICES ADMINISTRATIFS
- 26.1 Les Parties contractantes à l'Accord de 1958 appliquant le présent Règlement doivent communiquer au Secrétariat de l'Organisation des Nations Unies, les noms et adresses des services techniques chargés des essais d'homologation et ceux des services administratifs qui délivrent l'homologation et auxquels doivent être envoyées les fiches d'homologation ou d'extension, de refus ou de retrait d'homologation, ou d'arrêt définitif de la production, délivrées dans d'autres pays.

Notes

(1) Telles que définies dans la Résolution d'ensemble sur la construction des véhicules (R.E.3) (TRANS/SC1/WP29/78 et Amend.1).

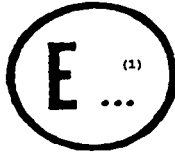
(2) Il est recommandé d'appliquer le présent Règlement aux véhicules de plus de 10 tonnes dont la limite de vitesse est inférieure à la limite de vitesse générale.

(3) 1 pour l'Allemagne, 2 pour la France, 3 pour l'Italie, 4 pour les Pays-Bas, 5 pour la Suède, 6 pour la Belgique, 7 pour la Hongrie, 8 pour la République fédérative tchèque et slovaque, 9 pour l'Espagne, 10 pour la Yougoslavie, 11 pour le Royaume-Uni, 12 pour l'Autriche, 13 pour le Luxembourg, 14 pour la Suisse, 15 (disponible), 16 pour la Norvège, 17 pour la Finlande, 18 pour le Danemark, 19 pour la Roumanie, 20 pour la Pologne, 21 pour le Portugal, 22 pour la Fédération de Russie et 23 pour la Grèce. Les numéros suivants seront attribués à d'autres pays dans l'ordre chronologique où ils ratifieront l'Accord concernant l'adoption de conditions uniformes d'homologation et la reconnaissance réciproque de l'homologation des équipements et pièces de véhicules à moteur ou adhéreront à cet accord et le Secrétaire général de l'Organisation des Nations Unies communiquera les numéros ainsi attribués aux Parties contractantes.

Annexe 1

COMMUNICATION

(Format maximal : A4 (210 x 297 mm))



de : Nom de l'administration :

Objet : ⁽²⁾ DELIVRANCE D'UNE HOMOLOGATION
 EXTENSION D'HOMOLOGATION
 REFUS D'HOMOLOGATION
 RETRAIT D'HOMOLOGATION
 ARRET DEFINITIF DE LA PRODUCTION

d'un type de véhicule en ce qui concerne la limitation de la vitesse maximale obtenue au moyen de la fonction de limitation de la vitesse du véhicule, en application de la section I du Règlement No 89

No d'homologation Extension No

1. Marque de fabrique ou de commerce du véhicule :
2. Type du véhicule
3. Nom et adresse du constructeur :

4. Le cas échéant, nom et adresse du représentant du fabricant :

5. Description sommaire de la fonction de limitation de vitesse du véhicule :

6. Vitesse ou plage de vitesses à laquelle ou auxquelles la limitation peut être fixée : V = km/h
7. Rapport puissance maximale/masse à vide du type de véhicule :

8. Rapport maximum régime moteur/vitesse du véhicule sur le rapport le plus élevé du type du véhicule :
9. Véhicule présenté à l'homologation le :

10. Service technique chargé des essais d'homologation :
11. Date du procès-verbal délivré par ce service :
12. Numéro du procès-verbal délivré par ce service :
13. L'homologation est accordée/refusée/étendue/retirée ⁽²⁾ :
14. Emplacement de la marque d'homologation sur le véhicule :
15. Fait à :
16. Date :
17. Signature :
18. La liste des documents déposés auprès du service administratif qui a délivré l'homologation, qui est annexée à la présente communication, peut être obtenue sur demande.

Notes

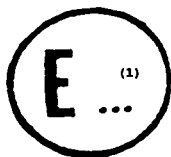
(1) Numéro distinctif du pays qui a délivré/étendu/refusé/retiré l'homologation (voir les dispositions du Règlement relatives à l'homologation).

(2) Rayer les mentions inutiles.

Annexe 2

COMMUNICATION

(Format maximal : A4 (210 x 297 mm))



de : Nom de l'administration :

.....

Objet : (2) DELIVRANCE D'UNE HOMOLOGATION
 EXTENSION D'HOMOLOGATION
 REFUS D'HOMOLOGATION
 RETRAIT D'HOMOLOGATION
 ARRET DEFINITIF DE LA PRODUCTION

d'un type de véhicule en ce qui concerne l'installation d'un dispositif
 limiteur de vitesse (DLV) homologué en application de la Section II du
 Règlement No 89

No d'homologation

Extension No

1. Marque de fabrique ou de commerce du véhicule :
2. Type du véhicule :
3. Nom et adresse du constructeur :

4. Le cas échéant, nom et adresse de son mandataire :

5. Description sommaire du type du véhicule en ce qui concerne son système
 de limitation de vitesse (DLV) :
6. Marque de fabrique ou de commerce du ou des DLV ainsi que son ou leur(s)
 numéro(s) d'homologation :
7. Vitesse ou plage de vitesses à laquelle ou auxquelles la limitation peut
 être fixée :
8. Rapport puissance maximale/masse à vide du type du véhicule :
9. Rapport maximum régime moteur/vitesse du véhicule sur le rapport le plus
 élevé du type du véhicule :
10. Véhicule présenté à l'homologation le :

11. Service technique chargé des essais d'homologation :
12. Date du procès-verbal délivré par ce service :
13. Numéro du procès-verbal délivré par ce service :
14. L'homologation est accordée/refusée/étendue/retirée ⁽²⁾ :
15. Emplacement de la marque d'homologation sur le véhicule :
16. Fait à :
17. Date :
18. Signature :
19. La liste des documents déposés auprès du service administratif qui a délivré l'homologation, qui est annexée à la présente communication, peut être obtenue sur demande.

Notes

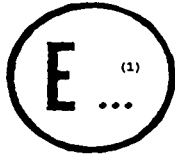
⁽¹⁾ Numéro distinctif du pays qui a délivré/étendu/refusé/retiré l'homologation (voir les dispositions du Règlement relatives à l'homologation).

⁽²⁾ Rayer les mentions inutiles.

Annexe 3

COMMUNICATION

(Format maximal : A4 (210 x 297 mm))



de : Nom de l'administration :

Objet : (2) DELIVRANCE D'UNE HOMOLOGATION
 EXTENSION D'HOMOLOGATION
 REFUS D'HOMOLOGATION
 RETRAIT D'HOMOLOGATION
 ARRÊT DÉFINITIF DE LA PRODUCTION

d'un type de dispositif limiteur de vitesse (DLV) en application de la
 Section III du Règlement No 89

No d'homologation Extension No

1. Marque de fabrique ou de commerce du DLV :
2. Type du DLV
3. Nom et adresse du fabricant :

4. Le cas échéant, nom et adresse du représentant du fabricant :

5. Description sommaire du DLV :
6. Type du véhicule sur lequel le DLV a été essayé :
7. Vitesse ou plage de vitesses à laquelle ou auxquelles le DLV peut être
 réglé dans la fourchette établie pour le véhicule d'essai :

8. Rapport puissance maximale/masse à vide du véhicule d'essai :

9. Rapport maximum régime moteur/vitesse du véhicule sur le rapport le plus
 élevé du véhicule d'essai :

10. Type du ou de(s) véhicule(s) sur le ou lesquels le DLV peut être installé :
11. Vitesse ou plage de vitesses à laquelle ou auxquelles le DLV peut être réglé dans la fourchette établie pour le ou les véhicule(s) sur lequel ou lesquels le DLV peut être installé :
12. Rapport puissance maximale/masse à vide du ou des type(s) de véhicule(s) sur lequel ou lesquels le DLV peut être installé :
13. Rapport maximum régime moteur/vitesse du véhicule sur le rapport le plus élevé du type du ou des véhicule(s) sur lequel ou lesquels le dispositif peut être installé :
14. DLV présenté à l'homologation le :
15. Service technique chargé des essais d'homologation :
16. Date du procès-verbal délivré par ce service :
17. Numéro du procès-verbal délivré par ce service :
18. L'homologation est accordée/refusée/étendue/retirée en ce qui concerne le DLV ⁽²⁾ :
19. Emplacement de la marque d'homologation sur le DLV :
20. Fait à :
21. Date :
22. Signature :
23. La liste des documents déposés auprès du service administratif qui a délivré l'homologation, qui est annexée à la présente communication, peut être obtenue sur demande.

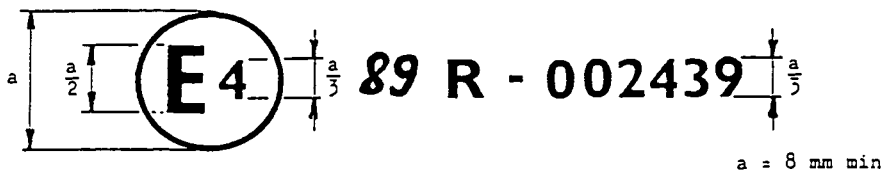
Notes

(1) Numéro distinctif du pays qui a délivré/étendu/refusé/retiré l'homologation (voir les dispositions du Règlement relatives à l'homologation).

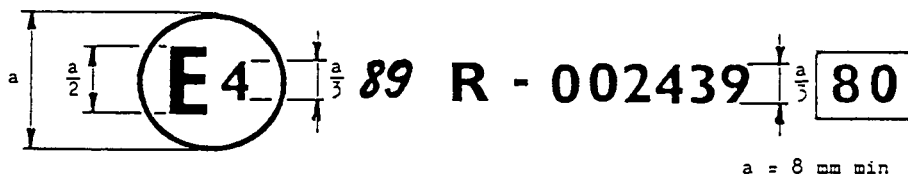
(2) Rayer les mentions inutiles.

Annexe 4

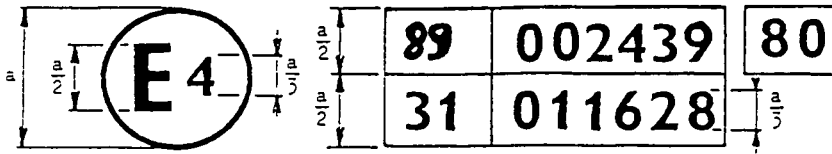
EXEMPLES DE MARQUE D'HOMOLOGATION

Modèle A

La marque d'homologation ci-dessus, apposée sur un DLV, indique que ce dernier DLV a été homologué aux Pays-Bas (E4), en application du Règlement No 89, sous le numéro d'homologation 002439. Les deux premiers chiffres de ce numéro indiquent que l'homologation a été délivrée conformément aux prescriptions du Règlement No 89 sous sa forme originale.

Modèle B

La marque d'homologation ci-dessus, apposée sur un véhicule, indique que ce dernier a été homologué aux Pays-Bas (E4), en application du Règlement No 89, sous le numéro d'homologation 002439. Les deux premiers chiffres de ce numéro indiquent que l'homologation a été délivrée conformément aux prescriptions du Règlement No 89 sous sa forme originale. La ou les valeurs ⁽¹⁾ exprimées en km/h dans un rectangle indique(nt) la vitesse fixée à laquelle le véhicule est limité, et la plage de vitesses fixées auxquelles le véhicule peut être limité.

Modèle C

$a = 8 \text{ mm min}$

La marque d'homologation ci-dessus, apposée sur un véhicule, indique que ce dernier a été homologué aux Pays-Bas (E4), en application des Règlements No 89 et No 31⁽²⁾. Les deux premiers chiffres de ces numéros indiquent que, aux dates où ces homologations ont été accordées, le Règlement No 31 comprenait déjà la série 01 d'amendements et le Règlement No 89 était sous sa forme originale. La ou les valeurs⁽¹⁾ exprimée(s) en km/h dans un rectangle indique(nt) la vitesse fixée à laquelle le véhicule est limité et la plage de vitesses auxquelles le véhicule peut être limité.

Notes

⁽¹⁾ Elle(s) peut(peuvent) être inscrite(s) après le reste de la marque, une fois connu le nom du pays où le véhicule sera immatriculé, et varier sans entraîner la modification du type du véhicule.

⁽²⁾ Ce numéro n'est donné qu'à titre d'exemple.

Annexe 5

PRESCRIPTIONS CONCERNANT LES ESSAIS ET LES PERFORMANCES

1. ESSAIS DE LIMITATION DE LA VITESSE

A la requête du demandeur, les essais doivent être effectués conformément à l'un des paragraphes 1.1, 1.2 ou 1.3 ci-dessous.

1.1 Mesure sur piste d'essai

1.1.1 Préparation du véhicule

1.1.1.1 Un véhicule représentatif du type de véhicule à homologuer, ou un DLV représentatif du type de DLV, selon le cas, doit être soumis au service technique.

1.1.1.2 Les réglages du moteur du véhicule d'essai, notamment de l'alimentation en carburant (carburateur ou injection), doivent être conformes aux spécifications du constructeur du véhicule.

1.1.1.3 Les pneumatiques doivent être rodés et gonflés à la pression préconisée par le constructeur.

1.1.1.4 La masse du véhicule doit correspondre à la masse à vide déclarée par le constructeur.

1.1.2 Caractéristiques de la piste d'essai

1.1.2.1 Le revêtement de la piste d'essai doit être de nature à permettre de rouler à vitesse stabilisée et exempt de toute irrégularité. Sa déclivité ne doit pas dépasser 2 % et ne doit pas varier de plus de 1 %, à l'exception des effets du bombement.

1.1.2.2 La piste d'essai doit être exempte d'eau stagnante, de neige ou de verglas.

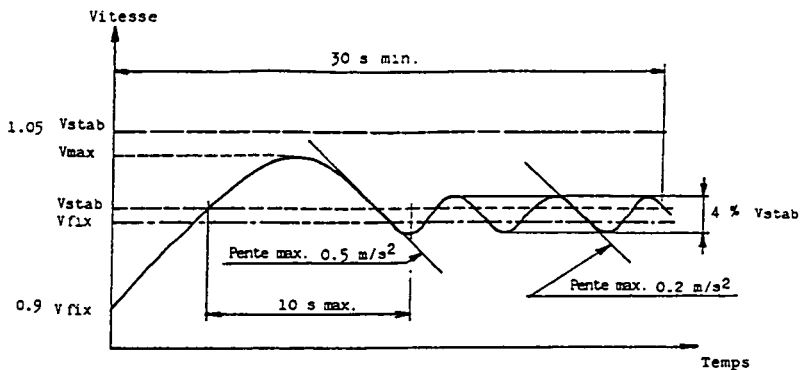
1.1.3 Conditions atmosphériques

1.1.3.1 La vitesse moyenne du vent, mesurée à une hauteur d'au moins 1 m au-dessus du niveau du sol, doit être inférieure à 6 m/s, avec des rafales ne dépassant pas 10 m/s.

1.1.4 Essai d'accélération (voir figure ci-après)

1.1.4.1 Alors qu'il roule à une vitesse inférieure de 10 km/h à la vitesse fixée, le véhicule doit être accéléré autant que possible, en exerçant une pression franche sur la pédale d'accélérateur. Cette pression doit être maintenue pendant au moins 30 secondes, après stabilisation de la vitesse du véhicule. La vitesse instantanée du véhicule doit être enregistrée pendant l'essai, afin d'établir la courbe de variation de la vitesse en fonction du temps, ainsi que pendant la mise en service de la fonction de limitation de vitesse ou du DLV, selon le cas. La vitesse doit être mesurée avec une précision de ± 1 % et le temps à 0,1 s près.

- 1.1.4.2 L'essai est considéré comme satisfaisant si les conditions suivantes sont satisfaites :
- 1.1.4.2.1 La vitesse stabilisée atteinte par le véhicule ne doit pas être supérieure à la vitesse fixée. Cependant, une tolérance de 5 % de la valeur de V_{fix} , ou de 5 km/h, si cette seconde valeur est plus élevée, est admise.
- 1.1.4.2.2 Quand la vitesse stabilisée est atteinte pour la première fois :
- 1.1.4.2.2.1 La vitesse maximale ne doit pas dépasser la vitesse stabilisée de plus de 5 %;
- 1.1.4.2.2.2 Le gradient de vitesse ne doit pas dépasser $0,5 \text{ m/s}^2$ pendant une durée supérieure à 0,1 s ; et
- 1.1.4.2.2.3 La vitesse stabilisée spécifiée au paragraphe 1.4.2.3 doit être atteinte au plus tard 10 secondes après que la vitesse stabilisée eut été atteinte pour la première fois.
- 1.1.4.2.3 Une fois que la stabilisation de la vitesse a été obtenue :
- 1.1.4.2.3.1 la vitesse ne doit pas varier de plus de 4 % ou de plus de 2 km/h, si cette seconde valeur est supérieure;
- 1.1.4.2.3.2 le gradient de vitesse ne doit pas dépasser $0,2 \text{ m/s}^2$ pendant une durée supérieure à 0,1 s ;
- 1.1.4.3.3.3 la vitesse stabilisée (V_{stab}) est la vitesse moyenne calculée pendant une durée minimale de 20 secondes commençant 10 secondes après que la vitesse stabilisée eut été atteinte pour la première fois;
- 1.1.4.2.4. les essais en accélération doivent être effectués et les critères d'homologation vérifiés pour chaque rapport de démultiplication en permettant, en théorie, le dépassement de la vitesse limite fixée.



V_{max} est la vitesse maximale atteinte par le véhicule pendant la première demi-période de la courbe

Figure

1.1.5 Méthode d'essai à vitesse constante

1.1.5.1 Le véhicule doit être amené en pleine accélération jusqu'à la vitesse constante, puis strictement maintenu à cette vitesse sur un tronçon de la piste d'essai d'au moins 400 mètres. La vitesse moyenne du véhicule doit être mesurée sur ledit tronçon, la première fois dans un sens, et la seconde fois dans l'autre sens en suivant la même procédure. Pour obtenir la vitesse stabilisée sur l'ensemble de l'essai, on calcule la moyenne des deux vitesses moyennes relevées. L'ensemble de l'essai, y compris le calcul de la vitesse stabilisée doit être répété cinq fois. La vitesse doit être mesurée avec une précision de $\pm 1\%$ et le temps à 0,1 s près.

1.1.5.2 Les essais sont jugés satisfaisants si les conditions suivantes sont remplies :

1.1.5.2.1 pendant les essais la vitesse stabilisée obtenue ne doit jamais dépasser la vitesse fixée. Cependant, une tolérance de 5 % de la valeur fixée ou de 5 km/h, si cette seconde valeur est plus élevée, est admise;

1.1.5.2.2 l'écart entre les vitesses stabilisées obtenues durant les essais doit être inférieur ou égal à 3 km/h;

1.1.5.2.3 les essais à vitesse constante doivent être effectués et les critères d'homologation vérifiés pour chaque rapport de démultiplication en permettant, en théorie, le dépassement de la vitesse limite fixée.

1.2 Essais au banc à rouleaux

1.2.1 Caractéristiques du banc à rouleaux

L'inertie de la masse du véhicule doit être reproduite sur le banc à rouleaux avec une précision de $\pm 10\%$. La vitesse du véhicule doit être mesurée avec une précision de $\pm 1\%$, et le temps à 0,1 s près.

1.2.2 Méthode d'essai d'accélération

1.2.2.1 La puissance absorbée par le frein durant l'essai doit être réglée de manière à correspondre à la résistance à l'avancement du véhicule à la(aux) vitesse(s) d'essai. Cette puissance, qui peut être calculée, doit être réglée avec une précision de $\pm 10\%$. A la demande du constructeur sollicitant l'homologation, et avec l'accord de l'autorité compétente, la puissance absorbée peut aussi être réglée à 0,4 P_{max} (P_{max} étant la puissance maximale du moteur). Alors qu'il roule à une vitesse inférieure de 10 km/h à la vitesse fixée, le véhicule doit être accéléré au maximum des possibilités du moteur, en appuyant à fond sur la pédale d'accélérateur. Cette pression doit être maintenue pendant au moins 20 secondes, après stabilisation de la vitesse du véhicule. La vitesse instantanée du véhicule doit être enregistrée pendant l'essai, afin d'établir la courbe de variation de la vitesse en fonction du temps, pendant la mise en service de la fonction de limitation de vitesse ou du DLV, selon le cas.

1.2.2.2 Les essais sont jugés satisfaisants si les prescriptions du paragraphe 1.1.4.2 et de ses alinéas sont satisfaites.

1.2.3 Méthode d'essai à vitesse constante

1.2.3.1 Le véhicule doit être placé sur le banc à rouleaux. Les critères d'homologation suivants devraient être satisfaits pour une puissance absorbée par le banc à rouleaux passant progressivement de la puissance maximale P_{max} à une valeur égale à $0,2 P_{max}$. Il convient d'enregistrer les valeurs de la vitesse dans la plage complète de la puissance définie ci-dessus. La vitesse maximale du véhicule doit être déterminée dans cette plage. Il convient de répéter cinq fois l'essai et les mesures ci-dessus.

1.2.3.2 Les essais sont jugés satisfaisants si les prescriptions du paragraphe 1.1.5.2 et de ses alinéas sont satisfaites.

1.3 Essai au banc d'essai pour moteur

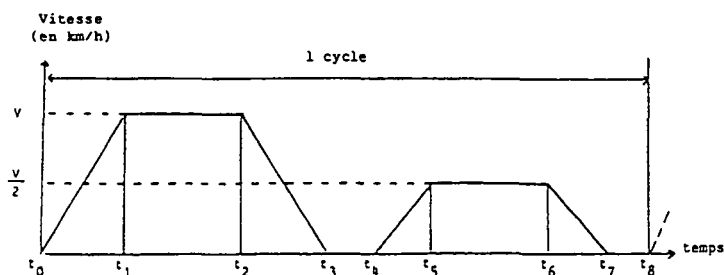
Cette procédure d'essai ne peut être utilisée que si le demandeur arrive à convaincre les services techniques que cette méthode équivaut aux essais sur piste.

2. ESSAI D'ENDURANCE

La fonction de limitation de la vitesse ou le DLV, selon le cas, doit être soumis à l'essai d'endurance prescrit ci-dessous. Cependant, le demandeur peut en être dispensé s'il est en mesure de démontrer que son matériel résiste aux effets du vieillissement.

2.1 Le DLV est soumis à un certain nombre de cycles de fonctionnement sur un banc d'essai simulant la position et les mouvements que seraient ceux du DLV sur le véhicule.

2.2 Un cycle de fonctionnement est assuré au moyen d'un système de commande fourni par le constructeur. Le diagramme du cycle est illustré ci-dessous :



$t_0 - t_1$, $t_2 - t_3$, $t_4 - t_5$, $t_6 - t_7$: temps mis pour effectuer cette opération

$t_1 - t_2 = 2$ secondes

$t_3 - t_4 = 1$ seconde

$t_5 - t_6 = 2$ secondes

$t_7 - t_8 = 1$ seconde

Cinq types de conditionnement sont définis ci-après. Les échantillons de DLV, du même type que celui faisant l'objet d'une demande d'homologation, doivent être soumis aux conditionnements, conformément au tableau ci-après :

| | 1er DLV | 2ème DLV | 3ème DLV | 4ème DLV |
|-------------------|------------|-------------|-------------|-------------|
| Conditionnement 1 | X | | | |
| Conditionnement 2 | | X | | |
| Conditionnement 3 | | X | | |
| Conditionnement 4 | | | X | |
| Conditionnement 5 | | | | X |

- 2.2.1 Conditionnement 1 : essais à température ambiante ($20\text{ °C} \pm 2\text{ °C}$).
Nombre de cycles : 50 000.
- 2.2.2 Conditionnement 2 : essais à haute température
- 2.2.2.1 Composants électroniques
- Les cycles de fonctionnement des composants électroniques doivent se dérouler en totalité dans une étuve, à une température de $65\text{ °C} \pm 5\text{ °C}$.
Nombre de cycles : 12 500.
- 2.2.2.2 Composants mécaniques
- Les cycles de fonctionnement des composants mécaniques doivent se dérouler en totalité dans une étuve, à une température de $100\text{ °C} \pm 5\text{ °C}$.
Nombre de cycles : 12 500.
- 2.2.3 Conditionnement 3 : essais à basse température
- Dans l'étuve utilisée pour le conditionnement 2, une température de $-20\text{ °C} \pm 5\text{ °C}$ est maintenue pendant toute la durée des cycles de fonctionnement.
Nombre de cycles : 12 500.
- 2.2.4 Conditionnement 4 : essai au brouillard salin.
(Ce conditionnement est réservé aux composants exposés à l'environnement routier.)
- Les cycles de fonctionnement du dispositif doivent se dérouler dans un caisson à atmosphère saline. La concentration en chlorure de sodium est de 5 % et la température interne de $35\text{ °C} \pm 2\text{ °C}$.
Nombre de cycles : 12 500.
- 2.2.5 Conditionnement 5 : essai de vibrations
- 2.2.5.1 Le DLV est monté de la même façon que sur le véhicule.

- 2.2.5.2 Les vibrations sinusoïdales doivent être appliquées dans les trois plans. Le balayage logarithmique doit être de 1 octave par minute.
- 2.2.5.2.1 Premier essai : gamme de fréquence : 10 - 24 Hz, amplitude : \pm 2 mm.
- 2.2.5.2.2 Second essai : gamme de fréquence : 24 - 1 000 Hz, pour les composants montés sur le châssis et la cabine; entrée : 2,5 g. Pour les composants montés sur le moteur; entrée : 5 g.
- 2.3 Critères d'homologation des essais d'endurance
- 2.3.1 A l'issue des essais d'endurance, le DLV ne doit rien avoir perdu de son efficacité en ce qui concerne la vitesse fixée;
- 2.3.2 Cependant, si le DLV tombe en panne pendant les essais d'endurance, un second dispositif peut être soumis aux essais d'endurance considérés, à la requête du demandeur.

Textes authentiques du Règlement : anglais et français.

Enregistré d'office le 1^{er} octobre 1992.

ENTRÉE EN VIGUEUR d'amendements au Règlement n° 16¹. * (*Prescriptions uniformes relatives à l'homologation des ceintures de sécurité et systèmes de retenue pour les occupants adultes des véhicules à moteur*) annexé à l'Accord du 20 mars 1958 concernant l'adoption de conditions uniformes d'homologation et la reconnaissance réciproque de l'homologation des équipements et pièces de véhicules à moteur

Les amendements avaient été proposés par le Gouvernement italien et communiqués par le Secrétaire général aux Parties contractantes le 4 mai 1992. Ils sont entrés en vigueur le 4 octobre 1992, conformément au paragraphe 1 de l'article 12 de l'Accord.

Le texte des amendements (*Rev.1/Add.15/Rev.3/Amend.1 — Complément 4 à la série 04*) se lit comme suit :

Paragraphe 6.4.1.2.3, ajouter à la fin :

« Toutefois, si le dispositif d'adaptation en hauteur est constitué par l'ancrage lui-même, ainsi que les dispositions du Règlement n° 14 l'autorisent, le service technique chargé des essais peut, s'il le désire, appliquer les dispositions du paragraphe 7.7.1 ci-après ».

Textes authentiques des amendements : anglais et français.

Enregistré d'office le 4 octobre 1992.

¹ Nations Unies, *Recueil des Traités*, vol. 756, p. 233; vol. 820, p. 421; vol. 893, p. 340; vol. 1153, p. 436; vol. 1413, n° A-4789; vol. 1499, n° A-4789; vol. 1506, n° A-4789; vol. 1527, n° A-4789, et vol. 1548, n° A-4789.

* Dans le volume 756, du *Recueil des Traités* des Nations Unies, les appels de notes faisant partie du texte authentique sont des astérisques, * étant le premier appel de note sur une page.

ADHÉSION à l'Accord du 20 mars 1958 concernant l'adoption de conditions uniformes d'homologation et la reconnaissance réciproque de l'homologation des équipements et pièces de véhicules à moteur

Instrument déposé le :

6 octobre 1992

GRÈCE

(Avec effet au 5 décembre 1992.)

Enregistré d'office le 6 octobre 1992.

No. 5158. CONVENTION RELATING TO THE STATUS OF STATELESS PERSONS. DONE AT NEW YORK, ON 28 SEPTEMBER 1954¹

N° 5158. CONVENTION RELATIVE AU STATUT DES APATRIDES. FAIT À NEW YORK, LE 28 SEPTEMBRE 1954¹

SUCCESSION

Notification received on:

12 October 1992

CROATIA

(With effect from 8 October 1991, the date of the succession of State.)

Registered ex officio on 12 October 1992.

SUCCESSION

Notification reçue le :

12 octobre 1992

CROATIE

(Avec effet au 8 octobre 1991, date de la succession d'Etat.)

Enregistré d'office le 12 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 360, p. 177; for subsequent actions, see references in Cumulative Indexes Nos. 4, 5, and 7 to 18, as well as annex A in volumes 1334, 1341, 1516, 1530 and 1679.

¹ Nations Unies, *Recueil des Traités*, vol. 360, p. 177; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 4, 5, et 7 à 18, ainsi que l'annexe A des volumes 1334, 1341, 1516, 1530 et 1679.

No. 7247. INTERNATIONAL CONVENTION FOR THE PROTECTION OF PERFORMERS, PRODUCERS OF PHONOGRAMS AND BROADCASTING ORGANISATIONS. DONE AT ROME, ON 26 OCTOBER 1961¹

N° 7247. CONVENTION INTERNATIONALE SUR LA PROTECTION DES ARTISTES INTERPRÈTES OU EXÉCUTANTS, DES PRODUCTEURS DE PHONOGRAMMES ET DES ORGANISMES DE RADIODIFFUSION. FAITE À ROME, LE 26 OCTOBRE 1961¹

ACCESSION

Instrument deposited on:

6 October 1992

GREECE

(With effect from 6 January 1993.)

Registered ex officio on 6 October 1992.

ADHÉSION

Instrument déposé le :

6 octobre 1992

GRÈCE

(Avec effet au 6 janvier 1993.)

Enregistré d'office le 6 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 496, p. 43; for subsequent actions, see references in Cumulative Indexes Nos. 7, 8, and 10 to 18, as well as annex A in volumes 1131, 1138, 1316, 1317, 1324, 1360, 1397, 1406, 1429, 1439, 1458, 1465, 1484, 1539, 1541, 1547, 1548, 1647, 1656 and 1678.

¹ Nations Unies, *Recueil des Traités*, vol. 496, p. 43; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 7, 8, et 10 à 18, ainsi que l'annexe A des volumes 1131, 1138, 1316, 1317, 1324, 1360, 1397, 1406, 1429, 1439, 1458, 1465, 1484, 1539, 1541, 1547, 1548, 1647, 1656 et 1678.

No. 7310. VIENNA CONVENTION ON DIPLOMATIC RELATIONS. DONE AT VIENNA, ON 18 APRIL 1961¹

N° 7310. CONVENTION DE VIENNE SUR LES RELATIONS DIPLOMATIQUES. FAITE À VIENNE, LE 18 AVRIL 1961¹

No. 7525. CONVENTION ON CONSENT TO MARRIAGE, MINIMUM AGE FOR MARRIAGE AND REGISTRATION OF MARRIAGES. OPENED FOR SIGNATURE AT NEW YORK ON 10 DECEMBER 1962¹

N° 7525. CONVENTION SUR LE CONSENTEMENT AU MARIAGE, L'ÂGE MINIMUM DU MARIAGE ET L'ENREGISTREMENT DES MARIAGES. OUVERTE À LA SIGNATURE À NEW YORK LE 10 DÉCEMBRE 1962²

SUCCESSIONS

Notifications received on:

12 October 1992

CROATIA

(With effect from 8 October 1991, the date of the succession of State.)

Registered ex officio on 12 October 1992.

SUCCESSIONS

Notifications reçues le :

12 octobre 1992

CROATIE

(Avec effet au 8 octobre 1991, date de la succession d'Etat.)

Enregistré d'office le 12 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 500, p. 95; for subsequent actions, see references in Cumulative Indexes Nos. 7 to 18, as well as annex A in volumes 1102, 1110, 1130, 1137, 1139, 1140, 1141, 1147, 1155, 1161, 1197, 1198, 1202, 1207, 1213, 1223, 1225, 1236, 1247, 1252, 1256, 1262, 1272, 1279, 1288, 1300, 1314, 1368, 1389, 1390, 1423, 1427, 1434, 1435, 1437, 1438, 1439, 1440, 1444, 1455, 1457, 1462, 1463, 1480, 1484, 1486, 1492, 1543, 1569, 1574, 1606, 1607, 1647, 1653, 1662, 1665, 1668, 1679, 1685, 1686 and 1688.

² *Ibid.*, vol. 521, p. 231; for subsequent actions, see references in Cumulative Indexes Nos. 7, 9 to 12, 15, 16 and 18, as well as annex A in volumes 1146, 1297, 1300, 1315, 1455, 1516, 1639 and 1679.

¹ Nations Unies, *Recueil des Traités*, vol. 500, p. 95; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 7 à 18, ainsi que l'annexe A des volumes 1102, 1110, 1130, 1137, 1139, 1140, 1141, 1147, 1155, 1161, 1197, 1198, 1202, 1207, 1213, 1223, 1225, 1236, 1247, 1252, 1256, 1262, 1272, 1279, 1288, 1300, 1314, 1368, 1389, 1390, 1423, 1427, 1434, 1435, 1437, 1438, 1439, 1440, 1444, 1455, 1457, 1462, 1463, 1480, 1484, 1486, 1492, 1543, 1569, 1574, 1606, 1607, 1647, 1653, 1662, 1665, 1668, 1679, 1685, 1686 et 1688.

² *Ibid.*, vol. 521, p. 231; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 7, 9 à 12, 15, 16 et 18, ainsi que l'annexe A des volumes 1146, 1297, 1300, 1315, 1455, 1516, 1639 et 1679.

No. 7826. AGREEMENT BETWEEN THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND AND THE GOVERNMENT OF THE REPUBLIC OF FINLAND FOR AIR SERVICES BETWEEN AND BEYOND THEIR RESPECTIVE TERRITORIES. SIGNED AT LONDON, ON 25 MARCH 1965¹

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT² AMENDING THE ABOVE-MENTIONED AGREEMENT (WITH ANNEX). HELSINKI, 13 APRIL AND 17 JUNE 1992

Authentic text: English.

Registered by Finland on 20 October 1992.

I

*The Ambassador of Great Britain in Helsinki
to the Minister for Foreign Affairs of Finland*

Helsinki, 13 April 1992

Your Excellency,

I have the honour to refer to the Agreement between the Government of the United Kingdom of Great Britain and Northern Ireland and the Government of the Republic of Finland for Air Services between and beyond their respective Territories, done at London on 25 March 1965¹ ("the Agreement") and to discussions which have recently taken place between representatives of the two Governments.

As a result of these discussions, I have the honour to propose that the Agreement shall be amended by the addition, after Article 10 of the Agreement, of a new Article on Aviation Security to be numbered Article 10 *bis*, the text of which is set out in the Annex to this Note.

If the foregoing proposal is acceptable to the Republic of Finland, I have the honour to suggest that this Note, together with its Annex and Your Excellency's Reply to that effect shall, in accordance with Article 13 of the Agreement, constitute an Agreement between our two Governments which shall enter into force on the date of your Reply.

I avail myself of this opportunity to renew to Your Excellency the assurances of my highest consideration.

G. N. SMITH
Ambassador

¹ United Nations, *Treaty Series*, vol. 539, p. 103.

² Came into force on 17 June 1992, the date of the note in reply, in accordance with the provisions of the said notes.

ANNEX

Article 10 Bis

(1) The assurance of safety for civil aircraft, their passengers and crew being a fundamental pre-condition for the operation of international air services, the Contracting Parties reaffirm that their obligations to each other to provide for the security of civil aviation against acts of unlawful interference form an integral part of this Agreement. The Contracting Parties shall in particular act in conformity with the aviation security provisions of the Convention on Offences and Certain Other Acts Committed on Board Aircraft, signed at Tokyo on 14 September 1963,¹ the Convention for the Suppression of Unlawful Seizure of Aircraft, signed at The Hague on 16 December 1970² and the Convention for the Suppression of Unlawful Acts against the Safety of Civil Aviation, signed at Montreal on 23 September 1971.³

(2) The Contracting Parties shall provide upon request all necessary assistance to each other to prevent acts of unlawful seizure of civil aircraft and other unlawful acts against the safety of such aircraft, their passengers and crew, airports and air navigation facilities, and any other threat to the security of civil aviation.

(3) The Contracting Parties shall, in their mutual relations, act in conformity with the aviation security provisions applicable to the Parties and established by the International Civil Aviation Organization and designated as Annexes to the Convention on International Civil Aviation signed at Chicago on 7 December 1944,⁴ and shall require that operators of aircraft of their registry, operators who have their principal place of business or permanent residence in their territory, and the operators of airports in their territory, act in conformity with such aviation security provisions.

(4) Each Contracting Party shall ensure that effective measures are taken within its territory to protect aircraft, to screen passengers and their carry-on items, and to carry out appropriate checks on crew, cargo (including hold baggage) and aircraft stores prior to and during boarding or loading and that those measures are adjusted to meet increases in threats to the security of civil aviation. Each Contracting Party agrees that its airlines may be required to observe the aviation security provisions referred to in paragraph (3) required by the other Contracting Party, for entrance into, departure from, or while within, the territory of that other Contracting Party. Each Contracting Party shall also act favourably upon any request from the other Contracting Party for reasonable special security measures to meet a particular threat.

(5) When an incident or threat of an incident of unlawful seizure of civil aircraft or other unlawful acts against the safety of such aircraft, their passengers and crew, airports or air navigation facilities occurs, the Contracting Parties shall assist each other by facilitating communications and other appropriate measures intended to terminate as rapidly as possible commensurate with minimum risk to life such incident or threat thereof.

(6) When a Contracting Party has reasonable grounds to believe that the other Contracting Party has departed from the provisions of this Article, the first Contracting Party may request immediate consultations with the other Contracting Party. Failure by the Contracting Parties to reach a satisfactory resolution of the matter within 15 days from the date of receipt of such request shall constitute grounds for withholding, revoking, limiting or imposing conditions on the operating authorisations or technical permissions of an airline or airlines of the other Contracting Party. When justified by an emergency, a Contracting Party may take interim action prior to the expiry of 15 days.

¹ United Nations, *Treaty Series*, vol. 704, p. 219.

² *Ibid.*, vol. 860, p. 105.

³ *Ibid.*, vol. 974, p. 177, and vol. 1217, p. 404 (corrigendum to volume 974).

⁴ *Ibid.*, vol. 15, p. 295. For the texts of the Protocols amending this Convention, see vol. 320, pp. 209 and 217; vol. 418, p. 161; vol. 514, p. 209; vol. 740, p. 21; vol. 893, p. 117; vol. 958, p. 217; vol. 1008, p. 213, and vol. 1175, p. 297.

II

*The Minister for Foreign Affairs of Finland to the Ambassador
of Great Britain in Helsinki*

Helsinki, 17 June 1992

Your Excellency,

I have the honour to refer to your Note number 44/92 of 13 April 1992 which reads as follows:

[See note I]

In reply, I have the honour to confirm that the proposal in the above Note is acceptable to the Government of the Republic of Finland, who therefore agree that your Note, together with its Annex and this Reply shall, in accordance with Article 13 of the Agreement, constitute an Agreement between our two Governments which shall enter into force on the date of this Reply.

I avail myself of this opportunity to renew to Your Excellency the assurances of my highest consideration.

PAAVA VÄYRYNEN
Minister for Foreign Affairs

[TRADUCTION — TRANSLATION]

N° 7826. ACCORD ENTRE LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DE FINLANDE RELATIF AUX SERVICES AÉRIENS ENTRE LES TERRITOIRES DES DEUX PAYS ET AU-DELÀ. SIGNÉ À LONDRES, LE 25 MARS 1965¹

ECHANGE DE NOTES CONSTITUANT UN ACCORD² MODIFIANT L'ACCORD SUSMENTIONNÉ (AVEC ANNEXE). HELSINKI, 13 AVRIL ET 17 JUIN 1992

Texte authentique : anglais.

Enregistré par la Finlande le 20 octobre 1992.

I

*L'Ambassadeur de Grande-Bretagne à Helsinki
au Ministre des affaires étrangères de Finlande*

Helsinki, le 13 avril 1992

Monsieur le Ministre,

J'ai l'honneur de me référer à l'Accord entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Gouvernement de la République de Finlande relatif aux services aériens entre les territoires des deux pays et au-delà signé à Londres le 25 mars 1965¹ (« l'Accord »), et aux récents entretiens entre des représentants des deux Gouvernements.

Suite à ces entretiens, je propose que l'Accord soit modifié par l'insertion, après l'article 10, d'un nouvel article sur la sécurité aérienne qui sera l'article 10 *bis* et dont le texte figure dans l'annexe à la présente note.

Je propose que si la proposition qui précède rencontre l'agrément de la République de Finlande, la présente note, avec son annexe, et votre réponse dans le même sens constituent, entre nos deux Gouvernements, conformément à l'article 13 de l'Accord, un Accord qui entrera en vigueur à la date de votre réponse.

Je saisis cette occasion, etc.

L'Ambassadeur,

G. N. SMITH

¹ Nations Unies, *Recueil des Traités*, vol. 539, p. 103.

² Entré en vigueur le 17 juin 1992, date de la note de réponse, conformément aux dispositions desdites notes.

ANNEXE

Article 10 bis

1. La garantie de la sécurité des aéronefs civils, de leurs passagers et de leurs équipages étant une condition fondamentale de l'exploitation des services aériens internationaux, les Parties contractantes réaffirment que leurs obligations réciproques d'assurer la sécurité de l'aviation civile contre des actes d'intervention illégale constituent une partie intégrante du présent Accord. Les Parties contractantes se conformeront en particulier aux dispositions concernant la sécurité aérienne figurant dans la Convention relative aux infractions et à certains autres actes survenant à bord des aéronefs signée à Tokyo le 14 septembre 1963¹, de la Convention pour la répression de la capture illicite d'aéronefs signée à La Haye le 16 décembre 1970² et de la Convention pour la répression d'actes illicites dirigés contre la sécurité de l'aviation civile signée à Montréal le 23 septembre 1971³.

2. Chacune des Parties contractantes accordera à l'autre, sur sa demande, toute l'aide nécessaire afin de prévenir les actes illégaux visant à la capture d'aéronefs civils ainsi que les autres actes illégaux préjudiciables à la sécurité desdits aéronefs, de leurs passagers et des membres de leur équipage, comme des aéroports et des installations de navigation aérienne, de même que toute autre menace à l'égard de la sécurité de l'aviation civile.

3. Dans leurs relations mutuelles, les Parties contractantes agiront conformément aux dispositions concernant la sécurité aéronautique — dans la mesure où elles sont applicables aux Parties — adoptées par l'Organisation de l'aviation civile internationale en tant qu'annexes à la Convention relative à l'aviation civile internationale signée à Chicago le 7 décembre 1944⁴. Elles veilleront à ce que les exploitants d'aéronefs inscrits à leur registre national, les exploitants dont le siège principal ou la résidence permanente se trouve sur leur territoire et les exploitants d'aéroports situés sur leur territoire se conforment auxdites dispositions touchant la sécurité de l'aviation civile.

4. Chacune des Parties contractantes veillera à ce que des mesures efficaces soient prises sur son territoire afin de protéger les aéronefs et de contrôler les passagers et leurs bagages à main et de soumettre aux vérifications voulues les membres d'équipage, la cargaison (y compris les bagages de soute) et les provisions de bord avant et pendant l'embarquement ou le chargement, et à ce que ces mesures soient renforcées pour faire face à l'accroissement des menaces à l'égard de la sécurité de l'aviation civile. Chacune des Parties contractantes est convenue que ses entreprises pourront être tenues de respecter les dispositions relatives à la sécurité aéronautique — visées au paragraphe 3 — imposées par l'autre Partie contractante en ce qui concerne l'entrée ou le séjour sur son territoire ou le départ de ce territoire. En outre, chacune des Parties contractantes donnera une suite favorable à toute demande de l'autre Partie contractante l'invitant à prendre des mesures de sécurité spéciales raisonnables pour faire face à une menace particulière.

5. En cas d'incident prenant la forme de la capture illégale d'aéronefs civils, ou de tout autre acte illégal compromettant la sécurité desdits aéronefs, de leurs passagers et des membres de leur équipage, comme celle d'aéroports ou d'installations de navigation aérienne, ou en cas de menace de tels incidents, les Parties contractantes se prêteront mutuellement assistance en facilitant les communications et en prenant toute autre mesure appropriée pour mettre fin aussi rapidement que possible et avec le minimum de risques à l'incident ou à la menace en question.

6. Lorsque l'une des Parties contractantes aura des motifs raisonnables de croire que l'autre Partie contractante ne s'est pas conformée aux dispositions du présent article, elle pourra lui demander d'entamer immédiatement des consultations. Si les Parties contrac-

¹ Nations Unies, *Recueil des Traités*, vol. 704, p. 219.

² *Ibid.*, vol. 860, p. 105.

³ *Ibid.*, vol. 974, p. 177, et vol. 1217, p. 404 (rectificatif au volume 974).

⁴ *Ibid.*, vol. 15, p. 295. Pour les textes des Protocoles amendant cette Convention, voir vol. 320, pp. 209 et 217; vol. 418, p. 161; vol. 514, p. 209; vol. 740, p. 21; vol. 893, p. 117; vol. 958, p. 217; vol. 1008, p. 213, et vol. 1175, p. 297.

tantes ne réussissent pas à résoudre la question de manière satisfaisante dans les 15 jours qui suivent la date à laquelle la demande de consultations a été reçue, elles seront fondées à suspendre ou annuler les autorisations d'exploitation ou les permis techniques d'une ou plusieurs entreprises de transport aérien de l'autre Partie contractante ou encore à les soumettre à certaines conditions ou restrictions. En cas d'urgence, une Partie contractante pourra prendre des mesures intérimaires avant l'expiration du délai de 15 jours.

II

*Le Ministre des affaires étrangères de Finlande
à l'Ambassadeur de Grande-Bretagne à Helsinki*

Helsinki, le 17 juin 1992

Monsieur le Ministre,

J'ai l'honneur de me référer à votre note n° 44/92, en date du 13 avril 1992, qui se lit comme suit :

[Voir note I]

En réponse, j'ai le plaisir de vous confirmer que la proposition contenue dans votre note rencontre l'agrément du Gouvernement de la République de Finlande, qui par conséquent accepte que votre note, avec son annexe, et la présente réponse constituent entre nos deux Gouvernements, conformément à l'article 13 de l'Accord, un Accord qui entrera en vigueur à la date de la présente réponse.

Je saisis cette occasion, etc.

Le Ministre des affaires étrangères,
PAAVA VÄYRYNEN

No. 8638. VIENNA CONVENTION ON
CONSULAR RELATIONS. DONE AT
VIENNA, ON 24 APRIL 1963¹

N° 8638. CONVENTION DE VIENNE
SUR LES RELATIONS CONSULAIR-
RES. FAITE À VIENNE, LE 24 AVRIL
1963¹

SUCCESSION

Notification received on:

12 October 1992

CROATIA

(With effect from 8 October 1991, the date
of the succession of State.)

Registered ex officio on 12 October 1992.

SUCCESSION

Notification reçue le :

12 octobre 1992

CROATIE

(Avec effet au 8 octobre 1991, date de la
succession d'Etat.)

Enregistré d'office le 12 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 596, p. 261; for subsequent actions, see references in Cumulative Indexes Nos. 9 to 18, as well as annex A in volumes 1108, 1110, 1136, 1137, 1139, 1141, 1155, 1157, 1172, 1194, 1198, 1242, 1252, 1279, 1288, 1310, 1314, 1332, 1333, 1365, 1366, 1413, 1423, 1434, 1444, 1463, 1464, 1479, 1480, 1481, 1484, 1486, 1509, 1516, 1526, 1529, 1540, 1543, 1549, 1583, 1591, 1606, 1607, 1647, 1651, 1653, 1662, 1665, 1668, 1674, 1679, 1685, 1686, 1688 and 1689.

¹ Nations Unies, *Recueil des Traités*, vol. 596, p. 261; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n°s 9 à 18, ainsi que l'annexe A des volumes 1108, 1110, 1136, 1137, 1139, 1141, 1155, 1157, 1172, 1194, 1198, 1242, 1252, 1279, 1288, 1310, 1314, 1332, 1333, 1365, 1366, 1413, 1423, 1434, 1444, 1463, 1464, 1479, 1480, 1481, 1484, 1486, 1509, 1516, 1526, 1529, 1540, 1543, 1549, 1583, 1591, 1606, 1607, 1647, 1651, 1653, 1662, 1665, 1668, 1674, 1679, 1685, 1686, 1688 et 1689.

No. 8791. PROTOCOL RELATING TO
THE STATUS OF REFUGEES. DONE
AT NEW YORK, ON 31 JANUARY 1967¹

N° 8791. PROTOCOLE RELATIF AU
STATUT DES RÉFUGIÉS. FAIT À NEW
YORK, LE 31 JANVIER 1967¹

SUCCESSION

Notification received on:

12 October 1992

CROATIA

(With effect from 8 October 1991, the date
of the succession of State.)

Registered ex officio on 12 October 1992.

SUCCESSION

Notification reçue le :

12 octobre 1992

CROATIE

(Avec effet au 8 octobre 1991, date de la
succession d'Etat.)

Enregistré d'office le 12 octobre 1992.

ACCESSION

Instrument deposited on:

15 October 1992

CAMBODIA

(With effect from 15 October 1992.)

Registered ex officio on 15 October 1992.

ADHÉSION

Instrument déposé le :

15 octobre 1992

CAMBODGE

(Avec effet au 15 octobre 1992.)

Enregistré d'office le 15 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 606, p. 267; for subsequent actions, see references in Cumulative Indexes Nos. 9 to 18, as well as annex A in volumes 1102, 1108, 1119, 1122, 1155, 1160, 1161, 1165, 1172, 1182, 1202, 1225, 1236, 1241, 1247, 1248, 1249, 1256, 1259, 1261, 1289, 1312, 1331, 1332, 1369, 1379, 1380, 1381, 1386, 1413, 1418, 1421, 1430, 1436, 1462, 1466, 1487, 1526, 1530, 1567, 1577, 1646, 1651, 1656, 1669, 1679 and 1685.

¹ Nations Unies, *Recueil des Traités*, vol. 606, p. 267; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 9 à 18, ainsi que l'annexe A des volumes 1102, 1108, 1119, 1122, 1155, 1160, 1161, 1165, 1172, 1182, 1202, 1225, 1236, 1241, 1247, 1248, 1249, 1256, 1259, 1261, 1289, 1312, 1331, 1332, 1369, 1379, 1380, 1381, 1386, 1413, 1418, 1421, 1430, 1436, 1462, 1466, 1487, 1526, 1530, 1567, 1577, 1646, 1651, 1656, 1669, 1679 et 1685.

No. 9464. INTERNATIONAL CONVENTION ON THE ELIMINATION OF ALL FORMS OF RACIAL DISCRIMINATION. OPENED FOR SIGNATURE AT NEW YORK ON 7 MARCH 1966¹

N° 9464. CONVENTION INTERNATIONALE SUR L'ÉLIMINATION DE TOUTES LES FORMES DE DISCRIMINATION RACIALE. OUVERTE À LA SIGNATURE À NEW YORK LE 7 MARS 1966¹

No. 10823. CONVENTION ON THE NON-APPLICABILITY OF STATUTORY LIMITATIONS TO WAR CRIMES AND CRIMES AGAINST HUMANITY. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 26 NOVEMBER 1968²

N° 10823. CONVENTION SUR L'IMPRESCRIPTIBILITÉ DES CRIMES DE GUERRE ET DES CRIMES CONTRE L'HUMANITÉ. ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 26 NOVEMBRE 1968¹

SUCCESSIONS

Notifications received on:

12 October 1992

CROATIA

(With effect from 8 October 1991, the date of the succession of State.)

Registered ex officio on 12 October 1992.

SUCCESSIONS

Notifications reçues le :

12 octobre 1992

CROATIE

(Avec effet au 8 octobre 1991, date de la succession d'Etat.)

Enregistré d'office le 12 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 660, p. 195; for subsequent actions, see references in Cumulative Indexes Nos. 10 to 18, as well as annex A in volumes 1119, 1120, 1136, 1138, 1146, 1151, 1155, 1161, 1205, 1247, 1249, 1256, 1260, 1263, 1271, 1272, 1279, 1286, 1293, 1295, 1297, 1310, 1314, 1321, 1329, 1338, 1341, 1344, 1347, 1349, 1350, 1351, 1355, 1356, 1358, 1380, 1408, 1509, 1516, 1520, 1525, 1527, 1540, 1541, 1542, 1543, 1545, 1558, 1563, 1564, 1567, 1569, 1606, 1651, 1653, 1671, 1678, 1679 and 1681.

² *Ibid.*, vol. 754, p. 73; for subsequent actions, see references in Cumulative Index Nos. 12 to 14, and 16, as well as annex A in volumes 1120, 1256, 1314, 1324, 1334, 1379, 1387, 1436, 1455, 1530, 1653, 1671 and 1679.

¹ Nations Unies, *Recueil des Traités*, vol. 660, p. 195; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 10 à 18, ainsi que l'annexe A des volumes 1119, 1120, 1136, 1138, 1146, 1151, 1155, 1161, 1205, 1247, 1249, 1256, 1260, 1263, 1271, 1272, 1279, 1286, 1293, 1295, 1297, 1310, 1314, 1321, 1329, 1338, 1341, 1344, 1347, 1349, 1350, 1351, 1355, 1356, 1358, 1380, 1408, 1509, 1516, 1520, 1525, 1527, 1540, 1541, 1542, 1543, 1545, 1558, 1563, 1564, 1567, 1569, 1606, 1651, 1653, 1671, 1678, 1679 et 1681.

² *Ibid.*, vol. 754, p. 73; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 12 à 14, et 16, ainsi que l'annexe A des volumes 1120, 1256, 1314, 1324, 1334, 1379, 1387, 1436, 1455, 1530, 1653, 1671 et 1679.

No. 12310. CONSULAR CONVENTION BETWEEN THE REPUBLIC OF FINLAND AND THE POLISH PEOPLE'S REPUBLIC. SIGNED AT HELSINKI ON 2 JUNE 1971¹

EXCHANGE OF LETTERS CONSTITUTING AN AGREEMENT² AMENDING THE ABOVE-MENTIONED CONVENTION. HELSINKI, 26 JUNE 1992

Authentic text: English.

Registered by Finland on 20 October 1992.

I

*The Ambassador of Poland in Helsinki to the Minister
for Foreign Affairs*

Helsinki, June 26, 1992

Your Excellency,

I have the honour to communicate that the Government of Poland, with reference to the Agreement on Consular Relations between the Republic of Poland and the Republic of Finland concluded on June 2, 1971,¹ is prepared to extend the possibilities of consular activities provided by the said Agreement and to agree that the Parties may for that purpose accept as honorary consuls (honorary consuls general, honorary consuls and honorary vice-consuls) also persons who are citizens of the receiving State. The provisions relating to honorary consuls in the Vienna Convention on Consular Relations concluded on April 24, 1963,³ shall apply to such consuls with the reservations the Parties have made.

If the above is acceptable to Your Excellency's Government, may I suggest that this letter, together with Your Excellency's affirmative reply, constitute an agreement between the Government of the Republic Poland and the Government of the Republic of Finland which enters into force on August 1, 1992.

Accept, Excellency, the assurance of my highest consideration.

ANDRZEJ POTWOROWSKI

¹ United Nations, *Treaty Series*, vol. 858, p. 97.

² Came into force by the exchange of letters, with effect from 1 August 1992, in accordance with the provisions of the said letters.

³ United Nations, *Treaty Series*, vol. 596, p. 261.

II

*The Letter of the Minister for Foreign Affairs of Finland
to the Ambassador of Poland in Helsinki*

Helsinki, 26 June 1992

Your Excellency,

I have the honour to acknowledge receipt of Your letter No. 10 48 92 of 26 June 1992 which reads as follows:

[See note I]

I hereby confirm that the provisions contained in the above letter are acceptable to the Government of the Republic of Finland; thus Your Excellency's letter together with this reply shall constitute an agreement between the Government of the Republic of Finland and the Government of the Republic of Poland which shall enter into force on 1 August 1992.

Accept, Excellency, the assurance of my highest consideration.

PAAVO VÄYRYNEN

[TRANSLATION — TRADUCTION]

N° 12310. CONVENTION CONSULAIRE ENTRE LA RÉPUBLIQUE DE FINLANDE ET LA RÉPUBLIQUE POPULAIRE DE POLOGNE. SIGNÉE À HELSINKI LE 2 JUIN 1971¹

ÉCHANGE DE LETTRES CONSTITUANT UN ACCORD² MODIFIANT LA CONVENTION SUSMENTIONNÉE. HELSINKI, 26 JUIN 1992

Texte authentique : anglais.

Enregistré par la Finlande le 20 octobre 1992.

I

*Lettre de l'Ambassadeur de Pologne à Helsinki au Ministre
des Affaires étrangères de la République de Finlande*

Helsinki, le 26 juin 1992

Monsieur le Ministre,

Me référant à la Convention consulaire entre la République de Pologne et la République de Finlande, signée le 2 juin 1971¹, j'ai l'honneur de vous faire savoir que le Gouvernement de la Pologne est disposé à élargir les possibilités d'activités consulaires prévues par ladite Convention et de convenir qu'à cet effet, les Parties peuvent également reconnaître comme consuls honoraires (consuls généraux honoraires, consuls honoraires et vice-consuls honoraires) des ressortissants de l'Etat de résidence. Les dispositions de la Convention de Vienne sur les relations consulaires, du 24 avril 1963³, s'appliqueront à ces consuls, moyennant les réserves formulées par les Parties.

Si les dispositions qui précèdent correspondent aux vues de votre Gouvernement, je propose que la présente lettre et la réponse affirmative de Votre Excellence soient considérées comme constituant, entre le Gouvernement de la République de Pologne et le Gouvernement de la République de Finlande, un accord en la matière entrant en vigueur le 1^{er} août 1992.

Veillez agréer, etc.

ANDRZEJ POTWOROWSKI

¹ Nations Unies, *Recueil des Traités*, vol. 858, p. 97.

² Entré en vigueur par l'échange de lettres, avec effet au 1^{er} août 1992, conformément aux dispositions desdites lettres.

³ Nations Unies, *Recueil des Traités*, vol. 596, p. 261.

II

*Lettre du Ministre des Affaires étrangères de Finlande
à l'Ambassadeur de Pologne à Helsinki*

Helsinki, le 26 juin 1992

Monsieur l'Ambassadeur,

J'ai l'honneur d'accuser réception de votre lettre n° 10 48 92 du 26 juin 1992, ainsi conçue :

[Voir note I]

Je confirme que les dispositions énoncées dans la lettre ci-dessus ont l'agrément du Gouvernement de la République de Finlande. En conséquence, votre lettre et la présente réponse constitueront, entre le Gouvernement de la République de Finlande et le Gouvernement de la République de Pologne, un Accord qui entrera en vigueur le 1^{er} août 1992.

Veuillez agréer, etc.

PAAVO VÄYRYNEN

No. 14531. INTERNATIONAL COVENANT ON ECONOMIC, SOCIAL AND CULTURAL RIGHTS. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 16 DECEMBER 1966¹

No. 14668. INTERNATIONAL COVENANT ON CIVIL AND POLITICAL RIGHTS. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 16 DECEMBER 1966²

No. 14861. INTERNATIONAL CONVENTION ON THE SUPPRESSION AND PUNISHMENT OF THE CRIME OF *APARTHEID*. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 30 NOVEMBER 1973³

No. 15410. CONVENTION ON THE PREVENTION AND PUNISHMENT OF CRIMES AGAINST INTERNATIONALLY PROTECTED PERSONS, INCLUDING DIPLOMATIC AGENTS. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS, AT NEW YORK, ON 14 DECEMBER 1973⁴

SUCCESSIONS

Notifications received on:

12 October 1992

CROATIA

(With effect from 8 October 1991, the date of the succession of State.)

Registered ex officio on 12 October 1992.

¹ United Nations, *Treaty Series*, vol. 993, p. 3; for subsequent actions, see references in Cumulative Indexes Nos. 16 to 18, as well as annex A in volumes 1103, 1106, 1120, 1132, 1136, 1138, 1144, 1151, 1161, 1181, 1197, 1202, 1203, 1207, 1211, 1213, 1214, 1216, 1218, 1225, 1249, 1256, 1259, 1271, 1286, 1289, 1299, 1312, 1329, 1333, 1334, 1354, 1357, 1360, 1390, 1397, 1409, 1421, 1422, 1434, 1455, 1482, 1490, 1505, 1545, 1551, 1556, 1563, 1564, 1578, 1580, 1598, 1607, 1649, 1651, 1653, 1654, 1660, 1663, 1669, 1671, 1673, 1675, 1676, 1678, 1679, 1685, 1688 and 1690.

² *Ibid.*, vol. 999, p. 171; vol. 1057, p. 407 (rectification of authentic Spanish text); vol. 1059, p. 451 (corrigendum to vol. 999); for subsequent actions, see references in cumulative Indexes Nos. 17 and 18, as well as annex A in volumes 1103, 1106, 1120, 1130, 1131, 1132, 1136, 1138, 1141, 1144, 1147, 1150, 1151, 1161, 1181, 1195, 1197, 1199, 1202, 1203, 1205, 1207, 1211, 1213, 1214, 1216, 1218, 1222, 1225, 1249, 1256, 1259, 1261, 1272, 1275, 1276, 1279, 1286, 1289, 1291, 1295, 1296, 1299, 1305, 1308, 1312, 1314, 1316, 1324, 1328, 1329, 1333, 1334, 1338, 1339, 1344, 1347, 1348, 1349, 1351, 1352, 1354, 1356, 1357, 1358, 1360, 1365, 1379, 1387, 1389, 1390, 1392, 1393, 1399, 1403, 1404, 1408, 1409, 1410, 1413, 1417, 1419, 1421, 1422, 1424, 1427, 1429, 1434, 1435, 1436, 1437, 1438, 1439, 1441, 1443, 1444, 1455, 1457, 1458, 1462, 1463, 1464, 1465, 1475, 1477, 1478, 1480, 1482, 1484, 1485, 1487, 1488, 1490, 1491, 1492, 1495, 1498, 1499, 1501, 1502, 1505, 1506, 1508, 1510, 1512, 1513, 1515, 1520, 1522, 1525, 1527, 1530, 1533, 1534, 1535, 1540, 1543, 1545, 1548, 1551, 1555, 1556, 1557, 1562, 1563, 1564, 1567, 1570, 1577, 1578, 1579, 1580, 1582, 1593, 1598, 1607, 1637, 1639, 1642, 1643, 1647, 1649, 1650, 1651, 1653, 1654, 1660, 1663, 1665, 1667, 1669, 1671, 1672, 1673, 1675, 1676, 1678, 1679, 1681, 1685, 1688 and 1690.

³ *Ibid.*, vol. 1015, p. 243; for subsequent actions, see references in Cumulative Indexes Nos. 17 and 18, as well as annex A in volumes 1102, 1106, 1110, 1120, 1126, 1138, 1146, 1147, 1151, 1155, 1161, 1165, 1181, 1211, 1222, 1225, 1228, 1242, 1249, 1252, 1256, 1257, 1259, 1263, 1276, 1291, 1293, 1299, 1300, 1310, 1321, 1334, 1338, 1355, 1357, 1390, 1394, 1410, 1421, 1428, 1437, 1478, 1487, 1505, 1520, 1563, 1607, 1647, 1653, 1671 and 1679.

⁴ *Ibid.*, vol. 1035, p. 167; for subsequent actions, see references in Cumulative Indexes Nos. 17 and 18, as well as annex A in volumes 1102, 1106, 1110, 1120, 1135, 1136, 1137, 1138, 1146, 1147, 1150, 1151, 1155, 1161, 1172, 1177, 1182, 1197, 1207, 1208, 1218, 1234, 1252, 1259, 1263, 1271, 1272, 1281, 1295, 1298, 1314, 1333, 1361, 1386, 1390, 1399, 1404, 1406, 1410, 1429, 1433, 1455, 1463, 1477, 1479, 1498, 1502, 1510, 1519, 1522, 1525, 1530, 1548, 1551, 1560, 1576, 1580, 1597, 1606, 1653, 1671, 1676, 1678 and 1679.

N° 14531. PACTE INTERNATIONAL RELATIF AUX DROITS ÉCONOMIQUES, SOCIAUX ET CULTURELS. ADOPTÉ PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 16 DÉCEMBRE 1966¹

N° 14668. PACTE INTERNATIONAL RELATIF AUX DROITS CIVILS ET POLITIQUES. ADOPTÉ PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 16 DÉCEMBRE 1966²

N° 14861. CONVENTION INTERNATIONALE SUR L'ÉLIMINATION ET LA RÉPRESSION DU CRIME D'APARTHEID. ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 30 NOVEMBRE 1973³

N° 15410. CONVENTION SUR LA PRÉVENTION ET LA RÉPRESSION DES INFRACTIONS CONTRE LES PERSONNES JOUISSANT D'UNE PROTECTION INTERNATIONALE, Y COMPRIS LES AGENTS DIPLOMATIQUES. ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES, À NEW YORK, LE 14 DÉCEMBRE 1973⁴

SUCCESSIONS

Notifications reçues le :

12 octobre 1992

CROATIE

(Avec effet au 8 octobre 1991, date de la succession d'Etat.)

Enregistré d'office le 12 octobre 1992.

¹ Nations Unies, *Recueil des Traités*, vol. 993, p. 3; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 16 à 18, ainsi que l'annexe A des volumes 1103, 1106, 1120, 1132, 1136, 1138, 1144, 1151, 1161, 1181, 1197, 1202, 1203, 1207, 1211, 1213, 1214, 1216, 1218, 1222, 1249, 1256, 1259, 1271, 1286, 1289, 1299, 1312, 1329, 1333, 1334, 1354, 1357, 1360, 1390, 1397, 1409, 1421, 1422, 1434, 1455, 1482, 1490, 1505, 1545, 1551, 1556, 1563, 1564, 1578, 1580, 1598, 1607, 1649, 1651, 1653, 1654, 1660, 1663, 1669, 1671, 1673, 1675, 1676, 1678, 1679, 1685, 1688 et 1690.

² *Ibid.*, vol. 999, p. 171; vol. 1057, p. 407 (rectification du texte authentique espagnol); vol. 1059, p. 451 (rectificatif au vol. 999); pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 17 et 18, ainsi que l'annexe A des volumes 1103, 1106, 1120, 1130, 1131, 1132, 1136, 1138, 1141, 1144, 1147, 1150, 1151, 1161, 1181, 1195, 1197, 1199, 1202, 1203, 1205, 1207, 1211, 1213, 1214, 1216, 1218, 1222, 1225, 1249, 1256, 1259, 1261, 1272, 1275, 1276, 1279, 1286, 1289, 1291, 1295, 1296, 1299, 1305, 1308, 1312, 1314, 1316, 1324, 1328, 1329, 1333, 1334, 1338, 1339, 1344, 1347, 1348, 1349, 1351, 1352, 1354, 1356, 1357, 1358, 1360, 1365, 1379, 1387, 1389, 1390, 1392, 1393, 1399, 1403, 1404, 1408, 1409, 1410, 1413, 1417, 1419, 1421, 1422, 1424, 1427, 1429, 1434, 1435, 1436, 1437, 1438, 1439, 1441, 1443, 1444, 1455, 1457, 1458, 1462, 1463, 1464, 1465, 1475, 1477, 1478, 1480, 1482, 1484, 1485, 1487, 1488, 1490, 1491, 1492, 1495, 1498, 1499, 1501, 1502, 1505, 1506, 1508, 1510, 1512, 1513, 1515, 1520, 1522, 1525, 1527, 1530, 1533, 1534, 1535, 1540, 1543, 1545, 1548, 1551, 1555, 1556, 1557, 1562, 1563, 1564, 1567, 1570, 1577, 1578, 1579, 1580, 1582, 1593, 1598, 1607, 1637, 1639, 1642, 1643, 1647, 1649, 1650, 1651, 1653, 1654, 1660, 1663, 1665, 1667, 1669, 1671, 1672, 1673, 1675, 1676, 1678, 1679, 1681, 1685, 1688 et 1690.

³ *Ibid.*, vol. 1015, p. 243; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 17 et 18, ainsi que l'annexe A des volumes 1102, 1106, 1110, 1120, 1126, 1138, 1146, 1147, 1151, 1155, 1161, 1165, 1181, 1211, 1222, 1225, 1228, 1242, 1249, 1252, 1256, 1257, 1259, 1263, 1276, 1291, 1293, 1299, 1300, 1310, 1321, 1334, 1338, 1355, 1357, 1390, 1394, 1410, 1421, 1428, 1437, 1478, 1487, 1505, 1520, 1563, 1607, 1647, 1653, 1671 et 1679.

⁴ *Ibid.*, vol. 1035, p. 167; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 17 et 18, ainsi que l'annexe A des volumes 1102, 1106, 1110, 1120, 1135, 1136, 1137, 1138, 1146, 1147, 1150, 1151, 1155, 1161, 1172, 1177, 1182, 1197, 1207, 1208, 1218, 1234, 1252, 1259, 1263, 1271, 1272, 1281, 1295, 1298, 1314, 1333, 1361, 1386, 1390, 1399, 1404, 1406, 1410, 1429, 1433, 1455, 1463, 1477, 1479, 1498, 1502, 1510, 1519, 1522, 1525, 1530, 1548, 1551, 1560, 1576, 1580, 1597, 1606, 1653, 1671, 1676, 1678 et 1679.

No. 15705. CONVENTION ON ROAD TRAFFIC. CONCLUDED AT VIENNA ON 8 NOVEMBER 1968¹

N° 15705. CONVENTION SUR LA CIRCULATION ROUTIÈRE. CONCLUE À VIENNE LE 8 NOVEMBRE 1968¹

ACCESSION

Instrument deposited on:

19 October 1992

LATVIA

(With effect from 19 October 1993.)

With the following declaration:

“According to paragraph 4, article 45, of the Convention on Road Traffic, the Republic of Latvia chooses the distinguishing sign ‘LV’.”

Registered ex officio on 19 October 1992.

ADHÉSION

Instrument déposé le :

19 octobre 1992

LETTONIE

(Avec effet au 19 octobre 1993.)

Avec la déclaration suivante :

[TRADUCTION — TRANSLATION]

Conformément au paragraphe 4 de l'article 45 de la Convention sur la circulation routière, la République de Lettonie choisit le signal distinctif « LV ».

Enregistré d'office le 19 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 1042, p. 17; for subsequent actions, see references in Cumulative Indexes Nos. 17 and 18, as well as annex A in volumes 1120, 1162, 1183, 1202, 1207, 1223, 1242, 1247, 1283, 1296, 1365, 1391, 1393, 1403, 1422, 1439, 1444, 1456, 1459, 1492, 1518, 1551, 1591, 1607, 1655, 1656, 1679 and 1686.

¹ Nations Unies, *Recueil des Traités*, vol. 1042, p. 17; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 17 et 18, ainsi que l'annexe A des volumes 1120, 1162, 1183, 1202, 1207, 1223, 1242, 1247, 1283, 1296, 1365, 1391, 1393, 1403, 1422, 1439, 1444, 1456, 1459, 1492, 1518, 1551, 1591, 1607, 1655, 1656, 1679 et 1686.

No. 16041. AGREEMENT ESTABLISHING THE INTERNATIONAL FUND FOR AGRICULTURAL DEVELOPMENT. CONCLUDED AT ROME ON 13 JUNE 1976¹

N° 16041. ACCORD PORTANT CRÉATION DU FONDS INTERNATIONAL DE DÉVELOPPEMENT AGRICOLE. CONCLU À ROME LE 13 JUIN 1976¹

ACCESSION

Instrument deposited on:

16 October 1992

NAMIBIA

(With effect from 16 October 1992.)

Registered ex officio on 16 October 1992.

ADHÉSION

Instrument déposé le :

16 octobre 1992

NAMIBIE

(Avec effet au 16 octobre 1992.)

Enregistré d'office le 16 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 1059, p. 191; for subsequent actions, see references in Cumulative Index No. 18, as well as annex A in volumes 1103, 1109, 1110, 1111, 1119, 1120, 1122, 1126, 1127, 1130, 1135, 1138, 1140, 1141, 1155, 1156, 1196, 1199, 1211, 1218, 1242, 1259, 1272, 1295, 1300, 1308, 1312, 1394, 1413, 1417, 1456, 1457, 1498, 1556, 1560, 1637, 1639 and 1686.

¹ Nations Unies, *Recueil des Traités*, vol. 1059, p. 191; pour les faits ultérieurs, voir les références données dans l'Index cumulatif n° 18, ainsi que l'annexe A des volumes 1103, 1109, 1110, 1111, 1119, 1120, 1122, 1126, 1127, 1130, 1135, 1138, 1140, 1141, 1155, 1156, 1196, 1199, 1211, 1218, 1242, 1259, 1272, 1295, 1300, 1308, 1312, 1394, 1413, 1417, 1456, 1457, 1498, 1556, 1560, 1637, 1639 et 1686.

No. 16743. CONVENTION ON ROAD SIGNS AND SIGNALS. CONCLUDED AT VIENNA ON 8 NOVEMBER 1968¹

N° 16743. CONVENTION SUR LA SIGNALISATION ROUTIÈRE. CONCLUE À VIENNE LE 8 NOVEMBRE 1968¹

ACCESSION

Instrument deposited on:

19 October 1992

LATVIA

(With effect from 19 October 1993.)

With the following declaration under 46 (2):

“According to paragraph 2, Article 46, of the Convention on Road Signs and Signals, the Republic of Latvia declares that it chooses the model B, 2a as a stop sign . . . [and] the model Aa as a danger warning sign.”

Registered ex officio on 19 October 1992.

ADHÉSION

Instrument déposé le :

19 octobre 1992

LETTONIE

(Avec effet au 19 octobre 1993.)

Avec la déclaration suivante en vertu du paragraphe 2 de l'article 46 :

[TRADUCTION — TRANSLATION]

Conformément au paragraphe 2 de l'article 46 de la Convention sur la signalisation routière, la République de Lettonie déclare choisir le modèle B, 2a comme signal d'arrêt . . . [et] le modèle Aa comme signal d'avertissement de danger.

Enregistré d'office le 19 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 1091, p. 3; for subsequent actions, see references in Cumulative Index No. 18, as well as annex A in volumes 1120, 1155, 1161, 1175, 1207, 1247, 1296, 1365, 1389, 1393, 1403, 1439, 1444, 1492, 1518, 1520, 1526, 1551, 1591, 1655, 1656 and 1686.

¹ Nations Unies, *Recueil des Traités*, vol. 1091, p. 3; pour les faits ultérieurs, voir les références données dans l'index cumulatif n° 18, ainsi que l'annexe A des volumes 1120, 1155, 1161, 1175, 1207, 1247, 1296, 1365, 1389, 1393, 1403, 1439, 1444, 1492, 1518, 1520, 1526, 1551, 1591, 1655, 1656 et 1686.

No. 18232. VIENNA CONVENTION ON
THE LAW OF TREATIES. CON-
CLUDED AT VIENNA ON 23 MAY 1969¹

N° 18232. CONVENTION DE VIENNE
SUR LE DROIT DES TRAITÉS. CON-
CLUE À VIENNE LE 23 MAI 1969¹

SUCCESSION

Notification received on:

12 October 1992

CROATIA

(With effect from 8 October 1991, the date
of the succession of State.)

Registered ex officio on 12 October 1992.

SUCCESSION

Notification reçue le :

12 octobre 1992

CROATIE

(Avec effet au 8 octobre 1991, date de la
succession d'Etat.)

Enregistré d'office le 12 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 1155, p. 331, and annex A in volumes 1197, 1223, 1237, 1261, 1268, 1272, 1329, 1393, 1405, 1423, 1425, 1426, 1438, 1458, 1460, 1463, 1464, 1474, 1477, 1482, 1491, 1504, 1509, 1510, 1513, 1517, 1523, 1526, 1543, 1547, 1551, 1558, 1563, 1564, 1568, 1569, 1580, 1592, 1653, 1662, 1679 and 1686.

¹ Nations Unies, *Recueil des Traités*, vol. 1155, p. 331, et annexe A des volumes 1197, 1223, 1237, 1261, 1268, 1272, 1329, 1393, 1405, 1423, 1425, 1426, 1438, 1458, 1460, 1463, 1464, 1474, 1477, 1482, 1491, 1504, 1509, 1510, 1513, 1517, 1523, 1526, 1543, 1547, 1551, 1558, 1563, 1564, 1568, 1569, 1580, 1592, 1653, 1662, 1679 et 1686.

No. 20378. CONVENTION ON THE ELIMINATION OF ALL FORMS OF DISCRIMINATION AGAINST WOMEN. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 18 DECEMBER 1979¹

Nº 20378. CONVENTION SUR L'ÉLIMINATION DE TOUTES LES FORMES DE DISCRIMINATION À L'ÉGARD DES FEMMES. ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 18 DÉCEMBRE 1979¹

ACCESSION

Instrument deposited on:

15 October 1992

CAMBODIA

(With effect from 14 November 1992.)

Registered ex officio on 15 October 1992.

ADHÉSION

Instrument déposé le :

15 octobre 1992

CAMBODGE

(Avec effet au 14 novembre 1992.)

Enregistré d'office le 15 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 1249, p. 13, and annex A in volumes 1249, 1252, 1253, 1254, 1256, 1257, 1259, 1261, 1262, 1265, 1272, 1284, 1286, 1287, 1288, 1291, 1299, 1302, 1312, 1314, 1316, 1325, 1332, 1343, 1346, 1348, 1350, 1351, 1357, 1361, 1363, 1368, 1374, 1379, 1387, 1389, 1390, 1394, 1398, 1399, 1400, 1401, 1402, 1403, 1404, 1405, 1406, 1408, 1413, 1416, 1417, 1422, 1423, 1426, 1430, 1433, 1434, 1436, 1437, 1443, 1444, 1457, 1458, 1459, 1460, 1477, 1484, 1501, 1518, 1522, 1523, 1525, 1526, 1527, 1530, 1542, 1549, 1551, 1555, 1566, 1567, 1568, 1569, 1577, 1591, 1598, 1606, 1607, 1639, 1642, 1651, 1653, 1660, 1669, 1671, 1673, 1676, 1678, 1679, 1688 and 1690.

¹ Nations Unies, *Recueil des Traités*, vol. 1249, p. 13, et annexe A des volumes 1249, 1252, 1253, 1254, 1256, 1257, 1259, 1261, 1262, 1265, 1272, 1284, 1286, 1287, 1288, 1291, 1299, 1302, 1312, 1314, 1316, 1325, 1332, 1343, 1346, 1348, 1350, 1351, 1357, 1361, 1363, 1368, 1374, 1379, 1387, 1389, 1390, 1394, 1398, 1399, 1400, 1401, 1402, 1403, 1404, 1405, 1406, 1408, 1413, 1416, 1417, 1422, 1423, 1426, 1430, 1433, 1434, 1436, 1437, 1443, 1444, 1457, 1458, 1459, 1460, 1477, 1484, 1501, 1518, 1522, 1523, 1525, 1526, 1527, 1530, 1542, 1549, 1551, 1555, 1566, 1567, 1568, 1569, 1577, 1591, 1598, 1606, 1607, 1639, 1642, 1651, 1653, 1660, 1669, 1671, 1673, 1676, 1678, 1679, 1688 et 1690.

No. 20669. PROTOCOL TO THE AGREEMENT ON THE IMPORTATION OF EDUCATIONAL, SCIENTIFIC AND CULTURAL MATERIALS OF 22 NOVEMBER 1950. CONCLUDED AT NAIROBI ON 26 NOVEMBER 1976¹

Nº 20669. PROTOCOLE À L'ACCORD POUR L'IMPORTATION D'OBJETS DE CARACTÈRE ÉDUCATIF, SCIENTIFIQUE ET CULTUREL DU 22 NOVEMBRE 1950. CONCLU À NAIROBI LE 26 NOVEMBRE 1976¹

ACCESSION

Instrument deposited on:

2 October 1992

SPAIN

(With effect from 2 April 1993.)

With the following declaration:

ADHÉSION

Instrument déposé le :

2 octobre 1992

ESPAGNE

(Avec effet au 2 avril 1993.)

Avec la déclaration suivante :

[SPANISH TEXT — TEXTE ESPAGNOL]

“España, acogiendo a lo dispuesto en el párrafo 16 del Protocolo, no se considerará obligada por lo establecido en la Parte II y la Parte IV del Protocolo, así como en sus Anexos C.1, F, G y H.”

[TRANSLATION]

Pursuant to article 16 of the Protocol, Spain shall not be bound by parts II and IV and annexes C.1, F, G and H of the Protocol

Registered ex officio on 2 October 1992.

[TRADUCTION]

Conformément au paragraphe 16, l'Espagne ne sera pas liée par les parties II et IV et les annexes C.1, F, G et H du Protocole.

Enregistré d'office le 2 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 1259, p. 3, and annex A in volumes 1279, 1300, 1302, 1358, 1404, 1413, 1417, 1436, 1455, 1527, 1530, 1543, 1669, 1673, 1675 and 1679.

¹ Nations Unies, *Recueil des Traités*, vol. 1259, p. 3, et annexe A des volumes 1279, 1300, 1302, 1358, 1404, 1413, 1417, 1436, 1455, 1527, 1530, 1543, 1669, 1673, 1675 et 1679.

No. 21135. AGREEMENT ON COOPERATION IN ASTROPHYSICS. SIGNED AT SANTA CRUZ DE LA PALMA, CANARY ISLANDS, ON 26 MAY 1979¹

Nº 21135. ACCORD DE COOPÉRATION EN MATIÈRE D'ASTROPHYSIQUE. SIGNÉ À SANTA CRUZ DE LA PALMA (CANARIES) LE 26 MAI 1979¹

ACCESSION

Instrument deposited with the Government of Spain on:

27 April 1988

FRANCE

(With effect from 2 July 1992.)

Certified statement was registered by Spain on 1 October 1992.

ADHÉSION

Instrument déposé auprès du Gouvernement espagnol le :

27 avril 1988

FRANCE

(Avec effet au 2 juillet 1992.)

La déclaration certifiée a été enregistrée par l'Espagne le 1^{er} octobre 1992.

¹ United Nations, *Treaty Series*, vol. 1282, p. 2, and annex A in volumes 1314, 1335 and 1669.

Vol. 1691, A-21135

¹ Nations Unies, *Recueil des Traités*, vol. 1282, p. 3, et annexe A des volumes 1314, 1335 et 1669.

No. 21593. AGREEMENT BETWEEN THE REPUBLIC OF FINLAND AND THE UNION OF SOVIET SOCIALIST REPUBLICS ON CUSTOMS MATTERS. SIGNED AT MOSCOW ON 24 NOVEMBER 1960¹

N° 21593. ACCORD ENTRE LA RÉPUBLIQUE DE FINLANDE ET L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES RELATIF AUX QUESTIONS DOUANIÈRES. SIGNÉ À MOSCOU LE 24 NOVEMBRE 1960¹

TERMINATION (*Note by the Secretariat*)

The Government of Finland registered on 20 October 1992 the Agreement on trade and economic co-operation between the Government of the Republic of Finland and the Government of the Russian Federation signed at Helsinki on 20 January 1992.²

The said Agreement, which came into force on 10 August 1992, provides, in its article 11, for the termination of the above-mentioned Agreement of 24 November 1960.

(20 October 1992)

ABROGATION (*Note du Secrétariat*)

Le Gouvernement finlandais a enregistré le 20 octobre 1992 l'Accord entre le Gouvernement de la République de Finlande et le Gouvernement de la Fédération de Russie relatif au commerce et à la coopération économique signé à Helsinki le 20 janvier 1992².

Ledit Accord, qui est entré en vigueur le 10 août 1992, stipule, à son article 11, l'abrogation de l'Accord susmentionné du 24 novembre 1960.

(20 octobre 1992)

¹ United Nations, *Treaty Series*, vol. 1300, p. 2.

² See p. 263 of this volume.

¹ Nations Unies, *Recueil des Traités*, vol. 1300, p. 3.

² Voir p. 263 du présent volume.

No. 21618. EUROPEAN AGREEMENT
ON MAIN INTERNATIONAL TRAF-
FIC ARTERIES (AGR). CONCLUDED
AT GENEVA ON 15 NOVEMBER 1975¹

N° 21618. ACCORD EUROPÉEN SUR
LES GRANDES ROUTES DE TRAFIC
INTERNATIONAL (AGR). CONCLU À
GENÈVE LE 15 NOVEMBRE 1975¹

ACCESSION

Instrument deposited on:

16 October 1992

TURKEY

(With effect from 14 January 1993.)

Registered ex officio on 16 October 1992.

ADHÉSION

Instrument déposé le :

16 octobre 1992

TURQUIE

(Avec effet au 14 janvier 1993.)

Enregistré d'office le 16 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 1302, p. 91, and annex A in volumes 1303, 1306, 1364, 1365, 1380, 1388, 1394, 1402, 1412, 1436, 1439, 1442, 1485, 1511, 1515, 1537, 1539, 1556, 1590, 1591, 1607, 1654, 1658, 1679 and 1688.

¹ Nations Unies, *Recueil des Traités*, vol. 1302, p. 91, et annexe A des volumes 1303, 1306, 1364, 1365, 1380, 1388, 1394, 1402, 1412, 1436, 1439, 1442, 1485, 1511, 1515, 1537, 1539, 1556, 1590, 1591, 1607, 1654, 1658, 1679 et 1688.

No. 22376. INTERNATIONAL COFFEE AGREEMENT, 1983. ADOPTED BY THE INTERNATIONAL COFFEE COUNCIL ON 16 SEPTEMBER 1982¹

THIRD EXTENSION of the above-mentioned Agreement, as modified and extended² (with effect from 1 October 1992)

By resolution No. 355, adopted on 27 September 1991, the International Coffee Council, at its 57th session held in London, decided, as contemplated in article 68 (2) of the International Coffee Agreement, 1983, to further extend the Agreement, which was to expire on 30 September 1992, until 30 September 1993.

In accordance with the relevant provisions of the said resolution, the International Coffee Agreement, 1983, as further extended, remained in force between the following Participants, which by 25 September 1992 had deposited with the Secretary-General notifications of acceptance of the extension of the Agreement or had undertaken to apply provisionally the Agreement, as further extended, under paragraphs 3 or 4, respectively, of resolution No. 355, and represented at least 20 exporting Members holding a majority of the votes of the exporting Members and at least ten importing Members holding a majority of the votes of the importing Members:

| <i>Participant</i> | <i>Acceptance of the extension of the Agreement as further extended (paragraph 3 of resolution No. 355)</i> | <i>Provisional application of the Agreement as further extended (paragraph 4 of resolution No. 355)</i> |
|-----------------------------|---|---|
| Zimbabwe | 25 November 1991 | |
| Mexico | 16 December 1991 | |
| Brazil | 12 February 1992 | |
| Colombia | 28 February 1992 | |
| Rwanda | 3 March 1992 | |
| Venezuela | 3 April 1992 | |
| Angola | 7 April 1992 | |
| United Republic of Tanzania | 10 April 1992 | |
| Cameroon | 24 April 1992 | |
| El Salvador | 13 May 1992 | |
| Honduras | 5 June 1992 | |
| Indonesia | 10 June 1992 | |
| Zaire | | 12 June 1992 |
| Costa Rica | 18 June 1992 | |
| Kenya | 23 June 1992 | |
| Switzerland | 24 June 1992 | |
| Guinea | 25 June 1992 | |
| Jamaica | 31 July 1992 | |
| Madagascar | 28 August 1992 | |
| Cuba | 4 September 1992 | |
| India | 4 September 1992 | |
| Guatemala | 9 September 1992 | |
| Belgium | | 17 September 1992 |

¹ United Nations, *Treaty Series*, vol. 1333, p. 119, and annex A in volumes 1334, 1338, 1342, 1344, 1345, 1346, 1347, 1348, 1349, 1350, 1351, 1352, 1356, 1358, 1359, 1363, 1367, 1372, 1379, 1380, 1388, 1390, 1393, 1406, 1410, 1423, 1436, 1466, 1482, 1522, 1546, 1547, 1548, 1549, 1550, 1560, 1562, 1567, 1569, 1571, 1573, 1579, 1589, 1590, 1601, 1651, 1652, 1653, 1654, 1655, 1658, 1662, 1665, 1669, 1677, 1681, 1686 and 1690.

² *Ibid.*, vol. 1547, No. A-22376, and vol. 1651, No. A-22376.

| <i>Participant</i> | <i>Acceptance of the extension of the Agreement as further extended (paragraph 3 of resolution No. 355)</i> | <i>Provisional application of the Agreement as further extended (paragraph 4 of resolution No. 355)</i> |
|---|---|---|
| Denmark (With a declaration of non- application to the Faeroe Islands and Greenland.) | 17 September 1992 | |
| European Economic Community | 17 September 1992 | |
| France | 17 September 1992 | |
| Ghana | | 7 February 1992 |
| Germany | 17 September 1992 | |
| Greece | 17 September 1992 | |
| Ireland | 17 September 1992 | |
| Italy | 17 September 1992 | |
| Luxembourg | | 17 September 1992 |
| Netherlands (For the Kingdom in Europe.) | | 17 September 1992 |
| Portugal | 17 September 1992 | |
| United Kingdom of Great Britain and Northern Ireland (For the United Kingdom of Great Britain and Northern Ireland, St. Helena, the Bailiwick of Jersey and the Bailiwick of Guernsey.) | | 17 September 1992 |
| Burundi | 22 September 1992 | |
| Malawi | 22 September 1992 | |
| Uganda | 22 September 1992 | |
| Finland | 23 September 1992 | |
| Norway | 23 September 1992 | |
| Sweden | 23 September 1992 | |
| Thailand | 23 September 1992 | |
| United States of America | 23 September 1992 | |
| Côte d'Ivoire | 24 September 1992 | |
| Dominican Republic | 24 September 1992 | |
| Japan (With a declaration)* | 24 September 1992 | |
| Nigeria | | 24 September 1992 |
| Sierra Leone | 24 September 1992 | |
| Spain | | 24 September 1992 |
| Viet Nam | 24 September 1992 | |
| Bolivia | 25 September 1992 | |
| Cyprus | 25 September 1992 | |
| Ecuador | 25 September 1992 | |
| Ethiopia | 25 September 1992 | |
| Papua New Guinea | 25 September 1992 | |
| Philippines | 25 September 1992 | |
| Sri Lanka | 25 September 1992 | |
| Togo | | 25 September 1992 |

* "In applying the provisions of the further extension of the International Coffee Agreement 1983, the Government of Japan will implement the further extended said Agreement in accordance with the laws and regulations of Japan".

RESOLUTION NUMBER 355

(APPROVED AT THE SIXTH PLENARY MEETING, 27 SEPTEMBER 1991)

International Cooperation on Coffee

Whereas:

Noting that 29 years of existence of international coffee agreements have demonstrated that they have been useful and positive instruments for international cooperation;

Noting that a number of new proposals and ideas have been put forward both by Producers and Consumers with respect to dealing both with the immediate market situation and with the development of measures for the future organization of the market;

Noting that the political will and constructive spirit exist to examine all possible bases for a new International Coffee Agreement to be negotiated in the near future; and

Noting that the International Coffee Agreement 1983 as extended by Resolutions numbers 347¹ and 352² is due to expire on 30 September 1992 and that in order to give sufficient time both to study and implement such new proposals and ideas and to ensure that the forum of the International Coffee Organization be maintained, it is necessary that the International Coffee Agreement 1983 be further extended,

The International Coffee Council

Recognizes:

That the continuation of the present market situation, with real prices of coffee at their lowest levels since the 1930s, is having a highly damaging impact on the economies of the coffee producing countries and is jeopardizing future prospects for maintaining production and quality, and

Resolves:

1. That the International Coffee Agreement 1983 as Extended shall be further extended for one additional year from 1 October 1992 to 30 September 1993.

2. To establish a Working Group, open to all Members, to carry out a wide-ranging review of all proposals and ideas on future international cooperation on coffee matters and to report to the first ordinary session of the Council in coffee year 1991/92 and in any case not later than the first week of April 1992. On the basis of this report the Council shall decide on the negotiation of a new International Coffee Agreement with a view to completing it not later than 31 December 1992.

3. That the International Coffee Agreement 1983 as Extended shall continue in force as from 1 October 1992 in accordance with the provisions of paragraph 1 of this Resolution among those Contracting Parties which have notified their acceptance, in accordance with their laws and regulations, of such further extension to the Secretary-General of the United Nations by 25 September 1992, if on that date such Contracting Parties represent at least 20 exporting Members holding a majority of the votes of the exporting Members, and at least 10 importing Members holding a majority of the votes of importing Members. The votes for this purpose shall be calculated as at 1 July 1992. Such notifications shall be signed by the Head of State or Government, or Minister for Foreign Affairs, or made under full powers signed by one of the foregoing. In the case of an international organization, the notification shall be signed by a representative duly authorized in accordance with the rules of the Organization, or made under full powers signed by such a representative.

4. That a notification by a Contracting Party containing an undertaking to continue to apply provisionally, in accordance with its laws and regulations, the Agreement as Extended,

¹ United Nations, *Treaty Series*, vol. 1547, No. A-22376.

² *Ibid.*, vol. 1651, No. A-22376.

which is received by the Secretary-General of the United Nations not later than 25 September 1992, shall be regarded as equal in effect to a notification of acceptance of the further extension of the International Coffee Agreement 1983 as Extended. Such Contracting Party shall enjoy all the rights and assume all the obligations of a Member. However, if formal notification of acceptance of the further one-year extension of the International Coffee Agreement 1983 as Extended is not received by the Secretary-General of the United Nations by 31 March 1993 or such later date as the Council may determine, such Contracting Party shall as of that date cease to participate in the Agreement.

5. That any Contracting Party to the International Coffee Agreement 1983 as Extended which has not made the notifications of acceptance provided for in paragraphs 3 and 4 of this Resolution, may accede to the Agreement by 31 March 1993 or such later date as the Council may determine on condition that on depositing its instrument of accession such Contracting Party undertakes to fulfil all its previous obligations under the Agreement with retroactive effect from 1 October 1992.

6. That if the requirements for the continuation in force for a further period of one year of the International Coffee Agreement 1983 as Extended have not been met in accordance with the provisions of paragraphs 3 and 4 of this Resolution, those Governments which have notified acceptance or provisional application of such further extension shall meet to decide:

(a) Whether the Agreement should continue in force among themselves, and, if so, to establish the conditions for the continued operation of the Organization; or

(b) Whether to make arrangements for the liquidation of the Organization in accordance with the provisions of paragraph (4) of article 68 of the Agreement.

7. To request the Executive Director to convey this Resolution to the Secretary-General of the United Nations.

Authentic texts: English and French.

Registered ex officio on 1 October 1992.

ACCESSION to the International Coffee Agreement, 1983. Adopted by the International Coffee Council on 16 September 1982, as further extended by the International Coffee Council by Resolution No. 355 of 27 September 1991

Instrument deposited on:

19 October 1992

EQUATORIAL GUINEA

(With retroactive effect from 1 October 1992.)

Registered ex officio on 19 October 1992.

N° 22376. ACCORD INTERNATIONAL DE 1983 SUR LE CAFÉ. ADOPTÉ PAR LE CONSEIL INTERNATIONAL DU CAFÉ LE 16 SEPTEMBRE 1982¹

TROISIÈME PROROGATION de l'Accord susmentionné, tel que modifié et prorogé² (avec effet au 1^{er} octobre 1992)

Par résolution n° 355, adoptée le 27 septembre 1991, le Conseil international du café, à sa 57^e session tenue à Londres, a décidé, conformément au paragraphe 2 de l'article 68 de l'Accord international sur le café, 1983, de proroger à nouveau l'Accord, lequel devrait expirer le 30 septembre 1992, jusqu'au 30 septembre 1993.

Conformément aux dispositions pertinentes de ladite résolution, l'Accord international sur le café, 1983, tel que prorogé à nouveau, est resté en vigueur entre les Participants suivants, lesquels au 25 septembre 1992 avaient déposé auprès du Secrétaire général des notifications d'acceptation de la prorogation de l'Accord ou s'étaient engagés à appliquer provisoirement l'Accord, tel que prorogé à nouveau, en vertu des paragraphes 3 ou 4, respectivement, de la résolution n° 355, et lesquels représentaient au moins 20 Membres exportateurs ayant la majorité des voix des Membres exportateurs et au moins dix Membres importateurs ayant la majorité des voix des Membres importateurs :

| <i>Participant</i> | <i>Acceptation de la prorogation de l'Accord tel que prorogé (paragraphe 3 de la résolution n° 355)</i> | <i>Application provisoire de l'Accord tel que prorogé à nouveau (paragraphe 4 de la résolution n° 355)</i> |
|-----------------------------|---|--|
| Zimbabwe | 25 novembre 1991 | |
| Mexique | 16 décembre 1991 | |
| Brésil | 12 février 1992 | |
| Colombie | 28 février 1992 | |
| Rwanda | 3 mars 1992 | |
| Vénézuela | 3 avril 1992 | |
| Angola | 7 avril 1992 | |
| République-Unie de Tanzanie | 10 avril 1992 | |
| Cameroon | 24 avril 1992 | |
| El Salvador | 13 mai 1992 | |
| Honduras | 5 juin 1992 | |
| Indonésie | 10 juin 1992 | |
| Zaïre | | 12 juin 1992 |
| Costa Rica | 18 juin 1992 | |
| Kenya | 23 juin 1992 | |
| Suisse | 24 juin 1992 | |
| Guinée | 25 juin 1992 | |
| Jamaïque | 31 juillet 1992 | |
| Madagascar | 28 août 1992 | |
| Cuba | 4 septembre 1992 | |
| Inde | 4 septembre 1992 | |
| Guatemala | 9 septembre 1992 | |
| Allemagne | 17 septembre 1992 | |

¹ Nations Unies, *Recueil des Traités*, vol. 1333, p. 119, et annexe A des volumes 1334, 1338, 1342, 1344, 1345, 1346, 1347, 1348, 1349, 1350, 1351, 1352, 1356, 1358, 1359, 1363, 1367, 1372, 1379, 1380, 1388, 1390, 1393, 1406, 1410, 1423, 1436, 1466, 1482, 1522, 1546, 1547, 1548, 1549, 1550, 1560, 1562, 1567, 1569, 1571, 1573, 1579, 1589, 1590, 1601, 1651, 1652, 1653, 1654, 1655, 1658, 1662, 1665, 1669, 1677, 1681, 1686 et 1690.

² *Ibid.*, vol. 1547, n° A-22376, et vol. 1651, n° A-22376.

| <i>Participant</i> | <i>Acceptation de la prorogation de l'Accord tel que prorogé (paragraphe 3 de la résolution n° 355)</i> | <i>Application provisoire de l'Accord tel que prorogé à nouveau (paragraphe 4 de la résolution n° 355)</i> |
|--|---|--|
| Belgique | | 17 septembre 1992 |
| Communauté économique européenne | 17 septembre 1992 | |
| Danemark | 17 septembre 1992 | |
| (Avec une déclaration de non-application aux îles Féroé et au Groenland.) | | |
| France | 17 septembre 1992 | |
| Ghana | | 7 février 1992 |
| Grèce | 17 septembre 1992 | |
| Irlande | 17 septembre 1992 | |
| Italie | 17 septembre 1992 | |
| Luxembourg | | 17 septembre 1992 |
| Pays-Bas | | 17 septembre 1992 |
| (Pour le Royaume en Europe.) | | |
| Portugal | 17 septembre 1992 | |
| Royaume-Uni de Grande-Breta- gne et d'Irlande du Nord | | 17 septembre 1992 |
| (Pour le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord, Sainte-Hélène, le bailliage de Jersey et le bailliage de Guernesey.) | | |
| Burundi | 22 septembre 1992 | |
| Malawi | 22 septembre 1992 | |
| Ouganda | 22 septembre 1992 | |
| Etats-Unis d'Amérique | 23 septembre 1992 | |
| Finlande | 23 septembre 1992 | |
| Norvège | 23 septembre 1992 | |
| Suède | 23 septembre 1992 | |
| Thaïlande | 23 septembre 1992 | |
| Côte d'Ivoire | 24 septembre 1992 | |
| Espagne | | 24 septembre 1992 |
| Japon | 24 septembre 1992 | |
| (Avec déclaration*) | | |
| Nigéria | | 24 septembre 1992 |
| République dominicaine | 24 septembre 1992 | |
| Sierra Leone | 24 septembre 1992 | |
| Viet-Nam | 24 septembre 1992 | |
| Bolivie | 25 septembre 1992 | |
| Chypre | 25 septembre 1992 | |
| Equateur | 25 septembre 1992 | |
| Ethiopie | 25 septembre 1992 | |
| Papouasie-Nouvelle-Guinée | 25 septembre 1992 | |
| Philippines | 25 septembre 1992 | |
| Sri Lanka | 25 septembre 1992 | |
| Togo | 25 septembre 1992 | |

* [TRANSDUCTION — TRANSLATION] En application des dispositions relatives à la nouvelle prorogation de l'Accord international de 1983 sur le café, le Gouvernement japonais appliquera ledit Accord tel que prorogé, conformément aux lois et règlements du Japon.

RÉSOLUTION NUMÉRO 355

(ADOPTÉE À LA SIXIÈME SÉANCE PLÉNIÈRE, LE 27 SEPTEMBRE 1991)

Coopération internationale en matière de café

Le Conseil international du café

Considérant :

Que les accords internationaux sur le café, au cours des 29 années de leur existence, ont démontré qu'ils constituaient des instruments utiles et positifs de coopération internationale;

Qu'un certain nombre de propositions et idées nouvelles ont été formulées tant par les Producteurs que par les Consommateurs au sujet de la manière de répondre à la situation du marché dans l'immédiat et de prendre des mesures en vue de l'organisation future du marché;

Qu'il existe la volonté politique et l'esprit constructif pour examiner toutes les bases possibles d'un nouvel Accord international sur le Café à négocier dans le proche avenir; et

Que l'Accord international de 1983 sur le Café tel que prorogé par les Résolutions numéros 347¹ et 352² viendra à expiration le 30 septembre 1992 et que, afin de laisser suffisamment de temps tant pour étudier et mettre en œuvre ces propositions et idées nouvelles que pour assurer le maintien du foyer constitué par l'Organisation internationale du Café, il est nécessaire que l'Accord international sur le Café soit à nouveau prorogé,

Reconnaît :

Que la poursuite de la situation actuelle du marché, dans laquelle les prix réels du café sont à leur niveau le plus bas depuis les années trente, a des incidences hautement dommageables pour les économies des pays producteurs du café et menace les perspectives futures de maintien de la production et de la qualité, et

Décide :

1. Que l'Accord international de 1983 sur le Café tel que prorogé sera prorogé à nouveau pour un an, c'est-à-dire du 1^{er} octobre 1992 au 30 septembre 1993.

2. D'établir un groupe de travail ouvert à tous les Membres pour procéder à un examen approfondi de toutes les propositions et idées sur l'avenir de la coopération internationale en matière de café et faire rapport au Conseil à la première session ordinaire de l'année caféière 1991/92 et, en tout cas, au plus tard pendant la première semaine du mois d'avril 1992. En se fondant sur ce rapport, le Conseil prendra une décision sur la négociation d'un nouvel Accord international sur le Café en vue d'achever cette dernière au plus tard le 31 décembre 1992.

3. Que l'Accord international de 1983 sur le Café tel que prorogé restera en vigueur à partir du 1^{er} octobre 1992, conformément aux dispositions du paragraphe 1 de la présente Résolution, entre les Parties Contractantes qui auront notifié leur acceptation, conformément à leurs législations et à leurs réglementations respectives, de cette nouvelle prorogation au Secrétaire général de l'Organisation des Nations Unies au 25 septembre 1992 si, à cette date, ces Parties Contractantes représentent au moins 20 Membres exportateurs ayant la majorité des voix des Membres exportateurs et au moins 10 Membres importateurs ayant la majorité des voix des Membres importateurs. Les voix à cette fin seront calculées à la date du 1^{er} juillet 1992. Ces notifications seront signées par le Chef de l'Etat ou du Gouvernement ou par le Ministre des Affaires étrangères ou par un mandataire ayant reçu les pleins pouvoirs pour ce faire signés par l'un des précités. Dans le cas d'une organisation internationale,

¹ Nations Unies, *Recueil des Traités*, vol. 1547, n° A-22376.

² *Ibid.*, vol. 1651, n° A-22376.

la notification sera signée par un représentant dûment mandaté aux termes du règlement de l'Organisation ou par un mandataire ayant reçu les pleins pouvoirs pour ce faire signés par ce représentant.

4. Qu'une notification, par une Partie Contractante, qu'elle s'engage à appliquer provisoirement, conformément à sa législation et à sa réglementation, les dispositions de l'Accord tel que prorogé, qui sera reçue par le Secrétaire général de l'Organisation des Nations Unies au plus tard le 25 septembre 1992, sera considérée comme de même effet qu'une notification d'acceptation de la nouvelle prorogation de l'Accord international de 1983 sur le Café tel que prorogé. Ladite Partie Contractante aura tous les droits et assumera toutes les obligations d'un Membre. Toutefois, si le Secrétaire général de l'Organisation des Nations Unies n'a pas reçu une notification officielle d'acceptation de la nouvelle prorogation d'une année de l'Accord international de 1983 sur le Café tel que prorogé au 31 mars 1993 ou à toute date ultérieure que le Conseil pourra arrêter, ladite Partie Contractante cessera d'être Partie à l'Accord à cette date.

5. Que toute Partie Contractante à l'Accord international de 1983 sur le Café tel que prorogé qui n'a pas fait les notifications d'acceptation prévues dans les paragraphes 3 et 4 de la présente Résolution pourra adhérer à l'Accord jusqu'au 31 mars 1993 ou jusqu'à toute date ultérieure que le Conseil pourra arrêter à la condition que, en déposant son instrument d'adhésion, cette Partie Contractante s'engage à remplir toutes les obligations précédemment contractées aux termes de l'Accord, avec effet rétroactif à compter du 1^{er} octobre 1992.

6. Que, si les conditions pour le maintien en vigueur pendant une nouvelle période d'une année de l'Accord international de 1983 sur le Café tel que prorogé n'ont pas été remplies conformément aux dispositions des paragraphes 3 et 4 de la présente Résolution, les gouvernements qui auront notifié l'acceptation ou l'application provisoire de cette nouvelle prorogation se réuniront pour décider :

a) Si l'Accord restera en vigueur entre eux et, dans l'affirmative, pour établir les conditions dans lesquelles l'Organisation continuera à fonctionner; ou

b) Pour prendre des dispositions en vue de la liquidation de l'Organisation aux termes du paragraphe 4) de l'article 68 de l'Accord.

7. De demander au Directeur exécutif de transmettre la présente Résolution au Secrétaire général de l'Organisation des Nations Unies.

Textes authentiques : anglais et français.

Enregistré d'office le 1^{er} octobre 1992.

ADHÉSION à l'Accord international de 1983 sur le café. Adopté par le Conseil international du café le 16 septembre 1982, tel que prorogé à nouveau par le Conseil international du café par sa résolution n° 355 du 27 septembre 1991

Instrument déposé le :

19 octobre 1992

GUINÉE ÉQUATORIALE

(Avec effet rétroactif au 1^{er} octobre 1992.)

Enregistré d'office le 19 octobre 1992.

No. 23317. INTERNATIONAL TROPICAL TIMBER AGREEMENT, 1983. CONCLUDED AT GENEVA ON 18 NOVEMBER 1983¹

N° 23317. ACCORD INTERNATIONAL DE 1983 SUR LES BOIS TROPICAUX. CONCLU À GENÈVE LE 18 NOVEMBRE 1983¹

ACCESSION

Instrument deposited on:

7 October 1992

GUYANA

(With provisional effect from 7 October 1992.)

Registered ex officio on 7 October 1992.

ADHÉSION

Instrument déposé le :

7 octobre 1992

GUYANA

(Avec effet à titre provisoire au 7 octobre 1992.)

Enregistré d'office le 7 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 1393, No. I-23317, and annex A in volumes 1394, 1397, 1399, 1401, 1404, 1408, 1411, 1417, 1419, 1421, 1422, 1423, 1426, 1427, 1429, 1457, 1463, 1491, 1492, 1510, 1516, 1525, 1530, 1540, 1563, 1564, 1566, 1568, 1583, 1639 and 1684.

¹ Nations Unies, *Recueil des Traités*, vol. 1393, n° A-23317, et annexe A des volumes 1394, 1397, 1399, 1401, 1404, 1408, 1411, 1417, 1419, 1421, 1422, 1423, 1426, 1427, 1429, 1457, 1463, 1491, 1492, 1510, 1516, 1525, 1530, 1540, 1563, 1564, 1566, 1568, 1583, 1639 et 1684.

No. 23431. CONVENTION ON SPECIAL MISSIONS. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 8 DECEMBER 1969¹

N° 23431. CONVENTION SUR LES MISSIONS SPÉCIALES. ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 8 DÉCEMBRE 1969¹

SUCCESSION

Notification received on:

12 October 1992

CROATIA

(With effect from 8 October 1991, the date of the succession of State.)

Registered ex officio on 12 October 1992.

SUCCESSION

Notification reçue le :

12 octobre 1992

CROATIE

(Avec effet au 8 octobre 1991, date de la succession d'Etat.)

Enregistré d'office le 12 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 1400, p. 231, and annex A in volumes 1463, 1492, 1653 and 1679.

Vol. 1691, A-23431

¹ Nations Unies, *Recueil des Traités*, vol. 1400, p. 231, et annexe A des volumes 1463, 1492, 1653 et 1679.

No. 23432. CONSTITUTION OF THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION. CONCLUDED AT VIENNA ON 8 APRIL 1979¹

N° 23432. ACTE CONSTITUTIF DE L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL. CONCLU À VIENNE LE 8 AVRIL 1979¹

ACCESSION

Instrument deposited on:

1 October 1992

BOSNIA AND HERZEGOVINA

(With effect from 1 October 1992.)

Registered ex officio on 1 October 1992.

ADHÉSION

Instrument déposé le :

1^{er} octobre 1992

BOSNIE-HERZÉGOVINE

(Avec effet au 1^{er} octobre 1992.)

Enregistré d'office le 1^{er} octobre 1992.

¹ United Nations, *Treaty Series*, vol. 1401, p. 3, and annex A in volumes 1401, 1402, 1403, 1404, 1405, 1406, 1410, 1411, 1412, 1413, 1417, 1419, 1421, 1423, 1425, 1426, 1427, 1428, 1434, 1436, 1437, 1439, 1441, 1458, 1478, 1484, 1488, 1491, 1501, 1504, 1563, 1564, 1647, 1653, 1660, 1674, 1676 and 1677.

¹ Nations Unies, *Recueil des Traités*, vol. 1401, p. 3, et annexe A des volumes 1401, 1402, 1403, 1404, 1405, 1406, 1410, 1411, 1412, 1413, 1417, 1419, 1421, 1423, 1425, 1426, 1427, 1428, 1434, 1436, 1437, 1439, 1441, 1458, 1478, 1484, 1488, 1491, 1501, 1504, 1563, 1564, 1647, 1653, 1660, 1674, 1676 et 1677.

No. 24841. CONVENTION AGAINST TORTURE AND OTHER CRUEL, INHUMAN OR DEGRADING TREATMENT OR PUNISHMENT. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 10 DECEMBER 1984¹

N° 24841. CONVENTION CONTRE LA TORTURE ET AUTRES PEINES OU TRAITEMENTS CRUELS, INHUMAINS OU DÉGRADANTS. ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 10 DÉCEMBRE 1984¹

SUCCESSION

Notification received on:

12 October 1992

CROATIA

(With effect from 8 October 1991, the date of the succession of State. With a declaration recognizing the competence of the Committee against torture, in accordance with articles 21 and 22.)

Registered ex officio on 12 October 1992.

SUCCESSION

Notification reçue le :

12 octobre 1992

CROATIE

(Avec effet au 8 octobre 1991, date de la succession d'Etat. Avec déclaration reconnaissant la compétence du Comité contre la torture, conformément aux articles 21 et 22.)

Enregistré d'office le 12 octobre 1992.

ACCESSION

Instrument deposited on:

15 October 1992

CAMBODIA

(With effect from 14 November 1992.)

Registered ex officio on 15 October 1992.

ADHÉSION

Instrument déposé le :

15 octobre 1992

CAMBODGE

(Avec effet au 14 novembre 1992.)

Enregistré d'office le 15 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 1465, No. I-24841, and annex A in volumes 1477, 1480, 1481, 1482, 1484, 1486, 1487, 1499, 1505, 1508, 1509, 1510, 1511, 1512, 1514, 1515, 1520, 1522, 1523, 1525, 1527, 1530, 1541, 1543, 1545, 1546, 1547, 1548, 1551, 1554, 1557, 1560, 1566, 1577, 1578, 1579, 1582, 1588, 1606, 1607, 1642, 1644, 1649, 1651, 1653, 1654, 1656, 1669, 1671, 1673, 1676 and 1678.

¹ Nations Unies, *Recueil des Traités*, vol. 1465, n° I-24841, et annexe A des volumes 1477, 1480, 1481, 1482, 1484, 1486, 1487, 1499, 1505, 1508, 1509, 1510, 1511, 1512, 1514, 1515, 1520, 1522, 1523, 1525, 1527, 1530, 1541, 1543, 1545, 1546, 1547, 1548, 1551, 1554, 1557, 1560, 1566, 1577, 1578, 1579, 1582, 1588, 1606, 1607, 1642, 1644, 1649, 1651, 1653, 1654, 1656, 1669, 1671, 1673, 1676 et 1678.

No. 25822. INTERNATIONAL CONVENTION AGAINST *APARTHEID* IN SPORTS. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 10 DECEMBER 1985¹

N° 25822. CONVENTION INTERNATIONALE CONTRE L'*APARTHEID* DANS LES SPORTS. ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 10 DÉCEMBRE 1985¹

SUCCESSION

Notification received on:

12 October 1992

CROATIA

(With effect from 8 October 1991, the date of the succession of State.)

Registered ex officio on 12 October 1992.

SUCCESSION

Notification reçue le :

12 octobre 1992

CROATIE

(Avec effet au 8 octobre 1991, date de la succession d'Etat.)

Enregistré d'office le 12 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 1500, No. I-25822, and annex A in volumes 1502, 1509, 1516, 1519, 1520, 1522, 1523, 1525, 1546, 1547, 1552, 1559, 1567, 1574, 1578, 1580, 1587, 1604, 1639, 1653 and 1671.

¹ Nations Unies, *Recueil des Traités*, vol. 1500, n° I-25822, et annexe A des volumes 1502, 1509, 1516, 1519, 1520, 1522, 1523, 1525, 1546, 1547, 1552, 1559, 1567, 1574, 1578, 1580, 1587, 1604, 1639, 1653 et 1671.

No. 26164. VIENNA CONVENTION FOR THE PROTECTION OF THE OZONE LAYER. CONCLUDED AT VIENNA ON 22 MARCH 1985¹

N° 26164. CONVENTION DE VIENNE POUR LA PROTECTION DE LA COUCHE D'OZONE. CONCLUE À VIENNE LE 22 MARS 1985¹

ACCESSIONS

Instruments deposited on:

2 October 1992

EL SALVADOR

(With effect from 31 December 1992.)

Registered ex officio on 2 October 1992.

9 October 1992

NIGER

(With effect from 7 January 1993.)

Registered ex officio on 9 October 1992.

16 October 1992

BARBADOS

(With effect from 14 January 1993.)

Registered ex officio on 16 October 1992.

20 October 1992

ALGERIA

(With effect from 18 January 1993.)

Registered ex officio on 20 October 1992.

ADHÉSIONS

Instruments déposés le :

2 octobre 1992

EL SALVADOR

(Avec effet au 31 décembre 1992.)

Enregistré d'office le 2 octobre 1992.

9 octobre 1992

NIGER

(Avec effet au 7 janvier 1993.)

Enregistré d'office le 9 octobre 1992.

16 octobre 1992

BARBADE

(Avec effet au 14 janvier 1993.)

Enregistré d'office le 16 octobre 1992.

20 octobre 1992

ALGÉRIE

(Avec effet au 18 janvier 1993.)

Enregistré d'office le 20 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 1513, No. I-26164, and annex A in volumes 1514, 1515, 1516, 1518, 1521, 1522, 1523, 1524, 1527, 1530, 1535, 1540, 1541, 1543, 1545, 1546, 1547, 1551, 1552, 1555, 1557, 1560, 1562, 1563, 1564, 1568, 1570, 1573, 1576, 1579, 1580, 1583, 1590, 1596, 1598, 1642, 1644, 1650, 1656, 1667, 1676, 1678, 1679, 1681, 1684, 1685 and 1689.

¹ Nations Unies, *Recueil des Traités*, vol. 1513, n° I-26164, et annexe A des volumes 1514, 1515, 1516, 1518, 1521, 1522, 1523, 1524, 1527, 1530, 1535, 1540, 1541, 1543, 1545, 1546, 1547, 1551, 1552, 1555, 1557, 1560, 1562, 1563, 1564, 1568, 1570, 1573, 1576, 1579, 1580, 1583, 1590, 1596, 1598, 1642, 1644, 1650, 1656, 1667, 1676, 1678, 1679, 1681, 1684, 1685 et 1689.

No. 26369. MONTREAL PROTOCOL ON SUBSTANCES THAT DEplete THE OZONE LAYER. CONCLUDED AT MONTREAL ON 16 SEPTEMBER 1987¹

N° 26369. PROTOCOLE DE MONTREAL RELATIF À DES SUBSTANCES QUI APPAUVRISSENT LA COUCHE D'OZONE. CONCLU À MONTRÉAL LE 16 SEPTEMBRE 1987¹

ACCESSIONS to the above-mentioned Protocol of 16 September 1987, as amended²

Instruments deposited on:

2 October 1992

EL SALVADOR

(With effect from 31 December 1992.)

Registered ex officio on 2 October 1992.

2 October 1992

NIGER

(With effect from 7 January 1993.)

Registered ex officio on 9 October 1992.

16 October 1992

BARBADOS

(With effect from 14 January 1993.)

Registered ex officio on 16 October 1992.

20 October 1992

ALGERIA

(With effect from 18 January 1993.)

Registered ex officio on 20 October 1992.

ADHÉSIONS au Protocole susmentionné du 16 septembre 1987, tel qu'amendé²

Instruments déposés le :

2 octobre 1992

EL SALVADOR

(Avec effet au 31 décembre 1992.)

Enregistré d'office le 2 octobre 1992.

2 octobre 1992

NIGER

(Avec effet au 7 janvier 1993.)

Enregistré d'office le 9 octobre 1992.

16 octobre 1992

BARBADE

(Avec effet au 14 janvier 1993.)

Enregistré d'office le 16 octobre 1992.

20 octobre 1992

ALGÉRIE

(Avec effet au 18 janvier 1993.)

Enregistré d'office le 20 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 1522, No. I-26369, and annex A in volumes 1522, 1523, 1525, 1527, 1530, 1535, 1540, 1541, 1543, 1546, 1547, 1548, 1551, 1552, 1555, 1557, 1562, 1564, 1568, 1570, 1573, 1576, 1578, 1579, 1580, 1583, 1590, 1596, 1598, 1642, 1644, 1650, 1656, 1658, 1667, 1675, 1676, 1678, 1679, 1681, 1684, 1685 and 1689.

² *Ibid.*, vol. 1522, No. I-26369, and annex A in vol. 1684, No. A-26369.

³ *Ibid.*, vol. 1684, No. A-26369.

¹ Nations Unies, *Recueil des Traités*, vol. 1522, n° I-26369, et annexe A des volumes 1522, 1523, 1525, 1527, 1530, 1535, 1540, 1541, 1543, 1546, 1547, 1548, 1551, 1552, 1555, 1557, 1562, 1564, 1568, 1570, 1573, 1576, 1578, 1579, 1580, 1583, 1590, 1596, 1598, 1642, 1644, 1650, 1656, 1658, 1667, 1675, 1676, 1678, 1679, 1681, 1684, 1685 et 1689.

² *Ibid.*, vol. 1522, n° I-26369, et annexe A du volume 1684, n° A-26369.

³ *Ibid.*, vol. 1684, n° A-26369.

ACCEPTANCE (A) and ACCESSIONS (a) to the amendment to the Montreal Protocol of 16 September 1987 on Substances that Deplete the Ozone Layer, as amended,² adopted at the Second Meeting of the Parties at London on 29 June 1990³

Instruments deposited on:

1 October 1992 (A)

BRAZIL

(With effect from 30 December 1992.)

Registered ex officio on 1 October 1992.

20 October 1992 (a)

ALGERIA

MAURITIUS

(With effect from 18 January 1993.)

Registered ex officio on 20 October 1992.

ACCEPTATION (A) et ADHÉSIONS (a) à l'amendement au Protocole de Montréal du 16 septembre 1987 relatif à des substances qui appauvrissent la couche d'ozone, tel qu'amendé², adopté à la deuxième Réunion des Parties à Londres le 29 juin 1990³

Instruments déposés le :

1^{er} octobre 1992 (A)

BRÉSIL

(Avec effet au 30 décembre 1992.)

Enregistré d'office le 1^{er} octobre 1992.

20 octobre 1992 (a)

ALGÉRIE

MAURICE

(Avec effet au 18 janvier 1993.)

Enregistré d'office le 20 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 1522, No. I-26369, and annex A in vol. 1684, No. A-26369.

² *Ibid.*, vol. 1684, No. A-26369.

Vol. 1691, A-26369

¹ Nations Unies, *Recueil des Traités*, vol. 1522, n° I-26369, et annexe A du volume 1684, n° A-26369.

² *Ibid.*, vol. 1684, n° A-26369.

No. 27531. CONVENTION ON THE RIGHTS OF THE CHILD. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 20 NOVEMBER 1989¹

N° 27531. CONVENTION RELATIVE AUX DROITS DE L'ENFANT. ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 20 NOVEMBRE 1989¹

SUCCESSION

Notification received on:

12 October 1992

CROATIA

(With effect from 8 October 1991, the date of the succession of State.)

With the following reservation:

"The Republic of Croatia reserves the right not to apply paragraph 1 of article 9 of the Convention since the internal legislation of the Republic of Croatia provides for the right of competent authorities (Centres for Social Work) to determine on separation of a child from his/her parents without a previous judicial review."

Registered ex officio on 12 October 1992.

ACCESSION

Instrument deposited on:

15 October 1992

CAMBODIA

(With effect from 14 November 1992.)

Registered ex officio on 15 October 1992.

SUCCESSION

Notification reçue le :

12 octobre 1992

CROATIE

(Avec effet au 8 octobre 1991, date de la succession d'Etat.)

Avec la réserve suivante :

[TRADUCTION — TRANSLATION]

La République de Croatie se réserve le droit de ne pas appliquer le premier paragraphe de l'article 9 de la Convention étant donné que la législation de la République de Croatie prévoit le droit pour les autorités compétentes (Centres de travail social) de se prononcer sur la séparation d'un enfant de ses parents sans examen préalable par les autorités judiciaires.

Enregistré d'office le 12 octobre 1992.

ADHÉSION

Instrument déposé le :

15 octobre 1992

CAMBODGE

(Avec effet au 14 novembre 1992.)

Enregistré d'office le 15 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 1577, No. 1-27531, and annex A in volumes 1578, 1579, 1580, 1582, 1583, 1586, 1587, 1588, 1590, 1591, 1593, 1594, 1598, 1606, 1607, 1637, 1639, 1642, 1643, 1647, 1649, 1650, 1651, 1653, 1655, 1656, 1658, 1664, 1665, 1667, 1668, 1669, 1671, 1672, 1676, 1677, 1678, 1679, 1681, 1684, 1685, 1686 and 1690.

¹ Nations Unies, *Recueil des Traités*, vol. 1577, n° 1-27531, et annexe A des volumes 1578, 1579, 1580, 1582, 1583, 1586, 1587, 1588, 1590, 1591, 1593, 1594, 1598, 1606, 1607, 1637, 1639, 1642, 1643, 1647, 1649, 1650, 1651, 1653, 1655, 1656, 1658, 1664, 1665, 1667, 1668, 1669, 1671, 1672, 1676, 1677, 1678, 1679, 1681, 1684, 1685, 1686 et 1690.

No. 27627. UNITED NATIONS CONVENTION AGAINST ILLICIT TRAFFIC IN NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES. CONCLUDED AT VIENNA ON 20 DECEMBER 1988¹

N° 27627. CONVENTION DES NATIONS UNIES CONTRE LE TRAFIC ILLICITE DE STUPÉFIANTS ET DE SUBSTANCES PSYCHOTROPES. CONCLUE À VIENNE LE 20 DÉCEMBRE 1988¹

ACCESSIONS

Instruments deposited on:

15 October 1992

BARBADOS

(With effect from 13 January 1993.)

Registered ex officio on 15 October 1992.

19 October 1992

KENYA

(With effect from 17 January 1993.)

Registered ex officio on 19 October 1992.

ADHÉSIONS

Instruments déposés le :

15 octobre 1992

BARBADE

(Avec effet au 13 janvier 1993.)

Enregistré d'office le 15 octobre 1992.

19 octobre 1992

KENYA

(Avec effet au 17 janvier 1993.)

Enregistré d'office le 19 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 1582, No. I-27627, and annex A in volumes 1587, 1588, 1589, 1590, 1593, 1597, 1598, 1606, 1639, 1641, 1642, 1649, 1653, 1654, 1655, 1656, 1658, 1660, 1662, 1663, 1665, 1671, 1672, 1676, 1677, 1679 and 1690.

¹ Nations Unies, *Recueil des Traités*, vol. 1582, n° I-27627, et annexe A des volumes 1587, 1588, 1589, 1590, 1593, 1597, 1598, 1606, 1639, 1641, 1642, 1649, 1653, 1654, 1655, 1656, 1658, 1660, 1662, 1663, 1665, 1671, 1672, 1676, 1677, 1679 et 1690.

No. 27935. AGREEMENT BETWEEN THE REPUBLIC OF FINLAND AND THE UNION OF SOVIET SOCIALIST REPUBLICS ON THE EXCHANGE OF GOODS AND PAYMENTS IN THE YEARS 1991-1995. SIGNED AT HELSINKI ON 26 OCTOBER 1989¹

N° 27935. ACCORD ENTRE LA RÉPUBLIQUE DE FINLANDE ET L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES RELATIF À L'ÉCHANGE DE MARCHANDISES ET AUX PAIEMENTS POUR LES ANNÉES 1991-1995. SIGNÉ À HELSINKI LE 26 OCTOBRE 1989¹

TERMINATION (*Note by the Secretariat*)

The Government of Finland registered on 20 October 1992 the Agreement on trade and economic cooperation between the Government of the Republic of Finland and the Government of the Russian Federation signed at Helsinki on 20 January 1992.²

The said Agreement, which came into force on 10 August 1992, provides, in its article 11, for the termination of the above-mentioned Agreement of 26 October 1989.

(20 October 1992)

ABROGATION (*Note du Secrétariat*)

Le Gouvernement finlandais a enregistré le 20 octobre 1992 l'Accord entre le Gouvernement de la République de Finlande et le Gouvernement de la Fédération de Russie relatif au commerce et à la coopération économique signé à Helsinki le 20 janvier 1992².

Ledit Accord, qui est entré en vigueur le 10 août 1992, stipule à son article 11, l'abrogation de l'Accord susmentionné du 26 octobre 1989.

(20 octobre 1992)

¹ United Nations, *Treaty Series*, vol. 1596, No. I-27935.

² See p. 263 of this volume.

¹ Nations Unies, *Recueil des Traités*, vol. 1596, n° I-27935.

² Voir p. 263 du présent volume.

No. 28911. BASEL CONVENTION ON THE CONTROL OF TRANSBOUNDARY MOVEMENTS OF HAZARDOUS WASTES AND THEIR DISPOSAL. CONCLUDED AT BASEL ON 22 MARCH 1989¹

N° 28911. CONVENTION DE BÂLE SUR LE CONTRÔLE DES MOUVEMENTS TRANSFRONTIÈRES DE DÉCHETS DANGEREUX ET DE LEUR ÉLIMINATION. CONCLUE À BÂLE LE 22 MARS 1989¹

ACCESSION (a) and RATIFICATION

Instruments deposited on:

1 October 1992

BRAZIL (a)

(With effect from 30 December 1992.)

Registered ex officio on 1 October 1992.

15 October 1992

BAHRAIN

(With effect from 13 January 1993.)

Registered ex officio on 15 October 1992.

ADHÉSION (a) et RATIFICATION

Instruments déposés le :

1^{er} octobre 1992

BRÉSIL (a)

(Avec effet au 30 décembre 1992.)

Enregistré d'office le 1^{er} octobre 1992.

15 octobre 1992

BAHREÏN

(Avec effet au 13 janvier 1993.)

Enregistré d'office le 15 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 1673, No. I-28911, and annex A in volumes 1678, 1681, 1684, 1686, 1688 and 1689.

Vol. 1691, A-28911

¹ Nations Unies, *Recueil des Traités*, vol. 1673, n° I-28911, et annexe A des volumes 1678, 1681, 1684, 1686, 1688 et 1689.

ANNEX B

*Ratifications, accessions, subsequent agreements, etc.,
concerning treaties and international agreements
filed and recorded
with the Secretariat of the United Nations*

ANNEXE B

*Ratifications, adhésions, accords ultérieurs, etc.,
concernant des traités et accords internationaux
classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies*

ANNEX B

No. 568. AGREEMENT BETWEEN THE UNITED NATIONS SPECIAL FUND AND THE WORLD HEALTH ORGANIZATION CONCERNING THE EXECUTION OF SPECIAL FUND PROJECTS. SIGNED AT GENEVA, ON 24 MAY 1960, AND AT NEW YORK, ON 25 MAY 1960¹

TERMINATION

The above-mentioned Agreement ceased to have effect on 19 October 1992, the date of entry into force of the Executive Agency Agreement between the United Nations Development Programme and the World Health Organization signed at New York on 17 September 1992 and at Geneva on 19 October 1992, in accordance with article XVII of the latter Agreement.²

Filed and recorded by the Secretariat on 19 October 1992.

ANNEXE B

N° 568. ACCORD ENTRE LE FONDS SPÉCIAL DES NATIONS UNIES ET L'ORGANISATION MONDIALE DE LA SANTÉ AU SUJET DE L'EXÉCUTION DE PROJETS DU FONDS SPÉCIAL. SIGNÉ À GENÈVE, LE 24 MAI 1960, ET À NEW YORK, LE 25 MAI 1960¹

ABROGATION

L'Accord susmentionné a cessé d'avoir effet le 19 octobre 1992, date de l'entrée en vigueur de l'Accord en qualité d'agent d'exécution entre le Programme des Nations Unies pour le développement et l'Organisation mondiale de la santé signé à New York le 17 septembre 1992 et à Genève le 19 octobre 1992, conformément à l'article XVII de ce dernier Accord².

Classé et inscrit au répertoire par le Secrétariat le 19 octobre 1992.

¹ United Nations, *Treaty Series*, vol. 359, p. 375.

² See p. 325 of this volume.

¹ Nations Unies, *Recueil des Traités*, vol. 359, p. 375.

² Voir p. 325 du présent volume.

ANNEX C

*Ratifications, accessions, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the League of Nations*

ANNEXE C

*Ratifications, adhésions, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de la Société des Nations*

ANNEX C

ANNEXE C

No. 1414. SLAVERY CONVENTION.
SIGNED AT GENEVA, SEPTEMBER 25,
1926¹

Nº 1414. CONVENTION RELATIVE À
L'ESCLAVAGE. SIGNÉE À GENÈVE,
LE 25 SEPTEMBRE 1926¹

SUCCESSION

Notification received on:

12 October 1992

CROATIA

(With effect from 8 October 1991, the date
of the succession of State.)

*Registered by the Secretariat on 12 October
1992.*

SUCCESSION

Notification reçue le :

12 octobre 1992

CROATIE

(Avec effet au 8 octobre 1991, date de la
succession d'Etat.)

*Enregistré par le Secrétariat le 12 octobre
1992.*

¹ League of Nations, *Treaty Series*, vol. LX, p. 253; for subsequent actions published in the League of Nations *Treaty Series*, see references in General Indexes Nos. 3 to 9, and for those published in the United Nations *Treaty Series*, see references in Cumulative Indexes Nos. 3, 5, 6, and 13 to 17, as well as annex C in volumes 1146, 1249, 1256, 1334, 1338, 1388, 1427, 1516, 1558 and 1673.

¹ Société des Nations Unies, *Recueil des Traités*, vol. LX, p. 253; pour les faits ultérieurs publiés dans le *Recueil des Traités* de la Société des Nations, voir les références données dans les Index généraux nos 3 à 9, et pour ceux publiés dans le *Recueil des Traités* des Nations Unies, voir les références données dans les Index cumulatifs nos 3, 5, 6, et 13 à 17, ainsi que l'annexe C des volumes 1146, 1249, 1256, 1334, 1338, 1388, 1427, 1516, 1558 et 1673.